FORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH

APPEAL NO. 57 (THC)/ 2018 (WZ)

(EARLIER APPEAL NO. 32 OF 2018)

(EARLIER APPEAL NO. 07 OF 2018 (WZ))

Bhavnaben Yogeshbhai Khungla & Ors. … Appellants

Versus

Union of India & Ors. … Respondents

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FILED THROUGH

LALAN GUPTA
SHARDUL AMARCHAND MANGALDAS & CO.
ADVOCATES FOR RESPONDENT NO.2
24th FLOOR, EXPRESS TOWER,
NARIMAN POINT, MUMBAI 400021
Email: lalan.gupta@amsshardul.com

FILED ON: 25 January 2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH

APPEAL NO. 57 (THC)/2018 (WZ)

(EARLIER APPEAL NO. 32 OF 2018)

(EARLIER APPEAL NO. 07 OF 2018 (WZ))

In the matter between:

Bhavnaben Yogeshbhai Khungla & Ors. ...Appellants

Versus

Union of India & Ors. ...Respondents

ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO.2

1. The present additional reply is being filed on behalf of Balkrishna Industries Limited, Respondent No.2 (hereinafter referred to as **"the Answering Respondent"**) in the captioned Appeal.

2. At the outset, the Answering Respondent repeats and reiterates what has been stated in its Reply to the Appeal dated 30 May 2018 and its Reply to the Miscellaneous Application seeking alleged urgent interim reliefs dated 30 May 2018 (**"said Replies"**).

3. The present additional reply is being filed by the Answering Respondent for the limited purpose of bringing on record certain additional facts and documents, which are necessary and relevant, for the proper, effective and complete adjudication of the present controversy between the parties. The Answering Respondent craves leave to file a further affidavit, at a later stage, if so required and advised.

4. The Appellants have filed the present proceedings *inter alia* seeking a stay on the operation of and the setting aside of the environmental clearance dated 8 January 2018 (**"2018 EC"**) primarily on the grounds of alleged non-compliance

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of the previous environmental clearance dated 20 March 2012 (**"2012 EC"**). The Appellants are using the grant of the 2018 EC as a window of opportunity to indirectly challenge the 2012 EC. The Appellants cannot raise objections as to the alleged non-compliance of the 2012 EC in the present proceedings. Without prejudice to the above, the Answering Respondent will show the compliance with the 2012 EC to deal with the allegations raised by the Appellants.

5. Without prejudice to the foregoing and the fact that the 2012 EC is not under challenge, the Answering Respondent submits that from the facts and documents set out herein, read together with the said Replies, it is evident that the Answering Respondent has invested heavily in the project and substantial development work has been undertaken by the Answering Respondent in due compliance with the conditions of both the 2012 EC and the 2018 EC. The Answering Respondent submits that the claim of the Appellants is vexatious and frivolous and without any legal basis whatsoever.

6. The Answering Respondent proposed the addition of a Carbon Black manufacturing facility at the existing Tire Plant of the Answering Respondent. After complying with all the necessary procedures, the Answering Respondent was issued the 2018 EC for the purpose of its Carbon Black manufacturing facility. Pursuant to receiving the 2018 EC, the Answering Respondent has taken steps to comply with the 2018 EC, as *inter alia* seen from the following:

   a. Pertinently, pursuant to the issuance of the 2018 EC, a Public Notice dated 16 January 2018 ("**Public Notice**") was issued by the Answering Respondent in the Times of India newspaper, recording that the Ministry of Environment, Forest and Climate Change, Government of India, had accorded environmental clearance to the Answering Respondent. The Public Notice was issued by the Answering

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Respondent in compliance with the relevant conditions of the 2018 EC. A copy of the said public notice dated 16 January 2018 is enclosed and marked as **Annexure R2/1.**

b. Pursuant to an application for amendment of the 2018 EC, the 2018 EC was amended by a letter dated 20 May 2019, bearing reference F. No. J-11011/162/2017-IA-II (I), the Ministry of Environment, Forest and Climate Change ("**MOEF**") in which MOEF granted its approval to the proposed amendments in the 2018 EC. The said letter *inter alia* modified the 2018 EC to state that "*...Greenbelt will be developed in an area of 4,00,144 sq. m, covering 33% of the total project area.*" It is pertinent to note that pursuant to the said letter, the Answering Respondent has complied with the modified 2018 EC as well. A copy of the said letter dated 20 May 2019 is enclosed and marked as **Annexure R2/2.**

7. The Answering Respondent has complied with and has always been compliant with the terms of both the 2012 EC and the 2018 EC, which apart, from the information and the documents set out in the said Reply, is further evidenced from the following documents:

I. 2012 EC:

a. The EC Compliance Report dated 25 June 2018, which records the Answering Respondent's compliance of the terms of the 2012 EC for the months of April 2018 and May 2018. A copy of the said compliance report dated 25 June 2018 is enclosed and marked as **Annexure R2/3.**

b. The EC Compliance Report dated 1 December 2018, which records the Answering Respondent's compliance of the terms of the 2012 EC for the months of June 2018 to November 2018. A copy of the said

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compliance report dated 1 December 2018 is enclosed and marked as **Annexure R2/4.**

c. The EC Compliance Report dated 1 June 2019, which records the Answering Respondent's compliance of the terms of the 2012 EC for the months of December 2018 to May 2019. A copy of the said compliance report dated 1 June 2019 is enclosed and marked as **Annexure R2/5.**

d. The EC Compliance Report dated 1 December 2019, which records the Answering Respondent's compliance of the terms of the 2012 EC for the months of June 2019 to November 2019. A copy of the said compliance report dated 1 December 2019 is enclosed and marked as **Annexure R2/6.**

e. The EC Compliance Report for the period between December 2019 to May 2020 which records the Answering Respondent's compliance of the terms of the 2012 EC for the said period, at internal Page Nos. 1-16. A copy of the said compliance report for the period between December 2019 to May 2020 is enclosed and marked as **Annexure R2/7.**

f. The EC Compliance Report dated 1 December 2020, which records the Answering Respondent's compliance of the terms of the 2012 EC for the period between June 2020 to November 2020, at internal Page Nos. 1-24. A copy of the said compliance report dated 1 December 2020 is enclosed and marked as **Annexure R2/8.**

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g. The EC Compliance Report dated 1 June 2021, which records the Answering Respondent's compliance of the terms of the 2012 EC for

the period between December 2020 to May 2021, at internal Page Nos. 1-24. A copy of the said compliance report dated 1 June 2021 is enclosed and marked as **Annexure R2/9**.

h. The EC Compliance Report dated 1 December 2021, which records the Answering Respondent's compliance of the terms of the 2012 EC for the period between June 2021 to November 2021, at internal Page Nos. 1-24. A copy of the said compliance report dated 1 December 2021 is enclosed and marked as **Annexure R2/10**.

II. **2018 EC (including the amendments thereto):**

a. The EC Compliance Report for the period between December 2019 to May 2020 which records the Answering Respondent's compliance of the terms of the 2018 EC for the said period, at internal Page Nos. 17-30. A copy of the said compliance report for the period between December 2019 to May 2020 is enclosed and marked as *Annexure R2/7*.

b. The EC Compliance Report dated 1 December 2020, which records the Answering Respondent's compliance of the terms of the 2018 EC for the period between June 2020 to November 2020, at internal Page Nos. 25-49. A copy of the said compliance report dated 1 December 2020 is enclosed and marked as *Annexure R2/8*.

c. The EC Compliance Report dated 1 June 2021, which records the Answering Respondent's compliance of the terms of the 2018 EC for the period between December 2020 to May 2021, at internal Page Nos.

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25-49. A copy of the said compliance report dated 1 June 2021 is enclosed and marked as *Annexure R2/9*.

d. The EC Compliance Report dated 1 December 2021, which records the Answering Respondent's compliance of the terms of the 2018 EC for the period between June 2021 to November 2021, at internal Page Nos. 25-51. A copy of the said compliance report dated 1 December 2021 is enclosed and marked as *Annexure R2/10*.

8. Additionally, in relation to the air pollution control systems, the following reports issued by the National Productivity Council under the Ministry of Commerce & Industry, Government of India ("**NPC**") demonstrate satisfactory performance of the air pollution control equipments installed by the Answering Respondent:

a. The report dated 19 June 2019 titled 'Performance Evaluation of Air Pollution Control Equipments' for the Answering Respondent, issued by the NPC concludes by stating the following: *"The results indicate that Particulate Matter concentration at the ESP outlet stacks (attached to the Boiler) and Pulse Jet Bag Filter attached with Crusher House and Mixer 5 & Mixer 6 respectively are found to be within the permissible limits. As far as the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide (SO2) and Nitrogen Oxide (NOx) in emission was found to be well within the limits. Based on the monitoring finding and NPC observation, the ESP attached to the Boiler and the Pulsejet Bag Filter attached to the Crusher House, Mixer 5 and Mixer 6 were found to be performing*

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satisfactorily. A copy of the said report dated 19 June 2019 is enclosed and marked as **Annexure R2/11.**

b. Another report dated 25 March 2020 titled 'Performance Evaluation of Air Pollution Equipments' for the Answering Respondent, issued by the NPC also concludes by stating the following – *"The emission monitoring findings indicate that the Particulate Matter concentration monitored at the ESP outlet stack (attached to the Boiler – 2) and Pulse Jet Bag Filters are attached to the Crusher House and Mixer 5 and Mixer 6 respectively are found to be well within the GPCB prescribed limits. With respect to the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide and Nitrogen Oxide in emissions was found to be well within the GPCB prescribed limits. Based on the monitoring findings and NPC observations, the ESP attached to the Boiler -2 for 20 MW CPP – 66TPH, Pulsejet Bag Filler attached to the Crusher House, Mixer 5 and Mixer 6 were found to be performing satisfactorily.* A copy of the said report dated 25 March 2020 is enclosed and marked as **Annexure R2/12.**

c. Another report dated 13 April 2021 titled 'Performance Evaluation of Air Pollution Equipments' for the Answering Respondent, issued by the NPC also concludes by stating the following – *"The emission monitoring findings indicate that the Particulate Matter concentration monitored at the ESP outlet stack (attached to the Boiler), Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 respectively are found to be well within the GPCB prescribed limits" "with respect to the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the*

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concentration of Sulphur Dioxide and Nitrogen Oxide in emission was also found to be within GPCB prescribe limits. Based on the monitoring findings and NPC observations, the ESP attached to the Boiler for 20 MW CPP – 66 TPH, Pulse Jet Bag Filter attached to Mixer 5 and Mixer 6 respectively were found to be performing satisfactorily." A copy of the said report dated 13 April 2021 is enclosed and marked as **Annexure R2/13.**

9. A bare reading of the compliance reports (of both the 2012 EC and the 2018 EC) conclusively reflects that all the recommendations of the Environmental Impact Assessment Report have been vigorously implemented and all the conditions of the 2012 EC and 2018 EC (along with the amendments to the 2018 EC) are being complied with by the Answering Respondent. This belies the false and wrongful stand of the Appellants that the Answering Respondent has been in breach of the terms of the 2012 EC. In fact, from the said compliance reports, it is evident that the requirements in relation to the water consumption, fly ash utilization and the development of the green belt have been thoroughly complied with by the Answering Respondent. Pertinently, as on October 2021, a total green belt at area equivalent to 4,12,637 sq. mtrs. i.e. 103 acres (approx.), consisting of tall and thick foliage including trees and herbs suitable for terrain has been developed by the Answering Respondent. Brief details of the green belt, as also set out in the EC Compliance Report dated 1 December 2021 (enclosed as *Annexure R2/10*), are captured herein below:

No of trees		**Area bifurcation**	
Description	Nos.	Description	Sq. Mtrs.
Trees at periphery	41,475	Trees at periphery	1,30,290

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Trees at plant premises	16420	Trees, shrubbery and lawn in side plant	2,82,347
Total trees	57895	Total Sq. Mtrs.	4,12,637

One thousand trees per acre, suitable for the Kutch region, have been planted by the Answering Respondent. Such trees include Neem, Cornocarpus, Cajanus Cajan, Bougainvillea, Carissa, Hamelia Patens etc. Aerial photographs of the said green belt taken in August 2020 are enclosed and marked as **Annexure R2/14**.

10. It would also be pertinent to mention that the Answering Respondent has an internally constituted and dedicated department of horticulture, which works towards ensuring that the activities of the Answering Respondent are carried out with due regard to the concerns of environment and biodiversity around the Kutch region.

11. Furthermore, Respondent No. 3 has in its Affidavit in Reply dated 3 July 2018, stated that based on the result of stack sampling, during the routine checking of the premises of the Answering Respondent, Respondent No. 3 was in the process of issuing a Notice of Direction under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981. The Answering Respondent responded and had immediately summoned the Electrostatic Precipitators ("**ESP**") supplier to study the operations of the ESP, which were found to be within the parameters, and further in exercise of abundant caution, suggested measures for further improvement in their working. Upon the suggestions of the ESP supplier, the Answering Respondent installed one more baffle plate each at discharge of ESP-1 and ESP-2. And the progress as well as completion of work was intimated to Respondent No. 3 from time to time. After such

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installation, the Respondent No. 3 carried out further inspection and sampling, the results of which are as under:

Visit Date	PM (unit – mg/Nm3)	
	Limit	Result
24.08.2018	50	32
17.11.2018	50	37
31.12.2018	50	29
19.01.2019	50	42
19.02.2020	50	33
26.08.2020	50	30
31.05.2021	50	27

Copies of the sample reports dated 24 August 2018; 15 November 2018; 31 December 2018; 19 January 2019; 19 February 2020; 26 August 2020; and 31 May 2021 from Respondent No. 3. showing that the results were within the permissible limits are enclosed and marked as **Annexure R2/15.** It can be seen from the results of the reports that baffles caused significant influence on the efficiency of ESP 1 and ESP 2.

12. Furthermore, Respondent No. 3 has also from time to time extended the Consent to Operate obtained by the Answering Respondent, without any demur or reservations. This further demonstrates that the activities of the Answering Respondent have been carried out in compliance with both the 2012 EC and the 2018 EC.

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13. It is also pertinent to mention that the Respondent No. 1 Ministry's Regional Office in Bhopal, *vide* a report titled 'Descriptive Report on Status of

Compliance to Conditions of Environment Clearance and Environment Management' dated 5 February 2020, had provided its observations to the compliances mandated under the 2012 EC and the 2018 EC and reached the finding that the Answering Respondent herein had complied with the conditions barring three which had been partly complied with. All the said partial compliances were in relation to the issue of noise emission for which appropriate corrective actions had been immediately taken by the Answering Respondent, as borne out from the supplementary Action Taken Report circulated by the Answering Respondent by its e-mail dated 12 May 2020 addressed to the MoEF & CC. By another e-mail dated 25 September 2020, the Answering Respondent had also circulated a Noise Monitoring Report dated 25 September 2020 issued by a NABL certified laboratory. A copy of the report issued by Respondent No. 1 dated 5 February 2020 is enclosed and marked as **Annexure R2/16**. Copies of the e-mails dated 12 May 2020 and 25 September 2020 (along with their attachments) are enclosed and marked as **Annexures R2/17** and **Annexure R2/18**.

14. Similarly, the Respondent No. 1 Ministry's Regional Office in Bhopal, *vide* a report titled 'Descriptive Report on Status of Compliance to Conditions of Environment Clearance and Environment Management' dated 11 February 2021, had provided its observations to the compliances mandated under the 2012 EC and the 2018 EC and reached the finding that the Answering Respondent herein had complied with all the conditions. A copy of the report as provided by the Regional Office of Ministry of Environment, Forests & Climate Change, Bhopal dated 11 February 2021 is enclosed and marked as **Annexure R2/19.**

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From the facts set out herein above read together with the said Replies it is evident that the Answering Respondent has dutifully complied with all its

obligations and responsibilities. On account of such due compliance by the Answering Respondent, the present Appeal, which is completely frivolous and un-meritorious, has been rendered infructuous and this Hon'ble Tribunal may be pleased to dismiss the same and reject every prayer sought therein.

On behalf of the Respondent No.2
Through its authorised representative

Mr. Bhawesh Kumar Pathak
Balkrishna Industries Limited

FILED THROUGH

LALAN GUPTA
SHARDUL AMARCHAND MANGALDAS & CO.
ADVOCATES FOR RESPONDENT NO.2
24th FLOOR, EXPRESS TOWER,
NARIMAN POINT, MUMBAI 400021
Email: lalan.gupta@amsshardul.com

SIGNED ON: 24 January 2022
SIGNED AT: BHUJ, GUJARAT

FILED ON: 24 January 2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH

APPEAL NO. 57 (THC)/2018 (WZ)

(EARLIER APPEAL NO. 32 OF 2018)

(EARLIER APPEAL NO. 07 OF 2018 (WZ))

In the matter between:

Bhavnaben Yogeshbhai Khungla & Ors. ...Appellants

Versus

Union of India & Ors. ...Respondents

AFFIDAVIT

I, Bhawesh Pathak, aged about 45 years, the Deputy General Manager – Health, Safety & Environment and the authorised signatory of the Respondent No.2 having its registered office at B-66, Waluj MIDC, Waluj Industrial Area, Waluj, Aurangabad – 431136, Maharashtra, presently residing at D11/8 BKT Colony, SH 42, Village Paddhar, Taluka – Bhuj, District Kutch, Gujarat – 370105 do hereby solemnly affirm and say as follows:

1. That I am duly competent to swear the present Affidavit on behalf of Respondent No. 2.

2. That I have read and understood the contents of the accompanying Additional Reply to the Appeal and state that the statements made therein, insofar as they pertain to the facts of the present case, are true and correct based on the records

DIPAK S. UKANI NOTARY GOVT. OF INDIA 24 JAN 2022

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of the case as available with the Respondent No.2 and that the legal submissions made therein are based on legal advice received and believed to be true and correct and that nothing material has been concealed therefrom. The annexures to the present Reply are true copies of their respective originals.

Solemnly affirmed at Bhuj)
On this the 24th day of January 2022)

Balkrishna Industries Ltd. Authorised Signatory

DEPONENT

Verification

I, the Deponent above named do hereby verify that the contents of the above affidavit are true and correct and no part of it is false and nothing material has been concealed therefrom.

VERIFIED AT BHUJ ON THIS THE 24TH DAY OF JANUARY 2022

NOTARY * DIPAK SHANTILAL UKANI * BHUJ GUJARAT STATE REG NO.: 21192/2020 EXPIRY DATE 08/03/2025 GOVERNMENT OF INDIA

Balkrishna Industries Ltd. Authorised Signatory

DEPONENT

SOLEMNLY AFFIRMED BEFORE ME
24-01-2022
DIPAK S. UKANI
NOTARY
GOVT. OF INDIA
24 JAN 2022
SERIAL NO. : 53/2022
BOOK NO. : 01
PAGE NO. : 89
DATE 24-01-2022

DIPAK S. UKANI
NOTARY
GOVT. OF INDIA

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ANNEXURE R2-1

સાથી વધુ સોદા થાય છે તે બેન્ચમાર્ક 2017માં માત્ર એક વખત એક્સાઈઝ

DIVYA BHASKAR 16.01.2018

જાહેર નોટીસ

મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટમાં કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુરી.

આથી જાણ કરવામાં આવે છે કે મિનિસ્ટ્રી ઓફ એન્વાયરમેન્ટ, ફોરેસ્ટ એન્ડ કલાયમેન્ટ ચેન્જ, ગર્વમેન્ટ ઓફ ઇન્ડિયા દ્વારા મેસર્સ બાલકિષ્ના લિમિટેડ મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટ માં ૧૧૫૦૦ ટીપીએમ કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુર આપેલ છે. એન્વાયરમેન્ટ ઈમ્પેકટ એસએસમેન્ટ જાહેરનામા ૨૦૦૬ (એમેન્ડેડ) હેઠળ પર્યાવરણની મંજુરી પત્ર નંબર :- જ-૧૧૦૧૧/૧૬૨/૨૦૧૭-આઇ એ ૨ (૧) તારીખ :- ૮ જાન્યુઆરી ૨૦૧૮ દ્વારા મળેલ છે. ઉપરોક્ત પત્રની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તેમજ મિનિસ્ટ્રીની વેબ સાઇટ (http://moef.nic.in) ઉપર ઉપ્લબ્ધ છે.

મેસર્સ બાલકિષ્ના ઈન્ડસ્ટ્રીઝ લિમિટેડ વતી

TIMES OF INDIA 16.01.2018

PUBLIC NOTICE

GRANT OF ENVIRONMENT CLEARANCE TO BALKRISHANA INDUSTRIES LIMITED FOR SETTING UP CARBON BLACK MANUFACTURING UNIT IN EXISTING PLANT AT VILLAGE PADDHAR, TALUKA : BHUJ, DISTRICT : KUTCH, GUJARAT FOR M/S. BALKRISHNA INDUSTRIES LIMITED..

This is to inform to the public that Ministry of Environment, Forest and Climate Change, Government of India has accorded Environment Clearance to M/s. Balkrishna Industries Limited for setting up a 11,500 TPM Carbon Black Manufacturing Facility in their existing plant at village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s. Balkrishna Industries Limited. The environmental clearance has been granted vide letter no. J-11011/162/2017 - IA II (I) dated : 8th January 2018 under Environment Impact Assessment Notification, 2006 (as amended). Copy of environment clearance is available with Gujarat Pollution Control Board and may also be seen at website of Ministry at http://moef.nic.in

For, M/s. BALKRISHNA INDUSTRIES LIMITED

TRUE COPY

ADVOCATE

ANNEXURE - R2-2

F.No. J-11011/162/2017-IA-II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 3

Dated: 20th May, 2019

To

M/s Balkrishna Industries Limited
Bhuj-Bhachau Road, SH No. 42
Village Paddhar, Taluka Bhuj
District **Kutch** (Gujarat)

Sub: Carbon Black manufacturing facility by M/s Balkrishna Industries Limited at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat)-Amendment in Environmental Clearance- reg.

Sir,

This refers to your proposal No. IA/GJ/IND2/63420/2017 dated 10th August 2018, for amendment in environmental clearance (EC) to the above project.

2. The Ministry vide letter dated 8th January, 2018 has granted environmental clearance in favour of M/s Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11500 TPM at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat).

3. Now, amendment in the said environment clearance has been sought in respect of survey nos, greenbelt area and raw material storage.

4. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 24-26 September, 2018 & 29-31 January, 2019. The Committee has recommended for the proposed amendments in the said environmental clearance dated 8th January, 2018, as under:-

(i) **Para 2 & 13,** Plot No.470,544/1,545/1, 555 to be read as:- *Plot No.470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat).*

(ii) **Para 3** to be modified as:-

" ..... Greenbelt will be developed in an area of 4,00,144 sqm, covering 33% of the total project area".

(iii) **Para 13 (s)** to be read as:-

"In case of raw materials identified as the hazardous one under the MSIHC Rules, 1989, the statutory provisions contained therein shall continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time'.

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5. Based on recommendations of the EAC, the Ministry hereby accords approval to the proposed amendments in environmental clearance dated 8th January, 2018, ***as per para 4 above,*** with all other terms and conditions stipulated therein remaining unchanged.

20/5/2019

(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional DG (C), MoEF&CC Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal -16
2. The Secretary, Forests and Environment Department, Government of Gujarat, Block 14, 8th Floor, Sachivalaya, Gandhinagar (Gujarat) -10
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar (Gujarat) - 10
5. Guard File/Monitoring File/Website/Record File

ANNEXURE R2-3

BALKRISHNA INDUSTRIES LIMITED

VILLAGE:-PADDHAR, TALUKA:-BHUJ, DISTRICT: KACHCHH

EC NUMBER – SEIAA / GUJ / EC / 1 (D) / 71 2012 DATED 20TH MARCH 2012

EC Compliance Report

JUNE 2018

HSE/BKT/ENV/2017-18/221 DATE: 25-06-2018

EC Compliance Report (June-2018)

<table>
<tr><th>S. No</th><th>Conditions of Environment Clearance</th><th>Status</th><th>Status of Compliance</th></tr>
<tr><td>A.1</td><td colspan="3">Water</td></tr>
<tr><td>1</td><td>• The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day and it shall be met only through water supply from the GWIL.

• Metering of water shall be done and its records shall be maintained.
• No ground water shall be tapped in any case for meeting the project requirements.</td><td>Complied</td><td>• The fresh water requirement for the project does not exceed 5760 KL/day. Water meter reading for last 2 months (April'18 to May'18) showing average water consumption as 3124.48 KLD.
*Unit is not working in full capacity

Table -1 : Fresh Water Consumption

Water Consumption Record
<table><tr><th>Sr. No</th><th>Month</th><th>Kl/Month</th><th>Kl/Day</th></tr><tr><td>1</td><td>May - 18</td><td>92097</td><td>2970.87</td></tr><tr><td>2</td><td>April – 18</td><td>95459</td><td>3181.96</td></tr><tr><td colspan="3">Average Water Consumption (Kl/Day)</td><td>3076.41</td></tr></table>• Water requirement met from the GWIL.

• No ground water is tapped.</td></tr>
<tr><td>2</td><td>Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day</td><td>Complied</td><td>• Industrial effluent generation for the period of April'18 to May'18is avg. 56.005 KLD.
*Unit is not working in full capacity.
• Effluent generation record of last 2 months (April'18 to May'18) is given.
Table -2 : Effluent Generation Record

Industrial Effluent Generation Record
<table><tr><th>Sr. No</th><th>Month</th><th>Kl/Month</th><th>Kl/Day</th></tr><tr><td>1</td><td>May – 18</td><td>17515</td><td>565</td></tr><tr><td>2</td><td>April – 18</td><td>16800</td><td>560</td></tr><tr><td colspan="3">Average Effluent Generation (Kl/Day)</td><td>562.5</td></tr></table></td></tr>
</table>

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3.	• The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. • The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. • RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.	Complied	In compliance of stated conditions we have installed • High Rated Solid Contach Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. • The ETP comprising of Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge • We are Operating ETP regularly and effiecintly to treat industrial effluent in order to achieve GPCB Norms at the out let. • In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. The same is operated and maintained properly from 10th March 2018. • ETP Treated water is being sent to RO for re-process & re-use. • RO Permeate is being used in process • RO Reject is being sent to MEE and Solid from MEE is being sent to TSDF. **Photographs of ETP, RO & MEE** 
4.	Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.	Complied	1. In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. The same has become operational w.e.f from 10.03.2018.
5.	• During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. • The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.	Complied	• We have install RO for reuse / recycling of ETP treated water to the process. RO & MEE units are operational for all days including high rainy days also. • RO Treated water is being used in Process and RO Reject is sent to MEE for evaporation. • Solid Content after MEE evaporation is being sent to TDSF site for disposal. **Photographs of ZLD (RO & MEE)** 

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6.	• Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP. • The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.	Complied	1. Sewage Generation from CPP alone is around 85 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC as well as in EIA report submitted earlier during the EC granting process. Sewage generation from CPP is tabulated in **Table -3** in support of the sewage generation qty. 2. Sewage generation from both the tire plant (which is not under the preview of issued EC) and CPP is tabulated at **Table -3** which shows the total sewage generation from the both plants is below stipulated qty mentioned in CCA issued by GPCB. A. Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility, the treated Sewage is being passed through recently installed RO of 5 M3/Hrs and RO Permate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE. B. The Tire Plant (which not under the preview of issued EC) is generating average 394 KLD of sewage (based on data from April'18 to May'18), for which 2 nos of 250 KLD Capacity STP is installed, operational and treated sewage is being used within the plant premises for gardening and dust suppression in accordance to CCA issued by GPCB. Thus hence there is no discharge of sewage from the unit.

Table -4 (Details of Sewage Generation)

Sr. No	Month	CPP		Tire Plant	
		KL / Month	KL / D	KL / Month	KL / D
1	May -18	2635	85	9455	305
2	April -18	2460	82	9450	315
7	**Avg. Sewage Generation KL /Day**		83		310

Photograph of STP

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<table>
<tr>
<td>7.</td>
<td>• The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater.
• The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td>
<td>Complied</td>
<td>• Moving Bed Bio Reactor (MBBR) Technology based STPs of Total Capacity 600 KLD are installed at site.
• We are operating STP regularly and efficiently so as to achieve GPCB norms at the outlet. We are doing monthly analysis of STP outlet water at in-house Environmental Cell / Laboratory and quarterly monitoring by approved external lab. Summary Analysis of 2 month (April' 2018 to May"18) report summary of STP outlet is given as below.
Table -4 : Summary of STP Analysis Report
<table>
<tr><th rowspan="2">Parameter</th><th rowspan="2">Unit</th><th rowspan="2">Limit</th><th colspan="3">Result</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg.</th></tr>
<tr><td>BOD</td><td>Mg/L</td><td>20</td><td>19</td><td>10</td><td>15</td></tr>
<tr><td>SS</td><td>Mg/L</td><td>30</td><td>28</td><td>20</td><td>22</td></tr>
<tr><td>Residual Chloride</td><td>Mg / l</td><td>0.5</td><td>0.3</td><td>0.1</td><td>0.2</td></tr>
</table>
</td>
</tr>
<tr>
<td>8.</td>
<td>The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.</td>
<td>Complied</td>
<td>Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished to GPCB from time to time in form of monthly e-patrak.
Photograph of Meter
  </td>
</tr>
<tr>
<td>9.</td>
<td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td>
<td>Complied</td>
<td>Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.
Photograph of Log-Book
  </td>
</tr>
<tr>
<td>10.</td>
<td>Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project</td>
<td>Complied</td>
<td>• Harvesting pond of rain water from rooftop, paved area and surface runoff is provided.
• Subject to availability, we utilize rain water for our project through ETP, RO & ZLD to conserve fresh water.</td>
</tr>
</table>

<table>
<tr><td></td><td>and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.</td><td></td><td>• We have provided natural recharge system.
• Photograph of Rainwater Harvesting Pond
  </td></tr>
<tr><td>A.2</td><td>Air</td><td></td><td></td></tr>
<tr><td>11.</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Complied</td><td>• Imported Coal at an average quantity 7785 MT/ Month is used as fuel, against the approved quantity of 11,100 MT/Month.
• Coal consumption details for period April'18 to May18 are given in Table – 5
Table – 6 : Detail of Coal Consumption
<table><tr><th colspan="3">Coal Consumption Data</th></tr><tr><th>Sr. No</th><th>Month</th><th>Imported Coal Consumption (MT)</th></tr><tr><td>1</td><td>May – 18</td><td>7602.95</td></tr><tr><td>2</td><td>April – 18</td><td>7983.75</td></tr><tr><td colspan="2">Average Coal Consumption/month</td><td>7793.35</td></tr></table></td></tr>
<tr><td>12.</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied</td><td>• Stacks of 84 m are installed with AFBC Boilers and
Photographs 84 Mtrs High Stacks
  </td></tr>
<tr><td>13.</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA). The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go</td><td>Complied</td><td>• D.G. Set capacities 500 KVA, 600 KVA X 2 Nos are removed from the site with intimation to GPCB.
Table – 6 : Detail of D.G Sets (Available at Site as per CCA)
<table><tr><td>Sr. No</td><td>Name</td><td>Capacity</td><td>Fuel</td><td>Stack Height</td></tr><tr><td>01</td><td>D.G. Set -1</td><td>4.2 MW</td><td rowspan="3">HSD / LDO</td><td>54 Mtrs</td></tr><tr><td>02</td><td>D.G. Set -2</td><td>250 KVA</td><td>Muffler</td></tr><tr><td>03</td><td>D.G. Set -3</td><td>250 KVA</td><td>Muffler</td></tr></table></td></tr>
</table>

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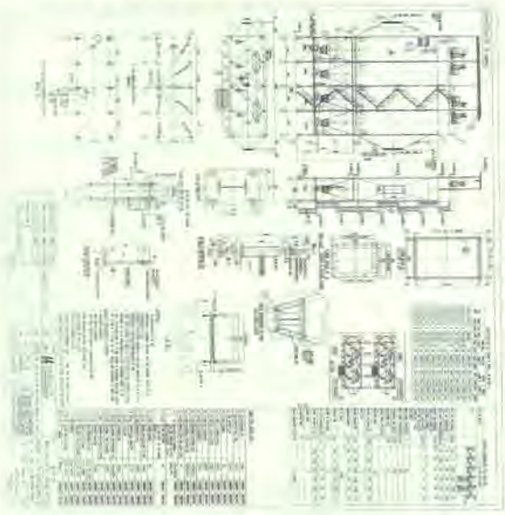
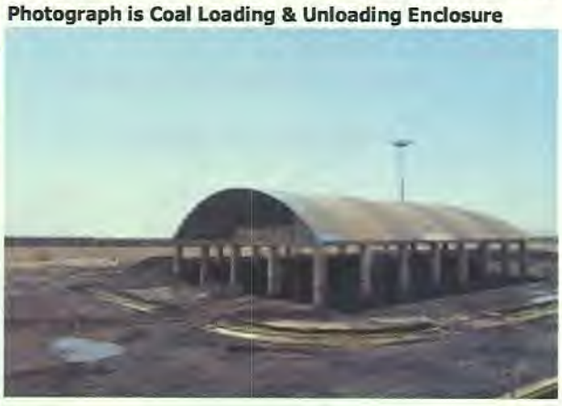
<table>
<tr><td></td><td>beyond the stipulated standards. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td><td></td><td>Mentioned in CTE but not available at Site (i.e. Under Construction)
<table><tr><th>Sr. No</th><th>Name</th><th>Capacity</th><th>Fuel</th><th>Stack Height</th></tr><tr><td>01</td><td>D.G. Set -1</td><td>2000 KVA</td><td>HSD</td><td>30 Mtrs</td></tr></table>• Stack details were calculated as per formula by CPCB for D.G. Set.</td></tr>
<tr><td>14.</td><td>High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.</td><td>Complied</td><td>• Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers.
• We are operating ESPs efficiently to achieve norms prescribed by GPCB.
• Both ESP are having one extra field as stand by.
• Specification of ESP is attached.
 
Photographs of the ESPs.
  </td></tr>
<tr><td>15.</td><td>• Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx</td><td>Complied</td><td>• Online Monitoring system for PM, SOx & NOx have installed and operational.
• Online system for PM is connected with CPCB server.
• Connectivity of Online system for SOx / NOx with CPCB is under progress.
SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013.</td></tr>
</table>

	concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.		PM analyser : - Make - Bhoomi – Model BI - 6000 The installation online PM analyser is already with CPCB server and can be accessible by all the regulatory authorities including GPCB, MoEF& CC with following login details. User ID at CPCB Server is bhoomi_bkt Password - System. **Photo of SPM Analyzer -**  **Photo of Sox / Nox Analyzer Panel -** 
16.	The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.	Complied	Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and a Senior Manager (Operation Head) is assigned the responsibility.
17.	Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.	Complied	Bag filters are used as air pollution control systems at coal crushing & grinding operations to achieve the norms prescribed by the GPCB. **Photographs of the Bag Filter**  
18.	The fugitive emission in the work zone environment shall be monitored. The emission	Complied	• Fugitive emission in the work zone environment is regularly monitored and it is ensured that the standards prescribed by the concerned authorities are met.

shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.		
All handling & transport of coal shall be exercised through covered coal conveyors only.	Complied	• Coals feeding to Greasily Hooper from Coal yard are with the help of JCB and Tractors. From Greasily Hopper to Crusher House to Banker at Boiler, the coal is travelling through closed coal conveyor system. **Photograph of closed conveyor system** 
Enclosure shall be provided at coal loading and unloading operations.	Complied	• Enclosure for coal loading & unloading operations provided. **Photograph is Coal Loading & Unloading Enclosure** 
Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions.	Complied	• Water Sprinkler is provided for water sprinkling at Coal Yard.
All transfer points shall be fully enclosed.	Complied	Transfer point at Coal Crusher House and Transfer Point 1 &2 in Coal Feeding Conveyor are fully enclosed.

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Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	Complied	Dust suppression nozzles and extraction system with Bag Filter are provided at Crusher House and Coal Stock yard to abate dust nuisance.
Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	Complied	We are doing regular cleaning of ground & other surface to avoid Dust accumulation.
Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	Complied	• Concreted / RCC & Paved Internal Roads are Roads provided. **Photograph of Internal Road**  
Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	Complied.	We have provided adequate sprinklers at coal yard in the plant.
Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only	Complied.	Coal as well as ash is transported through closed trucks only.

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<table>
<tr><td></td><td>A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.</td><td>Complied.</td><td>We had developed Greenbelt all around the plant periphery and road marked for CPP & Tire Plant consisting of 6300 meter in length and ranging between 1 to10 meter width consist of 15000 Nos. of trees to mitigate fugitive transport emission.

In accordance with the Environmental Clearance for proposed Carbon Black manufacturing plant, we are planning to develop additional green belt at Carbon Black Plant periphery having 900 meters length, after completion of construction activities of said new proposed Carbon Black Manufacturing Unit.
This year (2018) during monsoon period we are planning for plantation of additional 5800 nos of tree at periphery to increase the width.</td></tr>
<tr><td>19.</td><td>Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering- Ahmadabad or such other institutes of similar repute and its records shall be maintained.</td><td>Complied</td><td>Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC for year 2017 is attached as Document - I</td></tr>
<tr><td>20.</td><td>Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.</td><td>Complied</td><td>• We are carrying out monthly Ambient Air Quality Monitoring at in-house Environmental Lab and quarterly monitoring by NABL approved external lab.
• Summary of Analysis reports of Ambient Air Quality Monitoring for period of April'2018 to May'2018 are attached as Table – 7

Table – 7 : Summary of Analysis of Ambient Air Quality Monitoring
<table>
<tr><th colspan="2" rowspan="2">Location of AAQM</th><th colspan="4">Results (permissible limit) & unit in µg/m³</th></tr>
<tr><th>PM10 (100)</th><th>PM2.5 (60)</th><th>SOx (80)</th><th>NOx (80)</th></tr>
<tr><td rowspan="3">Near Mixing Plant</td><td>Max.</td><td>63</td><td>49</td><td>28</td><td>17</td></tr>
<tr><td>Min.</td><td>58</td><td>40</td><td>20</td><td>9</td></tr>
<tr><td>Average</td><td>59</td><td>43</td><td>25</td><td>13</td></tr>
<tr><td rowspan="3">Near D.G. Area</td><td>Max.</td><td>71</td><td>47</td><td>39</td><td>19</td></tr>
<tr><td>Min.</td><td>51</td><td>33</td><td>27</td><td>10</td></tr>
<tr><td>Average</td><td>62</td><td>40</td><td>29</td><td>13</td></tr>
<tr><td rowspan="3">Near Switch Yard area</td><td>Max.</td><td>69</td><td>58</td><td>28</td><td>22</td></tr>
<tr><td>Min.</td><td>57</td><td>51</td><td>22</td><td>11</td></tr>
<tr><td>Average</td><td>63</td><td>54</td><td>24</td><td>14</td></tr>
<tr><td rowspan="3">Near Security Main Gate</td><td>Max.</td><td>71</td><td>47</td><td>39</td><td>19</td></tr>
<tr><td>Min.</td><td>51</td><td>25</td><td>21</td><td>10</td></tr>
<tr><td>Average</td><td>62</td><td>30</td><td>24</td><td>12</td></tr>
</table></td></tr>
<tr><td>A.3</td><td colspan="3">Hazardous/Solid waste</td></tr>
<tr><td>21.</td><td>The company shall strictly</td><td>Complied</td><td>• Handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste</td></tr>
</table>

	comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.		(Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016. • The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 is attached as **Document II**
22.	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	Complied	• A separate hazardous waste storage facility room with impervious bottom and leachate collection facility is provided. **Photograph Hazardous Waste Storage Room** 
23.	ETP sludge shall be sent to the common TSDF.	Complied	• The unit has obtained membership of TSDF site SEPPL. • Membership Certificate of SEPPL is attached  DETOX GROUP Saurashtra Enviro Projects Pvt. Ltd. **Certificate** *To Whomsoever it may concern* SAURASHTRA ENVIRO PROJECTS PVT. LTD.

24.	The used oil/waste shall be sold only to the registered recyclers/refiners	Complied	The used oil/waste is sold to the registered recyclers/refiners only.
25.	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	Complied	• We are storing used oils in discarded barrels of same oil and selling to registered recycler along with use oils. • The discarded containers/ barrels/ bags/ liners are sold only to the registered recycler after decontamination.
26.	• For storage of fly ash, closed silos of accurate capacity shall be provided. • No ash pond shall be constructed in the project.	Complied	• Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. • Ash Pond not constructed at project. • **Photographs of the silos** 
27.	The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.	Complied	• Fly Ash generated is used for low line filling and construction of internal road. • We are giving fly ash to bricks manufacturer. • Fly Ash is also supplied to nearby Panchayats for land levelling and other uses on their demand. • Fly Ash utilization for year 2017 was 100 %.
A.4	Safety		
28.	• Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided. • It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer,	Complied	Fire Protection system is provided as per the guideline of TAC.

<table>
<tr><td></td><td>automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.</td><td></td><td></td></tr>
<tr><td>29.</td><td>Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.</td><td>Complied</td><td>Personal Protective Equipment provided as per Table – 8

Table – 8: Details of Personal Protective Equipments
<table><tr><td>Sr. No</td><td>PPE'S</td><td>Yes/No</td></tr><tr><td>(a)</td><td>Goggle</td><td>Yes</td></tr><tr><td>(b)</td><td>Gloves</td><td>Yes</td></tr><tr><td>(c)</td><td>Gumboot</td><td>Yes</td></tr><tr><td>(d)</td><td>Helmet</td><td>Yes</td></tr><tr><td>(e)</td><td>Shoes</td><td>Yes</td></tr><tr><td>(f)</td><td>Ear muffs</td><td>Yes</td></tr><tr><td>(g)</td><td>Ear plugs</td><td>Yes</td></tr><tr><td>(h)</td><td>Safety Belt</td><td>Yes</td></tr><tr><td>(i)</td><td>Nose Mask</td><td>Yes</td></tr></table></td></tr>
<tr><td>30.</td><td>First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.</td><td>Complied</td><td>30 First Aid Boxes are provided in the unit which are made readily available.</td></tr>
<tr><td>31.</td><td>Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.</td><td>Complied</td><td>Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.</td></tr>
<tr><td>32.</td><td>Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.</td><td>Complied</td><td>Name of hazardous material with capacity of tank
Table – 9 : Storage Tanks Details
<table><tr><td>Sr. No</td><td>Descriptions</td><td>Capacity</td></tr><tr><td>01</td><td>HSD</td><td>50 KL X 2 Tanks</td></tr><tr><td>02</td><td>LDO</td><td>15 KL X 1 Tank</td></tr><tr><td>03</td><td>SPB Solvent (Class A Petroleum)</td><td>50 KL X 3 nos of underground tanks</td></tr></table>Storage of hazardous chemicals is in multiple small capacity tanks/containers.</td></tr>
</table>

33.	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	Complied	• All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks. **Photos of Storage Tank with Bund & Dyke Wall** 
34.	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	Complied	All transporting routes within the factory premises are paved roads.
35.	Training shall be given to all workers on safety and health aspects.	Complied	Safety training is provided on an average 750 workers on daily basis.
36.	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	Complied	Pre-employment and periodical medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers is carried out on a regular basis and records are maintained.
A.5	Noise		
37.	To minimize the noise pollution the following noise control measures shall be implemented: Selection of any new plant equipment shall be made with specification of low noise levels. Manufacturers/ suppliers of major noise generating machines/equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make	Complied	**<u>Noted and Complied</u>** • Selection of any new plant equipments are being done with specification of low noise levels • Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units. • Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.

	required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national/international regulatory norms with respect to noise generation for individual units. Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact. Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided. Employees shall be provided with ear protection measures like earplugs or earmuffs. Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation. Construction equipment generating minimum noise and vibration shall be chosen. Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments. Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate. Construction equipment meeting the norms specified by EP Act 1985 shall only be used. Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas. Noise level shall be reduced		• Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area. • We provided Ear Protection measures like ear plug / muffs to employees. • Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation. • We have provided silencer to vehicle and construction equipments with internal combustion. • Ear plug and muffs are made mandatory for construction workers • Engine without proper silencers are is not allowed to operate. • We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986. • Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.

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<table>
<tr><td></td><td>by the use of adequate mufflers on all motorized equipment.</td><td></td><td></td></tr>
<tr><td>38.</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied</td><td>Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc. Are provided on all sources of noise generation to meet all statutory requirements.
Summary of Analysis of 2 months (April'2017 to May'2018) report summary of Noise monitoring are given as below –
Table – 10: Summary of Analysis Report of Noise Monitoring
<table>
<tr><th rowspan="2">Location of Noise monitoring</th><th rowspan="2">Range</th><th colspan="2">Results in dB(A)</th></tr>
<tr><th>Day</th><th>Night</th></tr>
<tr><td rowspan="2">Near Mixing Plant</td><td>Max.</td><td>73</td><td>67</td></tr>
<tr><td>Min.</td><td>68</td><td>61</td></tr>
<tr><td rowspan="2">Near D.G. Area</td><td>Max.</td><td>47</td><td>41</td></tr>
<tr><td>Min.</td><td>37</td><td>35</td></tr>
<tr><td rowspan="2">Near Switch Yard area</td><td>Max.</td><td>54</td><td>50</td></tr>
<tr><td>Min.</td><td>36</td><td>39</td></tr>
<tr><td rowspan="2">Near Security Main Gate</td><td>Max.</td><td>57</td><td>48</td></tr>
<tr><td>Min.</td><td>40</td><td>37</td></tr>
</table></td></tr>
<tr><td>A.7</td><td colspan="3">Greenbelt and other Plantation</td></tr>
<tr><td>39.</td><td>The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.</td><td>Complied</td><td>A. Existing green belt as on May 2017 was 1,56,049 sq meter i.e approx 39.01 Acres.
B. Green belt developed during period June - Nov 2017 at area equivalent to 1,78,678 sq meter i.e equivalent to 44.66
C. The existing green belt as on date is at area equivalent to 3,34,727 sq meter i.e equivalent to 83.67 acre sequent
D. The details of the plantation undertaken during the said process on the survival rate is as follows-
E. The greenbelt developed till Nov 2017 is 83.67 acre which is more than the area equivalent to 50 acre prescribes under conditions for EC for Power Plant
F. The details of Green belt development area wise in year 2017 are tabulated in <u>Table -10.</u>
<u>Table – 10:</u> Detail of Greenbelt Development (Area Wise)
<table>
<tr><th rowspan="2">Sr</th><th rowspan="2">Description</th><th colspan="5">Area (Sq Mtrs)</th></tr>
<tr><th>Up to May 17 (A)</th><th>June to Nov 17 (B)</th><th>Total Till Nov 17 C=A+B</th><th>To be planted (D)</th><th>Grand Total (C +D)</th></tr>
<tr><td>1</td><td>Lawn & Shrubbery</td><td>1,23,249</td><td>1,25,418</td><td>2,48,667</td><td>55,000</td><td>3,03,607</td></tr>
<tr><td>2</td><td>Tree at Periphery</td><td>18,320</td><td>41,660</td><td>59,980</td><td>10,020</td><td>70,000</td></tr>
<tr><td>3</td><td>Tree inside Plant</td><td>14,480</td><td>11,600</td><td>26,080</td><td>4,400</td><td>30,480</td></tr>
<tr><td>4</td><td>Total</td><td>1,56,049</td><td>1,78,678</td><td>3,34,727</td><td>69,420</td><td>4,04,147</td></tr>
</table>
G. The details of No's of Tree plantated in year 2017 is tabulated in <u>Table – 11.</u>
We intend to developed additional green belt at area equivalent to 17.35 acre (69,420 sq meters) out the of the area marked for new proposed Carbon Plant under the new EC no F-No J-11011/162/2017-IA-II (I) issued on date 08-01-2018 to meet with the conditions i.e. equivalent to 101 acre (4,00,147 sq meters) which is 33 % of total area of 12,12,516 sq meters and to be developed after completion of construction activities.</td></tr>
</table>

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Table – 11: Detail of Greenbelt Development (Nos of Tree Wise)

Sr	Description	Nos of Tees.				
		Up to May 17 (A)	June to Nov 17 (B)	Total Till Nov 17 C=A+B	Plan in year 2018 (D)	Grand Total (C +D)
1	Tree at Periphery	4,585	10,415	15,000	4,800	19,800
2	Tree inside Plant	3,620	2,900	6,520	1,000	7,520
3	Total	8,205	13,315	21,520	5,800	27,320

40.	The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same next three years to GPCB.	Complied	• We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. • The nos of Trees Planted outside is given in Table -10 Action plan for plantation to be undertaken in nearby village in the next three year as following. 2018-19 = 5000 no's of Trees 2019-20 = 5000 no's of trees 2020 -21 = 5000 no's of trees. **Photos of Green Belt out side on open land -**  **No's of Trees Planted out side** **Name of Tree** / **No's** Cornocarpus – 1800 Casuarinas – 600 Coconut – 100 **Total – 2500**
B.	General Conditions		
41.	In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.	Complied	Noted and complied Close down / Shut down procedure defined and implemented.
42.	The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.	Complied	• CREP notification is applicable with Tire & Tube Plant (Non EC plant). • We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are maintained. • Compliance of CREP is tabulated in **Table-12** **Table – 12 : Compliance Report of CREP** **Sr.** / **Conditions** / **Status** / **Status of Compliance**

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No			
1	All rubber industries irrespective of its size, will comply with OSHA limits prescribed for rubber dust, rubber fume and individual chemicals.	complied	Records Available with Form -37 (Work Place environmental Monitoring).
2	Small industries would achieve OSHA limits by adopting good working practice and proper ventilation design in working rooms as quantity of raw material for process is small	Complied	
3	Require local exhaust ventilation (LEV) system consisting of hood, duct, fan and stack at strategic location to comply with the limits.	Complied	Facilities Provided.
4	Stack should be at suitable height and equipped with stack monitoring facilities.	Complied	Sampling Port with Suitable Platform facilities Provided in all Stack.
5	In case of SPM limit exceeds 150 mg/m3 in flue gas stack, control unit (filter / cyclone) has to be integrated with LEV System.	Complied	As Per CCA Condition issued by GPCB, SPM Limit is 50 mg/m3 which is Complied by us.
6	Emission limit of VOC from stack should be fixed as 50 mg/m3.	Complied	We are monitoring the SPM, SOX & Nox Parameter as Per CCA Condition.
7	Control measures such as activated carbon absorber/incineration technology to be integrated with LEV System, if required.	N/A	Not applicable to us.
8	Emission of SPM and VOC should be periodically monitored and analyzed in light of new control techniques and the techno-economic feasibility of	Complied	Records Available with Form -37 (Work Place environmental Monitoring)

<table>
<tr><td></td><td></td><td></td><td>
<table>
<tr><td></td><td>its application in India.</td><td></td><td></td></tr>
<tr><td>9</td><td>Flue gas emission from other source such as Boiler and DG sets in the premises of rubber product industries should meet the standard prescribed in the emission regulation of CPCB.</td><td>Complied</td><td>Records Available With us.

(Monthly & quarterly environment monitoring data</td></tr>
</table>
</td></tr>
<tr><td>43.</td><td>All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.</td><td>Complied</td><td>• We are doing compliance of issues raised and committed in PH held on 22-11-2011 for CPP.
• Compliance report of earlier PH report is attached as Document - III</td></tr>
<tr><td>44.</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget shall be allocated for this purpose</td><td>Complied</td><td>• A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose.
• Details of Environmental management cell & Laboratories are attached as Table - 13
Table- 13: Detail of Environment Management Cell
<table>
<tr><th>Sr. No</th><th>Designation / Portfolio</th><th>Name</th><th>Qualification</th><th>Exp (yrs)</th></tr>
<tr><td>01</td><td>AGM (HSE) / Head Environment Cell</td><td>Mr. Bhawesh Pathak</td><td>B.Sc. (Chemistry) + PDIETM</td><td>18</td></tr>
<tr><td>02</td><td>Dy. Manager (HSE)</td><td>Mr. Sanjay Barot</td><td>M.Sc. (Environment) + PDIETM</td><td>08</td></tr>
<tr><td>03</td><td>Officer - Environment</td><td>Mr. Poojan Gor</td><td>B.Sc. (Environment) + M.Sc. (Water Resources Management) + PDIS</td><td>04</td></tr>
<tr><td>04</td><td>Senior Officer - Environment</td><td>Mr. Bhavdeep Vaishnav</td><td>B.E Environment</td><td>04</td></tr>
</table>
</td></tr>
<tr><td>45.</td><td>The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td>Complied</td><td>• A separate account for expenditure under environmental safeguard is being maintained, which details are mention in below table -14
<table>
<tr><th colspan="3">Expenditure on environmental safeguards</th></tr>
<tr><th>Sr. No</th><th>Details of Environment Safe Guards</th><th>Cost (in Crore)</th></tr>
<tr><td>1</td><td>Coal Yard & Coal / Fuel Handling Unit</td><td>11.36</td></tr>
<tr><td>2</td><td>Chimney</td><td>4.59</td></tr>
<tr><td>3</td><td>Ash Silo & Ash Handling Unit</td><td>10.04</td></tr>
<tr><td>4</td><td>Internal Pacca Road</td><td>7.75</td></tr>
<tr><td>5</td><td>Online Analyzer for SOx / NOx & SPM</td><td>0.25</td></tr>
<tr><td>6</td><td>Provision of ETP for Industrial Waste Water Treatment</td><td>2.5</td></tr>
<tr><td>7</td><td>RO - MEE for Recycling</td><td>6.99</td></tr>
</table>
</td></tr>
</table>

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			8 STPs for Domestic Waster Treatment (3 Nos) — 1.5 9 Hazardous Storage Area — 0.65 10 Provision of Rain Water Harvesting Pond — 0.28 11 Green Belt development — 11.74 11 Set up of Environmental Lab / Cell — 0.15 12 Total Expenditure — 57.8
46.	Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.	Complied	• Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.
47.	Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.	-	Noted and complied
48.	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	Complied	• All the recommendations of EIA report are vigorously implemented. • Compliance status of recommendations of EIA report is attached herewith as **Document IV.**
49.	The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector.	Complied	• We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector.
50.	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	Complied	Last Half Yearly (June 17 to Nov 17) return of EC Compliance report EC conditions is submitted to SEIAA & RO – MOEF& CC in Month of Dec 2017. **Inward receipt of SEIAA & receipt of Registry Post to RO – MoEF&CC (Bhopal)**  
51.	No further expansion or modification in the plant likely to cause environmental	-	Noted – EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e adition of Carbon Black Manufacturing Unit)

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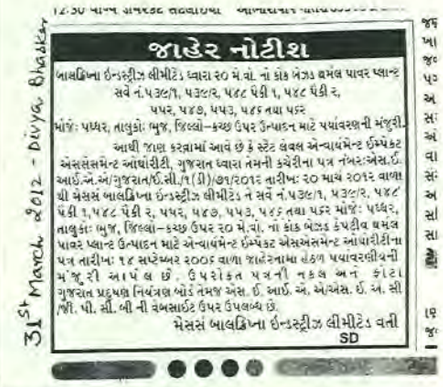
	impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.		
52.	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.	Complied	• An advertisement was got published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012. **Copies of Advertisement**  31st March 2012 - Divya Bhaskar જાહેર નોટીશ બાલકૃિષ્ના ઈન્ડસ્ટ્રીઝ લીમીટેડ દ્વારા ૨૦ મે.વો. નો કોલ બેઝડ થર્મલ પાવર પ્લાન્ટ સર્વે નં.૫૩૯/૧, ૫૩૯/૨, ૫૪૮ પૈકી ૧, ૫૪૮ પૈકી ૨, ૫૫૨, ૫૪૭, ૫૫૩, ૫૪૬ તથા ૫૬૨ મોજે: પધ્ધર, તાલુકો: ભુજ, જિલ્લો–કચ્છ ઉપર ઉત્પાદન માટે પર્યાવરણની મંજુરી આથી જાણ કરવામાં આવે છે કે સ્ટેટ લેવલ એન્વાયર્મેન્ટ ઈમ્પેક્ટ એસસેસમેન્ટ ઓથોરીટી, ગુજરાત દ્વારા તમની કચેરીના પત્ર નંબરઃએસ.ઈ. આઈ.એ.એ/ગુજરાત/ઈ.સી.(૧(૩)/૩૧/૨૦૧૨ તારીખઃ ૨૦ માર્ચ ૨૦૧૨ વાળા થી મેસર્સ બાલકૃિષ્ના ઈન્ડસ્ટ્રીઝ લીમીટેડ ને સર્વે નં.૫૩૯/૧, ૫૩૯/૨, ૫૪૮ પૈકી ૧,૫૪૮ પૈકી ૨, ૫૫૨, ૫૪૭, ૫૫૩, ૫૪૬ તથા ૫૬૨ મોજે: પધ્ધર, તાલુકોઃ ભુજ, જિલ્લો–કચ્છ ઉપર ૨૦ મે.વો. નો કોલ બેઝડ કેપ્ટીવ થર્મલ પાવર પ્લાન્ટ ઉત્પાદન માટે એન્વાયર્મેન્ટ ઈમ્પેક્ટ એસસેસમેન્ટ ઓથોરીટીના પત્ર તારીખઃ ૧૪ સપ્ટેમ્બર ૨૦૦૬ વાળા જાહેરનામા હેઠળ પર્યાવરણીયની મંજુરી આપેલ છે. ઉપરોકત પત્રની નકલ અને ફોટા ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ તેમજ એસ. ઈ. આઈ. એ. એસેસ. ઈ. એ. સી /જી. પી. સી. બી ની વેબસાઈટ ઉપર ઉપલબ્ધ છે. મેસર્સ બાલકૃિષ્ના ઈન્ડસ્ટ્રીઝ લીમીટેડ વતી SD n used to work in an www.rathoredesign.com Centres : Ahmedabad | Vadodara 31st March 2012 - Times of INDIA PUBLIC NOTICE ENVIRONMENT CLEARANCE FOR SETTING UP 20 MW COAL BASED CAPTIVE THERMAL POWER PLANT AT SURVEY NO. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546 & 562, VILLAGE PADDHR, TALUKA BHUJ, DISTRICT KUTCH, STATE GUJARAT FOR M/S BALKRISHNA INDUSTRIES LIMITED This is to inform to public that STATE LEVEL ENVIRONMENT IMPACT ASSESMENT AUTHORITY GUJARAT has accorded environment clearance for setting up 20 mw coal based captive power plant Unit on survey no. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546 & 562, Village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s Balkrishna Industries Limited. This environment clearance has been given vide letter no.SEIAA/GUJ/EC/1(d)/71/2012 Dated : 20 MAR 2012 Under environment Impact Assessment notification dated 14th September 2006. letter and photographs of the above environment clearance are available with Gujarat pollution control board and same are also available on the website of SEIAA For, M/S BALKRISHNA INDUSTRIES LIMITED SD
53.	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	Complied	Last Half Yearly (June 17 to Nov 17) return of EC Compliance report EC conditions is submitted to SEIAA & RO – MOEF& CC in Month of Dec 2017. **Inward receipt of SEIAA & receipt of Registry Post to RO – MoEF&CC (Bhopal)**   EC Compliance Report

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54.	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	-	Noted
55.	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	Complied	• Lapsed noted and ensure that we will be submit regular Six Monthly Compliance Report to RO - MoEF& CC - Bhopal Office for exiting EC and also for new EC • Last Half Yearly (June 17 to Nov 17) return of EC Compliance report EC conditions is submitted to SEIAA & RO – MOEF& CC in Month of Dec 2017. • Inward receipt of SEIAA & receipt of Registry Post to RO – MoEF&CC (Bhopal) are attached. • The Authorization from GPCB is obtained. Copy Consent to Operate is attached as **Document – II**
56.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory	-	Noted
57.	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	-	• The Authorization from GPCB for Water, Air and Hazardous Waste is obtained, • Copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 is attached as **Document II**
58.	This Environmental Clearance is valid for five years from the date of issue.		Noted

List of Attached Document (Soft Copies)

Sr.No	Title	Description
1	Document –I	Report from NPC for efficiency monitoring of APCM
2	Document – II	CCA No 85243 issued by GPCB dated 12.04.2017
3	Document – III	Updated Compliance Report of Public Hearing.
4	Document – IV	Updated Compliance Report of EIA Repot

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HSE/BKT/ENV/2017-18/221 DATE: 25-06-2018

Document –I
Report from NPC for efficiency monitoring of APCM

Report

On

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENTS

For

BALKRISHNA INDUSTRIES LIMITED

Village: - Padhdhar, Taluka: - Bhuj

District: - Kutch, Gujarat

Ph: - (02832) 248300

Submitted by

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate

Sector-26, Gandhinagar - 382 028, Gujarat

Phones: 079-23287344, 23287345, Fax: 079-23287443

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ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project on "Performance Evaluation of Air Pollution Control Equipments".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation rendered to NPC towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

18th April, 2018

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Table of Contents

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1. INTRODUCTION

The office of National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipments" by M/s Balkrishna Industries Ltd., Bhuj. The company manufactures tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity (i.e. 66 TPH Boilers x 2 Nos.).

2. SCOPE AND METHODOLOGY

The following scope of work and methodology has been adopted for the study:

1. Source sampling was undertaken at the stack outlet (Location S-3) of the ESP attached to the Boiler with respect to Temperature, Particulate Matter, Moisture Content, Oxygen, Carbon Dioxide, Carbon Monoxide, Sulphur Dioxide and Nitrogen Oxides. The Pressure Drop across the ESP could not be determined as there was no provision for pressure monitoring at the inlet duct to ESP;
2. Source sampling was undertaken at the stack outlet (Location S-4) of the Pulse Jet Bag Filter attached to Vibrating Screen with respect to Temperature and Particulate Matter. The Pressure Drop across the Bag Filter could not be determined as there was no provision for monitoring at the inlet duct to Bag Filter;
3. The physical observations, with respect to the study, in the company, were noted during the field visit;
4. Baseline details with respect to Production, Fuel used and Air Pollution Control Equipments from the company were sought;
5. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusion;
6. Preparation of the report and submission.

3. PROJECT TEAM

Team Leader	**Mr. Natarajan Pratap** Deputy Director, Environment Group
Team Member	**Mrs. Debarati Chowdhury** Assistant Director, Environment Group

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4. AIR POLLUTION CONTROL SYSTEMS INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The brief details of ESP are provided below:

Sl. No.	Details	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulsejet Bag Filters at the following locations;

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House

5. EMISSION MONITORING FINDINGS

The NPC team has visited the company during the period between 18/12/2017 and 20/12/2017. Field study and emission monitoring was undertaken at the stack outlet from ESP attached to the Boiler and outlet duct of Pulse Jet Bag Filter attached to the Crusher House. There was no provision for emission monitoring at the inlet duct to ESP and Pulse Jet Bag Filter. Further, emission monitoring could not be undertaken in the bag filters attached to the Transfer Tower-1 and Bunker House respectively due to the non availability of adequate and safe sampling platform. Indonesian coal was used as fuel in the boiler while the other boiler was kept as standby.

The Emission Monitoring details are mentioned hereunder;

- Temperature was measured using thermocouple;
- Gas Velocity was measured using S-type Pitot Tube;
- The dust concentration measurements and SO_2, NO_x were carried out using "In-stack Sampling Train" comprising of thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes;
- Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

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[redacted]

PARTICULARS	UNIT	VALUE
Date of Monitoring		19th December 2017
Sampling Location		S-3
Stack Temperature	(^{0}C)	131
Particulate Matter	mg/Nm^3	6.83
Moisture Content	%	9.2
Ambient Temperature	(^{0}C)	20
Oxygen	% v/v	8.1
Carbon Dioxide	% v/v	7.7
Carbon Monoxide	ppm	101
Sulphur Dioxide	ppm	181.22
Nitrogen Oxide	ppm	1.02

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[redacted]

PARTICULARS	UNIT	VALUE
Date of Monitoring		20th December 2017
Sampling Location		S-4
Stack Temperature	(^{0}C)	33
Particulate Matter	mg/Nm^3	9.54
Ambient Temperature	(^{0}C)	20

6. CONCLUSION

The results indicate that emission from the stack outlet of ESP attached to the boiler and the Pulse Jet Bag Filter attached to the Crusher House are found to be within the permissible limits. Based on the monitoring findings and NPC observations, the ESP attached to the Boiler and the Pulsejet Bag Filter attached to the Crusher House were found to be performing satisfactorily.

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Document – II
Copy of CCA 85243

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act-1986. The board has granted the consent order no. **AWH-71628** vide letter No. PC/CCA-KUTCH-825(2)/ID-29597/323881, dated 11/08/2015 which is valid up to 01/12/2016.

And whereas Board has received application inward no. **115208** dated **01/02/2017** for the **Renewal Consolidated Consent and Authorization** (CC&A) of the Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under.

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)

To
M/s. Balkrishna Industries Ltd.,
Plot No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 105

1. Consent Order No. AWH-85243 Date of Issue: 12/04/2017.

2. The consent shall be valid up to **01/12/2021** for manufacturing of following products:

Sr. No.	Product	Quantity per Month
1.	Tyres and Tubes	10000 MT
2.	Electricity (Captive Power Plant)	20 MW

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. You shall comply with the conditions mentioned in letter no. SEIAA/GUJ/EC/1(d)/71/2012, dated 20/03/2012 issued by SEIAA.
2. No ground Water shall be withdrawal without obtaining prior permission from competent authority.
3. You shall comply MoEF&CC Notification S.O. 3305 (E) dated 7th December, 2015.
4. You shall comply with Fly Ash Notification.

3. **CONDITIONS UNDER WATER ACT 1974:**

The unit shall reduce specific water consumption up to maximum of 3.5 m^3/MWH. This shall be achieved by 7th December, 2017

BALKRISHNA INDUSTRIES LTD. RECEIVED 07 JUN 2017 INWARD No. 1091 Paddhar, Tal. Bhuj-Kutch

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

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3.2 The water consumption for industrial purpose shall not exceed **5220 KL/day** and for domestic purpose shall not exceed **540 KL/day**.

3.3 The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall not exceed of **1320 KL/day**.

3.4 The quantity of the domestic waste water (Sewage) shall not exceed **400 KL/day**.

3.5 The quality of the sewage shall conform to the following standards:

PARAMETER	PERMISSIBLE LIMIT
BOD (3 days at 27° C)	20 mg/L
Suspended Solid	30 mg/L
Residual Chlorine	Minimum 0.5 mg/L

3.6 The industrial effluent shall be treated in ETP followed by 2- Stage R.O. system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.

3.7 The treated sewage shall confirm to standards mentioned in 3.4 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

3.8 The unit shall install meters at utilities for measuring category wise (Category as given in Schedule II of "Water (Prevention & Control of Pollution) Cess Act-1977") consumption of water.

4 CONDITIONS UNDER AIR ACT 1981:

4.1 The following shall be used as fuel in D. G. set and Boiler;

Sr. No.	Fuel	Quantity
1.	Lignite OR Imported Coal OR Indigeneous Coal	5250 MT/Month 11100 MT/Month 17400 MT/Month
2.	**For start up of Boiler and as stand by fuel for Boiler** High Speed Diesel AND/OR Light Diesel Oil	50 KL/Year
3.	**For Stand by D.G. Set** High Speed Diesel "AND/OR" Light Diesel Oil	50 KL/Year 15 KL/Year
4.	Furnace oil	2000 L /Day
5.	H.S.D	450 L/hour
6.	Furnace Oil	155 L/hour

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4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator		
3.	Boiler (20 TPH)	40	Electrostatic Precipitator		
4.	Boiler (2.8 TPH)	30	Stacks		
5.	Boiler (1.5 TPH)	11	Electro Static Precipitator		
6.	Boiler – I (20 TPH) (stand by)	40			
7.	Boiler – II (20 TPH) (stand by)	40			

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
8.	D. G. Set (250 KVA)	11	Exhaust Muffler	PM SO_2 NOx	50 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
9.	D. G. Set (250 KVA)	11	Exhaust Muffler		
10.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
11.	D.G.Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Mixer Plant	30	Bag Filter	PM	150 mg/Nm^3

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m³
1.	Sulphur Dioxide (SO_2)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 60

4.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. to 10 P.M. : 75 dB (A)
Between 10 P.M. to 6 A.M. : 70 dB (A)

5 Authorization under Hazardous & Other Waste [Management, Transboundary Movement] Rules, 2016 & amended.

5.1 **Authorization Number: AWH-85243 and shall valid up to 01/12/2021.**

5.2 **M/s. Balkrishna Industries Limited,** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at , **Plot No. 470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105;**

Sr. No.	Waste	Quantity per Annum	Category	Mode of Disposal
1.	Chemical Sludge from waste water treatment	1450 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility.
4.	Discarded barrels containers/liners	400 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers
5.	Waste residue containing oil	6 MT	5.2	Collection, storage, Transportation, Disposal at TSDF

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5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes by disposal at TSDF, common incinerator and selling out to registered recyclers.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 **TERMS AND CONDITIONS OF AUTHORISATION:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6. GENERAL CONDITIONS:

6.1 As per "Public liability insurance act-91" company shall get Insurance policy, if applicable.

6.2 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.

6.3 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

6.4 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act- 1977.

6.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

6.6 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986.

6.7 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act, 1986.

6.8 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.

6.9 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

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6.10 Applicant shall have to comply with all the guidelines / directive issued / being issued by MoEF&CC / CPCB / DoEF from time to time.

6.11 Environmental cell shall be setup and shall be responsible for the total Environmental management.

6.12 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Sushil Vegda)
Senior Environment Engineer

NO: PC/ CCA- KUTCH- 825(3)/ ID 29597/ 413693 **Date:** 30/05/17

ISSUED TO:
M/s. Balkrishna Industries Limited,
Plot No No. 470, 544/1, 545/1, 555,
Village: Paddhar,
Taluka: Bhuj,
Dist: Kutch - 370 105.

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Document –III

Updated Compliance of PH

UPDATE OF MOM OF PUBLIC HEARING DATED 22/11/2011 @ 11:30 HRS AT PADDHAR IN CONTEXT OF 20 MW COAL BASED CPP

<table>
<tr><th>Sr</th><th>Name& Address of person asking questions</th><th>Issues raised</th><th>Replies given by representative of project proponents</th><th>Status as on 2018</th></tr>
<tr><td rowspan="2">1</td><td rowspan="2">ShriAhir Haribhai Devjibhai,Village : Dhaneti</td><td rowspan="2">The company is proposing a 20MW Captive Coal Based Thermal Power Plant that will consume up to 35000 Metric Tonnes of Coal every month and Dhaneti Village is only 4 km away from the site. Considering this what steps will be taken by the Company to reduce pollution?</td><td>The Company's EIA Consultant Shri Sangram Kadam informed that dry fly ash will be controlled through Electrostatic Precipitators. While the current rules require Particulate Matter discharged into the atmosphere be less than 150 mg /nM3, the company will install a four field system of ESPs (One stand by) that will ensure that PM discharge in to the atmosphere will be at a level less than100 mg/nM3</td><td>At Boilers We had installed four field system of ESP (one stand by). PM discharge in to the atmosphere is avg 40 to 42 mg /nM3 lesser than 50 mg / Nm3.
Sample report of Flue Gas Analysis for the last six month (Oct 17 to March 18) is tabulated in Table -1
Table -1
Summary of Analysis Report
Parameter – PM Unit – mg /Nm3
<table>
<tr><th>Description</th><th>Min</th><th>Max</th><th>Avg</th></tr>
<tr><td>66 TPH Boiler -1</td><td>46</td><td>33</td><td>40</td></tr>
<tr><td>66 TPH Boiler -2</td><td>36</td><td>44</td><td>42</td></tr>
</table>
Photo of ESP
  </td></tr>
<tr><td>In practice actual coal consumption will likely be lower than 35000 metric tonnes per month. This would be due to the probable use of Indonesian Coal (that has a much lower ash content)</td><td>We are using Indonesian Coal having lower ash content. Summary of Coal Consumption for the last six months (Oct 17 to Mar 18) is tabulated in Table -2
Table – 2
Unit MT / Month
<table>
<tr><th rowspan="2">Coal Consumption</th><th>Min</th><th>Max</th><th>Avg</th></tr>
<tr><td>7194.50</td><td>8537.03</td><td>7865</td></tr>
</table></td></tr>
</table>

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				Avg Coal Consumption is lower than the qty mentioned in MOM of Public Hearing.
		What would be the method of wastewater collection and disposal?	The Company will build an Effluent Treatment Plant (ETP) of 2040 KL/D capacity. The main source of effluent is cooling tower blow down. This water will be passed through a Reverse Osmosis(RO) plant and reject RO water will be evaporated.	1.The revised estimated qty of effluent generation of 1320 KLD was brought in to the notice of SEIAA. The condition no 2 of issued EC after the conducted PH stipulated the qty of effluent generation shall not exceed 1320 KLD. 2.The ETP of Capacity 1320 KLD along with RO of Capacity 56 M3/Hrs and MEE of Capacity 7 M3/Hrs had been installed and operational. 3. The treated water is being passed through RO and rejects RO water is being passed through MEE for evaporation.   **Photos of ETP, RO & MEE**
			No process wastewater will be generated from the tubes and tyres plant. Only domestic wastewater will be generated and treated in a Sewage Treatment Plant (STP) of adequate capacity and treated domestic wastewater will be used on land for irrigation.	1.. No generation of Process water from the Tubes & Tyre Plant. 2. Only Domestic Sewage is being generating from Tire & Tube Plant and for treatment, 2 nos of 250 KLD STP are provided and treated domestic waste water is being using on land for irrigation.  **Photos of STP**

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2	Shri Ahir Shankarbhai Gangabhai, Village : Paddhar	What employment will be provided on a permanent basis to residents of Paddhar Village?	The Unit's representative Shri Dhirendra Dwivedi informed that the Company will employ capable local persons as per its requirement.	Around 198 persons from local villages, 464 person from Kutch district and around 961 from Gujarat State are working in company.
3	Shri Shivjibhai Mahadevbhai, Village:Kali Talavdi	Area covering 5km radius around the Project Site is essentially agricultural land. What precautions will be taken by the Company to protect agriculture?	The Company's EIA consultant Shri Sangram Kadam informed that coal of good quality will be used for the project and ESPs will be used for control of air pollution, due to which the emission to environment will be less than100 mg/nm3. Further, the stack height will be kept at 83.0 m from ground level, and therefore question of damage to crops/agriculture from fly ash will not occur. Fly ash collected from the captive power plant will be stored in silos and sent to cement manufacturing units.	1. The good quality coal from Indonesia having low ash content is being use for the CPP. 2. ESP is provided for control of air pollution and emission are avg 40 to 41 mg/nM3 lesser than 100 mg / nM3. 3. Stack of 84 meter height more than 83 meter from ground is provided.  **Photo of ESP** Silos of Capacity (1852 m3×2) (1111 m3× 1) has been provided for storage of Fly Ash. And Fly ash are being disposed levelling of low line area, internal Road construction and sent to bricks manufacture.
4	Shri Ranchhodbhai Ahir, Village : Ratnal	Companies in the area tend to employ persons outside the state in stead of Local, unemployed persons	The unit's representative informed that the Unit will follow the rules and regulations issued by the Government of Gujarat with respect to employment of handicapped persons.	Balkrishna Industries Ltd is following the rules and regulation issued by the Government of Gujarat with respect to employment of of handicapped persons.
		The Company has not mentioned anything in the Report about employing handicapped persons and	Shri Dwivedi informed that the Company has recruited 40 trainee engineers through Campus Interviews from Engineering Colleges at Saurashtra and Kutch- Bhuj. The	Balkrishna Industries Ltd is hiring the persons from nearby ITIs.

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		neither has any reservation been kept for such persons.	Company is the first company in the Kutch-Bhuj area to organize campus interviews and selected candidates are largely from near about the project site. In the future also, the Company will organize such campus interviews for selecting candidates from ITIs.	
		Even imported coal has dust		
		Why is no representative from the Forest Department not present in this Public Hearing?		
		Although advertisement for this Public Hearing was provided one month back, the advertisement should actually be issued the day before the public hearing		
		How many persons have been employed by the project as on date?		
5	Shri Arjanbhai Kanjibhai Chavda, Sarpanch, Lakhond Gram Panchayat, Village: Lakhond	The land around the Company is essentially an agricultural area. The main issue in this area is that of employment. Therefore, how will you provide benefits to this area?	Shri Dwivedi informed that the Company welcomes his suggestions. Further, he assured that the project will install necessary pollution control equipment so that no damage occurs to agriculture.	Adequate Pollution Control measures like ESP, Bag Filters, and Fly Ash Silo are provided to control pollution so that no damage occurs to agriculture. Photos 
		Will you take necessary precautions so that no damage to agriculture occurs?		

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		Persons from our area don't get employment, and also that priority will be given to locals in employment		
		The chimney height should be as per rules and regulations		
6	Shri Khungla Panchabhai Govind Bhai Village - Paddhar	The Company's recruitment process should involve locals	Shri Dwivedi informed that the Company will consider involving locals in the committee undertaking the recruitment process. Further, he gave assurance that there will be no damage to agriculture in the Project surroundings.	1. Organization system and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment. 2. We installed various control equipment to avoid the damage to agriculture in surrounding of project. 3. Photos are marked at Sr. No 5
		The land around the site has been shown as barren and this is wrong, and commitment should be made that there will be no damage to agriculture due to the project.	Modern air pollution control equipment will be installed to control air pollution.	1. We installed modern air pollution control equipment. 2. Photos are marked at Sr. No 5

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7	Shri Mepabhai Bhimabhai,Sarpanch, Gram Panchayat,Village:Paddhar	About 3000 persons will be employed in this plant, due to which the development, of the area will take place. About 13 villages are present in an area of 10 km around the project site. Hence the locals from these 13 Villages should be employed by the Company. Persons out-of-state should not be employed by the Company. Educated /skilled persons from the Villages should be employed by the Company, and from Paddhar Village, one person from each family should be provided employment.	Shri Dwivedi informed that the Company will install suitable equipment to control pollution and all pollution control related rules and regulations will be followed so that there is no pollution in surrounding areas	1. Balkrishna Industries Ltd had installed suitable equipment to control pollution like STPs, ETP & ZLD, ESP, Chimney and Bag filters etc so that there is no pollution in surrounding areas. 2. Photos of all equipments are already marked in previous serial nos. 3. Balkrishna Industries Ltd is following all pollution control related rules and regulation.

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		Paddhar Village should be provided with R.C.C roads, computers provided in the Girl's school, compound wall should be provided around the play ground ambulance should be provided, the over flow outlet of the village pond should be repaired, and other such village Development activities should be carried out, and suitable measures should be taken to ensure that there is no pollution in surrounding areas.	The suggestions for Village Development activities have been noted and in this regards co-operation for development will be provided.	Balkrishna Industries ltd did village development works as committed during public hearing. Details of expense did in last five financial year is tabulated in table -3.

Table -3

Expense details for development of village amenities

Sr.No	Name of viallage	2012-13	2013-14	2014-15	2016
1	Paddhar	12,55,000 (For village road)	2,78,000 (Rural Infra)	80,000 (Tricycle distribution)	2,41320 (Civ wor in shc l)
					6,14320 (Scl ol ame ties)
					15,6,500 (Toi t Con ruct n)
2	Mamuara			1,50,000 (Was mo water sanitation)	24,7,513 (Ru infra and edu tion

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									Mamuara & Vadvara)	
				3	Dhaneti			1,00,000 (Green grass distribution)	12,37,257 (Rural health and infrastructure)	25,35,000 (Toilet construction)	46,57,392
									1,40,000 (School amenities)	6,45,135 (Civil work in school)	
				4	Vadvara				16,49,675 (Rural infra)		16,87,675
									35,000 (School amenities)		
				5	Kandherai				8,24,83 (Health and infra)	7,50,000 (Toilet construction)	16,01,837
									27,000 (School amenities)		
				6	Mokhana					32,25,000 (Toile	32,25,000

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										t constr uction)	
				7	Kaniya be					22,35 ,000 (Toile t constr uction)	22,35 ,000
				8	Kali Talavdi					22,05 ,000	22,05 ,000
				Tota l		12,55 ,000		2,30, 000	88,09 ,422	1,64, 05,53 5	2,69, 77,95 7
8	Shri Krishna Naran bhai Ahir, Village : Paddhar	Interviews should be conducted in Paddhar Village so as to employ locals and discount should be given for purchasing tires by villagers for agricultural purposes.	At the time of interviews, key persons from the Village will be kept informed so that local unemployed persons can be employed	1. Organization system and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment. 2. We are informing nearby local unemployed person vide various means so that they can be employed.							
			The company's EIA consultant Shri Sangram Kadnm informed that the Company will store up to 2.0 lac KL of rain water every year, out of which about 1.5 lac KL of rain water will be used for fire emergency only. The remaining 0.5 lac KL will be recharged into groundwater.	1.Rain Water Harvesting pond of size 180 mtrs X 5 mtrs X 4.5 mtrs = 4050 M3 had been provided. 2.Rain water is recharged into underground (natural method). 3. We considered for installation of percolation wells outside the company premises and found not feasible.						
			Installation of percolation wells outside the Company premises will be considered.								

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		The location where recharge wells shall be installed should be clearly indicated and should preferably be outside the company premises so that untreated wastewater is not discharged in to re-charge wells.	With regards to the request for discount, the Company's representative informed that the issue is associated with the trust of the customers, and therefore the matter will be discussed with the Company management	The matter has been discussed in management and ruled out to sell / or provide discount directly to customer and it should be through our retailer only.
			The Company representative informed that the unit will be engaged in a mechanical process and no chemicals will be used in the same, and therefore the question of severe pollution does not arise. The unit will consume Narmada water through GWIL.	1. No chemical process is being used only mechanical process is being used in the unit. 2. No severe pollution arised. 3. The unit consumed Narmada water through GWIL.
		Shri C.P Nema, Resident Additional Collector and Additional District Magistrate Kutch, informed that normally only the previous year's students get the benefits of Campus Interviews. Due to this, students who have already passed out should also be given the benefit of campus interviews and for that advertisement may be issued in local news papers due to which old as well as new students get the benefit of campus	In this regards, on behalf of the Company, the Company Representative assured that the Company will consider the Chairman's observations	We are going for campus interviews for Diploma stream, till date we are facing difficulty in absorbing apprentice trainees as no candidates are interested.

		interviews.		
9	Shri Harihhai Devjihhai Ahir, Village:Dhaneti	The Company requires technical persons and there may be a shortage of technical persons in the nearby villages, due to which an ITI should be set-up at Dhaneti Village.	The Company Representative informed that keeping aside the request for an ITI at Dhaneti Village, the existing ITI at Bhuj may be strengthened.	The strengthen of existing ITI at Bhuj will be considered by Balkrishna Industries in FY 2018-19.
		Shri C.P. Nema,Resident Additional Collector and Additional District Magistrate, Kutch, suggested that as the Plant is located near the Highway and therefore an ITI in a nearby area may be considered.		
		A figure of Rs. 20-25 lacs for social development is too less, and suitable funds may be made available as required.		
		At the time of GPCB site visits,2-3 local key persons may be involved.		

10	Shri Naranbhai Karahhui Danger,Village :Dhaneti	The Ramakrishna Mission runs a School in Dhaneti Village. In case the company decides to setup an ITI in Dhaneti Village, land and permissions will be arranged by the Ramakrishna Mission.	The Company Representative Shri Dwivedi said the suggestion will be considered by the Company.	Management had considered the suggestion and ruled out the possibilities for establishment of ITI by Balkrishna Industries Ltd because this issue needs to be discussed with local civic authorities, organization can't comment on this.
11	Shri Ranchodbhai Ahir, Village:Ratnal	One person from each village should be part of a pollution control committee formed by the GPCB for monitoring the Plant.	The Company Representative said that the Company shall follow all rules and regulations pertaining to pollution control, however the matter of including locals in the committee can only be decided by the GPCB Head Office.	1. Company follow all rules and regulation pertaining to Pollution Control. 2. The matter of including locals in the committee is pertaining to GPCB therefore we can't comments
12	Shri Shankarbhai Gangabhai Ahir, Village:Paddhar	Locals working at the existing project site are employed through contractors, there by the compensation provided to the locals is less and they are exploited by the contractors. The Company should therefore employ persons directly and this should also be given by the Company in writing.	The Company Representative Shri Dwivedi informed that the suggestion will be thought by the Company	Suggestion well accepted, and BKT employed 192 nos of local through his own set of systems and policies. No dispute till date registered as mentioned by issue raiser.

		Shri Mepabhai, Sarpanch of Village Paddhar informed that near by situated Saswat International Company did not pay wages to its employees and this should not be repeated by this Company.		
13	Shri Shivjibhai M.Baradia, Village:Kali Talavdi	The Company has considered using Narmada water. However, Narmada water is not even available for drinking, so how does the Company expect to get this water? Does the Company intend to use groundwater for its requirement?	The Company's EIA Consultant Shri Sangram Kadam informed that the GWIL has given a written undertaking to provide the Project with 6.5 MLD of water.GWIL provides water reserved for industries as per the Government Policy. The Company's representative informed that in recent times Narmada water supply was not adequately meeting the requirements due to unauthorized drawl of water between Dhanki and Maliya, due to which water is not reaching Kutch.In this regards, the Government has prepared a scheme for laying a pipeline between Dhanki to Maliya, due to which sufficient water will be made available. He further informed that the work on Radhanpur canal is under progress.	Point nos 1 i.e source of Water is self explanatory

		What steps will the Company ensure that Odour problems due to the operation of the tubes and tyre plant will not reach outside the Company premises?	He also said with regards to the odour problem, that other than ash no other type of pollution will occur, and the ash will be suitable managed.	Point no -2 i.e Odour problem, on other type of pollution is occurring except ash. Ash handling system provided at site.
14	Shri Panchabhai Govindbhai, Village:Paddhar	Copies of the minutes of the public hearing should be made available to all villagers	Shri K. C. Pancholi, Regional Officer, GPCB, Bhuj, informed that the summary of the Public Hearing will be made available on the GPCB website and copies of the same may be collected from the GPCB Regional Office.	Complied
			The Company's representative assured that the Company will circulate copies of the Public hearing summary to all Gram Panchayats in the Area.	We assisted GPCB in circulation of MOM of Public Hearing, because this is their responsibility and obligation, we as company and project proponent not authorized to circulate copies to nearby all gram panchayat.
15	Shri Chothabhai Karsanbhai Ahir, Village:Paddhar	Suitable commitment with regards to grazing land may be made available	The Company Representative informed that the Company has not acquired any grazing land	Self Explanatory
		There is a small pond within the Company premises and a similar pond may be made by the Company elsewhere	The Company Representative informed that there is no pond in any of the 40 survey numbers acquired by the Company, however, this work can be considered along with the other Village Development activities.	Self Explanatory

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Document – IV.
Compliance of EIA Report – Recommendations.

Sr. No	Potential Impact	Action	Parameters for Monitoring	Status
1	Air Emission	Stack emission from boiler to be optimized and monitored.	The ambient air quality will confirm to the standards for PM, SO2, and NOx as per specified guidelines.	Regular Monitoring is being done.
2		Ambient air quality within the premises of the proposed unit to be monitored.	The ambient air quality will confirm to the standard for PM, SO2 and NOx as per guidelines of GPCB.	Regular Monitoring is being done.
3		Exhaust from vehicles to be minimized by use of fuel-efficient vehicles and well maintained vehicle having PUC.	Vehicle logs to be maintained.	Regular Monitoring is being done.
4		Vehicle trips to be minimized to the extent possible.	Vehicle logs.	Regular Monitoring is being done.
5		Electrostatic Precipitator will be installed.	Maintenance of ESP	Regular Monitoring is being done.
6	Noise	All equipment will be designed to have noise level not exceeding 75-80 dB (A) measured at a distance of 1.5 m from the equipment. The ambient noise level at 120 meters from any part of plant boundary shall not exceed 63 dB (A). The enclosure of STG and other major equipment in plant area will be designed for noise attenuation to be reduce noise level to 85 dB (A) at 1 m distance.	Maintain record of noise generated from various equipment. The organization should ensure proper usage of PPE's by workers and explore methods for reducing the coal dust explosion.	Regular Monitoring is being done.
7		Generation of Vehicular Noise	Maintain Record of Vehicles.	Regular Monitoring is being done.
8	Wastewater Discharge	No untreated discharge to be made to surface water, ground water or soil.	No discharge hoses in vicinity of watercourses.	Regular Monitoring is being done.
		Take care in disposal of wastewater generated such that soil and ground water resources are protected.	Discharge norms for effluents as per GPCB/CPCB guidelines.	Regular Monitoring is being done.

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9	Hazardous waste generation	Generated hazardous waste will be handed over to authorized dealer.	Record of discarded container should be maintained. Record of generation of fly ash and handed over to cement manufacturing unit should be maintained.	Regular Monitoring is being done.
		Fly ash will be given for cement manufacturing unit		Regular Monitoring is being done.
10	Drainage and effluent Management	Ensure drainage system and specific design measures are working effectively.	Visual inspection of drainage and record thereof. Maintenance of rain water harvesting pits and storage tank.	Regular Monitoring is being done.
11		Design to incorporate existing drainage pattern and avoid disturbing the same.		
12		Rain water harvesting system will be installed.		
13	Energy Usage	Energy usage to be minimized and optimized.	Finding of energy audit report.	Regular Monitoring is being done.
14		Conduct annual energy audit.		
15	Emergency Preparedness	Fire protection and safety measures to be taken.	Mock drill records, on site emergency plan and evacuation plan.	Regular Monitoring is being done.
16		Quality control procedure and personnel training to avoid accident.		
17	Environment Management Cell / Unit	The Environment Management Cell / Unit to be set up to ensure implementation and monitoring environmental safeguard.	A formal letter from the management indicating formation of Environment Management Cell.	Complied.

ANNEXURE R2-4

BALKRISHNA INDUSTRIES LIMITED

VILLAGE:-PADDHAR, TALUKA:-BHUJ, DISTRICT: KACHCHH

EC NUMBER – SEIAA / GUJ / EC / 1 (D) / 71 2012 DATED 20TH MARCH 2012

EC Compliance Report

DECEMBER 2018

(Period: June 2018 to November 2018)

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EC Compliance Report (DEC -2018)

S. No	Conditions of Environment Clearance	Status	Status of Compliance
A.1	Water		
1	• The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day and it shall be met only through water supply from the GWIL. • Metering of water shall be done and its records shall be maintained. • No ground water shall be tapped in any case for meeting the project requirements.	Complied	• The fresh water requirement for the project does not exceed 5760 KL/day. Water meter reading for last 2 months (Oct '18 to Sept'18) showing average water consumption as 2345 KLD. *Unit is not working in full capacity • Water requirement met from the GWIL. • No ground water is tapped.
2	Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day	Complied	• Industrial effluent generation for the period of Oct '18 to Sept '18 is avg. 834 KLD. *Unit is not working in full capacity.
3.	• The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. • The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. • RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.	Complied	In compliance of stated conditions we have installed • High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. • The ETP comprising of Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge • We are Operating ETP regularly and efficiently to treat industrial effluent in order to achieve GPCB Norms at the out let. • In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. The same is operated and maintained properly from 10th March 2018. • ETP Treated water is being sent to RO for re-process & re-use. • RO Permeate is being used in process • RO Reject is being sent to MEE and Solid from MEE is being sent to TSDF. **Photographs of ETP, RO & MEE** 

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4.	Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.	Complied	In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. RO & MEE is operational.
5.	• During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. • The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.	Complied	• We have install RO for reuse / recycling of ETP treated water to the process. RO & MEE units are operational for all days including high rainy days also. • RO Treated water is being used in Process and RO Reject is sent to MEE for evaporation. • Solid Content after MEE evaporation is being sent to TDSF site for disposal. **Photographs of ZLD (RO & MEE)** 
6.	• Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP. • The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.	Complied	1. Sewage Generation from CPP alone is average 75 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC as well as in EIA report submitted earlier during the EC granting process. 2. Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility, the treated Sewage is being passed through RO of 5 M3/Hrs and RO Permate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE. 3. The Tire Plant (not under the preview of issued EC) is generating average 394 KLD of sewage. 4. Adequate capacity of STPs provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. **Photograph of STP** 

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<table>
<tr>
<td>7.</td>
<td>• The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater.
• The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td>
<td>Complied</td>
<td>• Moving Bed Bio Reactor (MBBR) Technology based STPs of Total Capacity 600 KLD are installed at site.
• We are operating STP regularly and efficiently so as to achieve GPCB norms at the outlet. We are doing monthly analysis of STP outlet water at in-house Environmental Cell / Laboratory and quarterly monitoring by approved external lab. Summary Analysis of 2 month (Oct 2018 & Sept 18) report summary of STP outlet is given as below.
Table -1 : Summary of STP Analysis Report
<table>
<tr><th rowspan="2">Parameter</th><th rowspan="2">Unit</th><th rowspan="2">Limit</th><th colspan="3">Result</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg.</th></tr>
<tr><td>BOD</td><td>Mg/L</td><td>20</td><td>19</td><td>10</td><td>14</td></tr>
<tr><td>SS</td><td>Mg/L</td><td>30</td><td>26</td><td>15</td><td>18</td></tr>
<tr><td>Residual Chloride</td><td>Mg / l</td><td>0.5</td><td>0.3</td><td>0.1</td><td>0.2</td></tr>
</table>
</td>
</tr>
<tr>
<td>8.</td>
<td>The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.</td>
<td>Complied</td>
<td>Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished to GPCB from time to time in form of monthly e-patrak.
Photograph of Meter
  </td>
</tr>
<tr>
<td>9.</td>
<td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td>
<td>Complied</td>
<td>Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.
Photograph of Log-Book
  </td>
</tr>
</table>

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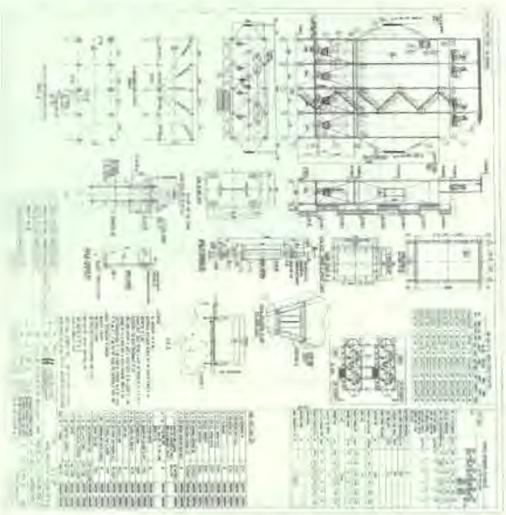
<table>
<tr><td>10.</td><td>Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.</td><td>Complied</td><td>• Harvesting pond of rain water from rooftop, paved area and surface runoff is provided.
• Subject to availability, we utilize rain water for our project through ETP, RO & ZLD to conserve fresh water.
• We have provided natural recharge system.
• Photograph of Rainwater Harvesting Pond
  </td></tr>
<tr><td>A.2</td><td>Air</td><td></td><td></td></tr>
<tr><td>11.</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Complied</td><td>• Imported Coal at an average quantity 7065 MT/ Month is used as fuel, against the approved quantity of 11,100 MT/Month.
• Avg consumption based on data of month Oct 18 & Sept 18.</td></tr>
<tr><td>12.</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied</td><td>▪ Stacks of 84 m are installed with AFBC Boilers and
Photographs 84 Mtrs High Stacks
  </td></tr>
<tr><td>13.</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA). The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td><td>Complied</td><td>• D.G. Set capacities 500 KVA, 600 KVA X 2 Nos are removed from the site with intimation to GPCB.
Table – 2 : Detail of D.G Sets (Available at Site as per CCA)
<table>
<tr><th>Sr. No</th><th>Name</th><th>Capacity</th><th>Fuel</th><th>Stack Height</th></tr>
<tr><td>01</td><td>D.G. Set -1</td><td>4.2 MW</td><td rowspan="3">HSD / LDO</td><td>54 Mtrs</td></tr>
<tr><td>02</td><td>D.G. Set -2</td><td>250 KVA</td><td>Muffler</td></tr>
<tr><td>03</td><td>D.G. Set -3</td><td>250 KVA</td><td>Muffler</td></tr>
</table>
Mentioned in CTE but not available at Site (i.e. Under Construction)
<table>
<tr><th>Sr. No</th><th>Name</th><th>Capacity</th><th>Fuel</th><th>Stack Height</th></tr>
<tr><td>01</td><td>D.G. Set -1</td><td>2000 KVA</td><td>HSD</td><td>30 Mtrs</td></tr>
</table>
• Stack details were calculated as per formula by CPCB for D.G. Set.</td></tr>
<tr><td>14.</td><td>High efficiency Electro Static Precipitator (ESP) shall be</td><td>Complied</td><td>• Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers.</td></tr>
</table>

	installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.		• We are operating ESPs efficiently to achieve norms prescribed by GPCB. • Both ESP are having one extra field as stand by. • Specification of ESP is attached.  **Photographs of the ESPs.** 
15.	• Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity	Complied	• Online Monitoring system for PM, SOx & NOx have installed, operational and linked with server of CPCB and GPCB. • Online monitoring is linked with DCS system. SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013. PM analyser : - Make - Bhoomi - Model BI - 6000 **Photo of SPM Analyzer** **Photo of Sox / Nox Analyzer Panel -**  

	shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.		PM concentration level is below avg 35 mg/Nm3.
16.	The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.	Complied	Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and a Senior Manager (Operation Head) is assigned the responsibility.
17.	Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.	Complied	Bag filters are used as air pollution control systems at coal crushing & grinding operations to achieve the norms prescribed by the GPCB. **Photographs of the Bag Filter**  
18.	The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.	Complied	• Fugitive emission in the work zone environment is regularly monitored and it is ensured that the standards prescribed by the concerned authorities are met.

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All handling & transport of coal shall be exercised through covered coal conveyors only.	Complied	• Coals feeding to Greasily Hooper from Coal yard are with the help of JCB and Tractors. From Greasily Hopper to Crusher House to Banker at Boiler, the coal is travelling through closed coal conveyor system. **Photograph of closed conveyor system** 
Enclosure shall be provided at coal loading and unloading operations.	Complied	• Enclosure for coal loading & unloading operations provided. **Photograph is Coal Loading & Unloading Enclosure** 
Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions.	Complied	• Water Sprinkler is provided for water sprinkling at Coal Yard.
All transfer points shall be fully enclosed.	Complied	Transfer point at Coal Crusher House and Transfer Point 1 &2 in Coal Feeding Conveyor are fully enclosed.
Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	Complied	Dust suppression nozzles and extraction system with Bag Filter are provided at Crusher House and Coal Stock yard to abate dust nuisance.
Accumulated dust on the ground and other surfaces shall be removed / swept	Complied	We are doing regular cleaning of ground & other surface to avoid Dust accumulation.

	regularly and water the area after sweeping.		
	Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	Complied	• Concreted / RCC & Paved Internal Roads are Roads provided. **Photograph of Internal Road**  
	Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	Complied.	We have provided adequate sprinklers at coal yard in the plant.
	Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only	Complied.	Coal as well as ash is transported through closed trucks only.
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	Complied.	We had developed Greenbelt all around the plant periphery. As on Nov 2018 total Green Belt developed at area equivalent to 3,57,727 sq mtrs.
19.	Third party performance evaluation of the air pollution control systems including	Complied	Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC for year 2017 is attached as **Document - I**

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<table>
<tr><td></td><td>ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering- Ahmadabad or such other institutes of similar repute and its records shall be maintained.</td><td></td><td></td></tr>
<tr><td>20.</td><td>Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.</td><td>Complied</td><td>• We are carrying out monthly Ambient Air Quality Monitoring at in-house Environmental Lab and quarterly monitoring by NABL approved external lab.
• Summary of Analysis reports of Ambient Air Quality Monitoring as Table – 2
Table – 2 Summary of Analysis of Ambient Air Quality Monitoring
<table>
<tr><th colspan="2" rowspan="2">Location of AAQM</th><th colspan="4">Results (permissible limit) & unit in µg/m³</th></tr>
<tr><th>PM10 (100)</th><th>PM2.5 (60)</th><th>SOx (80)</th><th>NOx (80)</th></tr>
<tr><td rowspan="3">Near Mixing Plant</td><td>Max.</td><td>62</td><td>50</td><td>29</td><td>16</td></tr>
<tr><td>Min.</td><td>55</td><td>39</td><td>18</td><td>8</td></tr>
<tr><td>Average</td><td>56</td><td>42</td><td>24</td><td>9</td></tr>
<tr><td rowspan="3">Near D.G. Area</td><td>Max.</td><td>70</td><td>46</td><td>38</td><td>18</td></tr>
<tr><td>Min.</td><td>49</td><td>32</td><td>26</td><td>11</td></tr>
<tr><td>Average</td><td>60</td><td>39</td><td>28</td><td>14</td></tr>
<tr><td rowspan="3">Near Switch Yard area</td><td>Max.</td><td>67</td><td>60</td><td>27</td><td>25</td></tr>
<tr><td>Min.</td><td>55</td><td>49</td><td>21</td><td>14</td></tr>
<tr><td>Average</td><td>61</td><td>53</td><td>23</td><td>15</td></tr>
<tr><td rowspan="3">Near Security Main Gate</td><td>Max.</td><td>59</td><td>46</td><td>45</td><td>21</td></tr>
<tr><td>Min.</td><td>49</td><td>24</td><td>20</td><td>11</td></tr>
<tr><td>Average</td><td>60</td><td>29</td><td>25</td><td>14</td></tr>
</table></td></tr>
<tr><td>A.3</td><td>Hazardous/Solid waste</td><td></td><td></td></tr>
<tr><td>21.</td><td>The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.</td><td>Complied</td><td>• Handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste (Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016.
• The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 is attached as <u>Document II</u></td></tr>
</table>

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22.	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	Complied	• A separate hazardous waste storage facility room with impervious bottom and leachate collection facility is provided.
23.	ETP sludge shall be sent to the common TSDF.	Complied	• The unit has obtained membership of TSDF site SEPPL. • Membership Certificate of SEPPL is attached  Certificate
24.	The used oil/waste shall be sold only to the registered recyclers/refiners	Complied	The used oil/waste is sold to the registered recyclers/refiners only.
25.	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	Complied	• We are storing used oils in discarded barrels of same oil and selling to registered recycler along with use oils. • The discarded containers/ barrels/ bags/ liners are sold only to the registered recycler after decontamination.
26.	For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.	Complied	• Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. • Ash Pond not constructed at project.
27.	The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.	Complied	• Fly Ash generated is used for low line filling and construction of internal road. • We are giving fly ash to bricks manufacturer. • Fly Ash is also supplied to nearby Panchayats for land levelling and other uses on their demand. • Fly Ash utilization for year 2017 was 100 %.

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<table>
<tr><td>A.4</td><td colspan="3">Safety</td></tr>
<tr><td>28.</td><td>• Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided.
• It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.</td><td>Complied</td><td>Fire Protection system is provided as per the guideline of TAC.</td></tr>
<tr><td>29.</td><td>Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.</td><td>Complied</td><td>Personal Protective Equipment provided.</td></tr>
<tr><td>30.</td><td>First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.</td><td>Complied</td><td>30 First Aid Boxes are provided in the unit which are made readily available.</td></tr>
<tr><td>31.</td><td>Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.</td><td>Complied</td><td>Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.</td></tr>
<tr><td>32.</td><td>Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.</td><td>Complied</td><td>Name of hazardous material with capacity of tank
Table – 4 : Storage Tanks Details
<table>
<tr><th>Sr. No</th><th>Descriptions</th><th>Capacity</th></tr>
<tr><td>01</td><td>HSD</td><td>50 KL X 2 Tanks</td></tr>
<tr><td>02</td><td>LDO</td><td>15 KL X 1 Tank</td></tr>
<tr><td>03</td><td>SPB Solvent (Class A Petroleum)</td><td>50 KL X 3 nos of underground tanks</td></tr>
</table>
Storage of hazardous chemicals is in multiple small capacity tanks/containers.</td></tr>
</table>

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33.	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	Complied	• All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks.
34.	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	Complied	All transporting routes within the factory premises are paved roads.
35.	Training shall be given to all workers on safety and health aspects.	Complied	Safety training is provided on an average 750 workers on daily basis.
36.	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	Complied	Pre-employment and periodical medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers is carried out on a regular basis and records are maintained.
A.5	Noise		
37.	To minimize the noise pollution the following noise control measures shall be implemented: Selection of any new plant equipment shall be made with specification of low noise levels. Manufacturers/ suppliers of major noise generating machines/equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national/international regulatory norms with respect to noise generation for individual units.	Complied	**Noted and Complied** • Selection of any new plant equipments are being done with specification of low noise levels • Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units. • Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact. • Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area. • We provided Ear Protection measures like ear plug / muffs to employees. • Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation. • We have provided silencer to vehicle and construction equipments with internal combustion. • Ear plug and muffs are made mandatory for construction workers • Engine without proper silencers are is not allowed to operate. • We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986. • Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.

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	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact. Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided. Employees shall be provided with ear protection measures like earplugs or earmuffs. Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation. Construction equipment generating minimum noise and vibration shall be chosen. Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments. Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate. Construction equipment meeting the norms specified by EP Act 1985 shall only be used. Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.		

<table>
<tr><td>38.</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied</td><td>Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc. Are provided on all sources of noise generation to meet all statutory requirements.
Summary of Analysis of 2 months (April'2017 to May'2018) report summary of Noise monitoring are given as below –
Table – 5: Summary of Analysis Report of Noise Monitoring
<table>
<tr><th rowspan="2">Location of Noise monitoring</th><th rowspan="2">Range</th><th colspan="2">Results in dB(A)</th></tr>
<tr><th>Day</th><th>Night</th></tr>
<tr><td rowspan="2">Near Mixing Plant</td><td>Max.</td><td>72</td><td>65</td></tr>
<tr><td>Min.</td><td>60</td><td>59</td></tr>
<tr><td rowspan="2">Near D.G. Area</td><td>Max.</td><td>45</td><td>39</td></tr>
<tr><td>Min.</td><td>35</td><td>33</td></tr>
<tr><td rowspan="2">Near Switch Yard area</td><td>Max.</td><td>52</td><td>47</td></tr>
<tr><td>Min.</td><td>38</td><td>37</td></tr>
<tr><td rowspan="2">Near Security Main Gate</td><td>Max.</td><td>55</td><td>46</td></tr>
<tr><td>Min.</td><td>38</td><td>35</td></tr>
</table></td></tr>
<tr><td>A.7</td><td colspan="3">Greenbelt and other Plantation</td></tr>
<tr><td>39.</td><td>The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.</td><td>Complied</td><td>Green belt developed as on September 2018 is 3, 57,727 sq meter i.e approx 90 Acres.
Green belt developed in periphery of factory premises.</td></tr>
<tr><td>40.</td><td>The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.</td><td>Complied</td><td>• We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree.
<u>Photos of Green Belt out side on open land -</u>
  </td></tr>
<tr><td>B.</td><td colspan="3">General Conditions</td></tr>
<tr><td>41.</td><td>In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.</td><td>Complied</td><td>Noted and complied
Close down / Shut down procedure defined and implemented.</td></tr>
<tr><td>42.</td><td>The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for</td><td>Complied</td><td>• CREP notification is applicable with Tire & Tube Plant (Non EC plant).
• We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are maintained.
• Compliance of CREP is tabulated in Table-6</td></tr>
</table>

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Environment Protection (CREP) published by Central Pollution Control Board.

Table – 6 : Compliance Report of CREP

Sr. No	Conditions	Status	Status of Compliance
1	All rubber industries irrespective of its size, will comply with OSHA limits prescribed for rubber dust, rubber fume and individual chemicals.	complied	Records Available with Form -37 (Work Place environmental Monitoring).
2	Small industries would achieve OSHA limits by adopting good working practice and proper ventilation design in working rooms as quantity of raw material for process is small	Complied	
3	Require local exhaust ventilation (LEV) system consisting of hood, duct, fan and stack at strategic location to comply with the limits.	Complied	Facilities Provided.
4	Stack should be at suitable height and equipped with stack monitoring facilities.	Complied	Sampling Port with Suitable Platform facilities Provided in all Stack.
5	In case of SPM limit exceeds 150 mg/m3 in flue gas stack, control unit (filter / cyclone) has to be integrated with LEV System.	Complied	As Per CCA Condition issued by GPCB, SPM Limit is 50 mg/m3 which is Complied by us.
6	Emission limit of VOC from stack should be fixed as 50 mg/m3.	Complied	We are monitoring the SPM, SOX & Nox Parameter as Per CCA Condition.
7	Control measures such as activated carbon absorber/incineration technology to be integrated with LEV System, if required.	N/A	Not applicable to us.
8	Emission of SPM and VOC should be periodically monitored and analyzed in light of new control techniques	Complied	Records Available with Form -37 (Work Place environmental Monitoring)

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			and the techno-economic feasibility of its application in India.
			9 Flue gas emission from other source such as Boiler and DG sets in the premises of rubber product industries should meet the standard prescribed in the emission regulation of CPCB. — Complied — Records Available With us. (Monthly & quarterly environment monitoring data
43.	All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.	Complied	• We are doing compliance of issues raised and committed in PH held on 22-11-2011 for CPP. • Compliance report of earlier PH report is attached as **Document - III**
44.	A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget shall be allocated for this purpose	Complied	• A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. • Details of Environmental management cell & Laboratories are attached as **Table - 13**

Table- 7: Detail of Environment Management Cell

Sr. No	Designation / Portfolio	Name	Qualification	Exp (yrs)
01	AGM (HSE) / Head Environment Cell	Mr. Bhawesh Pathak	B.Sc. (Chemistry) + PDIETM	18
02	Dy. Manager (HSE)	Mr. Sanjay Barot	M.Sc. (Environment) + PDIETM	08
03	Officer - Environment	Mr. Poojan Gor	B.Sc. (Environment) + M.Sc. (Water Resources Management) + PDIS	04
04	Senior Officer - Environment	Mr. Bhavdeep Vaishnav	B.E Environment	04

45.	The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.	Complied	• A separate account for expenditure under environmental safeguard is being maintained, which details are mention in below

Expenditure on environmental safeguards

Sr. No	Details of Environment Safe Guards	Cost (in Crore)
1	Coal Yard & Coal / Fuel Handling Unit	11.36
2	Chimney	4.59
3	Ash Silo & Ash Handling Unit	10.04
4	Internal Pacca Road	7.75
5	Online Analyzer for SOx / NOx & SPM	0.25
6	Provision of ETP for Industrial Waste Water Treatment	2.5
7	RO - MEE for Recycling	6.99

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			8 STPs for Domestic Waster Treatment (3 Nos) 1.5 9 Hazardous Storage Area 0.65 10 Provision of Rain Water Harvesting Pond 0.28 11 Green Belt development 11.74 11 Set up of Environmental Lab / Cell 0.15 12 Total Expenditure 57.8
46.	Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.	Complied	• Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.
47.	Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.	-	Noted and complied
48.	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	Complied	• All the recommendations of EIA report are vigorously implemented. • Compliance status of recommendations of EIA report is attached herewith as **Document IV.**
49.	The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector.	Complied	• We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector.
50.	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	Complied	Last Half Yearly (Dec 17 to May 18) return of EC Compliance report EC conditions is submitted to SEIAA & RO – MOEF& CC in Month of June 2018 vide letter no 221 dated 25-06-2018.
51.	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.	-	Noted – EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e adition of Carbon Black Manufacturing Unit)

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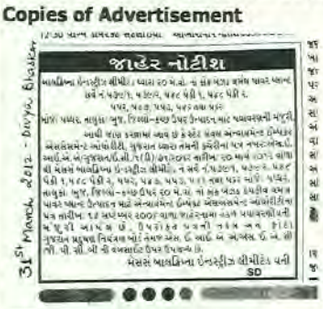
52.	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.	Complied	• An advertisement was got published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012. **Copies of Advertisement**  જાહેર નોટીશ 31st March, 2012 - Divya Bhaskar  PUBLIC NOTICE 31st March, 2012 - Times of INDIA
53.	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	Complied	Last Half Yearly (Dec 17 to May 18) return of EC Compliance report EC conditions is submitted to SEIAA & RO – MOEF& CC in Month of June 2018 vide letter no 221 dated 25-06-2018.
54.	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	-	Noted
55.	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	Complied	Last Half Yearly (Dec 17 to May 18) return of EC Compliance report EC conditions is submitted to SEIAA & RO – MOEF& CC in Month of June 2018 vide letter no 221 dated 25-06-2018.
56.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory	-	Noted
57.	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of	-	• The Authorization from GPCB for Water, Air and Hazardous Waste is obtained, • Copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 is attached as **Document II**

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	Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.		
58.	This Environmental Clearance is valid for five years from the date of issue.		Noted

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Document –I
Report from NPC for efficiency monitoring of APCM

Report

On

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENTS

For

BALKRISHNA INDUSTRIES LIMITED

Village: - Padhdhar, Taluka: - Bhuj

District: - Kutch, Gujarat

Ph: - (02832) 248300

Submitted by

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate

Sector-26, Gandhinagar - 382 028, Gujarat

Phones: 079-23287344, 23287345, Fax: 079-23287443

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ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project on "Performance Evaluation of Air Pollution Control Equipments".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation rendered to NPC towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

18th April, 2018

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1. INTRODUCTION

The office of National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipments" by M/s Balkrishna Industries Ltd., Bhuj. The company manufactures tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity (i.e. 66 TPH Boilers x 2 Nos.).

2. SCOPE AND METHODOLOGY

The following scope of work and methodology has been adopted for the study:

1. Source sampling was undertaken at the stack outlet (Location S-3) of the ESP attached to the Boiler with respect to Temperature, Particulate Matter, Moisture Content, Oxygen, Carbon Dioxide, Carbon Monoxide, Sulphur Dioxide and Nitrogen Oxides. The Pressure Drop across the ESP could not be determined as there was no provision for pressure monitoring at the inlet duct to ESP;
2. Source sampling was undertaken at the stack outlet (Location S-4) of the Pulse Jet Bag Filter attached to Vibrating Screen with respect to Temperature and Particulate Matter. The Pressure Drop across the Bag Filter could not be determined as there was no provision for monitoring at the inlet duct to Bag Filter;
3. The physical observations, with respect to the study, in the company, were noted during the field visit;
4. Baseline details with respect to Production, Fuel used and Air Pollution Control Equipments from the company were sought;
5. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusion;
6. Preparation of the report and submission.

3. PROJECT TEAM

Team Leader	**Mr. Natarajan Pratap** Deputy Director, Environment Group
Team Member	**Mrs. Debarati Chowdhury** Assistant Director, Environment Group

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4. AIR POLLUTION CONTROL SYSTEMS INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The brief details of ESP are provided below:

Sl. No.	Details	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulsejet Bag Filters at the following locations;

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House

5. EMISSION MONITORING FINDINGS

The NPC team has visited the company during the period between 18/12/2017 and 20/12/2017. Field study and emission monitoring was undertaken at the stack outlet from ESP attached to the Boiler and outlet duct of Pulse Jet Bag Filter attached to the Crusher House. There was no provision for emission monitoring at the inlet duct to ESP and Pulse Jet Bag Filter. Further, emission monitoring could not be undertaken in the bag filters attached to the Transfer Tower-1 and Bunker House respectively due to the non availability of adequate and safe sampling platform. Indonesian coal was used as fuel in the boiler while the other boiler was kept as standby.

The Emission Monitoring details are mentioned hereunder;

- Temperature was measured using thermocouple;
- Gas Velocity was measured using S-type Pitot Tube;
- The dust concentration measurements and SO_2, NO_x were carried out using "In-stack Sampling Train" comprising of thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes;
- Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

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[redacted]

PARTICULARS	UNIT	VALUE
Date of Monitoring		19th December 2017
Sampling Location		S-3
Stack Temperature	(^{0}C)	131
Particulate Matter	mg/Nm^3	6.83
Moisture Content	%	9.2
Ambient Temperature	(^{0}C)	20
Oxygen	% v/v	8.1
Carbon Dioxide	% v/v	7.7
Carbon Monoxide	ppm	101
Sulphur Dioxide	ppm	181.22
Nitrogen Oxide	ppm	1.02

[redacted]

PARTICULARS	UNIT	VALUE
Date of Monitoring		20th December 2017
Sampling Location		S-4
Stack Temperature	(^{0}C)	33
Particulate Matter	mg/Nm^3	9.54
Ambient Temperature	(^{0}C)	20

6. CONCLUSION

The results indicate that emission from the stack outlet of ESP attached to the boiler and the Pulse Jet Bag Filter attached to the Crusher House are found to be within the permissible limits. Based on the monitoring findings and NPC observations, the ESP attached to the Boiler and the Pulsejet Bag Filter attached to the Crusher House were found to be performing satisfactorily.

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Document – II
Copy of CCA 85243

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act-1986 The board has granted the consent order no. **AWH-71628** vide letter No. PC/CCA-KUTCH-825(2)/ID-29597/323881, dated 11/08/2015 which is valid up to 01/12/2016.

And whereas Board has received application inward no. **115208** dated **01/02/2017** for the **Renewal Consolidated Consent and Authorization** (CC&A) of the Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)

To
M/s. Balkrishna Industries Ltd.,
Plot No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 105

1. Consent Order No. AWH-85243 Date of Issue: 12/04/2017.

2. The consent shall be valid up to **01/12/2021** for manufacturing of following products:

Sr. No.	Product	Quantity per Month
1.	Tyres and Tubes	10000 MT
2.	Electricity (Captive Power Plant)	20 MW

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. You shall comply with the conditions mentioned in letter no SEIAA/GUJ/EC/1(d)/71/2012, dated 20/03/2012 issued by SEIAA.
2. No ground Water shall be withdrawal without obtaining prior permission from competent authority.
3. You shall comply MoEF&CC Notification S.O. 3305 (E) dated 7th December, 2015.
4. You shall comply with Fly Ash Notification.

3. CONDITIONS UNDER WATER ACT 1974:

The unit shall reduce specific water consumption up to maximum of 3.5 m^3/MWH. This shall be achieved by 7th December, 2017.

BALKRISHNA INDUSTRIES LTD. RECEIVED 07 JUN 2017 INWARD No. 1091 Paddhar, Tal. Bhuj-Kutch.

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

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3.2 The water consumption for industrial purpose shall not exceed **5220 KL/day** and for domestic purpose shall not exceed **540 KL/day**.

3.3 The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall not exceed of **1320 KL/day**.

3.4 The quantity of the domestic waste water (Sewage) shall not exceed **400 KL/day**.

3.5 The quality of the sewage shall conform to the following standards:

PARAMETER	PERMISSIBLE LIMIT
BOD (3 days at 27° C)	20 mg/L
Suspended Solid	30 mg/L
Residual Chlorine	Minimum 0.5 mg/L

3.6 The industrial effluent shall be treated in ETP followed by 2- Stage R.O. system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.

3.7 The treated sewage shall confirm to standards mentioned in 3.4 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

3.8 The unit shall install meters at utilities for measuring category wise (Category as given in Schedule II of "Water (Prevention & Control of Pollution) Cess Act-1977") consumption of water.

4 CONDITIONS UNDER AIR ACT 1981:

4.1 The following shall be used as fuel in D. G. set and Boiler;

Sr. No.	Fuel	Quantity
1.	Lignite OR Imported Coal OR Indigeneous Coal	5250 MT/Month 11100 MT/Month 17400 MT/Month
2.	**For start up of Boiler and as stand by fuel for Boiler** High Speed Diesel AND/OR Light Diesel Oil	50 KL/Year
3.	**For Stand by D.G. Set** High Speed Diesel "AND/OR" Light Diesel Oil	50 KL/Year 15 KL/Year
4.	Furnace oil	2000 L /Day
5.	H.S.D.	450 L/hour
6.	Furnace Oil	155 L/hour

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
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4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator		
3.	Boiler (20 TPH)	40	Electrostatic Precipitator		
4.	Boiler (2.8 TPH)	30	Stacks		
5.	Boiler (1.5 TPH)	11	Electro Static Precipitator		
6.	Boiler – I (20 TPH) (stand by)	40			
7.	Boiler – II (20 TPH) (stand by)	40			

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
8.	D. G. Set (250 KVA)	11	Exhaust Muffler	PM SO_2 NOx	50 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
9.	D. G. Set (250 KVA)	11	Exhaust Muffler		
10.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
11.	D.G Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Mixer Plant	30	Bag Filter	PM	150 mg/Nm^3

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m^3
1.	Sulphur Dioxide (SO_2)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 60

4.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. to 10 P.M. : 75 dB (A)
Between 10 P.M. to 6 A.M. : 70 dB (A)

5 Authorization under Hazardous & Other Waste [Management, Transboundary Movement] Rules, 2016 & amended.

5.1 **Authorization Number: AWH-85243 and shall valid up to 01/12/2021.**

5.2 **M/s. Balkrishna Industries Limited,** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **, Plot No. 470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105;**

Sr. No.	Waste	Quantity per Annum	Category	Mode of Disposal
1.	Chemical Sludge from waste water treatment	1450 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility.
4.	Discarded barrels containers/liners	400 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers
5.	Waste residue containing oil	6 MT	5.2	Collection, storage, Transportation, Disposal at TSDF

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5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes by disposal at TSDF, common incinerator and selling out to registered recyclers.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 **TERMS AND CONDITIONS OF AUTHORISATION:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6. GENERAL CONDITIONS:

6.1 As per "Public liability insurance act-91" company shall get Insurance policy, if applicable.

6.2 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.

6.3 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

6.4 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act- 1977.

6.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

6.6 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986.

6.7 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act, 1986.

6.8 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.

6.9 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

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6.10 Applicant shall have to comply with all the guidelines / directive issued / being issued by MoEF&CC / CPCB / DoEF from time to time.

6.11 Environmental cell shall be setup and shall be responsible for the total Environmental management.

6.12 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Sushil Vegda)
Senior Environment Engineer

NO: PC/ CCA- KUTCH- 825(3)/ ID 29597/ 418693 **Date:** 30/05/17

ISSUED TO:
M/s. Balkrishna Industries Limited,
Plot No No. 470, 544/1, 545/1, 555,
Village: Paddhar,
Taluka: Bhuj,
Dist: Kutch - 370 105.

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Document –III - Updated Compliance of PH

UPDATE OF MOM OF PUBLIC HEARING DATED 22/11/2011 @ 11:30 HRS AT PADDHAR IN CONTEXT OF 20 MW CPP				
Sr	**Name& Address of person asking questions**	**Issues raised**	**Replies given by representative of project proponents**	**Status as on 2018**
1	ShriAhir Haribhai Devjibhai,Village : Dhaneti	The company is proposing a 20MW Captive Coal Based Thermal Power Plant that will consume up to 35000 Metric Tonnes of Coal every month and Dhaneti Village is only 4 km away from the site. Considering this what steps will be taken by the Company to reduce pollution?	The Company's EIA Consultant Shri Sangram Kadam informed that dry fly ash will be controlled through Electrostatic Precipitators. While the current rules require Particulate Matter discharged into the atmosphere be less than 150 mg /nM3, the company will install a four field system of ESPs (One stand by) that will ensure that PM discharge in to the atmosphere will be at a level less than100 mg/nM3	At Boilers We had installed four field system of ESP (one stand by). PM discharge in to the atmosphere is avg 35 mg /nM3 lesser than 150 mg / Nm3.
			In practice actual coal consumption will likely be lower than 35000 metric tonnes per month. This would be due to the probable use of Indonesian Coal (that has a much lower ash content)	We are using Indonesian Coal having lower ash content. Avg Coal Consumption is lower than the qty mentioned in MOM of Public Hearing.
		What would be the method of wastewater collection and disposal?	The Company will build an Effluent Treatment Plant (ETP) of 2040 KL/D capacity. The main source of effluent is cooling tower blow down. This water will be passed through a Reverse Osmosis(RO) plant and reject RO water will be evaporated.	1. The revised estimated qty of effluent generation of 1320 KLD was brought in to the notice of SEIAA. The condition no 2 of issued EC after the conducted PH stipulated the qty of effluent generation shall not exceed 1320 KLD. 2.The ETP of Capacity 1320 KLD along with RO of Capacity 56 M3/Hrs and MEE of Capacity 7 M3/Hrs have been installed and operational. 3. The treated water is being passed through RO and rejects RO water is being passed through MEE for evaporation.
			No process wastewater will be generated from the tubes and tyres plant. Only domestic wastewater will be generated and treated in a Sewage Treatment Plant (STP) of adequate capacity and treated domestic wastewater will be used on land for irrigation.	1. No generation of Process water from the Tubes & Tyre Plant. 2. Only Domestic Sewage is being generating from Tire & Tube Plant and for treatment, 2 nos of 250 KLD STP are provided and treated domestic waste water is being using on land for irrigation.
2	Shri Ahir Shankarbhai Gangabhai,Village : Paddhar	What employment will be provided on a permanent basis to residents of Paddhar Village?	The Unit's representative Shri Dhirendra Dwivedi informed that the Company will employ capable local persons as per its requirement.	Around 198 persons from local villages, 464 person from Kutch district and around 961 from Gujarat State are working in company.
3	Shri Shivjibhai Mahadevbhai, Village:Kali Talavdi	Area covering 5km radius around the Project Site is essentially agricultural land. What precautions will be taken by the Company to protect agriculture?	The Company's EIA consultant Shri Sangram Kadam informed that coal of good quality will be used for the project and ESPs will be used for control of air pollution, due to which the emission to environment will be less than100 mg/nm3. Further, the stack height will be kept at 83.0 m from ground level, and therefore question of damage to crops/agriculture from fly ash will not occur. Fly ash collected from the captive power plant will be stored in silos and sent to cement manufacturing units.	1. The good quality coal from Indonesia having low ash content is being use for the CPP. 2. ESP is provided for control of air pollution and emission are avg 40 to 41 mg/nM3 lesser than 100 mg / nM3. 3. Stack of 84 meter height more than 83 meter from ground is provided. Silos of Capacity (1852 m3×2) (1111 m3× 1) has been provided for storage of Fly Ash. And Fly ash are being disposed leveling of low line area, internal Road construction and sent to bricks manufacture.

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4	Shri Ranchhodbhai Ahir, Village : Ratnal	Companies in the area tend to employ persons outside the state in stead of Local, unemployed persons	The unit's representative informed that the Unit will follow the rules and regulations issued by the Government of Gujarat with respect to employment of handicapped persons.	Balkrishna Industries Ltd is following the rules and regulation issued by the Government of Gujarat with respect to employment of of handicapped persons.
		The Company has not mentioned anything in the Report about employing handicapped persons and neither has any reservation been kept for such persons.	Shri Dwivedi informed that the Company has recruited 40 trainee engineers through Campus Interviews from Engineering Colleges at Saurashtra and Kutch- Bhuj. The Company is the first company in the Kutch- Bhuj area to organize campus interviews and selected candidates are largely from near about the project site. In the future also, the Company will organize such campus interviews for selecting candidates from ITIs.	Balkrishna Industries Ltd is hiring the persons from nearby ITIs.
		Even imported coal has dust		
		Why is no representative from the Forest Department not present in this Public Hearing?		
		Although advertisement for this Public Hearing was provided one month back, the advertisement should actually be issued the day before the public hearing		
		How many persons have been employed by the project as on date?		
5	Shri Arjanbhai Kanjibhai Chavda, Sarpanch, Lakhond Gram Panchayat,Village: Lakhond	The land around the Company is essentially an agricultural area. The main issue in this area is that of employment. Therefore, how will you provide benefits to this area?	Shri Dwivedi informed that the Company welcomes his suggestions. Further, he assured that the project will install necessary pollution control equipment so that no damage occurs to agriculture.	Adequate Pollution Control measures like ESP, Bag Filters, and Fly Ash Silo are provided to control pollution so that no damage occurs to agriculture.
		Will you take necessary precautions so that no damage to agriculture occurs?		
		Persons from our area don't get employment, and also that priority will be given to locals in employment		
		The chimney height should be as per rules		

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6	Shri Khungla Panchabhai Govind Bhai Village - Paddhar	The Company's recruitment process should involve locals	Shri Dwivedi informed that the Company will consider involving locals in the committee undertaking the recruitment process. Further, he gave assurance that there will be no damage to agriculture in the Project surroundings.	1. Organization system and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment. 2. We installed various control equipment to avoid the damage to agriculture in surrounding of project. 3. Photos are marked at Sr. No 5
		The land around the site has been shown as barren and this is wrong, and commitment should be made that there will be no damage to agriculture due to the project.	Modern air pollution control equipment will be installed to control air pollution.	We installed modern air pollution control equipment.
7	Shri Mepabhai Bhimabhai,Sarpanch, Gram Panchayat,Village: Paddhar	About 3000 persons will be employed in this plant, due to which the development, of the area will take place. About 13 villages are present in an area of 10 km around the project site. Hence the locals from these 13 Villages should be employed by the Company. Persons out-of-state should not be employed by the Company. Educated /skilled persons from the Villages should be employed by the Company, and from Paddhar Village, one person from each family should be provided employment.	Shri Dwivedi informed that the Company will install suitable equipment to control pollution and all pollution control related rules and regulations will be followed so that there is no pollution in surrounding areas	1. Balkrishna Industries Ltd had installed suitable equipment to control pollution like STPs, ETP & ZLD, ESP, Chimney and Bag filters etc so that there is no pollution in surrounding areas. 2. Photos of all equipments are already marked in previous serial nos. 3. Balkrishna Industries Ltd is following all pollution control related rules and regulation.
		Paddhar Village should be provided with R.C.C roads, computers provided in the Girl's school, compound wall should be provided around the play ground ambulance should be provided, the over flow outlet of the village pond should be repaired, and other such village Development activities should be carried out, and suitable measures should be taken to ensure that there is no pollution in surrounding areas.	The suggestions for Village Development activities have been noted and in this regards co-operation for development will be provided.	Balkrishna Industries ltd did village development works as committed during public hearing

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8	Shri Krishna Naran bhai Ahir, Village : Paddhar	Interviews should be conducted in Paddhar Village so as to employ locals and discount should be given for purchasing tires by villagers for agricultural purposes.	At the time of interviews, key persons from the Village will be kept informed so that local unemployed persons can be employed	1. Organization system and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment. 2. We are informing nearby local unemployed person vide various means so that they can be employed.
			The company's EIA consultant Shri Sangram Kadnm informed that the Company will store up to 2.0 lac KL of rain water every year, out of which about 1.5 lac KL of rain water will be used for fire emergency only. The remaining 0.5 lac KL will be recharged into groundwater.	1.Rain Water Harvesting pond of size 180 mtrs X 5 mtrs X 4.5 mtrs = 4050 M3 had been provided. 2. Rain water is recharged into underground (natural method). 3. We considered for installation of percolation wells outside the company premises and found not feasible.
			Installation of percolation wells outside the Company premises will be considered.	
		The location where recharge wells shall be installed should be clearly indicated and should preferably be outside the company premises so that untreated wastewater is not discharged in to re-charge wells.	With regards to the request for discount, the Company's representative informed that the issue is associated with the trust of the customers, and therefore the matter will be discussed with the Company management	The matter has been discussed in management and ruled out to sell / or provide discount directly to customer and it should be through our retailer only.
			The Company representative informed that the unit will be engaged in a mechanical process and no chemicals will be used in the same, and therefore the question of severe pollution does not arise. The unit will consume Narmada water through GWIL.	1. No chemical process is being used only mechanical process is being used in the unit. 2. No severe pollution arised. 3. The unit consumed Narmada water through GWIL.
		Shri C.P Nema, Resident Additional Collector and Additional District Magistrate Kutch, informed that normally only the previous year's students get the benefits of Campus Interviews. Due to this, students who have already passed out should also be given the benefit of campus interviews and for that advertisement may be issued in local news papers due to which old as well as new students get the benefit of campus interviews.	In this regards, on behalf of the Company, the Company Representative assured that the Company will consider the Chairman's observations	We are going for campus interviews for Diploma stream, till date we are facing difficulty in absorbing apprentice trainees as no candidates are interested.
9	Shri Harihhai Devjihhai Ahir, Village:Dhaneti	The Company requires technical persons and there may be a shortage of technical persons in the nearby villages, due to which an ITI should be set-up at Dhaneti Village.	The Company Representative informed that keeping aside the request for an ITI at Dhaneti Village, the existing ITI at Bhuj may be strengthened.	The strengthen of existing ITI at Bhuj will be considered by Balkrishna Industries in FY 2018-19.

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		Shri C.P. Nema,Resident Additional Collector and Additional District Magistrate, Kutch, suggested that as the Plant is located near the Highway and therefore an ITI in a nearby area may be considered.		
		A figure of Rs. 20-25 lacs for social development is too less, and suitable funds may be made available as required.		
		At the time of GPCB site visits,2-3 local key persons may be involved.		
10	Shri Naranbhai Karahhui Danger,Village:Dhaneti	The Ramakrishna Mission runs a School in Dhaneti Village. In case the company decides to setup an ITI in Dhaneti Village, land and permissions will be arranged by the Ramakrishna Mission.	The Company Representative Shri Dwivedi said the suggestion will be considered by the Company.	Management had considered the suggestion and ruled out the possibilities for establishment of ITI by Balkrishna Industries Ltd because this issue needs to be discussed with local civic authorities, organization can't comment on this.
11	Shri Ranchodbhai Ahir, Village:Ratnal	One person from each village should be part of a pollution control committee formed by the GPCB for monitoring the Plant.	The Company Representative said that the Company shall follow all rules and regulations pertaining to pollution control, however the matter of including locals in the committee can only be decided by the GPCB Head Office.	1. Company follow all rules and regulation pertaining to Pollution Control. 2. The matter of including locals in the committee is pertaining to GPCB therefore we can't comments
12	Shri Shankarbhai Gangabhai Ahir, Village:Paddhar	Locals working at the existing project site are employed through contractors, there by the compensation provided to the locals is less and they are exploited by the contractors. The Company should therefore employ persons directly and this should also be given by the Company in writing.	The Company Representative Shri Dwivedi informed that the suggestion will be thought by the Company	Suggestion well accepted, and BKT employed 192 nos of local through his own set of systems and policies. No dispute till date registered as mentioned by issue raiser.
		Shri Mepabhai, Sarpanch of Village Paddhar informed that near by situated Saswat International Company did not pay wages to its employees and this should not be		

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		repeated by this Company.		
13	Shri Shivjibhai M.Baradia, Village:Kali Talavdi	The Company has considered using Narmada water. However, Narmada water is not even available for drinking, so how does the Company expect to get this water? Does the Company intend to use groundwater for its requirement?	The Company's EIA Consultant Shri Sangram Kadam informed that the GWIL has given a written undertaking to provide the Project with 6.5 MLD of water.GWIL provides water reserved for industries as per the Government Policy. The Company's representative informed that in recent times Narmada water supply was not adequately meeting the requirements due to unauthorized drawl of water between Dhanki and Maliya, due to which water is not reaching Kutch.In this regards, the Government has prepared a scheme for laying a pipeline between Dhanki to Maliya, due to which sufficient water will be made available. He further informed that the work on Radhanpur canal is under progress.	Point nos 1 i.e source of Water is self explanatory
		What steps will the Company ensure that Odour problems due to the operation of the tubes and tyre plant will not reach outside the Company premises?	He also said with regards to the odour problem, that other than ash no other type of pollution will occur, and the ash will be suitable managed	Point no -2 i.e Odour problem, on other type of pollution is occurring except ash. Ash handling system provided at site.
14	Shri Panchabhai Govindbhai, Village:Paddhar	Copies of the minutes of the public hearing should be made available to all villagers	Shri K. C. Pancholi, Regional Officer, GPCB, Bhuj, informed that the summary of the Public Hearing will be made available on the GPCB website and copies of the same may be collected from the GPCB Regional Office.	Complied
			The Company's representative assured that the Company will circulate copies of the Public hearing summary to all Gram Panchayats in the Area.	We assisted GPCB in circulation of MOM of Public Hearing, because this is their responsibility and obligation, we as company and project proponent not authorized to circulate copies to nearby all gram panchayat.
15	Shri Chothabhai Karsanbhai Ahir, Village:Paddhar	Suitable commitment with regards to grazing land may be made available	The Company Representative informed that the Company has not acquired any grazing land	Self Explanatory
		There is a small pond within the Company premises and a similar pond may be made by the Company elsewhere	The Company Representative informed that there is no pond in any of the 40 survey numbers acquired by the Company, however, this work can be considered along with the other Village Development activities.	Self Explanatory

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Document – IV.
Compliance of EIA Report – Recommendations.

Sr. No	Potential Impact	Action	Parameters for Monitoring	Status
1	Air Emission	Stack emission from boiler to be optimized and monitored.	The ambient air quality will confirm to the standards for PM, SO2, and NOx as per specified guidelines.	Regular Monitoring is being done.
2		Ambient air quality within the premises of the proposed unit to be monitored.	The ambient air quality will confirm to the standard for PM, SO2 and NOx as per guidelines of GPCB.	Regular Monitoring is being done.
3		Exhaust from vehicles to be minimized by use of fuel-efficient vehicles and well maintained vehicle having PUC.	Vehicle logs to be maintained.	Regular Monitoring is being done.
4		Vehicle trips to be minimized to the extent possible.	Vehicle logs.	Regular Monitoring is being done.
5		Electrostatic Precipitator will be installed.	Maintenance of ESP	Regular Monitoring is being done.
6	Noise	All equipment will be designed to have noise level not exceeding 75-80 dB (A) measured at a distance of 1.5 m from the equipment. The ambient noise level at 120 meters from any part of plant boundary shall not exceed 63 dB (A). The enclosure of STG and other major equipment in plant area will be designed for noise attenuation to be reduce noise level to 85 dB (A) at 1 m distance.	Maintain record of noise generated from various equipment. The organization should ensure proper usage of PPE's by workers and explore methods for reducing the coal dust explosion.	Regular Monitoring is being done.
7		Generation of Vehicular Noise	Maintain Record of Vehicles.	Regular Monitoring is being done.
8	Wastewater Discharge	No untreated discharge to be made to surface water, ground water or soil.	No discharge hoses in vicinity of watercourses.	Regular Monitoring is being done.
		Take care in disposal of wastewater generated such that soil and ground water resources are protected.	Discharge norms for effluents as per GPCB/CPCB guidelines.	Regular Monitoring is being done.
9	Hazardous waste generation	Generated hazardous waste will be handed over to authorized dealer.	Record of discarded container should be maintained. Record of generation of fly ash and handed over to cement manufacturing unit should be maintained.	Regular Monitoring is being done.
		Fly ash will be given for cement manufacturing unit		Regular Monitoring is being done.
10	Drainage and effluent Management	Ensure drainage system and specific design measures are working effectively.	Visual inspection of drainage and record thereof. Maintenance of rain water harvesting pits and storage tank.	Regular Monitoring is being done.
11		Design to incorporate existing drainage pattern and avoid disturbing the same.		
12		Rain water harvesting system will be installed.		
13	Energy Usage	Energy usage to be minimized and optimized.	Finding of energy audit report.	Regular Monitoring is being done.
14		Conduct annual energy audit.		
15	Emergency Preparedness	Fire protection and safety measures to be taken.	Mock drill records, on site emergency plan and evacuation plan.	Regular Monitoring is being done.
16		Quality control procedure and personnel training to avoid accident.		
17	Environment Management Cell / Unit	The Environment Management Cell / Unit to be set up to ensure implementation and monitoring environmental safeguard.	A formal letter from the management indicating formation of Environment Management Cell.	Complied.

ANNEXURE - R2-5

BALKRISHNA INDUSTRIES LIMITED

VILLAGE:-PADDHAR, TALUKA:-BHUJ, DISTRICT: KACHCHH

EC NUMBER – SEIAA / GUJ / EC / 1 (D) / 71 2012 DATED 20TH MARCH 2012

EC Compliance Report

JUNE 2019

(Period: December 2018 to May 2019)

HSE/BKT/ENV/2019-20/10 DATE: 01-06-2019

EC Compliance Report

S. No	Conditions of Environment Clearance	Status	Status of Compliance
A.1	Water		
1	The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.	Complied	The fresh water requirement for the project does not exceed 5760 KL/day. Water meter reading for last 6 months showing average water consumption as 2872 KLD. Water requirement met from the GWIL. No ground water is tapped.
2	Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day	Complied	Industrial effluent generation is avg 766 KLD.
3.	The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.	Complied	In compliance of stated conditions we have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. The ETP comprising of Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge. We are Operating ETP regularly and efficiently to treat industrial effluent in order to achieve GPCB Norms at the out let. In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. The same is operated and maintained properly. RO Permeate is being used in process and RO Reject is being sent to MEE and Solid from MEE is being sent to TSDF. **Photographs of ETP, RO & MEE** 
4.	Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling	Complied	In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. RO & MEE is operational.

	on roads & storage yard. Hence, there shall be no effluent discharge from the unit.		
5.	During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.	Complied	We have install RO for reuse / recycling of ETP treated water to the process. RO & MEE units are operational for all days including high rainy days also. RO Treated water is being used in Process and RO Reject is sent to MEE for evaporation. Solid Content after MEE evaporation is being sent to TDSF site for disposal.
6.	Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP. The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.	Complied	Sewage Generation from CPP alone is average 65 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC, Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility, the treated Sewage is being passed through RO of 5 M3/Hrs and RO Permate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE. The Tire Plant (not under the preview of issued EC) is generating average 418 KLD of sewage. Adequate capacity of STPs provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. **Photograph of STP** 
7.	The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater. The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.	Complied	Moving Bed Bio Reactor (MBBR) Technology based STPs of Total Capacity 600 KLD are installed at site. We are operating STP regularly and efficiently so as to achieve GPCB norms at the outlet. We are doing monthly analysis of STP outlet water at in-house Environmental Cell / Laboratory and quarterly monitoring by approved external lab. Summary of Analysis reports of STP outlet is given as below. **Table -1 : Summary of STP Analysis Report**
8.	The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.	Complied	Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished to GPCB from time to time. **Photograph of Meter** 

Parameter	Unit	Limit	Result		
			Max	Min	Avg.
BOD	Mg/L	20	19	10	14
SS	Mg/L	30	26	15	18
Residual Chloride	Mg / l	0.5	0.3	0.1	0.2

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<table>
<tr><td>9.</td><td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td><td>Complied</td><td>Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.</td></tr>
<tr><td>10.</td><td>Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.</td><td>Complied</td><td>• Harvesting pond of rain water from rooftop, paved area and surface runoff is provided.
• Subject to availability, we utilize rain water for our project through ETP, RO & ZLD to conserve fresh water.
• We have provided natural recharge system.</td></tr>
<tr><td>A.2</td><td colspan="3">Air</td></tr>
<tr><td>11.</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Complied</td><td>Imported Coal at an average quantity 7936 MT/ Month is used as fuel, against the approved quantity of 11,100 MT/Month.</td></tr>
<tr><td>12.</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied</td><td>Stacks of 84 m are installed with AFBC Boilers</td></tr>
<tr><td>13.</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA). The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td><td>Complied</td><td>D.G. Set capacities 500 KVA, 600 KVA X 2 Nos are removed from the site with intimation to GPCB.
Table – 2 : Detail of D.G Sets (Available at Site as per CCA)
<table>
<tr><th>Sr. No</th><th>Name</th><th>Capacity</th><th>Fuel</th><th>Stack Height</th></tr>
<tr><td>01</td><td>D.G. Set -1</td><td>4.2 MW</td><td rowspan="3">HSD / LDO</td><td>54 Mtrs</td></tr>
<tr><td>02</td><td>D.G. Set -2</td><td>250 KVA</td><td>Muffler</td></tr>
<tr><td>03</td><td>D.G. Set -3</td><td>250 KVA</td><td>Muffler</td></tr>
</table>
• Stack details were calculated as per formula by CPCB for D.G. Set.</td></tr>
</table>

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14.	High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.	Complied	Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field as stand by. **Photographs of the ESPs.** 
15.	Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.	Complied	• Online Monitoring system for PM, SOx & NOx have installed, operational and linked with server of CPCB and GPCB. • Online monitoring is linked with DCS system. SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013. PM analyser : - Make - Bhoomi - Model BI - 6000 **Photo of SPM Analyzer** **Photo of Sox / Nox Analyzer Panel -**   PM concentration level is below avg 35 mg/Nm3.
16.	The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.	Complied	Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and a Senior Manager (Operation Head) is assigned the responsibility.

17.	Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.	Complied	Bag filters are used as air pollution control systems at coal crushing & grinding operations to achieve the norms prescribed by the GPCB. **Photographs of the Bag Filter**  
18.	The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.	Complied	Fugitive emission in the work zone environment is regularly monitored and it is ensured that the standards prescribed by the concerned authorities are met.
	All handling & transport of coal shall be exercised through covered coal conveyors only.	Complied	Coals feeding to Greasily Hooper from Coal yard are with the help of JCB and Tractors. From Greasily Hopper to Crusher House to Banker at Boiler, the coal is travelling through closed coal conveyor system. **Photograph of closed conveyor system** 
	Enclosure shall be provided at coal loading and unloading operations.	Complied	Enclosure for coal loading & unloading operations provided.
	Water shall be sprinkled on coal stock piles periodically to retain some moisture in	Complied	Water Sprinkler is provided for water sprinkling at Coal Yard.

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top layer and also while compacting to reduce the fugitive emissions.		
All transfer points shall be fully enclosed.	Complied	Transfer point at Coal Crusher House and Transfer Point 1 &2 in Coal Feeding Conveyor are fully enclosed.
Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	Complied	Dust suppression nozzles and extraction system with Bag Filter are provided at Crusher House and Coal Stock yard to abate dust nuisance.
Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	Complied	We are doing regular cleaning of ground & other surface to avoid Dust accumulation.
Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	Complied	• Concreted / RCC & Paved Internal Roads are Roads provided. **Photograph of Internal Road**  
Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	Complied.	We have provided adequate sprinklers at coal yard in the plant.
Coal shall be transported through covered trucks only	Complied.	Coal as well as ash is transported through closed trucks only.

	whereas fly ash shall be transported through closed trucks only		
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	Complied.	We had developed Greenbelt all around the plant periphery. As on Nov 2018 total Green Belt developed at area equivalent to 3,57,727 sq mtrs.
19.	Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering- Ahmadabad or such other institutes of similar repute and its records shall be maintained.	Complied	Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC.
20.	Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.	Complied	• We are carrying out monthly Ambient Air Quality Monitoring at in-house Environmental Lab and quarterly monitoring by NABL approved external lab. • Summary of Analysis reports of Ambient Air Quality Monitoring as **Table – 2**
A.3	Hazardous/Solid waste		
21.	The company shall strictly comply with the rules and regulations with regards to handling and disposal of	Complied	Handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste (Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016. The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to

Table – 2 Summary of Analysis of Ambient Air Quality Monitoring

Location of AAQM		Results (permissible limit) & unit in $\mu g/m^3$			
		PM_{10} (100)	$PM_{2.5}$ (60)	SOx (80)	NOx (80)
Near Mixing Plant	Max.	62	50	29	16
	Min.	55	39	18	8
	Average	56	42	24	9
Near D.G. Area	Max.	70	46	38	18
	Min.	49	32	26	11
	Average	60	39	28	14
Near Switch Yard area	Max.	67	60	27	25
	Min.	55	49	21	14
	Average	61	53	23	15
Near Security Main Gate	Max.	59	46	45	21
	Min.	49	24	20	11
	Average	60	29	25	14

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	Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.		01.12.2021
22.	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	Complied	A separate hazardous waste storage facility room with impervious bottom and leachate collection facility is provided.
23.	ETP sludge shall be sent to the common TSDF.	Complied	The unit has obtained membership of TSDF site SEPPL. Membership Certificate of SEPPL is attached  Certificate
24.	The used oil/waste shall be sold only to the registered recyclers/refiners	Complied	The used oil/waste is sold to the registered recyclers/refiners only.
25.	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	Complied	We are storing used oils in discarded barrels of same oil and selling to registered recycler along with use oils. The discarded containers/ barrels/ bags/ liners are sold only to the registered recycler after decontamination.
26.	For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.	Complied	Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.
27.	The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks,	Complied	Fly Ash generated is used for low line filling and construction of internal road. We are giving fly ash to bricks manufacturer. Fly Ash is also sell to Fly Ash vendors for their uses. Fly Ash utilization for year 2018-19 was 98 %.

	bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.		
A.4	Safety		
28.	Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided. It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.	Complied	Fire Protection system is provided as per the guideline of TAC.
29.	Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.	Complied	Personal Protective Equipment provided.
30.	First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.	Complied	30 First Aid Boxes are provided in the unit which are made readily available.
31.	Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.	Complied	Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.
32.	Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.	Complied	Name of hazardous material with capacity of tank **Table – 4 : Storage Tanks Details** Sr. No | Descriptions | Capacity 01 | HSD | 50 KL X 2 Tanks 02 | LDO | 15 KL X 1 Tank 03 | SPB Solvent (Class A Petroleum) | 50 KL X 3 nos of underground tanks Storage of hazardous chemicals is in multiple small capacity tanks/containers.

33.	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	Complied	• All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks.
34.	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	Complied	All transporting routes within the factory premises are paved roads.
35.	Training shall be given to all workers on safety and health aspects.	Complied	Safety training is provided on an average 750 workers on daily basis.
36.	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	Complied	Pre-employment and periodical medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers is carried out on a regular basis and records are maintained.
A.5	Noise		
37.	To minimize the noise pollution the following noise control measures shall be implemented: Selection of any new plant equipment shall be made with specification of low noise levels. Manufacturers/ suppliers of major noise generating machines/equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national/international regulatory norms with respect to noise generation for individual units.	Complied	**Noted and Complied** • Selection of any new plant equipments are being done with specification of low noise levels • Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units. • Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact. • Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area. • We provided Ear Protection measures like ear plug / muffs to employees. • Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation. • We have provided silencer to vehicle and construction equipments with internal combustion. • Ear plug and muffs are made mandatory for construction workers • Engine without proper silencers are is not allowed to operate. • We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986. • Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.

	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact. Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided. Employees shall be provided with ear protection measures like earplugs or earmuffs. Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation. Construction equipment generating minimum noise and vibration shall be chosen. Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments. Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate. Construction equipment meeting the norms specified by EP Act 1985 shall only be used. Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.		

<table>
<tr><td>38.</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied</td><td>Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc. Are provided on all sources of noise generation to meet all statutory requirements.
Summary of Analysis reports of Noise monitoring are given as below –
Table – 5: Summary of Analysis Report of Noise Monitoring
<table>
<tr><th rowspan="2">Location of Noise monitoring</th><th rowspan="2">Range</th><th colspan="2">Results in dB(A)</th></tr>
<tr><th>Day</th><th>Night</th></tr>
<tr><td rowspan="2">Near Mixing Plant</td><td>Max.</td><td>72</td><td>65</td></tr>
<tr><td>Min.</td><td>60</td><td>59</td></tr>
<tr><td rowspan="2">Near D.G. Area</td><td>Max.</td><td>45</td><td>39</td></tr>
<tr><td>Min.</td><td>35</td><td>33</td></tr>
<tr><td rowspan="2">Near Switch Yard area</td><td>Max.</td><td>52</td><td>47</td></tr>
<tr><td>Min.</td><td>38</td><td>37</td></tr>
<tr><td rowspan="2">Near Security Main Gate</td><td>Max.</td><td>55</td><td>46</td></tr>
<tr><td>Min.</td><td>38</td><td>35</td></tr>
</table></td></tr>
<tr><td>A.7</td><td colspan="3">Greenbelt and other Plantation</td></tr>
<tr><td>39.</td><td>The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tall native trees with thick foliage in the periphery of the factory premises.</td><td>Complied</td><td>Green belt developed as on November 2018 is 3, 57,727 sq meter i.e approx 90 Acres.
Green belt developed in periphery of factory premises.</td></tr>
<tr><td>40.</td><td>The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.</td><td>Complied</td><td>• We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree.
<u>Photos of Green Belt out side on open land -</u>
  </td></tr>
<tr><td>B.</td><td colspan="3">General Conditions</td></tr>
<tr><td>41.</td><td>In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.</td><td>Complied</td><td>Noted and complied
Close down / Shut down procedure defined and implemented.</td></tr>
<tr><td>42.</td><td>The company shall vigorously follow the recommendations mentioned in the Charter on Corporate</td><td>Complied</td><td>CREP notification is applicable with Tire & Tube Plant (Non EC plant).
We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are maintained.</td></tr>
</table>

<table>
<tr><td></td><td>Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.</td><td></td><td></td></tr>
<tr><td>43.</td><td>All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.</td><td>Complied</td><td>We are doing compliance of issues raised and committed in PH held on 22-11-2011.</td></tr>
<tr><td>44.</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget shall be allocated for this purpose</td><td>Complied</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose.
Table- 6: Detail of Environment Management Cell
<table>
<tr><td>Sr. No</td><td>Designation</td><td>Name</td><td>Qualification</td><td>Exp (yrs)</td></tr>
<tr><td>01</td><td>AGM (HSE) / Head Environment Cell</td><td>Mr. Bhawesh Pathak</td><td>B.Sc. (Chemistry) + PDIETM</td><td>18</td></tr>
<tr><td>02</td><td>Manager (HSE)</td><td>Mr. Sanjay Barot</td><td>M.Sc. (Environment) + PDIETM</td><td>08</td></tr>
<tr><td>03</td><td>Officer - Environment</td><td>Mr. Poojan Gor</td><td>B.Sc. (Env)</td><td>04</td></tr>
<tr><td>04</td><td>Senior Officer - Environment</td><td>Mr. Bhavdeep Vaishnav</td><td>B.E Environment</td><td>04</td></tr>
</table></td></tr>
<tr><td>45.</td><td>The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td>Complied</td><td>A separate account for expenditure under environmental safeguard is being maintained, which details are mention in below
<table>
<tr><td colspan="3">Expenditure on environmental safeguards</td></tr>
<tr><td>Sr. No</td><td>Details of Environment Safe Guards</td><td>Cost (in Cr.)</td></tr>
<tr><td>1</td><td>Coal Yard & Coal / Fuel Handling Unit</td><td>11.36</td></tr>
<tr><td>2</td><td>Chimney</td><td>4.59</td></tr>
<tr><td>3</td><td>Ash Silo & Ash Handling Unit</td><td>10.04</td></tr>
<tr><td>4</td><td>Internal Pacca Road</td><td>7.75</td></tr>
<tr><td>5</td><td>Online Analyzer for SOx / NOx & SPM</td><td>0.25</td></tr>
<tr><td>6</td><td>Provision of ETP for Industrial Waste Water Treatment</td><td>2.5</td></tr>
<tr><td>7</td><td>RO - MEE for Recycling</td><td>6.99</td></tr>
<tr><td>8</td><td>STPs for Domestic Waster Treatment (3 Nos)</td><td>1.5</td></tr>
<tr><td>9</td><td>Hazardous Storage Area</td><td>0.65</td></tr>
<tr><td>10</td><td>Provision of Rain Water Harvesting Pond</td><td>0.28</td></tr>
<tr><td>11</td><td>Green Belt development</td><td>11.74</td></tr>
<tr><td>11</td><td>Set up of Environmental Lab / Cell</td><td>0.15</td></tr>
<tr><td>12</td><td>Total Expenditure</td><td>57.8</td></tr>
</table></td></tr>
<tr><td>46.</td><td>Pucca flooring/impervious bottom shall be provided in</td><td>Complied</td><td>Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.</td></tr>
</table>

	the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.		
47.	Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.	-	Noted and complied
48.	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	Complied	All the recommendations of EIA report are vigorously implemented.
49.	The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector.	Complied	We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector.
50.	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	Complied	Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2018-19 / 249 dated 01-12-2018.
51.	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.	-	Noted – EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e adition of Carbon Black Manufacturing Unit)
52.	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven	Complied	An advertisement was published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012.

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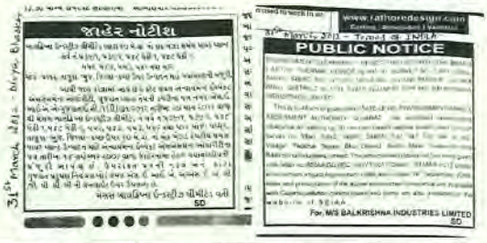
	days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.		**Copies of Advertisement** 
53.	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	Complied	Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2018-19 / 249 dated 01-12-2018.
54.	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	-	Noted
55.	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	Complied	Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2018-19 / 249 dated 01-12-2018.
56.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory	-	Noted
57.	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	-	• The Authorization from GPCB for Water, Air and Hazardous Waste is obtained, • CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021
58.	This Environmental Clearance is valid for five years from the date of issue.		

TRUE COPY
ADVOCATE

ANNEXURE R2-6

BALKRISHNA INDUSTRIES LIMITED

VILLAGE:-PADDHAR, TALUKA:-BHUJ, DISTRICT: KACHCHH

EC NUMBER – SEIAA / GUJ / EC / 1 (D) / 71 2012 DATED 20TH MARCH 2012

EC Compliance Report

REPORTING MONTH - DEC 2019

(REPORTING PERIOD : JUNE – NOVEMBER 2019)

HSE/BKT/ENV/2019-20/43 DATE: 01-12-2019

EC Compliance Report

S. No	Conditions of Environment Clearance	Status	Status of Compliance
A.1	Water		
1	The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.	Complied	The fresh water requirement for the project does not exceed 5760 KL/day. Water meter reading for last 6 months showing average water consumption as 2372 KLD. Water requirement met from the GWIL. No ground water is tapped.
2	Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day	Complied	Industrial effluent generation is avg 457 KLD.
3.	The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.	Complied	In compliance of stated conditions we have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. The ETP comprising of Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge. We are Operating ETP regularly and efficiently to treat industrial effluent in order to achieve GPCB Norms at the out let. In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. The same is operated and maintained properly. RO Permeate is being used in process and RO Reject is being sent to MEE and Solid from MEE is being sent to TSDF. **Photographs of ETP, RO & MEE** 
4.	Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling	Complied	In order to re –use and re-cycle the treated effluent in process, we have install RO & MEE. RO & MEE is operational.

	on roads & storage yard. Hence, there shall be no effluent discharge from the unit.		
5.	During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.	Complied	We have install RO for reuse / recycling of ETP treated water to the process. RO & MEE units are operational for all days including high rainy days also. RO Treated water is being used in Process and RO Reject is sent to MEE for evaporation. Solid Content after MEE evaporation is being sent to TDSF site for disposal.
6.	Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP. The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.	Complied	Sewage Generation from CPP alone is average 42 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC, Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility, the treated Sewage is being passed through RO of 5 M3/Hrs and RO Permate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE. The Tire Plant (not under the preview of issued EC) is generating average 419 KLD of sewage. Adequate capacity of STPs provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. **Photograph of STP** 
7.	The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater. The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.	Complied	Moving Bed Bio Reactor (MBBR) Technology based STPs of Total Capacity 600 KLD are installed at site. We are operating STP regularly and efficiently so as to achieve GPCB norms at the outlet. We are doing monthly analysis of STP outlet water at in-house Environmental Cell / Laboratory and quarterly monitoring by approved external lab. Summary of Analysis reports of STP outlet is given as below. **Table -1 : Summary of STP Analysis Report**
8.	The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.	Complied	Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished to GPCB from time to time. **Photograph of Meter** 

Parameter	Unit	Limit	Result		
			Max	Min	Avg.
BOD	Mg/L	20	17.4	9.6	13.4
SS	Mg/L	30	22.5	13.8	18.68
Residual Chloride	Mg / l	Mini 0.5	0.59	0.5	0.53

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9.	Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.	Complied	Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.
10.	Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.	Complied	• Harvesting pond of rain water from rooftop, paved area and surface runoff is provided. • Subject to availability, we utilize rain water for our project through ETP, RO & ZLD to conserve fresh water. • We have provided natural recharge system.
A.2	Air		
11.	Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.	Complied	Imported Coal at an average quantity 6235 MT/ Month is used as fuel, against the approved quantity of 11,100 MT/Month.
12.	Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.	Complied	Stacks of 84 m are installed with AFBC Boilers
13.	HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA). The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets	Complied	D.G. Set capacities 500 KVA, 600 KVA X 2 Nos are removed from the site with intimation to GPCB. **Table – 2 : Detail of D.G Sets (Available at Site as per CCA)** Sr. No | Name | Capacity | Fuel | Stack Height 01 | D.G. Set -1 | 4.2 MW | HSD / LDO | 54 Mtrs 02 | D.G. Set -2 | 250 KVA | | Muffler 03 | D.G. Set -3 | 250 KVA | | Muffler • Stack details were calculated as per formula by CPCB for D.G. Set.

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14.	High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.	Complied	Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field as stand by. **Photographs of the ESPs.** 
15.	Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.	Complied	• Online Monitoring system for PM, SOx & NOx have installed, operational and linked with server of CPCB and GPCB. • Online monitoring is linked with DCS system. SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013. PM analyser : - Make - Bhoomi - Model BI - 6000 **Photo of SPM Analyzer** **Photo of Sox / Nox Analyzer Panel -**   PM concentration level is below avg 35 mg/Nm3.
16.	The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.	Complied	Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and a Asst General Manager (Operation Head) is assigned the responsibility.

17.	Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.	Complied	Bag filters are used as air pollution control systems at coal crushing & grinding operations to achieve the norms prescribed by the GPCB. **Photographs of the Bag Filter**  
18.	The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.	Complied	Fugitive emission in the work zone environment is regularly monitored and it is ensured that the standards prescribed by the concerned authorities are met.
	All handling & transport of coal shall be exercised through covered coal conveyors only.	Complied	Coals feeding to Greasily Hooper from Coal yard are with the help of JCB and Tractors. From Greasily Hopper to Crusher House to Banker at Boiler, the coal is travelling through closed coal conveyor system. **Photograph of closed conveyor system** 
	Enclosure shall be provided at coal loading and unloading operations.	Complied	Enclosure for coal loading & unloading operations provided.
	Water shall be sprinkled on coal stock piles periodically to retain some moisture in	Complied	Water Sprinkler is provided for water sprinkling at Coal Yard.

top layer and also while compacting to reduce the fugitive emissions.		
All transfer points shall be fully enclosed.	Complied	Transfer point at Coal Crusher House and Transfer Point 1 & 2 in Coal Feeding Conveyor are fully enclosed.
Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	Complied	Dust suppression nozzles and extraction system with Bag Filter are provided at Crusher House and Coal Stock yard to abate dust nuisance.
Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	Complied	We are doing regular cleaning of ground & other surface to avoid Dust accumulation.
Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	Complied	• Concreted / RCC & Paved Internal Roads are Roads provided. **Photograph of Internal Road**  
Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	Complied .	We have provided adequate sprinklers at coal yard in the plant.
Coal shall be transported through covered trucks only	Complied .	Coal as well as ash is transported through closed trucks only.

<table>
<tr><td></td><td>whereas fly ash shall be transported through closed trucks only</td><td></td><td></td></tr>
<tr><td></td><td>A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.</td><td>Complied .</td><td>We had developed Greenbelt all around the plant periphery. As on Nov 2019 total Green Belt developed at area equivalent to 4,03,227 sq mtrs.</td></tr>
<tr><td>19.</td><td>Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering- Ahmadabad or such other institutes of similar repute and its records shall be maintained.</td><td>Complied</td><td>Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC.</td></tr>
<tr><td>20.</td><td>Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.</td><td>Complied</td><td>• We are carrying out monthly Ambient Air Quality Monitoring at in-house Environmental Lab and quarterly monitoring by NABL approved external lab.
• Summary of Analysis reports of Ambient Air Quality Monitoring as Table – 2
Table – 2 Summary of Analysis of Ambient Air Quality Monitoring
<table>
<tr><th colspan="2" rowspan="2">Location of AAQM</th><th colspan="4">Results (permissible limit) & unit in µg/m³</th></tr>
<tr><th>PM10 (100)</th><th>PM2.5 (60)</th><th>SOx (80)</th><th>NOx (80)</th></tr>
<tr><td rowspan="3">AAQM -1</td><td>Max.</td><td>59.4</td><td>29.63</td><td>22.6</td><td>16.5</td></tr>
<tr><td>Min.</td><td>54.8</td><td>24.06</td><td>19.6</td><td>13.8</td></tr>
<tr><td>Average</td><td>57.4</td><td>26.94</td><td>20.7</td><td>14.7</td></tr>
<tr><td rowspan="3">AAQM -2</td><td>Max.</td><td>54.5</td><td>29.3</td><td>24.5</td><td>16.3</td></tr>
<tr><td>Min.</td><td>41.7</td><td>24.6</td><td>17.8</td><td>11.6</td></tr>
<tr><td>Average</td><td>50</td><td>27.35</td><td>21.2</td><td>14.0</td></tr>
<tr><td rowspan="3">AAQM -3</td><td>Max.</td><td>49.2</td><td>26.5</td><td>21.0</td><td>16.4</td></tr>
<tr><td>Min.</td><td>41.4</td><td>23.8</td><td>16.8</td><td>12.6</td></tr>
<tr><td>Average</td><td>45.6</td><td>25.01</td><td>15.5</td><td>13.7</td></tr>
</table></td></tr>
<tr><td>A.3</td><td colspan="3">Hazardous/Solid waste</td></tr>
<tr><td>21.</td><td>The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste</td><td>Complied</td><td>Handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste (Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016.

The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021</td></tr>
</table>

	(Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.		
22.	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	Complied	A separate hazardous waste storage facility room with impervious bottom and leachate collection facility is provided.
23.	ETP sludge shall be sent to the common TSDF.	Complied	The unit has obtained membership of TSDF site SEPPL. Membership Certificate of SEPPL is attached  Certificate
24.	The used oil/waste shall be sold only to the registered recyclers/refiners	Complied	The used oil/waste is sold to the registered recyclers/refiners only.
25.	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	Complied	We are storing used oils in discarded barrels of same oil and selling to registered recycler along with use oils. The discarded containers/ barrels/ bags/ liners are sold only to the registered recycler after decontamination.
26.	For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.	Complied	Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.
27.	The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under	Complied	Fly Ash generated is used for low line filling and construction of internal road. We are giving fly ash to bricks manufacturer. Fly Ash is also sell to Fly Ash vendors for their uses. Fly Ash utilization for year 2018-19 was 98 %.

<table>
<tr><td></td><td>EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.</td><td></td><td></td></tr>
<tr><td>A.4</td><td colspan="3">Safety</td></tr>
<tr><td>28.</td><td>Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided. It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.</td><td>Complied</td><td>Fire Protection system is provided as per the guideline of TAC.</td></tr>
<tr><td>29.</td><td>Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.</td><td>Complied</td><td>Personal Protective Equipment provided.</td></tr>
<tr><td>30.</td><td>First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.</td><td>Complied</td><td>30 First Aid Boxes are provided in the unit which are made readily available.</td></tr>
<tr><td>31.</td><td>Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.</td><td>Complied</td><td>Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.</td></tr>
<tr><td>32.</td><td>Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.</td><td>Complied</td><td>Name of hazardous material with capacity of tank
Table – 4 : Storage Tanks Details
<table>
<tr><th>Sr. No</th><th>Descriptions</th><th>Capacity</th></tr>
<tr><td>01</td><td>HSD</td><td>50 KL X 2 Tanks</td></tr>
<tr><td>02</td><td>LDO</td><td>15 KL X 1 Tank</td></tr>
<tr><td>03</td><td>SPB Solvent (Class A Petroleum)</td><td>50 KL X 3 nos of underground tanks</td></tr>
</table>
Storage of hazardous chemicals is in multiple small capacity tanks/containers.</td></tr>
</table>

33.	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	Complied	All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks.
34.	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	Complied	All transporting routes within the factory premises are paved roads.
35.	Training shall be given to all workers on safety and health aspects.	Complied	Safety training is provided on an average 650 workers on daily basis.
36.	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	Complied	Pre-employment and periodical medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers is carried out on a regular basis and records are maintained.
A.5	Noise		
37.	To minimize the noise pollution the following noise control measures shall be implemented: Selection of any new plant equipment shall be made with specification of low noise levels. Manufacturers/ suppliers of major noise generating machines/equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national/international regulatory norms with respect to noise generation for individual units.	Complied	**Noted and Complied** • Selection of any new plant equipments are being done with specification of low noise levels • Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units. • Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact. • Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area. • We provided Ear Protection measures like ear plug / muffs to employees. • Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation. • We have provided silencer to vehicle and construction equipments with internal combustion. • Ear plug and muffs are made mandatory for construction workers • Engine without proper silencers are is not allowed to operate. • We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986. • Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.

	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact. Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided. Employees shall be provided with ear protection measures like earplugs or earmuffs. Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation. Construction equipment generating minimum noise and vibration shall be chosen. Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments. Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate. Construction equipment meeting the norms specified by EP Act 1985 shall only be used. Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.		

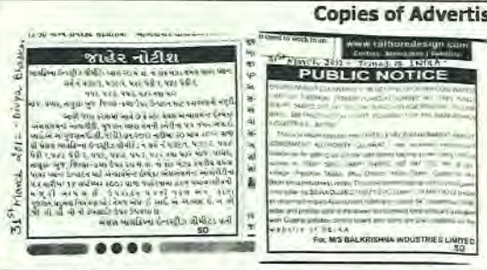
<table>
<tr><td>38.</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied</td><td>Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc. Are provided on all sources of noise generation to meet all statutory requirements.
Summary of Analysis reports of Noise monitoring are given as below –
Table – 5: Summary of Analysis Report of Noise Monitoring
<table>
<tr><th rowspan="2">Location of Noise monitoring</th><th rowspan="2">Range</th><th colspan="2">Results in dB(A)</th></tr>
<tr><th>Day</th><th>Night</th></tr>
<tr><td rowspan="3">AAQM -1</td><td>Max.</td><td>65.4</td><td>57.2</td></tr>
<tr><td>Min.</td><td>55.9</td><td>51.4</td></tr>
<tr><td>Average</td><td>61.2</td><td>54.5</td></tr>
<tr><td rowspan="3">AAQM -2</td><td>Max.</td><td>68.4</td><td>58.2</td></tr>
<tr><td>Min.</td><td>62.3</td><td>50.1</td></tr>
<tr><td>Average</td><td>65.10</td><td>56.7</td></tr>
<tr><td rowspan="3">AAQM -3</td><td>Max.</td><td>71.4</td><td>66.4</td></tr>
<tr><td>Min.</td><td>68.7</td><td>55.5</td></tr>
<tr><td>Average</td><td>69.8</td><td>62.26</td></tr>
</table></td></tr>
<tr><td>A.7</td><td colspan="3">Greenbelt and other Plantation</td></tr>
<tr><td>39.</td><td>The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.</td><td>Complied</td><td>As on Nov 2019 total Green Belt developed at area equivalent to 4,03,227 sq mtrs.</td></tr>
<tr><td>40.</td><td>The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.</td><td>Complied</td><td>• We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree.
<u>Photos of Green Belt out side on open land -</u>
  </td></tr>
<tr><td>B.</td><td colspan="3">General Conditions</td></tr>
<tr><td>41.</td><td>In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.</td><td>Complied</td><td>Noted and complied
Close down / Shut down procedure defined and implemented.</td></tr>
<tr><td>42.</td><td>The company shall vigorously follow the recommendations mentioned in the Charter on Corporate</td><td>Complied</td><td>CREP notification is applicable with Tire & Tube Plant (Non EC plant).
We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are maintained.</td></tr>
</table>

<table>
<tr><td></td><td>Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.</td><td></td><td></td></tr>
<tr><td>43.</td><td>All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.</td><td>Complied</td><td>We are doing compliance of issues raised and committed in PH held on 22-11-2011.</td></tr>
<tr><td>44.</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget shall be allocated for this purpose</td><td>Complied</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose.

Table- 6: Detail of Environment Management Cell
<table><tr><td>Sr. No</td><td>Designation</td><td>Name</td><td>Qualification</td><td>Exp (yrs)</td></tr><tr><td>01</td><td>AGM (HSE) / Head Environment Cell</td><td>Mr. Bhawesh Pathak</td><td>B.Sc. (Chemistry) + PDIETM</td><td>18</td></tr><tr><td>02</td><td>Manager (HSE)</td><td>Mr. Sanjay Barot</td><td>M.Sc. (Environment) + PDIETM</td><td>08</td></tr><tr><td>03</td><td>Officer - Environment</td><td>Mr. Poojan Gor</td><td>B.Sc. (Env)</td><td>04</td></tr><tr><td>04</td><td>Senior Officer - Environment</td><td>Mr. Bhavdeep Vaishnav</td><td>B.E Environment</td><td>04</td></tr></table></td></tr>
<tr><td>45.</td><td>The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td>Complied</td><td>A separate account for expenditure under environmental safeguard is being maintained, which details are mention in below
<table><tr><td colspan="3">Expenditure on environmental safeguards</td></tr><tr><td>Sr. No</td><td>Details of Environment Safe Guards</td><td>Cost (in Cr.)</td></tr><tr><td>1</td><td>Coal Yard & Coal / Fuel Handling Unit</td><td>11.36</td></tr><tr><td>2</td><td>Chimney</td><td>4.59</td></tr><tr><td>3</td><td>Ash Silo & Ash Handling Unit</td><td>10.04</td></tr><tr><td>4</td><td>Internal Pacca Road</td><td>7.75</td></tr><tr><td>5</td><td>Online Analyzer for SOx / NOx & SPM</td><td>0.25</td></tr><tr><td>6</td><td>Provision of ETP for Industrial Waste Water Treatment</td><td>2.5</td></tr><tr><td>7</td><td>RO - MEE for Recycling</td><td>6.99</td></tr><tr><td>8</td><td>STPs for Domestic Waster Treatment (3 Nos)</td><td>1.5</td></tr><tr><td>9</td><td>Hazardous Storage Area</td><td>0.65</td></tr><tr><td>10</td><td>Provision of Rain Water Harvesting Pond</td><td>0.28</td></tr><tr><td>11</td><td>Green Belt development</td><td>11.74</td></tr><tr><td>11</td><td>Set up of Environmental Lab / Cell</td><td>0.15</td></tr><tr><td>12</td><td>Total Expenditure</td><td>57.8</td></tr></table></td></tr>
<tr><td>46.</td><td>Pucca flooring/impervious bottom shall be provided in</td><td>Complied</td><td>Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.</td></tr>
</table>

	the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.		
47.	Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.	-	Noted and complied
48.	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	Complied	All the recommendations of EIA report are vigorously implemented.
49.	The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector.	Complied	We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector.
50.	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	Complied	Last Half Yearly (Dec 2018 to May 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20 / 10 dated 01-06-2019.
51.	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.	-	Noted – EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e. addition of Carbon Black Manufacturing Unit)
52.	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven	Complied	An advertisement was published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012.

HSE/BKT/ENV/2019-20/43 DATE: 01-12-2019

	days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.		**Copies of Advertisement** 
53.	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	Complied	Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2018-19 / 249 dated 01-12-2018.
54.	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	-	Noted
55.	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	Complied	Last Half Yearly (Dec 2018 to May 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20 / 10 dated 01-06-2019.
56.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory	-	Noted
57.	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	-	• The Authorization from GPCB for Water, Air and Hazardous Waste is obtained, • CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021
58.	This Environmental Clearance is valid for five years from the date of issue.		

ANNEXURE R2-7

BALKRISHNA INDUSTRIES LIMITED

VILLAGE:-PADDHAR, TALUKA:-BHUJ, DISTRICT: KACHCHH

COMBINED EC COMPLIANCE REPORT

(REPORTING PERIOD : DEC 2019 – MAY 2020)

Sr.	EC Issued by	EC No	Issued Date	Remarks
1	State Level Environment Impact Assessment Authority – Gujarat.	SEIAA / GUJ / EC / 1 (d) / 71 / 2012	20-03-2012	EC issued for 20 MW Power Plant
2	Ministry of Environment Forest and Climate Change – New Delhi	J- 11011/162/2017-IA -II (I)	08-01-2018	EC issued for 11,500 TPM Carbon Black Plant
3			20-05-2019	Amendment in EC issued vide date 08-01-2018

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TABLE OF CONTENT

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Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td colspan="3">A-1 Water</td></tr>
<tr><td>1</td><td>The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day, and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.</td><td>Complied
Avg consumption of fresh is 2018 KLD. Daily maximum, minimum and avg consumption month wise are tabulated in Table -1.
Table -1 (Unit - KLD)
<table>
<tr><td colspan="2">Dec-19</td><td></td><td colspan="2">Jan-20</td><td></td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>2893</td><td>1689</td><td>1852</td><td>2753</td><td>1422</td><td>1880.7</td></tr>
<tr><td colspan="2">Feb-20</td><td></td><td colspan="2">Mar-20</td><td></td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3414</td><td>1983</td><td>2598.9</td><td>3629</td><td>705</td><td>1985.1</td></tr>
<tr><td colspan="2">Apr-20</td><td></td><td colspan="2">May-20</td><td></td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3222</td><td>621</td><td>822</td><td>4520</td><td>2587</td><td>2968.35</td></tr>
</table>
No ground water is tapped.Fresh water is supplied by GWIL. Copy of permission is attached as Document no -1.</td></tr>
<tr><td>2</td><td>Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day</td><td>Complied
Avg generation of Industrial effluent from the project (including Tubes and Tire Plant) is 566 KLD. Daily maximum, minimum and avgas generation month wise are tabulated in Table -2.
Table -2 (Unit - KLD)
<table>
<tr><td colspan="2">Dec-19</td><td></td><td colspan="2">Jan-20</td><td></td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>725</td><td>625</td><td>659</td><td>780</td><td>650</td><td>707.6</td></tr>
<tr><td colspan="2">Feb-20</td><td></td><td colspan="2">Mar-20</td><td></td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>705</td><td>545</td><td>663.4</td><td>665</td><td>395</td><td>515.8</td></tr>
<tr><td colspan="2">Apr-20</td><td></td><td colspan="2">May-20</td><td></td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>305</td><td>108</td><td>240</td><td>1009</td><td>355</td><td>611.11</td></tr>
</table></td></tr>
<tr><td>3</td><td>The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.</td><td>Complied.
We have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. Photographs of ETP, RO & MEE is as below.

The ETP consisting of adequate treatment facility like Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge, second stage RO & MEE to treat and recycle of industrial waste water. Descriptions of ETP, RO & MEE is attached Document - 2.
We are operating RO & MEE all around the year including high rainy days to recycled the treated water into process.</td></tr>
<tr><td>4</td><td>Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.</td><td>Complied.
Average qty of treated effluent is below the stipulated limit and tabulated in Table - 2. We are re-cycling treated industrial effluent to process after passing through RO & MEE. There is no effluent discharge from the unit. Daily maximum, minimum qty of recycle water month wise are tabulated in Table - 3
Table -3 (Unit - KLD)
<table>
<tr><td colspan="2">Dec-19</td><td colspan="2">Jan-20</td><td colspan="2">Feb-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>725</td><td>625</td><td>780</td><td>650</td><td>705</td><td>545</td></tr>
<tr><td colspan="2">Mar-20</td><td colspan="2">Apr-20</td><td colspan="2">May-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>665</td><td>395</td><td>305</td><td>180</td><td>1009</td><td>355</td></tr>
</table></td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>5</td><td>During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.</td><td>Complied
We have install RO and MEE (ZLD) system attached with ETP. We are passing ETP treated water through RO, and completely re-using RO permeate water into the process, and evaporating RO reject water with the help of MEE. RO & MEE units are operational for all days including high rainy days also. Description of ETP, RO & MEE is attached Document -2.</td></tr>
<tr><td colspan="3">Photograph of ETP / RO / MEE</td></tr>
<tr><td colspan="3">     </td></tr>
<tr><td>6</td><td>Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP.

The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.

 

 

Photographs of STP</td><td>Complied
Overall sewage generation from CPP alone is 14 KLD, which is well below than the stipulated qty of 192 KLD mentioned in EC. Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility, the treated Sewage is being passed through RO of 5 M3/Hrs and RO Permeate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE.
The Tire Plant (not under the preview of issued EC) is generating over all average 304 KLD sewage. Adequate capacity of STPs (250 KLD X 2 nos + 100 KLD X 1 no) have provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. Record of Sewage Generation. Maximum, minimum and avgas generation is tabulated in Table -4
<table>
<tr><th colspan="6">Table -4 (Unit - KLD)</th></tr>
<tr><td colspan="6">Source / Plant : CPP</td></tr>
<tr><td colspan="3">Dec-19</td><td colspan="3">Jan-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>19</td><td>8</td><td>12</td><td>39</td><td>18</td><td>27.6</td></tr>
<tr><td colspan="3">Feb-20</td><td colspan="3">Mar-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>25</td><td>17</td><td>15</td><td>29</td><td>10</td><td>12</td></tr>
<tr><td colspan="3">Apr-20</td><td colspan="3">May-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>5</td><td>1</td><td>3</td><td>30</td><td>8</td><td>15</td></tr>
<tr><td colspan="6">Source / Plant : Tire & Tube Plant</td></tr>
<tr><td colspan="3">Dec-19</td><td colspan="3">Jan-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>305</td><td>275</td><td>290</td><td>290</td><td>230</td><td>250</td></tr>
<tr><td colspan="3">Feb-20</td><td colspan="3">Mar-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>315</td><td>275</td><td>290</td><td>345</td><td>285</td><td>310.9</td></tr>
<tr><td colspan="3">Apr-20</td><td colspan="3">May-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>275</td><td>248</td><td>254</td><td>495</td><td>395</td><td>430</td></tr>
</table></td></tr>
<tr><td>7</td><td>The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater.</td><td>Complied
We provided STPs adequate capacity and facility for treatment of domestic waste water. Description of STPs is attached as Document No -3. We are doing analysis of treated sewage at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as Document no -4. Summary of STP Analysis Report is tabulated in Table -5</td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>7 Cont</td><td>The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td><td>
Table -5
<table>
<tr><th rowspan="2">STP No</th><th rowspan="2">Parameter</th><th rowspan="2">Unit</th><th rowspan="2">Limit</th><th colspan="2">Results</th></tr>
<tr><th>Max</th><th>Min</th></tr>
<tr><td>STP 1</td><td rowspan="3">pH</td><td rowspan="3"></td><td rowspan="3">6.5 to 9.0</td><td>7.3</td><td>7.1</td></tr>
<tr><td>STP 2</td><td>7.3</td><td>7.01</td></tr>
<tr><td>STP 3</td><td>7.08</td><td>6.9</td></tr>
<tr><td>STP 1</td><td rowspan="3">BOD</td><td rowspan="3">mg/L</td><td rowspan="3">30</td><td>27.1</td><td>20</td></tr>
<tr><td>STP 2</td><td>23.4</td><td>19</td></tr>
<tr><td>STP 3</td><td>18.9</td><td>15.3</td></tr>
<tr><td>STP 1</td><td rowspan="3">SS</td><td rowspan="3">mg/L</td><td rowspan="3">100</td><td>89.4</td><td>22</td></tr>
<tr><td>STP 2</td><td>22</td><td>15</td></tr>
<tr><td>STP 3</td><td>30.3</td><td>19</td></tr>
<tr><td>STP 1</td><td rowspan="3">Facal Coliform</td><td rowspan="3">MPN /ml</td><td rowspan="3">1000 /100</td><td>475</td><td>405</td></tr>
<tr><td>STP 2</td><td>415</td><td>320</td></tr>
<tr><td>STP 3</td><td>255</td><td>205</td></tr>
</table>
</td></tr>
<tr><td>8</td><td>The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.</td><td>Complied
Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished monthly data to GPCB through e-patrak. Zerox of Log book of ETP, STP, MEE and RO are attached as Document No– 5.
Photograph of Flow Meter installed at ETP, STPs
  </td></tr>
<tr><td>9</td><td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td><td>Complied
Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.
Complied
Zerox of Log book of ETP, STP, MEE and RO are attached as Document No - 5.</td></tr>
<tr><td>10</td><td>Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.</td><td>Complied
Harvesting pond of rain water from rooftop, paved area and surface runoff is provided.
We used rain water for the various activities of plant / project to conserve fresh water. We have provided natural recharge system.</td></tr>
<tr><td colspan="3">A-2 - Air</td></tr>
<tr><td>11</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Complied
Imported Coal is used and consumption of Coal is below the permissible limit of 11,100 MT/Month. Month-wise Consumption of Coal in unit MT is tabulated under Table -6
Table - 6 (Unit - MT/Month)
<table>
<tr><th>Dec-19</th><th>Jan-20</th><th>Feb-20</th><th>Mar-20</th><th>Apr-20</th><th>May-20</th></tr>
<tr><td>5065.9</td><td>6003.26</td><td>4535.64</td><td>3500.57</td><td>2467.95</td><td>5571</td></tr>
</table>
</td></tr>
<tr><td>12</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied
Stacks of 84 m are installed with each AFBC Boilers. Photographs of Chimney.</td></tr>
</table>

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<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>13</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA). The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td><td>Complied
D.G Set 250 KVA is available at site and HSD is used as Fuel. D.G Sets of Capacity 500 KVA, 600 KVA X 2 nos are not available at site.
We are doing analysis of emission from D.G.Set at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as Document no -4.
Emission levels are below the stipulated limit mentioned in Consent to Operate issued by GPCB.11 mtrs stack is provided at 250 KVA D.G Sets in accordance to requirement mentioned in Consent to Operate issued by GPCB.
D.G.Set 250 KVA is on stand by mode, only trial run diid in month of Feb 2020 and analysis done during trial run. Analysis report for the month of Feb 2020 is tabulated in Table no -7.
Table -7
<table>
<tr><td rowspan="2">Parameter & Unit</td><td colspan="2">Result</td></tr>
<tr><td>Limit</td><td>Feb-20</td></tr>
<tr><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td>2.92</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>2.06</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.106</td></tr>
<tr><td>Smoke limit
(Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.18</td></tr>
</table></td></tr>
<tr><td>14</td><td>High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.</td><td>Complied
Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field.
 
Photograph of ESP.</td></tr>
<tr><td>15</td><td>Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.</td><td>Complied
Online Monitoring system for PM, SOx & NOx have installed, operational and linked with server of CPCB and GPCB. Also Online monitoring is linked with DCS system. SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya, PM analyser : - Make - Bhoomi - Model BI – 6000. PM concentration level is below avg 35 mg/Nm3. Reading of online SPM / SOX / NOx analyser is attached as Document No- 6
 
Photograph of Online Analysers</td></tr>
</table>

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Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>16</td><td>The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.</td><td>Complied
Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and Asst General Manager (Operation Head) is assigned the responsibility.</td></tr>
<tr><td>17</td><td>Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.</td><td>Complied
We have installed Bag Filters as air pollution control systems at coal crushing & grinding operations. We are operating Bag Filters efficiently to achieve the norms prescribed by the GPCB at stack outlet. We are doing analysis of emission from D.G.Set at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as Document No -4. Summary of analysis of emission report for the period Dec -2019 to May 2020 from Bag Filter attached with Coal Crusher is tabulated in Table -8
 
Photograph of Bag Filter at Coal Crusher
Table -8
<table>
<tr><th>Parameter</th><th>Unit</th><th>Limit</th><th>Max</th><th>Min</th></tr>
<tr><td>PM</td><td>mg/Nm3</td><td>150</td><td>29.58</td><td>23.4</td></tr>
</table></td></tr>
<tr><td>18</td><td>The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.</td><td>Complied
Work zone environment (Form 37) monitoring done in month of Feb 2020. Results are tabulated in Table -9. Emission level is below the stipulated limits.
Table -9 (Unit - mg/M3)
<table>
<tr><th>Locations</th><th>Parameter</th><th>Limit</th><th>Results (TWA)</th></tr>
<tr><td>Raw Materials Storage</td><td rowspan="4">RSPM</td><td>10</td><td>6.36</td></tr>
<tr><td>Mixing</td><td>10</td><td>6.12</td></tr>
<tr><td>Extruder</td><td>10</td><td>5.28</td></tr>
<tr><td>Coal Crusher</td><td>10</td><td>7.48</td></tr>
</table></td></tr>
<tr><td></td><td>All handling & transport of coal shall be exercised through covered coal conveyors only.</td><td>Complied
Closed / covered conveyor has provided for transport of coal from Greasily Hooper (Coal yard) to Feeding Bunker.
  </td></tr>
<tr><td></td><td>Enclosure shall be provided at coal loading and unloading operations.</td><td>Complied
Enclosure has provided at coal loading & unloading operations area.</td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

Sr	Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012	Status of Compliance
18 cont	Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions	**Complied** We are doing periodical water sprinkling on coal stock piles to retain some moisture in top layer to control fugitive emission during compacting and handling of coal.  Photograph of Water Sprinklers at Coal Yard
	All transfer points shall be fully enclosed.	**Complied** All Transfer Points are fully enclosed. Photograph of Close Coal Transfer Pointas 
	Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	**Complied** Effective dust suppression /extraction system has provided at crusher house and coal stock yard to abate dust nuisance.
	Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	**Complied** We are doing regular cleaning of ground & other surface to avoid Dust accumulation.
	Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	**Complied** Concreted / RCC & Paved Internal Roads are Roads provided.
	Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	**Complied** We have provided adequate sprinklers at coal yard in the plant. Photograph of Water Sprinklers at Coal Yard is as above
	Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.	**Complied** Coal as well as ash is transported through closed trucks only.
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	**Complied** We have developed greenbelt all around the plant boundary and along with roads to mitigate fugitive emission & transport dust emission. Details of Green belt development is also mentioned at **sr no 39.**
19	Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering- Ahmadabad or such other institutes of similar repute and its records shall be maintained.	**Complied** Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC. Report of NPC March 2020 is attached as **Document No-7**

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">20</td><td rowspan="2">Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.</td><td>Complied
We are doing regular monitoring of ground level concentration of PM 2.5, PM 10, NOx & SO2 in accordance to limit stipulated by GPCB vide issued CCA No 104067 Dated 19/09/2019 & AWH 85243 dated 12.04.2017 valid up to 01.12.2021. Copy of both CCA is attached as Document no 8 & Document 8 A respectively.
We have provide three numbers of AAQMS and intimated to GPCB vide letter no BKT/HSE/ENV/2019-20/47 dated 17-12-2019. Copy of letter is attached as Document No -12. We are doing analysis of Ambient Air Quality at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -4</td></tr>
<tr><td>Emission levels are below the stipulated limit mentioned in Consent to Operate issued by GPCB. Three nos of AAQMS station are provided. 2 nos of Sample per location carried out and summary of AAQM monitoring results for period Dec 19 to May 2020 are tabulated in Table -10.
Table -10 (Unit -)
<table>
<tr><th rowspan="2">Location</th><th rowspan="2">Pollutant</th><th rowspan="2">Unit</th><th colspan="3">Results</th></tr>
<tr><th>Limit</th><th>Max</th><th>Min</th></tr>
<tr><td>AAQMS 1</td><td rowspan="3">SO2</td><td rowspan="3">µg/m³</td><td rowspan="3">80
50</td><td>15.2</td><td>14.1</td></tr>
<tr><td>AAQMS 2</td><td>19.27</td><td>17.2</td></tr>
<tr><td>AAQMS 3</td><td>17.9</td><td>16.8</td></tr>
<tr><td>AAQMS 1</td><td rowspan="3">NO2</td><td rowspan="3">µg/m³</td><td rowspan="3">80
40</td><td>18.23</td><td>15.3</td></tr>
<tr><td>AAQMS 2</td><td>15.23</td><td>14.2</td></tr>
<tr><td>AAQMS 3</td><td>22.4</td><td>20.3</td></tr>
<tr><td>AAQMS 1</td><td rowspan="3">PM 10</td><td rowspan="3">µg/m³</td><td rowspan="3">100
60</td><td>55.42</td><td>52.3</td></tr>
<tr><td>AAQMS 2</td><td>58.14</td><td>53.4</td></tr>
<tr><td>AAQMS 3</td><td>52.3</td><td>50.3</td></tr>
<tr><td>AAQMS 1</td><td rowspan="3">PM 2.5</td><td rowspan="3">µg/m³</td><td rowspan="3">60
40</td><td>26.79</td><td>22.9</td></tr>
<tr><td>AAQMS 2</td><td>30.65</td><td>28.6</td></tr>
<tr><td>AAQMS 3</td><td>28.16</td><td>26.8</td></tr>
</table></td></tr>
<tr><td colspan="3">A - 3 Hazardous / Solid Waste</td></tr>
<tr><td>21</td><td>The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time.
Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.</td><td>Complied
Handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste (Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016. The Authorization from GPCB is obtained vide CCA No AWH 85243 date of issued 12-04-2017 amended vide CCA No AWH 104067 date of issue 19-09-2019 valid up to 01.12.2021. Copy of both CCA is attached as Document No-8 & 8 A and CCA Compliance report of both is attached as Document No -10.</td></tr>
<tr><td>22</td><td>Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.</td><td>Complied
A separate hazardous waste storage room with PCC floor and leachate collection facility is provided. Photograph as below
  </td></tr>
</table>

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Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>23</td><td>ETP sludge shall be sent to the common TSDF.</td><td>Complied
We are disposing ETP sludge to TSDF for the same we have obtained membership of TSDF name as Saurastra Enviro Project Pvt Ltd, certificate number 1200000158 valid up to 07-07-2021 is attached as Document no -13.</td></tr>
<tr><td>24</td><td>The used oil/waste shall be sold only to the registered recyclers/refiners</td><td>Complied
The used oil/waste is selling to the registered recyclers/refiners only. Certificate of Used oil recyclers name as Aman Petroleum is attached as Document No -14</td></tr>
<tr><td>25</td><td>The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.</td><td>Complied
Discarded barrels are selling to registered recycler along with used oils.</td></tr>
<tr><td>26</td><td>For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.</td><td>Complied
Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.
 
Photograph of Fly Ash Silos</td></tr>
<tr><td>27</td><td>The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.</td><td>Complied.
Fly Ash is sold toCement Plant & Fly Ash Traders for utiliztion in Cement, bricks etc.
Fly Ash utilization for year 2019-20 was 99.32 %. .
Flys Ash Generation and Utilization for period April 2019 to March 2020 is tabulated as Table -11
Table -11
<table>
<tr><th>Sr. No</th><th>Generation details</th><th>Qty (MT)</th></tr>
<tr><td>1</td><td>Carry Forward</td><td>230</td></tr>
<tr><td>2</td><td>Generation in FY 2019-20</td><td>7200</td></tr>
<tr><td>3</td><td>Total Generation till end of FY 2019-2020</td><td>7430</td></tr>
<tr><td colspan="2">Details of Utilization in Fy 2019-20</td><td></td></tr>
<tr><td>4</td><td>To Cement Plant</td><td>626</td></tr>
<tr><td>5</td><td>To Fly Ash Traders</td><td>6754</td></tr>
<tr><td>6</td><td>Total Utilization till end of FY 2019-2020</td><td>7380</td></tr>
<tr><td>7</td><td>Net Balance (3-6) end of Fy 2019-2020</td><td>50</td></tr>
<tr><td>8</td><td>% ge of utilization</td><td>99.32%</td></tr>
</table></td></tr>
<tr><td colspan="3">A - 4 Safety</td></tr>
<tr><td>28</td><td>Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided. It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.</td><td>Complied
Fire Protection system containing fire hydrant, water sprinklers, water spray at transformer, fire detection system and manual call / alarm system. Fire System is provided all around the plant area including storage yard.</td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

Sr	Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012	Status of Compliance
29	Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.	**Complied** We provided Safety Shoes, Helment, Ear plug / muff, Chemical resistant apron, Leather Apron, Handgloves bases on nature of works as Personal Protective Equipments are provided to man power. We are ensuring the uses of PPEs through supervision and training.
30	First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.	**Complied** 25 nos First Aid Boxes are provided in the unit which are made readily available. First Aid Box containing medical items in accordance to Factory Acts / Rules.
31	Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.	**Complied** Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.
32	Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.	**Complied** We are storing chemicals in multiple small capacity tanks / containers in shed of one single large tank / shed area.
33	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	**Complied** All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks. Photograph of Dyke Wall as below 
34	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	**Complied** All transporting routes within the factory premises are paved roads.
35	Training shall be given to all workers on safety and health aspects.	**Complied** Safety training is provided on an average 725 workers on daily basis on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices 4.Fire Prevention and Protection 5.Health Awareness
36	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	**Complied** Pre-employment and periodical (annual) medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers, records are maintained. Sample copy is attached as **Document 15**

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

Sr	Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012	Status of Compliance
A - 5 - Noise		
	To minimize the noise pollution the following noise control measures shall be implemented:	Noted & Complied
	Selection of any new plant equipment shall be made with specification of low noise levels.	**Complied** Selection of any new plant equipments are being done with specification of low noise levels
	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	**Complied** Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	**Complied** Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	**Complied** Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area.
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	**Complied** We provided Ear Protection measures like ear plug / muffs to employees.
37	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	**Complied** Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation.
	Construction equipment generating minimum noise and vibration shall be chosen.	**Complied** We chosen minimum noise and vibration generating construction equipment.
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied** Ear plug and muffs are made mandatory for construction workers
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied** Ear plug and muffs are made mandatory for construction workers
	Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.	**Complied** Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion.
	Construction equipment meeting the norms specified by EP Act 1985 shall only be used.	**Complied** We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.
	Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.	**Complied** Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.

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<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">37 - Cont</td><td>Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.</td><td>Complied
Mufflers are provided at D.G.Sets, Turbine and applicable motorised equipments</td></tr>
<tr><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied
Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements.

We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -4.

Summary of results for the period 3rd May 2020 to 10th May 2020 of Workplace Noise Surveys and Ambient Noise survey are tabulated in Table -12 & Table -13 respectively.

Table -12 (Unit dBA)
<table>
<tr><th>Location / Sources</th><th></th><th>Limit</th><th>Max</th><th>Min</th></tr>
<tr><td rowspan="2">Near D.G.Set</td><td>D</td><td>75</td><td>65</td><td>55</td></tr>
<tr><td>N</td><td>70</td><td>55</td><td>42</td></tr>
<tr><td rowspan="2">Turbine Floor</td><td>D</td><td>75</td><td>74</td><td>69</td></tr>
<tr><td>N</td><td>70</td><td>69</td><td>65</td></tr>
<tr><td rowspan="2">Near Switch Yard</td><td>D</td><td>75</td><td>55</td><td>50</td></tr>
<tr><td>N</td><td>70</td><td>45</td><td>39</td></tr>
<tr><td rowspan="2">Near Main Gate</td><td>D</td><td>75</td><td>58</td><td>49</td></tr>
<tr><td>N</td><td>70</td><td>47</td><td>39</td></tr>
<tr><td rowspan="2">Coal Crusher House</td><td>D</td><td>75</td><td>68</td><td>52</td></tr>
<tr><td>N</td><td>70</td><td>56</td><td>47</td></tr>
<tr><td rowspan="2">Boilers Area</td><td>D</td><td>75</td><td>70</td><td>60</td></tr>
<tr><td>N</td><td>70</td><td>65</td><td>59</td></tr>
<tr><td rowspan="2">Carbon Reactor Area</td><td>D</td><td>75</td><td>65</td><td>61</td></tr>
<tr><td>N</td><td>70</td><td>59</td><td>56</td></tr>
<tr><td rowspan="2">ETP / WTP</td><td>D</td><td>75</td><td>58</td><td>53</td></tr>
<tr><td>N</td><td>70</td><td>49</td><td>44</td></tr>
<tr><td rowspan="2">ZLD</td><td>D</td><td>75</td><td>65</td><td>59</td></tr>
<tr><td>N</td><td>70</td><td>57</td><td>51</td></tr>
<tr><td rowspan="2">Mixing area</td><td>D</td><td>75</td><td>67</td><td>62</td></tr>
<tr><td>N</td><td>70</td><td>58</td><td>54</td></tr>
<tr><td rowspan="2">Tire Building</td><td>D</td><td>75</td><td>69</td><td>62</td></tr>
<tr><td>N</td><td>70</td><td>59</td><td>56</td></tr>
</table>
Table -13 (Unit - dBA)
<table>
<tr><th>Location, D / N</th><th></th><th>Limit</th><th>Max</th><th>Min</th></tr>
<tr><td rowspan="2">AAQMS -1</td><td>D</td><td>75</td><td>65</td><td>56</td></tr>
<tr><td>N</td><td>70</td><td>52</td><td>45</td></tr>
<tr><td rowspan="2">AAQMS -2</td><td>D</td><td>75</td><td>62</td><td>51</td></tr>
<tr><td>N</td><td>70</td><td>49</td><td>42</td></tr>
<tr><td rowspan="2">AAQMS -3</td><td>D</td><td>75</td><td>60</td><td>52</td></tr>
<tr><td>N</td><td>70</td><td>30</td><td>28</td></tr>
</table>
</td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td colspan="3">A-7 - Greenbelt & Other Plantation</td></tr>
<tr><td rowspan="6">39</td><td>The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.</td><td>Complied
As on Nov 2019 total Green Belt developed at area equivalent to 4,03,227 sq mtrs i.e aprox 101 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage.
Photos of Green Belt as below.</td></tr>
<tr><td> 
Cajanus cajan (Cz XIII. 5)</td><td>
<u>Table -14</u>
<table>
<tr><td colspan="5">Nos of Trees</td></tr>
<tr><td>Descriptions</td><td>Till Nov 2017</td><td>2018</td><td>2019</td><td>Total</td></tr>
<tr><td>Trees at Periphery</td><td>15000</td><td>4750</td><td>10975</td><td>30725</td></tr>
<tr><td>Trees at Plant Premises</td><td>6520</td><td>1000</td><td>400</td><td>7920</td></tr>
<tr><td>Total Trees</td><td>21520</td><td>5750</td><td>11375</td><td>38645</td></tr>
<tr><td colspan="5">1000 Trees per acres planted.</td></tr>
</table>
</td></tr>
<tr><td> 
Bougainvillea (Cz XIII. 5)</td><td>
Table -15
<table>
<tr><td colspan="5">Area wise bi-fraction</td></tr>
<tr><td>Descriptions</td><td>Till Nov 2017</td><td>2018</td><td>2019</td><td>Total</td></tr>
<tr><td>Lawn & Shrubbery</td><td>248667</td><td>0</td><td>0</td><td>248667</td></tr>
<tr><td>Trees at Periphery</td><td>59980</td><td>19000</td><td>43900</td><td>122880</td></tr>
<tr><td>Trees at inside plant premises</td><td>26080</td><td>4000</td><td>1600</td><td>31680</td></tr>
<tr><td>Total Area</td><td>334727</td><td>23000</td><td>45500</td><td>403227</td></tr>
</table>
</td></tr>
<tr><td colspan="2">We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.</td></tr>
<tr><td> 
Carissa (Cz XIII. 5)</td><td>
Table -16
<table>
<tr><td colspan="2">Expenditures for Green belt development</td></tr>
<tr><td>FY</td><td>Amount</td></tr>
<tr><td>Till Fy 217-18</td><td>11 Cr 74 Lakh</td></tr>
<tr><td>2018-19</td><td>15 Lakh</td></tr>
<tr><td>2019-20</td><td>34 Lakh</td></tr>
<tr><td>Total Expenditures</td><td>12 Cr 23 Lakh</td></tr>
</table>
</td></tr>
<tr><td colspan="2"> 
Hamelia Patens
 
Nerium indicum
  </td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

Sr	Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012	Status of Compliance
40	The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB. 	**Complied** We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. Copy of request letter and action plan submitted to Forest Department is attached as **Document -16.** 
	Green Belt at Out Side Open Land	
B - General Conditions		
41	In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.	**Complied** Close down / Shut down procedure defined and implemented.
42	The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.	**Complied** CREP notification is applicable with Tire & Tube Plant (Non EC plant). We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are attached as **Document No - 17**
43	All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.	**Complied** We are doing compliance of issues raised and committed in PH held on 22-11-2011. Updated compliance report of PH is attached as **Document No -18**
44	A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget shall be allocated for this purpose	**Complied** A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.

Table - 17 -List of Lab equipments

Name of Equipment		
RDS PM 10	Hot Plate	
RDS PM 2.5	Spectrophotometer	
Stack Monitoring Kit	Filtration Apparatus	
BOD Incubator	PH, Conductivity, TDS, DO, Turbidity Meters	
COD Digester	Sound Level Meter & Lux Meter,	
Hot Air Oven	Multigas Detector	
Environment Cell Man Power		
Name	Designation	Qualifications and Exp in yr
Bhawesh Pathak	AGM (HSE)	B.Sc (Chemistry) + PDIETM
Sanjay Barot	Manager (HSE)	M,Sc (Environment)
Bhavdeep Vaishnav	Sr. Officer (HSE)	B.E (Env)
Poojan Gor	Officer (HSE)	M.Sc.(Water)
Lab Chemist 2 nos	Chemist	12th Science
Lab Boys 2 nos	Lab Boys	10th Pass

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<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th colspan="4">Status of Compliance</th></tr>
<tr><td rowspan="15">45</td><td>The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td colspan="4">Complied
A separate account for expenditure under environmental safeguard is being maintained, and summary of expenditures are tabulated in Table -18</td></tr>
<tr><td colspan="5">Table -18</td></tr>
<tr><td rowspan="2">Details of Environment Safe Guards</td><td colspan="4">Expenditure in Cr.</td></tr>
<tr><td>Till Fy 2017-18</td><td>2018-19</td><td>2019-20</td><td>Total</td></tr>
<tr><td>Coal Yard & Coal / Fuel Handling Unit</td><td>11.36</td><td>0</td><td>0</td><td>11.36</td></tr>
<tr><td>Chimney</td><td>4.59</td><td>0</td><td>0</td><td>4.59</td></tr>
<tr><td>Ash Silo & Ash Handling Unit</td><td>10.04</td><td>0</td><td>0</td><td>10.04</td></tr>
<tr><td>Internal Pacca Road</td><td>7.75</td><td>0</td><td>0</td><td>7.75</td></tr>
<tr><td>Online Analyzer for SOx / NOx & SPM</td><td>0.25</td><td>0</td><td>0</td><td>0.25</td></tr>
<tr><td>Provision of ETP for Industrial Waste Water Treatment</td><td>2.5</td><td>0</td><td>0</td><td>2.5</td></tr>
<tr><td>RO – MEE for recycling</td><td>6.99</td><td>0</td><td>0</td><td>6.99</td></tr>
<tr><td>STPs for Domestic Waster Treatment (3 Nos)</td><td>1.5</td><td>0</td><td>0</td><td>1.5</td></tr>
<tr><td>Hazardous Storage Area</td><td>0.65</td><td>0</td><td>0</td><td>0.65</td></tr>
<tr><td>Provision of Rain Water Harvesting Pond</td><td>0.28</td><td>0</td><td>0</td><td>0.28</td></tr>
<tr><td>Green Belt development</td><td>11.74</td><td>0.15</td><td>0.34</td><td>12.23</td></tr>
<tr><td>Set up of Environmental Lab / Cell</td><td>0.15</td><td>0</td><td>0</td><td>0.15</td></tr>
<tr><td>Total Expenditure</td><td>57.8</td><td>0.15</td><td>0.34</td><td>58.29</td></tr>
<tr><td>46</td><td>Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.</td><td colspan="4">Complied
Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.</td></tr>
<tr><td>47</td><td>Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.</td><td colspan="4">Complied
We are doing regular preventive maintenance to avoid leakage from pipes and pumps. Also we we do prompt action to arrest if in case happened. We had sealed all storm water drainage outlets. We had provided check wall (minus pits) equipped with Auto pumping installed at all storm water drainage prior to outlet at compound wall, so that if in case any accidental leakage occurred, we are able to captured the same water and transfer to nearby STPs / Plantation. We had blocked storm water drainage internally at various location so that cleaning water, and plantation watering can be captured between blocked drainage line and pumping to near by ETP / STP. We are ensuring / avoid any outside seepage from our units.
  
Photographs of Sealed Outlets of Storm Water Drainages</td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th colspan="3">Status of Compliance</th></tr>
<tr><td>48</td><td>The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.</td><td colspan="3">Complied
All the recommendations of EIA report are vigorously implemented. Updated compliance report of EIA report is attached as Document No-19</td></tr>
<tr><td>49</td><td>The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector.</td><td colspan="3">Complied
We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector. Details of socio – economic development works for the period April 19 to March 20 and five year plan is attached as Document No – 22.</td></tr>
<tr><td>50</td><td>The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.</td><td colspan="3">Complied
No additional condition is imposed by SEAC or SIAA after issuance of EC. We are complying with the conditions mentioned in issued EC.</td></tr>
<tr><td>51</td><td>No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.</td><td colspan="3">Complied
EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e. addition of Carbon Black Manufacturing Unit)</td></tr>
<tr><td>52</td><td>The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.</td><td colspan="3">Complied
An advertisement was published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012. Copies of Advertisement is as below.
 

 
</td></tr>
<tr><td rowspan="7">53</td><td rowspan="2">It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.</td><td colspan="3">Complied
We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency.

Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20/43 dated 01-12-2019 vide mail (soft copy) in accordance to notification issued vide SO 5845 (E) dated 26th November 2018</td></tr>
<tr><td colspan="4">Table - 19 (Period of Compliance Report, Doc No and Date of Submission)</td></tr>
<tr><td>Name of Agencies</td><td>June - Nov 18</td><td>Dec 18 - May 2019</td><td>Remarks</td></tr>
<tr><td>SEIAA</td><td rowspan="4">Document No - HSE / BKT / ENV 2018 -19 / 249 dated 01.12.2018</td><td rowspan="4">Document No - HSE/BKT/ENV/2019-20/10 dated 01.06.2019</td><td rowspan="4">Copy of Hard Copy by hand and post or e-mail attached as Document No - 23</td></tr>
<tr><td>RO- MoEF&CC - Bhopal</td></tr>
<tr><td>GPCB - HO</td></tr>
<tr><td>GPCB - RO</td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th colspan="3">Status of Compliance</th></tr>
<tr><td>54</td><td>The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.</td><td colspan="3">Complied
Compliance report of CCA & CTE are attached as Document No 10 & 11.</td></tr>
<tr><td rowspan="7">55</td><td rowspan="7">The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.</td><td colspan="3">Complied
We are submitting half-yearly compliance report in containing status of project including date of start of project.

Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20/43 dated 01-12-2019 vide mail (soft copy).</td></tr>
<tr><td colspan="3">Table - 20 (Period of Compliance Report, Doc No and Date of Submission)</td></tr>
<tr><td>Name of Agencies</td><td>June - Nov 18</td><td>Dec 18 - May 2019</td><td>Remarks</td></tr>
<tr><td>SEIAA</td><td rowspan="4">Document No - HSE / BKT / ENV 2018 -19 / 249 dated 01.12.2018</td><td rowspan="4">Document No - HSE/BKT/ENV/2019-20/10 dated 01.06.2019</td><td rowspan="4">Copy of Hard Copy by hand and post or e-mail attached as Document No - 23</td></tr>
<tr><td>RO- MoEF&CC - Bhopal</td></tr>
<tr><td>GPCB - HO</td></tr>
<tr><td>GPCB - RO</td></tr>
<tr><td>56</td><td>The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory</td><td colspan="3">Noted</td></tr>
<tr><td>57</td><td>The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.</td><td colspan="3">Complied
CCA & CTE obtained from GPCB and attached as Document no 08 & 09.

CCA No AWH 85243 date of issue 12.04.2017, amended vide CCA No AWH 104067 date of issue 19-09-2019 valid up to 01.12.2021.</td></tr>
<tr><td>58</td><td>This Environmental Clearance is valid for five years from the date of issue.</td><td colspan="3">Noted - Project Established and Operational</td></tr>
</table>

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Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th colspan="6">Status of Compliance</th></tr>
<tr><td rowspan="5">2</td><td rowspan="2">The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under</td><td colspan="6">Complied
Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as Documents No - 25

Carbon Plant of production capacity of 6,000 TPM is commissioned and commercial production started from the month of July 2019.

Remaining capacity equivalent to 5,500 TPM is under construction</td></tr>
<tr><td colspan="6">Table -21 (Production Details month wise)</td></tr>
<tr><td>Product & Limit</td><td>Dec-19</td><td>Jan-20</td><td>Feb-20</td><td>Mar-20</td><td>Apr-20</td><td>May-20</td></tr>
<tr><td>Tyre & Tube - 10,000 TPM</td><td>8679.59</td><td>8286.7</td><td>8895.1</td><td>6266.5</td><td>1805.2</td><td>9230.98</td></tr>
<tr><td>CPP - 20 MWH</td><td>13.7</td><td>12.8</td><td>15.4</td><td>11.2</td><td>3</td><td>17.60</td></tr>
<tr><td>Carbon Black -11,500 TPM</td><td>4054.99</td><td>2974.6</td><td>4744.3</td><td>3793.6</td><td>708.36</td><td>5167.06</td></tr>
<tr><td>3</td><td>Total Land area is 12,12,560 m2. Industry has already developed greenbelt in an area of 4,00,144 m2, thus covering 33% of the total project area. There are 8 reserved forests within 10 km of the project site. Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.</td><td colspan="6">Complied
The statement i.e "Industry has already developed greenbelt in an area of 4,00,144 sq mtrs is amended with statement "industry is intend to developed greenbelt in an area of 4,00,144 sq mtrs. Copy of EC amendment dated 20th May 2019 is attached and marked as Documents No - 25 .As on Nov 2019, we have developed green belt in an area 4,03,277 sq mtrs.</td></tr>
<tr><td>4</td><td>The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire+ Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.</td><td colspan="6">Complied
Carbon Plant of production capacity equivalent to 6,000 TPM is commissioned and commercial Operation started in month of July 2019. Remaining capacity equivalent to 5,500 TPM is under construction. Project Capital Cost of Carbon Plant till date 100 cr expenditures completed.
Cost of Pollution Control Measures expenditures Tire Plant 58.29 Cr and Carbon Plant 11 Cr and Total 69.29 Cr.
The recurring cost for pollution control measures during Fy 2018-19 & 2019-2020 are 495 Lakh & 247 Lakh for Tire Plant, 00 lakh and 4 lakh for Carbon Plant. Expenditures under CSR for FY 2018-19 & 2019-20 are Rs 1,05,36,253 and Rs 1,35,43,378 respectively. Details of expenditure under CSR taken up to FY 2019 -20 and five year plan is attached as <u>Document No- 22</u></td></tr>
<tr><td>5</td><td>Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day+ additional 1445 cum/day) . Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product) to be met from Gujarat Water Infrastructure Ltd (GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.</td><td colspan="6">Complied
Fresh water required met from GWIL, and permission has been obtained. Copy of Permission is attached as Document No -1. We are achieving Zero Liquid discharge. Summary of Water uses are tabulated under Table - 22
<table>
<tr><td colspan="5">Table -22 (Unit - KLD)</td></tr>
<tr><td></td><td></td><td colspan="3">Dec-19</td></tr>
<tr><td>Categories</td><td>Limit</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>Fresh Water</td><td>5500</td><td>2893</td><td>1689</td><td>1852</td></tr>
<tr><td>Recycled Water</td><td>1100</td><td>725</td><td>625</td><td>659</td></tr>
<tr><td>Total Water</td><td>6600</td><td></td><td></td><td>2511</td></tr>
<tr><td>Categories</td><td>Limit</td><td colspan="3">Jan-20</td></tr>
<tr><td>Fresh Water</td><td>5500</td><td>2753</td><td>1422</td><td>1880.7</td></tr>
<tr><td>Recycled Water</td><td>1100</td><td>780</td><td>650</td><td>707.7</td></tr>
<tr><td>Total Water</td><td>6600</td><td></td><td></td><td>2588.4</td></tr>
<tr><td>Categories & Limit</td><td>Limit</td><td colspan="3">Feb-20</td></tr>
<tr><td>Fresh Water</td><td>5500</td><td>3414</td><td>1983</td><td>2598.9</td></tr>
<tr><td>Recycled Water</td><td>1100</td><td>705</td><td>545</td><td>663.4</td></tr>
<tr><td>Total Water</td><td>6600</td><td></td><td></td><td>3262.3</td></tr>
</table></td></tr>
</table>

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<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th colspan="5">Status of Compliance</th></tr>
<tr><td rowspan="12">5 cont</td><td rowspan="12"></td><td rowspan="2">Categories & Limit</td><td rowspan="2">Limit</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td colspan="3">Mar-20</td></tr>
<tr><td>Fresh Water</td><td>5500</td><td>3629</td><td>705</td><td>1985.1</td></tr>
<tr><td>Recycled Water</td><td>1100</td><td>665</td><td>395</td><td>515.8</td></tr>
<tr><td>Total Water</td><td>6600</td><td></td><td></td><td>2500.9</td></tr>
<tr><td>Categories & Limit</td><td>Limit</td><td colspan="3">Apr-20</td></tr>
<tr><td>Fresh Water</td><td>5500</td><td>3222</td><td>621</td><td>882</td></tr>
<tr><td>Recycled Water</td><td>1100</td><td>305</td><td>108</td><td>240</td></tr>
<tr><td>Total Water</td><td>6600</td><td></td><td></td><td>1122</td></tr>
<tr><td>Categories & Limit</td><td>Limit</td><td colspan="3">May-20</td></tr>
<tr><td>Fresh Water</td><td>5500</td><td>4520</td><td>2587</td><td>2986.35</td></tr>
<tr><td>Recycled Water</td><td>1100</td><td>1009</td><td>355</td><td>611.11</td></tr>
<tr><td>Total Water</td><td>6600</td><td></td><td></td><td></td></tr>
<tr><td rowspan="38">6</td><td rowspan="38">Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day+ additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.</td><td colspan="5">Complied
Industrial Effluent are recycled in to process and Treated Domestic Waste Water reused for gardening purpose. Records are Tabulated in Table -23</td></tr>
<tr><td colspan="5">Table - 23 (Unit - KLD)</td></tr>
<tr><td rowspan="2">Categories</td><td rowspan="2">Limit</td><td colspan="3">Dec-19</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>Effluent - Existing</td><td>1132</td><td>705</td><td>615</td><td>640</td></tr>
<tr><td>Effluent -Additional</td><td>90</td><td>28</td><td>10</td><td>19</td></tr>
<tr><td>Total Effluent</td><td>1222</td><td>725</td><td>625</td><td>659</td></tr>
<tr><td>Sewage - Existing</td><td>600</td><td>295</td><td>265</td><td>280</td></tr>
<tr><td>Sewage -Additional</td><td>300</td><td>15</td><td>8</td><td>10</td></tr>
<tr><td>Total Sewage</td><td>900</td><td>305</td><td>275</td><td>290</td></tr>
<tr><td>Categories</td><td>Limt</td><td colspan="3">Jan-20</td></tr>
<tr><td>Effluent - Existing</td><td>1132</td><td>745</td><td>630</td><td>680</td></tr>
<tr><td>Effluent -Additional</td><td>90</td><td>36</td><td>18</td><td>27.7</td></tr>
<tr><td>Total Effluent</td><td>1222</td><td>780</td><td>650</td><td>707.7</td></tr>
<tr><td>Sewage - Existing</td><td>600</td><td>285</td><td>226</td><td>242</td></tr>
<tr><td>Sewage -Additional</td><td>300</td><td>15</td><td>3</td><td>8</td></tr>
<tr><td>Total Sewage</td><td>900</td><td>290</td><td>230</td><td>250</td></tr>
<tr><td>Categories</td><td>Limt</td><td colspan="3">Feb-20</td></tr>
<tr><td>Effluent - Existing</td><td>1132</td><td>695</td><td>530</td><td>640.4</td></tr>
<tr><td>Effluent -Additional</td><td>90</td><td>34</td><td>12</td><td>23</td></tr>
<tr><td>Total Effluent</td><td>1222</td><td>705</td><td>545</td><td>663.4</td></tr>
<tr><td>Sewage - Existing</td><td>600</td><td>305</td><td>268</td><td>281</td></tr>
<tr><td>Sewage -Additional</td><td>300</td><td>12</td><td>5</td><td>9</td></tr>
<tr><td>Total Sewage</td><td>900</td><td>315</td><td>275</td><td>290</td></tr>
<tr><td>Categories</td><td>Limt</td><td colspan="3">Mar-20</td></tr>
<tr><td>Effluent - Existing</td><td>1132</td><td>640</td><td>375</td><td>498.8</td></tr>
<tr><td>Effluent -Additional</td><td>90</td><td>27</td><td>10</td><td>17</td></tr>
<tr><td>Total Effluent</td><td>1222</td><td>665</td><td>395</td><td>515.8</td></tr>
<tr><td>Sewage - Existing</td><td>600</td><td>334</td><td>278</td><td>302.5</td></tr>
<tr><td>Sewage -Additional</td><td>300</td><td>15</td><td>6</td><td>8.4</td></tr>
<tr><td>Total Sewage</td><td>900</td><td>345</td><td>285</td><td>310.9</td></tr>
<tr><td>Categories</td><td>Limt</td><td colspan="3">Apr-20</td></tr>
<tr><td>Effluent - Existing</td><td>1132</td><td>295</td><td>105</td><td>230</td></tr>
<tr><td>Effluent -Additional</td><td>90</td><td>15</td><td>8</td><td>10</td></tr>
<tr><td>Total Effluent</td><td>1222</td><td>305</td><td>108</td><td>240</td></tr>
<tr><td>Sewage - Existing</td><td>600</td><td>265</td><td>227</td><td>246</td></tr>
<tr><td>Sewage -Additional</td><td>300</td><td>14</td><td>4</td><td>8</td></tr>
<tr><td>Total Sewage</td><td>900</td><td>275</td><td>248</td><td>254</td></tr>
<tr><td>Categories</td><td>Limt</td><td colspan="3">May-20</td></tr>
<tr><td>Effluent - Existing</td><td>1132</td><td>1000</td><td>350</td><td>590</td></tr>
<tr><td>Effluent -Additional</td><td>90</td><td>32</td><td>8</td><td>21.11</td></tr>
<tr><td>Total Effluent</td><td>1222</td><td></td><td></td><td>611.11</td></tr>
<tr><td>Sewage - Existing</td><td>600</td><td>485</td><td>390</td><td>430</td></tr>
<tr><td>Sewage -Additional</td><td>300</td><td>40</td><td>8</td><td>15</td></tr>
<tr><td>Total Sewage</td><td>900</td><td></td><td></td><td>445</td></tr>
</table>

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th colspan="6">Status of Compliance</th></tr>
<tr><td>7</td><td>The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW). Existing Unit has 4 DG sets, 2 of 250 kVA , 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.</td><td colspan="6">Complied

Power Requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA.

4.2 MW D.G.Set X 1 No, and 250 KVA X 2 Nos D.G.Sets are on stand by. 2000 KVA D.G.is not installed at site.
No Additional D.G set is installed for Carbon Plant.</td></tr>
<tr><td rowspan="24">8</td><td>At present, there are 6 boilers and 3 DG sets. Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the detail as under</td><td colspan="6">Complied
There are changes in nos of Boilers and D.G.Sets, it had been brought into the notice of MoEF&CC for amendment in EC.

The revised Boilers and D.G.Sets are associated with Tire & Tube Plant (Non EC product) and CTE for installation of revised Boilers and D.G sets is obtainted from GPCB vide CTE No 99784 dated 06-05-2019.

Revised list are tabulated in Table -24 and Copy of CTE No 99784 is attached as Document No 9A.</td></tr>
<tr><td colspan="7">Table-24</td></tr>
<tr><td colspan="7">EXISTING (approved under EC)</td></tr>
<tr><td>Stacks attached & Capacity</td><td>Fuel Used</td><td>Nos of Stack</td><td>Stack Height in mtrs</td><td>APCM</td><td colspan="2">Operating Status</td></tr>
<tr><td>Boiler-1 for 20 MW CPP - (66TPH)</td><td>Coal</td><td>1</td><td>84</td><td>ESP</td><td colspan="2">Operational</td></tr>
<tr><td>Boiler-2 for 20 MW CPP - (66TPH)</td><td>Coal</td><td>1</td><td>84</td><td>ESP</td><td colspan="2">Operational</td></tr>
<tr><td>Boiler-3 (20 TPH)</td><td>Coal</td><td>1</td><td>40</td><td>ESP</td><td colspan="2" rowspan="2">Operational (stand by)</td></tr>
<tr><td>Boiler-4 (20 TPH)</td><td>Coal</td><td>1</td><td>40</td><td>ESP</td></tr>
<tr><td>Boiler-5 (2.8 TPH)</td><td>FO</td><td>1</td><td>30</td><td rowspan="3">Stacks</td><td colspan="2" rowspan="2">Operational (stand by)</td></tr>
<tr><td>Boiler-6 (95 TPH)</td><td>Offgas</td><td>1</td><td>105</td></tr>
<tr><td>Boiler-7 (45 TPH)</td><td>Offgas</td><td>1</td><td>80</td><td colspan="2">Under Construction</td></tr>
<tr><td>Boiler-8 (WHRB)</td><td rowspan="5">Waste heat</td><td colspan="3" rowspan="5">Not Applicable</td><td colspan="2" rowspan="3">Operational</td></tr>
<tr><td>Boiler-9 (WHRB)</td></tr>
<tr><td>Boiler-10 (WHRB)</td></tr>
<tr><td>Boiler-11 (WHRB)</td><td colspan="2" rowspan="2">Under Construction</td></tr>
<tr><td>Boiler-12 (WHRB)</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>HSD / LDO</td><td>1</td><td>11</td><td rowspan="3">Stacks</td><td colspan="2" rowspan="3">Operational (stand by)</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Diesel</td><td>1</td><td>11</td></tr>
<tr><td>DG Sets (4.2 MW)</td><td>HSD / LDO</td><td>1</td><td>54</td></tr>
<tr><td>Dryer-1 - (240 TPD)</td><td>Offgas</td><td rowspan="2">1</td><td rowspan="2">50</td><td>Common Stack</td><td colspan="2">Operational</td></tr>
<tr><td>Dryer-2 - (180 TPD)</td><td>Offgas</td><td rowspan="2">Common Stack</td><td colspan="2" rowspan="2">Under Construction</td></tr>
<tr><td>Dryer-3 - (80 TPD)</td><td>Offgas</td><td>1</td><td>50</td></tr>
<tr><td colspan="7">Approved under existing EC but not to be installed at Site</td></tr>
<tr><td>Boiler 1.5 TPH</td><td colspan="2">1.5 TPH</td><td colspan="2">Not Applicable</td><td colspan="2" rowspan="2">Not to be installed</td></tr>
<tr><td>D.G.Set 2000 KVA</td><td colspan="2">2000 KVA</td><td colspan="2">Not Applicable</td></tr>
<tr><td colspan="7">Approved under CTE no 99784 dated 06-05-2019 and proposed under EC amendment.</td></tr>
<tr><td>DG Sets (2500 KVA)</td><td rowspan="4">HSD / LDO</td><td>1</td><td>11</td><td rowspan="4">Stacks</td><td colspan="2" rowspan="4">Proposed</td></tr>
<tr><td>DG Sets (2500 KVA)</td><td>1</td><td>11</td></tr>
<tr><td>DG Set (125 KVA)</td><td>1</td><td>11</td></tr>
<tr><td>DG Set (20 KVA)</td><td>1</td><td>11</td></tr>
</table>

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<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th colspan="4">Status of Compliance</th></tr>
<tr><td rowspan="11">9</td><td rowspan="2">Details of Solid Waste / Hazardous Waste Generation and its management are as under</td><td colspan="4">Complied
Solid Waste / Hazardous waste generation and its management</td></tr>
<tr><td>Type of Waste</td><td>Limit per Year</td><td colspan="2">Generation
2018-19 | 2019-20</td><td>Disposal at</td></tr>
<tr><td>ETP Chemical Sludge -Existing</td><td>1450 MT</td><td>38.1 MT</td><td>110.1 MT</td><td rowspan="6">Disposed at TSDF Membership no 1200000158 Name Saurashtra Enviro Project Pvt Ltd. Copy of Membership is attached as Document No - 13</td></tr>
<tr><td>ETP Chemical Sludge -Proposed</td><td>60 MT</td><td>0</td><td>6 MT</td></tr>
<tr><td>Paint Waste & Residue - Existing</td><td>120 Kg</td><td>59 kg</td><td>16 kg</td></tr>
<tr><td>Paint Waste & Residue - Proposed</td><td>0</td><td>0</td><td>0</td></tr>
<tr><td>Oily Cotton Waste - Existing</td><td>6 MT</td><td>31 kg</td><td>17 kg</td></tr>
<tr><td>Oily Cotton Waste - Proposed</td><td>1 MT</td><td>0</td><td>1 kg</td></tr>
<tr><td>Spent / Used Oil - Existing</td><td>371 MT</td><td>56.8 MT</td><td>79.26 MT</td><td rowspan="4">Used Oil sold to register Recycler name as Aman Petroleum, copy of Authorization is attached Document No -14</td></tr>
<tr><td>Spent / Used Oil - Proposed</td><td>50 MT</td><td>0</td><td>0</td></tr>
<tr><td>Discarded container & Barrel - Existing</td><td>400 MT</td><td>0</td><td>313 nos</td></tr>
<tr><td>Discarded container & Barrel - Proposed</td><td>25 TM</td><td>0</td><td>0</td></tr>
<tr><td>10</td><td>The project/activity is covered under category A of item 5(e) Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.</td><td colspan="4">Noted.</td></tr>
<tr><td>11</td><td>The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.</td><td colspan="4">Noted.</td></tr>
<tr><td>12</td><td>The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.</td><td colspan="4">Noted.</td></tr>
<tr><td>13</td><td>Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2),the Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below.</td><td colspan="4">Complied

Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as Document No -25</td></tr>
<tr><td>a</td><td>Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.</td><td colspan="4">Complied
We have obtained Consent To Establish (CTE) no 90922 dated 20.02.2018 issued by Gujarat Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. Copy of CTE is attached and marked as Document No -9</td></tr>
</table>

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Sr	Condition of EC no J-11011 / 162 / 2017 - IA - II (I).	Status of Compliance
b	As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.	**Complied** We operated our Zero Liquid Discharge unit efficiently and recycle all treated water in to process. No waste / treated water discharged outside the premises.
c	Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.	**Complied** Under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, we have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 and Consent to Operate (CCA) no AWH 85243 date of issue 12.04.2017 amended vide CCA No AWH 104067 date of issued 19-09-2019 valid up to 01.12.2021 Copies of Consents (CCA & CTE) are attached as **Document No - 8, Document 8 A** & **Document No -9**. We are complying with norms mentioned in both Consents. Updated compliance statuses of both consents are attached as **Document No - 10** & **Documents No -11.**
d	National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.	**Not Applicable** The National Emission Standard for Organic Chemical Manufacturing Industry issued by Ministry vide G.S.R 608 (E) dated 21st July 2010 and amended from time to time is applicable for flare system. We don't have Flare System. Therefore this standard is not applicable with us.
e	To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.	**Complied** To control the fugitive emission, we have installed Bag Filters at Carbon Black Plant. We also provided Bag filters at Coal Handling units. Adequate uate height of stacks as per guideline has provided for gaseous emission.
f	Solvent management shall be carried out as follows :	**Not Applicable** We are not using solvent in our process therefore, these are not applicable.
i	Reactor shall be connected to chilled brine condenser system.	
ii	Reactor and solvent handling pump shall have mechanical seals to prevent leakages	
iii	The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.	
iv	Solvents shall be stored in a separate space specified with all safety measures.	
v	Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.	
vi	Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.	
vii	All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation	

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<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th>Status of Compliance</th></tr>
<tr><td>g</td><td>Total fresh water requirement shall not exceed 5500 cum/day proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA.</td><td>Complied
Over all average consumption of fresh is 2018 KLD. Daily maximum, minimum and avg consumption month wise are tabulated as below in Table -1. Fresh water is supplied by GWIL. Copy of permission is attached as Document no -1.
Table -1
<table>
<tr><td colspan="3">Dec-19</td><td colspan="3">Jan-20</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>2893</td><td>1689</td><td>1852</td><td>2753</td><td>1422</td><td>1880.7</td></tr>
<tr><td colspan="3">Feb-20</td><td colspan="3">Mar-20</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3414</td><td>1983</td><td>2598.9</td><td>3629</td><td>705</td><td>1985.1</td></tr>
<tr><td colspan="3">Apr-20</td><td colspan="3">May-20</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3222</td><td>621</td><td>822</td><td>4520</td><td>2587</td><td>2968.35</td></tr>
</table></td></tr>
<tr><td>h</td><td>Process effluent/any wastewater shall not 'be allowed to mix with storm water. Storm water drain shall be passed through guard pond</td><td>Complied
Process effluent collection system and storm water drainage line are separate to avoid mix. Guard Pond provided in Storm Water drainage line.</td></tr>
<tr><td>i</td><td>Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and solvent transfer through pumps.</td><td>Not Applicable
No Hazardous chemical are store at site. All others chemicals are stored in tanks, tanks farms and small carboys etc. All necessary safety arrangement has provided.</td></tr>
<tr><td>j</td><td>Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.</td><td>Complied
No process organic and spent carbon generated.
ETP sludge and MEE evaporation salt has disposed off to the TSDF.</td></tr>
<tr><td>k</td><td>The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.</td><td>Not Applicable.
Hazardous chemical are not used and stored at site.</td></tr>
<tr><td>l</td><td>The company shall undertake waste minimization measures as below:</td><td>Noted.</td></tr>
<tr><td>i</td><td>Metering and control of quantities of active ingredients to minimize waste.</td><td>Complied.
Metering provided</td></tr>
<tr><td>ii</td><td>Reuse of by-products from the process as raw materials or as raw material substitutes in other processes</td><td>Complied.
We re-use Off Gas (By product of Carbon Black Plant) as fuel for Boiler attached with 20 MW CPP.</td></tr>
<tr><td>iii</td><td>Use of automated filling to minimize spillage.</td><td>Complied.
Automated filling / unloading provided at Tank Farms and respected area of plant.</td></tr>
<tr><td>iv</td><td>Use of Close Feed system into batch reactors.</td><td>Complied.
Close Feed system has provided</td></tr>
<tr><td>v</td><td>Venting equipment through vapour recovery system.</td><td>Complied
Venting equipment have provided with reactor of Carbon Black Plant through vapour recovery system</td></tr>
<tr><td>vi</td><td>Use of high pressure hoses for equipment clearing to reduce wastewater generation.</td><td>Complied
We are using high pressure hoses for equipment clearing to reduce waste water generation.</td></tr>
</table>

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<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th>Status of Compliance</th></tr>
<tr><td rowspan="5">m</td><td>The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.</td><td>Complied
We have developed green belt of 5-10 m width developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species are as per the CPCB guidelines.

Our developed green belt is area (equivalent) 4, 03,277 M2 (till Nov 2019) i.e. more than 33 % of total project area of 12, 12,560 sq meters. Photograph of Green Belt is as below</td></tr>
<tr><td> 
Cajanus cajan (Cz XIII. 5)</td><td><u>Table -14</u>
Nos of Trees
<table><tr><td>Decriptions</td><td>Till Nov 2017</td><td>2018</td><td>2019</td><td>Total</td></tr><tr><td>Trees at Periphery</td><td>15000</td><td>4750</td><td>10975</td><td>30725</td></tr><tr><td>Trees at Plant Premises</td><td>6520</td><td>1000</td><td>400</td><td>7920</td></tr><tr><td>Total Trees</td><td>21520</td><td>5750</td><td>11375</td><td>38645</td></tr></table>1000 Trees per acres planted.</td></tr>
<tr><td> 
Bougainveillea (Cz XIII. 5)</td><td>Table -15
Area wise bi-fraction
<table><tr><td>Decriptions</td><td>Till Nov 2017</td><td>2018</td><td>2019</td><td>Total</td></tr><tr><td>Lawn & Shrubbery</td><td>248667</td><td>0</td><td>0</td><td>248667</td></tr><tr><td>Trees at Periphery</td><td>59980</td><td>19000</td><td>43900</td><td>122880</td></tr><tr><td>Trees at inside plant premises</td><td>26080</td><td>4000</td><td>1600</td><td>31680</td></tr><tr><td>Total Area</td><td>334727</td><td>23000</td><td>45500</td><td>403227</td></tr></table></td></tr>
<tr><td colspan="2">We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.</td></tr>
<tr><td rowspan="3">m cont</td><td> 
Carissa (Cz XIII. 5)</td><td>Table -16
Expenditures for Green belt development
<table><tr><td>FY</td><td>Amount</td></tr><tr><td>Till Fy 217-18</td><td>11 Cr 74 Lakh</td></tr><tr><td>2018-19</td><td>15 Lakh</td></tr><tr><td>2019-20</td><td>34 Lakh</td></tr><tr><td>Total Expenditures</td><td>12 Cr 23 Lakh</td></tr></table></td></tr>
<tr><td colspan="2">   
Hamelia Patens | Nerium indicum</td></tr>
<tr><td>n</td><td>All the commitments made regarding issues raised curing the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.</td><td>Complied
Updated Status of MOM of PH dated 26/09/2017 is attached as Document No- 20</td></tr>
</table>

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<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th>Status of Compliance</th></tr>
<tr><td>o</td><td>At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.</td><td>Complied.

Details of expenditure under ESC till FY 2019-20 and five year plan is is attached as Document No-22</td></tr>
<tr><td>p</td><td>For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.</td><td>Complied
D.G.Sets of 2 X 250 KVA & 1 X 4.2 MW are available at site.

Stack hieght of 11 mtrs and 54 mtrs are provided with 250 KVA & 4.2 MW D.G.Sets respectively.
Acoustic enclosure is provided at D.G.Set for controlling of Noise.

We are doing emission monitoring of D.G.Set in conformity of limit prescribe under consents issued by GPCB with the help of NABL accrediated external lab neme Greenleaf Envirotech Pvt Ltd, certificate no TC - 5446, valid up to 12-01-2021. Copy of NABL accrediation is attached Document 4.

Emission levels are below the stipulated limit mentioned in Consent to Operate issued by GPCB. All D.G Sets are on stand by mode, only trial run did in month of Feb 2020 and analysis done during trial run. Analysis report for the month of Feb 2020 is tabulated in Table no - 7.
<table>
<tr><th colspan="3">Table -7</th></tr>
<tr><td colspan="3">D.G.Set - 250 KVA - No 1</td></tr>
<tr><td rowspan="2">Parameter & Unit</td><td colspan="2">Result</td></tr>
<tr><td>Limit</td><td>Feb-20</td></tr>
<tr><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td>2.92</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>2.06</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.106</td></tr>
<tr><td>Smoke limit
(Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.18</td></tr>
<tr><td colspan="3">D.G.Set - 250 KVA - No 2</td></tr>
<tr><td rowspan="2">Parameter & Unit</td><td colspan="2">Result</td></tr>
<tr><td>Limit</td><td>Feb-20</td></tr>
<tr><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td>1.48</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.12</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.083</td></tr>
<tr><td>Smoke limit
(Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.09</td></tr>
<tr><td colspan="3">D.G.Set - 4.2 MW</td></tr>
<tr><td rowspan="2">Parameter & Unit</td><td colspan="2">Result</td></tr>
<tr><td>Limit</td><td>Feb-20</td></tr>
<tr><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td>2.92</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>2.06</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.106</td></tr>
<tr><td>Smoke limit
(Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.18</td></tr>
</table>
</td></tr>
<tr><td>q</td><td>The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.</td><td>Complied
Fire Fighting System consisting of Fire Hydrant, Fire Extinguishers, Fire Detection and Alarm panels have provided</td></tr>
</table>

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Sr	Condition of EC no J-11011 / 162 / 2017 - IA - II (I).	Status of Compliance
r	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	**Complied** Occupation health check of workmen is carried out and records are maintained. Sample copy attached as **Document No - 15**
s	Raw material storage should not exceed 3 days at any point of time.	**Complied** Raw Material Storage allowed to store for 30 days vide EC amendment order dated 20th May 2019, copy is attached herewith and marked as **Document No -25**. Raw Material is stored for maximum 30 days.
t	Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.	**Complied** Continuous online (24X7) monitoring system for stack emissions have installed for measurement of flue gas discharge and the pollutants concentration, and CEMS is connected with CPCB / GPCB server for transmission of data. We have installed web camera with night vision capability at ETP for online continuous monitoring of effluent, and flow meters provided to monitoring qty.
13.1	The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-	**Noted**
i	The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.	**Complied** We are complying with conditions mentioned in CTE & CCA issued by GPCB, updated status of CCA compliance is attached herewith as **Documents No -10** & **Document No -11.**
ii	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	**Noted and shall be complied**
iii	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	**Complied** 3 nos of AAQM stations have provided in consultation with the GPCB RO (Bhuj) Office. One station is installed in the upwind and two stations are installed in downwind direction so that maximum ground level concentrations can be captured. Copy of AAQM intimation letter to GPCB is attached as **Document No-12**
iv	The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.	**Complied** We are doing regular monitoring of ground level concentration of PM 2.5, PM 10, NOx & SO2 in accordance to limit stipulated by GPCB vide issued CCA No 104067 Dated 19/09/2019 & AWH 85243 dated 12.04.2017 valid up to 01.12.2021. Copy of both CCA is attached as **Document no 8. & 8A.** We have provide three numbers of AAQMS and intimated to GPCB vide letter no BKT/HSE/ENV/2019-20/47 dated 17-12-2019. Copy of letter is attached as **Document No -12.** We are doing analysis of Ambient Air Quality at internal lab and NABL

Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th>Status of Compliance</th></tr>
<tr><td>iv Cont</td><td></td><td>Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -4.

2 nos of Sample per week per AAQMs are carried out and summary of AAQM and found emission levels are below the stipulated limit mentioned in Consent to Operate issued by GPCB. Ambient Air Quality monitoring results for period Dec 19 to May 2020 are tabulated in Table -10.
<table>
<tr><th colspan="6">Table -10</th></tr>
<tr><th rowspan="2">Location</th><th rowspan="2">Pollutant</th><th rowspan="2">Unit</th><th rowspan="2">Limit</th><th colspan="2">Results</th></tr>
<tr><th>Max</th><th>Min</th></tr>
<tr><td>AAQMS 1</td><td rowspan="3">SO2</td><td rowspan="3">µg/m^3</td><td rowspan="3">80
50</td><td>15.2</td><td>14.1</td></tr>
<tr><td>AAQMS 2</td><td>19.27</td><td>17.2</td></tr>
<tr><td>AAQMS 3</td><td>17.9</td><td>16.8</td></tr>
<tr><td>AAQMS 1</td><td rowspan="3">NO2</td><td rowspan="3">µg/m^3</td><td rowspan="3">80
40</td><td>18.23</td><td>15.3</td></tr>
<tr><td>AAQMS 2</td><td>15.23</td><td>14.2</td></tr>
<tr><td>AAQMS 3</td><td>22.4</td><td>20.3</td></tr>
<tr><td>AAQMS 1</td><td rowspan="3">PM 10</td><td rowspan="3">µg/m^3</td><td rowspan="3">100
60</td><td>55.42</td><td>52.3</td></tr>
<tr><td>AAQMS 2</td><td>58.14</td><td>53.4</td></tr>
<tr><td>AAQMS 3</td><td>52.3</td><td>50.3</td></tr>
<tr><td>AAQMS 1</td><td rowspan="3">PM 2.5</td><td rowspan="3">µg/m^3</td><td rowspan="3">60
40</td><td>26.79</td><td>22.9</td></tr>
<tr><td>AAQMS 2</td><td>30.65</td><td>28.6</td></tr>
<tr><td>AAQMS 3</td><td>28.16</td><td>26.8</td></tr>
</table></td></tr>
<tr><td>v</td><td>The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).</td><td>Complied
Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements.

We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -4.

Summary of results for the period 3rd May 2020 to 10th May 2020 of Workplace Noise Surveys and Ambient Noise survey are tabulated in
<table>
<tr><th colspan="5">Table -12 (Unit dBA)</th></tr>
<tr><th>Location / Sources</th><th></th><th>Limit</th><th>Max</th><th>Min</th></tr>
<tr><td rowspan="2">Near D.G.Set</td><td>D</td><td>75</td><td>65</td><td>55</td></tr>
<tr><td>N</td><td>70</td><td>55</td><td>42</td></tr>
<tr><td rowspan="2">Turbine Floor</td><td>D</td><td>75</td><td>74</td><td>69</td></tr>
<tr><td>N</td><td>70</td><td>69</td><td>65</td></tr>
<tr><td rowspan="2">Near Switch Yard</td><td>D</td><td>75</td><td>55</td><td>50</td></tr>
<tr><td>N</td><td>70</td><td>45</td><td>39</td></tr>
<tr><td rowspan="2">Near Main Gate</td><td>D</td><td>75</td><td>58</td><td>49</td></tr>
<tr><td>N</td><td>70</td><td>47</td><td>39</td></tr>
<tr><td rowspan="2">Coal Crusher House</td><td>D</td><td>75</td><td>68</td><td>52</td></tr>
<tr><td>N</td><td>70</td><td>56</td><td>47</td></tr>
<tr><td rowspan="2">Boilers Area</td><td>D</td><td>75</td><td>70</td><td>60</td></tr>
<tr><td>N</td><td>70</td><td>65</td><td>59</td></tr>
<tr><td rowspan="2">Carbon Reactor Area</td><td>D</td><td>75</td><td>65</td><td>61</td></tr>
<tr><td>N</td><td>70</td><td>59</td><td>56</td></tr>
<tr><td rowspan="2">ETP / WTP</td><td>D</td><td>75</td><td>58</td><td>53</td></tr>
<tr><td>N</td><td>70</td><td>49</td><td>44</td></tr>
<tr><td rowspan="2">ZLD</td><td>D</td><td>75</td><td>65</td><td>59</td></tr>
<tr><td>N</td><td>70</td><td>57</td><td>51</td></tr>
<tr><td rowspan="2">Mixing area</td><td>D</td><td>75</td><td>67</td><td>62</td></tr>
<tr><td>N</td><td>70</td><td>58</td><td>54</td></tr>
<tr><td rowspan="2">Tire Building</td><td>D</td><td>75</td><td>69</td><td>62</td></tr>
<tr><td>N</td><td>70</td><td>59</td><td>56</td></tr>
</table></td></tr>
</table>

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<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th>Status of Compliance</th></tr>
<tr><td rowspan="8">v cont</td><td rowspan="8"></td><td colspan="5">Table -13 (Unit - dBA)</td></tr>
<tr><td colspan="2">Location, D / N</td><td>Limit</td><td>Max</td><td>Min</td></tr>
<tr><td rowspan="2">AAQMS -1</td><td>D</td><td>75</td><td>65</td><td>56</td></tr>
<tr><td>N</td><td>70</td><td>52</td><td>45</td></tr>
<tr><td rowspan="2">AAQMS -2</td><td>D</td><td>75</td><td>62</td><td>51</td></tr>
<tr><td>N</td><td>70</td><td>49</td><td>42</td></tr>
<tr><td rowspan="2">AAQMS -3</td><td>D</td><td>75</td><td>60</td><td>52</td></tr>
<tr><td>N</td><td>70</td><td>30</td><td>28</td></tr>
<tr><td>vi</td><td>The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.</td><td colspan="5">Complied
Rain Water harvesting pond of size 180 X 45 X 4.5 Mtr is provided.</td></tr>
<tr><td>vii</td><td>Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.</td><td colspan="5">Complied
Safety training is provided on an average 725 workers on daily basis on topics of
1. Safe Material Handling including Chemical Handling
2. Behaviour Safety
3.Safe Work Practices
4.Fire Prevention and Protection
5.Health Awareness</td></tr>
<tr><td>viii</td><td>The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.</td><td colspan="5">Complied
Update of EIA / EMP recommendation is attached as Document No - 21</td></tr>
<tr><td>ix</td><td>The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco developmental measures shall be undertaken for overall improvement of the environment.</td><td colspan="5">Complied
CSR under taken and copy of CSR report is attached as Document No -22</td></tr>
<tr><td rowspan="15">x</td><td rowspan="2">A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</td><td colspan="5">Complied
A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose.

Environment Cell is reporting to Unit Head.</td></tr>
<tr><td colspan="5">Table - 17 -List of Lab equipments</td></tr>
<tr><td>Name of Equipment</td><td colspan="4">Name of Equipment</td></tr>
<tr><td>RDS PM 10</td><td colspan="4">Hot Plate</td></tr>
<tr><td>RDS PM 2.5</td><td colspan="4">Spectrophotometer</td></tr>
<tr><td>Stack Monitoring Kit</td><td colspan="4">Filtration Apparatus</td></tr>
<tr><td>BOD Incubator</td><td colspan="4">PH, Conductivity, TDS, DO, Turbidity Meters</td></tr>
<tr><td>COD Digester</td><td colspan="4">Sound Level Meter & Lux Meter,</td></tr>
<tr><td>Hot Air Oven</td><td colspan="4">Multigas Detector</td></tr>
<tr><td colspan="5">Environment Cell Man Power</td></tr>
<tr><td>Name</td><td>Designation</td><td colspan="3">Qualifications and Exp in yr</td></tr>
<tr><td>Bhawesh Pathak</td><td>AGM (HSE)</td><td colspan="3">B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td colspan="3">M.Sc (Environment)</td></tr>
<tr><td>Bhavdeep Vaishnav</td><td>Sr. Officer (HSE)</td><td colspan="3">B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Officer (HSE)</td><td colspan="3">M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td colspan="3">12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td colspan="3">10th Pass</td></tr>
</table>

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<table>
<tr><th>Sr</th><th>Condition of EC no J-11011 / 162 / 2017 - IA - II (I).</th><th colspan="4">Status of Compliance</th></tr>
<tr><td>xi</td><td>The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measures shall not be diverted for any other purpose.</td><td colspan="4">Complied
Fund for Environmental Management is earmarked. And details of expenditure are given in sr. no 4.</td></tr>
<tr><td>xii</td><td>A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.</td><td colspan="4">Complied
Copies of Clearance sent vide normal post to all concerns.</td></tr>
<tr><td rowspan="6">xiii</td><td rowspan="6">The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status reports shall be posted on the website of the company.</td><td colspan="4">Complied
We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency.

Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20/43 dated 01-12-2019 vide mail (soft copy) in accordance to notification issued vide SO 5845 (E) dated 26th November 2018

Link of Website - bkt-tires.com</td></tr>
<tr><td>Name of Agencies</td><td>June - Nov 18</td><td>Dec 18- May 19</td><td>Remarks</td></tr>
<tr><td>RO- MoEF&CC - Bhopal</td><td rowspan="4">HSE/BKT/ENV/2018-19/248 dated 01-12-2018</td><td rowspan="4">HSE/BKT/ENV 2019-20/09 dated 01-06-2019</td><td rowspan="4">Copies attached as Document No 24</td></tr>
<tr><td>RO - CPCB - Vadodara</td></tr>
<tr><td>GPCB - HO</td></tr>
<tr><td>GPCB - RO</td></tr>
<tr><td>xiv</td><td>The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.</td><td colspan="4">Complied

We are submitting Environmental Statement to Regional Office of MoEF&CC by e-mail.

Environmental statement (Form V) for FY 2019-20 is submitted vide letter dated 18.05.2020 and vide e-mail to RO - MoEF&CC dated 22-05-2020.

Copy of e-mail is attached as Document No 26.

Copy of Environmental Statement for FY 2019-20 is attached Document no 27.

Link of Website is bkt-tires.com</td></tr>
</table>

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Sr	Condition of EC no J-11011 / 162 / 2017 - IA - II (I).	Status of Compliance
xv	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic .in. This shall be advertised within seven days 'from' th e date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.	**Complied** Information regarding EC obtained had published in two daily news paper Divya Bhaskar (Gujarati) & Time of India (English) on dated 16-01-2018. The same have been informed to MoEF&CC Regional Office (WZ) vide letter number 222 dated 25-06-2018. News Paper cutting TIMES OF INDIA 16.01.2018 **PUBLIC NOTICE** GRANT OF ENVIRONMENT CLEARANCE TO BALKRISHANA INDUSTRIES LIMITED FOR SETTING UP CARBON BLACK MANUFACTURING UNIT IN EXISTING PLANT AT VILLAGE PADDHAR, TALUKA : BHUJ, DISTRICT : KUTCH, GUJARAT FOR M/S. BALKRISHNA INDUSTRIES LIMITED.. This is to inform to the public that Ministry of Environment, Forest and Climate Change, Government of India has accorded Environment Clearance to M/s. Balkrishna Industries Limited for setting up a 11,500 TPM Carbon Black Manufacturing Facility in their existing plant at village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s. Balkrishna Industries Limited. The environmental clearance has been granted vide letter no. J-11011/162/2017 - IA II (I) dated : 8th January 2018 under Environment Impact Assessment Notification, 2006 (as amended). Copy of environment clearance is available with Gujarat Pollution Control Board and may also be seen at website of Ministry at http://moef.nic.in For, M/s. BALKRISHNA INDUSTRIES LIMITED સાથે વધુ સાદા થાય છે તે બેન્ચમાર્ક 2017માં માત્ર એક વખત એક્સાઈઝ DIVYA BHASKAR 16.01.2018 **જાહેર નોટીસ** મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હવાત પ્લાન્ટમાં કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુરી. આથી જાહેર કરવામાં આવે છે કે મિનિસ્ટ્રી ઓફ એન્વાયરમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જ, ગવર્મેન્ટ ઓફ ઇન્ડિયા દ્વારા મેસર્સ બાલકિષ્ના લિમિટેડ મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હવાત પ્લાન્ટ માં ૧૧૫૦૦ ટીપીએમ કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુર આપેલ છે. એન્વાયરમેન્ટ ઇમ્પેક્ટ એસેસમેન્ટ જાહેરનામા ૨૦૦૬ (એમેન્ડેડ) હેઠળ પર્યાવરણની મંજુરી પત્ર નંબર :- J-11011/162/2017-આઈ એ ૨ (૧) તારીખ :- ૮ જાન્યુઆરી ૨૦૧૮ દ્વારા મળેલ છે. ઉપરોક્ત પત્રની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તેમજ મિનિસ્ટ્રીની વેબ સાઇટ (http://moef.nic.in) ઉપર ઉપલબ્ધ છે. મેસર્સ બાલકિષ્ના ઇન્ડસ્ટ્રીઝ લિમિટેડ વતી
14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	**Noted.**
15	The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.	**Noted.**
16	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans- boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with amendments therein.	**Complied** **CCA obtained.**

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Combine Six Monthly EC Compliance Report for period Dec 2019 to May 2020 for EC No - J-11011/162/2017-IA-II(I) and EC No SEIAA / GUJ / EC/ 1(d)/ 71/2012.

Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I)		
Sr No	**Condition**	**Status of Compliance**
2	The Ministry vide letter dated 8th January 2018 has granted environmental clearance in favour of Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11,500 TPM at Village – Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).	**Noted.**
3	Now amendment in the said environmental clearance had been sought in respect of survey nos, green belt area and raw material storage.	**Noted.**
4	The proposal was considered by Expert Appraisal Committee (Industry -2) in its meeting held on 24- 26 September 2018 and 29-31 January 2019. The Committee has recommended for the proposed amendment in the said environmental clearance dated 8th January 2018 as under	**Noted.**
4	Para 2 & 13, Plot no 470, 544/1, 545/1, 555 to be read as : Plot no 470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat)	**Noted.**
	Para 3 to be modified as "…. Greenbelt will be developed in an area of 4,00,144 sq mtr, covering 33 % of the total project area"	**Complied** We have developed green belt at area equivalent to 4,03,277 sq mtrs (as on Nov 2019. Details of Green belt is given above.
4 cont	Para 13 (s) to be read as In case of raw materials identified as the hazardous one under the MSIHC Rules 1989, the statutory provisions contained therein shall be continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time.	**Complied** Raw Materials are not fallen under hazardous chemical as defined under MSIHC Rules 1989
		Complied We are storing Raw Materials for maximum 30 days. as on date Raw Material store for 25 days.
5	Based on recommendation of the EAC, the Ministry hereby accord the approval of the proposed amendment in environmental clearance dated 8th January 2018 as per para 4 above, will all other terms and conditions stipulated therein remaining unchanged.	**Noted.**

DOCUMENT -1

Gujarat Water Infrastructure Limited

(A Govt. of Gujarat Undertaking)

GWIL

Dr. Jivraj Mehta Bhavan, Block No. 1, First Floor, Sector-10, Gandhinagar - 382 010.
Phone : (079) 23239537 ✦ Mobile : 9978441147/48 ✦ Fax : (079) 23222396
e-mail : gwilcompany1@gmail.com

No/GWIL/Kutch/renewal/2016-17/ 2028

Date : /09/2016
17/10/2016

To,
Senior Manager,
GWIL,
Anjar

Sub: Renewal of water sales Agreement

Balkrishna Industries Limited has executed the renewal agreement for Qty. of **5.00 MLD** on 26th September-2016 for water requirement as **minimum 4.00 MLD** and **Maximum 5.50 MLD**. The copy of renewal agreement executed by them is enclosed herewith for releasing water connection, for your information and further necessary action in the matter. Minimum chargeable quantity is **4.00 MLD.**

You are requested to ensure that, **Balkrishna Industries Limited** has to install new flow meter. Inline Electromagnetic/Ultrasonic with Data logger, totalizer, and battery operated (5 years life), IP 68 protection. with SMS every 24 hrs. (0.00 hrs.) daily to Manager/DEE/Sr. Manager/EE and Head Office with reading content of –Name of Location, Flow Rate, Totalizer. On tempering high and low flow rate threshold, suitable up to 7 M/S, Line pressure 16/kg/cm2. Integrated design, sealing and tempering alert, AMR specification and calibrated by NABL accredited lab/Institute or the institute as in agreement.

Hence purchaser is requested to take note of the above.

Encl.: Copy of renewal Agreement

General Manager (M)

Copy f.w.c.s. to: Balkrishna Industries Limited, Village: Padhdhar, Tal: Bhuj Dist.: Kutch (Copy of Renewal Agreement)

Copy to: Company Secretary, GWIL, and Gandhinagar, (Encl.: Original Renewal Agreement)

Copy to: Manager (F) for information.

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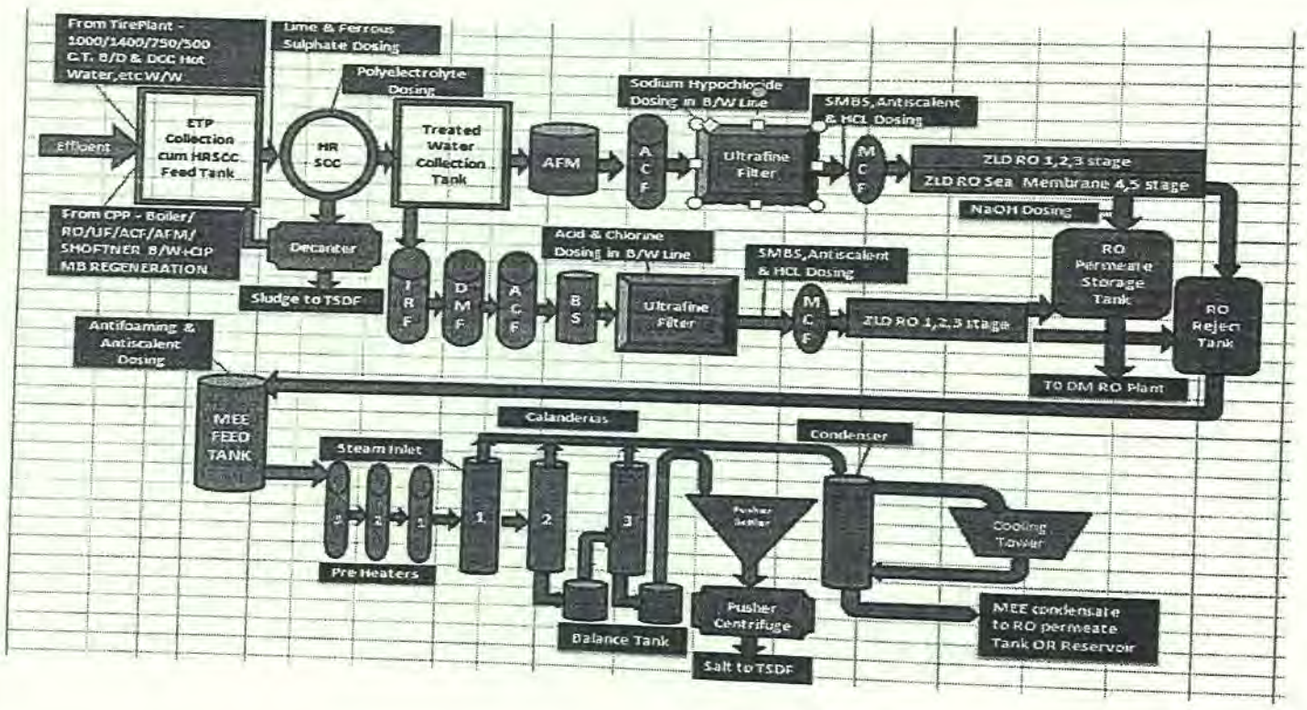
DOCUMENT -2

EEFFLUENT TREATMENT PLANT DETAILS

SIZE & CAPACITY OF ETP & ZLD

Sr. No.	Name of the Unit	No. of units	Capacity/size
1.	ETP	1	1320 + 90 KLD
2	SECOND STAGE RO	1 working + 1 stand by	56 m^3/hr
3	MEE	1	7m^3/hr



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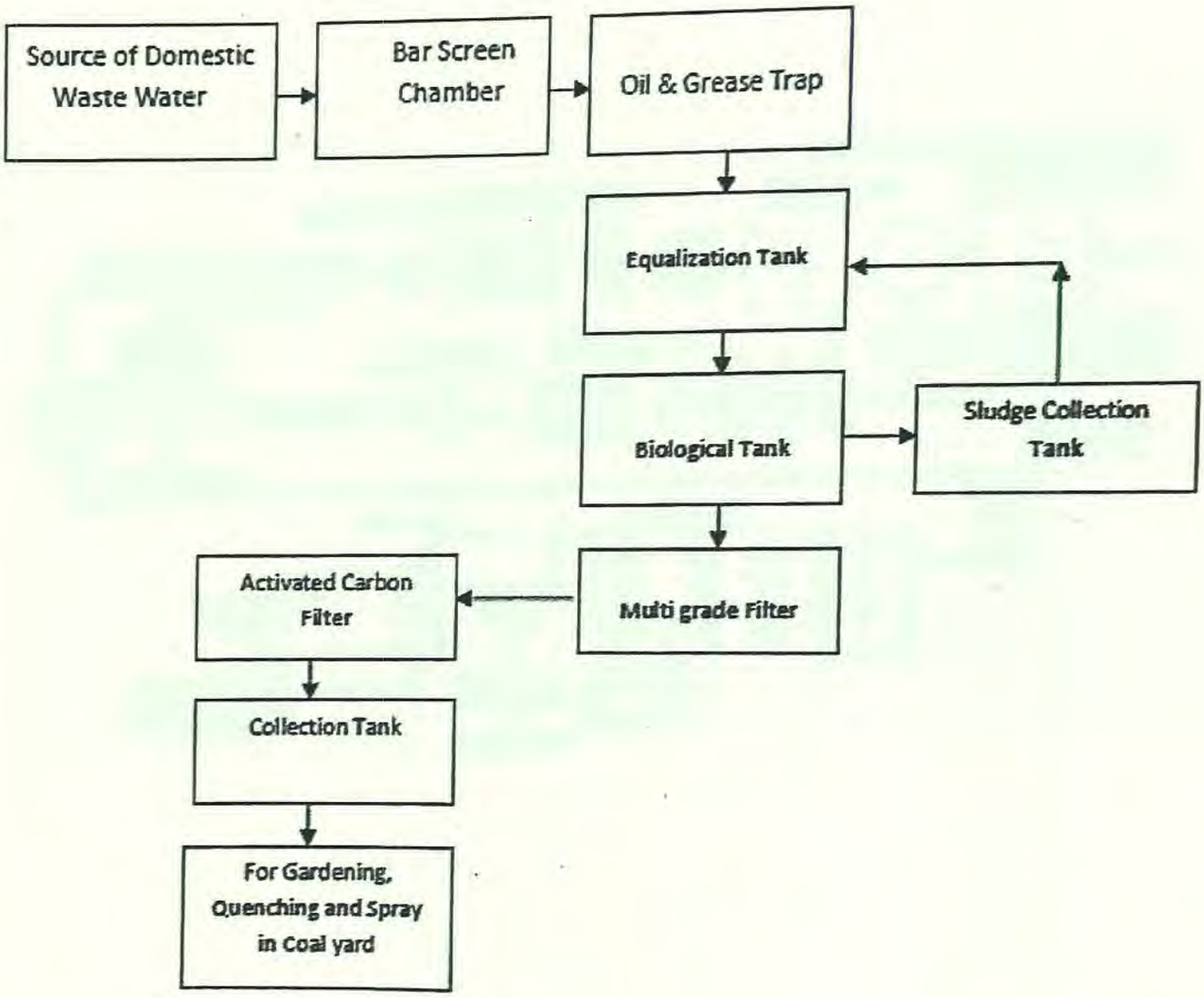
PROCESS FLOW CHART OF STP



DOCUMENT -4

National Accreditation Board for Testing and Calibration Laboratories
(A Constituent Board of Quality Council of India)

CERTIFICATE OF ACCREDITATION

GREENLEAF ENVIROTECH PVT LTD

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2005

"General Requirements for the Competence of Testing & Calibration Laboratories"

for its facilities at

304, KANKAVATI COMPLEX, SIGANPOR-CAUZWAY ROAD, KATARGAM, SURAT, GUJARAT, INDIA

in the field of

TESTING

Certificate Number: TC-5446

Issue Date: 13/01/2019 **Valid Until:** 12/01/2021

In view of the transition deadline for ISO/IEC 17025:2017, the validity of this accreditation certificate will cease on 30.11.2020.

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Signed for and on behalf of NABL

Anil Relia
Chief Executive Officer

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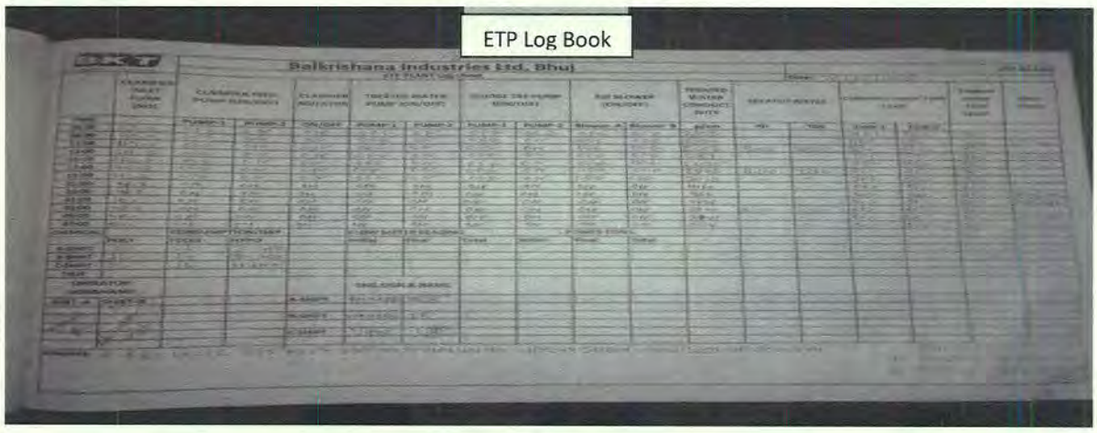
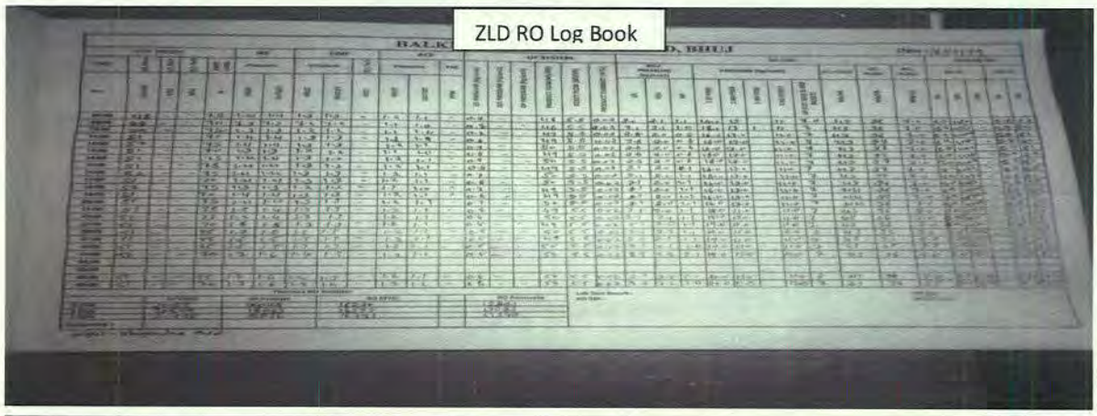
DOCUMENT -5

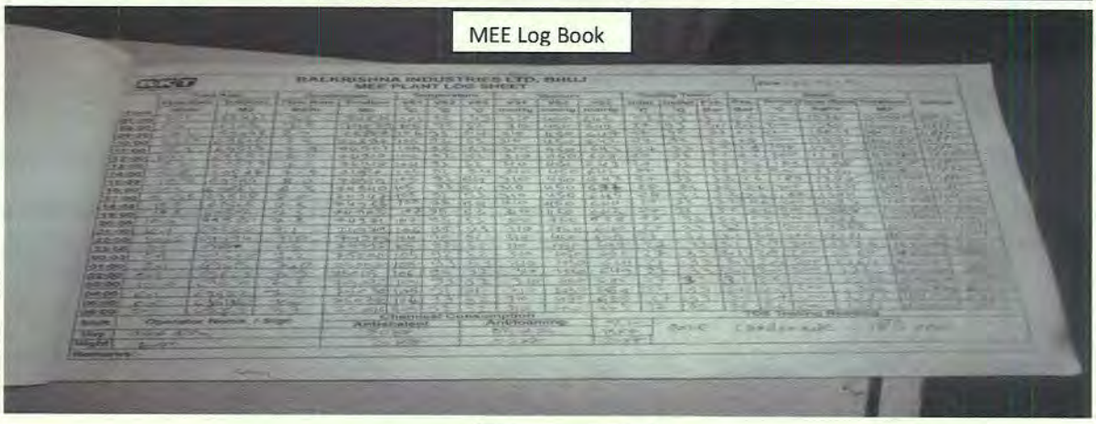
ETP Log Book



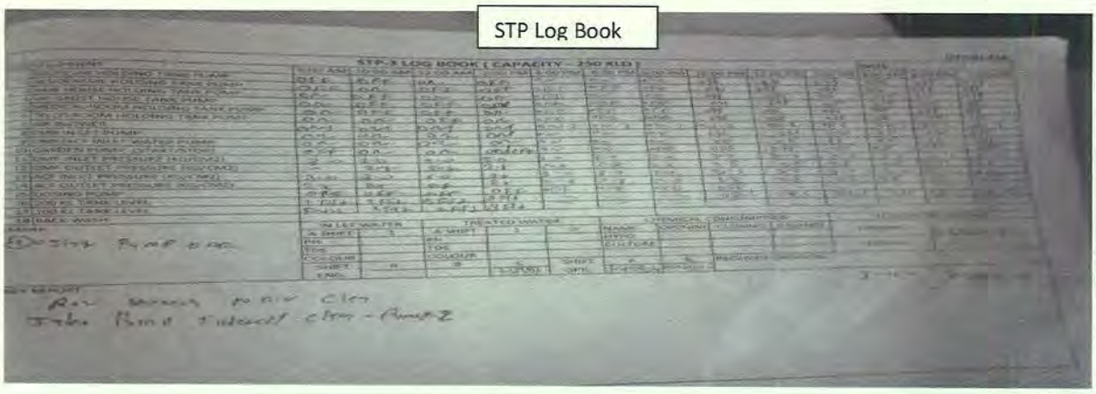
ZLD RO Log Book



MEE Log Book



STP Log Book



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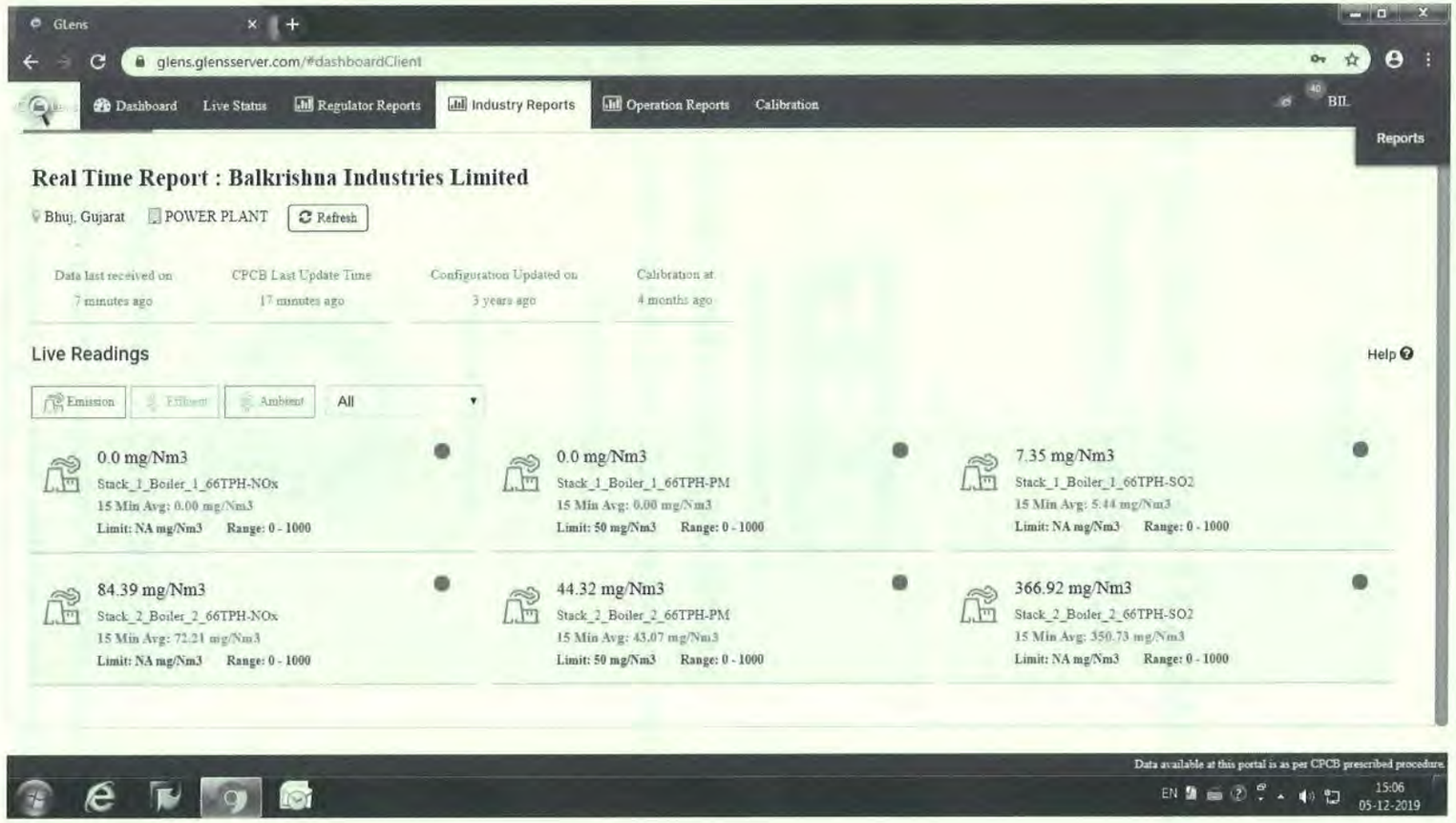

DOCUMENT -7

Report

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENTS

For

BKT
GROWING TOGETHER

BALKRISHNA INDUSTRIES LIMITED

Village: - Padhdhar, Taluka: - Bhuj, District: - Kutch, Gujarat

Ph: - (02832) 248300

Submitted by

National Productivity Council

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate, Sector-26, Gandhinagar - 382 028, Gujarat

Phones: 079-23287344, 23287345, Fax: 079-23287443

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ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project on "Performance Evaluation of Air Pollution Control Equipments".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation rendered to NPC towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in the execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

25th March, 2020

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Report on "Performance Evaluation of Air Pollution Control Equipments"

1. INTRODUCTION

The office of the National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipments" by M/s Balkrishna Industries Ltd., Bhuj. The company is engaged in the manufacture of tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity.

2. SCOPE AND METHODOLOGY

The following scope of work and methodology has been adopted for the execution of the study:

1. Source sampling was undertaken at the Stack outlet (Stack S-2) attached to the ESP for the 66 TPH Boiler - 2 with respect to Temperature, Particulate Matter, Oxygen, Carbon Dioxide, Carbon Monoxide, Moisture Content, Sulphur Dioxide (SO_2) and Nitrogen Oxide (NO_x);
2. Source sampling was undertaken at the stack outlet (Location S-4) of the Pulse Jet Bag Filter attached to Vibrating Screen with respect to Temperature and Particulate Matter;
3. Source sampling was undertaken at the stack outlets of the Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 respectively with respect to Temperature and Particulate Matter;
4. The Pressure Drop across the ESP and the Bag Filters could not be determined as there was no provision for monitoring at the inlet ducts;
5. The physical observations during the field study at the company were noted;
6. Baseline details with respect to Production, Fuel used and Air Pollution Control Equipments were sought from the company;
7. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusions;
8. Preparation of the report and submission.

3. PROJECT TEAM

Team Leader	Mr. Natarajan Pratap, Director (Environment)
Team Members	Mr. Anil Makwana, Project Associate
	Mr. Satendra Kumar, Project Associate

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4. AIR POLLUTION CONTROL DEVICES INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The boiler details are provided below;

Sl. No.	Boiler	Particulars
1.	Make	ISGEC Heavy Engineering Ltd./Water Tube Boiler
2.	Type	AFBC
3.	Steam Temperature at Superheater Outlet	515° C
4.	Steam Pressure at Superheater Outlet	89 kg/cm^2
5.	Maximum Continuous Evaporation	66 TPH
6.	Year of Manufacture	2011

The brief details of ESP are mentioned below:

Sl. No.	ESP	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulsejet Bag Filters at the following locations;

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House
iv. Mixers

5. EMISSION MONITORING FINDINGS

The NPC team has undertaken field study at the company during the period between 2nd and 4th March 2020. Emission Monitoring was undertaken at the following locations;

i. Stack outlet from the ESP attached to the Boiler
ii. Outlet duct of Pulse Jet Bag Filter attached to the Crusher House
iii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 5
iv. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 6

The Emission Monitoring was undertaken as per details provided below;

- Temperature was measured using thermocouple;
- Gas Velocity was measured using S-type Pitot Tube;
- The Particulate Matter measurements and SO_2, NO_x were carried out using "In-stack Sampling Train" comprising of Thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes;
- Flue Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

The company has installed Continuous Emission Monitoring System (CEMS) at the Boiler Stack Outlet, for continuous monitoring of the emission quality. Indonesian Coal was used as the fuel for the boiler.

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I. STACK OUTLET (ESP ATTACHED TO THE BOILER - 2)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		S-2 Stack
Ambient Temperature	(^{0}C)	24
Stack Temperature	(^{0}C)	112
Moisture Content	%	10.16
Sulphur Dioxide	ppm	113.42
Nitrogen Oxide	ppm	<1
Particulate Matter	mg/Nm^3	8.78

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II. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO COAL CRUSHER VIBRATORY SCREEN)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		S-4
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	37
Particulate Matter	mg/Nm^3	22.86

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III. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 5)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		Mixer 5 Outlet Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	34
Particulate Matter	mg/Nm^3	7.34

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IV. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 6)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		Mixer 6 Outlet Stack
Ambient Temperature	(^{0}C)	24
Stack Temperature	(^{0}C)	34
Particulate Matter	mg/Nm^3	9.85

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6. CONCLUSION

As per the Consolidated Consent and Authorization (CC&A) Order No. AWH – 85243 dated 12/4/2017 valid up to 01/12/2021, issued by Gujarat Pollution Control Board (GPCB) to M/s Balkrishna Industries Limited, the prescribed flue gas emission norms are specified hereunder;

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Boiler for 20 MW CPP- 66 TPH	83	Electrostatic Precipitator	Particulate Matter	50
				SO_2	600
				NO_x	300

The process gas emission norms are as specified below;

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Mixer Plant	30	Bag Filter	Particulate Matter	150

The emission monitoring findings indicate that the Particulate Matter concentration monitored at the ESP outlet stack (attached to the Boiler - 2) and Pulse Jet Bag Filters attached to the Crusher House and Mixer 5 and Mixer 6 respectively are found to be well within the GPCB prescribed limits.

With respect to the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide and Nitrogen Oxide in emissions was found to be well within the GPCB prescribed limits.

Based on the monitoring findings and NPC observations, the ESP attached to the Boiler – 2 for 20 MW CPP – 66TPH, Pulsejet Bag Filter attached to the Crusher House, Mixer 5 and Mixer 6 were found to be performing satisfactorily.

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax (079) 23232156
Website : www.gpcb.gov.in

GPCB

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act-1986. The board has granted the consent order no. **AWH-71628** vide letter No. PC/CCA-KUTCH-825(2)/ID-29597/323881, dated 11/08/2015 which is valid up to 01/12/2016.

And whereas Board has received application inward no. **115208** dated **01/02/2017** for the **Renewal Consolidated Consent and Authorization** (CC&A) of the Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)

To
M/s. Balkrishna Industries Ltd.,
Plot No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 105

1. Consent Order No. AWH-85243 Date of Issue: 12/04/2017.

2. The consent shall be valid up to **01/12/2021** for manufacturing of following products:

Sr. No.	Product	Quantity per Month
1.	Tyres and Tubes	10000 MT
2.	Electricity (Captive Power Plant)	20 MW

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. You shall comply with the conditions mentioned in letter no SEIAA/GUJ/EC/1(d)/71/2012 dated 20/03/2012 issued by SEIAA.
2. No ground Water shall be withdrawal without obtaining prior permission from competent authority.
3. You shall comply MoEF&CC Notification S.O. 3305 (E) dated 7th December, 2015.
4. You shall comply with Fly Ash Notification.

3. CONDITIONS UNDER WATER ACT 1974:

3.1 The unit shall reduce specific water consumption up to maximum of 3.5 m^3/MWH. This shall be achieved by 7th December, 2017.

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3.2 The water consumption for industrial purpose shall not exceed **5220 KL/day** and for domestic purpose shall not exceed **540 KL/day**.

3.3 The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall not exceed of **1320 KL/day**.

3.4 The quantity of the domestic waste water (Sewage) shall not exceed **400 KL/day**.

3.5 The quality of the sewage shall conform to the following standards:

PARAMETER	PERMISSIBLE LIMIT
BOD (3 days at 27° C)	20 mg/L
Suspended Solid	30 mg/L
Residual Chlorine	Minimum 0.5 mg/L

3.6 The industrial effluent shall be treated in ETP followed by 2- Stage R.O. system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.

3.7 The treated sewage shall confirm to standards mentioned in 3.4 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

3.8 The unit shall install meters at utilities for measuring category wise (Category as given in Schedule II of "Water (Prevention & Control of Pollution) Cess Act-1977") consumption of water.

4 CONDITIONS UNDER AIR ACT 1981:

4.1 The following shall be used as fuel in D. G. set and Boiler:

Sr. No.	Fuel	Quantity
1.	Lignite OR Imported Coal OR Indigeneous Coal	5250 MT/Month 11100 MT/Month 17400 MT/Month
2.	**For start up of Boiler and as stand by fuel for Boiler** High Speed Diesel AND/OR Light Diesel Oil	50 KL/Year
3.	**For Stand by D.G. Set** High Speed Diesel "AND/OR" Light Diesel Oil	50 KL/Year 15 KL/Year
4.	Furnace oil	2000 L /Day
5.	H.S.D.	450 L/hour
6.	Furnace Oil	155 L/hour

DOCUMENT -8

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone (079) 23222425
(079) 23232152
Fax (079) 23232156
Website : www.gpcb.gov.in

GPCB

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator		
3.	Boiler (20 TPH)	40	Electrostatic Precipitator		
4.	Boiler (2.8 TPH)	30	Stacks		
5.	Boiler (1.5 TPH)	11	Electro Static Precipitator		
6.	Boiler – I (20 TPH) (stand by)	40			
7.	Boiler – II (20 TPH) (stand by)	40			

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
8.	D. G. Set (250 KVA)	11	Exhaust Muffler	PM SO_2 NOx	50 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
9.	D. G. Set (250 KVA)	11	Exhaust Muffler		
10.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
11	D.G.Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1	Mixer Plant	30	Bag Filter	PM	150 mg/Nm^3

DOCUMENT -8

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m³
1.	Sulphur Dioxide (SO_2)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 80

4.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels

Between 6 A.M. to 10 P.M. - 75 dB (A)
Between 10 P.M. to 6 A.M. - 70 dB (A)

5 Authorization under Hazardous & Other Waste [Management, Transboundary Movement] Rules, 2016 & amended.

5.1 **Authorization Number: AWH-85243 and shall valid up to 01/12/2021**

5.2 **M/s. Balkrishna Industries Limited,** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at , **Plot No. 470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105;**

Sr. No.	Waste	Quantity per Annum	Category	Mode of Disposal
1.	Chemical Sludge from waste water treatment	1450 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility.
4.	Discarded barrels containers/liners	400 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers
5.	Waste residue containing oil	6 MT	5.2	Collection, storage, Transportation, Disposal at TSDF

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
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5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes by disposal at TSDF, common incinerator and selling out to registered recyclers.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 **TERMS AND CONDITIONS OF AUTHORISATION:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.

DOCUMENT -8

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6. GENERAL CONDITIONS:

6.1 As per "Public liability insurance act-91" company shall get Insurance policy, if applicable.

6.2 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.

6.3 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

6.4 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act- 1977.

6.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

6.6 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986.

6.7 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act, 1986.

6.8 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.

6.9 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

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ADVOCATE

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
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6.10 Applicant shall have to comply with all the guidelines / directive issued / being issued by MoEF&CC / CPCB / DoEF from time to time.

6.11 Environmental cell shall be setup and shall be responsible for the total Environmental management.

6.12 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD
(Sushil Vegda)
Senior Environment Engineer

NO: PC/ CCA- KUTCH- 825(3)/ ID 29597/ **Date:**

ISSUED TO:
M/s. Balkrishna Industries Limited,
Plot No No. 470, 544/1, 545/1, 555,
Village: Paddhar,
Taluka: Bhuj,
Dist: Kutch - 370 105.

DOCUMENT -8A

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in
By R.P.A.D.

AMENDMENT TO CONSOLIDATED CONSENT AND AUTHORIZATION (CC&A)

GPCB/CCA-KUTCH-825(3)/ ID-29597/ **Date**

To,
Balkrishna Industries Limited
Survey No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 205

Subject : Amendment to Consolidated Consent and Authorization (CC&A).

Reference : 1) CCA order no AWH – 85243, dated 12/04/2017 issued vide letter no PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017.
2) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, 20/02/2018.
3) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/505229, 06/05/2019.
4) Your CCA Amendment Application **Inward ID No. 160843, dated 09/07/2019.**

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorisation (CC&A) issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017 which is valid up to 01/12/2021 under reference (1) stands amended in respect of the following conditions.

1. **Consent Order No.: 104067, Date of Issue: 19/09/2019.**
2. The consent order shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following products.

Sr. No.	Product	Quantity per Month	
		As per existing CCA	Total as proposed in CCA Amendment
1.	Tyres & Tube	10,000 MT	12,000 MT
2.	Power plant	20 MW	20 MW
3	Carbon Black	--	6000 MT

DOCUMENT -8A

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no J-11011/162/2017-IA II (I) by MoEF&CC
2. The off gas generated from carbon plant shall be used as a fuel in boilers and in case of non-operation of boiler unit shall stop production of carbon black.
3. Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS).
4. Unit shall install continuous online monitoring system for stack emissions.
5. Unit shall comply with the coal handling guidelines.
6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46))
7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
8. Industry shall provide dedicated storage facility for fly ash.
9. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS:

3.1 Water Source - GWIL

3.2 The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 3335 KL/Day to 4400 KL/Day.

3.3 The quantity of the water consumption for domestic purpose, after proposed expansion shall be increased from 540 KL/Day to 900 KL/Day.

3.4 The quantity of the industrial effluent generated from the manufacturing process and other ancillary industrial operations shall be increased from 1008 KL/Day to 1110 KL/Day.

3.5 The quantity of the domestic waste water (Sewage) after proposed expansion shall be increased from 520 KL/Day to 540 KL/Day.

3.6 The industrial effluent shall be treated in ETP followed by 2-stage R.O. System followed by multiple Effective Evaporation (MEE). In other words, you shall achieve Zero Liquid Discharge.

3.7 Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.8 Industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD (5 days at 200 C)	30 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	1000 MPN/ 100 ml

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
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3.9 The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises.

3.10 The unit shall provide fix pipeline network for even distribution of the treated sewage for gardening and plantation.

3.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:

- **The condition no. 4.1, 4.2 & 4.3 shall be read as;**

4.1 There shall be no change in the fuel consumption due to propose expansion. Further in the propose boilers off gas generated from the carbon plant shall be used as fuel.

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler – 6 (20 TPH) (stand by)	40	ESP		
6.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorption coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m
7.	D. G. Set (250 KVA)	11	Exhaust Muffler		
8.	D. G. Set (4.2 MW)	54	Adequate Stack Height		
NEW					
9.	Boiler - 8 (95 TPH) (Off gas Boiler)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 200 mg/Nm^3 50 mg/Nm^3
10.	Boiler- 10 (WHRB) (2.5 TPH)	--	--	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
11.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		
12.	Boiler- 12 (WHRB) (2.5 TPH)	--	--		
13.	Dryer – 1	50	Bag Filter		
14.	Dryer – 2				

DOCUMENT -8A

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below.

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit (1-7)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
PROPOSED					
2.	Mixer Unit (8-13)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
3.	Coal Crusher	30	Bag Filter		
4.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
5.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5. **CONDITIONS OF AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (M& TM) RULES – 2016 AMENDED AS FOLLOWS:**

The condition no. 5.2 shall be amended as below;

5.2 M/s. Balkrishna Industries Limited, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at, **Plot No. 470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105.**

Sr. No.	Waste	Quantity per Annum: As per existing CCA	Quantity per Annum: Total after CCA Amendment	Cat.	Mode of Disposal
1.	Chemical Sludge from waste water treatment	1450 MT	1510 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	421 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility
4.	Discarded barrels containers/liners	400 Nos	425 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers

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Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
5.	Waste residue containing oil	6 MT	7 MT	5.2	Collection, storage, Transportation, Disposal at Common Incineration Facility

6. The other terms and conditions of Consolidated Consent (CC&A) order No AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693 dated 30/05/2017 shall remain unchanged

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

DOCUMENT -9

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

Amendment to Consent to Establish (NOC)
CTE -90922

No. PC/CCA-KUTCH-825(3)/GPCB ID-29597/ **Date:**

To,
Balkrishna Industries Limited
Survey No: 470, 544/1,545/1,555
Vill: Paddhar,
Tal: Bhuj,
Dist: Kutch

Subject : Amendment to Consent to Establish (CTE).

Reference : 1) CCA of the Board issued to your unit vide letter no.PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693dated 31/05/2017.

2) Your CTE Amendment Application **Inward ID No.129244,dated13/11/2017.**

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consent to operate issued vide letter no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693 dated 31/05/2017.under reference (1) stands amended in respect of the following conditions;

1. **The validity period of the order shall be up to dated 31/01/2023**
2. The list of the proposed products to be manufacture is as below:

Sr. No.	Product	Quantity per Month		
		Existing	Proposed	Total
1.	Tyres& Tube	10,000MT	5000 MT	15,000 MT
2.	Power plant	20 MW	-	20 MW
3.	Carbon Black	-	11,500MT	11,500 MT

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no. J-11011/162/2017-IA II (I) by MoEF&CC.

DOCUMENT -9

2. The off gas generated shall be used in boiler and in case of non-operation of boiler unit shall stop production of carbon black

3. Unit shall install and commission adequate ETP to achieve ZLD before commissioning the proposed project.

4. Unit shall install and operate adequate APCM to achieve norms

3. CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS:

3.1 The condition 3.2 shall be read as;
The total industrial and domestic water consumption shall not exceed 6600 KL/day after proposed expansion.

3.2 The condition no.3.4 shall be read as;
The quantity of domestic waste water (sewage) shall not exceed 900 KL/day.

3.3 The condition no.3.5 read as,
The quality of sewage shall confirm to the following standards;

Parameter	Permissible Limit
pH	6.5 to 9
BOD (3 days at 27°C)	30 mg/L
Total Suspended Solids (TSS)	<100 mg/L
Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100 ml)	< 1000

3.4 The condition no. 3.7 shall be read as;
The treated sewage shall confirm to standards mention in 3.5 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

4. CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:

4.1 The condition no. 4.2 shall be read as;
The application shall install& operate air pollution control system in order to achieve flue gas emission norms as prescribe below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler - 5 (1.5 TPH)	11	ESP		
6.	Boiler – 6 (20 TPH) (stand by)	40			
PROPOSED					
7.	Boiler - 8 (95 TPH)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
8.	Boiler - 9 (45 TPH)	80	Bag Filter		
9.	Boiler- 10 (WHRB) (2.5 TPH)	--	--		
10.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		

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Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
11.	Boiler- 12 (WHRB) (2.5 TPH)	–	–	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
12.	Boiler- 13 (WHRB) (2.5 TPH)	–	–		
13.	Boiler-14 (WHRB) (2.5 TPH)	–	–		
14.	Dryer – 1	50	Bag Filter		
15.	Dryer – 2				
16.	Dryer – 3	50	Bag Filter		

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
17.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
18.	D. G. Set (250 KVA)	11	Exhaust Muffler		
19.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
20.	D.G.Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.2 The condition no. 4.2 shall be read as;

The application shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit	30	Bag Filter	PM	150 mg/Nm^3
PROPOSED					
2.	Mixer Unit (5 Nos.)	30 (each)	Bag Filter	PM	150 mg/Nm^3
3.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
4.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

4.3 Emission outlet of the above process shall be in Boiler so as to burnt all carbon particles passes through Bag filter.

4.4 The applicant shall stop carbon black plant in case boilers which burnt carbon particles are non-operative due to any reason.

5. The other terms and conditions of CTEissued vide letter no. CCA of the Board issued to your unit vide letter no PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693 dated 31/05/2017 remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

(P. J. Vachhani)
Senior Environmental Engineer

DOCUMENT -9 A

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

Amendment to Consent to Establish (NOC)
CTE – 99784

No. PC/CCA-KUTCH-825(3)/GPCB ID-29597/ **Date:**

To,
Balkrishna Industries Limited
Survey No: 470, 544/1,545/1,555
Vill: Paddhar,
Tal: Bhuj,
Dist: Kutch

Subject : Amendment to Consent to Establish (CTE)

Reference : 1) CTE Amendment granted vide letter no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, dated 20/02/2018.

2) Your CTE Amendment Application Inward ID No. 150209 dated 18/01/2019

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway, the Board is empowered to amend consent order conditions. Accordingly, CTE Amendment is granted for installation of D.G. sets at industrial plant located **Survey No: 470, 544/1,545/1,555,Vill: Paddhar, Tal:Bhuj, Dist:Kutch** for following:

1. The validity period of the order shall be up to 29/02/2024.
2. This CTE Amendment is granted for the installation of the proposed D. G. sets (4 Nos.) and to remove the Boiler (1.5 TPH) and D.G. set of capacity 2000 KVA.
3. There shall be no change in the products, production capacity, water consumption and waste water generation due to proposed amendment.
4. Unit shall not construct / install Boiler (1.5 TPH) and D.G. set of capacity 2000 KVA, if already provided on site then it shall be removed from the site within 3 months.
5. **CONDITIONS UNDER AIR ACT 1981:**

5.1 There shall be no change in fuel consumption due to proposed amendment.

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5.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	Existing	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	Existing	83	ESP		
3.	Boiler – 3 (20 TPH)	Existing	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
4.	Boiler – 4 (20 TPH)	Existing	40	ESP		
5.	Boiler – 5 (FO fired) (2.8 TPH)	Existing	30	Adequate stack height		
6.	**Boiler – 5 (FO fired) (1.5 TPH)**	**To be removed**	**11**	**Adequate stack height**		
7.	Boiler - 6 (95 TPH)	Existing	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
8.	Boiler - 7 (45 TPH)	Existing	80	Bag Filter		
9.	Boiler- 8 (WHRB) (2.5 TPH)	Existing	–	–		
10.	Boiler- 9 (WHRB) (2.5 TPH)	Existing	–	–		
11.	Boiler- 10 (WHRB) (2.5 TPH)	Existing	–	–	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
12.	Boiler- 11 (WHRB) (2.5 TPH)	Existing	–	–		
13.	Boiler-12 (WHRB) (2.5 TPH)	Existing	–	–		
14.	Dryer – 1	Existing	50	Bag Filter		
15.	Dryer – 2	Existing				
16.	Dryer – 3	Existing	50	Bag Filter		

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A Gandhinagar 382 010
Phone (079) 23222425
(079) 23232152
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GPCB Website : www.gpcb.gov.in

Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
17.	D. G. Set (250 KVA)	Existing	11	Exhaust Muffler	NO$_x$+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
18.	D. G. Set (250 KVA)	Existing	11	Exhaust Muffler		
19.	D. G. Set (4.2 MW)	Existing	54	Adequate Stack Height		
20.	**D. G. Set (2000 KVA) (stand by)**	**Not be constructed, To be removed**	**11**	**Exhaust Muffler**		
21.	D. G. Set (2500 KVA)	Proposed	11	Exhaust Muffler		
22.	D. G. Set (2500 KVA)	Proposed	11	Exhaust Muffler		
23.	D. G. Set (125 KVA)	Proposed	11	Exhaust Muffler		
24.	D. G. Set (20 KVA)	Proposed	11	Exhaust Muffler		

5.3 The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Mixer Unit (13 Nos.)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
2.	Coal Crusher	30	Bag Filter	PM	150 mg/Nm^3
3.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
4.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by Ministry of Environment and Forest dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air In µg/m^3
1.	Sulphur Dioxide (SO_2)	Annual	50
		24 Hours	80

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Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu g/m^3$
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 60

5.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. to 10 P.M.: 75 dB (A)
Between 10 P.M. to 6 A.M.: 70 dB (A)

5.6 D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply sith the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D G. Sets shall conform to the following standards.

a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the user's end.
c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

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6. GENERAL CONDITIONS:

6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

6.2 The waste generator shall be totally responsible for (i.e Collection, storage, transportation and ultimate disposal) of the wastes generated.

6.3 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 31st January of every year.

6.4 In case of any accident, details of the same shall be submitted in Form – 5 to Gujarat Pollution Control Board.

6.5 Applicant shall comply relevant provision of "Public Liability Insurance Act-91".

6.6 Unit shall take all concrete measures to show tangible results in waste generation reduction, voidance, reuse and recycle. Action taken in this regards shall be submitted within 03 months and also along with Form 4.

6.7 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.

6.8 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

COMPLIANCE REPORT CCA NO AWH-104067 (FOR PERIOD JAN 2020 TO MAY 2020)									
Sr.	**Terms and conditions of CCA Order No AWH-104067.**			**Compliance**					**Remarks**
1	CCA Order no AWH - 85243, dated 12-04-2017 issued vide letter no PC / CCA - Kutch - 825 (3) / ID 29597 / 413693 dated 30/05/2017 (valid 01-12-2021)			For consent order no AWH 85243 a separate compliance report up to Dec 2019 is separately given.					
2	CTE Amendment vide letter order no PC / CCA - Kutch - 825 (3) GPCB ID 29597 / 445117, 20/02/2018			**Noted**					
3	CTE Amendment vide order no PC/CCA-KUTCH-825 (3) / GPCB ID 29597 / 505229, 06/05/2019			**Noted**					
4	Your CCA Amendment Application Inward ID no 160843 dated 09/07/2019			**Noted**					1. Carbon Black Plant Operation was shut-down in month of April 2020. Warehousing in Carbon Black Plant was stated from 21-04-2020 for final finishing of intermediate product produced in Month of March 2020, therefore Production of Carbon Black for the Month of April is considered only of these finished qty warehouse. 2. The Captive Power Plant was shut - down for the period of 25-03-2020 to 21-04-2020, the average generation of Power in month of April is considered as Production for the month. 3. Tire Plant was on shut down for the period of 22-03-2020 to 21-04-2020.
	In exercise of the power conferred under section -27 of the Water (Prevention and Control of Pollution) Act -1974, under section -21 of the Air (Prevention and Control of Pollution) Act 1981 and Authorization under Rule 6(2) of the Hazardous & Other Waste (Management & Tran boundary Movement) Rule - 2016 & as amended framed under the Environment Protection Act - 1986 and without reducing your responsibility under the said Acts / Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorization (CCA) issued vide letter no PC/CCA-Kuthc-825 (3) / ID 29597 / 413693, dated 30/05/2017 which is valid up to 01/12/2021 under reference (1) stands amended in respect of the following conditions.			**Noted**					
1	Consent Order No, AWH-104067 date of Issue 19/09/2019			We received copy of Consent order on dated 13-01-2020. We received soft copy vide online portal outward no 551154.					
2	The consent shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of following products:			Production are within the Consent Limit (Carbon Black added in product list)					
	Sr.	Product	Qty	Actual Production	**Jan-20**	**Feb-20**	**Mar-20**	**Apr-20**	**May-20**
	1	Manufacturing of Tyres & Tubes	12,000 MT/Month	Unit - MT / Month	8286.7	8895.1	6266.5	1805.2	9230.98
	2	Electricity Generation (Captive Power Plant)	20 MWh	Unit - MWH	12.8	15.4	11.2	3	17.60
	3	Carbon Black	6000 MT / Month	Unit - MT	2974.6	4744.3	3793.6	708.36	5167.06
Subject to the Following Specific Conditions as mentioned in CCA AWH 104067 :									
1	Application shall comply with conditions of environment clearance issued vide letter no J-11011 / 162 / 2017- IA (II) (I) by MoEF&CC			We are submitting six monthly EC compliance report to RO (WZ) MoEF&CC - Bhopal, RO GPCB Bhuj, HO GPCB Gandhinagar on regular basis.					We received last Certified Compliance Report from MoEF&CC RO (WZ) Bhopal vide letter no 117 dated 05-02-2020 against our submission of EC compliance report.

Sr.	Terms and conditions of CCA Order No AWH-104067.	Compliance	Remarks
2	The Off Gas generated from Carbon Plant shall be used as Fuel in Boiler and in case of non -operation of Boiler, Unit shall stop production of Carbon Black.	The Off gas generated from Carbon Plant are utilizing in gas based 95 TPH Boiler as Fuel. We are stopping Carbon Black Plant during non-operation of 95 TPH Boiler.	
3	Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS)	In process, enquiry raised, process get delayed due to COVID - 19. However we provided Ambient Air Quality Station in premises and at present the air quality is being monitor manually as per norms.	
4	Unit shall install continuous online monitoring system for stack emission	We installed continuous online monitoring system at stack attached with Boilers for Captive Power Plant.	
5	Unit shall comply with the Coal Handling Guidelines	We are complying with Coal Handling Guidelines including water sprinkling, provided wind breaking walls & green belt near coal yard to control fugitive emissions.	
6	Industry shall manage Solid Waste Generated from Industrial activities as per Solid Waste Management Rule 2016 (Solid Waste as defined in Rule -3 (46))	The solid waste generated from industrial activities is disposed in accordance to norms.	
7	As per provision of Rule 18 of Solid Waste Management Rule - 2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by refused derived fuel.	Noted. We are exploring various possibilities replace at least five percent (5%) of your solid fuel requirement by refused derived fuel.	
8	Industry shall provide dedicated storage facilities form fly ash	Silos of capacity 1852 M3 X 2 Nos & 1111 M3 X 1 Nos has provided for storage of Fly Ash.	
9	Industry shall comply with Fly Ash Notification 1999 as amended from time to time	Fly ash is sold to Cement Manufacturing located within Kutch, besides this fly ash is also supplied to Bricks manufacturing and also used in low line filling and approach road preparation inside plant area.	
3	**CONDITIONS UNDER WATER ACT 1974:**	Noted	
Mentioned under CCA no AWH 104067		Noted	
3.1	Water Source - GWIL	Source of Water is GWIL	
3.2	The quantity of the fresh water consumption for industrial purpose after proposed expansion shall be increased from 3335 KLD to 4400 KLD	**Consumption of Fresh water in Industrial Operation**	Fresh water consumption for industrial purpose is less than the consented limit.

Limit : 4400 KLD	**Jan-20**	**Feb-20**	**Mar-20**	**Apr-20**	**May-20**
Actual Avg (Unit - KLD)	1535.6	2023.0	1464.5	340	2273

3.3	The quantity of the fresh water consumption for domestic purpose, after proposed expansion shall be increased from 540 KLD to 900 KLD	**Consumption of Fresh water for Domestic Purpose**	Fresh water consumption for Domestic purpose is less than the consented limit.

Limit : 900 KLD	**Jan-20**	**Feb-20**	**Mar-20**	**Apr-20**	**May-20**
Actual Avg (Unit - KLD)	345.1	575.9	520.6	482	695

Sr.	Terms and conditions of CCA Order No AWH-104067.			Compliance						Remarks
3.4	The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall be increased from existing 1008 KLD to 1110 KLD.			**Generation of Industrial Effluent**						Generation of Industrial Effluent is less than the consented limit.
				Limit : 1110 KLD	**Jan-20**	**Feb-20**	**Mar-20**	**Apr-20**	**May-20**	
				Actual Avg (Unit - KLD)	707.6	663.4	515.8	240	611	
3.5	The quantity of domestic waste water (sewage) after proposed expansion, shall be increased from 520 KLD to 540 KLD			**Generation of Domestic Effluent**						Generation of Domestic Effluent is less than the consented limit.
				Limit : 540 KLD	**Jan-20**	**Feb-20**	**Mar-20**	**Apr-20**	**May-20**	
				Actual Avg (Unit - KLD)	277.6	305.0	322.9	257	445	
3.6	The industrial effluent shall be treated in ETP followed by 2-stage RO system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.			We provided ETP followed by 2-stage RO system and Multiple Effective Evaporator (MEE), to maintain Zero Liquid Discharge. We are operating of our ETP & ZLD effectively and recycling water in to process, records are maintained						
3.7	Unit shall provide meters at inlet & outlet of ETP & maintain record			Meters at inlet & outlet of ETP are provided and records are maintained.						
3.8	The industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms.	Parameter	Permissible Limit	Name of STPs	**Jan-20**	**Feb-20**	**Mar-20**	**Apr-20**	**May-20**	We are operating all three STP effectively and monitoring quality of treated sewage. Reports are maintained.
		pH	6.5 to 9.0	STP -1	7.3	7.2	7.2	**7.23**	**7.1**	
				STP -2	7.2	7.2	7.3	**7.01**	**7.2**	
				STP -3	7.0	6.9	7.1	**7.08**	**7.1**	
		BOD (5 days at 20°C)	30 mg/ L	STP -1	25.3	27.1	24.6	22.5	20.0	
				STP -2	20.4	23.4	21.9	20.3	19.0	
				STP -3	17.5	15.3	18.2	18.9	18.0	
		Suspended Solid	100 mg/ L	STP -1	30.2	89.4	52.2	24.3	22.0	
				STP -2	19.3	22.0	20.6	20.8	15.0	
				STP -3	25.2	30.3	19.2	23.2	19.0	
		Focal Coliform	1000 MPN / 100 ml	STP -1	410	460	405	472.00	475.00	
				STP -2	380	320	362	390.00	415.00	
				STP -3	218	210	205	220.00	255.00	
3.9	The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises.			Total Treated sewage is utilizing for gardening and plantation.						As on date our green belt is at area equivalent to aprox 101 acre
"3.10	The unit shall provide fix pipeline for even distribution of the treated sewage for gardening and plantation.			Fix pipe line for collection of sewage & distribution of treated sewage is provided. We provided drips piping along with fix piping network for gardening and plantation.						

Sr.	Terms and conditions of CCA Order No AWH-104067.	Compliance	Remarks
3.11	Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.	Separate storm water drain networks are provided. Piping network for collection of Industrial Effluent are separate laid, so that in any circumstances both cannot be mixed up.	All outlets of storm water drainage are sealed (internally & externally) except during rainy season. This is done to ensure no discharge outside our premises.
4	**Conditions under Air Act 1981:**		
	The condition no 4.1 , 4.2 & 4.3 of AWH 85243 shall be read as	**Noted**	
4.1	There shall be no change in the fuel consumption due to propose expansion. Further in the propose boilers off gas generated from Carbon plant shall be used as fuel.	There are no change in fuel consumption. Off Gas generating from Carbon Black Plant is utilizing as fuel in new Boiler capacity 95 TPH. Records of Fuel Consumption in accordance to CCA AWH - 85243 are being separately maintained.	
4.2	The Applicant Shall install & operate air pollution control system in order to achieve flue gas emissions norms as prescribed below	We are operating APCM effectively and monitoring flue gas emission.	We are doing emission monitoring. Emission are below the prescribe limits

Sr	Stack attached to	Parameter & Limit	Monitoring Records	Jan-20	Feb-20	Mar-20	Apr-20	May-20	
1	Boiler -1 for 20 MW CPP - 66 TPH	PM - 50 mg/ Nm^3	All results are in unit of mg/Nm^3	29.72	NO	25.29	28.72	NO	NO means : Not Operated (Stand by)
		SO2 - 600 mg/Nm^3		481.53	NO	103	381.32	NO	
		NO - 300 mg/Nm^3		162.3	NO	24.99	62.8	NO	
		Mercury - 0.03 mg/Nm^3		0.013	NO	0.018	0.016	NO	
2	Boiler -2 for 20 MW CPP - 66 TPH	PM - 50 mg/ Nm^3	All results are in unit of mg/Nm^3	NO	29.18	21.89	NO	29.29	NO means : Not Operated (Stand by)
		SO2 - 600 mg/Nm^3		NO	88.94	453.7	NO	307	
		NO - 300 mg/Nm^3		NO	33.12	35.41	NO	26.89	
		Mercury - 0.03 mg/Nm^3		NO	0.017	0.014	NO	0.014	
3	Boiler -3 (20 TPH)	PM -150 mg/ Nm^3	Unit : mg/Nm3	NO	36.81	NO	NO	NO	Boiler -3 (20 TPH) is on stand by mode only trial run did in month of Feb 2020.
		SO2 - 100 PPM	Unit - PPM	NO	18.42	NO	NO	NO	
		Nox -50 PPM	Unit - PPM	NO	13.56	NO	NO	NO	
4	Boiler -4 (2.8 TPH)	PM -150 mg/ Nm^3	Unit : mg/Nm3	NO	33.27	NO	NO	NO	Boiler -4 (2.8 TPH) is on stand by mode only trial run did in month of Feb 2020.
		SO2 - 100 PPM	Unit - PPM	NO	21.58	NO	NO	NO	
		Nox -50 PPM	Unit - PPM	NO	15.02	NO	NO	NO	
5	Boiler -6 (20 TPH) (Stand by)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NO	NO	NO	NO	NO	Boiler -6 (20 TPH) is on stand by mode only trial run did in month of Feb 2020.
		SO2 - 100 PPM	SO2 -100 PPM	NO	NO	NO	NO	NO	
		Nox -50 PPM	Nox -50 PPM	NO	NO	NO	NO	NO	
6	D.G.Set (250 KVA)	Nox + HC ≤ 4.0 g / kw-hr	All results are in unit as prescribe under limits of concern parameters	NO	2.92	NO	NO	NO	D.G.Set (250 KVA) is on stand by mode only trial run did in month of Feb 2020.
		CO ≤ 3.5 g / kw-hr		NO	2.06	NO	NO	NO	
		PM ≤ 0.2 g / kw-hr		NO	0.106	NO	NO	NO	
		Smoke (light absorption coefficient ≤ 0.7 m^{-1}		NO	0.18	NO	NO	NO	

Sr.	Terms and conditions of CCA Order No AWH-104067.			Compliance						Remarks
	Sr	Stack attached to	Parameter & Limit	Monitoring Records	Jan-20	Feb-20	Mar-20	Apr-20	May-20	
4.2 Cont	7	D.G.Set (250 KVA)	Nox + HC ≤ 4.0 g / kw-hr	All results are in unit as prescribe under limits of concern parameters	NO	1.48	NO	NO	NO	D.G.Set (250 KVA) is on stand by mode only trial run did in month of Feb 2020.
			CO ≤ 3.5 g / kw-hr		NO	1.12	NO	NO	NO	
			PM ≤ 0.2 g / kw-hr		NO	0.083	NO	NO	NO	
			Smoke (light absorption coefficient ≤ 0.7 m^{-1}		NO	0.09	NO	NO	NO	
	8	D.G.Set (4.2 MW)	Nox + HC ≤ 4.0 g / kw-hr	All results are in unit as prescribe under limits of concern parameters	NO	2.92	NO	NO	NO	D.G.Set (4.2 MW) is on stand by mode only trial run did in month of Feb 2020.
			CO ≤ 3.5 g / kw-hr		NO	2.06	NO	NO	NO	
			PM ≤ 0.2 g / kw-hr		NO	0.106	NO	NO	NO	
			Smoke (light absorption coefficient ≤ 0.7 m^{-1}		NO	0.18	NO	NO	NO	
	New									
	9	Boiler -8 (95 TPH) (Off Gas Boiler)	PM -150 mg/ Nm^3	Unit : mg/Nm3	35.43	34.51	30.52	NA	30.52	NA : Record not available.
			SO2 - 200 mg/ Nm^3	Unit : mg/Nm3	178.39	89.38	162.1	NA	192.1	
			Nox -50 mg/ Nm^3	Unit : mg/Nm3	89.72	28.45	45.22	NA	35.22	
	10	Boiler -10 (WHRB) (2.5 TPH)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NA	NA	9.51	NA	10.51	These are Waste Heat Recovery Boilers working in closed loop, only venting is required if in case of start up & shutting of reactor. Sampling are performed only those days.
			SO2 - 100 PPM	SO2 -100 PPM	NA	NA	10.08	NA	25.12	
			Nox -50 PPM	Nox -50 PPM	NA	NA	7.27	NA	6.17	
	11	Boiler -11 (WHRB) (2.5 TPH)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NA	NA	11.84	NA	12.15	
			SO2 - 100 PPM	SO2 -100 PPM	NA	NA	10.27	NA	26.12	
			Nox -50 PPM	Nox -50 PPM	NA	NA	8.45	NA	6.49	
	12	Boiler -12 (WHRB) (2.5 TPH)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NA	NA	10.67	NA	14.15	
			SO2 - 100 PPM	SO2 -100 PPM	NA	NA	9.55	NA	31.05	
			Nox -50 PPM	Nox -50 PPM	NA	NA	6.62	NA	7.09	
	13	Dryer -1	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	27.8	33.76	30.13	NA	31.76	Common Stacks and sampling points. NA : Record not available.
			SO2 - 100 PPM	SO2 -100 PPM	25.3	20.43	20.14	NA	85.43	
	14	Dryer -2	Nox -50 PPM	Nox -50 PPM	17.2	13.62	12.11	NA	43.62	
	Note :- In month of March 2020, 95 TPH & Dryer was not operation due non-operative Carbon Black Plant. Therefore emission monitoring not performed in month of March 2020 by us & data records are not available.									

Sr.	Terms and conditions of CCA Order No AWH-104067.			Compliance						Remarks
	The Applicant Shall operate air pollution control system in order to achieve process gas emissions norms as prescribed below			We are operating APCM effectively and monitoring process gas emission.						We are doing emission monitoring. Emission are below the prescribe limits
4.3	Sr	Stack attached to	Parameter & Limit	Monitoring Record (Month wise)						Note A. NO means : Not Operated (Stand by). B. In month of March 2020, 95 TPH & Dryer was not operation due non-operative Carbon Black Plant. Therefore emission monitoring not performed in month of March 2020 by us & data records are not available. C. We provided APCM & Stack as per norms. We are operating APCM effectively. We are doing emission monitoring and record maintained.
					Jan-20	Feb-20	Mar-20	Apr-20	May-20	
	EXISTING									
	1	Mixer Unit -1	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	NO	NO	NO	
		Mixer Unit -2	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	10.8	11.4	NO	NO	
		Mixer Unit -3	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	11.15	13.1	NO	14.4	18.4	
		Mixer Unit -4	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	8.5	19.25	14.5	NO	17.5	
		Mixer Unit -5	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	13.4	11.4	16.2	NO	18.6	
		Mixer Unit -6	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	16.2	NO	13.2	18.2	17.4	
		Mixer Unit -7	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	14.8	NO	15.3	14.7	16.5	
	PROPOSED									
	2	Mixer Unit -8	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	10.2	NO	NO	10.3	19.4	
		Mixer Unit -9	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	16.2	NO	NO	
		Mixer Unit -10	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	18.2	23.68	NO	NO	NO	
		Mixer Unit -11	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	15.4	21.92	NO	14.3	17.7	
		Mixer Unit -12	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	NO	NO	NO	
		Mixer Unit -13	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	NO	NO	NO	
	3	Coal Crusher	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	23.4	29.58	27.2	28.7	27.4	
	4	Vapour Bag Collector	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	15.3	16.32	18.2	NO	12.2	
	5	Pneumatic Carbon Conveying System	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	9.3	10.85	8.7	NO	15.5	
5	**Condition of Authorization under Hazardous & Other Waste (M& TM) Rules - 2016 Amended as follows**			Noted						
	The condition no 5.2 shall be amended as below			Noted						
5.2	M/s. Balkrishna Industries Limited is hereby granted an authorization to operate facility for following hazardous waste after expansion on the premises situated at Plot No/Survey No:470,544/1,545/1,555 Village :Paddhar ,Taluka : Bhuj ,Dist :Kutch -370105.			Separate Hazardous waste storage room provided for storage and handling.						
	Sr.	**Waste/Category(Generation)**	Cat	**Limit**	**Generation**	**Mode of Disposal**	Membership of TSDF is obtained for Land filling and Incineration.			We are selling Recyclable Hazardous Waste to only GPCB approved Vendor
	1	Chemical Sludge from Waste Water Treatment	35.3	1510 MT	116.1 MT	Land- filling at TSDF				
	2	Used Oil	5.1	421 MT	79.26 MT	Selling Registered Recycler				
	3	Paint and ink sludge / residue	21.1	120 Kg	16 Kg	Incineration at TSDF				
	4	Discarded barrels containers / liners	33.1	425 Nos	175 Nos	Selling Registered Recycler				
	5	Waste residue containing oil	5.2	7 MT	18 kg	Incineration at TSDF				
6	The other terms and conditions of Consolidated Consent (CC&A) Order No AWH-85243 dated 12/04/2017 issued vide letter no PC / CCA - Kutch - 825 (3) / ID - 29597 / 413693 dated 30-05-2017 shall remain unchanged			Compliance against the other terms and conditions of CCA no AWH - 85243 is given below						

Sr.	The other terms and conditions of CCA Order No AWH-85243.	Compliance	Remarks
Subject to the Following Specific Conditions as mentioned in CCA AWH-85243 :			
1	You shall comply with the conditions mentioned in letter no SEIANGUJIECI1 (d)17112012, dated 2010312012 issued by SEIAA	We are submitting six monthly EC compliance report to RO (WZ) MoEF&CC - Bhopal, RO GPCB Bhuj, HO GPCB Gandhinagar on regular basis.	We received last Certified Compliance Report from MoEF&CC RO (WZ) Bhopal vide letter no 117 dated 05-02-2020 against our submission of EC compliance report.
2	No ground Water shall be withdrawal without obtaining prior permission from competent authority	No ground water is withdrawn as on date till date.	
3.1	The unit shall reduce specific water consumption up to maximum of 3.5 m3/MWH. This shall be achieved by 7th December, 2017	Specific Water Consumption in CPP (Unit - M3/MWH) Limit : 3.5 | Jan-20 | Feb-20 | Mar-20 | Apr-20 | May-20 Avg Specific Water | 1 | 1 | 1 | 1 | 1	Water Cooling system is replaced with Air Cooling system.
3.8	The unit shall install meters at utilities for measuring categories wise (Category as given in Schedule II of Water (Prevention & Control of Pollution) Cess Act- 1977) consumption of water	Meters are provided for record of consumption of water categories wise.	

4.1	EXISTING		Limit Quantity	Consumption					
	Sr.	Name of Fuel		Jan-20	Feb-20	Mar-20	Apr-20	May-20	
	1	Lignite Or Imported coal Or Indigenous coal	5250 MT/ Month or 11100 MT/ Month or 17400 MT / Month	6003.26	4535.6	3500.57	2467.95	5571	Imported Coal used and consumption qty - Unit MT
	2	For start up of Boiler and as stand by fuel for Boiler, High Speed Diesel AND /OR Light Diesel Oil	50 kL/YEAR, 50 KL / Year & 15 KL / Year	486	490	421	479	487	HSD used for D.G trial running only & Consumption Qty Unit - Litre
	3	For stand by D.G. Set High Speed Diesel AND / OR Light Diesel Oil							
	4	Furnace Oil	2000 Litres/Day	0	0	0	0	0	Consumption in Unit - Litre
	5	H.S.D	450 L/hour	0	0	0	0	0	
	6	Furnace Oil	155 L/hour	0	0	0	0	0	

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<table>
<tr><th>Sr.</th><th colspan="6">The other terms and conditions of CCA Order No AWH-85243.</th><th colspan="7">Compliance</th><th>Remarks</th></tr>
<tr><td rowspan="14">4.4</td><td colspan="6">The Concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality standards issued by MoEF & CC dated 16th November 2009.</td><td colspan="7">We have provided 3 nos of AAQM station within the factory and doing monitoring as per norms.</td><td></td></tr>
<tr><td>Sr.</td><td>Pollutant</td><td colspan="2">Limit (Concentration in Ambient air in µg/M^3)</td><td>TWA</td><td>Location</td><td colspan="5">Monitoring Reading (Unit - µg/M3)</td><td rowspan="13">All results are in unit as prescribe under limits of concern parameters</td></tr>
<tr><td></td><td></td><td colspan="2"></td><td></td><td></td><td>Jan-20</td><td>Feb-20</td><td>Mar-20</td><td>Apr-20</td><td>May-20</td></tr>
<tr><td rowspan="3">1</td><td rowspan="3">Sulphur Dioxide (SO2)</td><td colspan="2" rowspan="3">50
80</td><td rowspan="3">Annual 24 Hours</td><td>AAQM -1</td><td>14.1</td><td>14.87</td><td>14.9</td><td>15.2</td><td>16.1</td></tr>
<tr><td>AAQM -2</td><td>18.6</td><td>19.27</td><td>18.6</td><td>17.2</td><td>17.5</td></tr>
<tr><td>AAQM -3</td><td>17.5</td><td>17.28</td><td>17.9</td><td>16.8</td><td>16.7</td></tr>
<tr><td rowspan="3">2</td><td rowspan="3">Nitrogen Dioxide (NO2)</td><td colspan="2" rowspan="3">40
80</td><td rowspan="3">Annual 24 Hours</td><td>AAQM -1</td><td>17.3</td><td>18.23</td><td>17.8</td><td>15.3</td><td>16.2</td></tr>
<tr><td>AAQM -2</td><td>15.3</td><td>15.23</td><td>14.8</td><td>14.2</td><td>15.8</td></tr>
<tr><td>AAQM -3</td><td>20.3</td><td>21.41</td><td>22.4</td><td>20.8</td><td>20.11</td></tr>
<tr><td rowspan="3">3</td><td rowspan="3">Particulate Matter (Size less than 10 µm) or PM 10</td><td colspan="2" rowspan="3">60
100</td><td rowspan="3">Annual 24 Hours</td><td>AAQM -1</td><td>52.3</td><td>55.42</td><td>52.6</td><td>53.8</td><td>52.3</td></tr>
<tr><td>AAQM -2</td><td>55.3</td><td>58.14</td><td>54.8</td><td>53.4</td><td>51.4</td></tr>
<tr><td>AAQM -3</td><td>50.3</td><td>51.82</td><td>52.3</td><td>50.3</td><td>50.8</td></tr>
<tr><td rowspan="3">4</td><td rowspan="3">Particulate Matter (Size less than 2.5 µm) or PM 2.5</td><td colspan="2" rowspan="3">40
60</td><td rowspan="3">Annual 24 Hours</td><td>AAQM -1</td><td>22.9</td><td>26.79</td><td>24.3</td><td>23.8</td><td>23.2</td></tr>
<tr><td>AAQM -2</td><td>28.6</td><td>30.65</td><td>29.3</td><td>29.8</td><td>28.12</td></tr>
<tr><td>AAQM -3</td><td>27.4</td><td>28.16</td><td>26.8</td><td>27.4</td><td>26.9</td></tr>
<tr><td rowspan="8">4.5</td><td colspan="6" rowspan="2">The Concentration of Noise in Ambient air within the premises of the industrial unit shall not exceed following levels</td><td rowspan="2">Location</td><td colspan="5">Monitoring Reading (Unit - dB (A))</td><td rowspan="8">We have provided 3 nose of AAQM station within the factory and doing monitoring as per norms.</td></tr>
<tr><td>Jan-20</td><td>Feb-20</td><td>Mar-20</td><td>Apr-20</td><td>May-20</td></tr>
<tr><td colspan="4">Between 6 AM to 10 PM</td><td colspan="2">75 dB (A)</td><td>AAQM -1</td><td>59.6</td><td>56</td><td>58.3</td><td>57</td><td>58.2</td></tr>
<tr><td colspan="4" rowspan="2"></td><td colspan="2" rowspan="2"></td><td>AAQM -2</td><td>49.6</td><td>44.7</td><td>52.1</td><td>50</td><td>51.2</td></tr>
<tr><td>AAQM -3</td><td>50.3</td><td>48.5</td><td>51.9</td><td>52</td><td>50.4</td></tr>
<tr><td colspan="4">Between 10 PM to 6 AM</td><td colspan="2">70 dB (A)</td><td>AAQM -1</td><td>51.3</td><td>49.15</td><td>47.6</td><td>46</td><td>47.3</td></tr>
<tr><td colspan="4" rowspan="2"></td><td colspan="2" rowspan="2"></td><td>AAQM -2</td><td>42.6</td><td>40.2</td><td>41.3</td><td>41</td><td>40.8</td></tr>
<tr><td>AAQM -3</td><td>45.2</td><td>42.4</td><td>43.1</td><td>42</td><td>41.2</td></tr>
<tr><td>5.1</td><td colspan="6">Authorization Number: AWH-85243 and shall valid up to 01/12/2021.</td><td colspan="7">Noted</td><td></td></tr>
<tr><td>5.3</td><td colspan="6">The authorization is granted to operate a facility for collection , storage , within factory premises , transportation and ultimate disposal of hazardous waste by disposal at TSDF, Common Incinerator and selling out to registered recyclers.</td><td colspan="7">We have provided Hazardous waste storage room within factory. We had obtained TSDF Membership for disposal & incineration of hazardous waste (Chemical sludge from waste water treatment, Paint and ink sludge / residue and waste containing oil). We also selling hazardous waste (Used Oil and Discarded Barrels Containers / Liners) to GPCB Registered Recyclers.</td><td></td></tr>
<tr><td>5.4</td><td colspan="6">The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act -1986.</td><td colspan="7">Noted</td><td></td></tr>
</table>

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Sr.	The other terms and conditions of CCA Order No AWH-85243.	Compliance	Remarks
5.5	**Terms and Conditions of Authorization :**		
1	The authorized person shall comply with the provisions of the environment (protection) Act - 1986 and the rules made there under.	**Noted**	
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Gujarat Pollution Control Board.	**Noted**	
3	The persons authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous & other waste except what is permitted through authorization.	**Noted**	
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by persons authorized shall constitute a breach of this authorization.	**Noted**	
5	The persons authorized shall implement Emergency Response Procedure (ERP) for which these authorization is being granted considering all site specific possible scenario such spillage, leakage, fire ect and there possible impact and also carry out Mock drills in this regards at regular interval of time	ERP prepared and we are doing mock drills once in six month.	
6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Boards guidelines on Implementing Liabilities for Environmental damage due to handling and disposal of Hazardous Waste & Penalty.	**Noted**	
7	It is duty of Authorized person to take prior permission of the state pollution control board to close down the facilities.	**Noted**	
8	The imported Hazardous & Other Waste shall be fully insured for transit as well as for any accidental occurrence and its clean up operation.	**NA**	
9	The record of consumptions and fate of imported Hazardous & Other Waste shall be maintained	**NA**	
10	The Hazardous & Other Waste which gets generated during recycling or reuse or recovery or pre processing or utilization of imported hazardous or other waste shall be treated and dispose off as per specific conditions of authorization.	**NA**	
11	The importer or exporter shall bear the cost of import or export and mitigation of damage if any.	**NA**	
12	An application for the renewal of an authorisation shall be made as laid down under these rules.	**Noted**	
13	Any other conditions for compliance as per the guideline issued by MoEF & CC or CPCB from time to time.	**Noted**	
14	Annual return shall be filled by June 30th for the period ensuring 31st March of the year.	Annual report for the period 1st April 2018 to 31st March 2019 is submitted on date 26.06.2019.	
6	**General Conditions :**		
6.1	As per "Public liability insurance act-91" company shall get Insurance policy, applicable.	Checked and found that The Public Liability Insurance Act is not applicable to us.	

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Sr.	The other terms and conditions of CCA Order No AWH-85243.	Compliance	Remarks
6.2	Unit shall develop green belt within premises as per the CPCB guidelines. However, the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.	We have developed Green belt in an area of 4,03,727 sq metres (33 % of total plot area 12,12,560 sq metres). The species selected based on CPCB guideline.	
6.3	Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.	Green belt has developed all along the periphery in range of avg 10 meters and average 1,000 tree per acre of land is provided.	
6.4	The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act~ 1977.	Last Water Cess return submitted for the year 2017-18. Water Cess abolished after implementation of GST Water Cess abolished with application of GST Rule.	
6.5	In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board	Noted	
6.6	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act~1974, the Air (Prevention and Control of Pollution) Act~1981 and the Environment (Protection) Act~1986.	Noted & Complied. We are submitting application to GPCB for amendment in CTE / CCA, whenever is required due to changes.	
6.7	The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act. 1986.	Acoustic insulation / enclosures are provided at D.G Area, and Ambient noise level are below standard / limit prescribed under Noise (Regulation and Control) Rules 2000 framed under the Environment Protection Act 1986. Noise emission are being monitoring and records are maintained .	
6.8	Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules~1989 framed under the Environment (Protection) Act~1986.	As on date The Manufacturing, Storage & Import of Hazardous Chemical Rules 1989 are not applicable to us.	
6.9	If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.	Noted	
;6.10	Applicant shall have to comply with all the guidelines I directive Issued / being issued by MoEF&CC I CPCB I DoEF from time to time.	Noted	
6.11	Environmental cell shall be setup and shall be responsible for the total Environmental management.	Environmental Cell has been set up for total environmental management.	We have also provided well equipped laboratory.
6.12	Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.	Quarterly Monitoring report are submitting to GPCB.	

COMPLIANCE REPORT OF CCA NO AWH 85243 (FOR PERIOD JUNE 2019 TO DEC 2019)											
Sr.	**Descriptions of Conditions of AWH 85243**			**Compliance**							
1	Consent Order No, AWH-85243 Date of Issue: 12/04/2017.			Amendment in CCA is applied vide Application Inward ID no 160843 dated 09/07/2019 for inclusion of Carbon Black in product list. CCA amendment approved and Provisional CCA issued on date 19/09/2019. Final copy of CCA is awaited							
2	The consent shall be valid up to 01/12/2021 for manufacturing of following products:			Monthly Production Data							
Sr.	Product		Qty	Actual	**Jun-19**	**Jul-19**	**Aug-19**	**Sep-19**	**Oct-19**	**Nov-19**	**Dec-19**
1	Manufacturing of Tyres & Tubes		10000 MT/Month	Unit - MT	5553.11	6085.45	6278.75	7390.48	6976.27	7615.65	8679.59
2	Electricity Generation (Captive Power Plant)		20 MWh	Unit - MWH	9.60	11.63	11.60	14.01	12.55	13.18	13.70
3	Carbon Black		6000 MT / Month	Unit - MT	-	2467.91	3144.82	3552.22	3226.66	3553.98	4054.99
	Subject to the Following Specific Conditions :										
1	You shall comply with the conditions mentioned in letter no SEIAA / GUJ / EC / 1(d)/ 71 / 2012, dated 20-03-2012 issued by SEIAA			We are submitting EC compliance report to RO GPCB Bhuj, HO GPCB Gandhinagar, SEIAA Gandhinagar, RO MoEF& CC Bhopal.							
2	No ground Water shall be withdrawal without obtaining prior permission from competent authority			No ground water is withdrawal till Nov 2019 and we shall withdrawal ground water with prior permission of CGWA (Competent Authority)							
	You shall comply MoEF&CC Notification S,O, 3305 (E) dated 7'" December, 2015,			Our specific water consumption is below the norms stipulated under SO 3305. We have provided online CEMS to measures prescribe parameters							
	You shall comply with Fly Ash Notification.			Fly ash are sold to fly users for the purpose of bricks manufacturing, low line filling and approach road preparation inside plant area.							
3	CONDITIONS UNDER WATER ACT 1974:										
3.1	The unit shall reduce specific water consumption up to maximum of 3.5 m3/MWH. This shall be achieved by 7th December, 2017			Air Cooling started in place of water cooling system							
				Monthly Actual : Unit - M3/MWH	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
					3.5	2.5	2.5	2.5	2.5	1.5	1
3.2	The water consumption for industrial purpose shall not exceed 5220 KL/day and for domestic purpose shall not exceed 540 KL/day.	Industrial	Limit - 5220 KLD	Actual	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
				Unit - KLD	1720.51	1661.96	1690.89	2050.46	1858.56	1895.26	1450.50
		Domestic	Limit - 540 KLD	Actual	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
				Unit - KLD	720.00	709.00	573.21	495.00	505.00	347.97	401.70
		Total	Limit - 5760 KLD	Actual	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
				Unit - KLD	2441	2371	2264	2545	2364	2243.23	1852

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Sr.	Descriptions of Conditions of AWH 85243		Compliance							
3.3	The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall not exceed of 1320 KLIday	Limit - 1320 KLD	Actual	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
			Unit - KLD	435	817	474	535	396	504	659
3.4	The quantity of the domestic waste water (Sewage) shall not exceed 400 KLIday.	**Limit - 400 KLD**	The Quantity of Sewage Generation is revised up to 900 KLD vide CTE NO 90922 dated 20-02-2018. Revision of sewage generation qty up to 540 KLD is submitted to GPCB vide CCA Amendment (Re-apply) application no 160843 Dated 09/07/2019. Provision CCA issued on date 19/09/2019, details CCA is awaited.							
			Actual	**Jun-19**	**Jul-19**	**Aug-19**	**Sep-19**	**Oct-19**	**Nov-19**	**Dec-19**
			Unit - KLD	505	515	500	450	460	335	312
3.5	The quality of the sewage shall confirm to the following standard		We are operating all three STP effectively and monitoring quality of treated sewage.							
	Parameter	Permissible Limit	Monitoring Report / Reading (Unit - mg/L)							
			Name of STPs	**Jun-19**	**Jul-19**	**Aug-19**	**Sep-19**	**Oct-19**	**Nov-19**	**Dec-19**
	BOD (3 Days at 27° C)	20 mg/L	STP -1	11.2	10.5	14.6	13.5	12.9	14.2	11.3
			STP -2	12.4	9.6	11.9	11.3	14.6	16.8	11.7
			STP -3	17.4	15.8	13.5	14.2	11.9	13.9	10.5
	Suspended Solids	30 mg/ L	STP -1	20.1	20.5	20.1	21.3	20.6	22.5	20.4
			STP -2	15.6	13.8	18.6	15.9	17.4	19.8	14.1
			STP -3	16.4	18.2	19.2	17.3	18.3	20.3	18.1
	Residual Chlorine	Minimum 0.5 mg / L	STP -1	0.51	0.55	0.52	0.57	0.53	0.51	0.52
			STP -2	0.53	0.54	0.55	0.56	0.57	0.51	0.53
			STP -3	0.59	0.52	0.54	0.55	0.50	0.50	0.52
3.6	The industrial effluent shall be treated in ETP followed by 2-stage RO system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.		We provided ETP followed by 2-stage RO system and Multiple Effective Evaporator (MEE), to maintain Zero Liquid Discharge. We are operating of our ETP & ZLD effectively and recycling water in to process, records are maintained							
3.7	The treated sewage shall confirm to standards mentioned in 3.4 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.		Treated sewage is being used for gardening and plantation. No treated sewage water is available for dust suppression.							
3.8	The unit shall install meters at utilities for measuring categories wise (Category as given in Schedule II of Water (Prevention & Control of Pollution) Cess Act- 1977) consumption of water		Meters at inlet & outlet of ETP are provided and records are maintained.							

DOCUMENT 10

Sr.	Descriptions of Conditions of AWH 85243		Compliance							
4	**Conditions under Air Act 1981:**									
4.1	The Following shall be used as Fuel in the D.G. Sets and Boilers .									
	EXISTING									
Sr.	**Name of Fuel**	**Limit Quantity**		Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
1	Lignite Or Imported coal Or Indigenous coal	5250 MT/ Month or 11100 MT/ Month or 17400 MT / Month	Imported Coal used and consumption qty - Unit MT	6725.4	4506.5	5034.0	5133.1	6058.3	6002	5065.9
2	For start up of Boiler and as stand by fuel for Boiler, High Speed Diesel AND /OR Light Diesel Oil	50 kL/YEAR, 50 KL / Year & 15 KL / Year	HSD used for D.G Consumption Qty Unit - Litre	7435	5839	1964	390	380	327	287
3	For stand by D.G. Set High Speed Diesel AND / OR Light Diesel Oil									
4	Furnace Oil	2000 Litres/Day	Consumption - Ltr	115	110	0	0	0	0	0.0
5	H.S.D	450 L/hour		NA	NA	NA	NA	NA	NA	NA
6	Furnace Oil	155 L/hour		NA	NA	NA	NA	NA	NA	NA
4.2	The Applicant Shall install & operate air pollution control system in order to achieve flue gas emissions norms as prescribed below		We are operating APCM effectively and monitoring flue gas emission.							
	Stack attached to	Parameter & Limit	Monitoring Records	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	**Dec-19**
	Boiler -1 for 20 MW CPP - 66 TPH	PM - 50 mg/ Nm^3	All results are in unit of mg/Nm^3	**38.43**	**33.28**	**36.32**	**40.32**	**32.44**	**NO**	**NO**
		SO2 - 600 mg/Nm^3		**516.2**	**280.1**	**510**	**593**	**580**	**NO**	**NO**
		NO - 300 mg/Nm^3		**126.8**	**157**	**117**	**189**	**230**	**NO**	**NO**
		Mercury - 0.03 mg/Nm^3		Not measured						
	Boiler -2 for 20 MW CPP - 66 TPH	PM - 50 mg/ Nm^3	All results are in unit of mg/Nm^3	NO - Not Operated					31	34.3
		SO2 - 600 mg/Nm^3							592	493.4
		NO - 300 mg/Nm^3							105	172.3
		Mercury - 0.03 mg/Nm^3							Not Measured	
	Boiler - (20 TPH)	PM - 50 mg/ Nm^3	Not Operated - 20 TPH was on stand by							
		SO2 - 600 mg/Nm^3								
		NO - 300 mg/Nm^3								
		Mercury - 0.03 mg/Nm^3								

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DOCUMENT 10

Sr.	Descriptions of Conditions of AWH 85243			Compliance							
	Stack attached to	Parameter & Limit		Monitoring Records	We are operating APCM effectively and monitoring flue gas emission.						
	Boiler -(2.8 TPH)	PM - 50 mg/ Nm^3		All results are in unit of mg/Nm^3	18.6	28.3	Boiler -(2.8 TPH) was on stand by mode only trial running did in June 2019 & July 2019				
		SO2 - 600 mg/Nm^3			61.7	66.7					
		NO - 300 mg/Nm^3			31.7	30.8					
		Mercury - 0.03 mg/Nm^3			Not measured						
	Boiler - (1.5 TPH)	PM - 50 mg/ Nm^3		Not Installed							
		SO2 - 600 mg/Nm^3									
		NO - 300 mg/Nm^3									
		Mercury - 0.03 mg/Nm^3									
	Boiler - I (20 TPH) (Stand by)	PM - 50 mg/ Nm^3		Not Operated - 20 TPH was on stand by							
		SO2 - 600 mg/Nm^3									
		NO - 300 mg/Nm^3									
		Mercury - 0.03 mg/Nm^3									
	Boiler - II (20 TPH) (Stand by)	PM - 50 mg/ Nm^3		Not available at site amendment in list of boiler is applied.							
		SO2 - 600 mg/Nm^3									
		NO - 300 mg/Nm^3									
		Mercury - 0.03 mg/Nm^3									
	D.G.Set (250 KVA)	PM - 50 mg/ Nm3		Not Operated - was on stand by							
		SO2 - 100 mg/Nm3									
		Nox - 50 mg / NM3									
	D.G.Set (250 KVA)	PM - 50 mg/ Nm3		Not Operated - was on stand by							
		SO2 - 100 mg/Nm3									
		Nox - 50 mg / NM3									
	D.G.Set (4.2 MW)	PM - 50 mg/ Nm3		All results are in unit of mg/Nm^3	19.5	18.9	21.3	22.6	23.7	24.4	Stand by
		SO2 - 100 mg/Nm3			21.8	26.3	33.9	41.2	40.3	40.3	
		Nox - 50 mg / NM3			24.6	19.6	11.9	24.3	28.8	12.3	
	D.G.Set (2000 KVA) (Stand by)	PM - 50 mg/ Nm3		Not Installed							
		SO2 - 100 mg/Nm3									
		Nox - 50 mg / NM3									
4.3	The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below ;			Running APCM and doing monitoring of Process gas emission	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	**Dec-19**
Sr.	Stack Attached To	Parameters	Unit & Limit		**33.9**	**29.5**	**33.6**	**31.5**	**41.2**	**40.6**	**35.85**
1	Mixer Unit	PM	150 mg/Nm^3								

DOCUMENT 10

Sr.	Descriptions of Conditions of AWH 85243			Compliance
4.4	The Concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality standards issued by MoEF & CC dated 16th November 2009.			We have provided 3 nos of AAQM station within the factory and doing monitoring as per norms.

Sr.	Pollutant	Limit (Concentration in Ambient air in µg/M^3)	TWA	Monitoring Reading (Unit - µg/M3)							
				Location	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
1	Sulphur Dioxide (SO2)	Annual 24 Hours	50 80	AAQM -1	19.6	20.5	22.6	20.4	19.7	21.5	21.80
				AAQM -2	17.8	21.5	20.6	22.4	20.8	24.5	21.40
				AAQM -3	17.3	16.8	17.9	19.6	18.5	21	19.80
2	Nitrogen Dioxide (NO2)	Annual 24 Hours	40 80	AAQM -1	15.21	13.89	13.8	14.6	14.6	16.5	14.70
				AAQM -2	16.3	12.84	11.6	12.8	14.3	16.3	12.90
				AAQM -3	16.4	13.89	12.6	14.3	12.8	12.8	15.20
3	Particulate Matter (Size less than 10 Um) or PM 10	Annual 24 Hours	60 100	AAQM -1	48.6	49.6	48.3	47.6	49.3	47.5	46.40
				AAQM -2	41.7	49.62	50.3	51.2	43.2	44.6	42.50
				AAQM -3	47.5	48.3	45.5	49.2	41.4	41.8	43.50
4	Particulate Matter (Size less than 2.5 Um) or PM 2.5	Annual 24 Hours	40 60	AAQM -1	24.06	29.63	28.6	27.5	25.9	25.3	24.60
				AAQM -2	28.1	25.31	24.6	29.3	27.8	28.5	24.70
				AAQM -3	24.61	24.8	23.8	24.6	25.8	26.5	25.20

	The Concentration of Noise in Ambient air within the premises of the industrial unit shall not exceed following levels		We have provided 3 nos of AAQM station within the factory and doing monitoring as per norms.							
4.5			Location	Monitoring Reading (Unit - dB (A))						
				Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19
	Between 6 AM to 10 PM	75 dB (A)	AAQM -1	**60.8**	**61.2**	**56.7**	**61.2**	**60.8**	**63.2**	**56.00**
			AAQM -2	**64.2**	**62.5**	**62.4**	**62.3**	**63.5**	**60.2**	**58.00**
			AAQM -3	**61.7**	**65.3**	**61.2**	**63.2**	**61.3**	**60.3**	**60.00**
	Between 10 PM to 6 AM	70 dB (A)	AAQM -1	**52.3**	**51.4**	**49.6**	**55.8**	**52.3**	**52.4**	**59.00**
			AAQM -2	**58.2**	**55.3**	**53.2**	**54.3**	**55.3**	**50.1**	**51.00**
			AAQM -3	**54.3**	**57.6**	**52.4**	**55.3**	**54.6**	**51.2**	**52.00**

5	**Authorization under Hazardous & Other Waste (Management & Tran boundary Movement) Rules 2016 & amended.**	Noted
5.1	Authorization Number: AWH-85243 and shall valid up to 01/12/2021.	

DOCUMENT 10

Sr.	Descriptions of Conditions of AWH 85243			Compliance			
5.2	M/s.Balkrishna Industries Limited is hereby granted an authorization to operate facility for following hazardous waste after expansion on the premises situated at Plot No/Survey No:470,544/1,545/1,555 Village :Paddhar ,Taluka : Bhuj ,Dist :Kutch -370105.			Noted			
	Waste/Category(Generation)	Cat	**Limit (Year)**	**Generation (1st April 2019 to 31st Dec 2019)**	**Mode of Disposal**		
	Chemical Sludge from Waste Water Treatment	35.3	1510 MT	116.1 MT	Land- filling at TSDF	Membership of TSDF is obtained for Land filling and Incineration.	We are selling Recyclable Hazardous Waste to only GPCB approved Vendor
	Used Oil	5.1	421 MT	79.26 MT	Selling Registered Recycler		
	Paint and ink sludge / residue	21.1	120 Kg	16 Kg	Incineration at TSDF		
	Discarded barrels containers / liners	33.1	425 Nos	175 Nos	Selling Registered Recycler		
	Waste residue containing oil	5.2	7 MT	18 kg	Incineration at TSDF		
5.3	The authorization is granted to operate a facility for collection , storage , within factory premises , transportation and ultimate disposal of hazardous waste by disposal at TSDF, Common Incinerator and selling out to registered recyclers.			We have provided Hazardous waste storage room within factory. We had obtained TSDF Membership for disposal & incineration of hazardous waste (Chemical sludge from waste water treatment, Paint and ink sludge / residue and waste containing oil). We also selling hazardous waste (Used Oil and Discarded Barrels Containers / Liners) to GPCB Registered Recyclers.			
5.4	The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act -1986.			Noted			
5.5	Terms & Conditions of Authorization						
1	The authorized person shall comply with the provisions of the environment (protection) Act - 1986 and the rules made there under.			**Noted**			
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Gujarat Pollution Control Board.			**Noted**			
3	The persons authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous & other waste except what is permitted through authorization.			**Noted**			
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by persons authorized shall constitute a breach of this authorization.			**Noted**			
5	The persons authorized shall implement Emergency Response Procedure (ERP) for which these authorization is being granted considering all site specific possible scenario such spillage, leakage, fire ect and there possible impact and also carry out Mock drills in this regards at regular interval of time			ERP prepared and we are doing mock drills once in six month.			

Sr.	Descriptions of Conditions of AWH 85243	Compliance
6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Boards guidelines on Implementing Liabilities for Environmental damage due to handling and disposal of Hazardous Waste & Penalty.	**Noted**
7	It is duty of Authorized person to take prior permission of the state pollution control board to close down the facilities.	**Noted**
8	The imported Hazardous & Other Waste shall be fully insured for transit as well as for any accidental occurrence and its clean up operation.	**NA**
9	The record of consumptions and fate of imported Hazardous & Other Waste shall be maintained	**NA**
10	The Hazardous & Other Waste which gets generated during recycling or reuse or recovery or pre processing or utilization of imported hazardous or other waste shall be treated and dispose off as per specific conditions of authorization.	**NA**
11	The importer or exporter shall bear the cost of import or export and mitigation of damage if any.	**NA**
12	An application for the renewal of an authorisation shall be made as laid down under these rules.	**Noted**
13	Any other conditions for compliance as per the guideline issued by MoEF & CC or CPCB from time to time.	**Noted**
14	Annual return shall be filled by June 30th for the period ensuring 31st March of the year.	Annual report for the period 1st April 2018 to 31st March 2019 is submitted on date 26.06.2019.
6	**General Conditions :**	
6.1	As per "Public liability insurance act-91" company shall get Insurance policy, applicable.	Checked and found that The Public Liability Insurance Act is not applicable to us.
6.2	Unit shall develop green belt within premises as per the CPCB guidelines. However, the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.	We have developed Green belt in an area of 4,03,727 sq metres (33 % of total plot area 12,12,560 sq metres). The species selected based on CPCB guideline.
6.3	Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.	Green belt has developed all along the periphery in range of avg 10 meters and average 1,000 tree per acre of land is provided.
6.4	The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act~ 1977.	Last Water Cess return submitted for the year 2017-18. Water Cess abolished after implementation of GST Water Cess abolished with application of GST Rule.

DOCUMENT 10

Sr.	Descriptions of Conditions of AWH 85243	Compliance
6.5	In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board	**Noted**
6.6	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act~1974, the Air (Prevention and Control of Pollution) Act~1981 and the Environment (Protection) Act~1986.	Noted & Complied. We are submitting application to GPCB for amendment in CTE / CCA, whenever is required due to changes.
6.7	The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act. 1986.	Acoustic insulation / enclosures are provided at D.G Area, and Ambient noise level are below standard / limit prescribed under Noise (Regulation and Control) Rules 2000 framed under the Environment Protection Act 1986. Noise emission are being monitoring and records are maintained .
6.8	Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules~1989 framed under the Environment (Protection) Act~1986.	As on date The Manufacturing, Storage & Import of Hazardous Chemical Rules 1989 are not applicable to us.
6.9	If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.	Noted
;6.10	Applicant shall have to comply with all the guidelines I directive Issued I being issued by MoEF&CC I CPCB I DoEF from time to time.	Noted
6.11	Environmental cell shall be setup and shall be responsible for the total Environmental management.	Environmental Cell has been set up for total environmental management. We have also provided well equipped laboratory.
6.12	Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.	Quarterly Monitoring report are submitting to GPCB.

DOCUMENT -11

COMPLIANCE REPORT OF CTE 90922

Sr.	Descriptions of Conditions	Compliance
	CTE No 90922 Amendment to Consent to Establish (NOC) issued vide out ward no 45117 dated 20-02-2018 "This board is empowered to amend consent order conditions. Accordingly, the Consent to Operate issued vide letter no PC/CCA/- KUTCH - 825 (3) / GPCB ID 29597 / 413693 dated 31/05/2017, under reference (1) stands amended in respect of the following conditions	Noted
1	The validity period of the order shall be up to dated 31/01/2023	Noted
2	The list of the proposed products to be manufacture is as below	Consent to Operate obtained vide CCA No 104067 dated 19-09-2019 for the production capacity as below Product

Sr.	Product	Quantity per Month		
		Existing	Proposed	Total
1	Manufacturing of Tyres & Tubes	10,000 MT /Month	5,000 MT/ Month	15,000 MT/Month
2	Electricity Generation (CPP)	20 MW	-	20 MW
3	Carbon Black	-	11,500 MT / Month	11,500 MT / Month

Product	Capacity	
Tire & Tube	12,000 MT / Month	Production record are maintaining under CCA Compliance Report
Electricity Generation (CPP)	20 MWH	
Carbon Black	6,000 MT / Month	
Construction work of remaining production capacity is under progress.		

	CONDITIONS UNDER WATER ACT 1974:	
1	Application shall be comply with the conditions of Environmental Clearance issued vide letter no J-11011 / 162 / 2017-IA II (I) by MoEF&CC.	We are submitting EC compliance report to RO GPCB Bhuj, HO GPCB Gandhinagar and RO MoEF& CC Bhopal.
2	The off gas generated shall be used in boiler and in case of non-operation of boiler unit shall stop production of carbon black	We are using off gas generated from Carbon Plant in the boiler. In case of problem in operation of Boiler or long duration planned shutdown of Boiler, every time we stop of production of Carbon Plant.
3	Unit shall install and commission adequate ETP to achieve ZLD before commissioning the proposed project	We have installed ETP, equipped with second stage RO and MEE to achieve ZLD prior to start up of Carbon Plant line -1.
4	Unit shall install and operate adequate APCM to achieve norms.	We have installed APCM like Bag Filters, Stacks and operating efficiently to achieve norms.
3	CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS	
3.1	The condition 3.2 shall be read as The total industrial and domestic water consumption shall not be exceed 6600 KLD after proposed expansion.	Average Daily Total Water Consumption Record (Unit - KLD)

Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Jan-20	Feb-20	Mar-20	Apr-20
2440.5	2370.96	2264.1	2545.46	2363.56	2243.23	1852.2	1880.6	2598.86	1985.1	822

3.5	The condition no 3.4 shall be read as The quantity of domestic waste water (sewage) shall not be exceed 900 KLD.	Average Daily Sewage Generation Record (Unit - KLD)

Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Jan-20	Feb-20	Mar-20	Apr-20
505	515	500	450	460	335	312	278	305	323	258

3.3 The condition no 3.5 shall be read as
The quality of sewage shall confirm to the following standards

Sr. No	Parameter	Permissible Limit
1	pH	6.5 to 9
2	BOD (3 days at 27OC)	30 mg/L
3	Total Suspended Solids (TSS)	100 mg/L
4	Fecal Coliform (FC) (Most Probable Number per 100 millilitre, MPN / 100 ml)	< 1000

Consent to Operate obtained vide CCA No 104067 dated 19-09-2019, and monitoring of quality of treated sewage are done in accordance to conditions of CCA and records are maintained.

3.4	The conditions no 3.7 shall be read as The treated sewage shall confirm to standards mention in 3.5 and it shall be discharged on land for gardening and plantation within premises and also utilizing for dust suppression.	We are using treated sewage for gardening purpose.

4 CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS

The conditions no 4.2 shall be read as The application shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribe below

	Sr	Stack attached with	Stack Height in meters	APCM	Parameter	Permissible limit
	EXISTING					
	1	Boiler -1 for 20 MW CPP - 66 TPH	83	ESP	PM Sox Nox Mercury (Hg)	50 mg/ Nm3 600 mg/Nm3 300 mg / Nm3 0.03 mg/Nm3
	2	Boiler -2 for 20 MW CPP - 66 TPH	83	ESP		
	3	Boiler -3 (20 TPH)	40	ESP	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3
	4	Boiler -4 (2.8 TPH)	30	Stacks		
	5	Boiler -5 (1.5 TPH)	11	Stacks		
	6	Boiler - 6 (20 TPH) (stand by)	40	ESP		
	PROPOSED					
	7	Boiler -8 (95 TPH)	105	Bag Filter	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3
	8	Boiler -9 (45 TPH)	80	Bag Filter		
	9	Boiler -10 (WHRB) (2.5 TPH)				
	10	Boiler -11 (WHRB) (2.5 TPH)				
	11	Boiler -12 (WHRB) (2.5 TPH)				
	12	Boiler -13 (WHRB) (2.5 TPH)				
	13	Boiler -14 (WHRB) (2.5 TPH)				
	14	Dryer -1	50	Bag Filter		
	15	Dryer -2				
	16	Dryer -3	50	Bag Filter		
	Existing					
	17	D.G Set (250 KVA)	11	Exhaust Muffler	Nox + HC CO PM Smoke limit (Light absorption coefficient)	<_4.0g/kW-hr <_3.5g/kW-hr <_0.2g/kW-hr <_0.7m^{-1}
	18	D.G Set (250 KVA)	11	Exhaust Muffler		
	19	D.G Set (4.2 MW)	54	Adequate Stack		
	20	D.G. Set (2000 KVA) (Stand by)	11	Exhaust Muffler		

The list of Boilers, concerns parameters and limits are revised vide CTE Amendment order CTE 99784 dated 06-05-2019

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DOCUMENT -11

<table>
<tr><th>Sr.</th><th>Descriptions of Conditions</th><th>Compliance</th></tr>
<tr><td>4.2</td><td>The condition no 4.2 shall be read as The application shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below
<table>
<tr><th>Sr</th><th>Stack attached with</th><th>Stack Height</th><th>APCM</th><th>Parameter</th><th>Permissible limit</th></tr>
<tr><td colspan="6">Existing</td></tr>
<tr><td>1</td><td>Mixer Unit</td><td>30</td><td>Bag filter</td><td>PM</td><td>150 mg/ Nm3</td></tr>
<tr><td colspan="6">Proposed</td></tr>
<tr><td>2</td><td>Mixer Unit (5 nos)</td><td>30 each</td><td>Bag filter</td><td rowspan="3">PM</td><td rowspan="3">150 mg/ Nm3</td></tr>
<tr><td>3</td><td>Vapour Bag Collector (3 nos)</td><td>30 each</td><td>Bag filter</td></tr>
<tr><td>4</td><td>Pneumatic Carbon Conveying System (3 nos)</td><td>30 each</td><td>Bag filter</td></tr>
</table></td><td>We operate air pollution control system effectively to achieve flue gas norms. We are doing in house monthly monitoring and quarterly external monitoring

The list of process emission sources are revised vide CTE Amendment order CTE 99784 dated 06-05-2019. Compliance of CTE 99784 are maintaining separately.</td></tr>
<tr><td>4.3</td><td>Emission outlet of the above process shall be in Boiler so as to burnt all carbon particles passes through Bag Filter</td><td>Emission outlet of Vapour Bag Collector is attached with 95 TPH Boiler to burnt out the Off Gas which containing some parts of carbon particles also.</td></tr>
<tr><td>4.4</td><td>The applicant shall stop Carbon Black Plant in case boilers which burnt Carbon particles are non - operative due to any reason</td><td>In case of problem in operation of Boiler or long duration planned shutdown of Boiler, every time we stop of production of Carbon Plant.</td></tr>
<tr><td>5</td><td>The others terms and conditions of CTE issued vide letter no CCA of the Board issued to your unit vide letter no PC/ CCA / Kutch - 825 (3) / GPCB ID 29597 / 413693 dated 31-05-2017 remain unchanged</td><td>Compliance of CCA is maintaining separately</td></tr>
</table>

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DOCUMENT -11

COMPLIANCE REPORT OF CTE No 99784

Sr.	Descriptions of Conditions	Compliance
	CTE Amendment is granted vide CTE 99784 for following :	**Noted**
1	The validity period of the order shall be up to dated 29/02/2024	Noted
2	This CTE Amendment is granted for the installation of the proposed D.G.Sets (4 nos) and to remove the Boiler (1.5 TPH) and D.G.Set of Capacity 2000 KVA.	Installation of 4 new D.G.Sets are under progress. We not intalled 1.5 TPH Boiler & 2000 KVA D.G.Set.
3	There is no change in products, production capacity, water consumption and waste water generation due to proposed amendment.	Noted Water consumption, production data are maintaining seperately under CCA compliance.
4	Unit shall not construct / install Boiler (1.5 TPH) and D.G.Set of Capacity 2000 KVA, if already provided on site it shall be removed from the site within 3 months.	we not intalled 1.5 TPH Boiler & 2000 KVA D.G.Set.
5	CONDITIONS UNDER AIR ACT 1981 :	
5.1	There shall be no change in fuel consumption due to proposed amendment.	Noted - Fuel consumption record are maintaining seperately under CCA compliance
5.2	The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribe below.	We are operating all APCM and monitoring in accordance to Consent to Operate and maintaining record under CCA Compliance Report.

Sr No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible Limit	Remakrs / Status of Equipments
1	Boiler -1 for 20 MW CPP - 66 TPH	Existing	83	ESP	PM Sox Nox Mercury (Hg)	50 mg/ Nm3 600 mg/Nm3 300 mg / Nm3 0.03 mg/Nm3	Operational and CCA Obtained
2	Boiler -2 for 20 MW CPP - 66 TPH	Existing	83	ESP			
3	Boiler -3 (20 TPH)	Existing	40	ESP	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3	Operational and CCA Obtained
4	Boiler -4 (20 TPH)	Existing	40	ESP			
5	Boiler -5 (FO Fired) (2.8 TPH)	Existing	30	Adequate Stack Height			
6	**Boiler -5 (1.5 TPH)**	**To be removed**	**11**	**Adequate Stack Height**			Not installed at site
7	Boiler - 6 (95 TPH)	Existing	105	Bag filter	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg /	Operational and CCA Obtained
8	Boiler -7 (45 TPH)	Existing	80	Bag filter			Under project
9	Boiler -8 (WHRB) (2.5 TPH)	Existing					Operational and CCA Obtained
10	Boiler -9 (WHRB) (2.5 TPH)	Existing					
11	Boiler -10 (WHRB) (2.5 TPH)	Existing			PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3	Under project
12	Boiler -11 (WHRB) (2.5 TPH)	Existing					
13	Boiler -12 (WHRB) (2.5 TPH)	Existing					
14	Dryer -1	Existing	50	Bag filter			Operational and CCA Obtained
15	Dryer -2	Existing					Under project
16	Dryer -3	Existing	50	Bag filter			
17	D.G Set (250 KVA)	Existing	11	Exhaust Muffler	Nox + HC CO PM Smoke limit (Light absorption coefficient)	<_4.0g/kW-hr <_3.5g/kW-hr <_0.2g/kW-hr <_0.7m^{-1}	Operational and CCA Obtained
18	D.G Set (250 KVA)	Existing	11				
19	D.G Set (4.2 MW)	Existing	54	Adequate Stack Height			
20	D.G. Set (2000 KVA) (Stand by)	Not be constructed, to be removed.	11	Exhaust Muffler			Not installed at site
21	D.G Set (2500 KVA)	Proposed	11	Exhaust Muffler			Under project
22	D.G Set (2500 KVA)	Proposed	11				
23	D.G Set (125 KVA)	Proposed	11				
24	D.G Set (20 KVA)	Proposed	11				

5.3	The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribe below.						
	Sr No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible Limit	Stack attached to
	1	Mixer Unit (13 nos)	30 (2 stack each)	Bag filter	PM	150 mg/Nm3	Operational and CCA Obtained
	2	Coal Crusher	30	Bag filter	PM	150 mg/ Nm3	Operational and CCA Obtained
	3	Vapour Bag Collector (3 nos)	30 (each)	Bag filter			VBC -1 is operation and CCA Obtained. Remaining two nos of VBC are under project
	4	Pneumatic Carbon Conveying System (3 nos)	30 (each)	Bag filter			PCC (PBC) -1 is operation and CCA Obtained. Remaining two nos of PCC (PBC) are under project

DOCUMENT -11

Sr.	Descriptions of Conditions				Compliance
5.4	The concentration of the following parameter in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standard issued by Ministry of Environment and Forest dated 16th Nov 2009				We are measuring Ambient Air Quality and records are maintaining uncer CCA Compliance record.
	Sr. No	Pollutant	Time Weighted Average	Concentration in Ambient air in	
	1	Sulphur Dioxide (SO2)	Annual 24 hrs	50 80	
	2	Nitrogen Dioxide (NO2)	Annual 24 hrs	40 80	
	3	Particulate Matter (Size less than 10) or PM 10	Annual 24 hrs	60 100	
	3	Particulate Matter (Size less than 2.5) or PM 2.5	Annual 24 hrs	40 60	
5.5	The concentration of the Noise in Ambient Air within the premises of Industrial unit shall not exceed following levels.				We are measuring Ambient Noise and records are maintaining uncer CCA Compliance record.
	Between 6 A.M to 10 P.M : 75 dB(A)				
	Between 10 A.M to 6 A.M : 70 dB(A)				
5.6	The D.G.Set shall have acoustic enclosure and shall comply with the standards specified at sr no 95 of Schedule -1 of the Rule 3 of E.P. Rules 1986 and Noise Pollution level as per The Air Act 1981.				Noted and acoustice enclosure are provided in existing D.G.Sets and for up-coming new D.G.Set the same will be provided.
	D.G. Set Standard				
	The flue gas emission through stack attached to D.G.Set shall confirm to the following standard				Noted
	a	The minimum height of stack to be provided with each of the generator set shall be H= h+0.2(KVA)$^{1/2}$ where H = Total stack height in meters, h = Height of the building in meters where or by the site of which the generator set is installed.			Stack height are calculated on the given formula and accordingly adequate stacks are provided at existing D.G.Sets and simillar will be applied for new up comong D.G.Sets.
	b	Noise from D.G.Set shall be controlled by providing an acoustic enclosure or by treating the room acoustically at the users end.			Noted and acoustice enclosure are provided in existing D.G.Sets and for up-coming new D.G.Set the same will be provided.
	c	The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standard whichever is on the higher side (if the actual ambient noise is on the higher side it may not be possible to check the performance of the acoustic enclosure / acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level preferably in the night time.) The measurement for insertion loss may be done at different points at 0.5 metres from the acoustic enclosure / room and the averaged.			Acoustice enclosure are designed for reduction of noise more than 25 dB(A) .
	d	The D.G.Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB(A).			Existing exhaust muffler are giving insertion loss of more than 25 dB(A).
	e	All efforts shall be made to bring down the noise level due to the D.G.Set out side the premises within the ambient noise requirement by proper sitting and control measures.			Noted
	f	Installation of the D.G.Set must be strictly in compliance with recommendation of the D.G.Set manufacturer			Noted and Implemented
	g	A proper routine and preventive maintenance procedures for the D.G.Set should set and followed in consultation with the D.G.Set manufacturer which would help to prevent noise level of the D.G.Set from deteriorating with use.			Noted and Implemented
6	General Conditions				
6.1	Any change in personnel equipment or working conditions as mentioned in the consent form / order should immediately intimated to this board.				Noted
6.2	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation and ultimate disposal) of the Waste Generated.				Noted and Implemented
6.3	Record of the waste generation its management and annual return shall be submitted to Gujarat Pollution Control Board in Form -4 by 31st January of every year.				Noted and Implemented
6.4	In case of any accident, details of the same shall be submitted in Form V to Gujarat Pollution Control Board.				Noted and Implemented
6.5	Applicant shall comply relevant provision of Public Liability Insurance Act 91				Not applicable because we are not storing such chemical and qty to meet with requirment of PLI
6.6	The unit shall take all concrete measures to show tangible result in waste generation reduction, voidance, reuse and recycle. Action taken in this regard shall be submitted within three month also along with Form 4				Noted
6.7	Industry shall have to display online data outside the main factory gate with regard to quantity and nature of hazardous chemical being handled in the plant including waste water and air emission and solid hazardous waste generated within the factory premises.				Noted and Implemented
6.8	Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1,000 tree per acre of land and green belt of 10 meter shall be developed.				Green belt developed all along the periphary in range of avg 10 meters and average 1,000 tree per acre of land is provided.

DOCUMENT -11

COMPLIANCE REPORT OF CTE No 99784 (After Correction vide letter no 551152 dated 13-01-2020)

Sr.	Descriptions of Conditions	Compliance
	CTE Amendment is granted vide CTE 99784 for following :	**Noted**
1	The validity period of the order shall be up to dated 29/02/2024	Noted
2	This CTE Amendment is granted for the installation of the proposed D.G.Sets (4 nos) and to remove the Boiler (1.5 TPH) and D.G.Set of Capacity 2000 KVA.	Installation of 4 new D.G.Sets are being installed. However we are not installing 1.5 TPH Boiler & 2000 KVA D.G.Set.
3	There is no change in products, production capacity, water consumption and waste water generation due to proposed amendment.	Noted Water consumption, production data are maintained seperately under CCA compliance.
4	Unit shall not construct / install Boiler (1.5 TPH) and D.G.Set of Capacity 2000 KVA, if already provided on site it shall be removed from the site within 3 months.	we have not intalled 1.5 TPH Boiler & 2000 KVA D.G.Set.
5	CONDITIONS UNDER AIR ACT 1981 :	
5.1	There shall be no change in fuel consumption due to proposed amendment.	Noted - Fuel consumption record is maintained seperately under CCA compliance
5.2	The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribe below.	We are operating all APCM and monitoring the air quality in accordance with Consent to Operate. We maintained records under CCA Compliance Report.

Sr No	Stack attached to	Status	Stack height in	APCM	Parameter	Permissible Limit	Remakrs / Status of Equipments as below.
1	Boiler -1 for 20 MW CPP - 66 TPH	Existing	83	ESP	PM Sox Nox Mercury (Hg)	50 mg/ Nm3 600 mg/Nm3 300 mg / Nm3 0.03 mg/Nm3	Operational and CCA Obtained
2	Boiler -2 for 20 MW CPP - 66 TPH	Existing	83	ESP			
3	Boiler -3 (20 TPH)	Existing	40	ESP	PM Sox Nox	150 mg/ Nm3 100 ppm 50 ppm	Operational and CCA Obtained
4	Boiler -4 (20 TPH)	Existing	40	ESP			
5	Boiler -5 (FO Fired) (2.8 TPH)	Existing	30	Adequate Stack Height			
6	**Boiler -5 (1.5 TPH)**	**To be removed**	**11**	**Adequate Stack Height**			Not installed at site.
7	Boiler - 6 (95 TPH)	Existing	105	Bag filter	PM Sox Nox	150 mg/ Nm3 200 mg/Nm3 50 mg /	Operational and CCA Obtained
8	Boiler -7 (45 TPH)	Existing	80	Bag filter			Under Construction
9	Boiler -8 (WHRB) (2.5 TPH)	Existing			PM Sox Nox	150 mg/ Nm3 100 ppm 50 ppm	Operational and CCA Obtained
10	Boiler -9 (WHRB) (2.5 TPH)	Existing					
11	Boiler -10 (WHRB) (2.5 TPH)	Existing					
12	Boiler -11 (WHRB) (2.5 TPH)	Existing					Under Construction
13	Boiler -12 (WHRB) (2.5 TPH)	Existing					Under Construction
14	Dryer -1	Existing	50	Bag filter			Operational and CCA Obtained
15	Dryer -2	Existing					Under Construction
16	Dryer -3	Existing	50	Bag filter			Under Construction
17	D.G Set (250 KVA)	Existing	11	Exhaust Muffler	Nox + HC CO PM Smoke limit (Light absorption coefficient)	<_4.0g/kW-hr <_3.5g/kW-hr <_0.2g/kW-hr <_0.7m^{-1}	Operational and CCA Obtained
18	D.G Set (250 KVA)	Existing	11				
19	D.G Set (4.2 MW)	Existing	54	Adequate Stack Height			
20	D.G. Set (2000 KVA)	Not be	11	Exhaust			Not installed at site.
21	D.G Set (2500 KVA)	Proposed	11	Exhaust Muffler			Under project
22	D.G Set (2500 KVA)	Proposed	11				
23	D.G Set (125 KVA)	Proposed	11				
24	D.G Set (20 KVA)	Proposed	11				
5.3	The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribe below.						We are operating all APCM and monitoring in accordance to Consent to Operate and maintaining record under CCA Compliance Report.

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible Limit	Remakrs / Status of Equipments as below.
1	Mixer Unit (13 nos)	30 (2 stack each)	Bag filter	PM	150 mg/Nm3	Operational and CCA Obtained
2	Coal Crusher	30	Bag filter	PM	150 mg/ Nm3	Operational and CCA Obtained
3	Vapour Bag Collector (3 nos)	30 (each)	Bag filter			VBC -1 is operation and CCA Obtained. Remaining two nos of VBC are under project
4	Pneumatic Carbon Conveying System (3 nos)	30 (each)	Bag filter			PCC (PBC) -1 is operation and CCA Obtained. Remaining two nos of PCC (PBC) are under project

DOCUMENT -11

Sr.	Descriptions of Conditions	Compliance
5.4	The concentration of the following parameter in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standard issued by Ministry of Environment and Forest dated 16th Nov 2009 Sr. No / Pollutant / Time Weighted Average / Concentration in Ambient air in 1 / Sulphur Dioxide (SO2) / Annual / 50 24 hrs / 80 2 / Nitrogen Dioxide (NO2) / Annual / 40 24 hrs / 80 3 / Particulate Matter (Size less than 10) or PM 10 / Annual / 60 24 hrs / 100 3 / Particulate Matter (Size less than 2.5) or PM 2.5 / Annual / 40 24 hrs / 60	We are measuring Ambient Air Quality and records are maintaining uncer CCA Compliance record.
5.5	The concentration of the Noise in Ambient Air within the premises of Industrial unit shall not exceed following levels. Between 6 A.M to 10 P.M : 75 dB(A) Between 10 A.M to 6 A.M : 70 dB(A)	We are measuring Ambient Noise and records are maintaining uncer CCA Compliance record.
5.6	The D.G.Set shall have acoustic enclosure and shall comply with the standards specified at sr no 95 of Schedule -1 of the Rule 3 of E.P. Rules 1986 and Noise Pollution level as per The Air Act 1981.	Noted and acoustice enclosure are provided in existing D.G.Sets and for up-coming new D.G.Set the same will be provided.
	D.G. Set Standard	
	The flue gas emission through stack attached to D.G.Set shall confirm to the following standard	Noted
	a The minimum height of stack to be provided with each of the generator set shall be H= h+0.2(KVA)$^{1/2}$ where H = Total stack height in meters, h = Height of the building in meters where or by the site of which the generator set is installed.	Stack height are calculated on the given formula and accordingly adequate stacks are provided at existing D.G.Sets and simillar will be applied for new up comong D.G.Sets.
	b Noise from D.G.Set shall be controlled by providing an acoustic enclosure or by treating the room acoustically at the users end.	Noted and acoustice enclosure are provided in existing D.G.Sets and for up-coming new D.G.Set the same will be provided.
	c The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standard whichever is on the higher side (If the actual ambient noise is on the higher side it may not be possible to check the performance of the acoustic enclosure / acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level preferably in the night time.) The measurement for insertion loss may be done at different points at 0.5 metres from the acoustic enclosure / room and the averaged.	Acoustice enclosure are designed for reduction of noise more than 25 dB(A) .
	d The D.G.Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB(A).	Existing exhaust muffler are giving insertion loss of more than 25 dB(A).
	e All efforts shall be made to bring down the noise level due to the D.G.Set out side the premises within the ambient noise requirement by proper sitting and control measures.	Noted
	f Installation of the D.G.Set must be strictly in compliance with recommendation of the D.G.Set manufacturer	Noted and Implemented
	g A proper routine and preventive maintenance procedures for the D.G.Set should set and followed in consultation with the D.G.Set manufacturer which would help to prevent noise level of the D.G.Set from deteriorating with use.	Noted and Implemented
6	General Conditions	
6.1	Any change in personnel equipment or working conditions as mentioned in the consent form / order should immediately intimated to this board.	Noted
6.2	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation and ultimate disposal) of the Waste Generated.	Noted and Implemented
6.3	Record of the waste generation its management and annual return shall be submitted to Gujarat Pollution Control Board in Form -4 by 31st January of every year.	Noted and Implemented
6.4	In case of any accident, details of the same shall be submitted in Form V to Gujarat Pollution Control Board.	Noted and Implemented
6.5	Applicant shall comply relevant provision of Public Liability Insurance Act 91	Not applicable because we are not storing such chemical and qty to meet with requirment of PLI
6.6	The unit shall take all concrete measures to show tangible result in waste generation reduction, voidance, reuse and recycle. Action taken in this regard shall be submitted within three month also along with Form 4	Noted
6.7	Industry shall have to display online data outside the main factory gate with regard to quantity and nature of hazardous chemical being handled in the plant including waste water and air emission and solid hazardous waste generated within the factory premises.	Noted and Implemented
6.8	Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1,000 tree per acre of land and green belt of 10 meter shall be developed.	Green belt developed all along the periphary in range of avg 10 meters and average 1,000 tree per acre of land is provided.

Factory :
Bhuj-Bhachau Road, State Highway No. 42,
Village - Paddhar, Taluka- Bhuj, Dist. Kutch.
Tel: +91 2832 248300

DOCUMENT -12

O/C

BKT
GROWING TOGETHER

HSE/BKT/ENV/2019-20/47

Date: 17.12.2019

To,
The Regional Officer
Gujarat Pollution Control Board
Katira Commercial Complex,
01st Floor, Nr. Income Tax Office
Manglam Char Rasta, Sanskar Nagar
Bhuj - 370001

Sub: Submission of Locations of AAQMS for perusal and advice purpose.

Ref: GPCB ID: 29597

Dear Sir,

We would like to inform you that we have developed 3 nos of Ambient Air Quality Monitoring Stations (AAQMS) at nearby of our plant periphery to monitor the quality of Ambient Air.

The locations of developed AAQMS are marked in master layout of plant and attached herewith for your kind perusal please.

We ensured that monitoring of parameters of ambient air as specified in CCA will be carried out and records shall be maintained by us.

This is for your kind perusal and advice please.

Thanks & Regards,

Yours Faithfully,
For Balkrishna Industries Ltd.

Balkrishna Industries Ltd.
Authorised Signatory

Bhawesh Kumar Pathak
AGM–HSE

Received
Gujarat Pollution Control Board
Bhuj-Kutch.

End : As above

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ADVOCATE

DOCUMENT -13

DETOX GROUP

Saurashtra Enviro Projects Pvt. Ltd.

Integrated Common Hazardous Waste Management Facility

Certificate

Certificate No : 1200000158

To Whomsoever it may concern

This is to certify that

BALKRISHNA INDUSTRIES LIMITED

PLOT NO. 470, 544/1, 545/1, 555,
VILL. PADDHAR,
TAL:BHUJ,
BHUJ - BHACHAU HIGHWAY STATE
KUTCH

is a valid member of

SAURASHTRA ENVIRO PROJECTS PVT. LTD.

for Integrated Common Hazardous Waste Management Facility.

This membership is valid for a period of

5 Years

Date of issue : *08.07.2016*
Date of expiration : *07.07.2021*
Place of issue : *Surat*

For, Saurashtra Enviro Projects Pvt. Ltd.

Director

SUBJECT TO SURAT JURISDICTION

Corporate Office : Detox House, Opp. Gujarat Samachar Press, Udhna Darwaja, Ring Road, Surat - 395 002. (Guj.)
p. +91 261 2351248, 2346181 f. +91 261 2354068

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DOCUMENT -14

Registration Certificate-cum-Pass Book for Re-refining/Recycling of Hazardous Wastes

Name and Address of the Industry with GPCB ID - 2[illegible]

M/s. AMAN PETROLEUM, PLOT NO: 34 C Sr. No. 437, OPP. PWD STORE, V.V. BHAVNA TEXTILE, CHANDOLA HIGHWAY, AHMEDABAD.

Telephone / Fax No. : 9825861344

E-mail Address :

Registration No. : GPCB/HAZ-RE-189/SR/2015

Date of Issue : 29/06/2015

Validity Period : 29/06/2015 TO 28/06/2020

Type & quantity of the Hazardous Waste(s) permitted for procurement and recycling :

S. No.	Hazardous Wastes (Used/waste oil) Type	Quantity (Kiloliters Per Annum)
1.	USED OIL	12500 KLPA ONE THOUSAND FIFTY KLPA

GPCB

Authorised Signatory & Seal

1

Page No 94

DOCUMENT -15

BALKRISHNA INDUSTRY, LTD.-BHUJ

Form No. 33

(Prescribed Under Rule 68-T and 102)

Certificate Of Fitness Of Employment In Hazardous Process And Operations.

1. Serial number In the Register of adult Workers: :
2. Name of the person examined : VIKASH SINGH
3. Father's name : VIRENDER SINGH
4. Sex : MALE/FEMALE
5. Residence : JABALPUR (M.P)
6. Date of birth, if available : 02/08/1990
7. Name and address of the factory : BALKRISHNA,INDUSTRY,LTD PADDHAR-BHUJ
8. The worker is employed/proposed :

(a) Hazardous process
(b) dangerous operation

I certify that I have, personally examined the above named person whose identification marksare...Mole...teeth...eyes...(R)...moon... and who is desirous of being employed in above mentioned process/operation and that his/her, age, as nearly as can be ascertained from my examinaiton, is...22.....years.

In my opinion he/she is fit for employment in the said manufacturing process/operation.

In my opinion he/she is unfit for employment in the said manufacturing process/operation forthe reason.....He/She is referred for further examination to the Certifying Surgeon.

The serial number of previous certificate is .....

Signature of left hand thumbimpression of the person examined.

Signature of the Factory Medical officer
Dr. Hitendra K. Barkhetria
(M.D. Medicine, CIH)
Factory Medical Officer
Balkrishna Industries Ltd. Bhuj.
Reg. No. G 43521

Stamp of Factory Medical Officer

With the name of company

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ADVOCATE

DOCUMENT -15

BALKRISHNA INDUSTRIES LTD, BHUJ - 370001

FROM NO : 32
(Prescribed under Rule 68-tand 102)
Health register

(1) Serial number in the Register of Adult Workers : ..... (1) T.NO. .....

(2) Name of Worker Somnath majhi (3) Sex 23 M (4) Date Of Birth 02/04/1992

1	2	3	4	5	6	7	8	9
Department work	Name of Hazardous Processess	Dangerous Process Operation	Nature of job or Occupation	Raw materials Products or By-Products likely to be exposed to	Date of Posting	Date of leaving / transfer to or transfer	Reason for discharge / leaving of transfer	
Canteen Dusty area Bldg	Cooking			—	2.5 yrs	—	—	

Medical Examination and The Result There Of

9	10	11	12	13	14	15	16	17
Date	Signs and Symptoms observed during the examination	Nature of tests & results there of	Result Fit/ Unfit	Period of temporary withdrawal from that work	Reason for such withdrawal	Date of Declaring him unfit for that works	Date of Issuing Fitness Certificate	Signature with date of factory medical officer / the certifying surgeon
23/11/09 Date	Complain Nil							
	Habits Smoking (+)							
	H/O Surgery —							
164 Height	Major Illness —	—	Fit	—	—	—		
	O/E							
	C.V.S							
62 Weight	R.S							
	C.N.S							
	A.S							
Nil Allergy	G.C.							
	Vision: R ... L ...							
	Pulse 72 BP 110/70							

Dr. Mahendra K. Borthetra
M.B.B.S. Medicine, DMH
Factory Medical Officer
Balkrishna Industries Ltd. Bhuj
Reg. No. G-

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DOCUMENT -16

નાયબ વન સંરક્ષકશ્રીની કચેરી
કચ્છ વિસ્તરણ વન વિભાગ,ભુજ.
૩૦૧–બીજો માળ,બહુમાળી ભવન,
ભુજ–કચ્છ,
૩૭૦૦૦૧
મેઈલઃ– dycfsfkachchh@gmail.com ટેલિફોન ન(ઓ/ફેકસ): ૦૨૮૩૨–૨૫૦૮૫૧

ક્રમાંક :–૬/સાવચો/ટે.૧૦/૨૧૭૧૮/૨૦૧૭–૧૮ ભુજ–કચ્છ, તા. :– ૨૫/૭/૨૦૧૭

પ્રતિ,
મેનેજર શ્રી
બાલ કૃષ્ણ ઇન્ડસ્ટ્રીસ લી.
C/O ભુજ-ભચાઉ રોડ સ્ટેટ હાઇવે નં.૪૨
ગામ : પધ્ધર, તા. ભુજ
ફોન. : ૦૨૮૩૨ ૨૪૮૩૦૦

વિષય : Permission of Tree Plantation and beautification at our boundry way

સંદર્ભ : આપની તા.૨૮/૬/૨૦૧૭ વાળી અરજી

મહાશય,

સવિનય ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે સંદર્ભવાળા અરજીથી વન વિભાગની લોકભાગીદારીથી વનીકરણ કરવા રજૂઆત કરવા બદલ આભાર.

આપશ્રી હસ્તકનાં એકમ ભુજ-ભચાઉ હાઇવે પર, પધ્ધર ગામ સ્થિત ઔધોગિક એકમની બાઉન્ડ્રી વોલ/ દિવાલની ફરતે રોડ સાઇડ સામાજીક વનીકરણ કરવાનાં ભાગ રૂપે ગો ગ્રીન પ્રોજેકટ હેઠળ Tree plantation and beautification માટે વૃક્ષ ઉગાડવા, પ્લાન્ટેશન કરવાના તથા દિવાલ સાઇડ લોન કરવા મંજૂરી માંગેલ છે.

આ અંગે આપના દ્વારા ફેન્સીંગ, ખાડા, વાંવેતર તથા જાળવણી કરવા માટે તાંત્રિક માર્ગદર્શન તથા જરૂરી રોપાઓ પુરા પાડવામા આવશે.જેની જાણ થવા વિનંતિ છે.

(ડૉ.બી.સુચિન્દ્રા)
નાયબ વન સંરક્ષક
વિસ્તરણ વન વિભાગ
ભુજ

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3744-A

Translated Copy of Page No. 3744

Letter no : K/SAVYO/Te-10/2417-18/2017-18 Bhuj – Kutch, Date : 25-07-2017

To,
Manager,
Balkrishna Industries Limited
Bhuj – Bhachau road state highway No. 42
Village: Paddhar, Taluka : Bhuj
Ph: 02832 248300

Subject: Permission of tree plantation and beautification at our boundary way
Reference: Your application on date 28/06/2017

Sir,

With respect to above subject we would like to thank you in which your proposed us to do forestation with participation of forest department.

We have sought approval for tree plantation near the wall for the beautification purpose under the GO GREEN PROJECT as part of social forestry near wall of industrial unit located at Bhuj – Bhachau highway.

In this regard, you will be provided guidance and necessary seedlings for fencing, digging, planting and maintenance. Please be informed.

For your information.

Dr. B. Suchindra
Deputy Forest Protector
Expansion Forest Department.
Bhuj

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Document No-17

Compliance of CREP is tabulated as below

<table>
<tr><th>Sr. No</th><th>Conditions</th><th>Status of Compliance</th></tr>
<tr><td>1</td><td>All rubber industries irrespective of its size, will comply with OSHA limits prescribed for rubber dust, rubber fume and individual chemicals.</td><td>Summary of Result of Work Place Monitoring (Jan 2020)
<table>
<tr><th>Sr. No</th><th>Location</th><th>Identified contaminant</th><th>Sampling Instrument used</th><th>Duration of monitoring</th><th>Result</th><th>TWA limit</th></tr>
<tr><td rowspan="2">A</td><td rowspan="2">Mixing</td><td>RSPM</td><td>Handy sampler, Model No. APM621 0.8 Micron mixed cellulose easter filter</td><td>2 Hrs</td><td>1.53</td><td>10</td></tr>
<tr><td>VOC</td><td>Handy Sampler, Model No. APM621, Activated Charcol</td><td>2 Hrs</td><td>34.71</td><td>100</td></tr>
<tr><td rowspan="2">B</td><td rowspan="2">Raw Material Storage</td><td>RSPM</td><td>Handy sampler, Model No. APM621 0.8 Micron mixed cellulose easter filter</td><td>2 Hrs</td><td>1.59</td><td>10</td></tr>
<tr><td>VOC</td><td>Handy Sampler, Model No. APM621, Activated Charcol</td><td>2 Hrs</td><td>27.81</td><td>100</td></tr>
</table></td></tr>
<tr><td>2</td><td>Small industries would achieve OSHA limits by adopting good working practice and proper ventilation design in working rooms as quantity of raw material for process is small</td><td>Good Working practice like auto chemical weighing and charging system along with ventilation system has adopted to meet with OHSA Limit</td></tr>
<tr><td>3</td><td>Require local exhaust ventilation (LEV) system consisting of hood, duct, fan and stack at strategic location to comply with the limits.</td><td>Local exhaust ventilation (LEV) system consisting of hoods, duct and stack are provided at carbon, chemical and rubber charging location to comply with.</td></tr>
<tr><td>4</td><td>Stack should be at suitable height and equipped with stack monitoring facilities.</td><td>Sampling Port with Suitable Platform facilities Provided in all Stack.</td></tr>
<tr><td>5</td><td>In case of SPM limit exceeds 150 mg/m3 in flue gas stack, control unit (filter / cyclone) has to be integrated with LEV System.</td><td>Bag filter are provided at all stack and inter connected with LEV System and machine operations.</td></tr>
<tr><td>6</td><td>Emission limit of VOC from stack should be fixed as 50 mg/m3.</td><td>Emission of VOC from stacks are below 50mg/M3</td></tr>
<tr><td>7</td><td>Control measures such as activated carbon absorber/incineration technology to be integrated with LEV System, if required.</td><td>Not applicable to us.</td></tr>
<tr><td>8</td><td>Emission of SPM and VOC should be periodically monitored and analyzed in light of new control techniques and the techno-economic feasibility of its application in India.</td><td>We are doing in-house monthly monitoring and external quarterly monitoring by approved lab under form 37 prescribed under Gujarat factories rules 1963. Summary of results are mentioned in sr no -1</td></tr>
<tr><td>9</td><td>Flue gas emission from other source such as Boiler and DG sets in the premises of rubber product industries should meet the standard prescribed in the emission regulation of CPCB.</td><td>Flue gas emission from other source like boiler and D.G Set are being monitored by internal lab at monthly and external NABL approved lab quarterly. Result of monitoring are below the limit prescribed under CCA issued by GPCB Summary of result are tabulated</td></tr>
</table>

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UPDATE OF MOM OF PUBLIC HEARING DATED 22/11/2011 AT PADDHAR IN CONTEXT OF 20 MW CPP		
Sr	**Replies given by representative of project proponents**	**Status as on May 2020**
1	The company's EIA consultant Shri Sangram Kadam informed that dry fly ash will be controlled through Electrostatic Precipitators. While the current rules require Particulate Matter discharged into the atmosphere be less than 150 mg/nM3, the company will install a four field system of ESPs (one stand by) that will ensure that PM discharge in to the atmosphere will be at a level less than 100 mg/nM3.	At Boilers we had installed four field system of ESP (one stand by). PM discharge in to the atmosphere is avg 35 mg/nM3 lesser than 150 mg/nM3.
	In practice actual coal consumption will likely be lower than 3500 metric tons per month. This would be due to the probable use of Indonesian coal (that has a much lower ash content)	We are using Indonesian Coal having lower ash content. Avg coal consumption is lower than the qty mentioned in MOM of public hearing.
	The company will build an effluent Treatment plant (ETP) of 2040 KL/D capacity. The main source of effluent is cooling tower blow down. This water will be passed through a Reverse Osmosis (RO) plant and reject RO water will be evaporated.	1. The revised estimated qty of effluent generation of 1320 KLD was brought in to the notice SEIAA. The condition no 2 effluent generations shall not exceed 1320 KLD. 2. The ETP of capacity 1320 KLD along with RO of capacity 56 m3/Hrs and MEE of capacity 7 m3/hrs have been installed and Operational. 3. The treated water is being passed through MEE for evaporation.
	No process wastewater will be generated from the tubes and tires plant. Only domestic wastewater will be generated and treated in a Sewage Treatment Plant (STP) of adequate capacity and treated domestic wastewater will be used on land for irrigation.	1. No generation of Process water from the Tubes & tyre plant. 2. Only Domestic Sewage is being generating from Tire & tube plant and for treatment, 2 nos of 250 KLD STP are provided and treated domestic waste water is being using on land for irrigation.
2	The unit's representative Shri Dhirendra Dwivedi informed that the company will employ capable local persons as per its requirement.	Around 198 persons from local village, 464 person from Kutch district and around 961 from Gujarat state are working in company.
3	The company's EIA consultant Shri Sangram Kadam informed that coal of good quality will be used for the project and ESPs will be used for control of air pollution, due to which the emission to environment will be less than 100 mg/nm3. Further, the stack height will be kept at 83.0 m from ground level, and therefore question of damage to crops/agriculture from fly ash will not occur. Fly ash collected from the captive power plant will be stored in silos and sent to cement manufacturing units.	1. The good quality coal from Indonesia having low ash content is being use for the CPP. 2. ESP is provided for control of air pollution and emission are avg 40 to 41 mg/nM3 lesser than 100mg/nM3. 3. Stack of 84 meter height more than 83 meter from ground is provided. Silos of capacity (1852 m3x2) (1111 m3x1) has been

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		provided for storage of Fly Ash. And Fly ashes are being disposed leveling of low line area, internal Road construction and sent to bricks manufacture.
	The unit's representative informed that the unit will follow the rules and regulations issued by the Government of Gujarat with respect to employment of handicapped persons.	Balkrishna Industries Ltd id following the rules and regulation issued by the Government of Gujarat with respect to employment of handicapped persons.
4	Shri Dwivedi informed that the company has recruited 40 trainee engineers through campus Interviews from Engineering colleges at Saurashtra and Kutch – Bhuj. The Company is the first company in the Kutch- Bhuj area to organize campus interviews and selected candidates are largely from near about the project site. In the future also, the company will organize such campus interviews for selecting candidates from ITIs.	Balkrishna Industries Ltd is hiring the persons from nearby ITIs.
5	Shri Dwivedi informed that the Company welcomes his Suggestion. Further, he assured that the project will install necessary pollution control equipment so that no damage occurs to agriculture ,	Adequate Pollution Control measures like ESP, BAG Filters, and FLY Ash Silo are provided to control pollution so that no Damage occurs to agriculture.
6	Shri Dwivedi informed that the Company will consider Involving locals in the committee undertaking the Recruitment process. Further, he gave assurance that there will be no damage to agriculture in the Project Surroundings.	1. Organization systems and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment. 2. We installed various control equipment to avoid the damage to agriculture in surrounding of project. 3. Photos are marked at Sr. No 5
	Modern air pollution control equipment will be installed to control air pollution	We installed modern air pollution control equipment.
7	Shri Dwivedi informed that the Company will install suitable equipment to control pollution and all pollution control related rules and regulation will be followed so that there is no pollution in surrounding areas	1. Balkrishna Industries Ltd had installed suitable equipment to control pollution like STPs, ETP & ZLD, ESP Chimney and Bag filters etc so that there is no pollution in surrounding areas. 2. Photos of all equipments are already marked in previous serial nos. 3. Balkrishna Industries Ltd is following all pollution control related rules and regulation.
	The suggestion for village development activities have been noted and in this regards co-operation for development will be provided.	Balkrishna Industries ltd did village development works as committed during public hearing
	At the time of interviews, key persons from the village will be kept informed so that local unemployed persons can be employed	1. Organization system and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment.

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		2. We are informing nearby local unemployed person vide various means so that they can be employed.
8.	The company's EIA consultant Shri Sangram Kadnm Informed that the Company will store up to 2.0 lac KL of rain water every year, out of which about 1.5 lac KL of rain water will be used for fire emergency only. The remaining 0.5 lac KL will be recharged into groundwater.	1. Rain Water Harvesting pond of size 180 mtrs X 45 mtrs X 4.5 mtrs = 4050 M3 had been provided. 2. Rain water is recharged into underground (natural method). 3. We considered for installation of percolation wells outside the company premises and found not feasible.
	Installation of percolation wells outsides the company premises will be considered.	
	With regards to the request for discount, the Company's representative informed that the issue is associated with The trust of the customers, and therefore the matter will be discussed with the Company management.	The matter has been discussed in management and ruled out to sell/ or provide discount directly to customer and it should be through our retailer only.
	The Company representative informed that the unit will be engaged in a mechanical process and no chemicals will be used in the same, and therefore the question of severe pollution doe not arise. The unit will consume Narmada water through GWIL.	1. No chemical process is being used only mechanical process is being used in the unit 2. No severe pollution arised. 3. The unit consumed Narmada water through GWIL
	In this regards, on behalf of the Company, the Company Representative assured that the Company will consider the Chairman's observation	We are going for campus interviews for diploma stream, till date we are facing difficult in absorbing apprentice trainees as no candidates are interested.
9	The Company Representative informed that keeping aside the request for an ITI at Dhaneti village, the existing ITI at Bhuj may be strengthened.	We strengthen of existing schools of nearby village under CSR activities.
10	The Company representation Shri Dwivedi said the Suggestion will be considered by the Company.	Management had considered the suggestion and ruled out the possibilities for establishment of ITI by Balkrishna Industries Ltd because this issue needs to be discussed with local civic authorities, organization can't comments on this.
11	The Company Representative said that the Company shall follow all rules and regulation pertaining to pollution control; however the matter of including locals in the committee can only be decided by the GPCB Head Office.	1. Company follows all rules and regulation pertaining to pollution Control. 2. The matter of including locals in the committee is pertaining to GPCB therefore we cat' comments

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12	The Company Representative Shri Dwivedi informed that the suggestion will be thought by the Company	Suggestion well accepted, and BKT employed 192 nos of local through his own set of systems and policies No dispute till date registered as mentioned by issue raiser.
13	The company's EIA consultant Shri Sangram Kadam informed that the GWIL has given a written undertaking to provide the project with 6.5m MLD of water. GWIL provides water reserved for industries as per the Government policy. The company's representative informed that in recent times Narmada water supply was not adequately meeting the requirements due to unauthorized drawl of water between Dhanki and Maliya, due to which water is not reaching Kutch. In this regards, the Government has prepared a scheme for laying a pipeline between Dhanki to Maliya, due to which sufficient water will be made available. He further informed that the work on Radhanpur canal is under progress.	Point nos 1i.e source of Water is self explanatory
	He also said with regards to the odour problem, that other than ash no other type of pollution will occur, and the ash will be suitable managed	Point no-2 i.e Odour problem, on other type of pollution is occurring except ash. Ash handling system provided at site.
14	Shri K.C. Pancholi, Regional officer, GPCB, Bhuj, informed that the summary of the public Hearing will be made available on the GPCB website and copies of the same may be collected from the GPCB Regional office.	Complied
	The company's representative assured that the company will circulated copies of the public hearing summary to all Gram Panchayats in the Area.	We assisted GPCB in circulation of MOM of public Hearing, because this is their responsibility and obligation, we as company and projects proponent not authorized to circulate copies to nearby all gram Panchayats.
15	The company Representative informed that the company has not acquired any grazing land.	Self Explanatory
	The company representative informed that there is no pond in any of the 40 survey numbers acquired by the company, however, this work can be considered along with the other village development activities.	Self Explanatory

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Compliance Status of recommendation of EIA Report.

Sr. No	Potential Impact	Action	Parameters for Monitoring	Status
1	Air Emission	Stack emission from boiler to be optimized and monitored.	The ambient air quality will confirm to the standards for PM, SO2, and NOx as per specified guidelines.	Doing Regular Monitoring.
		Ambient air quality within the premises of the proposed unit to be monitored.	The ambient air quality will confirm to the standard for PM, SO2 and NOx as per guidelines of GPCB.	Doing Regular Monitoring.
		Exhaust from vehicles to be minimized by use of fuel-efficient vehicles and well maintained vehicle having PUC.	Vehicle logs to be maintained.	Vehicle logs and PUC are maintained, car pool / sharing system adopted
		Vehicle trips to be minimized to the extent possible.	Vehicle logs.	
		Electrostatic Precipitator will be installed.	Maintenance of ESP	Doing preventive maintenance of ESP.
2	Noise	All equipment will be designed to have noise level not exceeding 75-80 dB (A) measured at a distance of 1.5 m from the equipment. The ambient noise level at 120 meters from any part of plant boundary shall not exceed 63 dB (A). The enclosure of STG and other major equipment in plant area will be designed for noise attenuation to be reduce noise level to 85 dB (A) at 1 m distance.	Maintain record of noise generated from various equipment. The organization should ensure proper usage of PPE's by workers and explore methods for reducing the coal dust explosion.	Doing Regular Monitoring. Acoustic chambers and noise control devices are provided. Vehicle log maintained
		Generation of Vehicular Noise	Maintain Record of Vehicles.	
3	Wastewater Discharge	No untreated discharge to be made to surface water, ground water or soil.	No discharge hoses in vicinity of watercourses.	Recycle of water through RO & MEE.
		Take care in disposal of wastewater generated such that soil and ground water resources are protected.	Discharge norms for effluents as per GPCB/CPCB guidelines.	
	Hazardous waste generation	Generated hazardous waste will be handed over to authorized dealer.	Record of discarded container should be maintained. Record of generation of fly ash and handed over to cement manufacturing unit should be maintained.	Records are maintained
		Fly ash will be given for cement manufacturing unit		Fly ash selling to users
4.	Drainage and effluent Management	Ensure drainage system and specific design measures are working effectively.	Visual inspection of drainage and record thereof. Maintenance of rain water harvesting pits and storage tank.	All drainage points are sealed
		Design to incorporate existing drainage pattern and avoid disturbing the same.		
		Rain water harvesting system will be installed.		
5	Energy Usage	Energy usage to be minimized and optimized.	Finding of energy audit report.	Implemented
		Conduct annual energy audit.		
6	Emergency Preparedness	Fire protection and safety measures to be taken.	Mock drill records, on site emergency plan and evacuation plan.	Implemented
		Quality control procedure and personnel training to avoid accident.		
7	Environment Management Cell / Unit	The Environment Management Cell / Unit to be set up to ensure implementation and monitoring environmental safeguard.	A formal letter from the management indicating formation of Environment Management Cell.	Complied.

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UPDATE OF MOM OF PUBLIC HEARING DATED 26/09/2017 AT PADDHAR IN CONTEXT OF CARBON BLACK PLANT		
Sr	**Replies given by representative of project proponents**	**Status as on Nov 2019**
1	Regional office has informed project proponent for answer, No response from project proponent, than informed that project proponent will give answer in writing	This question was related with land record, so answer submitted in writing and attached as Annexure-1 with MOM of PH
2	The representative Shri.Sujit Vardhan (H.R. Head) stated that Deepak jaru has been called for interview and he has selected also but from beginning he has selected for Welspun Company. Hence he has not joined our company.	Self Explanatory
3	The representative of company Shri. Hitesh Joshi (DGM, HR) told that road was constructed by leaving 3 m land on cart road at that time after taking permission from collector, In new map there is a signature of collector. Map is not available right now here but if required we can provide. (Answer given as Annexure-2) In the meantime unit head Shri Narendra Kumar has given details about employment. Employment is given in 60% of local people from Gujarat. In power plant 82% of local people are employed. The unit is exporting 85% goods to outside the country so if any faults remain in quality then there will be huge loss, so we need skiled person. There are 300 unskilled people are working from 5 surrounding villages. Periodically, information is given to the employment office.	Self Explanatory
4	The representative of the unit Mr. Bhawesh Pathak (HSE HEAD) has stated that in the proposed plant, all the environmental related effective appliance will be installed. Pneumatic filter, bag filter and green belt will be developed. Proposed stack height will be 105m and existing 84m. GPCB is visiting the unit. Construction has to start after receipt of NOC from GPCB and operation will be started after receipt of CCA. Regular monitoring is also to be carried out.	Effective environmental control appliance has installed at site. We provide bag filters, stacks of 105 mtrs, green belt at area 4,03,727 sq mtrs. We start construction work after obtaining EC from MoEF&CC and NOC from GPCB.
5	Regional Officer mentioned that our office is on rent. Your representation will be considered and representation can be done through phone also. In addition to it mentioned that work is going on to found permanent office.	Not related.

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6	Representative of unit Shri. Bhawesh Pathak (HSE HEAD) stated that coal is being transported by covering it through tarpaulin. Water is not going outside plant premises. Effluent generated mainly from RO and cooling tower in existing tire and CPP plant is treated. There is sewage and ETP plant. Treated water is recycled so pollution is not created. At present, water is not being discharged. Evidence can be presented.	The coal is being transported by covering it through tarpaulin. We are maintaining ZLD status by effective operation of RO & MEE.
7	Representative of project proponent Smt. Jitixaben Upadhyay replied that existing ETP is 1320 KLD in which RO and MEE will be installed. Process is going on. Sewage will be treated in gardening. The new upcoming plant will the ZLD from begging so treated water will be used in plant itself. 8 Reserved forests are shows in EIA report. Due to upcoming carbon black plant, raw material of tyre will be produced in plant itself so problem and pollution due to truck transportation will be reduced. Off gas generated from carbon black plant will be used as fuel in captive power plant. So there will be reduction in coal consumption of existing CPP of 20 MW hence. Carbon black plant will be closed loop and proper air pollution control measures will be provided.	We installed RO & MEE at existing ETP of 1320 KLD, effective in operation since March 2018. We are operating our STPs of 600 KLD effectively and treated sewage is being utilizing for gardening purpose. The new carbon plant is equipped with ZLD from beginning. Self Explanatory
8	Project Representative Smt. Jitixaben Upadhyay has stated that ETP plant is there and will be zero Liquid Discharge within 15-20 days. Capacity of ETP is 1320 KLD and capacity of STP IS 620KLD which is working for 24 hours a day. Project Representative Shri. Bhawesh Pathak (HSE HEAD) has stated that water sprinkling is done on coal. Problems of road are not noticed to us. It will be investigated. Construction of existing plant is in progress for NOC from GPCB is received, no work of new carbon plant is in progress. 98 Acre area will be used for greenbelt development. 4 lac sq. Meter areas is available for green belt, in which 1.6 lac. Sq. Meter is already developed as green belt. Neem, Chiku, Babul, Date, Mango and trees of forest area are present in existing green belts. In addition company representative Shri. Sujit Vardhan (H.R Head) has informed that quotations are collected but prices are too high hence seedlings are exported. During Mr.Narendrakumar (Unit Head) has informed that they do not want to discuss about commercial policy here.	We installed RO & MEE at existing ETP of 1320 KLD, effective in operation since March 2018. We are doing water sprinkling on coal. Self explanatory Self explanatory We developed green belt (as on Nov 2019) at area 4, 03,727 sq mtrs.
	Representative project proponent Shri. Bhawesh Pathak (HSE HEAD) informed that the new plant 98.9 acre will be proposed	

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9	green belt. From that 40 acre land is developed as greenbelt. After establishment of proposed carbon black plant 25 acres will be developed as greenbelt. Development of greenbelt is carried out since 2012. And 10000 trees are planted at the periphery of the company. Plant like Neem, Antonia, Palthaforum, Mango, Chikoo and many other different types of trees are planted and height of the plants are ~6~5 feet. 10000 trees are alive. Hon. Collector informed that i am assuring to incorporate all the points covered. Further informed that questions regarding to environment will be sent to height authority. Representative of project proponent Shri. Narendra Kumar (Unit Head) informed that 2.9 crores of rupees has been spend for CSR activities in last 4 years. From that 43 lacks for padhdhar, 58 lacks for Mammuara, 46 Lacks for Dhaneti, 16 lacks for Kundherai, 16 lacks for vadodara, 22 lacks for kali Talavdi has been spend. Facility of library and water cooler is provided in 9 Schools within last 2 Months. Company has spent 2.85 Cores although it's in loss. Planning of this year to spend 70 lacks within next 5 months. As assure that 6 cores will be spent within 5 years of CSR activity for the proposed plant. Hon. Chairman informed that first of all give chance to listen everybody.	We developed Greenbelt (as on Nov 2019) at area 4, 03,727 sq mtrs.
10	Representative project proponent Shri. Hitesh Joshi (DGM, HR) informed that as per the order received from Honb. Collector and from the government and on the demand from you all, toilets are constructed and money has been allotted for rural infrastructure, education, and amenities to the school under the CSR activities. Road is constructed in the padhdhar village. We will provide details of CSR funds in writing (Answer given as Annexur-3) Representative project proponent Shri. Bhawesh Pathak (HSE Head) informed that various types of environmental pollution control equipments will be installed to reduced pollution for the proposed project and hence there will be no any impact on surrounding area.	Effective environmental control appliance has installed at site. We provide bag filters, stacks of 105 mtrs, developed green belt at area 4,03,727 sq mtrs
11	In this regards collector SHRI has said that we are here to listen your representations. your suggestion about horticulture will be forwarded to upper section. Your representative will be included in minutes and will be forwarded to government. After that governments will decide to given permission to this plant or not. In this regards collector shri. Has said that your keynotes are accepted and will be taken in minutes, if possible please provide in written.	Not Applicable.
12	In this regards collector's shri has said that your keynotes are accepted.	Not Applicable.

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13	Company representative Shri. Sujit Bardhan (HR Head) has Informed that, 15 labours and 1 engineer is working. In company1200 nos of labor are working, not doing 12 hr duties.	Not Applicable.
14	Representative project proponent Shri. Bhawesh Pathak (HSE HEAD) informed that, there is no bore well in the company. Water permission up to 5500 KLD is received from Gujarat Water Infrastructure Limited which is sufficient. If required then will be purchased from outside. There is no bore well inside the company and undertaking has been given to for not to dug a bore well. EC is received on 20.03.2012. EC rules will be followed. In addition representative of company Ms. Jixita Upadhyay has told that EC is issued from SEAC, Gujarat and NOC is received from GPCB, after that it is not required to extend EC, CCA should be taken from GPCB to run the plant. After receipt of EC, company is submitting compliance report of EC to MoEF, Bhopal. They visit the plant periodically and suggest clauses which should be complied. GPCB is also visiting the site. Representative of company Shri. Bhawesh Pathak (HSE HEAD) has informed that environment cell in existence. In which there are 3 members having M.SC/B.E. Degree.	Self Explanatory
15	In this matter, collector Shri has informed that the government has sent us to register your representative and proceed further.	Self Explanatory
16	In this regards, collector Shri has stated that the provision will be told. In addition, she said that all other representation related to the company will be taken on a separate platform in one week, not on this platform. Regional officer inform that company will give return answer of your written representative.	Self Explanatory

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Compliance Report of EIA recommendation for Carbon Black Plant

S. No.	Environmental Component / Parameter	Frequency of monitoring	Location	Status
1	PM, SO2, NOx in stack	Online	Boiler Stack	Online CEMS provided
		Monthly	Boiler Stack & DG Set Stacks	Monitoring and record maintained
2	AM10, PM2.5, SO2 NOx In ambient air.	Twice in a month at site & once in a season at Villages	1) 2 Locations in Site 2) Vadwala Village 3) Paddhar Village	AAQM is doing at site as per frequency
3	Noise levels	Monthly	Main plants and Utilities Area	Monitoring and record maintained
4	Water consumed in various activities and waste water generated from various areas of plants	Daily	Main intake, plantwise water supply line & effluent diversion line to ETPs	Monitoring and record maintained
5	Monitoring of wastewater inlet and outlet at ETP plants for the principal parameters (such as pH,SS, TDS, COD).	Daily	Stream wise inlet & outlet of ETPs	Monitoring and record maintained
6	Surface water samples at nearby area. Parameters are essential parameters as per IS: 10500:2012.	Once in a season	1) Vadwala Village Pond 2) Paddhar Village Pond	Not required because we are not discharging industrial effluent on land. We are re-using treated effluent in to the process.
7	Quantity of Fly Ash Generated	Daily	Ash Silo	Monitoring and record maintained
8	Soil analysis for EC,pH, permeability and ESP	Pre & post monsoon / in the event of	At Site	Not required because we are not discharging industrial

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		accidental spillage		effluent on land. We are re-using treated effluent in to the process.
9	Monitoring of solid / hazardous waste generated from process and ETP/STP area. Records of generation of Solid / Hazardous wastes and record of storage, treatment, transportation and disposal of solid / hazardous wastes to recyclers, Re-processor and TSDF.	Monitoring will be done quarterly and recording will be done daily	At Site	Monitoring and record maintained

CSR ACTIVITIES 2019-20

NO	VILLAGES	K.M	BUDGET	Infrastructure Development		Education Promotion & Mid		Skill Development		Gaushala Activity		Conservation Natural		Total
				Activity	*Amount*	*Activity*	*Amount*	*Activity*	*Amount*	*Activity*	*Amount*	*Activity*	*Amount*	
1	PADHDHAR	3	1200000	COMPUTER,RABARI SAMAJWADI (ADV.-200000/-)	1222933	School Bag Distribution	317544					Pond deepening	124308	1664785
2	AZRAKHPUR	9	400000	SHED AT SAMAJWADI	429750	School Bag Distribution	60600					Pond deepening	95960	586310
3	VADVARA	3	800000	Over head water tank,Multi purpose Room, &CCTV Camera	761841	School Bag Distribution	19796	Skill Development Activity	37016	Fodder Donation & boundary Wall at Gaushala	963750			1782403
4	KANDHERAI	8	800000	Boundary Wall & Shed,CCTV Room & CC TV Camera	1343155	School Bag Distribution	72720	Skill Development Activity	28845	Fodder stock room at Gaushala and Fodder donation(75,000/-)	356080	Pond deepening	95000	1895800
5	MAMUARA	7	700000					Skill Development Activity	75386	Fodder Donation	50000	Pond deepening	98800	224186
6	DHANETI	7	1000000	Prayer Hall ,Shed Renovation, Paver block at High school, P.School & Aganwadi, high school	1640797			Skill Development Activity	32300	Fodder Donation	50000			1723097
7	RELDI NANI	8	350000	Paver Block & Stage	110400									110400
8	RELDI MOTI	9	350000	Boundary wall plaster	131900									131900
9	KUKMA	10	350000	Prayer Shed	459000					Fodder Donation	50000			509000
10	LAKHOND	10	350000	CC TV camera	390650					Fodder Donation	50000			440650
11	CHAPREDI	14	350000	CC TV camera	398215					Fodder Donation	50000			448215
12	NADAPA	15	350000	Prayer Shed & Stage	348160									348160
13	RATNAL	15	600000	CCTV CAMERA WORK,STREET LIGHT	559075	SCHOOL BENCH REPAIR	75080			Fodder Donation	50000			684155
14	MADHAPAR	17	0									Pond deepening (Dhuna Raja)	199500	199500
15	MOKHANA	17	0							Fodder Donation	50000			50000
16	**OTHER**													
	DISPLAY BOARD													141452
	TAKTI													28800
	MEDICINE													129488
17	**DONATION**													
	HARIJAN SEVAK													500000
			7600000	**Total**	**7795876**	**Total**	**545740**		**173547**	**Total**	**1669830**	**Total**	**613568**	
												TOTAL A		**11598301**

NO	DETAILS OF PROJECT	BUDGET		Total
1	**SMRITIVAN PROJECT**	850000		945077
2	**DONATION-SAMAJ NAVNIRMAN**	1000000		1000000
			TOTAL B	**19,45,077**

	TOTAL A + B	**1,35,43,378**

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PRPOSED EXPENDITURE UNDER ESC

S. No.	Proposed Activity	Amount (Rs/Lakhs) per year					
		1st Year (2018-19)	2nd Year (2019-20)	3rd Year (2020-21)	4th Year (2021-22)	5th Year (2022-23)	Total Amount
1	Health & Hygiene	17.25	18.98	20.87	22.96	25.26	105
2	Safe Drinking Water	11.00	12.10	13.31	14.64	16.11	67
3	Educational Activities	15.25	16.78	18.45	20.30	22.33	93
4	Sanitation System	13.50	14.85	16.34	17.97	19.77	82
5	Skill Development/ Training Program	16.25	17.88	19.66	21.63	23.79	99
6	Infrastructure Facilities	25.75	28.33	31.16	34.27	37.70	157
Total Amount per Year		**99.00**	**108.90**	**119.79**	**131.77**	**144.95**	**604**
Total provision for 5 years - Rupees Six Hundred Four Lakhs only (Rs. 6 Crores Approx.)							

TRUE COPY
ADVOCATE

DOCUMENT -23

Bhawesh Pathak

From: Bhawesh Pathak [bhawesh.pathak@bkt-tires.com]
Sent: 01 June 2019 11:37
To: 'compliance.seiaa.gujarat@gmail.com'; 'rowz.bpl-mef@nic.in'; 'ro-gpcb-kutw@gujarat.gov.in'; 'nuh-gpcb-kutw@gujarat.gov.in'
Cc: 'narendra.kumar@bkt-tires.com'
Subject: Six monthly compliance report for the period Dec 18 to May 2019 of EC no SEIAA/GUJ/EC/1 (D)/71/2012 dated 20-03-2012
Attachments: EC Complinance 20 MW CPP June 2019_.pdf

Respected Sirs,

Please find the attached six monthly compliance report for the period Dec 18 to May 19 of EC no SEIAA/GUJ/EC/1 (D)/71/2012 dated 20-03-2012 issued for set up of coal based 20 MW Captive Power Plant at Balkrishna Industries Ltd, Village – Paddhar Taluka – Bhuj District – Kutch (Gujarat)

In accordance to notification issued vide SO 5845 (E) dated 26th November 2018, we are submitting only soft copies of EC Compliance Reports and hard copy submission is not scheduled.

Submitted for your kind perusal and record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

From: Bhawesh Pathak [mailto:bhawesh.pathak@bkt-tires.com]
Sent: 01 December 2018 18:27
To: 'compliance.seiaa.gujarat@gmail.com'; 'rowz.bpl-mef@nic.in'; 'ro-gpcb-kutw@gujarat.gov.in'
Subject: Six monthly compliance report for the period June to Nov 18 of EC no SEIAA/GUJ/EC/1 (D)/71/2012 dated 20-03-2012

Respected Sirs,

Please find the attached six monthly compliance report for the period June to Nov 18 of EC no SEIAA/GUJ/EC/1 (D)/71/2012 dated 20-03-2012 issued for set up of coal based 20 MW Captive Power Plant at Balkrishna Industries Ltd, Village – Paddhar Taluka – Bhuj District – Kutch (Gujarat)

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

DOCUMENT -23

ctory:
ul Bhachau Road, State Highway No. 42,
llage - Paddhar, Taluka- Bhuj, Dist. Kutch.
l: +91 2832 248300

HSE /BKT /ENV / 2018-19/249

Date: 01-12-2018

To,
Member Secretary - SEIAA, BY HAND.
Paryavaran Bhavan, Sector 10 /A
Gandhinagar - 382010

Subject: Submission of six monthly EC Compliance report for the period June to Nov 18.

Reference: EC no SEIAA/GUJ/EC/1 (D)/71/2012 dated 20-03-2012.

Dear Sir,

Kindly refer the subject; herewith we are submitting six monthly compliance for period of June to Nov 18.

We are enclosing a comprehensive compliance report (hard copy) along with CD in respect of the term and conditions of Environmental Clearance issued by SEIAA for set up of 20 MW Coal based Captive Power Plant at Village – Paddhar, Taluka – Bhuj District – Kutch (Gujarat) vide EC no SEIAA / GUJ / EC 1 (D) / 71 / 2012 dated 20-03-2012

Submitted for your kind records and perusal please.

Thanking you
Yours Faithfully,

For Balkrishna Industries Ltd,

Balkrishna Industries Ltd. Authorised Signatory

Bhawesh Kumar Pathak
Asst General Manager – HSE

Received
Gujarat Pollution Control Board
Bhuj-Kutch.

SEIAAuthority
Received in
M. S. Office
Dt. 1/12/18
Sign.

Gujarat Pollution Control Board
Head Office
Sector No. 10-A,
Gandhinagar-382010

CC

1. **Director (Monitoring Cell).** BY SPEED POST
   Ministry of Environment Forest and Climate Change.
   Indira Paryawaran Bhawan, Jor Bagh Road, - New Delhi – 110003.
2. **The Additional Principal Chief Conservator of Forests (C),** BY SPEED POST
   Ministry of Environment, Forest and Climate Change,
   Regional Office (Western Region), Kendriya Paryavaran Bhavan,
   Link Road No-3, E-5 Ravi Shankar Nagar, Bhopal – 462016 (M.P)
3. **Member Secretary.** BY HAND.
   Gujarat Pollution Control Board.
   Paryavaran Bhavan, Sector 10 /A Gandhinagar – 382010.
4. **Regional Officer** BY HAND
   Gujarat Pollution Control Board.
   Katira Complex Nr Income Tax Office. Sanskarnagar – Bhuj.

TRUE COPY
ADVOCATE

DOCUMENT -24

Bhawesh Pathak

From: Bhawesh Pathak [bhawesh.pathak@bkt-tires.com]
Sent: 01 June 2019 11:38
To: 'ro-gpcb-kutw@gujarat.gov.in'; 'westzonecpcb@yahoo.com'; 'rowz.bpl-mef@nic.in'; 'compliance.seiaa.gujarat@gmail.com'; 'nuh-gpcb-kutw@gujarat.gov.in'
Cc: 'narendra.kumar@bkt-tires.com'
Subject: Six monthly compliance report for the period Dec 18 to May 2019 of EC no J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018.
Attachments: Carbon EC Compliance June 19.pdf; Annexure -1 EC Amendment Letter May 2019.PDF; Annexure -2 CSR 18-19.pdf; Annexure 3 News Paper Adverstisment.pdf

Respected Sirs,

Please find the attached six monthly compliance report for the period Dec 18 to May 2019 of EC no J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 issued for set up of 11,500 MT/Month Carbon Black Manufacturing plant at Balkrishna Industries Ltd, Village – Paddhar Taluka – Bhuj District – Kutch (Gujarat).

In accordance to notification issued vide SO 5845 (E) dated 26th November 2018, we are submitting only soft copies of EC Compliance Reports and hard copy submission is not scheduled.

Submitted for your kind perusal and record please.

From: Bhawesh Pathak [mailto:bhawesh.pathak@bkt-tires.com]
Sent: 01 December 2018 18:30
To: 'ro-gpcb-kutw@gujarat.gov.in'; 'westzonecpcb@yahoo.com'; 'rowz.bpl-mef@nic.in'; 'compliance.seiaa.gujarat@gmail.com'
Subject: Six monthly compliance report for the period June to Nov 18 of EC no J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018.

Respected Sirs,

Please find the attached six monthly compliance report for the period June to Nov 18 of EC no J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 issued for set up of 11,500 MT/Month Carbon Black Manufacturing plant at Balkrishna Industries Ltd, Village – Paddhar Taluka – Bhuj District – Kutch (Gujarat).

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

DOCUMENT -24

actory :
huj-Bhachau Road, State Highway No. 42,
illage -Paddhar, Taluka- Bhuj, Dist. Kutch.
el: +91 2832 248300

BKT
GROWING TOGETHER

HSE /BKT /ENV / 2018-19/248

Date: 01-12-2018

To,
The Additional Principal Chief Conservator of Forests (C), - BY SPEED POST
Ministry of Environment, Forest and Climate Change,
Regional Office (Western Region), Kendriya Paryavaran Bhavan,
Link Road No-3, E-5 Ravi Shankar Nagar, Bhopal – 462016 (M.P)

Subject: Submission of six monthly EC Compliance report for the period June to Nov 18.

Reference: EC no J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018.

Dear Sir,

Kindly refer the subject; herewith we are submitting six monthly compliance for period of June to Nov 18.

We are enclosing a comprehensive compliance report (hard copy) along with CD in respect of the term and conditions of Environmental Clearance issued by MoEF&CC for set up 11,500 Mt/Month Carbon Black Manufacturing plant at Village – Paddhar, Taluka – Bhuj District – Kutch (Gujarat).

Submitted for your kind records and perusal please.

Thanking you
Yours Faithfully,

For Balkrishna Industries Ltd,

Balkrishna Industries Ltd. Authorised Signatory

Bhawesh Kumar Pathak
Asst General Manager – HSE

Received
Gujarat Pollution Control Board
Bhuj-Kutch.

CC

1. Director (Monitoring Cell). – BY SPEED POST
   Ministry of Environment Forest and Climate Change.
   Indira Paryawaran Bhawan, Jor Bagh Road, - New Delhi – 110003.
2. Central Pollution Control Board, - BY SPEED POST
   (Vadodara – Zonal Office)
   Parivesh Bhawan, Atmajyoti Ashram Rd, Opp. VMC Ward Office No. 10,
   Shubhanpura, Vadodara, Gujarat 390023.
3. Member Secretary - SEIAA, – BY HAND
   - Paryavaran Bhavan, Sector 10 /A Gandhinagar - 382010
4. Member Secretary. – BY HAND
   Gujarat Pollution Control Board.
   Paryavaran Bhavan, Sector 10 /A Gandhinagar – 382010.
5. Regional Officer – BY HAND
   Gujarat Pollution Control Board.
   Katira Complex Nr Income Tax Office. Sanskarnagar – Bhuj.

SEIAA Authority Received in M. S. Office Dt. 12/18 Sign.

Gujarat Pollution Control Board
Head Office
Sector No. 10-A,
Gandhinagar-382010

Received
Gujarat Pollution Control Board
Bhuj-Kutch.

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DOCUMENT -25

F.No. J-11011/162/2017-IA-II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 3

Dated: 20th May, 2019

To

M/s Balkrishna Industries Limited
Bhuj-Bhachau Road, SH No. 42
Village Paddhar, Taluka Bhuj
District **Kutch** (Gujarat)

Sub: Carbon Black manufacturing facility by M/s Balkrishna Industries Limited at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat)-Amendment in Environmental Clearance- reg.

Sir,

This refers to your proposal No. IA/GJ/IND2/63420/2017 dated 10th August 2018, for amendment in environmental clearance (EC) to the above project.

2. The Ministry vide letter dated 8th January, 2018 has granted environmental clearance in favour of M/s Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11500 TPM at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat).

3. Now, amendment in the said environment clearance has been sought in respect of survey nos, greenbelt area and raw material storage.

4. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 24-26 September, 2018 & 29-31 January, 2019. The Committee has recommended for the proposed amendments in the said environmental clearance dated 8th January, 2018, as under:-

(i) **Para 2 & 13,** Plot No.470,544/1,545/1, 555 to be read as:- *Plot No.470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat).*

(ii) **Para 3** to be modified as:-

" ..... Greenbelt will be developed in an area of 4,00,144 sqm, covering 33% of the total project area".

(iii) **Para 13 (s)** to be read as:-

"In case of raw materials identified as the hazardous one under the MSIHC Rules, 1989, the statutory provisions contained therein shall continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time'.

DOCUMENT -25

5. Based on recommendations of the EAC, the Ministry hereby accords approval to the proposed amendments in environmental clearance dated 8th January, 2018, ***as per para 4 above,*** with all other terms and conditions stipulated therein remaining unchanged.

20/5/2019

(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional DG (C), MoEF&CC Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal -16
2. The Secretary, Forests and Environment Department, Government of Gujarat, Block 14, 8th Floor, Sachivalaya, Gandhinagar (Gujarat) -10
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar (Gujarat) - 10
5. Guard File/Monitoring File/Website/Record File

DOCUMENT -26

Bhawesh Pathak

From: Bhawesh Pathak [bhawesh.pathak@bkt-tires.com]
Sent: 22 May 2020 13:06
To: 'rowz.bpl-mef@nic.in'
Subject: Environmental Statement for year 2019-20
Attachments: Form V (2019-20).pdf

Dear Sir,

In compliance to condition no xiv of Environment Clearance issued by MoEF&CC vide EC no J- 11011/162/2017-IA-II (I) dated 08-01-2018, we are submitting Environmental Statement for the year 2019-20 herewith as attached.
Submitted for your kind perusal and record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

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1 ADVOCATE

DOCUMENT -27

FORM – V
(See Rule 14)
ENVIRONMENTAL STATEMENT REPORT
FOR THE YEAR 2019 -20
PART – A

(i)	Name and address of the owner/ occupier of the industry operation or process	Shri. Narendra Kumar (President Operations & Unit Head cum Factory Manager) Bhuj – Bhachau Road , State Highway No: 42, Village : Paddhar , Taluka: Bhuj , Dist : Kutch Tel: +91 2832 248300
(ii)	Industry Category Primary – (STC Code) Secondary –(STC Code)	Not Applicable
(iii)	Production capacity Units	Consent Order No, AWH-85243 Date of Issue: 12/04/2017, CCA Amendment No. AWH-104067, Dt: 19/09/2019 1. Tyres and Tubes: 12,000 MT/Month 2. Electricity (Captive Power Plant): 20 MW 3. Carbon Black : 6,000 MT/Month
(iv)	Year of establishment	September 2011
(v)	Date of the last Environmental Statement submitted	30.09.2019

PART –B
Water and Raw Material Consumption

(1)	**Water Consumption m3 /day**
Process Cooling – Boiler Domestic	Please Refer **Annexure -1**

Name of Products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
	1	2
Please Refer **Annexure -1**		

(2)	**Raw material consumption**		
* Name of raw material	Name of Product	Consumption of raw material per unit	
		During the previous financial year	During the current financial year
Please Refer **Annexure - 2**			

PART – C

Pollution discharge to environment/unit of output (Parameter as specified in the consent issued)				
1	Pollutants	Quantity of Pollutants discharged (mass/day)	Concentration of pollutants in discharged (mass/volume)	Percentage of variation from prescribed Standards with reason
(a)	Water	NIL	NIL	NIL
(b)	Air	NIL	NIL	NIL

Balkrishna Industries Ltd. Authorised Signatory

Doc No: HSE/BKT/ENV/2020-21/03

Date: 18-05-2020

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PART – D
HAZARDOUS WASTES

Hazardous Waste	Total Quantity (kg.)
During the previous financial year	During the current financial year
(a) From Process	Please Refer **Annexure - 3**
(b) From pollution control facilities	

PART – E
Solid Waste

		Total Quantity (kg.)	
		During the previous financial year	During the current financial year
(a)	From Process	Nil	Nil
(b)	From pollution control facilities (Fly Ash & Bottom Ash)	Fly Ash – 8500 MT Bottom Ash -2700 MT	Fly Ash – 5400 MT Bottom Ash – 1800 MT
(c)	(1) Quantity recycled or Re –utilized within the Unit. (2) Sold (3) Disposed	Fly Ash Trader – 10,970 MT	Cement Plant : 626 MT Fly Ash Trader: 6754 MT

PART – F

Please specify the characterizations (in terms of composition and quantum) of hazardous as well as solid and indicate disposal practice adopted for both these categories of wastes.	We have obtained membership of M/s. SAURASHTRA ENVIRO PROJECTS PVT LTD., Bhachau for final disposal of Hazardous Waste.

PART – G

Impact of the pollution abatement measures taken on conservation of natural resources And On the cost of production.	Not Applicable

PART – H

Additional measure /investment proposal for environmental protection including abatement of pollution prevention of pollution	

PART – I

Any other particulars for improving the quality of the environment.	Developed Green Belt at area equivalent to Approx 4,03, 227 sq.mtrs.

Vilkrishna Industries Ltd. Authorised Signatory

Date : 18-05-2020

(Signature of a person carrying out an industry, operation or process)

Name : Bhawesh Kumar Pathak
Designation : AGM –HSE
Address : Bhuj – Bhachau Road , State Highway No: 42, Village : Paddhar , Taluka: Bhuj , Dist : Kutch

Doc No: HSE/BKT/ENV/2020-21/03

Date: 18-05-2020

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ADVOCATE

DOCUMENT -27

ANNEXURE – 1

MONTHLY WATER CONSUMPTION

Month	Water Consumption (KL) FY 2018 -19			Water Consumption (KL) FY 2019 -20		
	Process	Cooling -Boiler	Domestic	Process	Cooling -Boiler	Domestic
APRIL	0	80459	15000	0	72264	21750
MAY	0	77097	15000	0	38772	22165
JUNE	0	78092	14700	0	51615	21600
JULY	0	72330	15883	0	51521	21979
AUGUST	0	63931	15613	0	52417	17770
SEPTEMBER	0	52061	15115	0	61514	14850
OCTOBER	0	58031	15494	0	57615	15655
NOVEMBER	0	57234	15661	0	56858	10439
DECEMBER	0	71213	15774	0	44968	12455
JANUARY	0	70427	15770	0	47603	10699
FEBRUARY	0	66466	14170	0	58666	16702
MARCH	0	82266	15750	0	45402	16140
Total	0	829607	183930	0	639215	202204
KL/Day	0	2273	504	0	1751.2	554

ANNEXURE- 2

MONTH WISE RAW MATERIAL CONSUMPTION

Name of the Raw Material	Name of Product	Consumption of Raw material Per Unit (%)	
		FY 2018 -19	FY 2019-20
RUBBER	TYRES & TUBES	45	45
CARBON BLACK		26.7	26.7
NYLON TYRE CORD FABRIC		5	5
PROCESS OIL		4.8	4.8
BEAD WIRE		3.5	3.5
CHEMICAL		12	12
STEEL CORD		03	03
CBFS	Carbon Black	Operation started in July 2019.	1.71 MT/MT
Water (Treated)			2.4 MT/MT

ANNEXURE- 3

HAZARDOUS WASTE DETAILS

Sr. No	Types of Waste	Quantity /Annum	Hazardous Waste Generation Details	
			FY 2018 -19	FY 2019-20
1	Used oil (5.1)	421 MT	65.15 MT	79.26 MT
2	Discarded barrels /Containers/liners (33.1)	425 NOS	0	313 Nos
3	Chemical Sludge from Waste Water Treatment (35.3)	1510 MT	51.89	116.1 MT
4	Paint and ink sludge /residues (21.1)	0.120 MT	0	16 kg
5	Waste Residue Containing Oil (Oily Cotton) (5.2)	7 MT	1.87	18 kg

Balkrishna Industries Ltd. Authorised Signatory

Doc No: HSE/BKT/ENV/2020-21/03

Date: 18-05-2020

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ANNEXURE R2-8

BALKRISHNA INDUSTRIES LIMITED

COMBINED EC COMPLIANCE REPORT

(REPORTING PERIOD: JUNE - NOVEMBER 2020)
(REPORTING DATE:1st DECEMBER 2020)
(Letter No: HSE/BKT/ENV/2020-21/19)

Sr.	EC Issued by	EC No	Issued Date	Remarks
1	State Level Environment Impact Assessment Authority - Gujarat.	SEIAA / GUJ / EC / 1 (d) / 71 / 2012	20-03-2012	EC issued for 20 MW Power Plant
2	Ministry of Environment Forest and Climate Change	J- 11011/162/2017-IA - II (I)	08-01-2018	EC issued for 11,500 TPM Carbon Black Plant
3			20-05-2019	Amendment in EC issued vide date 08-01-2018
4			15-10-2020	

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Table of Content	
Content	**Description**
Annexure A	Compliance Reports of EC No. SEIAA/GUJ/EC/1 (D)/71 2012 dated 20/03/2012.
Annexure B	Compliance Reports of EC No. J-11011/162/2017-IA II (I) dated 08/01/2018
Annexure C	Compliance Reports of EC No. J-11011/162/2017-IA II (I) dated 20/05/2019
Annexure D	Compliance Reports of EC No. J-11011/162/2017-IA II (I) dated 15/10/2020
Annexure E	Compliance Reports of CCA No AWH 85243 dated 12.04.2017 & AWH 104067 dated 19.09.2019 correction dated 13.01.2020
Annexure F	Compliance Reports of CTE 90922 dated 20-02-2018 and CTE 99784 dated 06-05-2019 correction dated 13.01.2020
Document – 1	Copy of EC no SEIAA/GUJ/EC/1 (D)/71 2012 dated 20/03/2012
Document – 2	Copy of EC no EC No. J-11011/162/2017-IA II (I) dated 08/01/2018
Document – 3	Copy of EC no EC No. J-11011/162/2017-IA II (I) dated 20/05/2019
Document – 4	Copy of EC no EC No. J-11011/162/2017-IA II (I) dated 15/10/2020
Document – 5	Copy of CCA No AWH 85243 dated 12.04.2017
Document – 6	Copy of CCA No AWH 104067 dated 19.09.2019
Document – 7	Copy of CCA Correction Note dated 13.01.2020
Document – 8	Copy of CTE No 90922 dated 20-02-2018
Document – 9	Copy of CTE No 99784 dated 06-05-2019
Document – 10	Copy of CTE Correction Note dated 13.01.2020
Document – 11	Copy of GWIL Permission
Document – 12	Description of ETP/RO/MEE (ZLD) plant process
Document – 13	Description of STP plant process
Document – 14	NABL Accreditation of Greenleaf
Document – 15	Zerox of Log book of STP, ETP, RO & MEE
Document –16	Report of NPC for the year 2020
Document – 17	GPCB - AAQMS Intimation Latter Copy
Document – 18	Copy of TSDF Membership
Document – 19	Copy of Used Oil Recycler –Aman Petroleum
Document – 20	Fly Ash return submitted to GPCB
Document – 21	Copy of Health Checkup Report
Document – 22	Copy of Forest Department Permission
Document –23	CREP Compliance Report
Document – 24	Compliance Report of PH Dated 22-11-2011
Document – 25	Compliance Report of EIA for 20 MW CPP
Document – 26	Compliance Report of PH Dated 26-09-2017
Document – 27	Compliance Report of EIA for Carbon Black Plant.
Document – 28	Intimation to all
Document – 29	Submission Copy of combine EC compliance report vide e-mail dated 01-06-2020 for the period Dec 2019 to May 2020
Document – 30	Details of Socio Economic Development
Document – 31	Submission of Form V to MoEF&CC RO Office Bhopal

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ADVOCATE

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td colspan="3">A-1 Water</td></tr>
<tr><td>1</td><td>The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day, and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.</td><td>Complied, Consumption of fresh water is below stipulated limit of 5760 KLD. Month wise maximum / minimum a day consumption and avg consumption for month are tabulated as below in Table -1.
Table -1
<table>
<tr><td rowspan="8">Unit - KLD</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>4300</td><td>1650</td><td>2976</td><td>4140</td><td>1405</td><td>2740</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3990</td><td>1284</td><td>2329</td><td>3780</td><td>1228</td><td>2416</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>5886</td><td>1326</td><td>2309</td><td>3685</td><td>1450</td><td>2327</td></tr>
</table>
Complied, Fresh water is supplied by GWIL. Copy of permission is attached as Document no -11. No ground water is tapped.</td></tr>
<tr><td>2</td><td>Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day</td><td>Complied, Industrial waste water generation is below stipulated limit of 1320 KLD. Month wise maximum / minimum a day generation and avg generation for month are tabulated as below in Table -2.
Table -2
<table>
<tr><td rowspan="8">Unit - KLD</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1050</td><td>490</td><td>724</td><td>1105</td><td>620</td><td>962</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1140</td><td>810</td><td>1012</td><td>990</td><td>510</td><td>648</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>995</td><td>498</td><td>772</td><td>1054</td><td>785</td><td>907</td></tr>
</table></td></tr>
<tr><td>3</td><td>The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater.</td><td>Complied, We have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. The ETP consisting of adequate treatment facility like Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge, second stage RO & MEE to treat and recycle of industrial waste water. Descriptions of ETP, RO & MEE is attached Document - 12.
ETP Second Stage RO
  
MEE Second Stage RO
   </td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>3 cont</td><td>The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.</td><td>Complied, We are operating RO & MEE all around the year including high rainy days to recycled the treated water into process.

Since we are re-using treated effluent, and so there is no outlet for treated effleunt and also GPCB have not prescribe any norms for outlets</td></tr>
<tr><td>4</td><td>Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.</td><td>Complied, Our average treated industrial effluent is below stipulated limits. Month wise maximum / minimum a day tretment and avg treatment for month are tabulated in Table -3. We are re-cycling treated industrial effluent to process after passing through RO & MEE. There is no effluent discharge from the unit.

Table -3
<table>
<tr><td rowspan="8">Unit - KLD</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1150</td><td>350</td><td>724</td><td>960</td><td>620</td><td>962</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1045</td><td>810</td><td>1012</td><td>995</td><td>455</td><td>648</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1095</td><td>495</td><td>772</td><td>1054</td><td>785</td><td>907</td></tr>
</table></td></tr>
<tr><td>5</td><td>During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.</td><td>Complied, We have install RO and MEE (ZLD) system attached with ETP. We are passing ETP treated water through RO, and completely re-using RO permeate water into the process, and evaporating RO reject water with the help of MEE. RO & MEE units are operational for all days including high rainy days also.</td></tr>
<tr><td>6</td><td>Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP.

The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.</td><td>Complied, Sewage Generation from CPP alone is average 53 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC, Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility. The treated Sewage is being passed through RO of 5 M3/Hrs and RO Permeate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE.

The Tire Plant (not under the preview of issued EC) is generating average 389 KLD of sewage. Adequate capacity of STPs (250 KLD X 2 nos + 100 KLD X 1 no) have provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. Record of Sewage Generation is tabulated in Table no 4.

Table -4
<table>
<tr><td colspan="7">Period of Reading (June to Nov 2020) (Unit - KLD)</td></tr>
<tr><td>Sources / Plant</td><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>CPP</td><td>47</td><td>55</td><td>58</td><td>47</td><td>51</td><td>61</td></tr>
<tr><td>Tire</td><td>369</td><td>421</td><td>458</td><td>359</td><td>327</td><td>398</td></tr>
<tr><td>Total</td><td>416</td><td>476</td><td>516</td><td>406</td><td>378</td><td>459</td></tr>
</table></td></tr>
<tr><td rowspan="2">7</td><td>The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater.</td><td>Complied, We provided STPs adequate capacity and facility for treatment of domestic waste water. Description of STPs is attached as Document No -13.</td></tr>
<tr><td>The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td><td>Complied, We are operating STP regularly and efficiently and meeting norms stipullated by GPCB vide issued Consents.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">7 cont</td><td rowspan="2"></td><td>We are doing weekly analysis of treated sewage at our internal lab and quarterly analysis by NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as Document no -14.

Summary of Test result are tabulated in Table -5</td></tr>
<tr><td>
Table -5
<table>
<tr><td rowspan="4">STP -1 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>8.4</td><td>6.8</td><td>7.3</td><td>8.6</td><td>6.9</td><td>7.2</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>7.9</td><td>7.1</td><td>7.3</td><td>8</td><td>6.8</td><td>7.1</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>7.8</td><td>6.7</td><td>7.2</td><td>7.7</td><td>6.8</td><td>7.14</td></tr>
<tr><td rowspan="4">STP -2 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>8.3</td><td>7</td><td>7.5</td><td>8.4</td><td>7.1</td><td>7.6</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>8.5</td><td>7</td><td>7.5</td><td>7.8</td><td>6.8</td><td>7.4</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>7.9</td><td>6.8</td><td>7.4</td><td>7.8</td><td>6.7</td><td>7.28</td></tr>
<tr><td rowspan="4">STP -3 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>8.4</td><td>6.9</td><td>7.2</td><td>8.5</td><td>6.8</td><td>7.4</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>8.2</td><td>7.2</td><td>7.3</td><td>8.7</td><td>6.9</td><td>7.5</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>8.3</td><td>7.3</td><td>7.6</td><td>7.7</td><td>6.8</td><td>7.18</td></tr>
<tr><td rowspan="4">STP - 1 (Parameter - BOD) (GPCB Limit : 30 mg/L)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>24</td><td>28.6</td><td>26.5</td><td>14.5</td><td>20.3</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>25.5</td><td>18.4</td><td>22.8</td><td>27.5</td><td>17.5</td><td>25.4</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>28.2</td><td>16.4</td><td>24.3</td><td>29</td><td>26</td><td>27</td></tr>
</table>
</td></tr>
</table>

Combine Six Monthly EC Compliance Report for the period June 2020 to Nov 2020 for EC No - SEIAA/GUJ/EC/1 (d)/71/2012 dated 20-03-2012 EC No J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 Vide dated 15-10-2020

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table 5 Cont

	Jun-20			Jul-20		
STP - 2 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Max	Min	Avg	Max	Min	Avg
	28.5	20.5	26.9	29	21	24.6
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	27.3	20.1	23.9	29.1	18.7	24.7
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	28.1	20.2	22.8	27	24	25.2
STP - 3 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	24.4	18.8	22.2	26.5	17.9	20.8
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	27.4	24.5	26.4	28.2	19.1	22.8
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	26.5	17.5	20.7	26	20	24
STP - 1 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	28	40	24.2	22	11	18
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	29	16	18	26	14	17
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	28	18	21	24	14	17
STP - 2 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	27	14	18	24	11	18
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	26	10	18	25	9	16
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	25	11	15	24	8	16
STP - 3 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	21	16	18	22	17	19
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	22	15	19	23	14	18
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	24	14	20	22	16	17

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>
Table - 5 Cont
<table>
<tr><td colspan="7">Parameter - Focal Colliform (GPCB Limit- 1000 MPN/100 ml)</td></tr>
<tr><td>STPs</td><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>STP 1</td><td>563</td><td>458</td><td>361</td><td>412</td><td>387</td><td>430</td></tr>
<tr><td>STP -2</td><td>423</td><td>467</td><td>410</td><td>417</td><td>416</td><td>440</td></tr>
<tr><td>STP -3</td><td>391</td><td>430</td><td>366</td><td>381</td><td>443</td><td>410</td></tr>
</table>
Photographs of STP


</td></tr>
<tr><td>8</td><td>The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.</td><td>
Complied,Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished monthly data to GPCB through e-patrak. Zerox of Log book of ETP, STP, MEE and RO are attached as Document No– 15.


Flow Meter at ETP Flow meter at STP
</td></tr>
<tr><td>9</td><td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td><td>
Complied, Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.

Complied, Zerox of Log book of ETP, STP, MEE and RO are attached as Document No - 15.
</td></tr>
<tr><td>10</td><td>Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project, and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.</td><td>
Complied, Harvesting pond of rain water from rooftop, paved area and surface runoff is provided. We are utilizing rain water for the various activities of plant / project to conserve fresh water. We have provided natural recharge system with Guard Pond system for settling of Suspended matter.

Size of Rain Water Harvesting Pond is 180 mtrs X 70 mtrs X 4.5 mtrs.
</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>10 cont</td><td></td><td><u>Photograph of Rain Water Harvesting Pond</u>
  </td></tr>
<tr><td colspan="3">A-2 - Air</td></tr>
<tr><td>11</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Complied, Imported Coal is used and month-wise consumption is tabulated under Table no-6. Consumption of imported Coal is below the permissible limit of 11,100 MT/Month.
<u>Table No -6</u>
<table><tr><td>Month</td><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr><tr><td>Unit MT</td><td>4301.23</td><td>5486.18</td><td>6856.53</td><td>5075.65</td><td>4450.22</td><td>4769.67</td></tr></table></td></tr>
<tr><td>12</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied, Stacks of 84 m are installed with each AFBC Boilers..
<u>Photographs of 84 mtrs Stacks</u>
  </td></tr>
<tr><td>13</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA).</td><td>Complied, D.G Set 250 KVA is available at site and HSD is used as Fuel. D.G Sets of Capacity 500 KVA, 600 KVA X 2 nos are not available at site.</td></tr>
<tr><td></td><td>The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards.</td><td>Complied, D.G.set of capacity 250 KVA is on stand by mode, and monitoring are taken during monthly trial run only. We are doing monitoring of emission on monthly and quaterly basis with the help of internal lab and NABL accrediated external lab respectively. Name of NABL accredited External Lab is Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as Document no -14.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">13 Cont</td><td rowspan="2"></td><td>The gaseous emission from D.G.Set capacity 250 KVA is below stipulated limit as mentioned in CTO vide No AWH 104067 issued by GPCB. Copy of CTO is enclosed as Document No -6. Monitoring results of D.G.Set Capacity 250 KVA for month June, Aug & Nov 2020 is tabulated in Table no 7.
<table>
<tr><td colspan="4">Table -7</td></tr>
<tr><td>Unit</td><td>Limt</td><td>Monitoring Month</td><td>Results</td></tr>
<tr><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Aug-20</td><td>1.51</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.33</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.091</td></tr>
<tr><td>Smoke limit
(Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.16</td></tr>
</table></td></tr>
<tr><td>The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td><td>Complied, 11 mtrs stack is provided at 250 KVA D.G.Sets in accordance to CTP issued by GPCB.</td></tr>
<tr><td rowspan="2">14</td><td rowspan="2">High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.</td><td>Complied, Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field as stand by.</td></tr>
<tr><td>  </td></tr>
<tr><td rowspan="2">15</td><td>Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission.</td><td>Complied, Online monitoring system provided on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission.

SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013.
PM analyser : - Make - Bhoomi - Model BI – 6000</td></tr>
<tr><td>This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3.</td><td>Complied, The online monitoring system is linked with plant DCS system in a manner to provide early alarm once the concentration of PM in flue gas emssion exceed 30 mg/Nm3.

The DCS operator will be take all necessary measures including reduction of utilization of boiler capacity in order to bring down or control PM emission / concentration below 50 mg/Nm3.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>15 Cont.</td><td>An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.</td><td>Online monitoring system is operational and linked with server of CPCB and GPCB also real time data is reflecting at main gate display board.
 
<u>Photograph of Online Analysers</u></td></tr>
<tr><td>16</td><td>The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.</td><td>Complied, Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and Asst General Manager (Operation Head) is assigned the responsibility. As a proactive steps as suggested by Technical expert from ESP supplier, we have instated two more additional baffle plates at discharge chute of both ESPs, and also upgraded electrical panels of ESP, to control PM emission below 35 mg/Nm3.</td></tr>
<tr><td>17</td><td>Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.</td><td>Complied, We have installed Bag Filters as air pollution control systems at coal crushing & grinding operations. We are operating Bag Filters efficiently to achieve the norms prescribed by the GPCB at stack outlet. We are doing monthly emission analysis with the help of our internal lab and quaterly analysis with the help of NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as Document No - 14
Table -
<table>
<tr><td rowspan="2">Limit</td><td colspan="6">Results (Unit - mg/Nm3)</td></tr>
<tr><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>150</td><td>25</td><td>30</td><td>21</td><td>26</td><td>34</td><td>32</td></tr>
</table>

Photographs of the Bag Filter at Coal Crusher</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="7">18 cont</td><td>The fugitive emission in the work zone environment shall be monitored.
The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health).</td><td>Work zone environment (Form 37) is regularly monitored and we ensured that the standards prescribed under should be met.
Summary of results of Work Place Monitoring (From 37) are tabulated as Table -9
Table -9
<table><tr><td rowspan="6">RSPM Limit - 10 mg/Nm3</td><td>Location</td><td>Result (Avg)</td><td>Location</td><td>Result (Avg)</td></tr><tr><td>RMS - First Floor</td><td>2</td><td>Boiler Area</td><td>6</td></tr><tr><td>RMS-Ground Floor</td><td>3</td><td>D.G.Area</td><td>4</td></tr><tr><td>Mixing - First Floor</td><td>5</td><td>Carbon Reactor</td><td>6</td></tr><tr><td>Coal Yard</td><td>6</td><td>Carbon BSR</td><td>4</td></tr><tr><td>Coal Crusher</td><td>7</td><td>Tire BSR</td><td>2</td></tr></table></td></tr>
<tr><td>Following indicative guidelines shall also be followed to reduce the fugitive emission</td><td>Noted</td></tr>
<tr><td>All handling & transport of coal shall be exercised through covered coal conveyors only.</td><td>Complied, Closed / covered conveyor is provided for transport of coal from Greasily Hooper (Coal yard) to Feeding Bunker.</td></tr>
<tr><td></td><td> 
Photograph of closed conveyor system</td></tr>
<tr><td>Enclosure shall be provided at coal loading and unloading operations.</td><td>Complied, Enclosure is provided at coal loading & unloading operations area.</td></tr>
<tr><td>Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions</td><td>Complied, We are doing periodical water sprinkling on coal stock piles to retain some moisture in top layer to control fugitive emission during compacting and handling of coal.</td></tr>
<tr><td></td><td>  </td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
18 cont	All transfer points shall be fully enclosed.	**Complied,** All Transfer Points are fully enclosed.
		 **Photograph of Closed Transfer Point**
	Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	**Complied,** Effective dust suppression /extraction system is provided at crusher house and coal stock yard to abate dust nuisance.
	Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	**Complied,** We are doing regular cleaning of ground & other surface to avoid Dust accumulation.
	Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	**Complied,** Concreted / RCC & Paved Internal Roads are provided.
	Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	**Complied,** Adequate sprinklers at coal yard & coal conveyor is provided. Photograph of Water Sprinklers at Coal Yard is as above
	Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.	**Complied,** Coal as well as ash is transporting through closed trucks only.
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	**Complied,** We have developed greenbelt all around the plant boundary and along with roads to mitigate fugitive emission & transport dust emission. Details of Green belt development is also mentioned at **sr no 39.**
19	Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering-Ahmadabad or such other institutes of similar repute and its records shall be maintained.	**Complied,** Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC. Report of NPC dated 25-03-2020 is attached as **Document No-16**

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>20</td><td>Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.</td><td>Complied, We are doing analysis of Ambient Air Quality with the help of Internal Lab (Frequancy Twice in a Week) and Quaterly with the help of NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no - 14

We are maintaining records and summary for period June 20 to Nov 20 is summarised under Table N0 -10. Emission are within stipulated limits and not exceed at any stage.
Table - 10
<table>
<tr><td rowspan="4">AAQM -1 (SO2) (Unit- µg/m3) (80 / 50)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>24</td><td>11</td><td>16.1</td><td>29</td><td>18</td><td>19.2</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>22</td><td>12</td><td>16</td><td>29</td><td>11</td><td>16.8</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>21</td><td>11</td><td>15.9</td><td>26</td><td>9</td><td>17.3</td></tr>
<tr><td rowspan="4">AAQM -1 (NO2) (Unit- µg/m3) (80 / 40)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>17</td><td>20.7</td><td>23</td><td>8</td><td>19.5</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>13</td><td>16.8</td><td>31</td><td>13</td><td>17.5</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>23</td><td>10</td><td>12.9</td><td>18</td><td>5</td><td>14.7</td></tr>
<tr><td rowspan="4">AAQM -1 (PM 10) (Unit-µg/m3) (100 / 60)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>57</td><td>39</td><td>47.5</td><td>59</td><td>31</td><td>37.5</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>55</td><td>39</td><td>44.4</td><td>59</td><td>31</td><td>42.6</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>59</td><td>31</td><td>41.2</td><td>57</td><td>37</td><td>39.6</td></tr>
<tr><td rowspan="4">AAQM -1 (PM 2.5) (Unit-µg/m3) (60 / 40)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>39</td><td>19</td><td>25.2</td><td>38</td><td>19</td><td>26.1</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>38</td><td>26</td><td>28.1</td><td>37</td><td>19</td><td>27.6</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>39</td><td>29</td><td>31.1</td><td>38</td><td>29</td><td>33.4</td></tr>
<tr><td rowspan="4">AAQM -2 (SO2) (Unit- µg/m3) (80 / 50)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>30</td><td>12</td><td>15.4</td><td>39</td><td>16</td><td>17.2</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>17</td><td>18.5</td><td>28</td><td>16</td><td>18.1</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>17</td><td>21.5</td><td>29</td><td>18</td><td>19.4</td></tr>
<tr><td rowspan="4">AAQM -2 (NO2) (Unit- µg/m3) (80 / 40)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>16</td><td>18.7</td><td>31</td><td>16</td><td>19.6</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>21</td><td>15</td><td>16.6</td><td>22</td><td>14</td><td>17.3</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>18</td><td>13</td><td>14.4</td><td>22</td><td>12</td><td>15.6</td></tr>
</table></td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance						
20 Cont		AAQM -2 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			59	31	41.9	55	29	35.6
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			58	31	41.4	59	35	39.9
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			59	39	40.9	58	37	38.3
		AAQM -2 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			28	21	23.6	27	19	22.5
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			39	21	26.6	29	21	25.5
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			38	20	29.5	37	29	31.6
		AAQM -3 (SO2) (Unit- µg/m3) (80 / 50)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			19	14	15.3	21	15	16.3
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			26	18	20	29	17	19.1
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			31	21	24.8	32	16	21.6
		AAQM -3 (NO2) (Unit- µg/m3) (80 / 40)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			26	17	19.6	25	16	21.7
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			21	15	16.5	22	14	17.8
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			21	12	13.5	23	13	14.8
		AAQM -3 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			59	41	43.2	58	30	40.1
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			58	42	43	48	41	42.3
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			57	40	42.8	56	39	40.4
		AAQM -3 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			29	21	24	38	25	29.1
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			36	25	26	37	24	26.8
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			39	24	27.9	38	28	28.9
A - 3 Hazardous / Solid Waste								
21	The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time.	**Complied,** We are complying with rules and regulation with regards of Hazardous Waste in accordance with The Hazardous Waste (Management, Handling and Transboundary Movement) Rules 216						

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
21	Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.	**Complied,** The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 amended vide CCA No AWH 104070 dated 19-09-2019. Copy of both CCA are attached as **Document 5 & 6** respectively.
22	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	**Complied,** A separate hazardous waste storage room with PCC floor and leachate collection facility is provided. 
23	ETP sludge shall be sent to the common TSDF.	**Complied,** We are disposing ETP sludge to TSDF for the same we have obtained membership of TSDF name as Saurastra Enviro Project Pvt Ltd, certificate number 1200000158 valid up to 07-07-2021 is attached as **Document no -18.**
24	The used oil/waste shall be sold only to the registered recyclers/refiners	**Complied,** The used oil/waste is selling to the registered recyclers/refiners only. Certificate of Used oil recyclers name as Aman Petroleum is attached as **Document No -19.**
25	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	**Complied,** Discarded barrels are selling to registered recycler along with used oils.
26	For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.	**Complied,** Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.  **Photograph of Fly Ash Silos**
	The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc.	**Complied,** We are disposing Fly Ash to Cement Plant and bricks manufacturer or traders

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>27</td><td>The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.</td><td>Complied, We are complying with the Fly Ash Notification under EPA and submitting annual Fly Ash return to GPCB. Last fly ash return for FY 2019-20 was submitted by us on date 18-05-2019 vide e-mail, copy enclosed herewith as Document No 20.

Fly Ash utilization for year 2019-20 was 99.32 %. Flys Ash Generation and Utilization for period April 2019 to March 2020 is tabulated as Table -11
Table -11 (Unit MT)
<table>
<tr><th>Month</th><th>Generation</th><th>Utilization</th><th>Balance</th></tr>
<tr><td>Carry Forward</td><td>230</td><td></td><td></td></tr>
<tr><td>Fy 2019-20</td><td>7200</td><td>7380</td><td>50</td></tr>
<tr><td>Total</td><td>7430</td><td></td><td></td></tr>
</table></td></tr>
<tr><td colspan="3">A - 4 Safety</td></tr>
<tr><td rowspan="4">28</td><td>Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided.</td><td>Complied, Fire Protection system containing fire hydrant, water sprinklers, water spray at transformer, fire detection system and manual call / alarm system. Fire System is provided all around the plant area including storage yard based on TAC and Factories Act.</td></tr>
<tr><td rowspan="3">It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.</td><td> 
Fire Pump House & Hydrant</td></tr>
<tr><td> 
Big Fire Tender (14 KL Water Capacity)</td></tr>
<tr><td> 
Standard Fire Tender (5 KL Water Capacity)</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
29	Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.	**Complied,** We provided Safety Shoes, Helment, Ear plug / muff, Chemical resistant apron, Leather Apron, Handgloves bases on nature of works as Personal Protective Equipments are provided to man power. We are ensuring the uses of PPEs through supervision and training.
30	First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.	**Complied,** 25 nos First Aid Boxes are provided in the unit which are made readily available. First Aid Box containing medical items in accordance to Factory Acts / Rules.
31	Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.	**Complied,** Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.
32	Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.	**Complied,** We are storing chemicals in multiple small capacity tanks / containers in shed of one single large tank / shed area.
33	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	**Complied,** All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks. Photograph of Dyke Wall and closed loop of pipes is as below  **Photograph of Closed Dyke Wall**
34	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	**Complied,** All transporting routes within the factory premises are paved roads.
35	Training shall be given to all workers on safety and health aspects.	**Complied,** Safety training is provided on an average 725 workers on daily basis on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices 4.Fire Prevention and Protection 5.Health Awareness

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
36	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	**Complied,** Pre-employment and periodical (annual) medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers, records are maintained. Sample copy is attached as **Document 21.**
A - 5 - Noise		
37	To minimize the noise pollution the following noise control measures shall be implemented:	**Noted & Complied**
	Selection of any new plant equipment shall be made with specification of low noise levels.	**Complied,** Selection of any new plant equipments are being done with specification of low noise levels
	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	**Complied,** Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	**Complied,** Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	**Complied,** Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area.
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	**Complied,** We provided Ear Protection measures like ear plug / muffs to employees.
	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	**Complied,** Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation.
	Construction equipment generating minimum noise and vibration shall be chosen.	**Complied,** We chosen minimum noise and vibration generating construction equip
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied,** Ear plug and muffs are made mandatory for construction workers

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="4">37 Cont</td><td>Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.</td><td>Complied, Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion.</td></tr>
<tr><td>Construction equipment meeting the norms specified by EP Act 1985 shall only be used.</td><td>Complied, We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.</td></tr>
<tr><td>Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.</td><td>Complied, Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.</td></tr>
<tr><td>Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.</td><td>Complied, Mufflers are provided at D.G.Sets, Turbine and applicable motorised equipments</td></tr>
<tr><td>38</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied, Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements.

We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -14.

Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in Table -12.
Table -12
<table>
<tr><td rowspan="4">Out side of D.G.Room (Day) (Limit- 75 dBA)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>65</td><td>50</td><td>57</td><td>64</td><td>49</td><td>56</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>64</td><td>49</td><td>56</td><td>63</td><td>48</td><td>55</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>66</td><td>49</td><td>57</td><td>67</td><td>51</td><td>57</td></tr>
<tr><td rowspan="4">Out side of D.G.Room (Night) (Limit- 70 dBA)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>55</td><td>42</td><td>46</td><td>54</td><td>41</td><td>45</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>56</td><td>39</td><td>47</td><td>58</td><td>39</td><td>49</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>52</td><td>41</td><td>47</td><td>58</td><td>41</td><td>48</td></tr>
<tr><td rowspan="4">Turbin Floor (Day) (Limit- 75 dBA)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>70</td><td>68</td><td>69</td><td>69</td><td>66</td><td>67</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>69</td><td>67</td><td>69</td><td>68</td><td>65</td><td>67</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>69</td><td>66</td><td>68</td><td>70</td><td>68</td><td>69</td></tr>
</table>
</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

38 cont

Table -12 Cont

	Jun-20			Jul-20		
Turbin Floor (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	70	68	69	69	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	69	67	69	68	65	67
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	70	68	69
Carbon Reactor Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	65	61	63	67	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	67	64	66	69	67	69
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	68	66	67
Carbon Reactor Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	64	60	62	65	64	66
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	66	61	63	68	62	64
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	68	64	65	67	65	66
Coal Crusher House (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	68	52	56	69	52	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	67	49	56	66	54	56
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	53	56	67	54	56
Coal Crusher House (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	65	49	54	64	48	52
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	64	46	53	62	50	52
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	65	49	58	64	51	57
Boiler Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	70	60	65	68	58	63
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	68	58	63	69	59	64
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	66	54	61	69	58	63
Boiler Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	68	58	63	66	56	61
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	66	56	61	68	58	63
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	65	52	59	67	58	64

Combine Six Monthly EC Compliance Report for the period June 2020 to Nov 2020 for EC No - SEIAA/GUJ/EC/1 (d)/71/2012 dated 20-03-2012 EC No J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 Vide dated 15-10-2020

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table -12 Cont

	Jun-20			Jul-20		
ETP / ZLD (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	58	53	55	55	51	53
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	54	49	51	54	50	52
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	56	51	53	59	49	55
	Jun-20			Jul-20		
ETP / ZLD (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	56	51	53	54	50	52
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	51	47	50	52	48	50
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	55	50	53	58	48	54
	Jun-20			Jul-20		
Mixing Area (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	67	62	65	66	60	63
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	65	59	61	69	59	66
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	66	58	64	67	59	62
	Jun-20			Jul-20		
Mixing Area (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	62	57	60	59	53	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	58	53	55	60	50	57
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	58	49	56	61	53	56
	Jun-20			Jul-20		
AAQMS-1 (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	55	41	48	56	45	51
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	59	49	53	58	51	55
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	58	47	49	56	49	51
	Jun-20			Jul-20		
AAQMS-1 (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	49	37	42	49	37	42
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	48	35	41	47	37	41
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	46	35	40	45	31	42
	Jun-20			Jul-20		
AAQMS-2 (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	65	51	58	69	50	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	67	51	57	64	51	56
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	68	47	56	66	51	54

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table -12 Cont

		Jun-20			Jul-20		
38 cont	AAQMS-2 (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
		58	47	53	55	45	50
		Aug-20			Sep-20		
		Max	Min	Avg	Max	Min	Avg
		54	46	51	56	41	49
		Oct-20			Nov-20		
		Max	Min	Avg	Max	Min	Avg
		58	42	50	58	46	48
	AAQMS-3 (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
		Max	Min	Avg	Max	Min	Avg
		55	41	43	56	45	48
		Aug-20			Sep-20		
		Max	Min	Avg	Max	Min	Avg
		49	40	44	54	40	46
		Oct-20			Nov-20		
		Max	Min	Avg	Max	Min	Avg
		50	40	45	50	45	47
	AAQMS-3 (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
		Max	Min	Avg	Max	Min	Avg
		50	36	38	48	37	40
		Aug-20			Sep-20		
		Max	Min	Avg	Max	Min	Avg
		44	35	39	47	33	39
		Oct-20			Nov-20		
		Max	Min	Avg	Max	Min	Avg
		42	36	40	42	34	39

A-7 - Greenbelt & Other Plantation

39 — The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.

Complied, As on Nov 2019 total Green Belt developed at area equivalent to 4,03,227 sq mtrs i.e aprox 101 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage.

Table -13

Nos of Trees		Area Bi-Furcation	
Description	Nos	Description	Sq mtrs
Trees at Periphery	30725	Trees Coverage	154560
Trees at Plant Premises	7920	Shrubbary and Lawn	248667
Total Trees	38645	Total Square mtrs	403227

1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

Cajanus cajan (Cz XIII. 5)

Bougainvillea (Cz XIII. 5)

Carissa (Cz XIII. 5)

Hamelia Patens

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
40	The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.	**Complied**, We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. Copy of request letter and action plan submitted to Forest Department is attached as **Document -22.**   Green Belt at Out Side Open Land
B - General Conditions		
41	In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.	**Noted and complied**, Close down / Shut down procedure defined and implemented.
42	The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.	**Complied,** CREP notification is applicable with Tire & Tube Plant (Non EC plant). We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are attached as **Document No - 23**
43	All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.	**Complied,** We are doing compliance of issues raised and committed in PH held on 22-11-2011. Updated compliance report of PH is attached as **Document No -24**
44	A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions	**Complied,** A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="12">44</td><td rowspan="12"></td><td colspan="3">Table - 14 -List of Lab equipments & Man Power</td></tr>
<tr><td>Stack Monitoring Kit</td><td>BOD Incubator</td><td>Spectrophotometer</td></tr>
<tr><td>RDS PM 10 & PM 2.5</td><td>COD Digester</td><td>Lux Meter</td></tr>
<tr><td>Hot Plate & Hot Air Oven</td><td>TDS & DO meter</td><td>Multigas Detector</td></tr>
<tr><td>PH and Conductivity meter</td><td>Sound Level Meter ,</td><td>Turbidity Meters</td></tr>
<tr><td colspan="3">Environment Cell Man Power</td></tr>
<tr><td>Name</td><td>Designation</td><td>Qualifications and Exp in</td></tr>
<tr><td>Bhawesh Pathak</td><td>Asst General Manager (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td>Bhavdeep Vaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Sr. Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
<tr><td></td><td>and a separate budget shall be allocated for this purpose</td><td colspan="3">Complied, Separate expenditure / budget of Environment Cell is maintained.</td></tr>
<tr><td rowspan="16">45</td><td rowspan="16">The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td colspan="3">Complied, A separate account for expenditure under environmental safeguard is being maintained, and summary of expenditures are tabulated in Table -15</td></tr>
<tr><td colspan="3">Table -15</td></tr>
<tr><td colspan="3">Expenditure in Cr.</td></tr>
<tr><td colspan="2">Details of Environment Safe Guards</td><td>Total</td></tr>
<tr><td colspan="2">Coal Yard & Coal / Fuel Handling Unit</td><td>11.36</td></tr>
<tr><td colspan="2">Chimney</td><td>4.59</td></tr>
<tr><td colspan="2">Ash Silo & Ash Handling Unit</td><td>10.04</td></tr>
<tr><td colspan="2">Internal Pacca Road</td><td>7.75</td></tr>
<tr><td colspan="2">Online Analyzer for SOx / NOx & SPM</td><td>0,25</td></tr>
<tr><td colspan="2">Provision of ETP for Industrial Waste Water Treatment</td><td>2.5</td></tr>
<tr><td colspan="2">RO – MEE for recycling</td><td>6.99</td></tr>
<tr><td colspan="2">STPs for Domestic Waster Treatment (3 Nos)</td><td>1.5</td></tr>
<tr><td colspan="2">Hazardous Storage Area</td><td>0.65</td></tr>
<tr><td colspan="2">Provision of Rain Water Harvesting Pond</td><td>0.28</td></tr>
<tr><td colspan="2">Green Belt development</td><td>12.23</td></tr>
<tr><td colspan="2">Set up of Environmental Lab / Cell</td><td>0.15</td></tr>
<tr><td colspan="2">Total Expenditure</td><td>58.04</td></tr>
<tr><td>46</td><td>Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.</td><td colspan="3">Complied, Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.</td></tr>
<tr><td>47</td><td>Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly.</td><td colspan="3">Complied, We are doing regular preventive maintenance to avoid leakage from pipes and pumps. Also we are doing prompt action to arrest if in case happened.</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
47 cont	During material transfer, spillages shall be avoided and garland drain be constructed.	**Complied,** We have sealed all storm water drainage outlets. We had provided check wall (minus pits) equipped with Auto pumping installed at all storm water drainage prior to outlet at compound wall, so that if in case any accidental leakage occurred, we are able to captured the same water and transfer to nearby STPs / Plantation. We had blocked storm water drainage internally at various location so that cleaning water, and plantation watering can be captured between blocked drainage line and pumping to near by ETP / STP. We are ensuring / avoid any outside seepage from our units.
		 
		Photograph of Sealed Storm Outlets
48	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	**Complied,** All the recommendations of EIA report are vigorously implemented. Updated compliance report of EIA report is attached as **Document No-25**
49	The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector.	**Complied,** We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector. Details of socio – economic development works for the period April to Nov 19 is attached as **Document No – 30**
50	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	**Complied,** No additional condition is imposed by SEAC or SIAA after issuance of EC. We are complying with the conditions mentioned in issued EC.
51	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.	**Complied,** EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e. addition of Carbon Black Manufacturing Unit)
52	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA,	**Complied,** An advertisement was published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012.

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
52 cont	and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.	 
53	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	**Complied,** We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency. Last Half Yearly (Dec 19 to May 20) return of EC Compliance report is submitted vide e-mail dated 01-06-2020 in accordance to notification issued vide SO 5845 (E) dated 26th November 2018 Copy of e-mail is enclosed herewith as **Document No 29.**
54	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	**Complied,** Compliance report of CCA & CTE are attached as **Annexure - E & F** respectively..
55	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	**Complied,** We are submitting half-yearly compliance report in containing status of project including date of start of project. Last Half Yearly (Dec 19 to May 20) return of EC Compliance report is submitted vide e-mail dated 01-06-2020 in accordance to notification issued vide SO 5845 (E) dated 26th November 2018 Copy of e-mail is enclosed herewith as **Document No 29.**
56	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory	Noted
57	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	**Complied,** CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021, amended vide CCA AWH 104067 dated 19-09-2019 and CCA correction note issued vide dated 15-01-2020. Copis of CCA are enclosed as **Document no 5, Documents no 6 & Document no 7** respectively. CTE no 90922 issued vide dated 20-02-2018, amended vide CTE no 99784 dated 06-05-2019, CTE correction note issued vide dated 15-01-2020. Copies are enclosed as **Document no 8, Documents no 9 & Document no 10** respectively.
58	This Environmental Clearance is valid for five years from the date of issue.	**Complied,** Noted - Project Established and Operational

Compliance Report of EC no J-11011/162/2017-IA-II(I) dated 08th Jan 2018 as Amended 20th May 2019

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>2</td><td>The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under</td><td>Complied, Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as Document No -3.

Status of Project
1. Tire & Tube (Non EC product) Plant is operational for production capacity of 15,000 TPM vide CCA No AWH 104067. Production capacity of Tire & Tube Plant under EC get amended vide EC amendment order dated 15-10-2020, and revised from 10,000 TPM to 15,000 TPM.
2.Line 1 & Line 2 of Carbon Black Plant is operational and Line 3 is under project phase.

Table -16 (Production Details month wise)
<table>
<tr><th>Product</th><th>Unit</th><th>Limit</th><th>Jun-20</th><th>Jul-20</th><th>Aug-20</th></tr>
<tr><td rowspan="2">Tyre & Tube (Non EC product)</td><td rowspan="2">TPM</td><td rowspan="2">10000</td><td>9457.1</td><td>10460.7</td><td>9479.3</td></tr>
<tr><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td rowspan="2">CPP</td><td rowspan="2">MWH</td><td rowspan="2">20</td><td>8815.7</td><td>6657.4</td><td>8396.88</td></tr>
<tr><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td></tr>
<tr><td rowspan="2">Carbon Black</td><td rowspan="2">TPM</td><td rowspan="2">11,500</td><td>16.6</td><td>17.5</td><td>17</td></tr>
<tr><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>16</td><td>13.05</td><td>16.2</td></tr>
<tr><td></td><td></td><td></td><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td></tr>
<tr><td></td><td></td><td></td><td>7450.1</td><td>9217</td><td>6796.1</td></tr>
<tr><td></td><td></td><td></td><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td></td><td></td><td></td><td>7028.57</td><td>5965.71</td><td>9023.91</td></tr>
</table></td></tr>
<tr><td rowspan="2">3</td><td>Total Land area is 12,12,560 m2. Industry has already developed greenbelt in an area of 4,00,144 m2, thus covering 33% of the total project area.</td><td>Complied, The statement i.e "Industry has already developed greenbelt in an area of 4,00,144 sq mtrs is amended with statement "industry is intend to developed greenbelt in an area of 4,00,144 sq mtrs. Copy of EC amendment order dated 20th May 2019 is attached herewith and marked as Document No -3. We have developed green belt in an area 4,03,277 sq mtrs.</td></tr>
<tr><td>There are 8 reserved forests within 10 km of the project site. Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.</td><td>Noted</td></tr>
<tr><td>4</td><td>The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire+ Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.</td><td>Complied, Carbon Plant of production capacity equivalent to 9,000 TPM is commissioned and Operational. Remaining capacity equivalent to 2,500 TPM is under construction.

Cost of Pollution Control Measures expenditures Tire Plant 58.29 Cr and Carbon Plant 11 Cr and Total 69.29 Cr completed aand tabulated in Table No 15. The recurring cost for pollution control measures during Fy 2018-19 & 2019-2020 are 495 Lakh & 247 Lakh for Tire Plant, 00 lakh and 4 lakh for Carbon Plant.

Expenditures under CSR for FY 2018-19 & 2019-20 are 1.05 cr, and 1.35 cr respectively. We had provided one time fund of Rs 6 cr for development of infrastructure at Akshay Patra (a mid day meal scheme) and provided Rs 1.6 cr for operation in fy 2019-20. Glimpse of CSR under taken & copy of CSR report is attached as Document No- 31.</td></tr>
<tr><td>5</td><td>Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day+ additional 1445 cum/day).</td><td>Complied, Total Water consumption is below stipulated limits. Consumption of Fresh Water is below stipulated limits. Fresh water required met from GWIL, and permission has been obtained. Copy of Permission is attached as Document No - 11.</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="4">5 cont</td><td rowspan="4">Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product), to be met from Gujarat Water Infrastructure Ltd (GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.</td><td>Complied, We are maintaining Zero Liquid discharge. Records of Water uses are tabulated under Table - 17.</td></tr>
<tr><td>Table -17 (Details Fresh Water Consumption and Recycled)
<table>
<tr><td rowspan="4">Fresh Water Limit 5500 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>4300</td><td>1650</td><td>4140</td><td>1405</td><td>3990</td><td>1284</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>3780</td><td>1228</td><td>5886</td><td>1326</td><td>3685</td><td>1450</td></tr>
<tr><td rowspan="4">Recycled Water Limit 1100 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1050</td><td>490</td><td>1105</td><td>620</td><td>1140</td><td>810</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>990</td><td>510</td><td>995</td><td>498</td><td>1054</td><td>785</td></tr>
<tr><td rowspan="4">Total Water Limit 6600 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>4754</td><td>2154</td><td>4867</td><td>2354</td><td>4798</td><td>2389</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>4670</td><td>2050</td><td>4589</td><td>2489</td><td>4769</td><td>2527</td></tr>
</table></td></tr>
<tr><td rowspan="2">6</td><td rowspan="2">Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day+ additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.</td><td>Industrial Effluent are recycled in to process and Treated Domestic Waste Water reused for gardening purpose. Records are Tabulated in Table -18</td></tr>
<tr><td>Table -18
(Details Industrial Effluent & Domestic Waste Water Generation)
<table>
<tr><td rowspan="4">Industial Effluent (Existing) Limit 1132 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1010</td><td>410</td><td>1005</td><td>540</td><td>1050</td><td>760</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>895</td><td>425</td><td>875</td><td>468</td><td>995</td><td>725</td></tr>
<tr><td rowspan="4">Industial Effluent (Additional) Limit 90 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>80</td><td>40</td><td>89</td><td>45</td><td>84</td><td>50</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>75</td><td>65</td><td>87</td><td>35</td><td>65</td><td>45</td></tr>
</table></td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>6 Cont</td><td></td><td>
Table -18 Cont
(Details Industrial Effluent & Domestic Waste Water Generation)
<table>
<tr><td rowspan="4">Total Industial Effluent- Limit 1222 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1050</td><td>490</td><td>1105</td><td>620</td><td>1140</td><td>810</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>990</td><td>510</td><td>995</td><td>498</td><td>1054</td><td>785</td></tr>
<tr><td rowspan="4">Domestic Sewage (Existing) Limit 600 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>370</td><td>331</td><td>412</td><td>325</td><td>465</td><td>415</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>390</td><td>315</td><td>375</td><td>302</td><td>405</td><td>347</td></tr>
<tr><td rowspan="4">Domestic Sewage (Additional) Limit 300 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>21</td><td>19</td><td>35</td><td>25</td><td>45</td><td>35</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>35</td><td>45</td><td>42</td><td>36</td><td>45</td><td>40</td></tr>
<tr><td rowspan="4">Total Domestic Sewage Limit 900 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>395</td><td>345</td><td>455</td><td>345</td><td>515</td><td>445</td></tr>
<tr><td colspan="2">Spet 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>428</td><td>358</td><td>419</td><td>335</td><td>452</td><td>380</td></tr>
</table>
</td></tr>
<tr><td>7</td><td>The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW).</td><td>Complied, Power Requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA.</td></tr>
<tr><td>7</td><td>Existing Unit has 4 DG sets, 2 of 250 kVA , 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.</td><td>Complied, 4.2 MW D.G.Set X 1 No, and 250 KVA X 2 Nos D.G.Sets are on stand by. 2000 KVA D.G.is not installed at site.

New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively. Copy of Amended EC dated 15-10-2020 and CTE NO 99784 are enclosed herewith as Document No 4 & Document no 9 respectively.</td></tr>
<tr><td>8</td><td>At present, there are 6 boilers and 3 DG sets.</td><td>Complied, No change in list of Boiler.
Change in list of D.G.Sets as explain above in sr no 7</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>8 cont</td><td>Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the detail as under</td><td>
Complied, New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively. Copy of Amended EC dated 15-10-2020 and CTE NO 99784 are enclosed herewith as Annexure D & Document no 21 respectively.

There are changes in nos of Boilers & Dryers. Status of Boiler and Dryer are tabulated in Table No 19.
Table-19
Approved under EC dated 08-01-2018
<table>
<tr><td>Boiler-1 & Boiler 2 for 20 MW CPP (66TPH each)</td><td>Operational</td><td>Boiler-7 (45 TPH)
Boiler-11 (WHRB)</td><td rowspan="2">Under Construction</td></tr>
<tr><td>Boiler-3 & Boiler 4 (20 TPH each)</td><td>Operational</td><td>Boiler-12 (WHRB)
Dryer-3 - (80 TPD)</td></tr>
<tr><td>Boiler-5 (2.8 TPH)</td><td>Operational</td><td>Boiler 1.5 TPH</td><td rowspan="2">Not to be installed</td></tr>
<tr><td>Boiler-6 (95 TPH)</td><td>Operational</td><td>D.G.Set 2000 KVA</td></tr>
<tr><td>Boiler-8 (WHRB)</td><td>Operational</td><td colspan="2" rowspan="10">I.Boiler 1.5 TPH and D.G.Set 2000 KVA are approved under EC dated 08-01-2018 and CTE 90922 dated 20-02-2018, but not to be installed at site.
II.EC and CTE are get amended vide dated 15-10-2020 and vide CTE No 99784 dated 06.05.2019.
III. Copies of EC dated 08-01-2018, EC dated 15-10-2020, CTE No 90922 dated 20-02-2018 & CTE No 99784 dated 06-05-2019 are attached herewith as Document No 2, Document No 4, Document No 8 & Document No 9 respectively.</td></tr>
<tr><td>Boiler-9 (WHRB)</td><td>Operational</td></tr>
<tr><td>Boiler-10 (WHRB)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (4.2 MW)</td><td>Operational</td></tr>
<tr><td>Dryer-1 - (240 TPD)</td><td>Operational</td></tr>
<tr><td>Dryer-2 - (180 TPD)</td><td>Operational</td></tr>
<tr><td>Additional D.G.Sets</td><td colspan="2">Status</td><td rowspan="4">New D.G.Set added vide amended EC dated 15-10-2020 and CTE No 99784 dated 06-05-2019</td></tr>
<tr><td>2500 KVA X 2</td><td colspan="2" rowspan="3">Under Construction</td></tr>
<tr><td>125 KVA X 1</td></tr>
<tr><td>20 KVA X 1</td></tr>
</table>
</td></tr>
<tr><td>9</td><td>Details of Solid Waste / Hazardous Waste Generation and its management are as under</td><td>
Hazardous waste generation and disposal are tabulated in Table 20.
<table>
<tr><th rowspan="2">Type of Waste</th><th rowspan="2">Limit</th><th>Generation</th><th rowspan="2">Method of Disposal</th></tr>
<tr><th>Apr 20 to Nov 20</th></tr>
<tr><td>ETP Chemical Sludge -Existing</td><td>1450 MT</td><td>94 MT</td><td rowspan="6">TSDF - Membership is attached as Document No -18</td></tr>
<tr><td>ETP Chemical Sludge -Proposed</td><td>60 MT</td><td>2 MT</td></tr>
<tr><td>Paint Waste & Residue - Existing</td><td>120 Kg</td><td>25 Kg</td></tr>
<tr><td>Paint Waste Residue -Proposed</td><td>0</td><td>0</td></tr>
<tr><td>Oily Cotton Waste - Existing</td><td>6 MT</td><td>285 kg</td></tr>
<tr><td>Oily Cotton Waste - Proposed</td><td>1 MT</td><td>15 kg</td></tr>
<tr><td>Spent / Used Oil - Existing</td><td>371 MT</td><td>13.5 MT</td><td rowspan="4">Register Recycler-Authorization is attached as Document No -19</td></tr>
<tr><td>Spent / Used Oil - Proposed</td><td>50 MT</td><td>0.5 MT</td></tr>
<tr><td>Discarded container & Barrel - Existing</td><td>400 MT</td><td>118 Nos</td></tr>
<tr><td>Discarded container & Barrel - Proposed</td><td>25 TM</td><td>2 Nos</td></tr>
</table>
</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
10	The project/activity is covered under category A of item 5(e) Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.	Noted.
11	The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.	Noted.
12	The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.	Noted.
13	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2),the Ministry of Environment, Forest and Climate change, hereby accords environmental clearance to the project	**Noted.**
13 Cont	Carbon Black manufacturing unit' of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below.	**Complied,** Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as **Document No 3**
a	Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	**Complied,** We have obtained Consent To Establish (CTE) no 90922 dated 20.02.2018 issued by Gujarat Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. Copy of CTE is attached and marked as **Document No -8**
b	As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.	**Complied,** We operated our Zero Liquid Discharge unit efficiently and recycle all treated water in to process. No waste / treated water discharged outside the premises.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>c</td><td>Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.</td><td>Complied, Under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, we have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 dated 20-02-2018 and Consent to Operate (CCA) no AWH 85243 dated 12.04.2017 valid up to 01.12.2021 Copies of Consents (CTE 90922 & CCA AWH 85243) are attached as Document No - 8 & Document No -5. We are strictly complying with norms mentioned in both Consents. Updated compliance statuses of both consents are attached as Annexure E & Annexure F.</td></tr>
<tr><td>d</td><td>National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.</td><td>Complied, The National Emission Standard for Organic Chemical Manufacturing Industry issued by Ministry vide G.S.R 608 (E) dated 21st July 2010 and amended from time to time is applicable for flare system. We don't have Flare System. Therefore this standard is not applicable with us.</td></tr>
<tr><td>e</td><td>To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.</td><td>Complied, To control the fugitive emission, we have installed Bag Filters at Carbon Black Plant, Coal Handling System, Mixing Units.

Adequate height of stacks as per guideline has provided for gaseous emission.</td></tr>
<tr><td>f</td><td>Solvent management shall be carried out as follows :</td><td rowspan="8">Complied, We are not using solvent in our process therefore, these are not applicable.</td></tr>
<tr><td>i</td><td>Reactor shall be connected to chilled brine condenser system.</td></tr>
<tr><td>ii</td><td>Reactor and solvent handling pump shall have mechanical seals to prevent leakages</td></tr>
<tr><td>iii</td><td>The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.</td></tr>
<tr><td>iv</td><td>Solvents shall be stored in a separate space specified with all safety measures.</td></tr>
<tr><td>v</td><td>Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.</td></tr>
<tr><td>vi</td><td>Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.</td></tr>
<tr><td>vii</td><td>All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</td></tr>
<tr><td>g</td><td>Total fresh water requirement shall not exceed 5500 cum/day</td><td>Complied, Fresh Water consumption is below stipullated limit. Daily maximum / minimum and avg monthly consumption are tabulated as below in Table -1.
Table -1
<table>
<tr><td rowspan="6">Unit - KLD</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>4300</td><td>1650</td><td>2976</td><td>4140</td><td>1405</td><td>2740</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3990</td><td>1284</td><td>2329</td><td>3780</td><td>1228</td><td>2416</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>5886</td><td>1326</td><td>2309</td><td>3685</td><td>1450</td><td>2327</td></tr>
</table></td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
g cont	proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA.	**Complied,** Fresh water is supplied by GWIL. Copy of permission is attached as **Document no -11.**
h	Process effluent/any wastewater shall not 'be allowed to mix with storm water. Storm water drain shall be passed through guard pond	**Complied,** Process effluent collection system and storm water drainage line are separate to avoid mix. Guard Pond provided in Storm Water drainage line.
i	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and solvent transfer through pumps.	**Complied,** No Hazardous chemical are store at site. All others chemicals are stored in tanks, tanks farms and small carboys etc. All necessary safety arrangement has provided.
j	Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.	**Complied,** No process organic and spent carbon generated. ETP sludge and MEE evaporation salt has disposed off to the TSDF.
k	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.	**Complied,** Hazardous chemical are not used and stored at site.
l	The company shall undertake waste minimization measures as below:	Noted.
i	Metering and control of quantities of active ingredients to minimize waste.	**Complied,** Metering provided
ii	Reuse of by-products from the process as raw materials or as raw material substitutes in other processes	**Complied,** We re-use Off Gas (By product of Carbon Black Plant) as fuel for Boiler attached with 20 MW CPP.
iii	Use of automated filling to minimize spillage.	**Complied,** Automated filling / unloading provided at Tank Farms and respected area of plant.
iv	Use of Close Feed system into batch reactors.	**Complied,** Close Feed system has provided
v	Venting equipment through vapour recovery system.	**Complied,** Venting equipment have provided with reactor of Carbon Black Plant through vapour recovery system
vi	Use of high pressure hoses for equipment clearing to reduce wastewater generation.	**Complied,** We are using high pressure hoses for equipment clearing to reduce waste water generation.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>m</td><td>The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.</td><td>
Complied, We have developed green belt of 5-10 m width developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species are as per the CPCB guidelines. Our developed green belt is area (equivalent) 4, 03,277 M2 (till Nov 2019) i.e. more than 33 % of total project area of 12, 12,560 sq meters.
Table 13
<table>
<tr><td colspan="2">Nos of Trees</td><td colspan="2">Area Bi-Furcation</td></tr>
<tr><td>Description</td><td>Nos</td><td>Description</td><td>Sq mtrs</td></tr>
<tr><td>Trees at Periphery</td><td>30725</td><td>Trees Coverage</td><td>154560</td></tr>
<tr><td>Trees at Plant Premises</td><td>7920</td><td>Shrubbary and Lawn</td><td>248667</td></tr>
<tr><td>Total Trees</td><td>38645</td><td>Total Square mtrs</td><td>403227</td></tr>
</table>
1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

Cajanus cajan (Cz XIII. 5)

Bougainvillea (Cz XIII. 5)

Carissa (Cz XIII. 5)

Hamelia Patens
</td></tr>
<tr><td>n</td><td>All the commitments made regarding issues raised during the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.</td><td>Complied, Updated Status of MOM of PH dated 26/09/2017 is attached as Document No- 26</td></tr>
<tr><td>o</td><td>At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.</td><td>Noted and Complied. Details of ESC activities with expenditure is attached as Document No-30</td></tr>
<tr><td>p</td><td>For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.</td><td>
Complied, Acoustic enclosure is provided at D.G.Sets. Stacks height provided as per prescribe limit mentioned in CTE issued by GPCB.
<table>
<tr><td colspan="4">Table - 22</td></tr>
<tr><td>Name of D.G Set</td><td>Stack Height</td><td>Name of D.G Set</td><td>Stack Height</td></tr>
<tr><td>D.G Set 250 KVA -No1</td><td>11 mtr</td><td rowspan="2">D.G Set 250 KVA -No 2</td><td rowspan="2">11 mtr</td></tr>
<tr><td>D.G Set 4.2 MW</td><td>54 mtr</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>p cont</td><td></td><td>
Complied, The gaseous emission from D.G.Sets are below stipulated limit as mentioned in CTO vide No AWH 104067 issued by GPCB. Copy of CTO is enclosed as Document No -6. Monitoring results of D.G.Set for month June, Aug & Nov 2020 is tabulated in Table no 22.

Table 22
<table>
<tr><th>Name of D.G Set</th><th>Parameter & Unit</th><th>Limit</th><th>Monitoring Month</th><th>Results</th></tr>
<tr><td rowspan="4">D.G Set 250 KVA No1</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Aug-20</td><td>1.51</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.33</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.091</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.16</td></tr>
<tr><td rowspan="4">D.G Set 250 KVA No2</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Aug-20</td><td>1.42</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.16</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.081</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.085</td></tr>
<tr><td rowspan="4">D.G Set 4.2 MW</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Sep-20</td><td>2.41</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.81</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.104</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.28</td></tr>
</table>
</td></tr>
<tr><td>q</td><td>The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.</td><td>
Complied, Fire Fighting System consisting of Fire Hydrant, Fire Extinguishers, Fire Detection and Alarm panels have provided

 

Fire Pump House & Hydrant

Fire Tender


</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
r	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	**Complied,** Occupation health check of workmen is carried out and records are maintained. Sample copy attached as **Document No - 21**
s	Raw material storage should not exceed 3 days at any point of time.	**Complied,** Raw Material Storage allowed to store for 30 days vide EC amendment order dated 20th May 2019, copy is attached herewith and marked as **Document No -3.** Raw Material is stored for maximum 30 days.
t	Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.	**Complied,** Continuous online (24X7) monitoring system for stack emissions have installed for measurement of flue gas discharge and the pollutants concentration, and CEMS is connected with CPCB / GPCB server for transmission of data. We have installed web camera with night vision capability at ETP for online continuous monitoring of effluent, and flow meters provided to monitoring qty.
13.1	The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-	
i	The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.	**Complied,** We are complying with conditions mentioned in CTE & CCA issued by GPCB, updated status of CCA compliance is attached herewith as **Annexure E & F.**
ii	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Noted and shall be complied
iii	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	**Complied,** 3 nos of AAQM stations have provided in consultation with the GPCB RO (Bhuj) Office. One station is installed in the upwind and two stations are installed in downwind direction so that maximum ground level concentrations can be captured. Copy of AAQM intimation letter to GPCB is attached as **Document No-17.**
	The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.	**Complied,** We are doing twice in week analysis of Ambient Air Quality at internal lab and quarterly analysis by NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Acceredation Certificate is attached as **Document no -14**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 10

	Jun-20			Jul-20		
AAQM -1 (SO2) (Unit- µg/m3) (80 / 50)	Max	Min	Avg	Max	Min	Avg
	24	11	16.1	29	18	19.2
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	22	12	16	29	11	16.8
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	21	11	15.9	26	9	17.3
AAQM -1 (NO2) (Unit- µg/m3) (80 / 40)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	29	17	20.7	23	8	19.5
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	29	13	16.8	31	13	17.5
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	23	10	12.9	18	5	14.7
AAQM -1 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	57	39	47.5	59	31	37.5
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	55	39	44.4	59	31	42.6
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	59	31	41.2	57	37	39.6
AAQM -1 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	39	19	25.2	38	19	26.1
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	38	26	28.1	37	19	27.6
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	39	29	31.1	38	29	33.4
AAQM -2 (SO2) (Unit- µg/m3) (80 / 50)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	30	12	15.4	39	16	17.2
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	29	17	18.5	28	16	18.1
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	29	17	21.5	29	18	19.4
AAQM -2 (NO2) (Unit- µg/m3) (80 / 40)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	29	16	18.7	31	16	19.6
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	21	15	16.6	22	14	17.3
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	18	13	14.4	22	12	15.6
AAQM -2 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	59	31	41.9	55	29	35.6
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	58	31	41.4	59	35	39.9
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	59	39	40.9	58	37	38.3

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>
Table 10 Cont
<table>
<tr><td rowspan="3">AAQM -2 (PM 2.5) (Unit-µg/m3) (60 / 40)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>28</td><td>21</td><td>23.6</td><td>27</td><td>19</td><td>22.5</td></tr>
<tr><td></td><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>39</td><td>21</td><td>26.6</td><td>29</td><td>21</td><td>25.5</td></tr>
<tr><td></td><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>38</td><td>20</td><td>29.5</td><td>37</td><td>29</td><td>31.6</td></tr>
<tr><td rowspan="3">AAQM -3 (SO2) (Unit- µg/m3) (80 / 50)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>19</td><td>14</td><td>15.3</td><td>21</td><td>15</td><td>16.3</td></tr>
<tr><td></td><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>26</td><td>18</td><td>20</td><td>29</td><td>17</td><td>19.1</td></tr>
<tr><td></td><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>31</td><td>21</td><td>24.8</td><td>32</td><td>16</td><td>21.6</td></tr>
<tr><td rowspan="3">AAQM -3 (NO2) (Unit- µg/m3) (80 / 40)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>26</td><td>17</td><td>19.6</td><td>25</td><td>16</td><td>21.7</td></tr>
<tr><td></td><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>21</td><td>15</td><td>16.5</td><td>22</td><td>14</td><td>17.8</td></tr>
<tr><td></td><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>21</td><td>12</td><td>13.5</td><td>23</td><td>13</td><td>14.8</td></tr>
<tr><td rowspan="3">AAQM -3 (PM 10) (Unit- µg/m3) (100 / 60)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>59</td><td>41</td><td>43.2</td><td>58</td><td>30</td><td>40.1</td></tr>
<tr><td></td><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>58</td><td>42</td><td>43</td><td>48</td><td>41</td><td>42.3</td></tr>
<tr><td></td><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>57</td><td>40</td><td>42.8</td><td>56</td><td>39</td><td>40.4</td></tr>
<tr><td rowspan="3">AAQM -3 (PM 2.5) (Unit-µg/m3) (60 / 40)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>21</td><td>24</td><td>38</td><td>25</td><td>29.1</td></tr>
<tr><td></td><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>36</td><td>25</td><td>26</td><td>37</td><td>24</td><td>26.8</td></tr>
<tr><td></td><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>39</td><td>24</td><td>27.9</td><td>38</td><td>28</td><td>28.9</td></tr>
</table>
</td></tr>
<tr><td>V</td><td>The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).</td><td>Complied, Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements.

We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -14.

Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in Table -12 respectively.</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 12

	Jun-20			Jul-20		
Out side of D.G.Room (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	65	50	57	64	49	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	64	49	56	63	48	55
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	66	49	57	67	51	57
Out side of D.G.Room (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	55	42	46	54	41	45
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	56	39	47	58	39	49
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	52	41	47	58	41	48
Turbin Floor (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	70	68	69	69	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	69	67	69	68	65	67
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	70	68	69
Turbin Floor (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	70	68	69	69	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	69	67	69	68	65	67
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	70	68	69
Carbon Reactor Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	65	61	63	67	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	67	64	66	69	67	69
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	68	66	67
Carbon Reactor Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	64	60	62	65	64	66
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	66	61	63	68	62	64
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	68	64	65	67	65	66
Coal Crusher House (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	68	52	56	69	52	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	67	49	56	66	54	56
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	53	56	67	54	56

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance						
		Table 12 Cont						
		Coal Crusher House (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			65	49	54	64	48	52
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			64	46	53	62	50	52
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			65	49	58	64	51	57
		Boiler Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			70	60	65	68	58	63
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			68	58	63	69	59	64
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			66	54	61	69	58	63
		Boiler Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			68	58	63	66	56	61
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			66	56	61	68	58	63
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			65	52	59	67	58	64
		ETP / ZLD (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			58	53	55	55	51	53
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			54	49	51	54	50	52
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			56	51	53	59	49	55
		ETP / ZLD (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			56	51	53	54	50	52
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			51	47	50	52	48	50
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			55	50	53	58	48	54
		Mixing Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			67	62	65	66	60	63
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			65	59	61	69	59	66
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			66	58	64	67	59	62
		Mixing Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			62	57	60	59	53	56
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			58	53	55	60	50	57
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			58	49	56	61	53	56

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 12 Cont

	Jun-20			Jul-20		
AAQMS-1 (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	55	41	48	56	45	51
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	59	49	53	58	51	55
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	58	47	49	56	49	51
AAQMS-1 (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	49	37	42	49	37	42
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	48	35	41	47	37	41
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	46	35	40	45	31	42
AAQMS-2 (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	65	51	58	69	50	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	67	51	57	64	51	56
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	68	47	56	66	51	54
AAQMS-2 (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	58	47	53	55	45	50
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	54	46	51	56	41	49
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	58	42	50	58	46	48
AAQMS-3 (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	55	41	43	56	45	48
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	49	40	44	54	40	46
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	50	40	45	50	45	47
AAQMS-3 (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	50	36	38	48	37	40
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	44	35	39	47	33	39
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	42	36	40	42	34	39

	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.	Rain Water harvesting pond of size 180 X 70 X 4.5 Mtr is provided.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">vi</td><td rowspan="2"></td><td>Photograph of Rain Water Harvesting Pond</td></tr>
<tr><td>  </td></tr>
<tr><td>vii</td><td>Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.</td><td>Complied, Safety training is provided on an average 725 workers on daily basis on topics of
1. Safe Material Handling including Chemical Handling
2. Behaviour Safety
3.Safe Work Practices
4.Fire Prevention and Protection
5.Health Awareness</td></tr>
<tr><td>viii</td><td>The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.</td><td>Complied, Update of EIA / EMP recommendation is attached as Document No - 27</td></tr>
<tr><td>ix</td><td>The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.</td><td>Complied, CSR under taken and copy of CSR report is attached as Document No -31</td></tr>
<tr><td></td><td>A separate Environmental Management Cell equipped with</td><td>Complied, A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.</td></tr>
<tr><td rowspan="5">x</td><td rowspan="5">full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</td><td colspan="3">Table - 14 -List of Lab equipments & Man Power</td></tr>
<tr><td>Stack Monitoring Kit</td><td>BOD Incubator</td><td>Spectrophotometer</td></tr>
<tr><td>RDS PM 10 & PM 2.5</td><td>COD Digester</td><td>Lux Meter</td></tr>
<tr><td>Hot Plate & Hot Air Oven</td><td>TDS & DO meter</td><td>Multigas Detector</td></tr>
<tr><td>PH and Conductivity meter</td><td>Sound Level Meter ,</td><td>Turbidity Meters</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="8">x cont</td><td rowspan="8"></td><td>Table 14 Cont
Environment Cell Man Power
<table>
<tr><td>Name</td><td>Designation</td><td>Qualifications and Exp in</td></tr>
<tr><td>Bhawesh Pathak</td><td>Asst General Manager (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td>Bhavdeep Vaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Sr. Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
</table></td></tr>
<tr><td>xi</td><td>The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measures shall not be diverted for any</td><td>Complied, Fund for Environmental Management is earmarked. And details of expenditure are given in sr. no 4.</td></tr>
<tr><td>xii</td><td>A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.</td><td>Complied, Copies of Clearance sent vide normal post to all concerns. List of Person is attached as Document No - 28</td></tr>
<tr><td>xiii</td><td>The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status reports shall be posted on the website of the company.</td><td>Complied, We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency.
Last Half Yearly (Nov 2019 to May 2020) return of EC Compliance report is submitted vide e-mail dated 01-06-2020, in accordance to notification issued vide SO 5845 (E) dated 26th November 2018.

Copy of e-mail is enclosed as Document No -29.

Link of Website - bkt-tires.com</td></tr>
<tr><td>xiv</td><td>The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended</td><td>Complied, The environmental statement for each financial year 2019-20 in Form-V is submitted to GPCB online vide letter no -XXXX dated XXX. Copy of Form V is enclosed as Document No 31.</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
xiv cont	subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.	**Complied,** Link of Website - bkt-tires.com Environmental statement (Form V) is submitted to RO MoEF&CC Bhopal vide e-mail dated 18-05-2020 copy of e-mail is enclosed as **Document No 32.**
xv	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic .in. This shall be advertised within seven days 'from' th e date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.	**Complied,** Information regarding EC obtained had published in two daily news paper Divya Bhaskar (Gujarati) & Time of India (English) on dated 16-01-2018. Copy of News Paper cutting is attached Document No - 4. The same have been informed to MoEF&CC Regional Office (WZ). TIMES OF INDIA 16.01.2018 **PUBLIC NOTICE** GRANT OF ENVIRONMENT CLEARANCE TO BALKRISHANA INDUSTRIES LIMITED FOR SETTING UP CARBON BLACK MANUFACTURING UNIT IN EXISTING PLANT AT VILLAGE PADDHAR, TALUKA : BHUJ, DISTRICT : KUTCH, GUJARAT FOR M/S. BALKRISHNA INDUSTRIES LIMITED.. This is to inform to the public that Ministry of Environment, Forest and Climate Change, Government of India has accorded Environment Clearance to M/s. Balkrishna Industries Limited for setting up a 11,500 TPM Carbon Black Manufacturing Facility in their existing plant at village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s. Balkrishna Industries Limited. The environmental clearance has been granted vide letter no. J-11011/162/2017 - IA II (I) dated : 8th January 2018 under Environment Impact Assessment Notification, 2006 (as amended). Copy of environment clearance is available with Gujarat Pollution Control Board and may also be seen at website of Ministry at http://moef.nic.in For, M/s. BALKRISHNA INDUSTRIES LIMITED DIVYA BHASKAR 16.01.2018 **જાહેર નોટીસ** મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટમાં કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુરી. આથી જાણ કરવામાં આવે છે કે મિનિસ્ટ્રી ઓફ એન્વાયરમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જ, ગવર્મેન્ટ ઓફ ઇન્ડિયા દ્વારા મેસર્સ બાલકિષ્ના લિમિટેડ મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટ માં ૧૧૫૦૦ ટીપીએમ કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુર આપેલ છે. એન્વાયરમેન્ટ ઇમ્પેક્ટ એસએસમેન્ટ જાહેરનામા ૨૦૦૬ (એમેન્ડેડ) હેઠળ પર્યાવરણની મંજુરી પત્ર નંબર :- J-11011/162/2017-IA II (I) તારીખ :- ૮ જાન્યુઆરી ૨૦૧૮ દ્વારા મળેલ છે. ઉપરોક્ત પત્રની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તેમજ મિનિસ્ટ્રીની વેબ સાઇટ (http://moef.nic.in) ઉપર ઉપલબ્ધ છે. મેસર્સ બાલકિષ્ના ઇન્ડસ્ટ્રીઝ લિમિટેડ વતી
14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted.
15	The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.	Noted.
16	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with amendments therein.	**Complied,** CCA obtained.

Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I) issued vide dated 08-01-2018 amended vide date 20-05-2019		
Sr No	**Condition of EC No J-11011/162/2017-IA-II (I)**	**Status of Compliance**
2	The Ministry vide letter dated 8th January 2018 has granted environmental clearance in favour of Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11,500 TPM at Village – Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).	Noted.
3	Now amendment in the said environmental clearance had been sought in respect of survey nos, green belt area and raw material storage.	Noted.
4	The proposal was considered by Expert Appraisal Committee (Industry -2) in its meeting held on 24- 26 September 2018 and 29-31 January 2019. The Committee has recommended for the proposed amendment in the said environmental clearance dated 8th January 2018 as under	Noted.
4	Para 2 & 13, Plot no 470, 544/1, 545/1, 555 to be read as : Plot no 470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat)	Noted.
	Para 3 to be modified as ".... Greenbelt will be developed in an area of 4,00,144 sq mtr, covering 33 % of the total project area"	**Complied,** We have developed green belt at area equivalent to 4,03,277 sq mtrs (as on Nov 2019. Details of Green belt is given above.
4 cont	Para 13 (s) to be read as In case of raw materials identified as the hazardous one under the MSIHC Rules 1989, the statutory provisions contained therein shall be continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time.	**Complied,** Raw Materials are not fallen under hazardous chemical as defined under MSIHC Rules 1989
		Complied, We are storing Raw Materials for maximum 30 days. as on date Raw Material store for 25 days.
5	Based on recommendation of the EAC, the Ministry hereby accord the approval of the proposed amendment in environmental clearance dated 8th January 2018 as per para 4 above, will all other terms and conditions stipulated therein remaining unchanged.	Noted.

<table>
<tr><th colspan="8">Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I) 15th October 2020</th></tr>
<tr><th>Sr. No.</th><th colspan="6">Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020</th><th>Compliance Status</th></tr>
<tr><td>2</td><td colspan="6">The Ministry of Environment,Forest and Climate change has examined the proposal for environmental clearance to Addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited at Block Survey No.470 & associated, Village-Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).</td><td>Noted</td></tr>
<tr><td rowspan="5">3</td><td colspan="6">The details of products and capacity as under :</td><td rowspan="5">CTE Applied</td></tr>
<tr><td rowspan="2">Particulars</td><td rowspan="2">Unit</td><td colspan="4">Details</td></tr>
<tr><td>Existing Operational</td><td>Proposed</td><td>Total after Expansion</td><td>Impact</td></tr>
<tr><td>Tyre & Tube (Non EC Product)</td><td>TPM</td><td>10000</td><td>5000</td><td>15000</td><td>Increase</td></tr>
<tr><td>CPP</td><td>MW</td><td>20</td><td>20</td><td>40</td><td>Expansion</td></tr>
<tr><td>Carbon Black (Product covered under 5(e) of EIA notification 2006</td><td>TPM</td><td>11500</td><td>0</td><td>11500</td><td>No Change</td></tr>
<tr><td>4</td><td colspan="6">Existing land area is 1,212,560 m2 and proposed expansion will be done on the same land area only.Industry has already developed greenbelt in an area of 33 % i.e.,403727 m2 out of the total plot area of the project.The estimated existing project cost is Rs 3823 Crores out of which the existing project cost of tyre &tube Plant is Rs 3,365 Crores ,the existig project cost of Carbon Black Plant is Rs 287 Crore,the existing project cost of Power Plant is Rs 131 Crores and the existing cost of developing common facilities is Rs 40 Crores. The proposed expansion will be Rs 25 Crores including existing investment of Rs 25 Crores only for turbine,Flare Stack and associated auxillary units.Total capital cost earmarked towaord environment pollution control measures is Rs.69.29 Crores and the Recurring coast (operation and maintanance) will be about Rs.152 Lack/year.Total Employment wil be 5050 persons as direct & 3000 person indirect after expansion.Industry proposes to allocate Rs 25 Lakh @ 1 % towards Corporate Environment Responsibility.</td><td>Noted</td></tr>
<tr><td>5</td><td colspan="6">Total water requierment as per earlier approved EC was 6600 m3/day ,out of which fresh water requierment was 5500 m3/day being met from Gujarat Water Infrastructure Limited .Existing total water requierment 9based on at present consumption rate) is 5085 m3/day .The revised /reduced water requierment after implementation of water saving measures including expansion,the total water requierment will be 5941 m3/day ,out of which fresh water requierment is 4050 m3/day and will met from ujarat Water Infrastructure Limited & Borewell (03 No).Industrial Effluent (1317 KLD) quantity will be treated trough ETPs of combined capacity 1410 KLD followed by Ro and MEE..</td><td>CTE Applied</td></tr>
</table>

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
5 cont	the treated industrial effluent will be recycled for industrial purposes.Domestic Sewage (472 KLD)quantity will be treated through STPs of combined capacity 600 KLd and treated sewage will be utilizes for domestic ,flushing ,plantatyion and greenbelt purpose.The plant will be based on Zero Liquied discharge system.There will be no incremental load om water resources	CTE Applied
6	Power requierment after expansion will be 33.5 MW including existing 23.5 MW,proposed to be supplied by 20 MW existing TG plus 20 MW proposed TG and paschim Gujarat Vij company Ltd) (Sanction load is 15 MVA). Existing unit has standby DG sets of 2 X 250 KVA & 4.2 MW capacity ,additionally DG sets of capacity 2 X 2500 kVA ,125 kVA, 1 X 20 kVA will be used as standby during power failure .Stack (hight 11 m for all DG sets)will be provided as per CPCB norms.Erlier approved DG sets of Capcity 2000 kVA will not be installed. Existing unit has Boiler of capacity 2 X 66 TPH , 1 X 95 TPh , 1 X 45 TPH , (Boiler for CPP) ,5 X 2.5 TPH (Waste Heat Recovery Boilers) in CBP & 1 X2.8 TPH , 2 X 20 TPH (Other Boilers) installed / approved are small process boiler. The stack height of the 66 TPH boiler as per EPA standared and actual emission is 60 m and 84 m as per the maximum load calculation, the height of the 95 TPH boiler as per EPA standared and actual emission is 59.18 m and 105 m as per the maximum load calculated ,the height of the 20 TPH boiler as per EPA standard and actual emission is 21 m 40 m as per the maximum load calculation and the height of the 2.8 TPH boiler as pre EPA standard and actual emission is 9.8 m and 30 m as per the maximum load calculation has already been installed .Stack height of 80 meters for 1 X 45 TPH boiler is under construction. Electrostatic Precipitators (ESP) is already installed with coal based 2 X 66 TPH boiler and 2 X 20 TPH boiler each,for controlling the particulate emissions the statutory limit of PM - 50 mg/Nm3 , SOX - 600 mg/Nm3 & NOX - 300 mg/Nm3 .Adequate height stackes are installed /to be provided with Off gas based boilers of capacity 95 TPH & 45 TPH and F.O based boiler of capacity 2.8 TPH respectively for proper dispersion of emission from these boilers within statutory limit of PM - 50 mg/Nm3 , SOX-600 mg/Nm3 & NOX - 300 mg/Nm3.	CTE Applied
7	All Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)are Listed at S.N. 5 (e) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A'as the proposed project is located outside the notified industrial area/estate and appraised at Central Level by Expert Appraisal Committee (EAC)	Noted
8	The Standared Terms of References (TORs) had been granted to the project vide latter no.IA-J-11011/162/2017-IA-II(I) dated 20.12.2019 . The project proposal was considered by the Expert Appraisal Committee (Industry-2) in its 16th meeting held during 22.01.2020 and recommended amendment in Terms of References (TORs) along with the request of exemption from Public Hearing under para 7(ii) of the EIA Notification ,2006 for the Project.The Amended TORs was issued by Ministry vide letter F.No. J-11011/162/2017 - IA-II (I) dated 19.03.2020 Litigation is pending aginst the proposal.	Noted

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
9	The proposal was considered by the EAC in its 23rd meeting held on 18th September, 2020 in the Ministry ,Wherein yhe project proponent and their consultant M/s. Wolkem India Limited presented made a detailed presentation on the salient features of the project.	Noted
10	The EAC ,constituted under the provisin of the EIA notification , 2006 and comprising of Experts Members/domain experts in various field ,have examined the proposal submitted by the project proponent in desired from along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and behalf and no information has been suppressed in the EIA/EMP report.If any part of data /information submitted is found to be false /misleading at any stage ,the project will be rejected and Environmental Clearance given ,if any will be revoked at the risk and cost of the project proponent.	Noted
11	The Committee noted that the EIA/EMP report is in compliance of theToR issued for the project ,reflecting the present environment concerns and the projected scenario for all the environmental components.The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards.The Committee has also deliberated on the CER plan and found to be addressing the issues in the study areas.additional information submitted by the project proponent found to be satisfactory and addressing the concerns of the Committee.The EAC has deliberated theproposal and has made due diligence in the process as notified under the provisions of the EIA Notification , 2006 as amended from time to time and accordingly made the recommendations to the proposal .The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environment Clearance (EC).	Noted
12	The environmental clearance granted to the project/activity is stricly under the provisions of the EIA Notification 2006 and its amendments.It does not tantamount /construe to approvals /consent/ permissions etc.required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations ,etc.,as ,may be applicable to the project .The project proponent shall obtain necessary permission as mandated under the water (Prevention and Control of Pollution)act ,1974 and the Air (Prevention and Control of Pollution)Act ,1981 as applicable from time to time ,from the State Pollution Control Board, piror to construction & operation of the project.	Noted
13	Based on the proposal submitted by the project proponent and recommendation of the EAC (Industry-2), Ministry of Environment ,Forest and Climate Change hereby accords environmental clearance to the project for additional of MW Turbine & Stand by Flare Limited	Noted And Shall be complied

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
13 Cont	Located at Block Survey No. 470 & associated , Village-Paddhar , Taluka-Bhuj,District-Kutch, Gujarat,under the provision of the EIA Notification,2006,and the amendments therein ,subject to compiance of the terms and conditions as under:- A. Specific Conditions : The project proponent shall have complied the conditions memtioned in the earlier EC dated 8th January,2018 and amended dated 20th May,2019.	Noted And Shall be complied
13.1	No further expansion or modifications in the plant ,other than mentioned in the EIA Notificaton ,2006 and its amendments ,shall be carried out without prior approval of the Ministry of Environment ,forest and Climate Cahnge /SEIAA ,as applicable. In case of deviations or alteration in the project proposal from those submitted to this Ministry for clearance ,a fresh referance shall be made to the Ministry /SEIAA , as applicable ,to assess the adequacy of conditions imposed and to add additional environmental protection measures requierd ,if any.	Noted And Shall be complied
	The energy source for lighting purpose shall be preferably LED based ,or advanced having preference in energy conservation and environment betterment.	Noted And Shall be complied
	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods , silencers, enclosures etc.on all source of noise generation .The ambient noise levels shall conform to the standards prescribed under the Environment (Protection)Act , 1986 Rules,1989 viz.75 dBA (day time)and 70 dBA (night time)	Noted And Shall be complied
	The company shall undertaken all relevent measures for improving he social - economic conditions of the surrounding area. CER activities shall be undertaken by involving local village and administration and shall be implemented .The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.	Noted And Shall be complied
	The Company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment,Forest and Climate Changeas well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmerked for environment management/pollution control measures shall not be diverted for any other purpode.	Noted And Shall be complied
	A Copy of the clearance latter shall be sent by the project proponent to concerned panchayat ,Zill Parishad /Municipal Corporation ,Urban local Body and the local NGO, if any ,from whom suggestions/representation , if any ,were received while processing the proposal.	Informed

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
	The Project proponent shell also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective regional Office of MoEF&CC , the respective Zonal Offic eof CPCB and SPCB . A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.	First Compliance report
	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as perscribed under the Environment (*Protection) Rules ,1986 , as amended subsequently ,shall also be put on the wesite of the company along with the status of compliance of environmental clearance condtions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.	Noted And Shall be complied
	The project proponent shell inform the public that the project has been accorded environmetal clearance by the Ministry and copies of the clearance latter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/.This shall be advertised within seven dayas from the data of issue of the clearance latter ,at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.	Advertisment published on daily news paper on date 21-10-2020, and the same was intimated to Regional Office (Bhopal Office) of Ministry
	 જાહેર સૂચના બાલકૃષ્ણા ઇન્ડસ્ટ્રીઝ લિમિટેડ, ભુજ (કચ્છ) ની હાલની કાર્બન બ્લેક મેન્યુફેક્ચરિંગ સુવિધા સાથે ૨૦ મેગાવોટની ટર્બાઇન એન્ડ સ્ટેન્ડ બાય ફ્લેર સિસ્ટમ માટેના પ્રોપોઝલની પર્યાવરણીય મંજૂરી મિનિસ્ટ્રી ઓફ એન્વાયર્નમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જ, ગવર્નમેન્ટ ઓફ ઇન્ડિયા દ્વારા આપવામાં આવી છે. ઇન્વાયરમેન્ટ ઇમ્પેક્ટ એસેસમેન્ટ ઓથોરિટી (એસઇએ) દ્વારા પર્યાવરણીય મંજૂરી પત્ર નં. જે-૧૧૦૧૧/૧૬૨/૨૦૧૭-આઇએ II (I) તા.૧૫ ઓક્ટોબર ૨૦૨૦ દ્વારા મળેલ છે. ઉપરોક્ત પત્ર ની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડમાં ઉપલબ્ધ છે તેમજ મિનિસ્ટ્રી ઓફ એન્વાયર્નમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જની વેબસાઇટ, અને https://parivesh.nic.in પર પણ જોઈ શકાય છે. બાલકૃષ્ણા ઇન્ડસ્ટ્રીઝ લિમિટેડ વતી  PUBLIC NOTICE Project addition of 20 MW Turbine and Stand by Flare System within existing Carbon Black manufacturing facility of M/s Balkrishna Industries Limited, Bhuj (Kutch) has been accorded with Environmental Clearance vide File No J-11011/162/2017-IA II (I) dated 15-10-2020 from Ministry of Environment, Forests and Climate Change, Government of India. The copies of the clearance letter are available with Gujarat Pollution Control Board and my also be seen at website of the Ministry of Environment, Forest and Climate Change and at https://parivesh.nic.in For M/s Balkrishna Industries Limited	
	The project authorities shall inform the regional office as well as the Ministry ,the date of financial closure and final approval of the project by the concerned authorities and the data of start of the project.	Informed to MoEF&CC Regional Office

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
	This Environmental Clearence is garanted subject to final outcome of Hon'ble supreme court of India, Hon'ble high Court, Hon'ble and any other Court of Law ,if any , as may be applicable to this project.	Noted
14	The Ministry reserves the right to stipulate additional conditions ,if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner.The ministry may revoke or suspend the environmental clearance ,if implementation of any of the above conditions is not found satisfactory.	Noted
15	Concealing factual data or submission of flase/Fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment 9Protection) Act,1986.	Noted
16	Any appeal against this environmental clearanc eshall lie with the National Green Tribunal ,if preferred ,within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.	Noted
17	The above conditions will be enforced , inter-alia under the provisions of the Water (Prevention & Contral of Pollution)Act, 1974, the Air (Prevention & Control of Pollution) Act,1981 ,the Environment (protection)Act,1986 ,the Hazardous Waste (Management, Handling and Transboundary Movement)Rules,2016 and the Public Liability Insurance Act ,1991 read with subsequent amendments therein.	Noted and applied for CTE
18	This issues with the approval of the competent authority.	Noted

ANNEXURE -E

COMPLIANCE REPORT CCA NO AWH-104067 FOR PERIOD JUNE TO NOV 2020											
Sr.	**Terms and conditions of CCA Order No AWH-104067.**			**Compliance**							
1	CCA Order no AWH - 85243, dated 12-04-2017 issued vide letter no PC / CCA - Kutch - 825 (3) / ID 29597 / 413693 dated 30/05/2017 (valid 01-12-2021)			**Noted**							
2	CTE Amendment vide letter order no PC / CCA - Kutch - 825 (3) GPCB ID 29597 / 445117, 20/02/2018										
3	CTE Amendment vide order no PC/CCA-KUTCH-825 (3) / GPCB ID 29597 / 505229, 06/05/2019										
4	Your CCA Amendment Application Inward ID no 160843 dated 09/07/2019										
	In exercise of the power conferred under section -27 of the Water (Prevention and Control of Pollution) Act -1974, under section -21 of the Air (Prevention and Control of Pollution) Act 1981 and Authorization under Rule 6(2) of the Hazardous & Other Waste (Management & Tran boundary Movement) Rule - 2016 & as amended framed under the Environment Protection Act - 1986 and without reducing your responsibility under the said Acts / Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorization (CCA) issued vide letter no PC/CCA-Kuthc-825 (3) / ID 29597 / 413693, dated 30/05/2017 which is valid up to 01/12/2021 under reference (1) stands amended in respect of the following conditions.										
1	Consent Order No, AWH-104067 date of Issue 19/09/2019			Noted							
2	The consent shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of following products:			Production capacity of Carbon Black is increased from 6,000 to 9,000 TPM vide amended CCA AWH 110284.							
	Sr.	Product	Qty	Actual Production	**Jun-20**	**Jul-20**	**Aug-20**	**Sep-20**	**Oct-20**	**Nov-20**	
	1	Manufacturing of Tyres & Tubes	12,000 MT/Month	Unit - MT / Month	9457.1	10460.7	9479.3	8815.7	6657.42	8396.88	
	2	Electricity Generation (Captive Power Plant)	20 MWh	Unit - MWH	16.6	17.5	17.0	16	**13.05**	16.20	
	3	Carbon Black	6000 MT / Month	Unit - MT	7450.1	9217.0	6796.1	7028.57	5965.71	9023.91	
Subject to the Following Specific Conditions as mentioned in CCA AWH 104067 :				**Noted**							
1	Application shall comply with conditions of environment clearance issued vide letter no J-11011 / 162 / 2017- IA (II) (I) by MoEF&CC			We are submitting six monthly EC compliance report to RO (WZ) MoEF&CC - Bhopal, RO GPCB Bhuj, HO GPCB Gandhinagar on regular basis.							
2	The Off Gas generated from Carbon Plant shall be used as Fuel in Boiler and in case of non -operation of Boiler, Unit shall stop production of Carbon Black.			The Off gas generated from Carbon Plant are utilizing in gas based 95 TPH Boiler as Fuel. We are stopping Carbon Black Plant during non-operation of 95 TPH Boiler.							
3	Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS)			In process, enquiry raised, process get delayed due to COVID - 19. However we provided Ambient Air Quality Station in premises and at present the air quality is being monitor manually as per norms.							
4	Unit shall install continuous online monitoring system for stack emission			We installed continuous online monitoring system at stack attached with Boilers for Captive Power Plant.							
5	Unit shall comply with the Coal Handling Guidelines			We are complying with Coal Handling Guidelines including water sprinkling, provided wind breaking walls & green belt near coal yard to control fugitive emissions.							
6	Industry shall manage Solid Waste Generated from Industrial activities as per Solid Waste Management Rule 2016 (Solid Waste as defined in Rule -3 (46))			The solid waste generated from industrial activities is disposed in accordance to norms.							

7	As per provision of Rule 18 of Solid Waste Management Rule - 2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by refused derived fuel.	Noted. We are exploring various possibilities replace at least five percent (5%) of your solid fuel requirement by refused derived fuel.
8	Industry shall provide dedicated storage facilities form fly ash	Silos of capacity 1852 M3 X 2 Nos & 1111 M3 X 1 Nos has provided for storage of Fly Ash.
9	Industry shall comply with Fly Ash Notification 1999 as amended from time to time	Fly ash is sold to Cement Manufacturing located within Kutch, besides this fly ash is also supplied to Bricks manufacturing and also used in low line filling and approach road preparation inside plant area.
3	**CONDITIONS UNDER WATER ACT 1974:**	Noted
Mentioned under CCA no AWH 104067		Noted
3.1	Water Source - GWIL	Source of Water is GWIL
3.2	The quantity of the fresh water consumption for industrial purpose after proposed expansion shall be increased from 3335 KLD to 4400 KLD	**Consumption of Fresh water in Industrial Operation**

Limit : 4400 KLD	**Jun-20**	**Jul-20**	**Aug-20**	**Sep-20**	**Oct-20**	**Nov-20**
Actual Avg (Unit - KLD)	2484.0	2252.0	1844.6	1906	1780	2327

3.3	The quantity of the fresh water consumption for domestic purpose, after proposed expansion shall be increased from 540 KLD to 900 KLD

Consumption of Fresh water for Domestic Purpose

Limit : 900 KLD	**Jun-20**	**Jul-20**	**Aug-20**	**Sep-20**	**Oct-20**	**Nov-20**
Actual Avg (Unit - KLD)	491.5	488.0	484.0	510	529	517

3.4	The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall be increased from existing 1008 KLD to 1110 KLD.

Generation of Industrial Effluent

Limit : 1110 KLD	**Jun-20**	**Jul-20**	**Aug-20**	**Sep-20**	**Oct-20**	**Nov-20**
Actual Avg (Unit - KLD)	724.0	960.0	1012.0	648	772	907

3.5	The quantity of domestic waste water (sewage) after proposed expansion, shall be increased from 520 KLD to 540 KLD

Generation of Domestic Effluent

Limit : 540 KLD	**Jun-20**	**Jul-20**	**Aug-20**	**Sep-20**	**Oct-20**	**Nov-20**
Actual Avg (Unit - KLD)	416.9	475.0	516.0	512	378	459

3.6	The industrial effluent shall be treated in ETP followed by 2-stage RO system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.	We provided ETP followed by 2-stage RO system and Multiple Effective Evaporator (MEE), to maintain Zero Liquid Discharge. We are operating of our ETP & ZLD effectively and recycling water in to process, records are maintained
3.7	Unit shall provide meters at inlet & outlet of ETP & maintain record	Meters at inlet & outlet of ETP are provided and records are maintained.
3.8	The industry shall operate Sewage	

Parameter	Permissible Limit	Name of STPs	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20

TRUE COPY
ADVOCATE

	Treatment Plant (STP) adequately so that treated sewage shall comply with following norms.	pH	6.5 to 9.0	STP -1	7.3	7.2	7.3	**7.1**	**7.2**	**7.14**
				STP -2	7.5	7.6	7.5	**7.4**	**7.4**	**7.28**
				STP -3	7.2	7.4	7.3	**7.5**	**7.6**	**7.18**
		BOD (5 days at 20°C)	30 mg/ L	STP -1	28.6	20.3	22.8	25.4	24.3	27.0
				STP -2	26.9	24.6	23.9	24.7	22.8	25.2
				STP -3	22.2	20.8	26.4	22.8	20.7	24.0
		Suspended Solid	100 mg/ L	STP -1	54.2	37.5	41.7	29.5	24.3	24.3
				STP -2	23.6	28.6	21.4	22.5	21.8	21.6
				STP -3	33.2	28.4	30.1	27.5	23.4	23.1
		Focal Coliform	1000 MPN / 100 ml	STP -1	563	458	361	412	387	430
				STP -2	423	467	410	417	416	410
				STP -3	391	410	366	381	443	455
3.9	The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises.			Total Treated sewage is utilizing for gardening and plantation.						
"3.10	The unit shall provide fix pipeline for even distribution of the treated sewage for gardening and plantation.			Fix pipe line for collection of sewage & distribution of treated sewage is provided. We provided drips piping along with fix piping network for gardening and plantation.						
3.11	Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.			Separate storm water drain networks are provided. Piping network for collection of Industrial Effluent are separate laid, so that in any circumstances both cannot be mixed up.						
4	**Conditions under Air Act 1981:**									
	The condition no 4.1 , 4.2 & 4.3 of AWH 85243 shall be read as			**Noted**						
4.1	There shall be no change in the fuel consumption due to propose expansion. Further in the propose boilers off gas generated from Carbon plant shall be used as fuel.			There are no change in fuel consumption. Off Gas generating from Carbon Black Plant is utilizing as fuel in new Boiler capacity 95 TPH. Records of Fuel Consumption in accordance to CCA AWH - 85243 are being separately maintained.						
4.2	The Applicant Shall install & operate air pollution control system in order to achieve flue gas emissions norms as prescribed below			We are operating APCM effectively and monitoring flue gas emission.						
	Sr	Stack attached to	Parameter & Limit	Monitoring Records	**Jun-20**	**Jul-20**	**Aug-20**	**Sep-20**	**Oct-20**	**Nov-20**
	1	Boiler -1 for 20 MW CPP - 66 TPH	PM - 50 mg/ Nm^3	All results are in unit of mg/Nm^3	42.47	37.42	37.14	NO	NO	NO
			SO2 - 600 mg/Nm^3		442.9	577.8	507.5	NO	NO	NO
			NO - 300 mg/Nm^3		96.16	143.4	204.8	NO	NO	NO
			Mercury - 0.03 mg/Nm^3		0.02	0.019	0.021	NO	NO	NO
	2	Boiler -2 for 20 MW CPP - 66 TPH	PM - 50 mg/ Nm^3	All results are in unit of mg/Nm^3	NO	NO	NO	26.52	29.6	22.86
			SO2 - 600 mg/Nm^3		NO	NO	NO	381.4	418.8	383.86
			NO - 300 mg/Nm^3		NO	NO	NO	121.7	94.2	62.16
			Mercury - 0.03 mg/Nm^3		NO	NO	NO	0.019	0.015	0.013
	3	Boiler -3 (20 TPH)	PM -150 mg/ Nm^3	Unit : mg/Nm3	31.58	NO	NO	NO	NO	42.66
			SO2 - 100 PPM	Unit - PPM	29.64	NO	NO	NO	NO	23.85
			Nox -50 PPM	Unit - PPM	18.35	NO	NO	NO	NO	16.34

	4	Boiler -4 (2.8 TPH)	PM -150 mg/ Nm^3	Unit : mg/Nm3	NO	NO	NO	NO	NO	NO
			SO2 - 100 PPM	Unit - PPM	NO	NO	NO	NO	NO	NO
			Nox -50 PPM	Unit - PPM	NO	NO	NO	NO	NO	NO
	5	Boiler -6 (20 TPH) (Stand by)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NO	NO	NO	NO	NO	NO
			SO2 - 100 PPM	SO2 -100 PPM	NO	NO	NO	NO	NO	NO
			Nox -50 PPM	Nox -50 PPM	NO	NO	NO	NO	NO	NO
	6	D.G.Set (250 KVA)	Nox + HC ≤ 4.0 g / kw-hr	All results are in unit as prescribe under limits of concern parameters	NO	NO	1.51	NO	NO	NO
			CO ≤ 3.5 g / kw-hr		NO	NO	1.33	NO	NO	NO
			PM ≤ 0.2 g / kw-hr		NO	NO	0.091	NO	NO	NO
			Smoke (light absorption coefficient ≤ 0.7 m^{-1}		NO	NO	0.15	NO	NO	NO
4.2 Cont	Sr	Stack attached to	Parameter & Limit	Monitoring Records	**Jun-20**	**Jul-20**	**Aug-20**	**Sep-20**	**Oct-20**	**Nov-20**
	7	D.G.Set (250 KVA)	Nox + HC ≤ 4.0 g / kw-hr	All results are in unit as prescribe under limits of concern parameters	NO	NO	1.42	NO	NO	NO
			CO ≤ 3.5 g / kw-hr		NO	NO	1.16	NO	NO	NO
			PM ≤ 0.2 g / kw-hr		NO	NO	0.081	NO	NO	NO
			Smoke (light absorption coefficient ≤ 0.7 m^{-1}		NO	NO	0.085	NO	NO	NO
	8	D.G.Set (4.2 MW)	Nox + HC ≤ 4.0 g / kw-hr	All results are in unit as prescribe under limits of concern parameters	2.38	NO	NO	2.41	NO	NO
			CO ≤ 3.5 g / kw-hr		1.94	NO	NO	1.81	NO	NO
			PM ≤ 0.2 g / kw-hr		0.126	NO	NO	0.104	NO	NO
			Smoke (light absorption coefficient ≤ 0.7 m^{-1}		0.21	NO	NO	0.28	NO	NO
	New									
	9	Boiler -8 (95 TPH) (Off Gas Boiler)	PM -150 mg/ Nm^3	Unit : mg/Nm3	60.25	62.8	65.7	63.4	59.4	30.76
			SO2 - 200 mg/ Nm^3	Unit : mg/Nm3	191.88	197.37	194.6	197.2	195.6	189
			Nox -50 mg/ Nm^3	Unit : mg/Nm3	49.07	47.82	49.8	48.3	49.1	23.08
	10	Boiler -10 (WHRB) (2.5 TPH)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NO	NO	NO	NO	NO	NO
			SO2 - 100 PPM	SO2 -100 PPM	NO	NO	NO	NO	NO	NO
			Nox -50 PPM	Nox -50 PPM	NO	NO	NO	NO	NO	NO
	11	Boiler -11 (WHRB) (2.5 TPH)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NO	NO	NO	NO	NO	NO
			SO2 - 100 PPM	SO2 -100 PPM	NO	NO	NO	NO	NO	NO
			Nox -50 PPM	Nox -50 PPM	NO	NO	NO	NO	NO	NO
	12	Boiler -12 (WHRB) (2.5 TPH)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	NO	NO	NO	NO	NO	NO
			SO2 - 100 PPM	SO2 -100 PPM	NO	NO	NO	NO	NO	NO
			Nox -50 PPM	Nox -50 PPM	NO	NO	NO	NO	NO	NO
	13	Dryer -1 / 2 (Common Stack)	PM -150 mg/ Nm^3	PM -150 mg/ Nm3	41.23	52.5	43.8	34.9	21.5	24.96
			SO2 - 100 PPM	SO2 -100 PPM	64.6	47.17	59.67	62.8	60.4	69.69
			Nox -50 PPM	Nox -50 PPM	37.03	17.92	20.14	19.82	21.8	19.53
					NO : Means not in Operation / Stand by					
	The Applicant Shall operate air pollution control system in order to achieve process gas emissions norms as prescribed below			We are operating APCM effectively and monitoring process gas emission.						
	Sr	Stack attached to	Parameter & Limit	Monitoring Record (Month wise)						

			Parameter & Limit		Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20
4.3	EXISTING									
	1	Mixer Unit -1	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	NO	NO	NA	NO
		Mixer Unit -2	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	22.3	27.9	NO	NO	33.2	NO
		Mixer Unit -3	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NA	32.4	31.4	20.6	NO	19.82
		Mixer Unit -4	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	28.9	NO	26.3	24.04
		Mixer Unit -5	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	18.9	24.8	25.6	31.4	NO	21.67
		Mixer Unit -6	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	14.6	38.9	NA	19.5	22.8	NO
		Mixer Unit -7	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	20.3	29.3	23.1	22.8	31.4	NO
	PROPOSED									
	2	Mixer Unit -8	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	19.9	41.8	NO	NO	NO
		Mixer Unit -9	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	32.3	NO	NO	41.2	NO
		Mixer Unit -10	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	19.6	NO	NO	NO	32.5	NO
		Mixer Unit -11	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	17.4	NO	26.9	NO
		Mixer Unit -12	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	NO	NO	NO	NO
		Mixer Unit -13	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	NO	NO	NO	NO	NO	NO
	3	Coal Crusher	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	22.8	45.3	38.7	21.8	24.9	31.14
	4	Vapour Bag Collector -1	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	12.9	73.5	62.8	52.4	55.9	16.27
	5	Vapour Bag Collector -2	PM - 150 mg/ Nm^4	Unit : mg/Nm^3	15.9	37.8	51.9	49.3	120.4	14.56
	6	Pneumatic Carbon Conveying System-1	PM - 150 mg/ Nm^3	Unit : mg/Nm^3	18.3	47.6	43.8	40.5	112.3	15.74
	7	Pneumatic Carbon Conveying System-2	PM - 150 mg/ Nm^4	Unit : mg/Nm^3	13.4	53.4	45.9	39.4	19.8	12.33

5	**Condition of Authorization under Hazardous & Other Waste (M& TM) Rules - 2016 Amended as follows**	
	The condition no 5.2 shall be amended as below	Noted

5.2 M/s. Balkrishna Industries Limited is hereby granted an authorization to operate facility for following hazardous waste after expansion on the premises situated at Plot No/Survey No:470,544/1,545/1,555 Village :Paddhar ,Taluka : Bhuj ,Dist :Kutch -370105.

Sr.	Waste/Category(Generation)	Cat	Limit (Year)	Generation (Month Up to Nov-2020)	Mode of Disposal	Membership of TSDF is obtained for Land filling and Incineration.
1	Chemical Sludge from Waste Water Treatment	35.3	1510 MT	96 MT	Land- filling at TSDF	
2	Used Oil	5.1	421 MT	14 MT	Selling Registered Recycler	
3	Paint and ink sludge / residue	21.1	120 Kg	25 kg	Incineration at TSDF	
4	Discarded barrels containers / liners	33.1	425 Nos	120 Nos	Selling Registered Recycler	
5	Waste residue containing oil	5.2	7 MT	300 kg	Incineration at TSDF	

6	The other terms and conditions of Consolidated Consent (CC&A) Order No AWH-85243 dated 12/04/2017 issued vide letter no PC / CCA - Kutch - 825 (3) / ID - 29597 / 413693 dated 30-05-2017 shall remain unchanged	Compliance against the other terms and conditions of CCA no AWH - 85243 is given below
Sr.	**The other terms and conditions of CCA Order No AWH-85243.**	**Compliance**
Subject to the Following Specific Conditions as mentioned in CCA AWH-85243 :		

1	You shall comply with the conditions mentioned in letter no SEiANGUJIECI1 (d)17112012, dated 2010312012 issued by SEIAA	We are submitting six monthly EC compliance report to RO (WZ) MoEF&CC - Bhopal, RO GPCB Bhuj, HO GPCB Gandhinagar on regular basis.						
2	No ground Water shall be withdrawal without obtaining prior permission from competent authority	No ground water is withdrawn as on date till date.						
3.1	The unit shall reduce specific water consumption up to maximum of 3.5 m3/MWH. This shall be achieved by 7th December, 2017	Specific Water Consumption in CPP (Unit - M3/MWH)						
		Limit : 3.5	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20
		Avg Specific Water	1.00	1.00	1.00	1.00	1.00	0.85
3.8	The unit shall install meters at utilities for measuring categories wise (Category as given in Schedule II of Water (Prevention & Control of Pollution) Cess Act- 1977) consumption of water	Meters are provided for record of consumption of water categories wise.						

	EXISTING		Limit Quantity	Consumption					
	Sr.	Name of Fuel		Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20
4.1	1	Lignite Or Imported coal Or Indigenous coal	5250 MT/ Month or 11100 MT/ Month or 17400 MT / Month	4301.23	5486.2	6856.53	5075.56	4450.22	4769.67
	2	For start up of Boiler and as stand by fuel for Boiler, High Speed Diesel AND /OR Light Diesel Oil	50 kL/YEAR, 50 KL / Year & 15 KL / Year	345	420	460	408	300	314
	3	For stand by D.G. Set High Speed Diesel AND / OR Light Diesel Oil							
	4	Furnace Oil	2000 Litres/Day	0	0	0	0	0	0
	5	H.S.D	450 L/hour	0	0	0	0	0	0
	6	Furnace Oil	155 L/hour	0	0	0	0	0	0

	The Concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality standards issued by MoEF & CC dated 16th November 2009.				We have provided 3 nos of AAQM station within the factory and doing monitoring as per norms.					
					Monitoring Reading (Unit - µg/M3)					
	Sr.	Pollutant	Limit (Concentration in Ambient air in µg/M^3)	TWA	Location	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20
4.4	1	Sulphur Dioxide (SO2)	50 80	Annual 24 Hours	AAQM -1	16.1	19.2	16.0	16.8	15.9	17.3
					AAQM -2	15.4	17.2	18.5	18.1	21.5	19.4
					AAQM -3	15.3	16.3	20.0	19.1	24.8	21.6
	2	Nitrogen Dioxide (NO2)	40 80	Annual 24 Hours	AAQM -1	20.7	19.5	16.8	17.5	12.9	14.7
					AAQM -2	18.7	19.6	16.6	17.3	14.4	15.6
					AAQM -3	19.6	21.7	16.5	17.8	13.5	14.8
	3	Particulate Matter (Size less than 10 µm) or PM 10	60 100	Annual 24 Hours	AAQM -1	47.5	37.5	44.4	42.6	41.2	39.6
					AAQM -2	41.9	35.6	41.4	39.9	40.9	38.3
					AAQM -3	43.2	40.1	43.0	42.3	42.8	40.4
	4	Particulate Matter (Size less than 2.5 µm) or PM 2.5	40 60	Annual 24 Hours	AAQM -1	25.2	26.1	28.1	27.6	31.1	33.4
					AAQM -2	23.6	22.5	26.6	25.5	29.5	31.6
					AAQM -3	24.0	29.1	26.0	26.8	27.9	28.9

4.5	The Concentration of Noise in Ambient air within the premises of the industrial unit shall not exceed following levels		Location	Monitoring Reading (Unit - dB (A))				
				Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20
	Between 6 AM to 10 PM	75 dB (A)	AAQM -1	48.6	51.2	53.6	55.4	49.5	51.6
			AAQM -2	58.0	55.9	57.1	55.9	56.4	54.3
			AAQM -3	43.1	48.5	44.7	46.3	45.2	47.6
	Between 10 PM to 6 AM	70 dB (A)	AAQM -1	42.9	42.1	41.9	40.8	40.1	42.6
			AAQM -2	53.8	50.3	51.1	49.3	50.4	48.3
			AAQM -3	38.5	40.2	39.1	39.2	40.1	39.4
5.1	Authorization Number: AWH-85243 and shall valid up to 01/12/2021.		Noted						
5.3	The authorization is granted to operate a facility for collection , storage , within factory premises , transportation and ultimate disposal of hazardous waste by disposal at TSDF, Common Incinerator and selling out to registered recyclers.		We have provided Hazardous waste storage room within factory. We had obtained TSDF Membership for disposal & incineration of hazardous waste (Chemical sludge from waste water treatment, Paint and ink sludge / residue and waste containing oil). We also selling hazardous waste (Used Oil and Discarded Barrels Containers / Liners) to GPCB Registered Recyclers.						
5.4	The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act -1986.		Noted						
1	The authorized person shall comply with the provisions of the environment (protection) Act - 1986 and the rules made there under.		**Noted**						
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Gujarat Pollution Control Board.		**Noted**						
3	The persons authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous & other waste except what is permitted through authorization.		**Noted**						
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by persons authorized shall constitute a breach of this authorization.		**Noted**						
5	The persons authorized shall implement Emergency Response Procedure (ERP) for which these authorization is being granted considering all site specific possible scenario such spillage, leakage, fire ect and there possible impact and also carry out Mock drills in this regards at regular interval of time		ERP prepared and we are doing mock drills once in six month.						
6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Boards guidelines on Implementing Liabilities for Environmental damage due to handling and disposal of Hazardous Waste & Penalty.		**Noted**						
7	It is duty of Authorized person to take prior permission of the state pollution control board to close down the facilities.		**Noted**						

8	The imported Hazardous & Other Waste shall be fully insured for transit as well as for any accidental occurrence and its clean up operation.	**NA**
9	The record of consumptions and fate of imported Hazardous & Other Waste shall be maintained	**NA**
10	The Hazardous & Other Waste which gets generated during recycling or reuse or recovery or pre processing or utilization of imported hazardous or other waste shall be treated and dispose off as per specific conditions of authorization.	**NA**
11	The importer or exporter shall bear the cost of import or export and mitigation of damage if any.	**NA**
12	An application for the renewal of an authorisation shall be made as laid down under these rules.	**Noted**
13	Any other conditions for compliance as per the guideline issued by MoEF & CC or CPCB from time to time.	**Noted**
14	Annual return shall be filled by June 30th for the period ensuring 31st March of the year.	Annual report for the period 1st April 2018 to 31st March 2019 is submitted on date 26.06.2019.
6	**General Conditions :**	
6.1	As per "Public liability insurance act-91" company shall get Insurance policy, applicable.	PLI Obtained
6.2	Unit shall develop green belt within premises as per the CPCB guidelines. However, the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.	We have developed Green belt in an area of 4,03,727 sq metres (33 % of total plot area 12,12,560 sq metres). The species selected based on CPCB guideline.
6.3	Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.	Green belt has developed all along the periphery in range of avg 10 meters and average 1,000 tree per acre of land is provided.
6.4	The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act~ 1977.	Last Water Cess return submitted for the year 2017-18. Water Cess abolished after implementation of GST Water Cess abolished with application of GST Rule.
6.5	In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board	Noted

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6.6	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act~1974, the Air (Prevention and Control of Pollution) Act~1981 and the Environment (Protection) Act~1986.	Noted & Complied. We are submitting application to GPCB for amendment in CTE / CCA, whenever is required due to changes.
6.7	The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act. 1986.	Acoustic insulation / enclosures are provided at D.G Area, and Ambient noise level are below standard / limit prescribed under Noise (Regulation and Control) Rules 2000 framed under the Environment Protection Act 1986. Noise emission are being monitoring and records are maintained .
6.8	Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules~1989 framed under the Environment (Protection) Act~1986.	As on date The Manufacturing, Storage & Import of Hazardous Chemical Rules 1989 are not applicable to us.
6.9	If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.	Noted
;6.10	Applicant shall have to comply with all the guidelines I directive Issued / being issued by MoEF&CC I CPCB I DoEF from time to time.	Noted
6.11	Environmental cell shall be setup and shall be responsible for the total Environmental management.	Environmental Cell has been set up for total environmental management.
6.12	Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.	Quarterly Monitoring report are submitting to GPCB.

Annexure -F

COMPLIANCE REPORT OF CTE No 99784 (After Correction vide letter no 551152 dated 13-01-2020)							
Sr.	Descriptions of Conditions						Compliance
	CTE Amendment is granted vide CTE 99784 for following :						Noted
1	The validity period of the order shall be up to dated 29/02/2024						Noted
2	This CTE Amendment is granted for the installation of the proposed D.G.Sets (4 nos) and to remove the Boiler (1.5 TPH) and D.G.Set of Capacity 2000 KVA.						Installation of 4 new D.G.Sets are being installed. However we are not installing 1.5 TPH Boiler & 2000 KVA D.G.Set.
3	There is no change in products, production capacity, water consumption and waste water generation due to proposed amendment.						Noted Water consumption, production data are maintained seperately under CCA compliance.
4	Unit shall not construct / install Boiler (1.5 TPH) and D.G.Set of Capacity 2000 KVA, if already provided on site it shall be removed from the site within 3 months.						we have not intalled 1.5 TPH Boiler & 2000 KVA D.G.Set.
5	CONDITIONS UNDER AIR ACT 1981 :						
5.1	There shall be no change in fuel consumption due to proposed amendment.						Noted - Fuel consumption record is maintained seperately under CCA compliance
5.2	The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribe below.						We are operating all APCM and monitoring the air quality in accordance with Consent to Operate. We maintained records under CCA Compliance Report.
	Sr No	Stack attached to	Status	Stack height in	APCM	Parameter	Permissible Limit	Remakrs / Status of Equipments as below.
	1	Boiler -1 for 20 MW CPP - 66 TPH	Existing	83	ESP	PM Sox Nox Mercury (Hg)	50 mg/ Nm3 600 mg/Nm3 300 mg / Nm3 0.03 mg/Nm3	Operational and CCA Obtained
	2	Boiler -2 for 20 MW CPP - 66 TPH	Existing	83	ESP			
	3	Boiler -3 (20 TPH)	Existing	40	ESP	PM Sox Nox	150 mg/ Nm3 100 ppm 50 ppm	Operational and CCA Obtained
	4	Boiler -4 (20 TPH)	Existing	40	ESP			
	5	Boiler -5 (FO Fired) (2.8 TPH)	Existing	30	Adequate Stack Height			
	6	**Boiler -5 (1.5 TPH)**	**To be removed**	**11**	**Adequate Stack Height**			Not installed at site.
	7	Boiler - 6 (95 TPH)	Existing	105	Bag filter	PM Sox Nox	150 mg/ Nm3 200 mg/Nm3 50 mg /	Operational and CCA Obtained
	8	Boiler -7 (45 TPH)	Existing	80	Bag filter			Under Construction
	9	Boiler -8 (WHRB) (2.5 TPH)	Existing			PM Sox Nox	150 mg/ Nm3 100 ppm 50 ppm	Operational and CCA Obtained
	10	Boiler -9 (WHRB) (2.5 TPH)	Existing					
	11	Boiler -10 (WHRB) (2.5 TPH)	Existing					
	12	Boiler -11 (WHRB) (2.5 TPH)	Existing					Under Construction
	13	Boiler -12 (WHRB) (2.5 TPH)	Existing					Under Construction
	14	Dryer -1	Existing	50	Bag filter			Operational and CCA Obtained
	15	Dryer -2	Existing					Under Construction
	16	Dryer -3	Existing	50	Bag filter			Under Construction
	17	D.G Set (250 KVA)	Existing	11	Exhaust Muffler	Nox + HC CO PM Smoke limit (Light absorption coefficient)	<_4.0g/kW-hr <_3.5g/kW-hr <_0.2g/kW-hr <_0.7m^{-1}	Operational and CCA Obtained
	18	D.G Set (250 KVA)	Existing	11				
	19	D.G Set (4.2 MW)	Existing	54	Adequate Stack Height			
	20	D.G. Set (2000 KVA) (Stand by)	Not be constructed	11	Exhaust Muffler			Not installed at site
	21	D.G Set (2500 KVA)	Proposed	11	Exhaust Muffler			Under project
	22	D.G Set (2500 KVA)	Proposed	11				
	23	D.G Set (125 KVA)	Proposed	11				
	24	D.G Set (20 KVA)	Proposed	11				
5.3	The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribe below.							We are operating all APCM and monitoring in accordance to Consent to Operate and maintaining record under CCA Compliance Report.
	Sr. No	Stack attached to	Stack height in Meters		APCM	Parameter	Permissible Limit	Remakrs / Status of Equipments as below.
	1	Mixer Unit (13 nos)	30 (2 stack each)		Bag filter	PM	150 mg/Nm3	Operational and CCA Obtained
	2	Coal Crusher	30		Bag filter	PM	150 mg/ Nm3	Operational and CCA Obtained
	3	Vapour Bag Collector (3 nos)	30 (each)		Bag filter			VBC -1 is operation and CCA Obtained. Remaining two nos of VBC are under project
	4	Pneumatic Carbon Conveying System (3 nos)	30 (each)		Bag filter			PCC (PBC) -1 is operation and CCA Obtained. Remaining two nos of PCC (PBC) are under project

Annexure -F

Sr.	Descriptions of Conditions	Compliance
5.4	The concentration of the following parameter in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standard issued by Ministry of Environment and Forest dated 16th Nov 2009	We are measuring Ambient Air Quality and records are maintaining uncer CCA Compliance record.

Sr No	Pollutant	Time Weighted Average	Concentration in Ambient air in
1	Sulphur Dioxide (SO2)	Annual 24 hrs	50 80
2	Nitrogen Dioxide (NO2)	Annual 24 hrs	40 80
3	Particulate Matter (Size less than 10) or PM 10	Annual 24 hrs	60 100
3	Particulate Matter (Size less than 2.5) or PM 2.5	Annual 24 hrs	40 60

5.5	The concentration of the Noise in Ambient Air within the premises of industrial unit shall not exceed following levels.	We are measuring Ambient Noise and records are maintaining uncer CCA Compliance record.
	Between 6 A.M to 10 P.M : 75 dB(A)	
	Between 10 A.M to 6 A.M : 70 dB(A)	
5.6	The D.G.Set shall have acoustic enclosure and shall comply with the standards specified at sr no 95 of Schedule -1 of the Rule 3 of E.P. Rules 1986 and Noise Pollution level as per The Air Act 1981.	Noted and acoustice enclosure are provided in existing D.G.Sets and for up-coming new D.G.Set the same will be provided.
	D.G. Set Standard	
	The flue gas emission through stack attached to D.G.Set shall confirm to the following standard	Noted
a	The minimum height of stack to be provided with each of the generator set shall be H= h+0.2(KVA)$^{1/2}$ where H = Total stack height in meters, h = Height of the building in meters where or by the site of which the generator set is installed.	Stack height are calculated on the given formula and accordingly adequate stacks are provided at existing D.G.Sets and simillar will be applied for new up comong D.G.Sets.
b	Noise from D.G.Set shall be controlled by providing an acoustic enclosure or by treating the room acoustically at the users end.	Noted and acoustice enclosure are provided in existing D.G.Sets and for up-coming new D.G.Set the same will be provided.
c	The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standard whichever is on the higher side (if the actual ambient noise is on the higher side it may not be possible to check the performance of the acoustic enclosure / acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level preferably in the night time.) The measurement for insertion loss may be done at different points at 0.5 metres from the acoustic enclosure / room and the averaged.	Acoustice enclosure are designed for reduction of noise more than 25 dB(A) .
d	The D.G.Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB(A).	Existing exhaust muffler are giving insertion loss of more than 25 dB(A).
e	All efforts shall be made to bring down the noise level due to the D.G.Set out side the premises within the ambient noise requirement by proper sitting and control measures.	Noted
f	Installation of the D.G.Set must be strictly in compliance with recommendation of the D.G.Set manufacturer	Noted and Implemented
g	A proper routine and preventive maintenance procedures for the D.G.Set should set and followed in consultation with the D.G.Set manufacturer which would help to prevent noise level of the D.G.Set from deteriorating with use.	Noted and Implemented
6	General Conditions	
6.1	Any change in personnel equipment or working conditions as mentioned in the consent form / order should immediately intimated to this board.	Noted
6.2	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation and ultimate disposal) of the Waste Generated.	Noted and Implemented
6.3	Record of the waste generation its management and annual return shall be submitted to Gujarat Pollution Control Board in Form -4 by 31st January of every year.	Noted and Implemented
6.4	In case of any accident, details of the same shall be submitted in Form V to Gujarat Pollution Control Board.	Noted and Implemented
6.5	Applicant shall comply relevant provision of Public Liability Insurance Act 91	PLI obtained
6.6	The unit shall take all concrete measures to show tangible result in waste generation reduction, voidance, reuse and recycle. Action taken in this regard shall be submitted within three month also along with Form 4	PLI obtained
6.7	Industry shall have to display online data outside the main factory gate with regard to quantity and nature of hazardous chemical being handled in the plant including waste water and air emission and solid hazardous waste generated within the factory premises.	Noted and Implemented
6.8	Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1,000 tree per acre of land and green belt of 10 meter shall be developed.	Green belt developed all along the periphary in range of avg 10 meters and average 1,000 tree per acre of land is provided.

Annexure -I

COMPLIANCE REPORT OF CTE 90922

Sr.	Descriptions of Conditions	Compliance
	CTE No 90922 Amendment to Consent to Establish (NOC) issued vide out ward no 45117 dated 20-02-2018 "This board is empowered to amend consent order conditions. Accordingly, the Consent to Operate issued vide letter no PC/CCA/- KUTCH - 825 (3) / GPCB ID 29597 / 413693 dated 31/05/2017, under reference (1) stands amended in respect of the following conditions	Noted
1	The validity period of the order shall be up to dated 31/01/2023	Noted
2	The list of the proposed products to be manufacture is as below	Consent to Operate obtained vide CCA No 104067 dated 19-09-2019 for the production capacity as below Product

Sr.	Product	Quantity per Month			Product	Capacity	
		Existing	Proposed	Total			
1	Manufacturing of Tyres & Tubes	10,000 MT /Month	5,000 MT/ Month	15,000 MT/Month	Tire & Tube	12,000 MT / Month	Production record are maintaining under CCA Compliance Report
2	Electricity Generation (CPP)	20 MW	-	20 MW	Electricity Generation (CPP)	20 MWH	
3	Carbon Black	-	11,500 MT / Month	11,500 MT / Month	Carbon Black	6,000 MT / Month	
					Construction work of remaining production capacity is under progress.		

	CONDITIONS UNDER WATER ACT 1974:	
1	Application shall be comply with the conditions of Environmental Clearance issued vide letter no J-11011 / 162 / 2017-IA II (I) by MoEF&CC.	We are submitting EC compliance report to RO GPCB Bhuj, HO GPCB Gandhinagar and RO MoEF& CC Bhopal.
2	The off gas generated shall be used in boiler and in case of non-operation of boiler unit shall stop production of carbon black	We are using off gas generated from Carbon Plant in the boiler. In case of problem in operation of Boiler or long duration planned shutdown of Boiler, every time we stop of production of Carbon Plant.
3	Unit shall install and commission adequate ETP to achieve ZLD before commissioning the proposed project	We have installed ETP, equipped with second stage RO and MEE to achieve ZLD prior to start up of Carbon Plant line -1.
4	Unit shall install and operate adequate APCM to achieve norms.	We have installed APCM like Bag Filters, Stacks and operating efficiently to achieve norms.
3	CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS	
3.1	The condition 3.2 shall be read as The total industrial and domestic water consumption shall not be exceed 6600 KLD after proposed expansion.	Average Daily Total Water Consumption is monitoring under CCA compliance
3.5	The condition no 3.4 shall be read as The quantity of domestic waste water (sewage) shall not be exceed 900 KLD.	Average Daily Sewage generation is monitoring under CCA compliance

3.3 The condition no 3.5 shall be read as
The quality of sewage shall confirm to the following standards

Sr. No	Parameter	Permissible Limit
1	pH	6.5 to 9
2	BOD (3 days at 27OC)	30 mg/L
3	Total Suspended Solids (TSS)	100 mg/L
4	Fecal Coliform (FC) (Most Probable Number per 100 millilitre, MPN / 100 ml)	< 1000

Consent to Operate obtained vide CCA No 104067 dated 19-09-2019, and monitoring of quality of treated sewage are done in accordance to conditions of CCA and records are maintained.

3.4	The conditions no 3.7 shall be read as The treated sewage shall confirm to standards mention in 3.5 and it shall be discharged on land for gardening and plantation within premises and also utilizing for dust suppression.	We are using treated sewage for gardening purpose.

4 CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS

The conditions no 4.2 shall be read as The application shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribe below

	Sr	Stack attached with	Stack Height in meters	APCM	Parameter	Permissible limit
EXISTING	1	Boiler -1 for 20 MW CPP - 66 TPH	83	ESP	PM Sox Nox Mercury (Hg)	50 mg/ Nm3 600 mg/Nm3 300 mg / Nm3 0.03 mg/Nm3
	2	Boiler -2 for 20 MW CPP - 66 TPH	83	ESP		
	3	Boiler -3 (20 TPH)	40	ESP	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3
	4	Boiler -4 (2.8 TPH)	30	Stacks		
	5	Boiler -5 (1.5 TPH)	11	Stacks		
	6	Boiler - 6 (20 TPH) (stand by)	40	ESP		
PROPOSED	7	Boiler -8 (95 TPH)	105	Bag Filter	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3
	8	Boiler -9 (45 TPH)	80	Bag Filter		
	9	Boiler -10 (WHRB) (2.5 TPH)				
	10	Boiler -11 (WHRB) (2.5 TPH)				
	11	Boiler -12 (WHRB) (2.5 TPH)				
	12	Boiler -13 (WHRB) (2.5 TPH)				
	13	Boiler -14 (WHRB) (2.5 TPH)				
	14	Dryer -1	50	Bag Filter		
	15	Dryer -2				
	16	Dryer -3	50	Bag Filter		
Existing	17	D.G Set (250 KVA)	11	Exhaust Muffler	Nox + HC CO PM Smoke limit (Light absorption coefficient)	<_4.0g/kW-hr <_3.5g/kW-hr <_0.2g/kW-hr <_0.7m^{-1}
	18	D.G Set (250 KVA)	11	Exhaust Muffler		
	19	D.G Set (4.2 MW)	54	Adequate Stack		
	20	D.G. Set (2000 KVA) (Stand by)	11	Exhaust Muffler		

The list of Boilers, concerns parameters and limits are revised vide CTE Amendment order CTE 99784 dated 06-05-2019

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Annexure -F

Sr.	Descriptions of Conditions	Compliance
4.2	The condition no 4.2 shall be read as The application shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below	We operate air pollution control system effectively to achieve flue gas norms. We are doing in house monthly monitoring and quarterly external monitoring
	Existing: 1 Mixer Unit — Stack Height 30 — Bag filter — PM — 150 mg/ Nm3 Proposed: 2 Mixer Unit (5 nos) — 30 each — Bag filter — PM — 150 mg/ Nm3 3 Vapour Bag Collector (3 nos) — 30 each — Bag filter — PM — 150 mg/ Nm3 4 Pneumatic Carbon Conveying System (3 nos) — 30 each — Bag filter — PM — 150 mg/ Nm3	The list of process emission sources are revised vide CTE Amendment order CTE 99784 dated 06-05-2019. Compliance of CTE 99784 are maintaining separately.
4.3	Emission outlet of the above process shall be in Boiler so as to burnt all carbon particles passes through Bag Filter	Emission outlet of Vapour Bag Collector is attached with 95 TPH Boiler to burnt out the Off Gas which containing some parts of carbon particles also.
4.4	The applicant shall stop Carbon Black Plant in case boilers which burnt Carbon particles are non - operative due to any reason	In case of problem in operation of Boiler or long duration planned shutdown of Boiler, every time we stop of production of Carbon Plant.
5	The others terms and conditions of CTE issued vide letter no CCA of the Board issued to your unit vide letter no PC/ CCA / Kutch - 825 (3) / GPCB ID 29597 / 413693 dated 31-05-2017 remain unchanged	Compliance of CCA is maintaining separately

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Document -1

R.G. SHAH
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY GUJARAT

No. SEIAA/GUJ/EC/1(d)/ 71 /2012 R.P.A.D. Date: 20 MAR 2012
Time Limit

Sub: Environment Clearance to M/s. Balkrishna Industries Limited for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at Survey No. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546, & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch. in Category 1(d) of Schedule annexed with EIA Notification dated 14/9/2006.

Dear Sir,

This has reference to application Form of the project, EIA Report submitted vide letter no. BKT/PH dated 08/12/2011, Copies of expression of interest letters obtained from M/s. Taurian Iron Steel Co. Pvt. Ltd. for supply of Imported Coal & from M/s. Shree Coal Enterprises (I) Pvt. Ltd. for supply of Indian coal; submitted vide letter dated 03/02/2012 submitted to the SEAC, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006.

The proposal is for Environmental Clearance to **M/s. Balkrishna Industries Limited** for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at Survey No. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546, & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch.

M/s. Balkrishna Industries Ltd. is setting up a tubes & tyres manufacturing unit at village Paddhar. Now, to fulfill the power and steam of the adjoining tubes and tyres plant (with a capacity of 10,000 MT/Month), which is currently under construction; the company has proposed to set up 20 MW coal/lignite based captive co-generation power plant. The proposal falls in category 1(d) of the Schedule of the EIA Notification, 2006. As the power generation capacity is < 500 MW it falls under the category "B" of the schedule.

The public hearing of the project was conducted by the GPCB on 22/11/2011 at Paddhar Village Play Ground, Village: Padhdhar, Taluka: Bhuj, District: Kutch.

The SEAC, Gujarat had recommended to the SEIAA, Gujarat, to grant the Environment Clearance to this project for the above-mentioned products. The proposal was considered by SEIAA, Gujarat in its meeting held on 05.03.2012 at Gandhinagar. SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.:

A. SPECIFIC CONDITION:

A.1 WATER:

1. The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.
2. Industrial effluent generation from the project [including Tubes & Tyres plant] shall not exceed 1320 KL/day.
3. The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.
4. Out of 1320 KL/day of treated industrial effluent, approx. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.

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ADVOCATE

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5. During high rainy days, treated wastewater shall not be utilized for plantation / gardening and it shall be passed through RO Plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.
6. Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP. The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.
7. The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater. The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.
8. The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.
9. Proper logbooks of ETP, STP, RO Plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO Reject , chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.
10. Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA project of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.

A.2 AIR:

11. Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.
12. Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.
13. HSD/LDO shall be used as a fuel in four no. of standby D.G. Sets [250 KVA, 500 KVA, 600 KVA, 600 KVA]. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards. The stack height of the DG Sets shall be equal to the height needed for the combined capacity of all proposed DG Sets.
14. High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.
15. Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx, & NOx concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm^3, utilization of boiler capacity shall reduce accordingly in order to bring down the particulate matter concentration below the 100 mg/Nm^3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.
16. The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.
17. Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.
18. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.
    - All handling & transport of coal shall be exercised through covered coal conveyors only.
    - Enclosure shall be provided at coal loading and unloading operations.
    - Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emission.
    - All transfer points shall be fully enclosed.
    - Adequate dust suppression/extraction system at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.
    - Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.

- Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.
- Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.
- Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.
- A green belt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.

19. Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in a year to check its performance and efficiency through a reputed institute / organization like NPC, L.D. College of Engineering -Ahmedabad or such other institutes of similar repute, and its records shall be maintained.
20. Regular monitoring of ground level concentration of $PM_{2.5}$, PM_{10}, NOx & SO_2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

A.3 HAZARDOUS /SOLID WASTE:

21. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handing and Transboundary Movement) Rules 2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.
22. Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.
23. ETP sludge shall be sent to the common TSDF.
24. The used oil / waste shall be sold to only to the registered recyclers / rerefiners.
25. The discarded containers / barrels / bags / liners shall be sold only to the registered recycler after decontamination.
26. For storage of fly ash, closed silos of adequate capacity shall be provided. No ash pond shall be constructed in the project.
27. The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.

A.4 SAFETY:

28. Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided. It shall consist of fire hydrant system all round the plant area and storage yards, high velocity water spray system for transformers, automatic fire detection and alarm, manual fire alarm system, portable fire extinguishers etc.
29. Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.
30. First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.
31. Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.
32. Storage of hazardous chemicals shall be in multiple small capacity tanks / containers instead of one single large capacity tank for safety purpose.
33. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.
34. All transporting routes within the factory premise shall have paved roads to minimize splashes and spillages.
35. Training shall be given to all workers on safety and health aspects.
36. Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factories Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.

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A.5 NOISE:

37. To minimize the noise pollution the following noise control measures shall be implemented:
    - ✓ Selection of any new plant equipment shall be made with specification of low noise levels.
    - ✓ Manufacturers / suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications wherever possible before supply and installation to mitigate the noise generation and to comply with the national / international regulatory norms with respect to noise generation for individual units.
    - ✓ Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.
    - ✓ Noise suppression measures such as enclosures, buffers and / or protective measures shall be provided.
    - ✓ Employees shall be provided with ear protection measures like earplugs or earmuffs.
    - ✓ Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.
    - ✓ Construction equipment generating minimum noise and vibration shall be chosen.
    - ✓ Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities / machines / equipment.
    - ✓ Vehicles and construction equipment with internal combustion engines without proper silencer shall not be allowed to operate.
    - ✓ Construction equipment meeting the norms specified by EP Act, 1986 shall only be used.
    - ✓ Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.
    - ✓ Noise levels shall be reduced by the use of adequate mufflers on all motorized equipment.
38. The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factories Act and Rules.

A.7 GREEN BELT AND OTHER PLANTATION:

39. The unit shall develop green belt in at least 50 acre area within the premises. Green belt shall comprise of rows of varying height tall native trees with thick foliage in the periphery of the factory premises.
40. The unit shall also take up adequate plantation at suitable open land on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat / GPCB and submit an action plan for the same for next three years to the GPCB.

B. GENERAL CONDITIONS:

41. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
42. The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by the Central Pollution Control Board.
43. All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed / complied with in a time bound manner.
44. A separate Environment Management Cell equipped with full fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget shall be allocated for this purpose.
45. The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.
46. Pucca flooring / impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
47. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.
48. The project management shall vigorously implement the recommendations / suggestions stated in the EIA report of the project.

49. The company shall carry out socio-economic developmental / community welfare activities in consultation with the District Development Officer / District Collector.
50. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
51. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the competent authority.
52. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
53. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
54. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
55. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
56. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
57. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
58. This Environmental Clearance is valid for five years from the date of issue.

With regards,

Yours sincerely,

20/3/12

(R.G.SHAH)

Member Secretary

Issued to:

Shri Suresh N. Hardikar, Asst. Vice President,
M/s. Balkrishna Industries Limited,
BKT House, C/15, Trade World,
Kamala Mills Compound,
Senapati Bapa Marg, Lower Parel,
Mumbai – 400 013.

Copy to:-

1. The Secretary, Department of Environment and Forests, Govt. of Gujarat, Secretariat, Gandhinagar-382010.
2. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
6. Select File.

(R.G.SHAH)

Member Secretary

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F.No. J-11011/162/2017-IA II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Division)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 3
Dated: 8th January, 2018

To,

M/s Balkrishna Industries Limited
BKT House, C/15, Trade World,
Kamala Mills Compound, Senapati Bapat Marg,
Lower Parel, **Mumbai-13**

Sub: Carbon Black manufacturing facility in the existing plant by M/s Balkrishna Industries Limited at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat) - Environment Clearance - reg.

Ref.: Online proposal no. IA/GJ/IND2/63420/2017 dated 17th October, 2017

Sir,

This has reference to your online proposal no. IA/GJ/IND2/63420/2017 dated 17th October, 2017 for environmental clearance to the above project, along with the documents including Form-1, terms of reference (ToR), EIA/ EMP report containing the public hearing proceedings/details.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m^2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under: -

S. No.	Product	Production capacity		
		Existing	Additional	Total
1	Tyres & Tubes *(Not requiring EC)*	10000 TPM	-	10000 TPM
2	CPP	20 MW	-	20 MW
3	Carbon Black	-	11500 TPM	11500 TPM

3. Total land area is 12,12,560 m^2. Industry has already developed greenbelt in an area of 4,00,144 m^2, thus covering 33% of the total project area. There are 8 reserved forests within 10 km of the project site. Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.

4. The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire + Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.

5. Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day + additional 1445 cum/day). Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product) to be met from Gujarat Water Infrastructure Ltd

(GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.

6. Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day + additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.

7. The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW). Existing Unit has 4 DG sets, 2 of 250 kVA, 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.

8. At present, there are 6 boilers and 3 DG sets. Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the details as under: -

S. No.	Stack Attached to	Capacity	Operating Schedule	Type of Fuel used	Fuel consumption	Stack No.	Stack ht (m)	APCM
Existing as per CCA								
1	Boiler - 1	20 TPH	Stand By	Coal	2.9 MT / h	1	40	ESP
2	Boiler -2	2.8 TPH	Stand By	FO	2000 Ltrs / day	1	30	
3	Boiler -3 For Power Plant	66 TPH	24 h	Coal	Indigenous Coal: 11,880 TPM Imported Coal: 9480 TPM Lignite: 2376 TPM	1	84	ESP
4	Boiler -4 For Power Plant	66 TPH	24 h	Coal	Indigenous Coal: 11,880 TPM Imported Coal: 9480 TPM Lignite: 2376 TPM	1	84	ESP
5	D.G Set stand by for 20 MW CPP	250 kVA	Stand By	HSD / LDO	15 KL / Year	NA	NA	Muffler
6	D.G Set stand	250 kVA	Stand By	Diesel	53 Litre / h	NA	NA	Muffler
7	D.G. Set	4.2 MW	Stand By	HSD / LDO	1400 Litre / h	1	54	
Provided in CTE and is under construction								
8	Boiler – 5	20 TPH	Stand By	Coal	2.9 MT / h	1	40	ESP
9	Boiler – 6	1.5 TPH	Stand By	FO	155 Litre / h	1	30	
10	D.G. Set	2000 kVA	Stand By	HSD	450 Litre / h	1	30	
Proposed								
11	Boiler-7	95 TPH	24 h	Offgas	92000 Nm^3/h	1	105	
12	Boiler-8	45 TPH	24 h	Offgas	19000 Nm^3/h	1	80	
13	Boiler-9	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
14	Boiler-10	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	

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15	Boiler-11	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
16	Boiler-12	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
17	Boiler-13	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
18	Dryer-1	240 TPD	24 h	Offgas	9000 Nm^3/h	1	50	Bag filter
19	Dryer-2	180 TPD	24 h	Offgas	7250 Nm^3/h			
20	Dryer-3	80 TPD	24 h	Offgas	3353 Nm^3/h	1	50	Bag filter

9. Details of solid waste/hazardous waste generation and its management are as under:

Type of Waste	Hazardous Waste Category	Quantity per Year			Source	Method of Collection	Treatment / Disposal
		Existing	Proposed	Total			
ETP Chemical Sludge	33.2	1450 MT	60 MT	1510 MT	ETP	Bag/ Drum	TSDF
Paint Waste & Residue	21.1	120 Kg	0	120 Kg	Paint Both	Bag/ Drum	TSDF
Oily Cotton Waste	33.2	6 MT	1 MT	7 MT	All Plant	Bag/ Drum	TSDF
Spent / Used Oil	5.1	371 MT	50 MT	421 MT	All Plant	Drum	Sell to registered recycler
Discarded Container & Barrel	33.1	400 MT	25 MT	425 MT	All Plant	NA	

10. The project/activity is covered under category A of item 5(e) 'Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.

11. The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.

12. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its 31st meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants, presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.

13. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), the Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project ***'Carbon Black manufacturing unit'*** of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below:-

(a) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

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(b) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.

(c) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

(d) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.

(e) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.

(f) Solvent management shall be carried out as follows :

(i) Reactor shall be connected to chilled brine condenser system.
(ii) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
(iii) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.
(iv) Solvents shall be stored in a separate space specified with all safety measures.
(v) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
(vi) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
(vii) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(g) Total fresh water requirement shall not exceed 5500 cum/day proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA.

(h) Process effluent/any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

(i) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps.

(j) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.

(k) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

(l) The company shall undertake waste minimization measures as below:-

(i) Metering and control of quantities of active ingredients to minimize waste.
(ii) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
(iii) Use of automated filling to minimize spillage.
(iv) Use of Close Feed system into batch reactors.
(v) Venting equipment through vapour recovery system.
(vi) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

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(m) The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

(n) All the commitments made regarding issues raised during the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.

(o) At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.

(p) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.

(q) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

(r) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

(s) Raw material storage should not exceed 3 days at any point of time.

(t) Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

13.1 The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-

(i) The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.

(ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(iii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.

(iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.

(v) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

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(vi) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.

(vii) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

(viii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.

(ix) The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.

(x) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

(xi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

(xii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(xiii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.

(xv) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.

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14. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

15. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

16. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

8/11/2018

(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, **Bhopal** – 462016 (Madhya Pradesh)
2. The Secretary, Forests & Environment department, Government of Gujarat, Sachivalaya, 8th Floor, **Gandhinagar** (Gujarat)
3. The Member Secretary, Central Pollution Control Board Parivesh Bhavan, East Arjun Nagar, **Delhi** – 32
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, **Gandhinagar**-382010 (Gujarat)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, **New Delhi**
6. Guard File/Monitoring File/Record File

8/11/2018

(S. K. Srivastava)
Scientist E

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F.No. J-11011/162/2017-IA-II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 3

Dated: 20th May, 2019

To

M/s Balkrishna Industries Limited
Bhuj-Bhachau Road, SH No. 42
Village Paddhar, Taluka Bhuj
District **Kutch** (Gujarat)

Sub: Carbon Black manufacturing facility by M/s Balkrishna Industries Limited at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat)-Amendment in Environmental Clearance- reg.

Sir,

This refers to your proposal No. IA/GJ/IND2/63420/2017 dated 10th August 2018, for amendment in environmental clearance (EC) to the above project.

2. The Ministry vide letter dated 8th January, 2018 has granted environmental clearance in favour of M/s Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11500 TPM at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat).

3. Now, amendment in the said environment clearance has been sought in respect of survey nos, greenbelt area and raw material storage.

4. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 24-26 September, 2018 & 29-31 January, 2019. The Committee has recommended for the proposed amendments in the said environmental clearance dated 8th January, 2018, as under:-

(i) **Para 2 & 13,** Plot No.470,544/1,545/1, 555 to be read as:- *Plot No.470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat).*

(ii) **Para 3** to be modified as:-

" ..... Greenbelt will be developed in an area of 4,00,144 sqm, covering 33% of the total project area".

(iii) **Para 13 (s)** to be read as:-

"In case of raw materials identified as the hazardous one under the MSIHC Rules, 1989, the statutory provisions contained therein shall continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time'.

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5. Based on recommendations of the EAC, the Ministry hereby accords approval to the proposed amendments in environmental clearance dated 8th January, 2018, ***as per para 4 above,*** with all other terms and conditions stipulated therein remaining unchanged.

20/5/2019

(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional DG (C), MoEF&CC Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal -16
2. The Secretary, Forests and Environment Department, Government of Gujarat, Block 14, 8th Floor, Sachivalaya, Gandhinagar (Gujarat) -10
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar (Gujarat) - 10
5. Guard File/Monitoring File/Website/Record File

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File No. J-11011/162/2017-IA II(I)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division
***

Indira Paryavaran Bhawan,
Jal Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110 003

Dated: 15th October, 2020

To,

M/s Balkrishna Industries Limited,
Village-Paddhar, Taluka-Bhuj,
District-Kutch, Gujarat

Sub: Addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited located at Block Survey No. 470 & associated, Village-Paddhar, Taluka-Bhuj, District-Kutch, Gujarat - Consideration of Environment Clearance regarding.

Sir,

This has reference to your online proposal No. IA/GJ/IND2/168987/2019 dated 21th August, 2020 for environmental clearance to the above mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to Addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited located at Block Survey No. 470 & associated, Village-Paddhar, Taluka-Bhuj, District-Kutch, Gujarat.

3. The details of products and capacity as under:

S.No.	Particulars	Unit	Details			
			Existing Operational	Proposed	Total after expansion	Impact
1	**Tyre & Tube (Non-EC Product)**	TPM	10000	5000	15000	Increase
2	**CPP**	MW	20	20	40	Expansion
3	**Carbon Black [Product covered under 5(e) of EIA notification 2006]**	TPM	11500	0	11500	No change

4. Existing land area is 1,212,560 m^2 and proposed expansion will be done on the same land area only. Industry has already developed greenbelt in an area of 33 % i.e., 403727 m^2 out of the total plot area of the project. The estimated existing project cost is Rs 3823 Crores, out of which the existing project cost of Tyre & Tube Plant is Rs 3,365 Crores, the existing project cost of Carbon Black Plant is Rs 287 Crore, the existing project cost of Power Plant is Rs 131 Crores and the existing cost of developing common facilities is Rs 40 Crores. The proposed expansion will be Rs 25 Crores including existing investment of Rs. 25 Crores only for turbine, flare stack and associated auxiliary units. Total capital cost earmarked

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towards environmental pollution control measures is Rs. 69.29 Crores and the Recurring cost (operation and maintenance) will be about Rs. 152 Lacs/year. Total Employment will be 5050 persons as direct & 3000 persons indirect after expansion. Industry proposes to allocate Rs 25 lakhs @ 1% towards Corporate Environment Responsibility.

5. Total water requirement as per earlier approved EC was 6600 m^3/day, out of which fresh water requirement was 5500 m^3/day being met from Gujarat Water Infrastructure Limited. Existing total water requirement (based on at present consumption rate) is 5085 m3/day. The revised / reduced water requirement after implementation of water saving measures including expansion, the total water requirement will be 5941 m3/day, out of which fresh water requirement is 4050 m^3/day and will be met from Gujarat Water Infrastructure Limited & Borewell (03 no.). Industrial Effluent (1317 KLD) quantity will be treated through ETPs of combined capacity 1410 KLD followed by RO and MEE. The treated industrial effluent will be recycled for industrial purposes. Domestic Sewage (472 KLD quantity will be treated through STPs of combined capacity 600 KLD and treated sewage will be utilized for domestic, flushing, plantation and greenbelt purposes. The plant will be based on Zero Liquid discharge system. There will be no incremental load on water resources.

6. Power requirement after expansion will be 33.5 MW including existing 23.5 MW, proposed to be supplied by 20 MW existing TG plus 20 MW proposed TG and Paschim Gujarat Vij Company Ltd) (sanction load is 15 MVA). Existing unit has standby DG sets of 2 x 250 kVA & 4.2 MW capacity, additionally DG sets of capacity 2 x 2500 kVA, 125 kVA, 1 x 20 kVA will be used as standby during power failure. Stack (height 11 m for all DG sets) will be provided as per CPCB norms. Earlier approved DG sets of capacity 2000 kVA will not be installed. Existing unit has Boilers of capacity 2 x 66 TPH, 1x95 TPH, 1x45 TPH, (Boilers for CPP), 5 x 2.5 TPH (Waste Heat Recovery Boilers) in CBP & 1x2.8 TPH, 2x20 TPH (Other Boilers) installed / approved are small process boilers. The stack height of the 66 TPH boiler as per EPA standard and actual emission is 60 m and 84 m as per the maximum load calculation, the height of the 95 TPH boiler as per EPA standard and actual emission is 59.18 m and105 m as per the maximum load calculation, the height of the 20 TPH boiler as per EPA standard and actual emission is 21 m and 40 m as per the maximum load calculation and the height of the 2.8 TPH boiler as per EPA standard and actual emission is 9.8 m and 30 m as per the maximum load calculation has already been installed. Stack height of 80 meters for 1x45 TPH boiler is under construction. Electrostatic Precipitators (ESP) is already installed with coal based 2x66 TPH boilers and 2x20 TPH boilers each, for controlling the particulate emissions the statutory limit of PM -50 mg/Nm^3, SOx- 600 mg/Nm^3 &NOx- 300mg/Nm^3. Adequate height stacks are installed / to be provided with Off gas based boilers of capacity 95 TPH & 45 TPH, and F.O based boiler of capacity 2.8 TPH respectively for proper dispersion of emission from these boilers within statutory limit of PM -50 mg/Nm^3, SOx- 600 mg/Nm^3 &NOx- 300mg/Nm^3.

7. All Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes) are listed at S.N. 5 (e) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A' as the proposed project is located outside the notified industrial area/estate and are appraised at Central Level by Expert Appraisal Committee (EAC).

8. The Standard Terms of References (TORs) had been granted to the project vide letter no. IA-J-11011/162/2017-IA-II(I) dated 20.12.2019. The project proposal was considered

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The Project proponent shall have complied the conditions mentioned in the earlier EC dated 8th January, 2018 and amended dated 20th May, 2019.

13.1. General conditions:

(i). No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(ii). The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.

(iii). The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(iv). The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.

(v). The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

(vi). A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(vii). The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(viii). The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(ix). The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of

issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

(x). The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

(xi). This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

14. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

15. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

16. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

17. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

18. This issues with the approval of the competent authority.

15/10/2020

(Ashok Kr Pateshwary)
Director

Copy to: -

1. The Principal Secretary, Forests & Environment Department, Government of Gujarat, Sachivalaya, 8th Floor, Gandhi Nagar - 382 010 (Gujarat)
2. The Chief Conservator of Forests (Western Zone), Ministry of Environment & Forests, Regional Office, E-5, Arera Colony, Link Road -3, Bhopal - 462 016 (M P)
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Gujarat State Pollution Control Board, Paryavaran Bhawan, Sector 10 A, Gandhi Nagar-382 043 (Gujarat)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, District Kutch, Gujarat
7. Guard File/Monitoring File/Parivesh portal/Record File

15/10/2020

(Ashok Kr Pateshwary)
Director

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act-1986. The board has granted the consent order no. **AWH-71628** vide letter No. PC/CCA-KUTCH-825(2)/ID-29597/323881, dated 11/08/2015 which is valid up to 01/12/2016.

And whereas Board has received application inward no. **115208** dated **01/02/2017** for the **Renewal Consolidated Consent and Authorization** (CC&A) of the Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)

To
M/s. Balkrishna Industries Ltd.,
Plot No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 105

1. Consent Order No. AWH-85243 Date of Issue: 12/04/2017.

2. The consent shall be valid up to **01/12/2021** for manufacturing of following products:

Sr. No.	Product	Quantity per Month
1.	Tyres and Tubes	10000 MT
2.	Electricity (Captive Power Plant)	20 MW

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. You shall comply with the conditions mentioned in letter no SEIAA/GUJ/EC/1(d)/71/2012 dated 20/03/2012 issued by SEIAA.
2. No ground Water shall be withdrawal without obtaining prior permission from competent authority.
3. You shall comply MoEF&CC Notification S.O. 3305 (E) dated 7th December, 2015.
4. You shall comply with Fly Ash Notification.

3. CONDITIONS UNDER WATER ACT 1974:

3.1 The unit shall reduce specific water consumption up to maximum of 3.5 m^3/MWH. This shall be achieved by 7th December, 2017.

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3.2 The water consumption for industrial purpose shall not exceed **5220 KL/day** and for domestic purpose shall not exceed **540 KL/day**.

3.3 The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall not exceed of **1320 KL/day**.

3.4 The quantity of the domestic waste water (Sewage) shall not exceed **400 KL/day**.

3.5 The quality of the sewage shall conform to the following standards:

PARAMETER	PERMISSIBLE LIMIT
BOD (3 days at 27° C)	20 mg/L
Suspended Solid	30 mg/L
Residual Chlorine	Minimum 0.5 mg/L

3.6 The industrial effluent shall be treated in ETP followed by 2- Stage R.O. system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.

3.7 The treated sewage shall confirm to standards mentioned in 3.4 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

3.8 The unit shall install meters at utilities for measuring category wise (Category as given in Schedule II of "Water (Prevention & Control of Pollution) Cess Act-1977") consumption of water.

4 CONDITIONS UNDER AIR ACT 1981:

4.1 The following shall be used as fuel in D. G. set and Boiler:

Sr. No.	Fuel	Quantity
1	Lignite OR Imported Coal OR Indigeneous Coal	5250 MT/Month 11100 MT/Month 17400 MT/Month
2	**For start up of Boiler and as stand by fuel for Boiler** High Speed Diesel AND/OR Light Diesel Oil	50 KL/Year
3	**For Stand by D.G. Set** High Speed Diesel "AND/OR" Light Diesel Oil	50 KL/Year 15 KL/Year
4	Furnace oil	2000 L /Day
5	H.S.D	450 L/hour
6	Furnace Oil	155 L/hour

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator		
3.	Boiler (20 TPH)	40	Electrostatic Precipitator		
4.	Boiler (2.8 TPH)	30	Stacks		
5.	Boiler (1.5 TPH)	11			
6.	Boiler – I (20 TPH) (stand by)	40	Electro Static Precipitator		
7.	Boiler – II (20 TPH) (stand by)	40			

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
8.	D. G. Set (250 KVA)	11	Exhaust Muffler	PM SO_2 NOx	50 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
9.	D. G. Set (250 KVA)	11	Exhaust Muffler		
10.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
11.	D.G.Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1	Mixer Plant	30	Bag Filter	PM	150 mg/Nm^3

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4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m³
1.	Sulphur Dioxide (SO_2)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 60

4.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels

Between 6 A.M. to 10 P.M. : 75 dB (A)
Between 10 P.M. to 6 A.M. : 70 dB (A)

5 Authorization under Hazardous & Other Waste [Management, Transboundary Movement] Rules, 2016 & amended.

5.1 **Authorization Number: AWH-85243 and shall valid up to 01/12/2021**

5.2 **M/s. Balkrishna Industries Limited,** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at , **Plot No. 470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105;**

Sr. No.	Waste	Quantity per Annum	Category	Mode of Disposal
1.	Chemical Sludge from waste water treatment	1450 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility.
4.	Discarded barrels containers/liners	400 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers
5.	Waste residue containing oil	6 MT	5.2	Collection, storage, Transportation, Disposal at TSDF

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone (079) 23222425
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Fax (079) 23232156
Website : www.gpcb.gov.in

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5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes by disposal at TSDF, common incinerator and selling out to registered recyclers.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 **TERMS AND CONDITIONS OF AUTHORISATION:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.

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13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6. GENERAL CONDITIONS:

6.1 As per "Public liability insurance act-91" company shall get Insurance policy, if applicable.

6.2 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.

6.3 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

6.4 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act- 1977.

6.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

6.6 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986.

6.7 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act, 1986.

6.8 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.

6.9 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
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Website : www.gpcb.gov.in

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6.10 Applicant shall have to comply with all the guidelines / directive issued / being issued by MoEF&CC / CPCB / DoEF from time to time.

6.11 Environmental cell shall be setup and shall be responsible for the total Environmental management.

6.12 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Sushil Vegda)
Senior Environment Engineer

NO: PC/ CCA- KUTCH- 825(3)/ ID 29597/ **Date:**

ISSUED TO:
M/s. Balkrishna Industries Limited,
Plot No No. 470, 544/1, 545/1, 555,
Village: Paddhar,
Taluka: Bhuj,
Dist: Kutch - 370 105.

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GUJARAT POLLUTION CONTROL BOARD
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By R.P.A.D.

AMENDMENT TO CONSOLIDATED CONSENT AND AUTHORIZATION (CC&A)

GPCB/CCA-KUTCH-825(3)/ ID-29597/ Date

To,
Balkrishna Industries Limited
Survey No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 205

Subject : Amendment to Consolidated Consent and Authorization (CC&A).

Reference : 1) CCA order no. AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017.
2) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, 20/02/2018.
3) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/505229, 06/05/2019.
4) Your CCA Amendment Application **Inward ID No. 160843, dated 09/07/2019.**

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorisation (CC&A) issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017 which is valid up to 01/12/2021 under reference (1) stands amended in respect of the following conditions;

1. **Consent Order No.: 104067, Date of Issue: 19/09/2019.**
2. The consent order shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following products;

Sr. No.	Product	Quantity per Month	
		As per existing CCA	Total as proposed in CCA Amendment
1.	Tyres & Tube	10,000 MT	12,000 MT
2.	Power plant	20 MW	20 MW
3.	Carbon Black	-	6000 MT

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SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no. J-11011/162/2017-IA II (I) by MoEF&CC.
2. The off gas generated from carbon plant shall be used as a fuel in boilers and in case of non-operation of boiler unit shall stop production of carbon black.
3. Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS).
4. Unit shall install continuous online monitoring system for stack emissions.
5. Unit shall comply with the coal handling guidelines.
6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
8. Industry shall provide dedicated storage facility for fly ash.
9. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS:

3.1 Water Source - GWIL

3.2 The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 3335 KL/Day to 4400 KL/Day.

3.3 The quantity of the water consumption for domestic purpose, after proposed expansion, shall be increased from 540 KL/Day to 900 KL/Day.

3.4 The quantity of the industrial effluent generated from the manufacturing process and other ancillary industrial operations shall be increased from 1008 KL/Day to 1110 KL/Day.

3.5 The quantity of the domestic waste water (Sewage), after proposed expansion, shall be increased from 520 KL/Day to 540 KL/Day.

3.6 The industrial effluent shall be treated in ETP followed by 2-stage R.O. System followed by multiple Effective Evaporation (MEE). In other words, you shall achieve Zero Liquid Discharge.

3.7 Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.8 Industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD (5 days at 200 C)	30 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	1000 MPN/ 100 ml

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GUJARAT POLLUTION CONTROL BOARD
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3.9 The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises

3.10 The unit shall provide fix pipeline network for even distribution of the treated sewage for gardening and plantation.

3.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. **CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:**

- **The condition no. 4.1, 4.2 & 4.3 shall be read as;**

4.1 There shall be no change in the fuel consumption due to propose expansion. Further in the propose boilers off gas generated from the carbon plant shall be used as fuel.

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below.

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler – 6 (20 TPH) (stand by)	40	ESP		
6.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorption coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
7.	D. G. Set (250 KVA)	11	Exhaust Muffler		
8.	D. G. Set (4.2 MW)	54	Adequate Stack Height		
NEW					
9.	Boiler - 8 (95 TPH) (Off gas Boiler)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 200 mg/Nm^3 50 mg/Nm^3
10.	Boiler- 10 (WHRB) (2.5 TPH)	--	--	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
11.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		
12.	Boiler- 12 (WHRB) (2.5 TPH)	--	--		
13.	Dryer – 1	50	Bag Filter		
14.	Dryer – 2				

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4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit (1-7)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm³
PROPOSED					
2.	Mixer Unit (8-13)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm³
3.	Coal Crusher	30	Bag Filter		
4.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
5.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5. **CONDITIONS OF AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (M& TM) RULES – 2016 AMENDED AS FOLLOWS:**

The condition no. 5.2 shall be amended as below;

5.2 M/s. Balkrishna Industries Limited, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at, Plot No. **470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105.**

Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
1.	Chemical Sludge from waste water treatment	1450 MT	1510 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	421 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility
4.	Discarded barrels containers/liners	400 Nos.	425 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers

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GUJARAT POLLUTION CONTROL BOARD
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Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
5.	Waste residue containing oil	6 MT	7 MT	5.2	Collection, storage Transportation, Disposal at Common Incineration Facility

6. The other terms and conditions of Consolidated Consent (CC&A) order No AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693 dated 30/05/2017 shall remain unchanged

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

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By R.P.A.D.

AMENDMENT TO CONSOLIDATED CONSENT AND AUTHORIZATION (CC&A)

GPCB/CCA-KUTCH-825(3)/ ID-29597/ Date

To,
Balkrishna Industries Limited
Survey No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 205

Subject : Amendment to Consolidated Consent and Authorization (CC&A).

Reference : 1) CCA order no. AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017.
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4) Your CCA Amendment Application **Inward ID No. 160843, dated 09/07/2019.**

Sir,

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1. **Consent Order No.: 104067, Date of Issue: 19/09/2019.**
2. The consent order shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following products,

Sr. No.	Product	Quantity per Month	
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1.	Tyres & Tube	10,000 MT	12,000 MT
2.	Power plant	20 MW	20 MW
3.	Carbon Black	-	6000 MT

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SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no. J-11011/162/2017-IA II (I) by MoEF&CC.
2. The off gas generated from carbon plant shall be used as a fuel in boilers and in case of non-operation of boiler unit shall stop production of carbon black.
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5. Unit shall comply with the coal handling guidelines.
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3.3 The quantity of the water consumption for domestic purpose, after proposed expansion, shall be increased from 540 KL/Day to 900 KL/Day.

3.4 The quantity of the industrial effluent generated from the manufacturing process and other ancillary industrial operations shall be increased from 1008 KL/Day to 1110 KL/Day.

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3.8 Industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD (5 days at 200 C)	30 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	1000 MPN/ 100 ml

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3.9 The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises

3.10 The unit shall provide fix pipeline network for even distribution of the treated sewage for gardening and plantation.

3.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. **CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:**

- **The condition no. 4.1, 4.2 & 4.3 shall be read as;**

4.1 There shall be no change in the fuel consumption due to propose expansion. Further in the propose boilers off gas generated from the carbon plant shall be used as fuel.

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler – 6 (20 TPH) (stand by)	40	ESP		
6.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
7.	D. G. Set (250 KVA)	11	Exhaust Muffler		
8.	D. G. Set (4.2 MW)	54	Adequate Stack Height		
NEW					
9.	Boiler - 8 (95 TPH) (Off gas Boiler)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 200 mg/Nm^3 50 mg/Nm^3
10.	Boiler- 10 (WHRB) (2.5 TPH)	--	--	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
11.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		
12.	Boiler- 12 (WHRB) (2.5 TPH)	--	--		
13.	Dryer – 1	50	Bag Filter		
14.	Dryer – 2				

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4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit (1-7)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
PROPOSED					
2.	Mixer Unit (8-13)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
3.	Coal Crusher	30	Bag Filter		
4.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
5.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5. **CONDITIONS OF AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (M& TM) RULES – 2016 AMENDED AS FOLLOWS:**

The condition no. 5.2 shall be amended as below;

5.2 M/s. Balkrishna Industries Limited, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at, Plot No. **470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105.**

Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
1.	Chemical Sludge from waste water treatment	1450 MT	1510 MT	35.3	Collection, storage Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	421 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	0.120 MT	21.1	Collection, storage Transportation, Disposal at Common Incineration Facility
4.	Discarded barrels containers/liners	400 Nos.	425 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers

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Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
5.	Waste residue containing oil	6 MT	7 MT	5.2	Collection, storage, Transportation, Disposal at Common Incineration Facility

6. The other terms and conditions of Consolidated Consent (CC&A) order No AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693 dated 30/05/2017 shall remain unchanged

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
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Phone : (079) 23222425
(079) 23232152
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Website : www.gpcb.gov.in

By R.P.A.D

Amendment to Consent to Establish (NOC)
CTE -90922

No. PC/CCA-KUTCH-825(3)/GPCB ID-29597/ **Date:**

To,
Balkrishna Industries Limited
Survey No: 470, 544/1,545/1,555
Vill: Paddhar,
Tal: Bhuj,
Dist: Kutch

Subject : Amendment to Consent to Establish (CTE).

Reference : 1) CCA of the Board issued to your unit vide letter no.PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693dated 31/05/2017.
2) Your CTE Amendment Application **Inward ID No.129244,dated13/11/2017**.

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consent to operate issued vide letter no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693 dated 31/05/2017.under reference (1) stands amended in respect of the following conditions;

1. **The validity period of the order shall be up to dated 31/01/2023**
2. The list of the proposed products to be manufacture is as below:

Sr. No.	Product	Quantity per Month		
		Existing	Proposed	Total
1	Tyres& Tube	10,000MT	5000 MT	15,000 MT
2.	Power plant	20 MW	-	20 MW
3.	Carbon Black	-	11,500MT	11,500 MT

Outward No: 4111 20/02/2018

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no. J-11011/162/2017-IA II (I) by MoEF&CC.

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ADVOCATE

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2. The off gas generated shall be used in boiler and in case of non-operation of boiler unit shall stop production of carbon black.

3. Unit shall install and commission adequate ETP to achieve ZLD before commissioning the proposed project.

4. Unit shall install and operate adequate APCM to achieve norms.

3. CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS:

3.1 The condition 3.2 shall be read as;
The total industrial and domestic water consumption shall not exceed 6600 KL/day after proposed expansion.

3.2 The condition no.3.4 shall be read as;
The quantity of domestic waste water (sewage) shall not exceed 900 KL/day.

3.3 The condition no.3.5 read as,
The quality of sewage shall confirm to the following standards;

Parameter	Permissible Limit
pH	6.5 to 9
BOD (3 days at 27^0 C)	30 mg/L
Total Suspended Solids (TSS)	<100 mg/L
Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100 ml)	< 1000

3.4 The condition no. 3.7 shall be read as;
The treated sewage shall confirm to standards mention in 3.5 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

4. CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:

4.1 The condition no. 4.2 shall be read as;
The application shall install& operate air pollution control system in order to achieve flue gas emission norms as prescribe below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler - 5 (1.5 TPH)	11	ESP		
6.	Boiler – 6 (20 TPH) (stand by)	40			
PROPOSED					
7.	Boiler - 8 (95 TPH)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
8.	Boiler - 9 (45 TPH)	80	Bag Filter		
9.	Boiler- 10 (WHRB) (2.5 TPH)	--	--		
10.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		

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Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
11.	Boiler- 12 (WHRB) (2.5 TPH)	–	–	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
12.	Boiler- 13 (WHRB) (2.5 TPH)	–	–		
13.	Boiler-14 (WHRB) (2.5 TPH)	–	–		
14.	Dryer – 1	50	Bag Filter		
15.	Dryer – 2				
16.	Dryer – 3	50	Bag Filter		

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
17.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
18.	D. G. Set (250 KVA)	11	Exhaust Muffler		
19.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
20.	D.G.Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.2 The condition no. 4.2 shall be read as;
The application shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit	30	Bag Filter	PM	150 mg/Nm^3
PROPOSED					
2.	Mixer Unit (5 Nos.)	30 (each)	Bag Filter	PM	150 mg/Nm^3
3.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
4.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

4.3 Emission outlet of the above process shall be in Boiler so as to burnt all carbon particles passes through Bag filter.

4.4 The applicant shall stop carbon black plant in case boilers which burnt carbon particles are non-operative due to any reason.

5. The other terms and conditions of CTEissued vide letter no. CCA of the Board issued to your unit vide letter no PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693 dated 31/05/2017 remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

(P. J. Vachhani)
Senior Environmental Engineer

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GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

Amendment to Consent to Establish (NOC)
CTE – 99784

No. PC/CCA-KUTCH-825(3)/GPCB ID-29597/ **Date:**

To,
Balkrishna Industries Limited
Survey No: 470, 544/1,545/1,555
Vill: Paddhar,
Tal: Bhuj,
Dist: Kutch

Subject : Amendment to Consent to Establish (CTE).

Reference : 1) CTE Amendment granted vide letter no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, dated 20/02/2018.

2) Your CTE Amendment Application Inward ID No. 150209 dated 18/01/2019.

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway, the Board is empowered to amend consent order conditions. Accordingly, CTE Amendment is granted for installation of D.G. sets at industrial plant located **Survey No: 470, 544/1,545/1,555,Vill: Paddhar, Tal:Bhuj, Dist:Kutch** for following:

1. The validity period of the order shall be up to 29/02/2024.
2. This CTE Amendment is granted for the installation of the proposed D. G. sets (4 Nos.) and to remove the Boiler (1.5 TPH) and D.G. set of capacity 2000 KVA.
3. There shall be no change in the products, production capacity, water consumption and waste water generation due to proposed amendment.
4. Unit shall not construct / install Boiler (1.5 TPH) and D.G. set of capacity 2000 KVA, if already provided on site then it shall be removed from the site within 3 months.
5. **CONDITIONS UNDER AIR ACT 1981:**

5.1 There shall be no change in fuel consumption due to proposed amendment.

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5.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	Existing	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	Existing	83	ESP		
3.	Boiler – 3 (20 TPH)	Existing	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
4.	Boiler – 4 (20 TPH)	Existing	40	ESP		
5.	Boiler – 5 (FO fired) (2.8 TPH)	Existing	30	Adequate stack height		
6.	**Boiler – 5 (FO fired) (1.5 TPH)**	**To be removed**	**11**	**Adequate stack height**		
7.	Boiler - 6 (95 TPH)	Existing	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
8.	Boiler - 7 (45 TPH)	Existing	80	Bag Filter		
9.	Boiler- 8 (WHRB) (2.5 TPH)	Existing	–	–		
10.	Boiler- 9 (WHRB) (2.5 TPH)	Existing	–	–		
11.	Boiler- 10 (WHRB) (2.5 TPH)	Existing	–	–	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
12.	Boiler- 11 (WHRB) (2.5 TPH)	Existing	–	–		
13.	Boiler-12 (WHRB) (2.5 TPH)	Existing	–	–		
14.	Dryer – 1	Existing	50	Bag Filter		
15.	Dryer – 2	Existing				
16.	Dryer – 3	Existing	50	Bag Filter		

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
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(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in
GPCB

Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
17.	D. G. Set (250 KVA)	Existing	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
18.	D. G. Set (250 KVA)	Existing	11	Exhaust Muffler		
19.	D. G. Set (4.2 MW)	Existing	54	Adequate Stack Height		
20.	**D. G. Set (2000 KVA) (stand by)**	**Not be constructed, To be removed**	**11**	**Exhaust Muffler**		
21.	D. G. Set (2500 KVA)	Proposed	11	Exhaust Muffler		
22.	D. G. Set (2500 KVA)	Proposed	11	Exhaust Muffler		
23.	D. G. Set (125 KVA)	Proposed	11	Exhaust Muffler		
24.	D. G. Set (20 KVA)	Proposed	11	Exhaust Muffler		

5.3 The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Mixer Unit (13 Nos.)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
2.	Coal Crusher	30	Bag Filter	PM	150 mg/Nm^3
3.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
4.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by Ministry of Environment and Forest dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m^3
1.	Sulphur Dioxide (SO_2)	Annual	50
		24 Hours	80

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Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu g/m^3$
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 60

5.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. to 10 P.M.: 75 dB (A)
Between 10 P.M. to 6 A.M.: 70 dB (A)

5.6 D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply sith the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

a) The minimum height of stack to be provided with each of the generator set shall be H=h + 0.2 (KVA) $^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the user's end.
c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A. Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website . www.gpcb.gov.in

GPCB

6. **GENERAL CONDITIONS:**

6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

6.2 The waste generator shall be totally responsible for (i.e. Collection, storage, transportation and ultimate disposal) of the wastes generated.

6.3 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 31st January of every year.

6.4 In case of any accident, details of the same shall be submitted in Form – 5 to Gujarat Pollution Control Board.

6.5 Applicant shall comply relevant provision of "Public Liability Insurance Act-91".

6.6 Unit shall take all concrete measures to show tangible results in waste generation reduction, voidance, reuse and recycle. Action taken in this regards shall be submitted within 03 months and also along with Form 4.

6.7 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.

6.8 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

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GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

CORRECTION TO CONSENT TO ESTABLISH (CTE) AMENDMENT

No. PC/CCA-KUTCH-825(3)/GPCB ID-29597/ Date:

To,
Balkrishna Industries Limited
Survey No: 470, 544/1,545/1,555
Vill: Paddhar,
Tal: Bhuj,
Dist: Kutch

Subject : Correction to Consent to Establish (CTE) Amendment

Reference : Consent to Establish (CTE) issued vides CTE - 99784 vide letter no. **PC/CCA-KUTCH-825(3)/ GPCB ID: 29597 / 505229, dated 06/05/2019.**

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; the Board is empowered to amend consent order conditions. Accordingly, CTE Amendment is granted as mentioned in above reference is corrected as below;

- The condition no. 4.2 shall be read as,
  4.2 The application shall install& operate air pollution control system in order to achieve fluegas emission norms as prescribe below;

Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	Existing	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	Existing	83	ESP		
3.	Boiler – 3 (20 TPH)	Existing	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
4	Boiler – 4 (20 TPH)	Existing	40	ESP		
5	Boiler – 5 (FO fired) (2.8 TPH)	Existing	30	Adequate stack height		
6	Boiler – 5 (FO fired)	To be removed	11	Adequate stack height		

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Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
	(1.5 TPH)					
7	Boiler - 6 (95 TPH)	Existing	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 200 mg/Nm^3 50 mg/Nm^3
8.	Boiler - 7 (45 TPH)	Existing	80	Bag Filter		
9.	Boiler- 8 (WHRB) (2.5 TPH)	Existing	--	--	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
10.	Boiler- 9 (WHRB) (2.5 TPH)	Existing	--	--		
11.	Boiler- 10 (WHRB) (2.5 TPH)	Existing	--	--	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
12.	Boiler- 11 (WHRB) (2.5 TPH)	Existing	--	--		
13.	Boiler-12 (WHRB) (2.5 TPH)	Existing	--	--		
14.	Dryer – 1	Existing	50	Bag Filter		
15.	Dryer – 2	Existing				
16.	Dryer – 3	Existing	50	Bag Filter		

- The other terms and conditions of CTEissued CTE - 99784 vide letter no. PC/CCA- KUTCH-825(3)/ GPCB ID: 29597 / 505229, dated 06/05/2019shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

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Gujarat Water Infrastructure Limited

(A Govt. of Gujarat Undertaking)

GWIL

Dr. Jivraj Mehta Bhavan, Block No. 1, First Floor, Sector-10, Gandhinagar - 382 010.
Phone : (079) 23239537 ✦ Mobile : 9978441147/48 ✦ Fax : (079) 23222396
e-mail : gwilcompany1@gmail.com

No/GWIL/Kutch/renewal/2016-17/ 2028

Date : /09/2016
17/10/2016

To,
Senior Manager,
GWIL,
Anjar

Sub: Renewal of water sales Agreement

Balkrishna Industries Limited has executed the renewal agreement for Qty. of **5.00 MLD** on 26th September-2016 for water requirement as **minimum 4.00 MLD** and **Maximum 5.50 MLD**. The copy of renewal agreement executed by them is enclosed herewith for releasing water connection, for your information and further necessary action in the matter. Minimum chargeable quantity is **4.00 MLD.**

You are requested to ensure that, **Balkrishna Industries Limited** has to install new flow meter. Inline Electromagnetic/Ultrasonic with Data logger, totalizer, and battery operated (5 years life), IP 68 protection. with SMS every 24 hrs. (0.00 hrs.) daily to Manager/DEE/Sr. Manager/EE and Head Office with reading content of –Name of Location, Flow Rate, Totalizer. On tempering high and low flow rate threshold, suitable up to 7 M/S, Line pressure 16/kg/cm2. Integrated design, sealing and tempering alert, AMR specification and calibrated by NABL accredited lab/Institute or the institute as in agreement.

Hence purchaser is requested to take note of the above.

Encl.: Copy of renewal Agreement

General Manager (M)

Copy f.w.c.s. to: Balkrishna Industries Limited, Village: Padhdhar, Tal: Bhuj Dist.: Kutch (Copy of Renewal Agreement)

Copy to: Company Secretary, GWIL, and Gandhinagar, (Encl.: Original Renewal Agreement)

Copy to: Manager (F) for information.

C:\Users\Administrator\Desktop\KEIZIL SHAH-2016\Water Sales Agreement sanction letter\Agreement letter Kutch\Renewal letter\Balkrishna_.09.2016.docx

TRUE COPY
ADVOCATE

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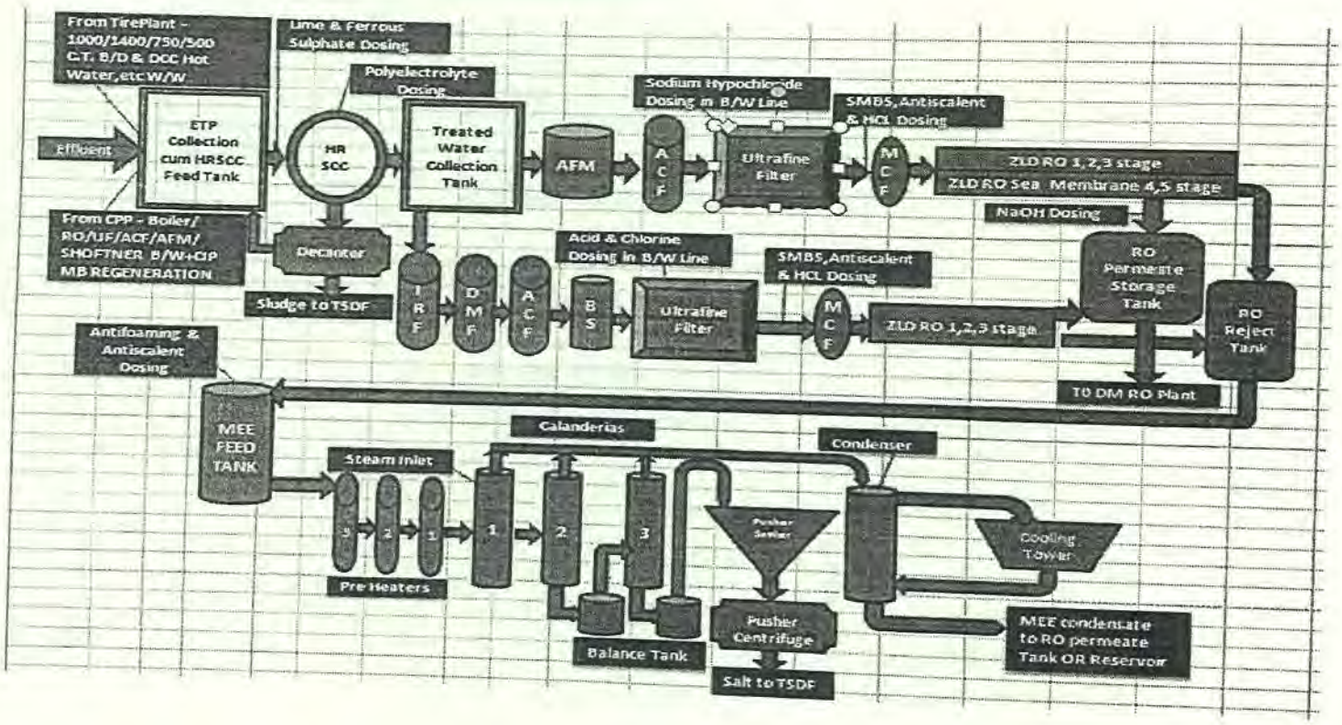
EEFFLUENT TREATMENT PLANT DETAILS

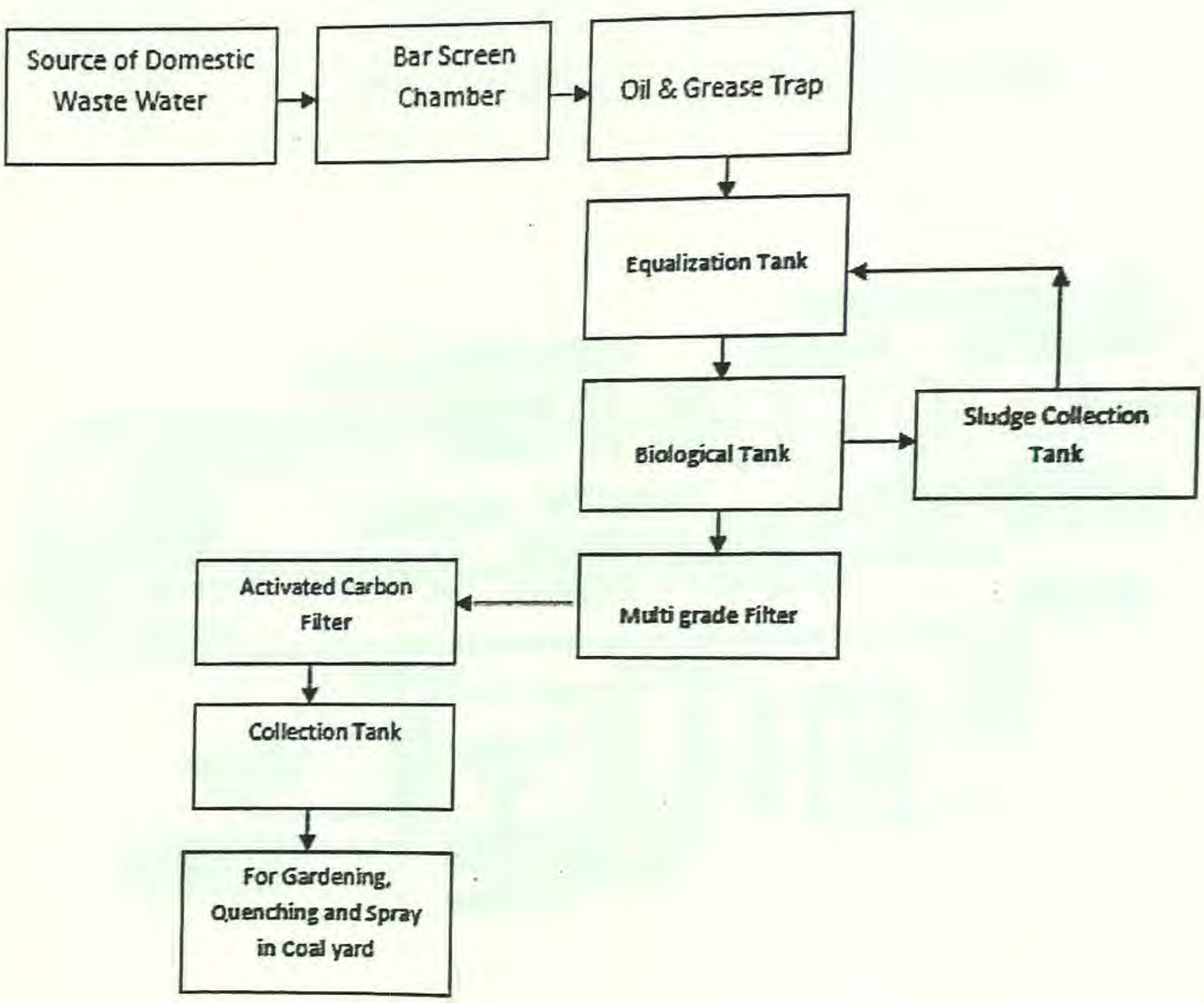
SIZE & CAPACITY OF ETP & ZLD

Sr. No.	Name of the Unit	No. of units	Capacity/size
1.	ETP	1	1320 + 90 KLD
2	SECOND STAGE RO	1 working + 1 stand by	56 m^3/hr
3	MEE	1	7m^3/hr



Document -13

PROCESS FLOW CHART OF STP



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National Accreditation Board for Testing and Calibration Laboratories
(A Constituent Board of Quality Council of India)

CERTIFICATE OF ACCREDITATION

GREENLEAF ENVIROTECH PVT LTD

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2005

"General Requirements for the Competence of Testing & Calibration Laboratories"

for its facilities at

304, KANKAVATI COMPLEX, SIGANPOR-CAUZWAY ROAD, KATARGAM, SURAT, GUJARAT, INDIA

in the field of

TESTING

Certificate Number: TC-5446

Issue Date: 13/01/2019 **Valid Until:** 12/01/2021

In view of the transition deadline for ISO/IEC 17025:2017, the validity of this accreditation certificate will cease on 30.11.2020.

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Signed for and on behalf of NABL

Anil Relia
Chief Executive Officer

TRUE COPY
ADVOCATE

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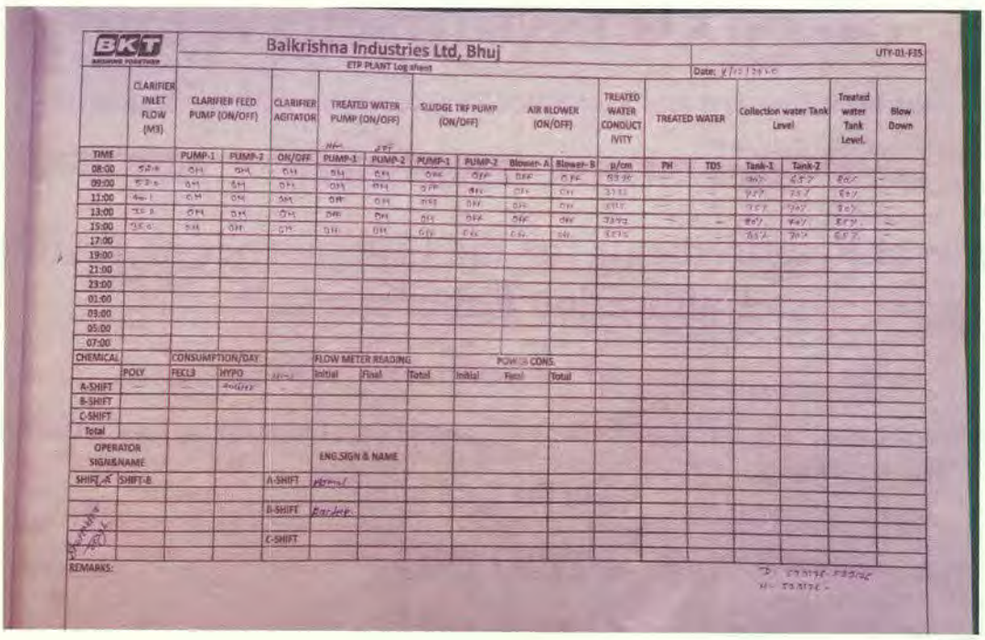

Balkrishna Industries Ltd, Bhuj

ETP PLANT Log sheet

UTY-01-F15

Date: 1/12/2016

TIME	CLARIFIER INLET FLOW (M3)	CLARIFIER FEED PUMP (ON/OFF)		CLARIFIER AGITATOR	TREATED WATER PUMP (ON/OFF)		SLUDGE TRF PUMP (ON/OFF)		AIR BLOWER (ON/OFF)		TREATED WATER CONDUCTIVITY	TREATED WATER		Collection water Tank Level		Treated water Tank Level.	Blow Down
		PUMP-1	PUMP-2	ON/OFF	PUMP-1	PUMP-2	PUMP-1	PUMP-2	Blower- A	Blower- B	µ/cm	PH	TDS	Tank-1	Tank-2		
08:00	52.6	ON	ON	ON	ON	ON	OFF	OFF	OFF	OFF	5930	–	–	90%	65%	80%	–
09:00	52.6	ON	ON	ON	ON	ON	OFF	ON	OFF	ON	3732	–	–	92%	73%	80%	–
11:00	44.1	ON	ON	ON	OFF	ON	OFF	OFF	OFF	ON	6115	–	–	75%	70%	80%	–
13:00	52.6	ON	ON	ON	ON	ON	ON	OFF	ON	OFF	7392	–	–	80%	90%	85%	–
15:00	52.6	ON	OFF	ON	ON	ON	OFF	ON	ON	ON	5895	–	–	85%	70%	85%	–
17:00																	
19:00																	
21:00																	
23:00																	
01:00																	
03:00																	
05:00																	
07:00																	

CHEMICAL		CONSUMPTION/DAY			FLOW METER READING			POWER CONS.			
	POLY	FECL3	HYPO		Initial	Final	Total	Initial	Final	Total	
A-SHIFT	–	–	20Ltr	–							
B-SHIFT											
C-SHIFT											
Total											

OPERATOR SIGN&NAME			ENG.SIGN & NAME	
SHIFT-A	SHIFT-B		A-SHIFT	Patel
			B-SHIFT	Bardiya
			C-SHIFT	

REMARKS:

D: 53.1 FEED
M: 53.1 FEED

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Report

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENTS

For

BKT
GROWING TOGETHER

BALKRISHNA INDUSTRIES LIMITED

Village: - Padhdhar, Taluka: - Bhuj, District: - Kutch, Gujarat

Ph: - (02832) 248300

Submitted by

National Productivity Council

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate, Sector-26, Gandhinagar - 382 028, Gujarat

Phones: 079-23287344, 23287345, Fax: 079-23287443

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ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project on "Performance Evaluation of Air Pollution Control Equipments".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation rendered to NPC towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in the execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

25th March, 2020

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TABLE OF CONTENTS

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1. INTRODUCTION

The office of the National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipments" by M/s Balkrishna Industries Ltd., Bhuj. The company is engaged in the manufacture of tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity.

2. SCOPE AND METHODOLOGY

The following scope of work and methodology has been adopted for the execution of the study:

1. Source sampling was undertaken at the Stack outlet (Stack S-2) attached to the ESP for the 66 TPH Boiler - 2 with respect to Temperature, Particulate Matter, Oxygen, Carbon Dioxide, Carbon Monoxide, Moisture Content, Sulphur Dioxide (SO_2) and Nitrogen Oxide (NO_x);
2. Source sampling was undertaken at the stack outlet (Location S-4) of the Pulse Jet Bag Filter attached to Vibrating Screen with respect to Temperature and Particulate Matter;
3. Source sampling was undertaken at the stack outlets of the Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 respectively with respect to Temperature and Particulate Matter;
4. The Pressure Drop across the ESP and the Bag Filters could not be determined as there was no provision for monitoring at the inlet ducts;
5. The physical observations during the field study at the company were noted;
6. Baseline details with respect to Production, Fuel used and Air Pollution Control Equipments were sought from the company;
7. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusions;
8. Preparation of the report and submission.

3. PROJECT TEAM

Team Leader	Mr. Natarajan Pratap, Director (Environment)
Team Members	Mr. Anil Makwana, Project Associate
	Mr. Satendra Kumar, Project Associate

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4. AIR POLLUTION CONTROL DEVICES INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The boiler details are provided below;

Sl. No.	Boiler	Particulars
1.	Make	ISGEC Heavy Engineering Ltd./Water Tube Boiler
2.	Type	AFBC
3.	Steam Temperature at Superheater Outlet	515° C
4.	Steam Pressure at Superheater Outlet	89 kg/cm^2
5.	Maximum Continuous Evaporation	66 TPH
6.	Year of Manufacture	2011

The brief details of ESP are mentioned below:

Sl. No.	ESP	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulsejet Bag Filters at the following locations;

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House
iv. Mixers

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5. EMISSION MONITORING FINDINGS

The NPC team has undertaken field study at the company during the period between 2nd and 4th March 2020. Emission Monitoring was undertaken at the following locations;

i. Stack outlet from the ESP attached to the Boiler
ii. Outlet duct of Pulse Jet Bag Filter attached to the Crusher House
iii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 5
iv. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 6

The Emission Monitoring was undertaken as per details provided below;

- Temperature was measured using thermocouple;
- Gas Velocity was measured using S-type Pitot Tube;
- The Particulate Matter measurements and SO_2, NO_x were carried out using "In-stack Sampling Train" comprising of Thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes;
- Flue Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

The company has installed Continuous Emission Monitoring System (CEMS) at the Boiler Stack Outlet, for continuous monitoring of the emission quality. Indonesian Coal was used as the fuel for the boiler.

Document -16

I. STACK OUTLET (ESP ATTACHED TO THE BOILER - 2)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		S-2 Stack
Ambient Temperature	(^{0}C)	24
Stack Temperature	(^{0}C)	112
Moisture Content	%	10.16
Sulphur Dioxide	ppm	113.42
Nitrogen Oxide	ppm	<1
Particulate Matter	mg/Nm^3	8.78

II. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO COAL CRUSHER VIBRATORY SCREEN)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		S-4
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	37
Particulate Matter	mg/Nm^3	22.86

III. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 5)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		Mixer 5 Outlet Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	34
Particulate Matter	mg/Nm^3	7.34

Document -16

IV. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 6)

PARTICULARS	UNIT	VALUE
Date of Monitoring		3rd March 2020
Sampling Location		Mixer 6 Outlet Stack
Ambient Temperature	(^{0}C)	24
Stack Temperature	(^{0}C)	34
Particulate Matter	mg/Nm^3	9.85

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6. CONCLUSION

As per the Consolidated Consent and Authorization (CC&A) Order No. AWH – 85243 dated 12/4/2017 valid up to 01/12/2021, issued by Gujarat Pollution Control Board (GPCB) to M/s Balkrishna Industries Limited, the prescribed flue gas emission norms are specified hereunder;

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Boiler for 20 MW CPP- 66 TPH	83	Electrostatic Precipitator	Particulate Matter	50
				SO_2	600
				NO_x	300

The process gas emission norms are as specified below;

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Mixer Plant	30	Bag Filter	Particulate Matter	150

The emission monitoring findings indicate that the Particulate Matter concentration monitored at the ESP outlet stack (attached to the Boiler - 2) and Pulse Jet Bag Filters attached to the Crusher House and Mixer 5 and Mixer 6 respectively are found to be well within the GPCB prescribed limits.

With respect to the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide and Nitrogen Oxide in emissions was found to be well within the GPCB prescribed limits.

Based on the monitoring findings and NPC observations, the ESP attached to the Boiler – 2 for 20 MW CPP – 66TPH, Pulsejet Bag Filter attached to the Crusher House, Mixer 5 and Mixer 6 were found to be performing satisfactorily.

Factory :
Bhuj-Bhachau Road, State Highway No. 42,
Village - Paddhar, Taluka- Bhuj, Dist. Kutch.
Tel: +91 2832 248300

8/C

Document -17

BKT GROWING TOGETHER

HSE/BKT/ENV/2019-20/47

Date: 17.12.2019

To,
The Regional Officer
Gujarat Pollution Control Board
Katira Commercial Complex,
01st Floor, Nr. Income Tax Office
Manglam Char Rasta, Sanskar Nagar
Bhuj - 370001

Sub: Submission of Locations of AAQMS for perusal and advice purpose.

Ref: GPCB ID: 29597

Dear Sir,

We would like to inform you that we have developed 3 nos of Ambient Air Quality Monitoring Stations (AAQMS) at nearby of our plant periphery to monitor the quality of Ambient Air.

The locations of developed AAQMS are marked in master layout of plant and attached herewith for your kind perusal please.

We ensured that monitoring of parameters of ambient air as specified in CCA will be carried out and records shall be maintained by us.

This is for your kind perusal and advice please.

Thanks & Regards,

Yours Faithfully,
For Balkrishna Industries Ltd.

Balkrishna Industries Ltd. Authorised Signatory

Bhawesh Kumar Pathak
AGM–HSE

Received
Gujarat Pollution Control Board
Bhuj-Kutch.

End : As above

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DETOX GROUP

Saurashtra Enviro Projects Pvt. Ltd.

Integrated Common Hazardous Waste Management Facility

Certificate

Certificate No : 1200000158

To Whomsoever it may concern

This is to certify that

BALKRISHNA INDUSTRIES LIMITED

PLOT NO. 470, 544/1, 545/1, 555,
VILL: PADDHAR,
TAL:BHUJ,
BHUJ - BHACHAU HIGHWAY STATE
KUTCH

is a valid member of

SAURASHTRA ENVIRO PROJECTS PVT. LTD.

for Integrated Common Hazardous Waste Management Facility.

This membership is valid for a period of

5 Years

Date of issue : *08.07.2016*
Date of expiration : *07.07.2021*
Place of issue : *Surat*

For, Saurashtra Enviro Projects Pvt. Ltd.

Director

SUBJECT TO SURAT JURISDICTION

Corporate Office : Detox House, Opp. Gujarat Samachar Press, Udhna Darwaja, Ring Road, Surat - 395 002. (Guj.)
p. +91 261 2351248, 2346181 f. +91 261 2354068

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Registration Certificate-cum-Pass Book for Re-refining/Recycling of Hazardous Wastes

Name and Address of the Industry with GPCB ID - 32061 : M/s. AMAN PETROLEUM, PLOT NO. 34 C Sr. No. 162 OFF. PWD STORE NR. ENAVYA TEXTILES CHANDOLA HIGHWAY, AHMEDABAD.

Telephone / Fax No. : 9825867744

E-mail Address : [redacted]

Registration No. : GPCB/HAZ-RE-189/58/2013

Date of Issue : 29/06/2015

Validity Period : 29/06/2015 TO 28/06/2020

Type & quantity of the Hazardous Waste(s) permited for procurement and recycling :

S. No.	Hazardous Wastes (Used/waste oil) Type	Quantity (Kiloliters Per Annum)
1.	USED OIL	1250 KLPA ONE THOUSAND THREE HUNDRED FIFTY KLPA ONLY

GPCB

Authorised Signatory & Seal

1

K. C. Mistry
Senior Environmental Scientist

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Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 18 May 2020 13:13
To: 'uh-gpcb-p2br@gujarat.gov.in'
Cc: 'uh-gpcb-kutw@gujarat.gov.in'; 'Rajendra P Gupta(GoG-GPCB Dept.)'
Subject: Submission of Fly Ash Return for FY 2019-20
Attachments: ANNUAL FORMATE FLY ASH 2019-20.pdf; Annual Fly Ash Generation & Utilization Record Sheet FY 2019-20.pdf

Dear Madam / Sir,

Please find the attached soft copies of Fly Ash return for the period April 19 to March 20.
Submitted for your kind record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

Document -20

DETAIL REQUIRED AS PER FLY ASH NOTIFICATION 1999 & AMMENDMENTS.
(For the Period April 2019-March 2020)

(1) Name & address of unit: Balkrishna Industries Ltd.
Bhuj – Bhachau Road, State Highway No-42,
Village: - Paddhar, Taluka: - Bhuj
District: - Kutch.

(2) Name & contact number of responsible person with e-mail address:
Name : - Bhawesh Kumar Pathak
Contact Number :- 02832-248300
E-mail i.d :- bhawesh.pathak@bkt-tires.com

(3) Electricity generation (MW/Year) : 1, 00,721 MW/ Year

(4) Fuel consumption (MT/Year) : Coal 65,414 MT/Year.

(5) Fly ash generation MT/Year:
a) ESP Ash: :-5,400 MT/Year
b) Dry Fly Ash: :-Nil
c) Bottom Ash: :- 1,800 MT/Year
d) Pond Ash: :- Nil
e) Mound Ash : :- Nil

(6) End usage of fly ash (MT/Year) with supporting document:
a) Brick : Nil
b) Cement : 626 MT/ Year
c) Compaction /Reclaiming :Nil
d) Blocks /Tiles : Nil
e) Stowing of Mines : Nil
f) Upper benches of back filling of opencast mines : Nil
g) Filling of External dump of Member overburden of mines : Nil
h) Fly Ash Traders : 6,754 MT / Year

(7) Details of storage facilities along with storage capacity (MT): Silos
(Fly Ash Silo: - Capacity 1852 M^3 X 2 Nos, Bed Ash Silo: - Capacity 1111 M^3 X 1 nos)

(8) Details of ash pound (ha) : No ash pound

(9) Mode of transportation from:
a) Generation to storage :by road
b) Storage to end user :by road

(10) Detail of Dispute settlement committee: Nil

(a) Date of constitution:

(b) Copy of order:

(c) No. of Dispute settlement committee Meetings held during last 5 year & details of cases:-

(d)Any unresolved dispute;

(11) Date of submission of Annual implementation report to GPCB (Attached Copy) :- Nil

(12) Whether unit has achieved Target date as per Table II and III of as notification No.S.O 2804(E) -2009. :- (Not Applicable) (Power Plant started in May 2015)

(13)Details of non-availability of fly ash from TPP^s to every construction agency within 100KM radius from TPP^s; Nil

(14) Any other relevant information: - We are utilizing Off gas (generated from Carbon Black Plant) as a fuel in addition to Coal to operate Boilers attached with Power Plant. Therefore fly ash generation for Fy 19-20 is lesser than Fy 18-19.

HSE/BKT/ENV/2020-21/04 Date: 18-05-2020.

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From April 2019 to March 2020

Fly Ash Genration & Utilization.

Sr No.	Name of Thermal Power Plant	Capacity of TPP MWH	Total Coal Cosnumption	Opening Balance of Fly Ash			Quantity of Fly Ash MT /Year			Quantity of Fly Ash/bottom Ash Used						% utilization of Fly Ahs	Present Stock of Fly Ash in MT			plans for future Utilization	Remarks
-	-	-	-	Fly Ash	Bottom Ash	Pond Ash	Flyash	Bottom ash	Pond Ash	Flyash / Bottom Ash							Fly ash	Bottom ash	Pond Ash	-	-
-	-	-	-				-	-	-	Brick	Cement	Compaction /Reclamination	Block /tiles	Stowing of mines	other Construction/ Fly Ash Traders	-	-	-	-	-	-
1	Coal Based Captive Power Plant - Balkrishna Industries Ltd. - Village Paddhar, Taluka Bhuj Dist Kutch	20	65414 MT	170 MT	60 MT	NA	5400 MT	1800 MT	NA	0 MT	626 MT	0 MT	0 MT	0 Mt	6754 MT	99.32%	40 MT	10 MT	NA	Selling to Cement Plant & Fly Ash Traders for respective uses.	

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Document -21

BALKRISHNA INDUSTRIES LTD, BHUJ - 370001

FROM NO : 32
(Prescribed under Rule 68-tand 102)
Health register

(1) Serial number in the Register of Adult Workers : (mittal) (1) T.NO.

(2) Name of Worker Jigar Joshi (3) Sex 32 (4) Date Of Birth

1	2	3	4	5	6	7	8	9
Department work	Name of Hazardous Processess	Dangerous Process Operation	Nature of job or Occupation	Raw materials Products or By-Products likely to be exposed to	Date of Posting	Date of leaving / transfer to or transfer	Reason for discharge / leaving of transfer	
HR Driver	—	Boiling	—	—	7 Feb 22	—	—	

Medical Examination and The Result There Of

9	10	11	12	13	14	15	16	17
Date	Signs and Symptoms observed during the examination	Nature of tests & results there of	Result Fit/ Unfit	Period of temporary withdrawal from that work	Reason for such withdrawal	Date of Declaring him unfit for that works	Date of issuing Fitness Certificate	Signature with date of factory medical officer / the certifying surgeon
30/4/22 Date	Complain N, I I Habits Tobacco(+) H/O Surgery (N)							
180 Height	Major Illness (N) O/E C.V.S S.S.1+1	—	Fit	—	—	—	—	
70 Weight	R.S C.N.S WNL A.S (N)							
No Allergy	G.C. Vision:R. C/S 1.6/6 Pulse 74 BP 120/80							

Dr. Mahendra K. Sakhetria
(M.D. Medicine, CIH)
Factory Medical Officer
Balkrishna Industries Ltd. Bhuj.
Reg. No. G 43621

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નાયબ વન સંરક્ષકશ્રીની કચેરી
કચ્છ વિસ્તરણ વન વિભાગ,ભુજ.
૩૦૧–બીજો માળ,બહુમાળી ભવન,
ભુજ–કચ્છ,
૩૭૦૦૦૧
મેઈલઃ– dycfsfkachchh@gmail.com
ટેલિફોન ન(ઓ/ફેકસ): ૦૨૮૩૨–૨૫૦૮૫૧

Document -22

ક્રમાંક :–ક/સાવચો/ટે.૧૦/૨૫૧૭-૧૮/૨૦૧૭–૧૮ ભુજ–કચ્છ, તા :– ૨૫/૭/૨૦૧૭

પ્રતિ,
મેનેજર શ્રી
બાલ કૃષ્ણ ઇન્ડસ્ટ્રીસ લી.
C/O ભુજ-ભચાઉ રોડ સ્ટેટ હાઇવે નં.૪૨
ગામ : પધ્ધર, તા. ભુજ
ફોન. : ૦૨૮૩૨ ૨૪૮૩૦૦

વિષય : Permission of Tree Plantation and beautification at our boundry way.
સંદર્ભ : આપની તા.૨૮/૬/૨૦૧૭ વાળી અરજી

મહાશય,

સવિનય ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે સંદર્ભવાળા અરજીથી વનં વિભાગની લોકભાગીદારીથી વનીકરણ કરવા રજૂઆત કરવા બદલ આભાર.

આપશ્રી હસ્તકનાં એકમ ભુજ-ભચાઉ હાઇવે પર પધ્ધર ગામ સ્થિત ઔધોગિક એકમની બાઉન્ડ્રી વોલ દિવાલની ફરતે રોડ સાઇડ સામાજીક વનીકરણ કરવાનાં ભાગ રૂપે ગો ગ્રીન પ્રોજેકટ હેઠળ Tree plantation and beautification માટે વૃક્ષ ઉગાડવા, પ્લાન્ટેશન કરવાના તથા દિવાલ સાઇડ લોન કરવા મંજૂરી માંગેલ છે.

આ અંગે આપના દ્વારા ફેન્સીંગ, ખાડા, વાવેતર તથા જાળવણી કરવા માટે તાંત્રિક માર્ગદર્શન તથા જરૂરી રોપાઓ પુરા પાડવામા આવશે.જેની જાણ થવા વિનંતિ છે.

(ડૉ.બી.સુચિન્દ્રા)
નાયબ વન સંરક્ષક
વિસ્તરણ વન વિભાગ
ભુજ

3901-A

Translated Copy of Page No. 3901

Letter no : K/SAVYO/Te-10/2417-18/2017-18 Bhuj – Kutch, Date : 25-07-2017

To,
Manager,
Balkrishna Industries Limited
Bhuj – Bhachau road state highway No. 42
Village: Paddhar, Taluka : Bhuj
Ph: 02832 248300

Subject: Permission of tree plantation and beautification at our boundary way
Reference: Your application on date 28/06/2017

Sir,

With respect to above subject we would like to thank you in which your proposed us to do forestation with participation of forest department.

We have sought approval for tree plantation near the wall for the beautification purpose under the GO GREEN PROJECT as part of social forestry near wall of industrial unit located at Bhuj – Bhachau highway.

In this regard, you will be provided guidance and necessary seedlings for fencing, digging, planting and maintenance. Please be informed.

For your information.

Dr. B. Suchindra
Deputy Forest Protector
Expansion Forest Department.
Bhuj

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ADVOCATE

Factory :
Bhuj-Bhachau Road, State Highway No. 42,
Village - Paddhar, Taluka- Bhuj, Dist. Kutch.
Tel: +91 2832 248300

Document -22

GROWING TOGETHER

તા. ૨૨/૨/૨૦૧૮

પ્રતિ,
નાયબ વન સંરક્ષકશ્રી,
નાયબ વન સંરક્ષકશ્રીની કચેરી,
કચ્છ વિસ્તારીય વનવિભાગ,
૩૦૧, ત્રીજો માળ, બહુમાળી ભવન,
ભુજ - કચ્છ.

વિષયઃ- અમારી કંપનીની બાઉન્ડ્રી વોલ ફરતે વૃક્ષારોપણ કરવા અંગે ક્ષારવાળી માટી બદલીને નવી સારી ક્વોલિટી માટી નાખવાની મંજુરી આપવા બાબત.

સંદર્ભઃ- અમારી કંપની ની તા. ૧૬/૨/૨૦૧૮ની અરજી

આદરણીય સાહેબશ્રી,

ઉપરોક્ત વિષય અને સંદર્ભવાળા પત્રના અનુસંધાને વિનંતપૂર્વક જણાવવાનું કે ઉપરોક્ત અરજીથી અમોએ અમારી કંપનીની બાઉન્ડ્રી વોલ ફરતે વૃક્ષારોપણ અને બ્યુટીફીકેશન કરવા અંગે મંજુરી માગેલ છે જેની મંજુરી આપવાની પ્રક્રીયા હાલમા ચાલુ છે. આ સ્થળે અગાઉ અમોએ ત્રણ વખત જુદા જુદા વૃક્ષોવાળી વૃક્ષારોપણ કરી ચુક્યા છીએ પરંતુ આ જમીન વધારે ક્ષારવાળી હોઈ વૃક્ષો વધુ લાંબો સમય ટકી શકતા નથી માટે અમો નવી સારી ક્વોલિટી માટી નાખી ને વૃક્ષો વાવવા માંગીએ છીએ તો તે માટે ની મંજુરી આપવા આપને વિનંતી છે.

આભાર સહ,

For, Balkrishna Industries Ltd.

Authorised Signatory

Authorised Signatory

નાયબ વન સંરક્ષકશ્રીની કચેરી
વિસ્તારીય વિભાગ,
૩૦૧, ત્રીજો માળ, બહુમાળી ભવન, બીજો માળ
ભુજ-કચ્છ, પીન. 001
ફોન : ૫૦૮૫૧

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ADVOCATE

3902-A

Translated Copy of Page No. 3902

Date : 22-02-2018

To,
Deputy Forest Protector
Office of Deputy Forest Protector
Expansion Forest Department
Bhuj – Kutch.

Subject: Regarding removal of salted soil and laying the fertile soil for plantation around the wall of our company.
Reference: Our application on date 16/02/2018

Respected Sir,

Regarding the above subject and letter we would like to inform you that we have sought permission for plantation and beautification around the wall of our company. Process of approval is underway.
We have done plantation in that land for 3 times but due to highly salted soil plant couldn't survive, therefore we want to add fertile soil and then we want to do plantation. So you are requested to give approval for the same.

Regards,
Balkrishna Industries Limited

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Document No-23

Compliance of CREP is tabulated as below

<table>
<tr><th>Sr. No</th><th>Conditions</th><th>Status of Compliance as on Nov 2020</th></tr>
<tr><td>1</td><td>All rubber industries irrespective of its size, will comply with OSHA limits prescribed for rubber dust, rubber fume and individual chemicals.</td><td>Summary of Result of Work Place Monitoring
<table>
<tr><th>Sr. No</th><th>Location</th><th>Identified contaminant</th><th>Sampling Instrument used</th><th>Duration of monitoring</th><th>Result</th><th>TWA limit</th></tr>
<tr><td rowspan="2">A</td><td rowspan="2">Raw Material Storage Ground Floor</td><td>RSPM</td><td>Handy sampler, Model No. APM621 0.8 Micron mixed cellulose easter filter</td><td>2 Hrs</td><td>2</td><td>10</td></tr>
<tr><td>VOC</td><td>Handy Sampler, Model No. APM621, Activated Charcol</td><td>2 Hrs</td><td>8</td><td>100</td></tr>
<tr><td rowspan="2">B</td><td rowspan="2">Raw Material Storage First Floor</td><td>RSPM</td><td>Handy sampler, Model No. APM621 0.8 Micron mixed cellulose easter filter</td><td>2 Hrs</td><td>1</td><td>10</td></tr>
<tr><td>VOC</td><td>Handy Sampler, Model No. APM621, Activated Charcol</td><td>2 Hrs</td><td>7</td><td>100</td></tr>
</table></td></tr>
<tr><td>2</td><td>Small industries would achieve OSHA limits by adopting good working practice and proper ventilation design in working rooms as quantity of raw material for process is small</td><td>Good Working practice like auto chemical weighing and charging system along with ventilation system has adopted to meet with OHSA Limit</td></tr>
<tr><td>3</td><td>Require local exhaust ventilation (LEV) system consisting of hood, duct, fan and stack at strategic location to comply with the limits.</td><td>Local exhaust ventilation (LEV) system consisting of hoods, duct and stack are provided at carbon, chemical and rubber charging location to comply with.</td></tr>
<tr><td>4</td><td>Stack should be at suitable height and equipped with stack monitoring facilities.</td><td>Sampling Port with Suitable Platform facilities Provided in all Stack.</td></tr>
<tr><td>5</td><td>In case of SPM limit exceeds 150 mg/m3 in flue gas stack, control unit (filter / cyclone) has to be integrated with LEV System.</td><td>Bag filter are provided at all stack and inter connected with LEV System and machine operations.</td></tr>
<tr><td>6</td><td>Emission limit of VOC from stack should be fixed as 50 mg/m3.</td><td>Emission of VOC from stacks are below 50mg/M3</td></tr>
<tr><td>7</td><td>Control measures such as activated carbon absorber/incineration technology to be integrated with LEV System, if required.</td><td>Not applicable to us.</td></tr>
<tr><td>8</td><td>Emission of SPM and VOC should be periodically monitored and analyzed in light of new control techniques and the techno-economic feasibility of its application in India.</td><td>We are doing in-house monthly monitoring and external quarterly monitoring by approved lab under form 37 prescribed under Gujarat factories rules 1963. Summary of results are mentioned in sr no -1</td></tr>
<tr><td>9</td><td>Flue gas emission from other source such as Boiler and DG sets in the premises of rubber product industries should meet the standard prescribed in the emission regulation of CPCB.</td><td>Flue gas emission from other source like boiler and D.G Set are being monitored by internal lab at monthly and external NABL approved lab quarterly. Result of monitoring are below the limit prescribed under CCA issued by GPCB Summary of result are tabulated</td></tr>
</table>

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UPDATE OF MOM OF PUBLIC HEARING DATED 22/11/2011 AT PADDHAR IN CONTEXT OF 20 MW CPP		
Sr	**Replies given by representative of project proponents**	**Status as on Nov 2020**
1	The company's EIA consultant Shri Sangram Kadam informed that dry fly ash will be controlled through Electrostatic Precipitators. While the current rules require Particulate Matter discharged into the atmosphere be less than 150 mg/nM3, the company will install a four field system of ESPs (one stand by) that will ensure that PM discharge in to the atmosphere will be at a level less than 100 mg/nM3.	At Boilers we had installed four field system of ESP (one stand by). PM discharge in to the atmosphere is avg 35 mg/nM3 lesser than 150 mg/nM3.
	In practice actual coal consumption will likely be lower than 3500 metric tons per month. This would be due to the probable use of Indonesian coal (that has a much lower ash content)	We are using Indonesian Coal having lower ash content. Avg coal consumption is lower than the qty mentioned in MOM of public hearing.
	The company will build an effluent Treatment plant (ETP) of 2040 KL/D capacity. The main source of effluent is cooling tower blow down. This water will be passed through a Reverse Osmosis (RO) plant and reject RO water will be evaporated.	1. The revised estimated qty of effluent generation of 1320 KLD was brought in to the notice SEIAA. The condition no 2 effluent generations shall not exceed 1320 KLD. 2. The ETP of capacity 1320 KLD along with RO of capacity 56 m3/Hrs and MEE of capacity 7 m3/hrs have been installed and Operational. 3. The treated water is being passed through MEE for evaporation.
	No process wastewater will be generated from the tubes and tires plant. Only domestic wastewater will be generated and treated in a Sewage Treatment Plant (STP) of adequate capacity and treated domestic wastewater will be used on land for irrigation.	1. No generation of Process water from the Tubes & tyre plant. 2. Only Domestic Sewage is being generating from Tire & tube plant and for treatment, 2 nos of 250 KLD STP are provided and treated domestic waste water is being using on land for irrigation.
2	The unit's representative Shri Dhirendra Dwivedi informed that the company will employ capable local persons as per its requirement.	Around 198 persons from local village, 464 person from Kutch district and around 961 from Gujarat state are working in company.
3	The company's EIA consultant Shri Sangram Kadam informed that coal of good quality will be used for the project and ESPs will be used for control of air pollution, due to which the emission to environment will be less than 100 mg/nm3. Further, the stack height will be kept at 83.0 m from ground level, and therefore question of damage to crops/agriculture from fly ash will not occur. Fly ash collected from the captive power plant will be stored in silos and sent to cement manufacturing units.	1. The good quality coal from Indonesia having low ash content is being use for the CPP. 2. ESP is provided for control of air pollution and emission are avg 40 to 41 mg/nM3 lesser than 100mg/nM3. 3. Stack of 84 meter height more than 83 meter from ground is provided. Silos of capacity (1852 m3x2) (1111 m3x1) has been

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		provided for storage of Fly Ash. And Fly ashes are being disposed leveling of low line area, internal Road construction and sent to bricks manufacture.
	The unit's representative informed that the unit will follow the rules and regulations issued by the Government of Gujarat with respect to employment of handicapped persons.	Balkrishna Industries Ltd id following the rules and regulation issued by the Government of Gujarat with respect to employment of handicapped persons.
4	Shri Dwivedi informed that the company has recruited 40 trainee engineers through campus Interviews from Engineering colleges at Saurashtra and Kutch – Bhuj. The Company is the first company in the Kutch- Bhuj area to organize campus interviews and selected candidates are largely from near about the project site. In the future also, the company will organize such campus interviews for selecting candidates from ITIs.	Balkrishna Industries Ltd is hiring the persons from nearby ITIs.
5	Shri Dwivedi informed that the Company welcomes his Suggestion. Further, he assured that the project will install necessary pollution control equipment so that no damage occurs to agriculture ,	Adequate Pollution Control measures like ESP, BAG Filters, and FLY Ash Silo are provided to control pollution so that no Damage occurs to agriculture.
6	Shri Dwivedi informed that the Company will consider Involving locals in the committee undertaking the Recruitment process. Further, he gave assurance that there will be no damage to agriculture in the Project Surroundings.	1. Organization systems and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment. 2. We installed various control equipment to avoid the damage to agriculture in surrounding of project. 3. Photos are marked at Sr. No 5
	Modern air pollution control equipment will be installed to control air pollution	We installed modern air pollution control equipment.
7	Shri Dwivedi informed that the Company will install suitable equipment to control pollution and all pollution control related rules and regulation will be followed so that there is no pollution in surrounding areas	1. Balkrishna Industries Ltd had installed suitable equipment to control pollution like STPs, ETP & ZLD, ESP Chimney and Bag filters etc so that there is no pollution in surrounding areas. 2. Photos of all equipments are already marked in previous serial nos. 3. Balkrishna Industries Ltd is following all pollution control related rules and regulation.
	The suggestion for village development activities have been noted and in this regards co-operation for development will be provided.	Balkrishna Industries ltd did village development works as committed during public hearing
	At the time of interviews, key persons from the village will be kept informed so that local unemployed persons can be employed	1. Organization system and policy is adhered by discipline, we would not entertain outside interference in our policy decision of recruitment.

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		2. We are informing nearby local unemployed person vide various means so that they can be employed.
8.	The company's EIA consultant Shri Sangram Kadnm Informed that the Company will store up to 2.0 lac KL of rain water every year, out of which about 1.5 lac KL of rain water will be used for fire emergency only. The remaining 0.5 lac KL will be recharged into groundwater.	1. Rain Water Harvesting pond of size 180 mtrs X 45 mtrs X 4.5 mtrs = 4050 M3 had been provided. 2. Rain water is recharged into underground (natural method). 3. We considered for installation of percolation wells outside the company premises and found not feasible.
	Installation of percolation wells outsides the company premises will be considered.	
	With regards to the request for discount, the Company's representative informed that the issue is associated with The trust of the customers, and therefore the matter will be discussed with the Company management.	The matter has been discussed in management and ruled out to sell/ or provide discount directly to customer and it should be through our retailer only.
	The Company representative informed that the unit will be engaged in a mechanical process and no chemicals will be used in the same, and therefore the question of severe pollution doe not arise. The unit will consume Narmada water through GWIL.	1. No chemical process is being used only mechanical process is being used in the unit 2. No severe pollution arised. 3. The unit consumed Narmada water through GWIL
	In this regards, on behalf of the Company, the Company Representative assured that the Company will consider the Chairman's observation	We are going for campus interviews for diploma stream, till date we are facing difficult in absorbing apprentice trainees as no candidates are interested.
9	The Company Representative informed that keeping aside the request for an ITI at Dhaneti village, the existing ITI at Bhuj may be strengthened.	We strengthen existing ITI at nearby village Ratnal Bhuj.
10	The Company representation Shri Dwivedi said the Suggestion will be considered by the Company.	Management had considered the suggestion and ruled out the possibilities for establishment of ITI by Balkrishna Industries Ltd because this issue needs to be discussed with local civic authorities, organization can't comments on this.
11	The Company Representative said that the Company shall follow all rules and regulation pertaining to pollution control; however the matter of including locals in the committee can only be decided by the GPCB Head Office.	1. Company follows all rules and regulation pertaining to pollution Control. 2. The matter of including locals in the committee is pertaining to GPCB therefore we cat' comments

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12	The Company Representative Shri Dwivedi informed that the suggestion will be thought by the Company	Suggestion well accepted, and BKT employed 192 nos of local through his own set of systems and policies No dispute till date registered as mentioned by issue raiser.
13	The company's EIA consultant Shri Sangram Kadam informed that the GWIL has given a written undertaking to provide the project with 6.5m MLD of water. GWIL provides water reserved for industries as per the Government policy. The company's representative informed that in recent times Narmada water supply was not adequately meeting the requirements due to unauthorized drawl of water between Dhanki and Maliya, due to which water is not reaching Kutch. In this regards, the Government has prepared a scheme for laying a pipeline between Dhanki to Maliya, due to which sufficient water will be made available. He further informed that the work on Radhanpur canal is under progress.	Point nos 1i.e source of Water is self explanatory
	He also said with regards to the odour problem, that other than ash no other type of pollution will occur, and the ash will be suitable managed	Point no-2 i.e Odour problem, on other type of pollution is occurring except ash. Ash handling system provided at site.
14	Shri K.C. Pancholi, Regional officer, GPCB, Bhuj, informed that the summary of the public Hearing will be made available on the GPCB website and copies of the same may be collected from the GPCB Regional office.	Complied
	The company's representative assured that the company will circulated copies of the public hearing summary to all Gram Panchayats in the Area.	We assisted GPCB in circulation of MOM of public Hearing, because this is their responsibility and obligation, we as company and projects proponent not authorized to circulate copies to nearby all gram Panchayats.
15	The company Representative informed that the company has not acquired any grazing land.	Self Explanatory
	The company representative informed that there is no pond in any of the 40 survey numbers acquired by the company, however, this work can be considered along with the other village development activities.	Self Explanatory

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Compliance Status of recommendation of EIA Report.

Sr. No	Potential Impact	Action	Parameters for Monitoring	Status
1	Air Emission	Stack emission from boiler to be optimized and monitored.	The ambient air quality will confirm to the standards for PM, SO2, and NOx as per specified guidelines.	Doing Regular Monitoring.
		Ambient air quality within the premises of the proposed unit to be monitored.	The ambient air quality will confirm to the standard for PM, SO2 and NOx as per guidelines of GPCB.	Doing Regular Monitoring.
		Exhaust from vehicles to be minimized by use of fuel-efficient vehicles and well maintained vehicle having PUC.	Vehicle logs to be maintained.	Vehicle logs and PUC are maintained, car pool / sharing system adopted
		Vehicle trips to be minimized to the extent possible.	Vehicle logs.	
		Electrostatic Precipitator will be installed.	Maintenance of ESP	Doing preventive maintenance of ESP.
2	Noise	All equipment will be designed to have noise level not exceeding 75-80 dB (A) measured at a distance of 1.5 m from the equipment. The ambient noise level at 120 meters from any part of plant boundary shall not exceed 63 dB (A). The enclosure of STG and other major equipment in plant area will be designed for noise attenuation to be reduce noise level to 85 dB (A) at 1 m distance.	Maintain record of noise generated from various equipment. The organization should ensure proper usage of PPE's by workers and explore methods for reducing the coal dust explosion.	Doing Regular Monitoring. Acoustic chambers and noise control devices are provided. Vehicle log maintained
		Generation of Vehicular Noise	Maintain Record of Vehicles.	
3	Wastewater Discharge	No untreated discharge to be made to surface water, ground water or soil.	No discharge hoses in vicinity of watercourses.	Recycle of water through RO & MEE.
		Take care in disposal of wastewater generated such that soil and ground water resources are protected.	Discharge norms for effluents as per GPCB/CPCB guidelines.	
	Hazardous waste generation	Generated hazardous waste will be handed over to authorized dealer.	Record of discarded container should be maintained. Record of generation of fly ash and handed over to cement manufacturing unit should be maintained.	Records are maintained
		Fly ash will be given for cement manufacturing unit		Fly ash selling to users
4.	Drainage and effluent Management	Ensure drainage system and specific design measures are working effectively.	Visual inspection of drainage and record thereof. Maintenance of rain water harvesting pits and storage tank.	All drainage points are sealed
		Design to incorporate existing drainage pattern and avoid disturbing the same.		
		Rain water harvesting system will be installed.		
5	Energy Usage	Energy usage to be minimized and optimized.	Finding of energy audit report.	Implemented
		Conduct annual energy audit.		
6	Emergency Preparedness	Fire protection and safety measures to be taken.	Mock drill records, on site emergency plan and evacuation plan.	Implemented
		Quality control procedure and personnel training to avoid accident.		
7	Environment Management Cell / Unit	The Environment Management Cell / Unit to be set up to ensure implementation and monitoring environmental safeguard.	A formal letter from the management indicating formation of Environment Management Cell.	Complied.

Document No 26.

UPDATE OF MOM OF PUBLIC HEARING DATED 26/09/2017 AT PADDHAR IN CONTEXT OF CARBON BLACK PLANT		
Sr	**Replies given by representative of project proponents**	**Status as on Nov 2020**
1	Regional office has informed project proponent for answer, No response from project proponent, than informed that project proponent will give answer in writing	This question was related with land record, so answer submitted in writing and attached as Annexure-1 with MOM of PH
2	The representative Shri.Sujit Vardhan (H.R. Head) stated that Deepak jaru has been called for interview and he has selected also but from beginning he has selected for Welspun Company. Hence he has not joined our company.	Self Explanatory
3	The representative of company Shri. Hitesh Joshi (DGM, HR) told that road was constructed by leaving 3 m land on cart road at that time after taking permission from collector, In new map there is a signature of collector. Map is not available right now here but if required we can provide. (Answer given as Annexure-2) In the meantime unit head Shri Narendra Kumar has given details about employment. Employment is given in 60% of local people from Gujarat. In power plant 82% of local people are employed. The unit is exporting 85% goods to outside the country so if any faults remain in quality then there will be huge loss, so we need skiled person. There are 300 unskilled people are working from 5 surrounding villages. Periodically, information is given to the employment office.	Self Explanatory
4	The representative of the unit Mr. Bhawesh Pathak (HSE HEAD) has stated that in the proposed plant, all the environmental related effective appliance will be installed. Pneumatic filter, bag filter and green belt will be developed. Proposed stack height will be 105m and existing 84m. GPCB is visiting the unit. Construction has to start after receipt of NOC from GPCB and operation will be started after receipt of CCA. Regular monitoring is also to be carried out.	Effective environmental control appliance has installed at site. We provide bag filters, stacks of 105 mtrs, green belt at area 4,03,727 sq mtrs. We start construction work after obtaining EC from MoEF&CC and NOC from GPCB.
5	Regional Officer mentioned that our office is on rent. Your representation will be considered and representation can be done through phone also. In addition to it mentioned that work is going on to found permanent office.	Not related.

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6	Representative of unit Shri. Bhawesh Pathak (HSE HEAD) stated that coal is being transported by covering it through tarpaulin. Water is not going outside plant premises. Effluent generated mainly from RO and cooling tower in existing tire and CPP plant is treated. There is sewage and ETP plant. Treated water is recycled so pollution is not created. At present, water is not being discharged. Evidence can be presented.	The coal is being transported by covering it through tarpaulin. We are maintaining ZLD status by effective operation of RO & MEE.
7	Representative of project proponent Smt. Jitixaben Upadhyay replied that existing ETP is 1320 KLD in which RO and MEE will be installed. Process is going on. Sewage will be treated in gardening. The new upcoming plant will the ZLD from begging so treated water will be used in plant itself. 8 Reserved forests are shows in EIA report. Due to upcoming carbon black plant, raw material of tyre will be produced in plant itself so problem and pollution due to truck transportation will be reduced. Off gas generated from carbon black plant will be used as fuel in captive power plant. So there will be reduction in coal consumption of existing CPP of 20 MW hence. Carbon black plant will be closed loop and proper air pollution control measures will be provided.	We installed RO & MEE at existing ETP of 1320 KLD, effective in operation since March 20108. We are operating our STPs of 600 KLD effectively and treated sewage is being utilizing for gardening purpose. The new carbon plant is equipped with ZLD from beginning. Self Explanatory
8	Project Representative Smt. Jitixaben Upadhyay has stated that ETP plant is there and will be zero Liquid Discharge within 15-20 days. Capacity of ETP is 1320 KLD and capacity of STP IS 620KLD which is working for 24 hours a day. Project Representative Shri. Bhawesh Pathak (HSE HEAD) has stated that water sprinkling is done on coal. Problems of road are not noticed to us. It will be investigated. Construction of existing plant is in progress for NOC from GPCB is received, no work of new carbon plant is in progress. 98 Acre area will be used for greenbelt development. 4 lac sq. Meter areas is available for green belt, in which 1.6 lac. Sq. Meter is already developed as green belt. Neem, Chiku, Babul, Date, Mango and trees of forest area are present in existing green belts. In addition company representative Shri. Sujit Vardhan (H.R Head) has informed that quotations are collected but prices are too high hence seedlings are exported. During Mr.Narendrakumar (Unit Head) has informed that they do not want to discuss about commercial policy here.	We installed RO & MEE at existing ETP of 1320 KLD, effective in operation since March 2018. We are doing water sprinkling on coal. Self explanatory Self explanatory We developed green belt (as on Nov 2019) at area 4, 03,727 sq mtrs.
	Representative project proponent Shri. Bhawesh Pathak (HSE HEAD) informed that the new plant 98.9 acre will be proposed	

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9	green belt. From that 40 acre land is developed as greenbelt. After establishment of proposed carbon black plant 25 acres will be developed as greenbelt. Development of greenbelt is carried out since 2012. And 10000 trees are planted at the periphery of the company. Plant like Neem, Antonia, Palthaforum, Mango, Chikoo and many other different types of trees are planted and height of the plants are ~6~5 feet. 10000 trees are alive. Hon. Collector informed that i am assuring to incorporate all the points covered. Further informed that questions regarding to environment will be sent to height authority. Representative of project proponent Shri. Narendra Kumar (Unit Head) informed that 2.9 crores of rupees has been spend for CSR activities in last 4 years. From that 43 lacks for padhdhar, 58 lacks for Mammuara, 46 Lacks for Dhaneti, 16 lacks for Kundherai, 16 lacks for vadodara, 22 lacks for kali Talavdi has been spend. Facility of library and water cooler is provided in 9 Schools within last 2 Months. Company has spent 2.85 Cores although it's in loss. Planning of this year to spend 70 lacks within next 5 months. As assure that 6 cores will be spent within 5 years of CSR activity for the proposed plant. Hon. Chairman informed that first of all give chance to listen everybody.	We developed Greenbelt (as on Nov 2019) at area 4, 03,727 sq mtrs.
10	Representative project proponent Shri. Hitesh Joshi (DGM, HR) informed that as per the order received from Honb. Collector and from the government and on the demand from you all, toilets are constructed and money has been allotted for rural infrastructure, education, and amenities to the school under the CSR activities. Road is constructed in the padhdhar village. We will provide details of CSR funds in writing (Answer given as Annexur-3) Representative project proponent Shri. Bhawesh Pathak (HSE Head) informed that various types of environmental pollution control equipments will be installed to reduced pollution for the proposed project and hence there will be no any impact on surrounding area.	Effective environmental control appliance has installed at site. We provide bag filters, stacks of 105 mtrs, developed green belt at area 4,03,727 sq mtrs
11	In this regards collector SHRI has said that we are here to listen your representations. your suggestion about horticulture will be forwarded to upper section. Your representative will be included in minutes and will be forwarded to government. After that governments will decide to given permission to this plant or not. In this regards collector shri. Has said that your keynotes are accepted and will be taken in minutes, if possible please provide in written.	Not Applicable.
12	In this regards collector's shri has said that your keynotes are accepted.	Not Applicable.

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13	Company representative Shri. Sujit Bardhan (HR Head) has Informed that, 15 labours and 1 engineer is working. In company1200 nos of labor are working, not doing 12 hr duties.	Not Applicable.
14	Representative project proponent Shri. Bhawesh Pathak (HSE HEAD) informed that, there is no bore well in the company. Water permission up to 5500 KLD is received from Gujarat Water Infrastructure Limited which is sufficient. If required then will be purchased from outside. There is no bore well inside the company and undertaking has been given to for not to dug a bore well. EC is received on 20.03.2012. EC rules will be followed. In addition representative of company Ms. Jixita Upadhyay has told that EC is issued from SEAC, Gujarat and NOC is received from GPCB, after that it is not required to extend EC, CCA should be taken from GPCB to run the plant. After receipt of EC, company is submitting compliance report of EC to MoEF, Bhopal. They visit the plant periodically and suggest clauses which should be complied. GPCB is also visiting the site. Representative of company Shri. Bhawesh Pathak (HSE HEAD) has informed that environment cell in existence. In which there are 3 members having M.SC/B.E. Degree.	Self Explanatory
15	In this matter, collector Shri has informed that the government has sent us to register your representative and proceed further.	Self Explanatory
16	In this regards, collector Shri has stated that the provision will be told. In addition, she said that all other representation related to the company will be taken on a separate platform in one week, not on this platform. Regional officer inform that company will give return answer of your written representative.	Self Explanatory

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Compliance Report of EIA recommendation for Carbon Black Plant

S. No.	Environmental Component / Parameter	Frequency of monitoring	Location	Status
1	PM, SO2, NOx in stack	Online	Boiler Stack	Online CEMS provided
		Monthly	Boiler Stack & DG Set Stacks	Monitoring and record maintained
2	AM10, PM2.5, SO2 NOx In ambient air.	Twice in a month at site & once in a season at Villages	1) 2 Locations in Site 2) Vadwala Village 3) Paddhar Village	AAQM is doing at site as per frequency
3	Noise levels	Monthly	Main plants and Utilities Area	Monitoring and record maintained
4	Water consumed in various activities and waste water generated from various areas of plants	Daily	Main intake, plantwise water supply line & effluent diversion line to ETPs	Monitoring and record maintained
5	Monitoring of wastewater inlet and outlet at ETP plants for the principal parameters (such as pH,SS, TDS, COD).	Daily	Stream wise inlet & outlet of ETPs	Monitoring and record maintained
6	Surface water samples at nearby area. Parameters are essential parameters as per IS: 10500:2012.	Once in a season	1) Vadwala Village Pond 2) Paddhar Village Pond	Not required because we are not discharging industrial effluent on land. We are re-using treated effluent in to the process.
7	Quantity of Fly Ash Generated	Daily	Ash Silo	Monitoring and record maintained
8	Soil analysis for EC,pH, permeability and ESP	Pre & post monsoon / in the event of	At Site	Not required because we are not discharging industrial

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		accidental spillage		effluent on land. We are re-using treated effluent in to the process.
9	Monitoring of solid / hazardous waste generated from process and ETP/STP area. Records of generation of Solid / Hazardous wastes and record of storage, treatment, transportation and disposal of solid / hazardous wastes to recyclers, Re-processor and TSDF.	Monitoring will be done quarterly and recording will be done daily	At Site	Monitoring and record maintained

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List of Persons intimated for EC issuance

Sr No	Name & Address
1	Sarpanch , paddhar
2	Sankar Samji baradiya , kalitalavdi
3	Khungla Dhanuben Jaswant, Paddhar
4	Rudiben karnar Kana Khungla, Paddhar
5	Rudiben Arjan Ramji Khungla, Paddhar
6	Kothivar Jasuben Pravin Naran, Paddhar
7	Khungla Vejiben Radhu, Paddhar
8	Kanji Govind Khugla, Paddhar
9	Shivji Naran Rakhiya Khungla, Paddhar
10	Khima Kana Khungla,Paddhar
11	Suresh Kheta Khungla, Paddhar
12	Mavji Ravji Marad, Paddhar
13	Dilip Arjan Ramji Khungla, Paddhar
14	Daya babu Rakhiya Khungla, Paddhar
15	Mahesh Bhoja Khungla, Paddhar
16	Randhir Ganga Khotivar, Paddhar
17	Mohan Ali, Paddhar
18	Rajesh Arjan Kothivar, Paddhar
19	Naran Vala Khungla, Paddhar
20	Bipin Kana Seja Kothivar, Paddhar
21	Bipin Kana Seja Kothivar, Paddhar
22	Bipin Kana Seja Kothivar, Paddhar
23	Ramesh Ganga Khungla, Paddhar
24	Rajesh Vela Kothivar, Paddhar
25	Jagdish Pancha Daya Khungla, Paddhar
26	Khima Samant Khungla, Paddhar
27	Laku Rana Koli,Paddhar
28	Bharat Naran ramji Khungla, Paddhar
29	Bharat Himmat Babu Lohar, Paddhar
30	Pacha Rana Koli, Paddhar
31	Shivji Hamir Koli, Paddhar
32	Mulji ramji Kothivar, Paddhar
33	Bhima Vala khungla, Paddhar
34	Kankuben samji Marad, Paddhar
35	Arjan Devraj Ruda Khungla, Paddhar
36	Laxman Karsan Khungla, Paddhar
37	Devraj Valera Kothivar, Paddhar
38	Satiben Bharat Naran Khugla, Paddhar
39	Ravji Radhu Khungla, Paddhar
40	Jiva Kana Kothivar, Paddhar
41	Ashok Radhu Khungla, Paddhar
42	Bijal Mera Kothivar, Paddhar
43	Bharat Ramji Khungla, Paddhar
44	Babubhai Arajanbhai Khungla, Paddhar
45	Vela Kana Kothivar, Paddhar

Sr No	Name & Address
46	Govind Bhana Dangar, Paddhar
47	Khungla Dhanuben Gagu, Paddhar
48	Bharu Hamir Kothivar, Paddhar
49	Lakhiben Bhimji Khungla, Paddhar
50	Kheta bhachu Khungla, Paddhar
51	Velji Karsan Khungla, Paddhar
52	Nitaben Rohit Kumar Dagar, Lodai
53	Manji Kanji Khungla, Paddhar
54	Bhagubhai Ahir, Anjar
55	Samat Vela Khungla, Paddhar
56	Haribhai Panchabhai Ahir, Kutch
57	Valji Arajan Bhachu Khungla, Paddhar
58	Parsotam J Vyas, Bhuj
59	Kalitalavdi Gram Panchayat, Kalitalavdi
60	Lakdhir ramji Kothivar, Paddhar
61	Rajesh Narayan Ahir, Bhuj
62	Arjan Babu Khungla, Paddhar
63	Dharmesh Mishtri, Mamlatdar Kacheri najik Bharuch
64	Mulji Ganga Khungla, Paddhar
65	Jitendra Patel, Ankleshwar.
66	Yogesh Chotha Khungla, Paddhar
67	Yogesh Kantilal Luhar, Paddhar
68	Daya Karshan Khungla, Paddhar
69	Bhaga Karshan Khungla, Paddhar
70	Randhir naran Kothivar, Paddhar
71	Bharat Hakha Khungla, Paddhar
72	Sambhu Govind Devraj Khungla, Paddhar
73	Arjan Jesang Rama Kothivar, Paddhar
74	Babu hamir Khungla, Paddhar
75	Kanji Ramji kothivar, Paddhar
76	Radha devraj Khungla, Paddhar.
77	Ramesh bhai radhubhai Khugla, Paddhar
78	Rava Vala Rakhiya Khugla, Paddhar
79	Mavjibhai Samjibhai Valotara, Paddhar
80	Bhana Mahadeva Dangar, Paddhar
81	Jivabhai Dudabhai Khugla, Paddhar
82	Myajar kana Baradiya, Paddhar
83	Naranbhai Arjanbhai Khungla, Paddhar
84	Praful Sambhu khungla, Paddhar
85	Samat Bhai Arjanbhai Khungla , Paddhar
86	Jeetha Hamir Kothivar, Paddhar
87	Dhanji radhu Khungla, Paddhar
88	Devraj Karshan Khungla, Paddhar
89	Ravji naran Kothivar, Paddhar

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Document -29

Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 01 June 2020 20:02
To: 'ro-gpcb-kutw@gujarat.gov.in'; 'westzonecpcb@yahoo.com'; 'rowz.bpl-mef@nic.in'; 'compliance.seiaa.gujarat@gmail.com'; 'nuh-gpcb-kutw@gujarat.gov.in'; 'monitoring-ec@nic.in'
Cc: 'narendra.kumar@bkt-tires.com'
Subject: Six Monthly EC Compliance Report for the period Dec 2019 to May 2020.
Attachments: BIL_EC_Compliance Report - Dec 2019 to May 2020.pdf

Dear Madam / Sirs ,

We obtained two EC as per below details.

Sr.	EC Issued by	EC No	Issued Date	Remarks
1	State Level Environment Impact Assessment Authority – Gujarat.	SEIAA / GUJ / EC / 1 (d) / 71 / 2012	20-03-2012	EC issued for 20 MW Power Plant
2	Ministry of Environment Forest and Climate Change – New Delhi	J- 11011/162/2017-IA -II (I)	08-01-2018	EC issued for 11,500 TPM Carbon Black Plant
3			20-05-2019	Amendment in EC issued vide date 08-01-2018

Please find herewith attached Six Monthly Combine EC compliance report for the period Dec 2019 to May 2020. In accordance to notification issued vide SO 5845 (E) dated 26th November 2018, we are submitting only soft copies of EC Compliance Reports.

Submitted for your kind perusal and record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

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Details of activities in the year 2019-2020

No	Villages	K.M	Budget	Infrastructure Development		Education Promotion	
				Activity	Amount	Activity	Amount
1	PADHDHAR	3	1200000	Computer,Rabari Samajwadi	1222933	School Bag Distribution	317544
2	AZRAKHPUR	9	400000	Shed at samajwadi	429750	School Bag Distribution	60600
3	VADVARA	3	800000	Overhead water tank,Multipurpose Room, & CCTV Camera	761841	School Bag Distribution	19796
4	KANDHERAI	8	800000	Boundary Wall & Shed,CCTV Room & CC TV Camera	1343155	School Bag Distribution	72720
5	MAMUARA	7	700000	—	—	—	—
6	DHANETI	7	1000000	Prayer Hall ,Shed Renovation, Paver block at High school, P.School & Aganwadi, high school	1640797	—	—
7	RELDI NANI	8	350000	Paver Block & Stage	110400	—	—
8	RELDI MOTI	9	350000	Boundary wall plaster	131900	—	—
9	KUKMA	10	350000	Prayer Shed	459000	—	—
10	LAKHOND	10	350000	CC TV camera	390650	—	—
11	CHAPREDI	14	350000	CC TV camera	398215	—	—
12	NADAPA	15	350000	Prayer Shed & Stage	348160	—	—
13	RATNAL	15	600000	Cctv camera work,street light	559075	School bench repair	75080
14	MADHAPAR	17	0	—	—	—	—
15	MOKHANA	17	0	—	—	—	—

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16	OTHER	–	–	–	–	–	–
A	DISPLAY BOARD	–	–	–	–	–	–
B	TAKTI	–	–	–	–	–	–
C	MEDICINE	–	–	–	–	–	–
D	SMRITIVAN PROJECT	–	–	–	–	–	–
17	DONATION	–	–	–	–	–	–
A	HARIJAN SEVAK	–	–	–	–	–	–
B	SAMAJ NAVNIRMAN TRUST	–	–	–	–	–	–
			7600000	Total	7795876	Total	545740

No	Villages	Skill Development Activity		Gaushala Activity		Conservation Natural Resources		Total
		Activity	Amount	Activity	Amount	Activity	Amount	
1	PADHDHAR	–	–	–	–	Pond deepening	124308	1664785
2	AZRAKHPUR	–	–	–	–	Pond deepening	95960	586310
3	VADVARA	Skill Development Activity	37016	Fodder Donation & boundary Wall at Gaushala	963750	–	–	1782403
4	KANDHERAI	Skill Development Activity	28845	Fodder stockroom at Gaushala and Fodder donation	356080	Pond deepening	95000	1895800
5	MAMUARA	Skill Development Activity	75386	Fodder Donation	50000	Pond deepening	98800	224186
6	DHANETI	Skill Development Activity	32300	Fodder Donation	50000	–	–	1723097

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7	RELDI NANI	–	–			–	–	110400
8	RELDI MOTI	–	–			–	–	131900
9	KUKMA	–	–	Fodder Donation	50000	–	–	509000
10	LAKHOND	–	–	Fodder Donation	50000	–	–	440650
11	CHAPREDI	–	–	Fodder Donation	50000	–	–	448215
12	NADAPA	–	–			–	–	348160
13	RATNAL	–	–	Fodder Donation	50000	–	–	684155
14	MADHAPAR	–	–	–		Pond deepening (Dhuna Raja)	199500	199500
15	MOKHANA	–	–	Fodder Donation	50000	–	–	50000
16	OTHER	–	–	–		–	–	
A	DISPLAY BOARD	–	–	–		–	–	141452
B	TAKTI	–	–	–		–	–	28800
C	MEDICINE	–	–	–		–	–	129488
D	SMRITIVAN PROJECT	–	–	–		–	–	945077
17	DONATION	–	–	–		–	–	
A	HARIJAN SEVAK	–	–	–		–	–	500000
B	SAMAJ NAVNIRMAN TRUST	–	–	–		–	–	1000000
			173547	Total	1669830	Total	613568	
Total								**1,35,43,378**

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Figure: BKT has partnered with Akshaya Patra - World's Largest NGO Serving over 1.76 Million Children in 14,702 Schools Across 12 States in India, by providing Nutritious mid-day meals (Expense Rs 4 cr)

Figure: BKT has partnered in Sujlam Suflam Jal Sanchay Project to conserve rain water by Deeping Pond

Figure: Smriti Van project at Bhujio Dungar Bhuj

1) Balkrishna Industries is a part of Smriti Van Project, a dream project of Hon'ble PM Shri Narendra Modi envisaged as nature's memorial to the victims of 2001 Kutch Earthquake.
2) Out of total 120 Acre , 20 acre land is allotted to the industry for plantation and its maintenance.
3) BKT has planted around 6400 plants like Neem Tree, Borsali, Rain Tree, Delta forum , Parasol , Tamarind, etc.

Document -31

Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 22 May 2020 13:06
To: 'rowz.bpl-mef@nic.in'
Subject: Environmental Statement for year 2019-20
Attachments: Form V (2019-20).pdf

Dear Sir,

In compliance to condition no xiv of Environment Clearance issued by MoEF&CC vide EC no J- 11011/162/2017-IA-II (I) dated 08-01-2018, we are submitting Environmental Statement for the year 2019-20 herewith as attached.
Submitted for your kind perusal and record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

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FORM – V
(See Rule 14)
ENVIRONMENTAL STATEMENT REPORT
FOR THE YEAR 2019 -20
PART – A

(i)	Name and address of the owner/ occupier of the industry operation or process	Shri. Narendra Kumar (President Operations & Unit Head cum Factory Manager) Bhuj – Bhachau Road , State Highway No: 42, Village : Paddhar , Taluka: Bhuj , Dist : Kutch Tel: +91 2832 248300
(ii)	Industry Category Primary – (STC Code) Secondary –(STC Code)	Not Applicable
(iii)	Production capacity Units	Consent Order No, AWH-85243 Date of Issue: 12/04/2017, CCA Amendment No. AWH-104067, Dt: 19/09/2019 1. Tyres and Tubes: 12,000 MT/Month 2. Electricity (Captive Power Plant): 20 MW 3. Carbon Black : 6,000 MT/Month
(iv)	Year of establishment	September 2011
(v)	Date of the last Environmental Statement submitted	30.09.2019

PART –B
Water and Raw Material Consumption

(1)	**Water Consumption m3 /day**
Process Cooling – Boiler Domestic	Please Refer **Annexure -1**

Name of Products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
	1	2
Please Refer **Annexure -1**		

(2)	**Raw material consumption**		
* Name of raw material	Name of Product	Consumption of raw material per unit	
		During the previous financial year	During the current financial year
Please Refer **Annexure - 2**			

PART – C

Pollution discharge to environment/unit of output (Parameter as specified in the consent issued)				
1	Pollutants	Quantity of Pollutants discharged (mass/day)	Concentration of pollutants in discharged (mass/volume)	Percentage of variation from prescribed Standards with reason
(a)	Water	NIL	NIL	NIL
(b)	Air	NIL	NIL	NIL

Balkrishna Industries Ltd. Authorised Signatory

Doc No: HSE/BKT/ENV/2020-21/03

Date: 18-05-2020

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PART – D
HAZARDOUS WASTES

Hazardous Waste	Total Quantity (kg.)
During the previous financial year	During the current financial year
(a) From Process (b) From pollution control facilities	Please Refer **Annexure - 3**

PART – E
Solid Waste

		Total Quantity (kg.)	
		During the previous financial year	During the current financial year
(a)	From Process	Nil	Nil
(b)	From pollution control facilities (Fly Ash & Bottom Ash)	Fly Ash – 8500 MT Bottom Ash -2700 MT	Fly Ash – 5400 MT Bottom Ash – 1800 MT
(c)	(1) Quantity recycled or Re –utilized within the Unit. (2) Sold (3) Disposed	Fly Ash Trader – 10,970 MT	Cement Plant : 626 MT Fly Ash Trader: 6754 MT

PART – F

Please specify the characterizations (in terms of composition and quantum) of hazardous as well as solid and indicate disposal practice adopted for both these categories of wastes.	We have obtained membership of M/s. SAURASHTRA ENVIRO PROJECTS PVT LTD., Bhachau for final disposal of Hazardous Waste.

PART – G

Impact of the pollution abatement measures taken on conservation of natural resources And On the cost of production.	Not Applicable

PART – H

Additional measure /investment proposal for environmental protection including abatement of pollution prevention of pollution	

PART – I

Any other particulars for improving the quality of the environment.	Developed Green Belt at area equivalent to Approx 4,03, 227 sq.mtrs.

Balkrishna Industries Ltd. Authorised Signatory

Date : 18-05-2020

(Signature of a person carrying out an industry, operation or process)

Name : Bhawesh Kumar Pathak
Designation : AGM –HSE
Address : Bhuj – Bhachau Road , State Highway No: 42, Village : Paddhar , Taluka: Bhuj , Dist : Kutch

Doc No: HSE/BKT/ENV/2020-21/03

Date: 18-05-2020

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ANNEXURE – 1
MONTHLY WATER CONSUMPTION

Month	Water Consumption (KL) FY 2018 -19			Water Consumption (KL) FY 2019 -20		
	Process	Cooling -Boiler	Domestic	Process	Cooling -Boiler	Domestic
APRIL	0	80459	15000	0	72264	21750
MAY	0	77097	15000	0	38772	22165
JUNE	0	78092	14700	0	51615	21600
JULY	0	72330	15883	0	51521	21979
AUGUST	0	63931	15613	0	52417	17770
SEPTEMBER	0	52061	15115	0	61514	14850
OCTOBER	0	58031	15494	0	57615	15655
NOVEMBER	0	57234	15661	0	56858	10439
DECEMBER	0	71213	15774	0	44968	12455
JANUARY	0	70427	15770	0	47603	10699
FEBRUARY	0	66466	14170	0	58666	16702
MARCH	0	82266	15750	0	45402	16140
Total	**0**	**829607**	**183930**	**0**	**639215**	**202204**
KL/Day	**0**	**2273**	**504**	**0**	**1751.2**	**554**

ANNEXURE- 2
MONTH WISE RAW MATERIAL CONSUMPTION

Name of the Raw Material	Name of Product	Consumption of Raw material Per Unit (%)	
		FY 2018 -19	FY 2019-20
RUBBER	TYRES & TUBES	45	45
CARBON BLACK		26.7	26.7
NYLON TYRE CORD FABRIC		5	5
PROCESS OIL		4.8	4.8
BEAD WIRE		3.5	3.5
CHEMICAL		12	12
STEEL CORD		03	03
CBFS	Carbon Black	Operation started in July 2019.	1.71 MT/MT
Water (Treated)			2.4 MT/MT

ANNEXURE- 3
HAZARDOUS WASTE DETAILS

Sr. No	Types of Waste	Quantity /Annum	Hazardous Waste Generation Details	
			FY 2018 -19	FY 2019-20
1	Used oil (5.1)	421 MT	65.15 MT	79.26 MT
2	Discarded barrels /Containers/liners (33.1)	425 NOS	0	313 Nos
3	Chemical Sludge from Waste Water Treatment (35.3)	1510 MT	51.89	116.1 MT
4	Paint and ink sludge /residues (21.1)	0.120 MT	0	16 kg
5	Waste Residue Containing Oil (Oily Cotton) (5.2)	7 MT	1.87	18 kg

Balkrishna Industries Ltd. Authorised Signatory

Doc No: HSE/BKT/ENV/2020-21/03

Date: 18-05-2020

ANNEXURE R2-9

BALKRISHNA INDUSTRIES LIMITED

COMBINED EC COMPLIANCE REPORT

(REPORTING PERIOD: Dec 2020 TO May 2021)
(REPORTING DATE:1st June 2021)
(Letter No: HSE/BKT/ENV/2021-22/53)

Sr.	EC Issued by	EC No	Issued Date	Remarks
1	State Level Environment Impact Assessment Authority - Gujarat.	SEIAA / GUJ / EC / 1 (d) / 71 / 2012	20-03-2012	EC issued for 20 MW Power Plant
2	Ministry of Environment Forest and Climate Change	J- 11011/162/2017-IA - II (I)	08-01-2018	EC issued for 11,500 TPM Carbon Black Plant
3			20-05-2019	Amendment in EC issued vide date 08-01-2018
4			15-10-2020	

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Table of Content	
Content	**Description**
Annexure A	Compliance Reports of EC No. SEIAA/GUJ/EC/1 (D)/71 2012 dated 20/03/2012.
Annexure B	Compliance Reports of EC No. J-11011/162/2017-IA II (I) dated 08/01/2018
Annexure C	Compliance Reports of EC No. J-11011/162/2017-IA II (I) dated 20/05/2019
Annexure D	Compliance Reports of EC No. J-11011/162/2017-IA II (I) dated 15/10/2020
Annexure E	Compliance Reports of CCA No AWH 85243 dated 12.04.2017 & AWH 104067 dated 19.09.2019 correction dated 13.01.2020 & amend CC&A AWH-110284
Annexure F	Compliance Reports of CTE 90922 dated 20-02-2018 and CTE 99784 dated 06-05-2019 correction dated 13.01.2020
Document – 2	Copy of EC no SEIAA/GUJ/EC/1 (D)/71 2012 dated 20/03/2012
Document – 3	Copy of EC no EC No. J-11011/162/2017-IA II (I) dated 08/01/2018
Document – 4	Copy of EC no EC No. J-11011/162/2017-IA II (I) dated 20/05/2019
Document – 5	Copy of EC no EC No. J-11011/162/2017-IA II (I) dated 15/10/2020
Document – 6	Copy of CCA No AWH 85243 dated 12.04.2017
Document – 7	Copy of CCA No AWH 104067 dated 19.09.2019
Document – 8	Copy of CCA NO AWH 110284 dated 10.11.2020
Document – 9	Copy of CTE No 90922 dated 20-02-2018
Document – 10	Copy of CTE No 99784 dated 06-05-2019
Document – 11	Copy of GWIL Permission
Document – 12	Description of ETP/RO/MEE (ZLD) plant process
Document – 13	Description of STP plant process
Document – 14	NABL Accreditation of Greenleaf
Document – 15	Zerox of Log book of STP, ETP, RO & MEE
Document –16	Report of NPC for the year 2020
Document – 17	GPCB - AAQMS Intimation Latter Copy
Document – 18	Copy of TSDF Membership
Document – 19	Copy of Used Oil Recycler –Aman Petroleum
Document – 20	Fly Ash return submitted to GPCB
Document – 21	Copy of Health Checkup Report
Document – 22	Copy of Forest Department Permission
Document –23	CREP Compliance Report
Document – 24	Compliance Report of PH Dated 22-11-2011
Document – 25	Compliance Report of EIA for 20 MW CPP
Document – 26	Compliance Report of PH Dated 26-09-2017
Document – 27	Compliance Report of EIA for Carbon Black Plant.
Document – 28	Intimation to all
Document – 29	Submission Copy of combine EC compliance report vide e-mail dated 01-06-2020 for the period Dec 2019 to May 2020
Document – 30	Details of Socio Economic Development
Document – 31	Submission of Form V to MoEF&CC RO Office Bhopal

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td colspan="3">A-1 Water</td></tr>
<tr><td>1</td><td>The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day, and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.</td><td>Complied, Consumption of fresh water is below stipulated limit of 5760 KLD. Month wise maximum / minimum a day consumption and avg consumption for month are tabulated as below in Table -1.
Table -1
<table>
<tr><td rowspan="8">Unit - KLD</td><td colspan="3">Dec-20</td><td colspan="3">Jan-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3376</td><td>2532</td><td>2954</td><td>3076</td><td>2220</td><td>2643</td></tr>
<tr><td colspan="3">Feb-21</td><td colspan="3">Mar-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3270</td><td>2510</td><td>2890</td><td>3639</td><td>2819</td><td>3229</td></tr>
<tr><td colspan="3">Apr-21</td><td colspan="3">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>4256</td><td>3404</td><td>3830</td><td>3782</td><td>3380</td><td>3580</td></tr>
</table>
Complied, Fresh water is supplied by GWIL. Copy of permission is attached as Document no -11. No ground water is tapped.</td></tr>
<tr><td>2</td><td>Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day</td><td>Complied, Industrial waste water generation is below stipulated limit of 1320 KLD. Month wise maximum / minimum a day generation and avg generation for month are tabulated as below in Table -2.
Table -2
<table>
<tr><td rowspan="8">Unit - KLD</td><td colspan="3">Dec-20</td><td colspan="3">Jan-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>919</td><td>810</td><td>864</td><td>945</td><td>817</td><td>881</td></tr>
<tr><td colspan="3">Feb-21</td><td colspan="3">Mar-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1034</td><td>932</td><td>983</td><td>1272</td><td>1156</td><td>1214</td></tr>
<tr><td colspan="3">Apr-21</td><td colspan="3">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1291</td><td>1250</td><td>1271</td><td>1216</td><td>1092</td><td>1154</td></tr>
</table></td></tr>
<tr><td>3</td><td>The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater.</td><td>Complied, We have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. The ETP consisting of adequate treatment facility like Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge, second stage RO & MEE to treat and recycle of industrial waste water.
Descriptions of ETP, RO & MEE is attached Document - 12.
ETP Second Stage RO
  
MEE Second Stage RO
   </td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>3 cont</td><td>The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.</td><td>Complied, We are operating RO & MEE all around the year including high rainy days to recycled the treated water into process.

Since we are re-using treated effluent, and so there is no outlet for treated effleunt and also GPCB have not prescribe any norms for outlets</td></tr>
<tr><td>4</td><td>Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.</td><td>Complied, Our average treated industrial effluent is below stipulated limits. Month wise maximum / minimum a day tretment and avg treatment for month are tabulated in Table -3. We are re-cycling treated industrial effluent to process after passing through RO & MEE. There is no effluent discharge from the unit.

Table -3
<table>
<tr><td rowspan="8">Unit - KLD</td><td colspan="3">Dec-20</td><td colspan="3">Jan-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>802</td><td>752</td><td>777</td><td>814</td><td>772</td><td>793</td></tr>
<tr><td colspan="3">Feb-21</td><td colspan="3">Mar-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>931</td><td>885</td><td>908</td><td>1119</td><td>1067</td><td>1093</td></tr>
<tr><td colspan="3">Apr-21</td><td colspan="3">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1174</td><td>1115</td><td>1144</td><td>1097</td><td>981</td><td>1039</td></tr>
</table></td></tr>
<tr><td>5</td><td>During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.</td><td>Complied, We have install RO and MEE (ZLD) system attached with ETP. We are passing ETP treated water through RO, and completely re-using RO permeate water into the process, and evaporating RO reject water with the help of MEE. RO & MEE units are operational for all days including high rainy days also.</td></tr>
<tr><td>6</td><td>Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP.

The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.</td><td>Complied, Sewage Generation from CPP alone is average 53 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC, Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility. The treated Sewage is being passed through RO of 5 M3/Hrs and RO Permeate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE.

The Tire Plant (not under the preview of issued EC) is generating average 389 KLD of sewage. Adequate capacity of STPs (250 KLD X 2 nos + 100 KLD X 1 no) have provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. Record of Sewage Generation is tabulated in Table no 4.

Table -4
<table>
<tr><td colspan="7">Period of Reading (Dec 20 to May 2021) (Unit - KLD)</td></tr>
<tr><td>Sources / Plant</td><td>Dec-20</td><td>Jan-21</td><td>Feb-21</td><td>Mar-21</td><td>Apr-21</td><td>May-21</td></tr>
<tr><td>CPP</td><td>40</td><td>55</td><td>42</td><td>50</td><td>61</td><td>71</td></tr>
<tr><td>Tire</td><td>354</td><td>322</td><td>357</td><td>481</td><td>498</td><td>485</td></tr>
<tr><td>Total</td><td>394</td><td>377</td><td>399</td><td>531</td><td>559</td><td>556</td></tr>
</table></td></tr>
<tr><td rowspan="2">7</td><td>The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater.</td><td>Complied, We provided STPs adequate capacity and facility for treatment of domestic waste water. Description of STPs is attached as Document No -13.</td></tr>
<tr><td>The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td><td>Complied, We are operating STP regularly and efficiently and meeting norms stipullated by GPCB vide issued Consents.</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
7 cont		We are doing weekly analysis of treated sewage at our internal lab and quarterly analysis by NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2022. Copy of accreditation is attached as **Document no -14**. Summary of Test result are tabulated in **Table -5**

Table -5

	Dec-20			Jan-21		
STP -1 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Max	Min	Avg	Max	Min	Avg
	7.2	7	7.3	7.6	7.3	7.4
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	7.4	7.1	7.2	7.7	7.4	7.5
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	7.6	7.3	7.4	7.7	7.3	7.5
STP -2 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	7.7	7.2	7.5	7.6	7.2	7.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	7.8	7.5	7.3	7.6	7.2	7.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	7.5	7.1	7.3	7.6	7.2	7.4
STP -3 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	7.5	7	7.2	7.6	7.1	7.4
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	7.4	7	7.1	7.5	7	7.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	7.5	7.2	7.3	7.8	7.4	7.5
STP - 1 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	21.3	19.1	20.6	22.1	20.4	21.7
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	26.3	23.8	25.3	25.2	23.4	24.9
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	26.7	23.4	25.3	24.1	20.9	22.8

Combine Six Monthly EC Compliance Report for the period Dec 2020 to May 2021 for EC No - SEIAA/GUJ/EC/1 (d)/71/2012 dated 20-03-2012 EC No J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 Vide dated 15-10-2020

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table 5 Cont

	Dec-20			Jan-21		
STP - 2 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Max	Min	Avg	Max	Min	Avg
	21.3	20.1	19.5	19.5	18.2	18.6
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	22.5	20.8	21.4	25.3	22.8	23.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	26.4	24.1	25.1	25.1	22.9	23.8
STP - 3 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	26.4	22.5	25.6	27.5	26.5	27
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	28.9	25.6	27.4	26.4	23.7	24.8
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	27.5	24.2	26.1	26.7	24.1	25.7
STP - 1 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	21.3	18.5	19.5	15.2	17.4	13.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	17.8	14.5	15.9	22.8	20.1	21.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	24.2	20.5	22.2	23.1	20.5	21.8
STP - 2 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	17.5	14.8	15.2	13.5	10.8	11.7
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	15.8	13.5	14.6	18.5	15.2	16.7
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	17.5	14.2	15.9	18.5	15.2	16.2
STP - 3 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	18.5	15.3	16.2	13.5	10.8	11.4
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	17.5	14.2	15.9	18.5	15.2	17.1
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	18.7	15.2	16.8	18.5	16.3	17.4

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>
Table - 5 Cont
<table>
<tr><td colspan="7">Parameter - Focal Colliform (GPCB Limit- 1000 MPN/100 ml)</td></tr>
<tr><td>STPs</td><td>Dec-20</td><td>Jan-21</td><td>Feb-21</td><td>Mar-21</td><td>Apr-21</td><td>May-21</td></tr>
<tr><td>STP 1</td><td>285</td><td>360</td><td>335</td><td>355</td><td>374</td><td>382</td></tr>
<tr><td>STP -2</td><td>305</td><td>320</td><td>385</td><td>346</td><td>356</td><td>367</td></tr>
<tr><td>STP -3</td><td>410</td><td>440</td><td>420</td><td>410</td><td>405</td><td>421</td></tr>
</table>
Photographs of STP


</td></tr>
<tr><td>8</td><td>The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.</td><td>Complied,Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished monthly data to GPCB through e-patrak. Zerox of Log book of ETP, STP, MEE and RO are attached as Document No– 15.


Flow Meter at ETP Flow meter at STP</td></tr>
<tr><td>9</td><td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td><td>Complied, Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.

Complied, Zerox of Log book of ETP, STP, MEE and RO are attached as Document No - 15.</td></tr>
<tr><td>10</td><td>Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project, and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.</td><td>Complied, Harvesting pond of rain water from rooftop, paved area and surface runoff is provided. We are utilizing rain water for the various activities of plant / project to conserve fresh water. We have provided natural recharge system with Guard Pond system for settling of Suspended matter.

Size of Rain Water Harvesting Pond is 180 mtrs X 70 mtrs X 4.5 mtrs.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">10 cont</td><td rowspan="2"></td><td><u>Photograph of Rain Water Harvesting Pond</u></td></tr>
<tr><td>  </td></tr>
<tr><td colspan="3">A-2 - Air</td></tr>
<tr><td>11</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Complied, Imported Coal is used and month-wise consumption is tabulated under Table no-6. Consumption of imported Coal is below the permissible limit of 11,100 MT/Month.
<u>Table No -6</u>
<table><tr><td>Month</td><td>Dec-20</td><td>Jan-21</td><td>Feb-21</td><td>Mar-21</td><td>Apr-21</td><td>May-21</td></tr><tr><td>Unit MT</td><td>5308</td><td>6344</td><td>4848</td><td>5026</td><td>5018</td><td>9713</td></tr></table></td></tr>
<tr><td rowspan="2">12</td><td rowspan="2">Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied, Stacks of 84 m are installed with each AFBC Boilers..
<u>Photographs of 84 mtrs Stacks</u></td></tr>
<tr><td>  </td></tr>
<tr><td>13</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA).</td><td>Complied, D.G Set 250 KVA is available at site and HSD is used as Fuel. D.G Sets of Capacity 500 KVA, 600 KVA X 2 nos are not available at site.</td></tr>
<tr><td>14</td><td>The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards.</td><td>Complied, D.G.set of capacity 250 KVA is on stand by mode, and monitoring are taken during monthly trial run only. We are doing monitoring of emission on monthly and quaterly basis with the help of internal lab and NABL accrediated external lab respectively. Name of NABL accredited External Lab is Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2022. Copy of accreditation is attached as Document no -14.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">13 Cont</td><td></td><td>D.G.Sets are on stand by mode only, and not operated in reporting period. During trial running in the month of Dec 2020, emission monitoring carried out and results are found beow stipulated limit mentioned in CCA order number . CCA copy enclosed as Document number .
Table -7
<table>
<tr><th>Unit</th><th>Limt</th><th>Monitoring Month</th><th>Results</th></tr>
<tr><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Dec-20</td><td>1.22</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.06</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.089</td></tr>
<tr><td>Smoke limit
(Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.12</td></tr>
</table></td></tr>
<tr><td>The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td><td>Complied, 11 mtrs stack is provided at 250 KVA D.G.Sets in accordance to CTO issued by GPCB.</td></tr>
<tr><td rowspan="2">14</td><td rowspan="2">High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.</td><td>Complied, Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field as stand by.</td></tr>
<tr><td>  </td></tr>
<tr><td rowspan="2">15</td><td>Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission.</td><td>Complied, Online monitoring system provided on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission.

SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013.
PM analyser : - Make - Bhoomi - Model BI – 6000</td></tr>
<tr><td>This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3.</td><td>Complied, The online monitoring system is linked with plant DCS system in a manner to provide early alarm once the concentration of PM in flue gas emssion exceed 30 mg/Nm3.

The DCS operator will be take all necessary measures including reduction of utilization of boiler capacity in order to bring down or control PM emission / concentration below 50 mg/Nm3.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>15 Cont.</td><td>An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.</td><td>Online monitoring system is operational and linked with server of CPCB and GPCB also real time data is reflecting at main gate display board.
 
<u>Photograph of Online Analysers</u></td></tr>
<tr><td>16</td><td>The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.</td><td>Complied, Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and Asst General Manager (Operation Head) is assigned the responsibility. As a proactive steps as suggested by Technical expert from ESP supplier, we have instated two more additional baffle plates at discharge chute of both ESPs, and also upgraded electrical panels of ESP, to control PM emission below 35 mg/Nm3.</td></tr>
<tr><td>17</td><td>Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.</td><td>Complied, We have installed Bag Filters as air pollution control systems at coal crushing & grinding operations. We are operating Bag Filters efficiently to achieve the norms prescribed by the GPCB at stack outlet. We are doing monthly emission analysis with the help of our internal lab and quaterly analysis with the help of NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2022. Copy of accreditation is attached as Document No -14
Table -8
<table>
<tr><td rowspan="2">Limit</td><td colspan="6">Results (Unit - mg/Nm3)</td></tr>
<tr><td>Dec-20</td><td>Jan-21</td><td>Feb-21</td><td>Mar-21</td><td>Apr-21</td><td>May-21</td></tr>
<tr><td>150</td><td>29.7</td><td>31.2</td><td>34.06</td><td>31.22</td><td>31.78</td><td>30.5</td></tr>
</table>

Photographs of the Bag Filter at Coal Crusher</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="6">18 cont</td><td>The fugitive emission in the work zone environment shall be monitored.
The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health).</td><td>Work zone environment (Form 37) is regularly monitored and we ensured that the standards prescribed under should be met.
Summary of results of Work Place Monitoring (From 37) are tabulated as Table -9
Table -9
<table>
<tr><td rowspan="7">RSPM Limit - 10 mg/Nm3</td><td>Location</td><td>Result (Avg)</td><td>Location</td><td>Result (Avg)</td></tr>
<tr><td>RMS - First Floor</td><td>2.12</td><td>Boiler ground floor</td><td>4.96</td></tr>
<tr><td>RMS-Ground Floor</td><td>4.12</td><td>20 TPH Bolier</td><td>4.72</td></tr>
<tr><td>Mixer Unit Area</td><td>4.56</td><td>Coal Crusher Unit</td><td>4.72</td></tr>
<tr><td>Carbon Reactor</td><td>4.52</td><td>Carbon Bag Filters</td><td>4.64</td></tr>
<tr><td>Carbon Workshop</td><td>2.28</td><td>Carbon Dryer Area</td><td>4.48</td></tr>
<tr><td>Carbon Ware House</td><td>2.84</td><td>Carbon WTP/ETP</td><td>3.92</td></tr>
</table></td></tr>
<tr><td>Following indicative guidelines shall also be followed to reduce the fugitive emission</td><td>Noted</td></tr>
<tr><td>All handling & transport of coal shall be exercised through covered coal conveyors only.</td><td>Complied, Closed / covered conveyor is provided for transport of coal from Greasily Hooper (Coal yard) to Feeding Bunker.</td></tr>
<tr><td></td><td> 
Photograph of closed conveyor system</td></tr>
<tr><td>Enclosure shall be provided at coal loading and unloading operations.</td><td>Complied, Enclosure is provided at coal loading & unloading operations area.</td></tr>
<tr><td>Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions</td><td>Complied, We are doing periodical water sprinkling on coal stock piles to retain some moisture in top layer to control fugitive emission during compacting and handling of coal.
  </td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
18 cont	All transfer points shall be fully enclosed.	**Complied,** All Transfer Points are fully enclosed.
		 **Photograph of Closed Transfer Point**
	Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	**Complied,** Effective dust suppression /extraction system is provided at crusher house and coal stock yard to abate dust nuisance.
	Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	**Complied,** We are doing regular cleaning of ground & other surface to avoid Dust accumulation.
	Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	**Complied,** Concreted / RCC & Paved Internal Roads are provided.
	Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	**Complied,** Adequate sprinklers at coal yard & coal conveyor is provided. Photograph of Water Sprinklers at Coal Yard is as above
	Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.	**Complied,** Coal as well as ash is transporting through closed trucks only.
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	**Complied,** We have developed greenbelt all around the plant boundary and along with roads to mitigate fugitive emission & transport dust emission. Details of Green belt development is also mentioned at **sr no 39.**
19	Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering- Ahmadabad or such other institutes of similar repute and its records shall be maintained.	**Complied,** Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC in month of Feb 2021. Copy of NPC Report is attached as **Document No-16**

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
20	Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.	**Complied,** We are doing analysis of Ambient Air Quality with the help of Internal Lab (Frequancy Twice in a Week) and Quaterly with the help of NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2022. Copy NABL Accreditation Certificate is attached as **Document no -14** We are maintaining records and summary for period Dec 20 to May 21 is summarised under **Table No -10.** Emission are within stipulated limits and not exceed at any stage.

Table - 10

	Dec-20			Jan-21		
AAQM -1 (SO2) (Unit- µg/m3) (80 / 50)	Max	Min	Avg	Max	Min	Avg
	16.2	14.4	15.6	17.2	15.7	16.7
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	19.2	17.4	18.2	19.2	17.5	18.6
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	18.5	19.5	19.4	17.5	18.4
	Dec-20			Jan-21		
AAQM -1 (NO2) (Unit- µg/m3) (80 / 40)	Max	Min	Avg	Max	Min	Avg
	23.5	21.3	22.3	22.5	20.3	21.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	20.5	18.4	19.3	21.7	19.5	20.5
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	21.4	19.5	20.5	21.4	20.36	20.8
	Dec-20			Jan-21		
AAQM -1 (PM 10) (Unit-µg/m3) (100 / 60)	Max	Min	Avg	Max	Min	Avg
	59.2	56.3	57.8	57.4	55.2	56.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	47.3	44.5	45	38.2	36.1	37.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	42.3	40.3	41.5	41	39.5	40.2
	Dec-20			Jan-21		
AAQM -1 (PM 2.5) (Unit-µg/m3) (60 / 40)	Max	Min	Avg	Max	Min	Avg
	31.4	29.5	30.2	29.5	27.4	28.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	31.2	29.7	30.3	30.4	32.4	30.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	31.4	30.7	30.9	34.1	33.4	32.8
	Dec-20			Jan-21		
AAQM -2 (SO2) (Unit- µg/m3) (80 / 50)	Max	Min	Avg	Max	Min	Avg
	16.5	13.7	14.3	17.4	14.2	15.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	18.2	15.3	16.5	18.2	15.6	16.8
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	20.1	18.5	19.2	22.3	20.1	21.6
	Dec-20			Jan-21		
AAQM -2 (NO2) (Unit- µg/m3) (80 / 40)	Max	Min	Avg	Max	Min	Avg
	20.3	17.4	18.4	21.3	18.4	19.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	17.5	18.7	21.3	18.5	19.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	23.1	20.1	22.5	21.5	19.5	20.5

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance						
20 Cont		AAQM -2 (PM 10) (Unit-µg/m3) (100 / 60)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			63.4	59.8	60.2	61.2	58.2	59.2
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			50.3	46.5	47.4	42.5	38.7	40.9
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			53.4	51.4	52.3	52.7	50.3	51.4
		AAQM -2 (PM 2.5) (Unit-µg/m3) (60 / 40)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			31.2	29.8	30.2	32.1	30.5	31.4
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			31.2	29.8	30.5	31.4	28.4	29.4
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			33.4	30.4	31.2	34.2	31.4	33.4
		AAQM -3 (SO2) (Unit- µg/m3) (80 / 50)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			21.3	18.7	19.2	19.5	17.4	18.4
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			22.1	19.8	20.6	22.8	20.4	21.3
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			23.4	21.7	22.4	24.5	22.8	23.1
		AAQM -3 (NO2) (Unit- µg/m3) (80 / 40)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			27.2	24.3	25.6	26.4	23.5	24.3
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			20.5	18.7	19.3	19.5	17.3	18.4
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			21.6	19.7	20.4	22.8	20.4	21.7
		AAQM -3 (PM 10) (Unit-µg/m3) (100 / 60)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			65.4	62.5	64.3	63.7	61.4	62.3
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			54.2	52.7	53.1	56.1	54.2	55.4
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			51.7	49.6	50.7	53.7	51.8	52.8
		AAQM -3 (PM 2.5) (Unit-µg/m3) (60 / 40)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			31.2	29.5	30.1	30.1	28.4	29.5
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			29.7	26.7	27.7	25.4	23.7	24.2
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			23.4	20.1	22.4	22.5	20.1	21.7
A - 3 Hazardous / Solid Waste								
21	The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time.	**Complied,** We are complying with rules and regulation with regards of Hazardous Waste in accordance with The Hazardous Waste (Management, Handling and Transboundary Movement) Rules 216						

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
21	Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.	**Complied,** The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 amended vide CCA No AWH 104070 dated 19-09-2019 and amended vide CCA No AWH 110284 dated 10-11-2020 Copy of all CCA are attached as **Document 5,6 & 7** respectively.
22	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	**Complied,** A separate hazardous waste storage room with PCC floor and leachate collection facility is provided. 
23	ETP sludge shall be sent to the common TSDF.	**Complied,** We are disposing ETP sludge to TSDF for the same we have obtained membership of TSDF name as Saurastra Enviro Project Pvt Ltd, certificate number 1200000158 valid up to 07-07-2021 is attached as **Document no -18.**
24	The used oil/waste shall be sold only to the registered recyclers/refiners	**Complied,** The used oil/waste is selling to the registered recyclers/refiners only. Certificate of Used oil recyclers name as Aman Petroleum is attached as **Document No -19.**
25	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	**Complied,** Discarded barrels are selling to registered recycler along with used oils.
26	For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.	**Complied,** Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.  **Photograph of Fly Ash Silos**
	The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc.	**Complied,** We are disposing Fly Ash to Cement Plant and bricks manufacturer or traders

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>27</td><td>The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.</td><td>Complied, We are complying with the Fly Ash Notification under EPA and submitting annual Fly Ash return to GPCB. During FY 2020-21 we achieved 100 % utilization of Fly Ash by selling to Cement Plant and Fly Ash Traders.
Table -11 (Unit MT)<table><tr><th>Month</th><th>Generation</th><th>Utilization</th><th>Balance</th></tr><tr><td>Carry Forward</td><td>50</td><td></td><td></td></tr><tr><td>Fy 2020-21</td><td>7233</td><td>7283</td><td>0</td></tr><tr><td>Total</td><td>7283</td><td></td><td></td></tr></table></td></tr>
<tr><td colspan="3">A - 4 Safety</td></tr>
<tr><td rowspan="2">28</td><td>Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided.</td><td>Complied, Fire Protection system containing fire hydrant, water sprinklers, water spray at transformer, fire detection system and manual call / alarm system. Fire System is provided all around the plant area including storage yard based on TAC and Factories Act.</td></tr>
<tr><td>It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.</td><td> 
Fire Pump House & Hydrant
 
Big Fire Tender (14 KL Water Capacity)
 
Standard Fire Tender (5 KL Water Capacity)</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
29	Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.	**Complied,** We provided Safety Shoes, Helment, Ear plug / muff, Chemical resistant apron, Leather Apron, Handgloves bases on nature of works as Personal Protective Equipments are provided to man power. We are ensuring the uses of PPEs through supervision and training.
30	First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.	**Complied,** 25 nos First Aid Boxes are provided in the unit which are made readily available. First Aid Box containing medical items in accordance to Factory Acts / Rules.
31	Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.	**Complied,** Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.
32	Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.	**Complied,** We are storing chemicals in multiple small capacity tanks / containers in shed of one single large tank / shed area.
33	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	**Complied,** All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks. Photograph of Dyke Wall and closed loop of pipes is as below  **Photograph of Closed Dyke Wall**
34	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	**Complied,** All transporting routes within the factory premises are paved roads.
35	Training shall be given to all workers on safety and health aspects.	**Complied,** Safety training is provided on an average 725 workers on daily basis on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices 4.Fire Prevention and Protection 5.Health Awareness

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
36	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	**Complied,** Pre-employment and periodical (annual) medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers, records are maintained. Sample copy is attached as **Document 21.**
A - 5 - Noise		
37	To minimize the noise pollution the following noise control measures shall be implemented:	**Noted & Complied**
	Selection of any new plant equipment shall be made with specification of low noise levels.	**Complied,** Selection of any new plant equipments are being done with specification of low noise levels
	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	**Complied,** Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	**Complied,** Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	**Complied,** Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area.
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	**Complied,** We provided Ear Protection measures like ear plug / muffs to employees.
	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	**Complied,** Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation.
	Construction equipment generating minimum noise and vibration shall be chosen.	**Complied,** We chosen minimum noise and vibration generating construction equipment
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied,** Ear plug and muffs are made mandatory for construction workers

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="4">37 Cont</td><td>Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.</td><td>Complied, Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion.</td></tr>
<tr><td>Construction equipment meeting the norms specified by EP Act 1985 shall only be used.</td><td>Complied, We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.</td></tr>
<tr><td>Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.</td><td>Complied, Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.</td></tr>
<tr><td>Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.</td><td>Complied, Mufflers are provided at D.G.Sets, Turbine and applicable motorised equipments</td></tr>
<tr><td>38</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied, Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements.

We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2022. Copy NABL Accreditation Certificate is attached as Document no -14.

Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in Table -12.
Table -12
<table>
<tr><th rowspan="3">Boiler Ground floor Area (Day) (Limit- 75 dBA)</th><th colspan="3">Dec-20</th><th colspan="3">Jan-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>62.3</td><td>60.1</td><td>61.1</td><td>66.2</td><td>64.3</td><td>65.2</td></tr>
<tr><th rowspan="3"></th><th colspan="3">Feb-21</th><th colspan="3">Mar-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>64.5</td><td>62.1</td><td>63.4</td><td>65.4</td><td>63.2</td><td>64.2</td></tr>
<tr><th rowspan="3"></th><th colspan="3">Apr-21</th><th colspan="3">May-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>64.2</td><td>60.7</td><td>62.7</td><td>66.4</td><td>62.4</td><td>64.3</td></tr>
<tr><th rowspan="3">Boiler Ground floor Area (Night) (Limit- 70 dBA)</th><th colspan="3">Dec-20</th><th colspan="3">Jan-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>60.2</td><td>59.2</td><td>59.4</td><td>64.2</td><td>62.3</td><td>63.4</td></tr>
<tr><th rowspan="3"></th><th colspan="3">Feb-21</th><th colspan="3">Mar-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>63.5</td><td>61.4</td><td>62.7</td><td>64.7</td><td>62.8</td><td>63.1</td></tr>
<tr><th rowspan="3"></th><th colspan="3">Apr-21</th><th colspan="3">May-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>62.4</td><td>59.3</td><td>61.4</td><td>64.2</td><td>60.4</td><td>62.7</td></tr>
<tr><th rowspan="3">20 TPH Boiler (Day) (Limit- 75 dBA)</th><th colspan="3">Dec-20</th><th colspan="3">Jan-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>60.7</td><td>58.5</td><td>59.5</td><td>62.4</td><td>60.7</td><td>61.3</td></tr>
<tr><th rowspan="3"></th><th colspan="3">Feb-21</th><th colspan="3">Mar-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>63.4</td><td>61.4</td><td>62.6</td><td>63.7</td><td>60.5</td><td>61.2</td></tr>
<tr><th rowspan="3"></th><th colspan="3">Apr-21</th><th colspan="3">May-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>61.8</td><td>60.4</td><td>61.1</td><td>65.3</td><td>63.5</td><td>64.2</td></tr>
</table>
</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table -12 Cont

		Dec-20			Jan-21		
38 cont	20 TPH Boiler (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
		59.8	57.4	58.1	60.3	58.9	59.5
		Feb-21			Mar-21		
		Max	Min	Avg	Max	Min	Avg
		61.2	59.5	60.5	62.5	59.4	60.7
		Apr-21			May-21		
		Max	Min	Avg	Max	Min	Avg
		60.7	59.7	60.3	64.3	62.7	63.1
	Carbon Reactor Area (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
		Max	Min	Avg	Max	Min	Avg
		72.3	70.5	71.5	73.1	70.2	71.6
		Feb-21			Mar-21		
		Max	Min	Avg	Max	Min	Avg
		73.4	71.3	72.5	73.8	70.5	72.5
		Apr-21			May-21		
		Max	Min	Avg	Max	Min	Avg
		72.5	70.6	72.4	74.3	72.1	73.6
	Carbon Reactor Area (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
		Max	Min	Avg	Max	Min	Avg
		70.2	68.5	69.2	70.2	67.5	69.2
		Feb-21			Mar-21		
		Max	Min	Avg	Max	Min	Avg
		72.3	70.2	71.5	70.4	67.5	70.4
		Apr-21			May-21		
		Max	Min	Avg	Max	Min	Avg
		70.6	68.4	70.1	70.6	68.4	70.4
	Coal Crusher House (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
		Max	Min	Avg	Max	Min	Avg
		69.3	67.2	68.2	70.2	68.1	69.4
		Feb-21			Mar-21		
		Max	Min	Avg	Max	Min	Avg
		70.2	68.2	69.5	69.1	67.5	68.1
		Apr-21			May-21		
		Max	Min	Avg	Max	Min	Avg
		70.2	67.2	68.6	71.2	69.1	70.5
	Coal Crusher House (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
		Max	Min	Avg	Max	Min	Avg
		68.1	66.8	67.2	69.2	67.5	68.4
		Feb-21			Mar-21		
		Max	Min	Avg	Max	Min	Avg
		69.1	67.2	68.4	68.3	66.8	67.5
		Apr-21			May-21		
		Max	Min	Avg	Max	Min	Avg
		69.8	66.8	67.5	70.4	68.2	69.4
	Curring Area (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
		Max	Min	Avg	Max	Min	Avg
		73.1	72	72.4	73.4	71.4	72.5
		Feb-21			Mar-21		
		Max	Min	Avg	Max	Min	Avg
		73.4	70.5	71.6	73.5	71.4	72.8
		Apr-21			May-21		
		Max	Min	Avg	Max	Min	Avg
		73	72.4	73.2	72.5	71.4	71.5
	Curring Area (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
		Max	Min	Avg	Max	Min	Avg
		72.5	70.5	71.3	70.5	68	68.2
		Feb-21			Mar-21		
		Max	Min	Avg	Max	Min	Avg
		72.5	68.4	69.2	72.1	70.2	71.5
		Apr-21			May-21		
		Max	Min	Avg	Max	Min	Avg
		74.2	72.6	71.8	72.9	70.8	71.6

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table -12 Cont

	Dec-20			Jan-21		
ETP / ZLD (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	70.2	68.2	69.4	68.3	66.7	66.7
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	70.5	66.8	67.4	71	69.2	70.5
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	72.5	70.8	69.4	70.5	68.4	69.4
ETP / ZLD (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	69.7	67.2	68.1	66.3	64.2	64.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	69.2	65.7	66.4	70.2	68.2	69.7
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	71.5	69.1	68.2	68.5	66.5	67.1
Mixing Area (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	69.3	66.8	67.8	70.4	68.5	69.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	71.2	69.4	70.2	72.3	70.5	71.6
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	73.5	69.5	71.5	72.5	70.5	71.6
Mixing Area (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	68.2	65.2	66.2	69.5	67.5	68.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	70.2	68.5	69.5	70.5	68.5	70.5
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	71.3	67.6	69.4	70.5	68.3	69.2
AAQMS-1 (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	65.3	62.4	63.5	66.4	62.8	63.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	64.8	62.8	63.9	65.7	63.4	64.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	65.4	62.5	64.2	66.4	64.2	65.3
AAQMS-1 (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	63.2	60.5	61.8	64.2	60.5	61.8
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	2.5	60.2	61.3	63.4	61.8	62.7
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	63.7	60.5	62.8	64.2	62.8	63.1
AAQMS-2 (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	66.4	62.8	63.1	67.4	65.4	66.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	66.1	64.3	65.8	67.1	65.3	66.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	66.1	63.2	65.8	64.1	62.8	63.5

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table -12 Cont

	Dec-20			Jan-21		
AAQMS-2 (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	62.4	60.8	61.5	65.3	63.8	64.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	62.5	62.8	63.7	65.4	62.8	64.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	65.3	62.8	64.1	63.4	61.8	62.8
AAQMS-3 (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	60.2	58.2	59.3	61.2	59.3	60.8
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	61.2	59.2	60.8	62.3	60.4	61.78
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	64.2	60.2	62.8	62.4	60.8	61.9
AAQMS-3 (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	59.6	57.6	58.2	60.5	58.2	59.1
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	59.2	57.2	58.8	60.2	58.6	59.3
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	62.8	58.2	60.1	60.5	58.3	59.4

38 cont

A-7 - Greenbelt & Other Plantation

39

The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.

Complied, As on Dec 2020 total Green Belt developed at area equivalent to 4,12,637 sq mtrs i.e aprox 103 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage.

Table -13

Nos of Trees		Area Bi-Furcation	
Description	Nos	Description	Sq mtrs
Trees at Periphery	41,475	Trees at Periphery	1,30,290
Trees at Plant Premises	16,420	Tree, Shrubbery & Lawn in side plant	2,82,347
Total Trees	57895	Total Square mtrs	4,12,637

1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

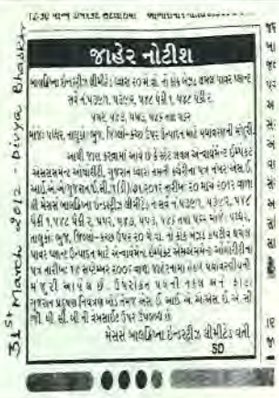
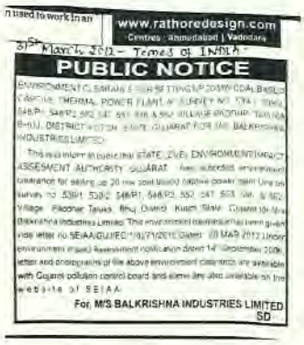
Cajanus cajan (Cz XIII. 5)

Bougainvillea (Cz XIII. 5)

		 Carissa (Cz XIII. 5)  Hamelia Patens
Sr	**Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012**	**Status of Compliance**
40	The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.	**Complied,** We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. Copy of request letter and action plan submitted to Forest Department is attached as **Document -22.**   **Green Belt at Out Side Open Land**
B - General Conditions		
41	In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved	**Noted and complied,** Close down / Shut down procedure defined and implemented.
42	The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.	**Complied,** CREP notification is applicable with Tire & Tube Plant (Non EC plant). We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are attached as **Document No - 23**

<table>
<tr><td>43</td><td>All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.</td><td colspan="3">Complied, We are doing compliance of issues raised and committed in PH held on 22-11-2011. Updated compliance report of PH is attached as Document No -24</td></tr>
<tr><td>44</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions</td><td colspan="3">Complied, A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose.
Environment Cell is reporting to Unit Head.</td></tr>
<tr><td>Sr</td><td>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</td><td colspan="3">Status of Compliance</td></tr>
<tr><td rowspan="13">44</td><td rowspan="12"></td><td colspan="3">Table - 14 -List of Lab equipments & Man Power</td></tr>
<tr><td>Stack Monitoring Kit</td><td>BOD Incubator</td><td>Spectrophotometer</td></tr>
<tr><td>RDS PM 10 & PM 2.5</td><td>COD Digester</td><td>Lux Meter,Handy sampler</td></tr>
<tr><td>Hot Plate & Hot Air Oven</td><td>TDS & DO meter</td><td>Multigas Detector</td></tr>
<tr><td>PH and Conductivity meter</td><td>Sound Level Meter ,</td><td>Turbidity Meters</td></tr>
<tr><td colspan="3">Environment Cell Man Power</td></tr>
<tr><td>Name</td><td>Designation</td><td>Qualifications and Exp in yr</td></tr>
<tr><td>Bhawesh Pathak</td><td>Asst General Manager (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td>Bhavdeep Vaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Sr. Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
<tr><td>and a separate budget shall be allocated for this purpose</td><td colspan="3">Complied, Separate expenditure / budget of Environment Cell is maintained.</td></tr>
<tr><td rowspan="9">45</td><td rowspan="9">The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td colspan="3">Complied, A separate account for expenditure under environmental safeguard is being maintained, and summary of expenditures are tabulated in Table -15</td></tr>
<tr><td colspan="3">Table -15</td></tr>
<tr><td colspan="3">Expenditure in Cr.</td></tr>
<tr><td colspan="2">Details of Environment Safe Guards</td><td>Total</td></tr>
<tr><td colspan="2">Air Pollution Control System</td><td>24</td></tr>
<tr><td colspan="2">Water Pollution Control System</td><td>14</td></tr>
<tr><td colspan="2">Hazardous Storage Management</td><td>10.69</td></tr>
<tr><td colspan="2">Landscapping & Plantation</td><td>12.79</td></tr>
<tr><td colspan="2">Misc like pucca road, rain water harvesting pond, set of environmental lab etc</td><td>8.43</td></tr>
<tr><td colspan="2">Total</td><td>69.91</td></tr>
<tr><td>46</td><td>Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.</td><td colspan="3">Complied, Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.</td></tr>
<tr><td>47</td><td>Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly.</td><td colspan="3">Complied, We are doing regular preventive maintenance to avoid leakage from pipes and pumps. Also we are doing prompt action to arrest if in case happened.</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
47 cont	During material transfer, spillages shall be avoided and garland drain be constructed.	**Complied,** We have sealed all storm water drainage outlets. We had provided check wall (minus pits) equipped with Auto pumping installed at all storm water drainage prior to outlet at compound wall, so that if in case any accidental leakage occurred, we are able to captured the same water and transfer to nearby STPs / Plantation. We had blocked storm water drainage internally at various location so that cleaning water, and plantation watering can be captured between blocked drainage line and pumping to near by ETP / STP.
		 
		Photograph of Sealed Storm Outlets
48	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	**Complied,** All the recommendations of EIA report are vigorously implemented. Updated compliance report of EIA report is attached as **Document No-25**
49	The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector	**Complied,** We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector. Details of socio – economic development works for the period Dec 2020 to May 21 is attached as **Document No – 30**
50	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management	**Complied,** No additional condition is imposed by SEAC or SIAA after issuance of EC. We are complying with the conditions mentioned in issued EC.
51	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority	**Complied,** EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e. addition of Carbon Black Manufacturing Unit)
52	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA,	**Complied,** An advertisement was published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012.

52 cont	and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.	 
53	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st	**Complied,** We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency. Last Half Yearly (June 20 to Nov 20) return of EC Compliance report is submitted vide e-mail dated 01-12-2020 in accordance to notification issued vide SO 5845 (E) dated 26th November 2018 Copy of e-mail is enclosed herewith as **Document No 29.**
54	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	**Complied,** Compliance report of CCA & CTE are attached as **Annexure - B & C** respectively..
55	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	**Complied,** We are submitting half-yearly compliance report in containing status of project including date of start of project. Last Half Yearly (June 20 to Nov 20) return of EC Compliance report is submitted vide e-mail dated 01-12-2020 in accordance to notification issued vide SO 5845 (E) dated 26th November 2018 Copy of e-mail is enclosed herewith as **Document No 29.**
56	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory	Noted
57	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	**Complied,** CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021, amended vide CCA AWH 104067 dated 19-09-2019 and amended amended vide CCA No AWH 110284 dated 10-11-2020 . Copis of CCA are enclosed as **Document no 5, Documents no 6 & Document no 7** respectively. CTE no 90922 issued vide dated 20-02-2018, amended vide CTE no 99784 dated 06-05-2019, CTE correction note issued vide dated 15-01-2020. Copies are enclosed as **Document no 8, Documents no 9 & Document no 10** respectively.
58	This Environmental Clearance is valid for five years from the date of issue.	**Complied,** Noted - Project Established and Operational

Compliance Report of EC no J-11011/162/2017-IA-II(I) dated 08th Jan 2018 as Amended 20th May 2019

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>2</td><td>The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under</td><td>Complied, Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as Document No -3.

Status of Project
1. Tire & Tube (Non EC product) Plant is operational for production capacity of 15,000 TPM vide CCA No AWH 104067. Production capacity of Tire & Tube Plant under EC get amended vide EC amendment order dated 15-10-2020, and revised from 10,000 TPM to 15,000 TPM.
2.Line 1 & Line 2 of Carbon Black Plant is operational and Line 3 is under project phase.

Table -16 (Production Details month wise)
<table>
<tr><th>Product</th><th>Unit</th><th>Limit</th><th>Dec-20</th><th>Jan-21</th><th>Feb-21</th></tr>
<tr><td rowspan="2">Tyre & Tube (Non EC product)</td><td rowspan="2">TPM</td><td rowspan="2">10000</td><td>10850.52</td><td>10904.62</td><td>10314.14</td></tr>
<tr><td>Mar-21</td><td>Apr-21</td><td>May-21</td></tr>
<tr><td rowspan="2">CPP</td><td rowspan="2">MWH</td><td rowspan="2">20</td><td>11425.69</td><td>10719.84</td><td>11625.56</td></tr>
<tr><td>Dec-20</td><td>Jan-21</td><td>Feb-21</td></tr>
<tr><td rowspan="2">Carbon Black</td><td rowspan="2">TPM</td><td rowspan="2">11,500</td><td>17.02</td><td>16.55</td><td>17.21</td></tr>
<tr><td>Mar-21</td><td>Apr-21</td><td>May-21</td></tr>
<tr><td></td><td></td><td></td><td>17.44</td><td>17.97</td><td>17.67</td></tr>
<tr><td></td><td></td><td></td><td>Dec-20</td><td>Jan-21</td><td>Feb-21</td></tr>
<tr><td></td><td></td><td></td><td>8304.83</td><td>8017.98</td><td>7660.66</td></tr>
<tr><td></td><td></td><td></td><td>Mar-21</td><td>Apr-21</td><td>May-21</td></tr>
<tr><td></td><td></td><td></td><td>7430.1</td><td>8532.38</td><td>5732.28</td></tr>
</table></td></tr>
<tr><td rowspan="2">3</td><td>Total Land area is 12,12,560 m2. Industry has already developed greenbelt in an area of 4,00,144 m2, thus covering 33% of the total project area.</td><td>Complied, The statement i.e "Industry has already developed greenbelt in an area of 4,00,144 sq mtrs is amended with statement "industry is intend to developed greenbelt in an area of 4,00,144 sq mtrs. Copy of EC amendment order dated 20th May 2019 is attached herewith and marked as Document No -3. We have developed green belt in an area 4,03,277 sq mtrs.</td></tr>
<tr><td>There are 8 reserved forests within 10 km of the project site. Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.</td><td>Noted</td></tr>
<tr><td>4</td><td>The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire+ Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.</td><td>Complied, Carbon Plant of production capacity equivalent to 9,000 TPM is commissioned and Operational. Remaining capacity equivalent to 2,500 TPM is under construction.

Cost of Pollution Control Measures expenditures Tire Plant 58.29 Cr and Carbon Plant 11 Cr and Total 69.29 Cr completed and tabulated in Table No 15. The recurring cost for pollution control measures during Fy 2018-19 & 2019-2020 are 495 Lakh & 247 Lakh for Tire Plant, 00 lakh and 4 lakh for Carbon Plant.

Expenditures under CSR for FY 2018-19 & 2019-20 are 1.05 cr, and 1.35 cr respectively. We had provided one time fund of Rs 6 cr for development of infrastructure at Akshay Patra (a mid day meal scheme) and provided Rs 1.6 cr for operation in fy 2019-20. Glimpse of CSR under taken & copy of CSR report is attached as Document No- 31.</td></tr>
<tr><td>5</td><td>Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day+ additional 1445 cum/day).</td><td>Complied, Total Water consumption is below stipulated limits. Consumption of Fresh Water is below stipulated limits. Fresh water required met from GWIL, and permission has been obtained. Copy of Permission is attached as Document No -11.</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="4">5 cont</td><td rowspan="4">Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product), to be met from Gujarat Water Infrastructure Ltd (GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.</td><td>Complied, We are maintaining Zero Liquid discharge. Records of Water uses are tabulated under Table - 17.</td></tr>
<tr><td>Table -17 (Details Fresh Water Consumption and Recycled)</td></tr>
<tr><td>
<table>
<tr><td rowspan="4">Fresh Water Limit 5500 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>2954</td><td>2894</td><td>2944</td><td>2900</td><td>2941</td><td>2841</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>3290</td><td>3168</td><td>3865</td><td>3795</td><td>3782</td><td>3380</td></tr>
<tr><td rowspan="4">Recycled Water Limit 1100 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>837</td><td>717</td><td>842</td><td>742</td><td>973</td><td>858</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1143</td><td>1043</td><td>1184</td><td>1104</td><td>1097</td><td>981</td></tr>
<tr><td rowspan="4">Total Water Limit 6600 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>3791</td><td>3611</td><td>3786</td><td>3642</td><td>3914</td><td></td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>4433</td><td>4211</td><td>5049</td><td>4899</td><td>4879</td><td>4361</td></tr>
</table>
</td></tr>
<tr><td rowspan="4">6</td><td rowspan="4">Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day+ additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.</td><td>Industrial Effluent are recycled in to process and Treated Domestic Waste Water reused for gardening purpose. Records are Tabulated in Table -18</td></tr>
<tr><td>Table -18
(Details Industrial Effluent & Domestic Waste Water Generation)</td></tr>
<tr><td>
<table>
<tr><td rowspan="4">Industrial Effluent (Existing) Limit 1132 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>823</td><td>781</td><td>863</td><td>766</td><td>948</td><td>908</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1135</td><td>1110</td><td>1174</td><td>1176</td><td>1120</td><td>1070</td></tr>
<tr><td rowspan="4">Industial Effluent (Additional) Limit 90 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>64</td><td>62</td><td>68</td><td>65</td><td>70</td><td>52</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>75</td><td>72</td><td>61</td><td>57</td><td>68</td><td>65</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">6 Cont</td><td rowspan="2"></td><td>
Table -18 Cont
(Details Industrial Effluent & Domestic Waste Water Generation)
<table>
<tr><td rowspan="5">Total Industial Effluent- Limit 1222 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>887</td><td>843</td><td>931</td><td>831</td><td>1018</td><td>960</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td rowspan="5">Domestic Sewage (Existing) Limit 600 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>285</td><td>275</td><td>281</td><td>242</td><td>301</td><td>282</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td rowspan="5">Domestic Sewage (Additional) Limit 300 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>110</td><td>108</td><td>125</td><td>106</td><td>118</td><td>92</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td rowspan="5">Total Domestic Sewage Limit 900 KLD</td><td colspan="2">Dec-20</td><td colspan="2">Jan-21</td><td colspan="2">Feb-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>395</td><td>383</td><td>406</td><td>348</td><td>419</td><td>374</td></tr>
<tr><td colspan="2">Mar-21</td><td colspan="2">Apr-21</td><td colspan="2">May-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>557</td><td>516</td><td>570</td><td>546</td><td>588</td><td>528</td></tr>
</table>
</td></tr>
<tr><td>7</td><td>The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW).</td><td>Complied, Power Requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA.</td></tr>
<tr><td>7</td><td>Existing Unit has 4 DG sets, 2 of 250 kVA , 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.</td><td>Complied, 4.2 MW D.G.Set X 1 No, and 250 KVA X 2 Nos D.G.Sets are on stand by. 2000 KVA D.G.is not installed at site.

New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively. Copy of Amended EC dated 15-10-2020 and CTE NO 99784 are enclosed herewith as Document No 4 & Document no 9 respectively.</td></tr>
<tr><td>8</td><td>At present, there are 6 boilers and 3 DG sets.</td><td>Complied, No change in list of Boiler.
Change in list of D.G.Sets as explain above in sr no 7</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>8 cont</td><td>Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the detail as under</td><td>
Complied, New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively. Copy of Amended EC dated 15-10-2020 and CTE NO 99784 are enclosed herewith as Annexure D & Document no 21 respectively.

There are changes in nos of Boilers & Dryers. Status of Boiler and Dryer are tabulated in Table No 19.
<table>
<tr><th colspan="5">Table-19</th></tr>
<tr><td colspan="5">Approved under EC dated 08-01-2018</td></tr>
<tr><td rowspan="2">Boiler-1 & Boiler 2 for 20 MW CPP (66TPH each)</td><td rowspan="2">Operational</td><td>Boiler-7 (45 TPH)</td><td rowspan="3">Under Construction</td></tr>
<tr><td>Boiler-11 (WHRB)</td></tr>
<tr><td rowspan="2">Boiler-3 & Boiler 4 (20 TPH each)</td><td rowspan="2">Operational</td><td>Boiler-12 (WHRB)</td></tr>
<tr><td>Dryer-3 - (80 TPD)</td></tr>
<tr><td>Boiler-5 (2.8 TPH)</td><td>Operational</td><td>Boiler 1.5 TPH</td><td rowspan="2">Not to be installed</td></tr>
<tr><td>Boiler-6 (95 TPH)</td><td>Operational</td><td>D.G.Set 2000 KVA</td></tr>
<tr><td>Boiler-8 (WHRB)</td><td>Operational</td><td colspan="2" rowspan="10">I.Boiler 1.5 TPH and D.G.Set 2000 KVA are approved under EC dated 08-01-2018 and CTE 90922 dated 20-02-2018, but not to be installed at site.
II.EC and CTE are get amended vide dated 15-10-2020 and vide CTE No 99784 dated 06.05.2019.
III. Copies of EC dated 08-01-2018, EC dated 15-10-2020, CTE No 90922 dated 20-02-2018 & CTE No 99784 dated 06-05-2019 are attached herewith as Document No 2, Document No 4, Document No 8 & Document No 9 respectively.</td></tr>
<tr><td>Boiler-9 (WHRB)</td><td>Operational</td></tr>
<tr><td>Boiler-10 (WHRB)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (4.2 MW)</td><td>Operational</td></tr>
<tr><td>Dryer-1 - (240 TPD)</td><td>Operational</td></tr>
<tr><td>Dryer-2 - (180 TPD)</td><td>Operational</td></tr>
<tr><td>Additional D.G.Sets</td><td colspan="2">Status</td><td colspan="2" rowspan="4">New D.G.Set added vide amended EC dated 15-10-2020 and CC&A No110284 dated 10-11-2020</td></tr>
<tr><td>2500 KVA X 2</td><td colspan="2" rowspan="3">Under Construction</td></tr>
<tr><td>125 KVA X 1</td></tr>
<tr><td>20 KVA X 1</td></tr>
</table>
</td></tr>
<tr><td>9</td><td>Details of Solid Waste / Hazardous Waste Generation and its management are as under</td><td>
Hazardous waste generation and disposal are tabulated in Table 20.
<table>
<tr><th rowspan="2">Type of Waste</th><th rowspan="2">Limit</th><th>Generation</th><th rowspan="2">Method of Disposal</th></tr>
<tr><th>Dec 20 to May 21</th></tr>
<tr><td>ETP Chemical Sludge</td><td>1510 MT</td><td>44.5 MT</td><td rowspan="3">TSDF - Membership is attached as Document No -18</td></tr>
<tr><td>Paint Waste & Residue</td><td>120 Kg</td><td>0 kg</td></tr>
<tr><td>Oily Cotton Waste</td><td>7 MT</td><td>1.94 MT</td></tr>
<tr><td>Spent / Used Oil - Existing</td><td>421 MT</td><td>115.47 MT</td><td rowspan="2">Register Recycler-Authorization is attached as Document No -19</td></tr>
<tr><td>Discarded container & Barrel</td><td>425 Nos</td><td>390 Nos</td></tr>
</table>
</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
10	The project/activity is covered under category A of item 5(e) Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.	Noted.
11	The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.	Noted.
12	The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.	Noted.
13	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2),the Ministry of Environment, Forest and Climate change, hereby accords environmental clearance to the project	Noted.
13 Cont	Carbon Black manufacturing unit' of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below.	**Complied,** Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as **Document No 3**
a	Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	**Complied,** We have obtained Consent To Establish (CTE) no 90922 dated 20.02.2018 issued by Gujarat Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. Copy of CTE is attached and marked as **Document No -8**
b	As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.	**Complied,** We operated our Zero Liquid Discharge unit efficiently and recycle all treated water in to process. No waste / treated water discharged outside the premises.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>c</td><td>Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.</td><td>Complied, Under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, we have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 dated 20-02-2018 and Consent to Operate (CCA) no AWH 85243 dated 12.04.2017 valid up to 01.12.2021 Copies of Consents (CTE 90922 & CCA AWH 85243) are attached as Document No - 8 & Document No -5. We are strictly complying with norms mentioned in both Consents. Updated compliance statuses of both consents are attached as Annexure B & Annexure C.</td></tr>
<tr><td>d</td><td>National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.</td><td>Complied, The National Emission Standard for Organic Chemical Manufacturing Industry issued by Ministry vide G.S.R 608 (E) dated 21st July 2010 and amended from time to time is applicable for flare system. We don't have Flare System. Therefore this standard is not applicable with us.</td></tr>
<tr><td>e</td><td>To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines</td><td>Complied, To control the fugitive emission, we have installed Bag Filters at Carbon Black Plant, Coal Handling System, Mixing Units.

Adequate height of stacks as per guideline has provided for gaseous emission.</td></tr>
<tr><td>f</td><td>Solvent management shall be carried out as follows :</td><td rowspan="8">Complied, We are not using solvent in our process therefore, these are not applicable.</td></tr>
<tr><td>i</td><td>Reactor shall be connected to chilled brine condenser system.</td></tr>
<tr><td>ii</td><td>Reactor and solvent handling pump shall have mechanical seals to prevent leakages</td></tr>
<tr><td>iii</td><td>The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.</td></tr>
<tr><td>iv</td><td>Solvents shall be stored in a separate space specified with all safety measures.</td></tr>
<tr><td>v</td><td>Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.</td></tr>
<tr><td>vi</td><td>Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.</td></tr>
<tr><td>vii</td><td>All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</td></tr>
<tr><td>g</td><td>Total fresh water requirement shall not exceed 5500 cum/day</td><td>Complied, Fresh Water consumption is below stipullated limit. Daily maximum / minimum and avg monthly consumption are tabulated as below in Table -1.
Table -1
<table>
<tr><td rowspan="2">Unit - KLD</td><td colspan="3">Dec-20</td><td colspan="3">Jan-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>3376</td><td>2532</td><td>2954</td><td>3076</td><td>2220</td><td>2643</td></tr>
<tr><td></td><td colspan="3">Feb-21</td><td colspan="3">Mar-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>3270</td><td>2510</td><td>2890</td><td>3639</td><td>2819</td><td>3229</td></tr>
<tr><td></td><td colspan="3">Apr-21</td><td colspan="3">May-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>4256</td><td>3404</td><td>3830</td><td>3782</td><td>3380</td><td>3580</td></tr>
</table></td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
g cont	proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA.	**Complied,** Fresh water is supplied by GWIL. Copy of permission is attached as **Document no -11.**
h	Process effluent/any wastewater shall not 'be allowed to mix with storm water. Storm water drain shall be passed through guard pond	**Complied,** Process effluent collection system and storm water drainage line are separate to avoid mix. Guard Pond provided in Storm Water drainage line.
i	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and solvent transfer through pumps.	**Complied,** No Hazardous chemical are store at site. All others chemicals are stored in tanks, tanks farms and small carboys etc. All necessary safety arrangement has provided.
j	Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.	**Complied,** No process organic and spent carbon generated. ETP sludge and MEE evaporation salt has disposed off to the TSDF.
k	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.	**Complied,** Hazardous chemical are not used and stored at site.
l	The company shall undertake waste minimization measures as below:	Noted.
i	Metering and control of quantities of active ingredients to minimize waste.	**Complied,** Metering provided
ii	Reuse of by-products from the process as raw materials or as raw material substitutes in other processes	**Complied,** We re-use Off Gas (By product of Carbon Black Plant) as fuel for Boiler attached with 20 MW CPP.
iii	Use of automated filling to minimize spillage.	**Complied,** Automated filling / unloading provided at Tank Farms and respected area of plant.
iv	Use of Close Feed system into batch reactors.	**Complied,** Close Feed system has provided
v	Venting equipment through vapour recovery system.	**Complied,** Venting equipment have provided with reactor of Carbon Black Plant through vapour recovery system
vi	Use of high pressure hoses for equipment clearing to reduce wastewater generation.	**Complied,** We are using high pressure hoses for equipment clearing to reduce waste water generation.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>m</td><td>The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.</td><td>Complied, As on Dec 2020 total Green Belt developed at area equivalent to 4,12,637 sq mtrs i.e aprox 103 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage.
Table -13
<table><tr><td colspan="2">Nos of Trees</td><td colspan="2">Area Bi-Furcation</td></tr><tr><td>Description</td><td>Nos</td><td>Description</td><td>Sq mtrs</td></tr><tr><td>Trees at Periphery</td><td>41,475</td><td>Trees at Periphery</td><td>1,30,290</td></tr><tr><td>Trees at Plant Premises</td><td>16,420</td><td>Tree, Shrubbery &</td><td>2,82,347</td></tr><tr><td>Total Trees</td><td>57895</td><td>Total Square mtrs</td><td>4,12,637</td></tr></table>1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.
 
Cajanus cajan (Cz XIII. 5)
 
Bougainvillea (Cz XIII. 5)
 
Carissa (Cz XIII. 5)
 
Hamelia Patens</td></tr>
<tr><td>n</td><td>All the commitments made regarding issues raised during the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.</td><td>Complied, Updated Status of MOM of PH dated 26/09/2017 is attached as Document No- 26</td></tr>
<tr><td>o</td><td>At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.</td><td>Noted and Complied. Details of ESC activities with expenditure is attached as Document No-30</td></tr>
<tr><td>p</td><td>For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.</td><td>Complied, Acoustic enclosure is provided at D.G.Sets. Stacks height provided as per prescribe limit mentioned in CTE issued by GPCB.
Table - 21
<table><tr><td>Name of D.G Set</td><td>Stack Height</td><td>Name of D.G Set</td><td>Stack Height</td></tr><tr><td>D.G Set 250 KVA -No1</td><td>11 mtr</td><td rowspan="2">D.G Set 250 KVA -No 2</td><td rowspan="2">11 mtr</td></tr><tr><td>D.G Set 4.2 MW</td><td>54 mtr</td></tr></table></td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>p cont</td><td></td><td>D.G.Sets are on stand by mode only, and not operated in reporting period. During trial running in the month of Dec 2020, emission monitoring carried out and results are found beow stipulated limit mentioned in CCA order number AWH 110284 . CCA copy enclosed as Document number .
Table 22
<table>
<tr><th>Name of D.G Set</th><th>Parameter & Unit</th><th>Limit</th><th>Monitoring Month</th><th>Results</th></tr>
<tr><td rowspan="4">D.G Set 250 KVA No1</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Dec-20</td><td>1.22</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.06</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.089</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.12</td></tr>
<tr><td rowspan="4">D.G Set 250 KVA No2</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Dec-20</td><td>0.31</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.12</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.074</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.065</td></tr>
<tr><td rowspan="4">D.G Set 4.2 MW</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Dec-20</td><td>2.21</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.45</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.091</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.04</td></tr>
</table></td></tr>
<tr><td>q</td><td>The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.</td><td>Complied, Fire Fighting System consisting of Fire Hydrant, Fire Extinguishers, Fire Detection and Alarm panels have provided
 
Fire Pump house & Hydrant
 
Fire Tender
 
  </td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
r	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	**Complied,** Occupation health check of workmen is carried out and records are maintained. Sample copy attached as **Document No - 21**
s	Raw material storage should not exceed 3 days at any point of time.	**Complied,** Raw Material Storage allowed to store for 30 days vide EC amendment order dated 20th May 2019, copy is attached herewith and marked as **Document No - 3.** Raw Material is stored for maximum 30 days.
t	Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises	**Complied,** Continuous online (24X7) monitoring system for stack emissions have installed for measurement of flue gas discharge and the pollutants concentration, and CEMS is connected with CPCB / GPCB server for transmission of data. We have installed web camera with night vision capability at ETP for online continuous monitoring of effluent, and flow meters provided to monitoring qty.
13.1	The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-	
i	The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.	**Complied,** We are complying with conditions mentioned in CTE & CCA issued by GPCB, updated status of CCA compliance is attached herewith as **Annexure E & F.**
ii	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Noted and shall be complied
iii	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	**Complied,** 3 nos of AAQM stations have provided in consultation with the GPCB RO (Bhuj) Office. One station is installed in the upwind and two stations are installed in downwind direction so that maximum ground level concentrations can be captured. Copy of AAQM intimation letter to GPCB is attached as **Document No-17.**
	The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with	**Complied,** We are doing twice in week analysis of Ambient Air Quality at internal lab and quarterly analysis by NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2022. Copy NABL Acceredation Certificate is attached as **Document no -14**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 10

	Dec-20			Jan-21		
AAQM -1 (SO2) (Unit- µg/m3) (80 / 50)	Max	Min	Avg	Max	Min	Avg
	16.2	14.4	15.6	17.2	15.7	16.7
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	19.2	17.4	18.2	19.2	17.5	18.6
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	18.5	19.5	19.4	17.5	18.4
AAQM -1 (NO2) (Unit- µg/m3) (80 / 40)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	23.5	21.3	22.3	22.5	20.3	21.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	20.5	18.4	19.3	21.7	19.5	20.5
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	21.4	19.5	20.5	21.4	20.36	20.8
AAQM -1 (PM 10) (Unit-µg/m3) (100 / 60)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	59.2	56.3	57.8	57.4	55.2	56.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	47.3	44.5	45	38.2	36.1	37.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	42.3	40.3	41.5	41	39.5	40.2
AAQM -1 (PM 2.5) (Unit-µg/m3) (60 / 40)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	31.4	29.5	30.2	29.5	27.4	28.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	31.2	29.7	30.3	30.4	32.4	30.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	31.4	30.7	30.9	34.1	33.4	32.8
AAQM -2 (SO2) (Unit- µg/m3) (80 / 50)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	16.5	13.7	14.3	17.4	14.2	15.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	18.2	15.3	16.5	18.2	15.6	16.8
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	20.1	18.5	19.2	22.3	20.1	21.6
AAQM -2 (NO2) (Unit- µg/m3) (80 / 40)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	17.4	18.4	21.3	18.4	19.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	17.5	18.7	21.3	18.5	19.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	23.1	20.1	22.5	21.5	19.5	20.5
AAQM -3 (PM 10) (Unit-µg/m3) (100 / 60)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	65.4	62.5	64.3	63.7	61.4	62.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	54.2	52.7	53.1	56.1	54.2	55.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	51.7	49.6	50.7	53.7	51.8	52.8

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 10 Cont

	Dec-20			Jan-21		
AAQM -2 (PM 2.5) (Unit-µg/m3) (60 / 40)	Max	Min	Avg	Max	Min	Avg
	31.2	29.8	30.2	32.1	30.5	31.4
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	31.2	29.8	30.5	31.4	28.4	29.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	33.4	30.4	31.2	34.2	31.4	33.4
AAQM -3 (SO2) (Unit- µg/m3) (80 / 50)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	21.3	18.7	19.2	19.5	17.4	18.4
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	22.1	19.8	20.6	22.8	20.4	21.3
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	23.4	21.7	22.4	24.5	22.8	23.1
AAQM -3 (NO2) (Unit- µg/m3) (80 / 40)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	27.2	24.3	25.6	26.4	23.5	24.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	20.5	18.7	19.3	19.5	17.3	18.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	21.6	19.7	20.4	22.8	20.4	21.7
AAQM -3 (PM 10) (Unit-µg/m3) (100 / 60)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	65.4	62.5	64.3	63.7	61.4	62.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	54.2	52.7	53.1	56.1	54.2	55.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	51.7	49.6	50.7	53.7	51.8	52.8
AAQM -3 (PM 2.5) (Unit-µg/m3) (60 / 40)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	31.2	29.5	30.1	30.1	28.4	29.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	29.7	26.7	27.7	25.4	23.7	24.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	23.4	20.1	22.4	22.5	20.1	21.7

v	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	**Complied,** Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements. We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2022. Copy NABL Accreditation Certificate is attached as **Document no -14.** Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in **Table -12** respectively.

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 12

	Dec-20			Jan-21		
Boiler Ground floor Area (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	62.3	60.1	61.1	66.2	64.3	65.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	64.5	62.1	63.4	65.4	63.2	64.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	64.2	60.7	62.7	66.4	62.4	64.3
Boiler Ground floor Area (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	60.2	59.2	59.4	64.2	62.3	63.4
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	63.5	61.4	62.7	64.7	62.8	63.1
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	62.4	59.3	61.4	64.2	60.4	62.7
20 TPH Boiler (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	60.7	58.5	59.5	62.4	60.7	61.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	63.4	61.4	62.6	63.7	60.5	61.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	61.8	60.4	61.1	65.3	63.5	64.2
20 TPH Boiler (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	59.8	57.4	58.1	60.3	58.9	59.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	61.2	59.5	60.5	62.5	59.4	60.7
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	60.7	59.7	60.3	64.3	62.7	63.1
Carbon Reactor Area (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	72.3	70.5	71.5	73.1	70.2	71.6
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	73.4	71.3	72.5	73.8	70.5	72.5
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	72.5	70.6	72.4	74.3	72.1	73.6
Carbon Reactor Area (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	70.2	68.5	69.2	70.2	67.5	69.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	72.3	70.2	71.5	70.4	67.5	70.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	70.6	68.4	70.1	70.6	68.4	70.4
Coal Crusher House (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
	Max	Min	Avg	Max	Min	Avg
	69.3	67.2	68.2	70.2	68.1	69.4
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	70.2	68.2	69.5	69.1	67.5	68.1
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	70.2	67.2	68.6	71.2	69.1	70.5

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance						
		Table 12 Cont						
		Coal Crusher House (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			68.1	66.8	67.2	69.2	67.5	68.4
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			69.1	67.2	68.4	68.3	66.8	67.5
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			69.8	66.8	67.5	70.4	68.2	69.4
		Curring Area (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			73.1	72	72.4	73.4	71.4	72.5
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			73.4	70.5	71.6	73.5	71.4	72.8
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			73	72.4	73.2	72.5	71.4	71.5
		Curring Area (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			72.5	70.5	71.3	70.5	68	68.2
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			72.5	68.4	69.2	72.1	70.2	71.5
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			74.2	72.6	71.8	72.9	70.8	71.6
		ETP / ZLD (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			70.2	68.2	69.4	68.3	66.7	66.7
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			70.5	66.8	67.4	71	69.2	70.5
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			72.5	70.8	69.4	70.5	68.4	69.4
		ETP / ZLD (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			69.7	67.2	68.1	66.3	64.2	64.5
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			69.2	65.7	66.4	70.2	68.2	69.7
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			71.5	69.1	68.2	68.5	66.5	67.1
		Mixing Area (Day) (Limit- 75 dBA)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			69.3	66.8	67.8	70.4	68.5	69.5
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			71.2	69.4	70.2	72.3	70.5	71.6
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			73.5	69.5	71.5	72.5	70.5	71.6
		Mixing Area (Night) (Limit- 70 dBA)	Dec-20			Jan-21		
			Max	Min	Avg	Max	Min	Avg
			68.2	65.2	66.2	69.5	67.5	68.5
			Feb-21			Mar-21		
			Max	Min	Avg	Max	Min	Avg
			70.2	68.5	69.5	70.5	68.5	70.5
			Apr-21			May-21		
			Max	Min	Avg	Max	Min	Avg
			71.3	67.6	69.4	70.5	68.3	69.2

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 12 Cont

	Dec-20			Jan-21		
AAQMS-1 (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	65.3	62.4	63.5	66.4	62.8	63.5
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	64.8	62.8	63.9	65.7	63.4	64.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	65.4	62.5	64.2	66.4	64.2	65.3
	Dec-20			Jan-21		
AAQMS-1 (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	63.2	60.5	61.8	64.2	60.5	61.8
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	2.5	60.2	61.3	63.4	61.8	62.7
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	63.7	60.5	62.8	64.2	62.8	63.1
	Dec-20			Jan-21		
AAQMS-2 (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	66.4	62.8	63.1	67.4	65.4	66.3
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	66.1	64.3	65.8	67.1	65.3	66.4
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	66.1	63.2	65.8	64.1	62.8	63.5
	Dec-20			Jan-21		
AAQMS-2 (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	62.4	60.8	61.5	65.3	63.8	64.2
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	62.5	62.8	63.7	65.4	62.8	64.2
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	65.3	62.8	64.1	63.4	61.8	62.8
	Dec-20			Jan-21		
AAQMS-3 (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	60.2	58.2	59.3	61.2	59.3	60.8
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	61.2	59.2	60.8	62.3	60.4	61.78
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	64.2	60.2	62.8	62.4	60.8	61.9
	Dec-20			Jan-21		
AAQMS-3 (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	59.6	57.6	58.2	60.5	58.2	59.1
	Feb-21			Mar-21		
	Max	Min	Avg	Max	Min	Avg
	59.2	57.2	58.8	60.2	58.6	59.3
	Apr-21			May-21		
	Max	Min	Avg	Max	Min	Avg
	62.8	58.2	60.1	60.5	58.3	59.4

	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.	Rain Water harvesting pond of size 180 X 70 X 4.5 Mtr is provided.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">vi</td><td rowspan="2"></td><td>Photograph of Rain Water Harvesting Pond</td></tr>
<tr><td>  </td></tr>
<tr><td>vii</td><td>Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.</td><td>Complied, Safety training is provided on an average 725 workers on daily basis on topics of
1. Safe Material Handling including Chemical Handling
2. Behaviour Safety
3.Safe Work Practices
4.Fire Prevention and Protection
5.Health Awareness</td></tr>
<tr><td>viii</td><td>The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.</td><td>Complied, Update of EIA / EMP recommendation is attached as Document No -27</td></tr>
<tr><td>ix</td><td>The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.</td><td>Complied, CSR under taken and copy of CSR report is attached as Document No - 31</td></tr>
<tr><td></td><td>A separate Environmental Management Cell equipped with</td><td>Complied, A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.</td></tr>
<tr><td rowspan="5">x</td><td rowspan="5">full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</td><td colspan="3">Table - 14 -List of Lab equipments & Man Power</td></tr>
<tr><td>Stack Monitoring Kit</td><td>BOD Incubator</td><td>Spectrophotometer</td></tr>
<tr><td>RDS PM 10 & PM 2.5</td><td>COD Digester</td><td>Lux Meter,Handy sampler</td></tr>
<tr><td>Hot Plate & Hot Air Oven</td><td>TDS & DO meter</td><td>Multigas Detector</td></tr>
<tr><td>PH and Conductivity meter</td><td>Sound Level Meter ,</td><td>Turbidity Meters</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th colspan="3">Status of Compliance</th></tr>
<tr><td rowspan="8">x cont</td><td rowspan="8"></td><td colspan="3"><u>Table 14 Cont</u></td></tr>
<tr><td colspan="3"><u>Environment Cell Man Power</u></td></tr>
<tr><td>Name</td><td>Designation</td><td>Qualifications and Exp in</td></tr>
<tr><td>Bhawesh Pathak</td><td>Asst General Manager (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td>Bhavdeep Vaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Sr. Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
<tr><td>xi</td><td>The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measures shall not</td><td colspan="3">Complied, Fund for Environmental Management is earmarked. And details of expenditure are given in sr. no 4.</td></tr>
<tr><td>xii</td><td>A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the</td><td colspan="3">Complied, Copies of Clearance sent vide normal post to all concerns. List of Person is attached as Document No - 28</td></tr>
<tr><td>xiii</td><td>The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status reports shall be posted on the website of</td><td colspan="3">Complied, We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency.
Last Half Yearly (June 2020 to Nov 2020) return of EC Compliance report is submitted vide e-mail dated 01-06-2020, in accordance to notification issued vide SO 5845 (E) dated 26th November 2018.

Copy of e-mail is enclosed as Document No -29.

Link of Website - bkt-tires.com</td></tr>
<tr><td>xiv</td><td>The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as</td><td colspan="3">Complied, The environmental statement for each financial year 2019-20 in Form-V is submitted to GPCB online vide letter no -HSE/BKT/ENV/2020-21/03 dated 18-05-2020. Copy of Form V is enclosed as Document No 31.</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
xiv cont	subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.	**Complied,** Link of Website - bkt-tires.com Environmental statement (Form V) is submitted to RO MoEF&CC Bhopal vide e-mail dated 18-05-2020 copy of e-mail is enclosed as **Document No 32.**
xv	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic .in. This shall be advertised within seven days 'from' th e date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.	**Complied,** Information regarding EC obtained had published in two daily news paper Divya Bhaskar (Gujarati) & Time of India (English) on dated 16-01-2018. Copy of News Paper cutting is attached Document No - 4. The same have been informed to MoEF&CC Regional Office (WZ). TIMES OF INDIA 16.01.2018 **PUBLIC NOTICE** GRANT OF ENVIRONMENT CLEARANCE TO BALKRISHANA INDUSTRIES LIMITED FOR SETTING UP CARBON BLACK MANUFACTURING UNIT IN EXISTING PLANT AT VILLAGE PADDHAR, TALUKA : BHUJ, DISTRICT : KUTCH, GUJARAT FOR M/S. BALKRISHNA INDUSTRIES LIMITED. This is to inform to the public that Ministry of Environment, Forest and Climate Change, Government of India has accorded Environment Clearance to M/s. Balkrishna Industries Limited for setting up a 11,500 TPM Carbon Black Manufacturing Facility in their existing plant at village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s. Balkrishna Industries Limited. The environmental clearance has been granted vide letter no. J-11011/162/2017 - IA II (I) dated : 8th January 2018 under Environment Impact Assessment Notification, 2006 (as amended). Copy of environment clearance is available with Gujarat Pollution Control Board and may also be seen at website of Ministry at http://moef.nic.in For, M/s. BALKRISHNA INDUSTRIES LIMITED DIVYA BHASKAR 16.01.2018 **જાહેર નોટીસ** મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટમાં કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુરી. આથી જાણ કરવામાં આવે છે કે મિનિસ્ટ્રી ઓફ એન્વાયરમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જ, ગવર્નમેન્ટ ઓફ ઇન્ડિયા દ્વારા મેસર્સ બાલકિશ્ના લિમિટેડ મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટ માં ૧૧૫૦૦ ટીપીએમ કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુર આપેલ છે. એન્વાયરમેન્ટ ઇમ્પેક્ટ એસએસમેન્ટ જાહેરનામા ૨૦૦૬ (એમેન્ડેડ) હેઠળ પર્યાવરણની મંજુરી પત્ર નંબર :- J-11011/162/2017-IA II (I) તારીખ :- ૮ જાન્યુઆરી ૨૦૧૮ દ્વારા મળેલ છે. ઉપરોક્ત પત્રની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તેમજ મિનિસ્ટ્રીની વેબ સાઇટ (http://moef.nic.in) ઉપર ઉપલબ્ધ છે. મેસર્સ બાલકિશ્ના ઇન્ડસ્ટ્રીઝ લિમિટેડ વતી
14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted.
15	The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.	Noted.
16	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with amendments therein.	**Complied,** CCA obtained.

TRUE COPY
ADVOCATE

Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I) issued vide dated 08-01-2018 amended vide date 20-05-2019		
Sr No	**Condition of EC No J-11011/162/2017-IA-II (I)**	**Status of Compliance**
2	The Ministry vide letter dated 8th January 2018 has granted environmental clearance in favour of Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11,500 TPM at Village – Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).	Noted.
3	Now amendment in the said environmental clearance had been sought in respect of survey nos, green belt area and raw material storage.	Noted.
4	The proposal was considered by Expert Appraisal Committee (Industry -2) in its meeting held on 24- 26 September 2018 and 29-31 January 2019. The Committee has recommended for the proposed amendment in the said environmental clearance dated 8th January 2018 as under	Noted.
4	Para 2 & 13, Plot no 470, 544/1, 545/1, 555 to be read as : Plot no 470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat)	Noted.
	Para 3 to be modified as ".... Greenbelt will be developed in an area of 4,00,144 sq mtr, covering 33 % of the total project area"	**Complied,** We have developed green belt at area equivalent to 4,03,277 sq mtrs (as on May 2021. Details of Green belt is given above.
4 cont	Para 13 (s) to be read as In case of raw materials identified as the hazardous one under the MSIHC Rules 1989, the statutory provisions contained therein shall be continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time.	**Complied,** Raw Materials are not fallen under hazardous chemical as defined under MSIHC Rules 1989
		Complied, We are storing Raw Materials for maximum 30 days. as on date Raw Material store for 25 days.
5	Based on recommendation of the EAC, the Ministry hereby accord the approval of the proposed amendment in environmental clearance dated 8th January 2018 as per para 4 above, will all other terms and conditions stipulated therein remaining unchanged.	Noted.

<table>
<tr><th colspan="3">Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I) 15th October 2020</th></tr>
<tr><th>Sr. No.</th><th>Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020</th><th>Compliance Status</th></tr>
<tr><td>2</td><td>The Ministry of Environment,Forest and Climate change has examined the proposal for environmental clearance to Addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited at Block Survey No.470 & associated, Village-Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).</td><td>Noted</td></tr>
<tr><td>3</td><td>The details of products and capacity as under :
<table>
<tr><th rowspan="2">Particulars</th><th rowspan="2">Unit</th><th colspan="4">Details</th></tr>
<tr><th>Existing Operational</th><th>Proposed</th><th>Total after Expansion</th><th>Impact</th></tr>
<tr><td>Tyre & Tube (Non EC Product)</td><td>TPM</td><td>10000</td><td>5000</td><td>15000</td><td>Increase</td></tr>
<tr><td>CPP</td><td>MW</td><td>20</td><td>20</td><td>40</td><td>Expansion</td></tr>
<tr><td>Carbon Black (Product covered under 5(e) of EIA notification 2006</td><td>TPM</td><td>11500</td><td>0</td><td>11500</td><td>No Change</td></tr>
</table></td><td>CTE Applied</td></tr>
<tr><td>4</td><td>Existing land area is 1,212,560 m2 and proposed expansion will be done on the same land area only.Industry has already developed greenbelt in an area of 33 % i.e.,403727 m2 out of the total plot area of the project.The estimated existing project cost is Rs 3823 Crores out of which the existing project cost of tyre &tube Plant is Rs 3,365 Crores ,the existig project cost of Carbon Black Plant is Rs 287 Crore,the existing project cost of Power Plant is Rs 131 Crores and the existing cost of developing common facilities is Rs 40 Crores. The proposed expansion will be Rs 25 Crores including existing investment of Rs 25 Crores only for turbine,Flare Stack and associated auxillary units.Total capital cost earmarked towaord environment pollution control measures is Rs.69.29 Crores and the Recurring coast (operation and maintanance) will be about Rs.152 Lack/year.Total Employment wil be 5050 persons as direct & 3000 person indirect after expansion.Industry proposes to allocate Rs 25 Lakh @ 1 % towards Corporate Environment Responsibility.</td><td>Noted</td></tr>
<tr><td>5</td><td>Total water requierment as per earlier approved EC was 6600 m3/day ,out of which fresh water requierment was 5500 m3/day being met from Gujarat Water Infrastructure Limited .Existing total water requierment 9based on at present consumption rate) is 5085 m3/day .The revised /reduced water requierment after implementation of water saving measures including expansion,the total water requierment will be 5941 m3/day ,out of which fresh water requierment is 4050 m3/day and will met from ujarat Water Infrastructure Limited & Borewell (03 No).Industrial Effluent (1317 KLD) quantity will be treated trough ETPs of combined capacity 1410 KLD followed by Ro and MEE..</td><td>CTE Applied</td></tr>
<tr><th>Sr. No.</th><th>Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020</th><th>Compliance Status</th></tr>
</table>

5 cont	the treated industrial effluent will be recycled for industrial purposes.Domestic Sewage (472 KLD)quantity will be treated through STPs of combined capacity 600 KLd and treated sewage will be utilizes for domestic ,flushing ,plantatyion and greenbelt purpose.The plant will be based on Zero Liquied discharge system.There will be no incremental load om water resources	CTE Applied
6	Power requierment after expansion will be 33.5 MW including existing 23.5 MW,proposed to be supplied by 20 MW existing TG plus 20 MW proposed TG and paschim Gujarat Vij company Ltd) (Sanction load is 15 MVA). Existing unit has standby DG sets of 2 X 250 KVA & 4.2 MW capacity ,additionally DG sets of capacity 2 X 2500 kVA ,125 kVA, 1 X 20 kVA will be used as standby during power failure .Stack (hight 11 m for all DG sets)will be provided as per CPCB norms.Erlier approved DG sets of Capcity 2000 kVA will not be installed. Existing unit has Boiler of capacity 2 X 66 TPH , 1 X 95 TPh , 1 X 45 TPH , (Boiler for CPP) ,5 X 2.5 TPH (Waste Heat Recovery Boilers) in CBP & 1 X2.8 TPH , 2 X 20 TPH (Other Boilers) installed / approved are small process boiler. The stack height of the 66 TPH boiler as per EPA standared and actual emission is 60 m and 84 m as per the maximum load calculation, the height of the 95 TPH boiler as per EPA standared and actual emission is 59.18 m and 105 m as per the maximum load calculated ,the height of the 20 TPH boiler as per EPA standard and actual emission is 21 m 40 m as per the maximum load calculation and the height of the 2.8 TPH boiler as pre EPA standard and actual emission is 9.8 m and 30 m as per the maximum load calculation has already been installed .Stack height of 80 meters for 1 X 45 TPH boiler is under construction. Electrostatic Precipitators (ESP) is already installed with coal based 2 X 66 TPH boiler and 2 X 20 TPH boiler each,for controlling the particulate emissions the statutory limit of PM - 50 mg/Nm3 , SOX - 600 mg/Nm3 & NOX - 300 mg/Nm3 .Adequate height stackes are installed /to be provided with Off gas based boilers of capacity 95 TPH & 45 TPH and F.O based boiler of capacity 2.8 TPH respectively for proper dispersion of emission from these boilers within statutory limit of PM - 50 mg/Nm3 , SOX-600 mg/Nm3 & NOX - 300 mg/Nm3.	CTE Applied
7	All Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)are Listed at S.N. 5 (e) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A'as the proposed project is located outside the notified industrial area/estate and appraised at Central Level by Expert Appraisal Committee (EAC)	Noted
8	The Standared Terms of References (TORs) had been granted to the project vide latter no.IA-J-11011/162/2017-IA-II(I) dated 20.12.2019 . The project proposal was considered by the Expert Appraisal Committee (Industry-2) in its 16th meeting held during 22.01.2020 and recommended amendment in Terms of References (TORs) along with the request of exemption from Public Hearing under para 7(ii) of the EIA Notification ,2006 for the Project.The Amended TORs was issued by Ministry vide letter F.No. J-11011/162/2017 - IA-II (I) dated 19.03.2020 Litigation is pending aginst the proposal.	Noted

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
9	The proposal was considered by the EAC in its 23rd meeting held on 18th September, 2020 in the Ministry ,Wherein yhe project proponent and their consultant M/s. Wolkem India Limited presented made a detailed presentation on the salient features of the project.	Noted
10	The EAC ,constituted under the provisin of the EIA notification , 2006 and comprising of Experts Members/domain experts in various field ,have examined the proposal submitted by the project proponent in desired from along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and behalf and no information has been suppressed in the EIA/EMP report.If any part of data /information submitted is found to be false /misleading at any stage ,the project will be rejected and Environmental Clearance given ,if any will be revoked at the risk and cost of the project proponent.	Noted
11	The Committee noted that the EIA/EMP report is in compliance of theToR issued for the project ,reflecting the present environment concerns and the projected scenario for all the environmental components.The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards.The Committee has also deliberated on the CER plan and found to be addressing the issues in the study areas.additional information submitted by the project proponent found to be satisfactory and addressing the concerns of the Committee.The EAC has deliberated theproposal and has made due diligence in the process as notified under the provisions of the EIA Notification , 2006 as amended from time to time and accordingly made the recommendations to the proposal .The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environment Clearance (EC).	Noted
12	The environmental clearance granted to the project/activity is stricly under the provisions of the EIA Notification 2006 and its amendments.It does not tantamount /construe to approvals /consent/ permissions etc.required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations ,etc.,as ,may be applicable to the project .The project proponent shall obtain necessary permission as mandated under the water (Prevention and Control of Pollution)act ,1974 and the Air (Prevention and Control of Pollution)Act ,1981 as applicable from time to time ,from the State Pollution Control Board, piror to construction & operation of the project.	Noted
13	Based on the proposal submitted by the project proponent and recommendation of the EAC (Industry-2), Ministry of Environment ,Forest and Climate Change hereby accords environmental clearance to the project for additional of MW Turbine & Stand by Flare Limited	Noted And Shall be complied

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
13 Cont	Located at Block Survey No. 470 & associated , Village-Paddhar , Taluka-Bhuj,District-Kutch, Gujarat,under the provision of the EIA Notification,2006,and the amendments therein ,subject to compiance of the terms and conditions as under:- A. Specific Conditions : The project proponent shall have complied the conditions memtioned in the earlier EC dated 8th January,2018 and amended dated 20th May,2019.	Noted And Shall be complied
13.1	No further expansion or modifications in the plant ,other than mentioned in the EIA Notificaton ,2006 and its amendments ,shall be carried out without prior approval of the Ministry of Environment ,forest and Climate Cahnge /SEIAA ,as applicable. In case of deviations or alteration in the project proposal from those submitted to this Ministry for clearance ,a fresh referance shall be made to the Ministry /SEIAA , as applicable ,to assess the adequacy of conditions imposed and to add additional environmental protection measures requierd ,if any.	Noted And Shall be complied
	The energy source for lighting purpose shall be preferably LED based ,or advanced having preference in energy conservation and environment betterment.	Noted And Shall be complied
	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods , silencers, enclosures etc.on all source of noise generation .The ambient noise levels shall conform to the standards prescribed under the Environment (Protection)Act , 1986 Rules,1989 viz.75 dBA (day time)and 70 dBA (night time)	Noted And Shall be complied
	The company shall undertaken all relevent measures for improving he social - economic conditions of the surrounding area. CER activities shall be undertaken by involving local village and administration and shall be implemented .The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.	Noted And Shall be complied
	The Company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment,Forest and Climate Changeas well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmerked for environment management/pollution control measures shall not be diverted for any other purpode.	Noted And Shall be complied
	A Copy of the clearance latter shall be sent by the project proponent to concerned panchayat ,Zill Parishad /Municipal Corporation ,Urban local Body and the local NGO, if any ,from whom suggestions/representation , if any ,were received while processing the proposal.	Informed

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
	The Project proponent shell also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective regional Office of MoEF&CC , the respective Zonal Offic eof CPCB and SPCB . A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.	First Compliance report
	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as perscribed under the Environment (*Protection) Rules ,1986 , as amended subsequently ,shall also be put on the wesite of the company along with the status of compliance of environmental clearance condtions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.	Noted And Shall be complied
	The project proponent shell inform the public that the project has been accorded environmetal clearance by the Ministry and copies of the clearance latter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/.This shall be advertised within seven dayas from the data of issue of the clearance latter ,at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.	Advertisment published on daily news paper on date 21-10-2020, and the same was intimated to Regional Office (Bhopal Office) of Ministry
	 	
	The project authorities shall inform the regional office as well as the Ministry ,the date of financial closure and final approval of the project by the concerned authorities and the data of start of the project.	Informed to MoEF&CC Regional Office

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) 15-10-2020	Compliance Status
	This Environmental Clearence is garanted subject to final outcome of Hon'ble supreme court of India, Hon'ble high Court, Hon'ble and any other Court of Law ,if any , as may be applicable to this project.	Noted
14	The Ministry reserves the right to stipulate additional conditions ,if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner.The ministry may revoke or suspend the environmental clearance ,if implementation of any of the above conditions is not found satisfactory.	Noted
15	Concealing factual data or submission of flase/Fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment 9Protection) Act,1986.	Noted
16	Any appeal against this environmental clearanc eshall lie with the National Green Tribunal ,if preferred ,within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.	Noted
17	The above conditions will be enforced , inter-alia under the provisions of the Water (Prevention & Contral of Pollution)Act, 1974, the Air (Prevention & Control of Pollution) Act,1981 ,the Environment (protection)Act,1986 ,the Hazardous Waste (Management, Handling and Transboundary Movement)Rules,2016 and the Public Liability Insurance Act ,1991 read with subsequent amendments therein.	Noted and applied for CTE
18	This issues with the approval of the competent authority.	Noted

COMPLIANCE REPORT CCA NO AWH-110284

Sr.	Terms and conditions of CCA Order No AWH-110284.	Compliance
Ref 1	CCA Order no AWH - 85243 dated 12/04/2017 issued vide lette no PC/CCA-KUTCH 825(3)ID 29597/413693 deted 30/05/2017	Noted
Ref 2	CTE-Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, 20/02/2018.	Noted
Ref 3	CTE-Amendment vide order no. PCICCA-KUTCH-825(3)/GPCB ID 29597 /505229, 06/05/2019.	Noted
Ref 4	CCA order no AWH - 104067, dated 19/09/2019 issued vide letter no PC/CCA KUTCH-825(3)ID 29597/551154, dated 13/01/2020.	Noted
Ref 5	Your CCA Amendment Application Inward ID No. 178783, dated 24/08/2020.	Noted
In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)1981 and Authorization under Rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rule - 2016 & as amended framed under the Environment (Protection) Act - 1986 and without reducing your responsibility under the said Acts / Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorization (CCA) issued vide letter no PC/CCA-Kuthc-825 (3) / ID 29597 / 413693, dated 30/05/2017 which is valid up to 01/12/2021 and subsequently CCA-amendment issued vide letter no PC/CCA KUTCH-825(3)/ID 29597/551154, dated 13/01/2020 under reference (1 & 2) stands amended in respect of the following conditions;		Noted
1	This order shall be read CCA Amendmenl order no AW-110284 date of issue 10/11/2020 and valid up to 01/12/2021.	**Noted**
2	The conditions no 2 of the said CCA-Amendment order no. AWH-104067 shall be amended as below;	Noted
2	The consent order shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of following products:	Avg prodcutions are below consent limits

Sr.	Product	CCA Dated 30/05/2017	Quantity per Month		Unit	Avg per Month
			As per CCA-amendment dated 13/01/2020	Total after CCA Amendment		
1	**Tyres & Tubes**	**10,000 MT**	**12,000 MT**	**15,000 MT**	Unit-MT/Month	10874
2	**Power Plant**	**20 MW**	**20 MW**	**20 MW**	Unit-MWH	17.14
3	**Carbon Black**	-	**6000 MT**	**9000 MT**	Unit-MT	7853

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS :		**Noted**
1	This CCA-Amendment order is granted subjected to Hon'ble NGT order unit shall comply with the same.	**Noted**
2	Unit shall comply with condition of environment clearance issued vide letter no J 11011/162/2017-IA II(I) dated 08/01/2018 by MoEF & CC.	We are submitting six monthly EC compliance report to RO (WZ) MoEF&CC - Bhopal, RO GPCB Bhuj, HO GPCB Gandhinagar on regular basis. Last sumbission was on 1st Dec 2020
3	The Off Gas generated from Carbon Plant shall be used as a Fuel in Boiler and in case of non -operation of Boiler, Unit shall stop production of Carbon Black.	The Off gas generated from Carbon Plant are utilizing in gas based 95 TPH Boiler as Fuel. We are stopping Carbon Black Plant during non-operation of 95 TPH Boiler.
4	Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx, & NOx concentrations in the flue gas emission.	We installed continuous online monitoring system at stack attached with Boilers for Captive Power Plant.

Sr.	Terms and conditions of CCA Order No AWH-110284.	Compliance	
5	Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS) .	Purchase Order released - will be completed in next couple of Months. Installation process get delayed due to COVID pnademic.	
6	Unit shall comply with the Coal Handling Guidelines.	We are doing water sprinkling and provided wind breaking walls & green belt near coal yard to control fugitive emissions.	
7	Industry shall provide dedicated storage facilities for fly ash.	Silos of capacity 1852 M3 X 2 Nos & 1111 M3 X 1 Nos has provided for storage of Fly Ash.	
8	Industry shall comply with Fly Ash Notification 1999 as amended from time to time.	Fly ash is sold to Cement Manufacturing units, Bricks manufacturing units and also used in low line filling / approach road preparation inside plant area.	
9	Industry shall manage Solid Waste Generated from Industrial activities as per Solid Waste Management Rule 2016 (Solid Waste as defined in Rule -3 (46)).	The solid waste generated from industrial activities is disposed in accordance to norms.	
10	As per provision of Rule 18 of Solid Waste Management Rule - 2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.	Noted. We had explored posibility, and found not possible to add because our boiler is based on off-gas.	
3	**The condition no. 3 of the said CCA-Amendment order no. AWH-104067 shall amended as below:**	**Noted**	
3.1	Water Source - GWIL & Bore-well	Source of Water is GWIL + Rain Water	
3.2	The total water consumption (Industrial + Domestic), after amendment,shall be increased from 5300 KLD to 5665 KLD (Fresh water consumption increased from 4400 KLD to 4645 KLD + RO permeate & MEE condensate water 1020 KLD).	Consumption of Fresh water (avg KLD) is below consent limits and tabulated hereunder.	
		Unit	**Avg per Month**
		Industrial Fresh Water (KLD)	2999.0
		Recycle Water (KLD)	892.8
		Total Water (KLD)	3892.0
3.3	The quantity of water consumption for Industrial purpose, after amendment ,shall be increased from 4400 KLD to 4765 KLD.	Consumption of industrial water (avg KLD) is below consent limits and tabulated hereunder.	
		Unit	**Avg per Month**
		Industrial (KLD)	2159.0
3.4	The quantity of water consumption for domestic purpose, after amendment ,shall be remaining unchanged (900 KLD).	Consumption of Domestic water (avg KLD) is below consent limits and tabulated hereunder.	
		Unit	**Avg per Month**
		Deomestic (KLD)	630.7
3.5	The quantity of the industrial effluent generation from manufacturing process and other ancillary industrial operations shall be increased from 1110 KL/Day to 1131 KL/Day.	Generation of industrial effluent (avg KLD) is below consent limits and tabulated hereunder.	
		Unit	**Avg per Month**
		Industrial Effluent (KLD)	985.5

Sr.	Terms and conditions of CCA Order No AWH-110284.			Compliance	
3.6	The industrial effluent shall be treated in ETP followed by 2-stage RO system followed by Multiple Effective Evaporator (MEE). RO Reject shall be sent to MEE , RO permeate & MEE condensate shall be recycle in order to achieve Zero Liquid Discharge.			We provided ETP followed by 2-stage RO system and Multiple Effective Evaporator (MEE), to maintain Zero Liquid Discharge. We are operating of our ETP & ZLD effectively and recycling water in to process, records are maintained.	
3.7	The Quantity of domestic water generation ,after amendment shall be remaining unchanged (540 KLD)			Generation of Domestic Sewage (avg KLD) is below consent limits and tabulated hereunder.	
				Unit	**Avg per Month**
				Domestic Effluent (KLD)	425.4
3.8	Unit shall provide flow meters at inlet to ETP,RO,MEE , MEE Condensate & RO permeate water and maintaind its record.			Meters at inlet & outlet of ETP are provided and records are maintained.	
3.9	Industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms.	Parameters	Permissible Limit	Name of STPs	**Avg per Month**
		pH	6.5 to 9.0	STP -1	7.38
				STP -2	7.39
				STP -3	7.18
		BOD (5 days at 20°C)	30 mg/ L	STP -1	23.13
				STP -2	20.73
				STP -3	26.70
		Suspended Solid	100 mg/ L	STP -1	17.58
				STP -2	14.55
				STP -3	15.15
		Fecal Coliform	1000 MPN / 100 ml	STP -1	334
				STP -2	339
				STP -3	420
3.10	The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises.			Total Treated sewage is utilizing for gardening and plantation.	
3.11	The unit shall provide fix pipeline network for even distribution of the treated sewage for gardening and plantation.			Fix pipe line for collection of sewage & distribution of treated sewage is provided. We provided drips piping along with fix piping network for gardening and plantation.	
3.12	Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.			Separate storm water drain networks are provided. Piping network for collection of Industrial Effluent are separate laid, so that in any circumstances both cannot be mixed up.	
4	**The conditions no. 4.2 & 4.3 of the said CCA-Amendment order no.AWH-104067 shall amended as**				
4.2	The flue gas emission through stack attached to Boilers,D.G. Sets & Dryer shall conform to the following standards.			We are operating APCM effectively and monitoring flue gas emission.	
Sr.	**Terms and conditions of CCA Order No AWH-110284.**			**Compliance**	

	Sr	Stack attached to	Stack Height in Meters	APCM	Parameter	Unit	Permissible Limit	Monitoring Records	Avg per Month
4.2 cont	1	Boiler -1 for 20 MW CPP (66 TPH)	83	ESP	PM	mg/Nm^3	50	All results are in unit of mg/Nm^3	27.13
					SO2	mg/Nm^3	600		476.4
					NOX	mg/Nm^3	300		140.8
					Mercury	mg/Nm^3	0.03		0.016
	2	Boiler -1 for 20 MW CPP (66 TPH)	83	ESP	PM	mg/Nm^3	50		32.53
					SO2	mg/Nm^3	600		392.1
					NOX	mg/Nm^3	300		106.8
					Mercury	mg/Nm^3	0.03		0.016
	3	Boiler -3 (20 TPH)	40	ESP	PM	mg/Nm^3	150	Unit : mg/Nm^3	42.21
					SO2	PPM	100	Unit - PPM	21.71
					NOX	PPM	50	Unit - PPM	14.11
	4	Boiler -4 (2.8 TPH)	30	Stack	PM	mg/Nm^3	150	Unit : mg/Nm^3	Not in operation
					SO2	PPM	100	Unit - PPM	Not in operation
					NOX	PPM	50	Unit - PPM	Not in operation
	5	Boiler -6 (20 TPH) (Stand by)	40	ESP	PM	mg/Nm^3	150	Unit : mg/Nm^3	Not in operation
					SO2	PPM	100	Unit - PPM	Not in operation
					NOX	PPM	50	Unit - PPM	Not in operation
	6	D.G.Set (250 KVA)	11	Exhaust Muffler	Nox + HC	g / kw-hr	≤ 4.0	All results are in unit as prescribe under limits of concern parameters	1.22
					CO	g / kw-hr	≤ 3.5		1.06
					PM	g / kw-hr	≤ 0.2		0.089
					Smoke	m-1	≤ 0.7		0.12
	7	D.G.Set (250 KVA)	11	Exhaust Muffler		g / kw-hr	≤ 4.0		0.31
					CO	g / kw-hr	≤ 3.5		1.12
					PM	g / kw-hr	≤ 0.2		0.074
					Smoke	m-1	≤ 0.7		0.065
	8	D.G.Set (4.2 MW)	54	Adequate stack Height		g / kw-hr	≤ 4.0		2.31
					CO	g / kw-hr	≤ 3.5		1.35
					PM	g / kw-hr	≤ 0.2		0.081
					Smoke	m-1	≤ 0.7		0.035
	9	Boiler -8 (95 TPH) (Off Gas Boiler)	105	Bag Filter	PM	mg/Nm^3	50		38.39
					SO2	mg/Nm^3	600		310.6
					NOX	mg/Nm^3	300		51.3
	10	Boiler -10 (WHRB) (2.5 TPH)	Removed					This discripancy has been brought (written intimation) into the notice of GPCB.	
	11	Boiler -11 (WHRB) (2.5 TPH)							
	12	Boiler -12 (WHRB) (2.5 TPH)							
Sr.	**Terms and conditions of CCA Order No AWH-110284.**							**Compliance**	

	Sr	Stack attached to	Stack Height in Meters	APCM	Parameter	Unit	Permissible Limit	Monitoring Records	Avg per Month
	13	Dryer -1 / 2 (Common Stack)	50	Bag Filter	PM		150 mg/Nm3	Unit - mg/ Nm^3	37.52
4.2 cont	**New**								
	14	D.G.Set (2500 KVA)	11	Exhaust Muffler	Nox + HC CO PM Smoke Limit (Light absorption co-efficient)		≤ 4.0 g / kw-hr ≤ 3.5 g / kw-hr ≤ 0.2 g / kw-hr ≤ 0.7m-1	Not in Operation (only for stand by purpose)	
	15	D.G.Set (2500 KVA)	11						
	16	D.G.Set (125 KVA)	11						
	17	D.G.Set (20 KVA)	11						
	(*Bag filter shall be provided for separation of particle from off gas prior to use as a fuel in Boiler & Dryer)								
4.3	The process gas emission through stack attached to Mixer,coal crusher & etc,as mention below shall conform to the following standards.							We are operating APCM effectively and monitoring process gas emission.	
	Sr	Stack attached to	Stack Height in Meters	APCM	Parameter	Unit	Permissible Limit	Monitoring Record	
	EXISTING								**Avg per Month**
	1	Mixer Unit -1	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	Not in operation
		Mixer Unit -2	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	33.9
		Mixer Unit -3	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	27.45
		Mixer Unit -4	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	24.37
		Mixer Unit -5	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	25.25
		Mixer Unit -6	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	17.51
		Mixer Unit -7	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	25.95
	2	Mixer Unit -8	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	28.99
		Mixer Unit -9	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	31.7
		Mixer Unit -10	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	24.7
		Mixer Unit -11	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	30.4
		Mixer Unit -12	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	31.4
		Mixer Unit -13	30 (2 stack each)	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	Not in operation
	3	Coal Crusher House	30	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	31.56
	4	Vapour Bag Collector -1	30	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	38.6
	5	Pneumatic Carbon Conveying System-1	30	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	57.23
	6	Vapour Bag Collector -2	30	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	27.4
	7	Pneumatic Carbon Conveying System-2	30	Bag Filter	PM	mg/Nm^3	150	Unit : mg/Nm^3	46.9
5	The rest of the conditions of Consolidted Consent (CC&A) order no AWH - 85243, dated 12/04/2017 issued vide letter no PC/CCA-KUTCH-825(3)/ID 29597/413693 dated 30/05/2017 and CCA order no AWH-104067 dated 19/09/2019 issued vide letter no PC/CCA-KUTCH-825(3)/ID 29597/551154 dated 13/01/2020 shall remain unchanged and industry shall comply with the same judicially.							**Compliance against the other terms and conditions of CCA no AWH - 85243 & CCA no AWH-104067 is given.**	

Annexure -I

COMPLIANCE REPORT OF CTE 90922

Sr.	Descriptions of Conditions	Compliance
	CTE No 90922 Amendment to Consent to Establish (NOC) issued vide out ward no 45117 dated 20-02-2018 "This board is empowered to amend consent order conditions. Accordingly, the Consent to Operate issued vide letter no PC/CCA/- KUTCH - 825 (3) / GPCB ID 29597 / 413693 dated 31/05/2017, under reference (1) stands amended in respect of the following conditions	Noted
1	The validity period of the order shall be up to dated 31/01/2023	Noted
2	The list of the proposed products to be manufacture is as below	Consent to Operate obtained vide CCA No 104067 dated 19-09-2019 & CC&A AWH 110284 for the production capacity as below Product

Sr.	Product	Quantity per Month			Product	Capacity	
		Existing	Proposed	Total			
1	Manufacturing of Tyres & Tubes	10,000 MT /Month	5,000 MT/ Month	15,000 MT/Month	Tire & Tube	15,000 MT / Month	Production record are maintaining under CCA Compliance Report
2	Electricity Generation (CPP)	20 MW	-	20 MW	Electricity Generation (CPP)	20 MWH	
3	Carbon Black	-	11,500 MT / Month	11,500 MT / Month	Carbon Black	9,000 MT / Month	
					Construction work of remaining production capacity is under progress.		

	CONDITIONS UNDER WATER ACT 1974:	
1	Application shall be comply with the conditions of Environmental Clearance issued vide letter no J-11011 / 162 / 2017-IA II (I) by MoEF&CC.	We are submitting EC compliance report to RO GPCB Bhuj, HO GPCB Gandhinagar and RO MoEF& CC Bhopal.
2	The off gas generated shall be used in boiler and in case of non-operation of boiler unit shall stop production of carbon black	We are using off gas generated from Carbon Plant in the boiler. In case of problem in operation of Boiler or long duration planned shutdown of Boiler, every time we stop of production of Carbon Plant.
3	Unit shall install and commission adequate ETP to achieve ZLD before commissioning the proposed project	We have installed ETP, equipped with second stage RO and MEE to achieve ZLD prior to start up of Carbon Plant line -1.
4	Unit shall install and operate adequate APCM to achieve norms.	We have installed APCM like Bag Filters, Stacks and operating efficiently to achieve norms.
3	CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS	
3.1	The condition 3.2 shall be read as The total industrial and domestic water consumption shall not be exceed 6600 KLD after proposed expansion.	Average Daily Total Water Consumption is monitoring under CCA compliance
3.5	The condition no 3.4 shall be read as The quantity of domestic waste water (sewage) shall not be exceed 900 KLD.	Average Daily Sewage generation is monitoring under CCA compliance

3.3 The condition no 3.5 shall be read as
The quality of sewage shall confirm to the following standards

Sr. No	Parameter	Permissible Limit
1	pH	6.5 to 9
2	BOD (3 days at 27OC)	30 mg/L
3	Total Suspended Solids (TSS)	100 mg/L
4	Fecal Coliform (FC) (Most Probable Number per 100 millilitre, MPN / 100 ml)	< 1000

Consent to Operate obtained vide CCA No 104067 dated 19-09-2019, amend CC& A AWH 110284 and monitoring of quality of treated sewage are done in accordance to conditions of CCA and records are maintained.

3.4	The conditions no 3.7 shall be read as The treated sewage shall confirm to standards mention in 3.5 and it shall be discharged on land for gardening and plantation within premises and also utilizing for dust suppression.	We are using treated sewage for gardening purpose.

4 CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS

The conditions no 4.2 shall be read as The application shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribe below

	Sr	Stack attached with	Stack Height in meters	APCM	Parameter	Permissible limit
EXISTING	1	Boiler -1 for 20 MW CPP - 66 TPH	83	ESP	PM Sox Nox Mercury (Hg)	50 mg/ Nm3 600 mg/Nm3 300 mg / Nm3 0.03 mg/Nm3
	2	Boiler -2 for 20 MW CPP - 66 TPH	83	ESP		
	3	Boiler -3 (20 TPH)	40	ESP	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3
	4	Boiler -4 (2.8 TPH)	30	Stacks		
	5	Boiler -5 (1.5 TPH)	11	Stacks		
	6	Boiler - 6 (20 TPH) (stand by)	40	ESP		
PROPOSED	7	Boiler -8 (95 TPH)	105	Bag Filter	PM Sox Nox	150 mg/ Nm3 100 mg/Nm3 50 mg / Nm3
	8	Boiler -9 (45 TPH)	80	Bag Filter		
	9	Boiler -10 (WHRB) (2.5 TPH)				
	10	Boiler -11 (WHRB) (2.5 TPH)				
	11	Boiler -12 (WHRB) (2.5 TPH)				
	12	Boiler -13 (WHRB) (2.5 TPH)				
	13	Boiler -14 (WHRB) (2.5 TPH)				
	14	Dryer -1	50	Bag Filter		
	15	Dryer -2				
	16	Dryer -3	50	Bag Filter		
Existing	17	D.G Set (250 KVA)	11	Exhaust Muffler	Nox + HC CO PM Smoke limit (Light absorption coefficient)	<_4.0g/kW-hr <_3.5g/kW-hr <_0.2g/kW-hr <_0.7m^{-1}
	18	D.G Set (250 KVA)	11	Exhaust Muffler		
	19	D.G Set (4.2 MW)	54	Adequate Stack		
	20	D.G. Set (2000 KVA) (Stand by)	11	Exhaust Muffler		

The list of Boilers, concerns parameters and limits are revised vide CTE Amendment order CTE 99784 dated 06-05-2019

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Annexure -F

<table>
<tr><th>Sr.</th><th>Descriptions of Conditions</th><th>Compliance</th></tr>
<tr><td rowspan="6">4.2</td><td colspan="6">The condition no 4.2 shall be read as The application shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below</td><td>We operate air pollution control system effectively to achieve flue gas norms. We are doing in house monthly monitoring and quarterly external monitoring</td></tr>
<tr><td>Sr</td><td>Stack attached with</td><td>Stack Height</td><td>APCM</td><td>Parameter</td><td>Permissible limit</td><td rowspan="5">The list of process emission sources are revised vide CTE Amendment order CTE 99784 dated 06-05-2019. Compliance of CTE 99784 are maintaining separately.</td></tr>
<tr><td colspan="6">Existing</td></tr>
<tr><td>1</td><td>Mixer Unit</td><td>30</td><td>Bag filter</td><td>PM</td><td>150 mg/ Nm3</td></tr>
<tr><td colspan="6">Proposed</td></tr>
<tr><td>2</td><td>Mixer Unit (5 nos)</td><td>30 each</td><td>Bag filter</td><td rowspan="3">PM</td><td rowspan="3">150 mg/ Nm3</td></tr>
<tr><td>3</td><td>Vapour Bag Collector (3 nos)</td><td>30 each</td><td>Bag filter</td></tr>
<tr><td>4</td><td>Pneumatic Carbon Conveying System (3 nos)</td><td>30 each</td><td>Bag filter</td></tr>
<tr><td>4.3</td><td colspan="6">Emission outlet of the above process shall be in Boiler so as to burnt all carbon particles passes through Bag Filter</td><td>Emission outlet of Vapour Bag Collector is attached with 95 TPH Boiler to burnt out the Off Gas which containing some parts of carbon particles also.</td></tr>
<tr><td>4.4</td><td colspan="6">The applicant shall stop Carbon Black Plant in case boilers which burnt Carbon particles are non - operative due to any reason</td><td>In case of problem in operation of Boiler or long duration planned shutdown of Boiler, every time we stop of production of Carbon Plant.</td></tr>
<tr><td>5</td><td colspan="6">The others terms and conditions of CTE issued vide letter no CCA of the Board issued to your unit vide letter no PC/ CCA / Kutch - 825 (3) / GPCB ID 29597 / 413693 dated 31-05-2017 remain unchanged</td><td>Compliance of CCA is maintaining separately</td></tr>
</table>

Gujarat Water Infrastructure Limited

(A Govt. of Gujarat Undertaking)

GWIL

Dr. Jivraj Mehta Bhavan, Block No. 1, First Floor, Sector-10, Gandhinagar - 382 010.
Phone : (079) 23239537 ✦ Mobile : 9978441147/48 ✦ Fax : (079) 23222396
e-mail : gwilcompany1@gmail.com

No/GWIL/Kutch/renewal/2016-17/ 2028

Date : /09/2016
17/10/2016

To,
Senior Manager,
GWIL,
Anjar

Sub: Renewal of water sales Agreement.

Balkrishna Industries Limited has executed the renewal agreement for Qty. of **5.00 MLD** on 26th September-2016 for water requirement as **minimum 4.00 MLD** and **Maximum 5.50 MLD**. The copy of renewal agreement executed by them is enclosed herewith for releasing water connection, for your information and further necessary action in the matter. Minimum chargeable quantity is **4.00 MLD.**

You are requested to ensure that, **Balkrishna Industries Limited** has to install new flow meter. Inline Electromagnetic/Ultrasonic with Data logger, totalizer, and battery operated (5 years life), IP 68 protection. with SMS every 24 hrs. (0.00 hrs.) daily to Manager/DEE/Sr. Manager/EE and Head Office with reading content of –Name of Location, Flow Rate, Totalizer. On tempering high and low flow rate threshold, suitable up to 7 M/S, Line pressure 16/kg/cm2. Integrated design, sealing and tempering alert, AMR specification and calibrated by NABL accredited lab/Institute or the institute as in agreement.

Hence purchaser is requested to take note of the above.

Encl.: Copy of renewal Agreement

General Manager (M)

Copy f.w.c.s. to: Balkrishna Industries Limited, Village: Padhdhar, Tal: Bhuj Dist.: Kutch (Copy of Renewal Agreement)

Copy to: Company Secretary, GWIL, and Gandhinagar, (Encl.: Original Renewal Agreement)

Copy to: Manager (F) for information.

C:\Users\Administrator\Desktop\KEIZIL SHAH-2016\Water Sales Agreement sanction letter\Agreement letter Kutch\Renewal letter\Balkrishna_.09.2016.docx

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ADVOCATE

R.G. SHAH
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY GUJARAT

No. SEIAA/GUJ/EC/1(d)/ 71 /2012 R.P.A.D. Date: 20 MAR 2012

Time Limit

Sub: Environment Clearance to M/s. Balkrishna Industries Limited for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at Survey No. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546, & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch. in Category 1(d) of Schedule annexed with EIA Notification dated 14/9/2006.

Dear Sir,

This has reference to application Form of the project, EIA Report submitted vide letter no. BKT/PH dated 08/12/2011, Copies of expression of interest letters obtained from M/s. Taurian Iron Steel Co. Pvt. Ltd. for supply of Imported Coal & from M/s. Shree Coal Enterprises (I) Pvt. Ltd. for supply of Indian coal; submitted vide letter dated 03/02/2012 submitted to the SEAC, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006.

The proposal is for Environmental Clearance to **M/s. Balkrishna Industries Limited** for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at Survey No. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546, & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch.

M/s. Balkrishna Industries Ltd. is setting up a tubes & tyres manufacturing unit at village Paddhar. Now, to fulfill the power and steam of the adjoining tubes and tyres plant (with a capacity of 10,000 MT/Month), which is currently under construction; the company has proposed to set up 20 MW coal/lignite based captive co-generation power plant. The proposal falls in category 1(d) of the Schedule of the EIA Notification, 2006. As the power generation capacity is < 500 MW it falls under the category "B" of the schedule.

The public hearing of the project was conducted by the GPCB on 22/11/2011 at Paddhar Village Play Ground, Village: Padhdhar, Taluka: Bhuj, District: Kutch.

The SEAC, Gujarat had recommended to the SEIAA, Gujarat, to grant the Environment Clearance to this project for the above-mentioned products. The proposal was considered by SEIAA, Gujarat in its meeting held on 05.03.2012 at Gandhinagar. SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions..

A. SPECIFIC CONDITION:

A.1 WATER:

1. The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.
2. Industrial effluent generation from the project [including Tubes & Tyres plant] shall not exceed 1320 KL/day.
3. The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.
4. Out of 1320 KL/day of treated industrial effluent, approx. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.

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5. During high rainy days, treated wastewater shall not be utilized for plantation / gardening and it shall be passed through RO Plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.
6. Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP. The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.
7. The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater. The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.
8. The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.
9. Proper logbooks of ETP, STP, RO Plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO Reject , chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.
10. Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA project of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.

A.2 AIR:

11. Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.
12. Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.
13. HSD/LDO shall be used as a fuel in four no. of standby D.G. Sets [250 KVA, 500 KVA, 600 KVA, 600 KVA]. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards. The stack height of the DG Sets shall be equal to the height needed for the combined capacity of all proposed DG Sets.
14. High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.
15. Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx, & NOx concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm^3, utilization of boiler capacity shall reduce accordingly in order to bring down the particulate matter concentration below the 100 mg/Nm^3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.
16. The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.
17. Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.
18. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.
    - All handling & transport of coal shall be exercised through covered coal conveyors only.
    - Enclosure shall be provided at coal loading and unloading operations.
    - Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emission.
    - All transfer points shall be fully enclosed.
    - Adequate dust suppression/extraction system at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.
    - Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.

- Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.
- Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.
- Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.
- A green belt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.

19. Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in a year to check its performance and efficiency through a reputed institute / organization like NPC, L.D. College of Engineering -Ahmedabad or such other institutes of similar repute, and its records shall be maintained.
20. Regular monitoring of ground level concentration of $PM_{2.5}$, PM_{10}, NOx & SO_2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

A.3 HAZARDOUS /SOLID WASTE:

21. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handing and Transboundary Movement) Rules 2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.
22. Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.
23. ETP sludge shall be sent to the common TSDF.
24. The used oil / waste shall be sold to only to the registered recyclers / rerefiners.
25. The discarded containers / barrels / bags / liners shall be sold only to the registered recycler after decontamination.
26. For storage of fly ash, closed silos of adequate capacity shall be provided. No ash pond shall be constructed in the project.
27. The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.

A.4 SAFETY:

28. Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided. It shall consist of fire hydrant system all round the plant area and storage yards, high velocity water spray system for transformers, automatic fire detection and alarm, manual fire alarm system, portable fire extinguishers etc.
29. Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.
30. First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.
31. Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.
32. Storage of hazardous chemicals shall be in multiple small capacity tanks / containers instead of one single large capacity tank for safety purpose.
33. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.
34. All transporting routes within the factory premise shall have paved roads to minimize splashes and spillages.
35. Training shall be given to all workers on safety and health aspects.
36. Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factories Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.

A.5 NOISE:

37. To minimize the noise pollution the following noise control measures shall be implemented.
    - ✓ Selection of any new plant equipment shall be made with specification of low noise levels.
    - ✓ Manufacturers / suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications wherever possible before supply and installation to mitigate the noise generation and to comply with the national / international regulatory norms with respect to noise generation for individual units
    - ✓ Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.
    - ✓ Noise suppression measures such as enclosures, buffers and / or protective measures shall be provided.
    - ✓ Employees shall be provided with ear protection measures like earplugs or earmuffs.
    - ✓ Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.
    - ✓ Construction equipment generating minimum noise and vibration shall be chosen.
    - ✓ Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities / machines / equipment.
    - ✓ Vehicles and construction equipment with internal combustion engines without proper silencer shall not be allowed to operate.
    - ✓ Construction equipment meeting the norms specified by EP Act, 1986 shall only be used.
    - ✓ Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.
    - ✓ Noise levels shall be reduced by the use of adequate mufflers on all motorized equipment.
38. The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factories Act and Rules.

A.7 GREEN BELT AND OTHER PLANTATION:

39. The unit shall develop green belt in at least 50 acre area within the premises. Green belt shall comprise of rows of varying height tall native trees with thick foliage in the periphery of the factory premises.
40. The unit shall also take up adequate plantation at suitable open land on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat / GPCB and submit an action plan for the same for next three years to the GPCB.

B. GENERAL CONDITIONS:

41. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
42. The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by the Central Pollution Control Board
43. All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed / complied with in a time bound manner.
44. A separate Environment Management Cell equipped with full fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget shall be allocated for this purpose.
45. The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.
46. Pucca flooring / impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
47. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.
48. The project management shall vigorously implement the recommendations / suggestions stated in the EIA report of the project.

49. The company shall carry out socio-economic developmental / community welfare activities in consultation with the District Development Officer / District Collector.
50. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
51. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the competent authority.
52. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
53. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
54. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
55. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
56. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
57. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
58. This Environmental Clearance is valid for five years from the date of issue.

With regards,

Yours sincerely,

(R.G.SHAH)
Member Secretary

Issued to:
Shri Suresh N. Hardikar, Asst. Vice President,
M/s. Balkrishna Industries Limited,
BKT House, C/15, Trade World,
Kamala Mills Compound,
Senapati Bapa Marg, Lower Parel,
Mumbai – 400 013.

Copy to:-
1. The Secretary, Department of Environment and Forests, Govt. of Gujarat, Secretariat, Gandhinagar-382010.
2. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
6. Select File.

(R.G.SHAH)
Member Secretary

F.No. J-11011/162/2017-IA II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Division)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 3
Dated: 8th January, 2018

To,

M/s Balkrishna Industries Limited
BKT House, C/15, Trade World,
Kamala Mills Compound, Senapati Bapat Marg,
Lower Parel, **Mumbai-13**

Sub: Carbon Black manufacturing facility in the existing plant by M/s Balkrishna Industries Limited at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat) - Environment Clearance - reg.

Ref.: Online proposal no. IA/GJ/IND2/63420/2017 dated 17th October, 2017

Sir,

This has reference to your online proposal no. IA/GJ/IND2/63420/2017 dated 17th October, 2017 for environmental clearance to the above project, along with the documents including Form-1, terms of reference (ToR), EIA/ EMP report containing the public hearing proceedings/details.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m^2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under: -

S. No.	Product	Production capacity		
		Existing	Additional	Total
1	Tyres & Tubes *(Not requiring EC)*	10000 TPM	-	10000 TPM
2	CPP	20 MW	-	20 MW
3	Carbon Black	-	11500 TPM	11500 TPM

3. Total land area is 12,12,560 m^2. Industry has already developed greenbelt in an area of 4,00,144 m^2, thus covering 33% of the total project area. There are 8 reserved forests within 10 km of the project site. Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.

4. The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire + Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.

5. Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day + additional 1445 cum/day). Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product) to be met from Gujarat Water Infrastructure Ltd

(GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.

6. Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day + additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.

7. The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW). Existing Unit has 4 DG sets, 2 of 250 kVA, 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.

8. At present, there are 6 boilers and 3 DG sets. Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the details as under: -

S. No.	Stack Attached to	Capacity	Operating Schedule	Type of Fuel used	Fuel consumption	Stack No.	Stack ht (m)	APCM
Existing as per CCA								
1	Boiler - 1	20 TPH	Stand By	Coal	2.9 MT / h	1	40	ESP
2	Boiler -2	2.8 TPH	Stand By	FO	2000 Ltrs / day	1	30	
3	Boiler -3 For Power Plant	66 TPH	24 h	Coal	Indigenous Coal: 11,880 TPM Imported Coal: 9480 TPM Lignite: 2376 TPM	1	84	ESP
4	Boiler -4 For Power Plant	66 TPH	24 h	Coal	Indigenous Coal: 11,880 TPM Imported Coal: 9480 TPM Lignite: 2376 TPM	1	84	ESP
5	D.G Set stand by for 20 MW CPP	250 kVA	Stand By	HSD / LDO	15 KL / Year	NA	NA	Muffler
6	D.G Set stand	250 kVA	Stand By	Diesel	53 Litre / h	NA	NA	Muffler
7	D.G. Set	4.2 MW	Stand By	HSD / LDO	1400 Litre / h	1	54	
Provided in CTE and is under construction								
8	Boiler – 5	20 TPH	Stand By	Coal	2.9 MT / h	1	40	ESP
9	Boiler – 6	1.5 TPH	Stand By	FO	155 Litre / h	1	30	
10	D.G. Set	2000 kVA	Stand By	HSD	450 Litre / h	1	30	
Proposed								
11	Boiler-7	95 TPH	24 h	Offgas	92000 Nm^3/h	1	105	
12	Boiler-8	45 TPH	24 h	Offgas	19000 Nm^3/h	1	80	
13	Boiler-9	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
14	Boiler-10	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	

15	Boiler-11	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
16	Boiler-12	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
17	Boiler-13	2.5 TPH	24 h	Waste heat	Waste Heat Recovery boiler	NA	NA	
18	Dryer-1	240 TPD	24 h	Offgas	9000 Nm^3/h	1	50	Bag filter
19	Dryer-2	180 TPD	24 h	Offgas	7250 Nm^3/h			
20	Dryer-3	80 TPD	24 h	Offgas	3353 Nm^3/h	1	50	Bag filter

9. Details of solid waste/hazardous waste generation and its management are as under:

Type of Waste	Hazardous Waste Category	Quantity per Year			Source	Method of Collection	Treatment / Disposal
		Existing	Proposed	Total			
ETP Chemical Sludge	33.2	1450 MT	60 MT	1510 MT	ETP	Bag/ Drum	TSDF
Paint Waste & Residue	21.1	120 Kg	0	120 Kg	Paint Both	Bag/ Drum	TSDF
Oily Cotton Waste	33.2	6 MT	1 MT	7 MT	All Plant	Bag/ Drum	TSDF
Spent / Used Oil	5.1	371 MT	50 MT	421 MT	All Plant	Drum	Sell to registered recycler
Discarded Container & Barrel	33.1	400 MT	25 MT	425 MT	All Plant	NA	

10. The project/activity is covered under category A of item 5(e) 'Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.

11. The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.

12. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its 31st meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants, presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.

13. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), the Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project ***'Carbon Black manufacturing unit'*** of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below:-

(a) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

(b) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.

(c) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

(d) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.

(e) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.

(f) Solvent management shall be carried out as follows :

(i) Reactor shall be connected to chilled brine condenser system.
(ii) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
(iii) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.
(iv) Solvents shall be stored in a separate space specified with all safety measures.
(v) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
(vi) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
(vii) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(g) Total fresh water requirement shall not exceed 5500 cum/day proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA.

(h) Process effluent/any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

(i) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps.

(j) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.

(k) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

(l) The company shall undertake waste minimization measures as below:-

(i) Metering and control of quantities of active ingredients to minimize waste.
(ii) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
(iii) Use of automated filling to minimize spillage.
(iv) Use of Close Feed system into batch reactors.
(v) Venting equipment through vapour recovery system.
(vi) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

(m) The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

(n) All the commitments made regarding issues raised during the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.

(o) At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.

(p) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.

(q) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

(r) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

(s) Raw material storage should not exceed 3 days at any point of time.

(t) Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

13.1 The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-

(i) The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.

(ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(iii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.

(iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.

(v) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(vi) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.

(vii) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

(viii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.

(ix) The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.

(x) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

(xi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

(xii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(xiii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.

(xv) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.

14. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

15. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

16. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

8/11/2018

(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, **Bhopal** – 462016 (Madhya Pradesh)
2. The Secretary, Forests & Environment department, Government of Gujarat, Sachivalaya, 8th Floor, **Gandhinagar** (Gujarat)
3. The Member Secretary, Central Pollution Control Board Parivesh Bhavan, East Arjun Nagar, **Delhi** – 32
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, **Gandhinagar**-382010 (Gujarat)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, **New Delhi**
6. Guard File/Monitoring File/Record File

8/11/2018

(S. K. Srivastava)
Scientist E

F.No. J-11011/162/2017-IA-II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 3

Dated: 20th May, 2019

To

M/s Balkrishna Industries Limited
Bhuj-Bhachau Road, SH No. 42
Village Paddhar, Taluka Bhuj
District **Kutch** (Gujarat)

Sub: Carbon Black manufacturing facility by M/s Balkrishna Industries Limited at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat)-Amendment in Environmental Clearance- reg.

Sir,

This refers to your proposal No. IA/GJ/IND2/63420/2017 dated 10th August 2018, for amendment in environmental clearance (EC) to the above project.

2. The Ministry vide letter dated 8th January, 2018 has granted environmental clearance in favour of M/s Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11500 TPM at Village Paddhar, Taluka Bhuj, District Kutch (Gujarat).

3. Now, amendment in the said environment clearance has been sought in respect of survey nos, greenbelt area and raw material storage.

4. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 24-26 September, 2018 & 29-31 January, 2019. The Committee has recommended for the proposed amendments in the said environmental clearance dated 8th January, 2018, as under:-

(i) **Para 2 & 13,** Plot No.470,544/1,545/1, 555 to be read as:- *Plot No.470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat).*

(ii) **Para 3** to be modified as:-

" ..... Greenbelt will be developed in an area of 4,00,144 sqm, covering 33% of the total project area".

(iii) **Para 13 (s)** to be read as:-

"In case of raw materials identified as the hazardous one under the MSIHC Rules, 1989, the statutory provisions contained therein shall continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time'.

5. Based on recommendations of the EAC, the Ministry hereby accords approval to the proposed amendments in environmental clearance dated 8th January, 2018, ***as per para 4 above,*** with all other terms and conditions stipulated therein remaining unchanged.

20/5/2019

(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional DG (C), MoEF&CC Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal -16
2. The Secretary, Forests and Environment Department, Government of Gujarat, Block 14, 8th Floor, Sachivalaya, Gandhinagar (Gujarat) -10
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar (Gujarat) - 10
5. Guard File/Monitoring File/Website/Record File

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सत्यमेव जयते

File No. J-11011/162/2017-IA II(I)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division
***

Indira Paryavaran Bhawan,
Jal Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110 003

Dated: 15th October, 2020

To,

M/s Balkrishna Industries Limited,
Village-Paddhar, Taluka-Bhuj,
District-Kutch, Gujarat

Sub: Addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited located at Block Survey No. 470 & associated, Village-Paddhar, Taluka-Bhuj, District-Kutch, Gujarat - Consideration of Environment Clearance regarding.

Sir,

This has reference to your online proposal No. IA/GJ/IND2/168987/2019 dated 21th August, 2020 for environmental clearance to the above mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to Addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited located at Block Survey No. 470 & associated, Village-Paddhar, Taluka-Bhuj, District-Kutch, Gujarat.

3. The details of products and capacity as under:

S.No.	Particulars	Unit	Details			
			Existing Operational	Proposed	Total after expansion	Impact
1	Tyre & Tube (Non-EC Product)	TPM	10000	5000	15000	Increase
2	CPP	MW	20	20	40	Expansion
3	Carbon Black [Product covered under 5(e) of EIA notification 2006]	TPM	11500	0	11500	No change

4. Existing land area is 1,212,560 m^2 and proposed expansion will be done on the same land area only. Industry has already developed greenbelt in an area of 33 % i.e., 403727 m^2 out of the total plot area of the project. The estimated existing project cost is Rs 3823 Crores, out of which the existing project cost of Tyre & Tube Plant is Rs 3,365 Crores, the existing project cost of Carbon Black Plant is Rs 287 Crore, the existing project cost of Power Plant is Rs 131 Crores and the existing cost of developing common facilities is Rs 40 Crores. The proposed expansion will be Rs 25 Crores including existing investment of Rs. 25 Crores only for turbine, flare stack and associated auxiliary units. Total capital cost earmarked

towards environmental pollution control measures is Rs. 69.29 Crores and the Recurring cost (operation and maintenance) will be about Rs. 152 Lacs/year. Total Employment will be 5050 persons as direct & 3000 persons indirect after expansion. Industry proposes to allocate Rs 25 lakhs @ 1% towards Corporate Environment Responsibility.

5. Total water requirement as per earlier approved EC was 6600 m^3/day, out of which fresh water requirement was 5500 m^3/day being met from Gujarat Water Infrastructure Limited. Existing total water requirement (based on at present consumption rate) is 5085 m3/day. The revised / reduced water requirement after implementation of water saving measures including expansion, the total water requirement will be 5941 m3/day, out of which fresh water requirement is 4050 m^3/day and will be met from Gujarat Water Infrastructure Limited & Borewell (03 no.). Industrial Effluent (1317 KLD) quantity will be treated through ETPs of combined capacity 1410 KLD followed by RO and MEE. The treated industrial effluent will be recycled for industrial purposes. Domestic Sewage (472 KLD quantity will be treated through STPs of combined capacity 600 KLD and treated sewage will be utilized for domestic, flushing, plantation and greenbelt purposes. The plant will be based on Zero Liquid discharge system. There will be no incremental load on water resources.

6. Power requirement after expansion will be 33.5 MW including existing 23.5 MW, proposed to be supplied by 20 MW existing TG plus 20 MW proposed TG and Paschim Gujarat Vij Company Ltd) (sanction load is 15 MVA). Existing unit has standby DG sets of 2 x 250 kVA & 4.2 MW capacity, additionally DG sets of capacity 2 x 2500 kVA, 125 kVA, 1 x 20 kVA will be used as standby during power failure. Stack (height 11 m for all DG sets) will be provided as per CPCB norms. Earlier approved DG sets of capacity 2000 kVA will not be installed. Existing unit has Boilers of capacity 2 x 66 TPH, 1x95 TPH, 1x45 TPH, (Boilers for CPP), 5 x 2.5 TPH (Waste Heat Recovery Boilers) in CBP & 1x2.8 TPH, 2x20 TPH (Other Boilers) installed / approved are small process boilers. The stack height of the 66 TPH boiler as per EPA standard and actual emission is 60 m and 84 m as per the maximum load calculation, the height of the 95 TPH boiler as per EPA standard and actual emission is 59.18 m and105 m as per the maximum load calculation, the height of the 20 TPH boiler as per EPA standard and actual emission is 21 m and 40 m as per the maximum load calculation and the height of the 2.8 TPH boiler as per EPA standard and actual emission is 9.8 m and 30 m as per the maximum load calculation has already been installed. Stack height of 80 meters for 1x45 TPH boiler is under construction. Electrostatic Precipitators (ESP) is already installed with coal based 2x66 TPH boilers and 2x20 TPH boilers each, for controlling the particulate emissions the statutory limit of PM -50 mg/Nm^3, SOx- 600 mg/Nm^3 &NOx- 300mg/Nm^3. Adequate height stacks are installed / to be provided with Off gas based boilers of capacity 95 TPH & 45 TPH, and F.O based boiler of capacity 2.8 TPH respectively for proper dispersion of emission from these boilers within statutory limit of PM -50 mg/Nm^3, SOx- 600 mg/Nm^3 &NOx- 300mg/Nm^3.

7. All Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes) are listed at S.N. 5 (e) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A' as the proposed project is located outside the notified industrial area/estate and are appraised at Central Level by Expert Appraisal Committee (EAC).

8. The Standard Terms of References (TORs) had been granted to the project vide letter no. IA-J-11011/162/2017-IA-II(I) dated 20.12.2019. The project proposal was considered

by the Expert Appraisal Committee (Industry-2) in its 16th meeting held during 22.01.2020 and recommended amendment in Terms of References (ToRs) along with the request of exemption from Public Hearing under para 7(ii) of the EIA Notification, 2006 for the Project. The Amended ToR was issued by Ministry vide letter F.No. J-11011/162/2017-IA-II(I) dated 19.03.2020. Litigation is pending against the proposal.

9. The proposal was considered by the EAC in its 23rd meeting held on 18th September, 2020 in the Ministry, wherein the project proponent and their consultant M/s. Wolkem India Limited presented made a detailed presentation on the salient features of the project.

10. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

11. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. Additional information submitted by the project proponent found to be satisfactory and addressing the concerns of the Committee. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environmental Clearance (EC).

12. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

13. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for **addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited located at Block Survey No. 470 & associated, Village-Paddhar, Taluka-Bhuj, District-Kutch, Gujarat**, under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Conditions:

The Project proponent shall have complied the conditions mentioned in the earlier EC dated 8th January, 2018 and amended dated 20th May, 2019.

13.1. General conditions:

(i). No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(ii). The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.

(iii). The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(iv). The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.

(v). The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

(vi). A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(vii). The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(viii). The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(ix). The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of

issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

(x). The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

(xi). This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

14. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

15. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

16. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

17. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

18. This issues with the approval of the competent authority.

15/10/2020

(Ashok Kr Pateshwary)
Director

Copy to: -

1. The Principal Secretary, Forests & Environment Department, Government of Gujarat, Sachivalaya, 8th Floor, Gandhi Nagar - 382 010 (Gujarat)
2. The Chief Conservator of Forests (Western Zone), Ministry of Environment & Forests, Regional Office, E-5, Arera Colony, Link Road -3, Bhopal - 462 016 (M P)
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Gujarat State Pollution Control Board, Paryavaran Bhawan, Sector 10 A, Gandhi Nagar-382 043 (Gujarat)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, District Kutch, Gujarat
7. Guard File/Monitoring File/Parivesh portal/Record File

15/10/2020

(Ashok Kr Pateshwary)
Director

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax . (079) 23232156
Website . www.gpcb.gov.in

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By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act-1986. The board has granted the consent order no. **AWH-71628** vide letter No. PC/CCA-KUTCH-825(2)/ID-29597/323881, dated 11/08/2015 which is valid up to 01/12/2016.

And whereas Board has received application inward no. **115208** dated **01/02/2017** for the **Renewal Consolidated Consent and Authorization** (CC&A) of the Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under.

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)

To
M/s. Balkrishna Industries Ltd.,
Plot No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 105

1. Consent Order No. AWH-85243 Date of Issue: 12/04/2017.

2. The consent shall be valid up to **01/12/2021** for manufacturing of following products:

Sr. No.	Product	Quantity per Month
1.	Tyres and Tubes	10000 MT
2.	Electricity (Captive Power Plant)	20 MW

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. You shall comply with the conditions mentioned in letter no SEIAA/GUJ/EC/1(d)/71/2012 dated 20/03/2012 issued by SEIAA.
2. No ground Water shall be withdrawal without obtaining prior permission from competent authority.
3. You shall comply MoEF&CC Notification S.O. 3305 (E) dated 7th December, 2015.
4. You shall comply with Fly Ash Notification.

3. CONDITIONS UNDER WATER ACT 1974:

3.1 The unit shall reduce specific water consumption up to maximum of 3.5 m^3/MWH. This shall be achieved by 7th December, 2017.

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3.2 The water consumption for industrial purpose shall not exceed **5220 KL/day** and for domestic purpose shall not exceed **540 KL/day**.

3.3 The quantity of industrial effluent generation from manufacturing process and other ancillary industrial operations shall not exceed of **1320 KL/day**.

3.4 The quantity of the domestic waste water (Sewage) shall not exceed **400 KL/day**.

3.5 The quality of the sewage shall conform to the following standards.

PARAMETER	PERMISSIBLE LIMIT
BOD (3 days at 27° C)	20 mg/L
Suspended Solid	30 mg/L
Residual Chlorine	Minimum 0.5 mg/L

3.6 The industrial effluent shall be treated in ETP followed by 2- Stage R.O. system followed by Multiple Effective Evaporator (MEE). In other words you shall achieve Zero Liquid Discharge.

3.7 The treated sewage shall confirm to standards mentioned in 3.4 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

3.8 The unit shall install meters at utilities for measuring category wise (Category as given in Schedule II of "Water (Prevention & Control of Pollution) Cess Act-1977") consumption of water.

4 CONDITIONS UNDER AIR ACT 1981:

4.1 The following shall be used as fuel in D. G. set and Boiler;

Sr. No.	Fuel	Quantity
1.	Lignite OR Imported Coal OR Indigeneous Coal	5250 MT/Month 11100 MT/Month 17400 MT/Month
2.	**For start up of Boiler and as stand by fuel for Boiler** High Speed Diesel AND/OR Light Diesel Oil	50 KL/Year
3	**For Stand by D.G. Set** High Speed Diesel "AND/OR" Light Diesel Oil	50 KL/Year 15 KL/Year
4	Furnace oil	2000 L /Day
5	H.S.D	450 L/hour
6	Furnace Oil	155 L/hour

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone (079) 23222425
(079) 23232152
Fax (079) 23232156
Website : www.gpcb.gov.in

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below,

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	Electrostatic Precipitator		
3.	Boiler (20 TPH)	40	Electrostatic Precipitator		
4.	Boiler (2.8 TPH)	30	Stacks		
5.	Boiler (1.5 TPH)	11			
6.	Boiler – I (20 TPH) (stand by)	40	Electro Static Precipitator		
7.	Boiler – II (20 TPH) (stand by)	40			

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
8.	D. G. Set (250 KVA)	11	Exhaust Muffler	PM SO_2 NOx	50 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
9.	D. G. Set (250 KVA)	11	Exhaust Muffler		
10.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
11.	D.G.Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below,

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Mixer Plant	30	Bag Filter	PM	150 mg/Nm^3

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m³
1.	Sulphur Dioxide (SO_2)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 60

4.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels.

Between 6 A.M. to 10 P.M. - 75 dB (A)
Between 10 P.M. to 6 A.M. - 70 dB (A)

5 Authorization under Hazardous & Other Waste [Management, Transboundary Movement] Rules, 2016 & amended.

5.1 **Authorization Number: AWH-85243 and shall valid up to 01/12/2021**

5.2 **M/s. Balkrishna Industries Limited,** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at , **Plot No. 470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105;**

Sr. No.	Waste	Quantity per Annum	Category	Mode of Disposal
1	Chemical Sludge from waste water treatment	1450 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2	Used Oil	371 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3	Paint and ink sludge /residues	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility.
4	Discarded barrels containers/liners	400 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers
5.	Waste residue containing oil	6 MT	5.2	Collection, storage, Transportation, Disposal at TSDF

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PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone (079) 23222425
(079) 23232152
Fax (079) 23232156
Website www.gpcb.gov.in

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5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes by disposal at TSDF, common incinerator and selling out to registered recyclers.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 **TERMS AND CONDITIONS OF AUTHORISATION:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.

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13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6. GENERAL CONDITIONS:

6.1 As per "Public liability insurance act-91" company shall get Insurance policy, if applicable.

6.2 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.

6.3 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

6.4 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act- 1977.

6.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

6.6 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986.

6.7 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act, 1986.

6.8 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.

6.9 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

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6.10 Applicant shall have to comply with all the guidelines / directive issued / being issued by MoEF&CC / CPCB / DoEF from time to time.

6.11 Environmental cell shall be setup and shall be responsible for the total Environmental management.

6.12 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Sushil Vegda)
Senior Environment Engineer

NO: PC/ CCA- KUTCH- 825(3)/ ID 29597/ **Date:**

ISSUED TO:
M/s. Balkrishna Industries Limited,
Plot No No. 470, 544/1, 545/1, 555,
Village: Paddhar,
Taluka: Bhuj,
Dist: Kutch - 370 105.

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in
By R.P.A.D.

AMENDMENT TO CONSOLIDATED CONSENT AND AUTHORIZATION (CC&A)

GPCB/CCA-KUTCH-825(3)/ ID-29597/ Date

To,
Balkrishna Industries Limited
Survey No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 205

Subject : Amendment to Consolidated Consent and Authorization (CC&A).

Reference : 1) CCA order no. AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017.
2) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, 20/02/2018.
3) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/505229, 06/05/2019.
4) Your CCA Amendment Application **Inward ID No. 160843, dated 09/07/2019.**

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorisation (CC&A) issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017 which is valid up to 01/12/2021 under reference (1) stands amended in respect of the following conditions;

1. **Consent Order No.: 104067, Date of Issue: 19/09/2019.**
2. The consent order shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following products;

Sr. No.	Product	Quantity per Month	
		As per existing CCA	Total as proposed in CCA Amendment
1.	Tyres & Tube	10,000 MT	12,000 MT
2.	Power plant	20 MW	20 MW
3	Carbon Black	–	6000 MT

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no. J-11011/162/2017-IA II (I) by MoEF&CC
2. The off gas generated from carbon plant shall be used as a fuel in boilers and in case of non-operation of boiler unit shall stop production of carbon black.
3. Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS).
4. Unit shall install continuous online monitoring system for stack emissions.
5. Unit shall comply with the coal handling guidelines.
6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46))
7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
8. Industry shall provide dedicated storage facility for fly ash.
9. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS:

3.1 Water Source - GWIL

3.2 The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 3335 KL/Day to 4400 KL/Day.

3.3 The quantity of the water consumption for domestic purpose, after proposed expansion, shall be increased from 540 KL/Day to 900 KL/Day.

3.4 The quantity of the industrial effluent generated from the manufacturing process and other ancillary industrial operations shall be increased from 1008 KL/Day to 1110 KL/Day.

3.5 The quantity of the domestic waste water (Sewage) after proposed expansion, shall be increased from 520 KL/Day to 540 KL/Day.

3.6 The industrial effluent shall be treated in ETP followed by 2-stage R.O. System followed by multiple Effective Evaporation (MEE). In other words, you shall achieve Zero Liquid Discharge

3.7 Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.8 Industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD (5 days at 200 C)	30 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	1000 MPN/ 100 ml

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PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
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3.9 The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises

3.10 The unit shall provide fix pipeline network for even distribution of the treated sewage for gardening and plantation.

3.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:

- **The condition no. 4.1, 4.2 & 4.3 shall be read as;**

4.1 There shall be no change in the fuel consumption due to propose expansion. Further in the propose boilers off gas generated from the carbon plant shall be used as fuel.

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler – 6 (20 TPH) (stand by)	40	ESP		
6.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorption coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
7.	D. G. Set (250 KVA)	11	Exhaust Muffler		
8.	D. G. Set (4.2 MW)	54	Adequate Stack Height		
NEW					
9.	Boiler - 8 (95 TPH) (Off gas Boiler)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 200 mg/Nm^3 50 mg/Nm^3
10.	Boiler- 10 (WHRB) (2.5 TPH)	--	--	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
11.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		
12.	Boiler- 12 (WHRB) (2.5 TPH)	--	--		
13.	Dryer – 1	50	Bag Filter		
14.	Dryer – 2				

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit (1-7)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm³
PROPOSED					
2.	Mixer Unit (8-13)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm³
3.	Coal Crusher	30	Bag Filter		
4.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
5.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5. **CONDITIONS OF AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (M& TM) RULES – 2016 AMENDED AS FOLLOWS:**

The condition no. 5.2 shall be amended as below;

5.2 M/s. Balkrishna Industries Limited, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at, Plot No. **470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105.**

Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
1.	Chemical Sludge from waste water treatment	1450 MT	1510 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	421 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility
4.	Discarded barrels containers/liners	400 Nos.	425 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
5.	Waste residue containing oil	6 MT	7 MT	5.2	Collection, storage Transportation, Disposal at Common Incineration Facility

6. The other terms and conditions of Consolidated Consent (CC&A) order No AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693 dated 30/05/2017 shall remain unchanged

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

GPCB

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By R.P.A.D.

AMENDMENT TO CONSOLIDATED CONSENT AND AUTHORIZATION (CC&A)

GPCB/CCA-KUTCH-825(3)/ ID-29597/ Date

To,
Balkrishna Industries Limited
Survey No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 205

Subject : Amendment to Consolidated Consent and Authorization (CC&A).

Reference : 1) CCA order no. AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017.
2) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, 20/02/2018.
3) CTE Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/505229, 06/05/2019.
4) Your CCA Amendment Application **Inward ID No. 160843, dated 09/07/2019.**

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorisation (CC&A) issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017 which is valid up to 01/12/2021 under reference (1) stands amended in respect of the following conditions;

1. **Consent Order No.: 104067, Date of Issue: 19/09/2019.**
2. The consent order shall be valid up to 01/12/2021 for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following products.

Sr. No.	Product	Quantity per Month	
		As per existing CCA	Total as proposed in CCA Amendment
1.	Tyres & Tube	10,000 MT	12,000 MT
2.	Power plant	20 MW	20 MW
3	Carbon Black	–	6000 MT

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no. J-11011/162/2017-IA II (I) by MoEF&CC
2. The off gas generated from carbon plant shall be used as a fuel in boilers and in case of non-operation of boiler unit shall stop production of carbon black.
3. Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS).
4. Unit shall install continuous online monitoring system for stack emissions.
5. Unit shall comply with the coal handling guidelines.
6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
8. Industry shall provide dedicated storage facility for fly ash.
9. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS:

3.1 Water Source - GWIL

3.2 The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 3335 KL/Day to 4400 KL/Day.

3.3 The quantity of the water consumption for domestic purpose after proposed expansion, shall be increased from 540 KL/Day to 900 KL/Day.

3.4 The quantity of the industrial effluent generated from the manufacturing process and other ancillary industrial operations shall be increased from 1008 KL/Day to 1110 KL/Day.

3.5 The quantity of the domestic waste water (Sewage) after proposed expansion, shall be increased from 520 KL/Day to 540 KL/Day.

3.6 The industrial effluent shall be treated in ETP followed by 2-stage R.O. System followed by multiple Effective Evaporation (MEE). In other words, you shall achieve Zero Liquid Discharge.

3.7 Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.8 Industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD (5 days at 200 C)	30 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	1000 MPN/ 100 ml

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Phone : (079) 23222425
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3.9 The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises.

3.10 The unit shall provide fix pipeline network for even distribution of the treated sewage for gardening and plantation.

3.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:

- **The condition no. 4.1, 4.2 & 4.3 shall be read as;**

4.1 There shall be no change in the fuel consumption due to propose expansion. Further in the propose boilers off gas generated from the carbon plant shall be used as fuel.

4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler – 6 (20 TPH) (stand by)	40	ESP		
6.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
7.	D. G. Set (250 KVA)	11	Exhaust Muffler		
8.	D. G. Set (4.2 MW)	54	Adequate Stack Height		
NEW					
9.	Boiler - 8 (95 TPH) (Off gas Boiler)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 200 mg/Nm^3 50 mg/Nm^3
10.	Boiler- 10 (WHRB) (2.5 TPH)	--	--	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
11.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		
12.	Boiler- 12 (WHRB) (2.5 TPH)	--	--		
13.	Dryer – 1	50	Bag Filter		
14.	Dryer – 2				

4.3 The applicant shall operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit (1-7)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
PROPOSED					
2.	Mixer Unit (8-13)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
3.	Coal Crusher	30	Bag Filter		
4.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
5.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5. **CONDITIONS OF AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (M& TM) RULES – 2016 AMENDED AS FOLLOWS:**

The condition no. 5.2 shall be amended as below;

5.2 M/s. Balkrishna Industries Limited, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at, **Plot No. 470, 544/1, 545/1, 555, Village: Paddhar, Taluka: Bhuj, Dist: Kutch - 370 105.**

Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
1.	Chemical Sludge from waste water treatment	1450 MT	1510 MT	35.3	Collection, storage, Transportation and Disposal at TSDF site
2.	Used Oil	371 MT	421 MT	5.1	Collection, storage, Transportation, Disposal by selling out to registered recycler
3.	Paint and ink sludge /residues	0.120 MT	0.120 MT	21.1	Collection, storage, Transportation, Disposal at Common Incineration Facility
4.	Discarded barrels containers/liners	400 Nos.	425 Nos.	33.1	Collection, storage, Transportation, Disposal by selling out to registered recyclers

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GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

Sr. No.	Waste	Quantity per Annum		Cat.	Mode of Disposal
		As per existing CCA	Total after CCA Amendment		
5.	Waste residue containing oil	6 MT	7 MT	5.2	Collection, storage, Transportation, Disposal at Common Incineration Facility

6. The other terms and conditions of Consolidated Consent (CC&A) order No AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693 dated 30/05/2017 shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

-By R.P.A.D.

AMENDMENT TO CONSOLIDATED CONSENT AND AUTHORIZATION (CC&A)

GPCB/CCA-KUTCH-825(6)/ ID-29597/ **Date**

To,
Balkrishna Industries Limited
Survey No. 470, 544/1, 545/1, 555,
Village: Paddhar, Ta. Bhuj,
Dist. Kutch – 370 205

Subject : Amendment to Consolidated Consent and Authorization (CC&A).

Reference : 1) CCA order no. AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017.

2) CTE-Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, 20/02/2018.

3) CTE-Amendment vide order no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/505229, 06/05/2019.

4) CCA order no AWH – 104067, dated 19/09/2019 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/551154, dated13/01/2020.

5) Your CCA Amendment Application **Inward ID No. 178783, dated 24/08/2020.**

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consolidated Consent and Authorisation (CC&A) issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017 which is valid up to 01/12/2021 and subsequently CCA-amendment issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/551154, dated 13/01/2020 under reference (1 & 2) stands amended in respect of the following conditions.

1. This order shall be read CCA-Amendment order no. **AW-110284** date of issue 10/11/2020 and valid up to 01/12/2021.
2. The conditions no. 2 of the said CCA-Amendment order no. AWH-104067 shall be amended as below;
2. The consent order shall be valid up **to 01/12/2021** for use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following products;

Sr. No.	Product	CCA Dated 30/05/2017	Quantity per Month	
			As per CCA-amendment dated 13/01/2020	Total after CCA Amendment
1.	Tyres & Tube	10,000 MT	12,000 MT	15,000 MT
2.	Power plant	20 MW	20 MW	20 MW
3.	Carbon Black	-	6000	9000 MT

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. This CCA-Amendment order is granted subjected to Hon'ble NGT order unit shall comply with the same.
2. Unit shall comply with condition of environment clearance issued vide letter no J-11011/162/2017-IA II(I) dated 08/01/2018 by MoEF & CC.
3. The off gas generated from carbon plant shall be used as a fuel in Boilers and in case of non-operation of Boiler, unit shall stop production of Carbon Plant.
4. Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx, & NOx concentrations in the flue gas emission
5. Unit shall provide Continuous Ambient Air Quality Management System (CAAQMS).
6. Unit shall comply with the coal handling guidelines
7. Industry shall provide dedicated storage facility for fly ash
8. Industry shall comply with fly ash notification 1999 as amended from time to time.
9. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
10. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.

3. The condition no. 3 of the said CCA-Amendment order no. AWH-104067 shall amended as below:

3.1 Water Source: - GWIL & Bore-well

3.2 The total water consumption (Industrial + Domestic), after amendment, shall be increased from 5300 KLD to 5665 KLD. (Fresh water consumption increased from 4400 KLD to 4645 KLD + RO permeate & MEE condensate water 1020 KLD)

3.3 The quantity of water consumption for Industrial purpose, after amendment, shall be increased from 4400 KLD to 4765 KLD.

3.4 The quantity of water consumption for domestic purpose after amendment, shall be remaining unchanged (900 KLD).

3.5 The quantity of the industrial effluent generated from the manufacturing process and other ancillary industrial operations shall be increased from 1110 KL/Day to 1131 KL/Day.

3.6 The industrial effluent shall be treated in ETP followed by 2-stage RO followed by Multiple Effective Evaporation (MEE). RO reject shall be sent to MEE, RO permeate & MEE condensate shell be recycle in order to achieve Zero Liquid Discharge

3.7 The quantity of domestic water generation, after amendment, shall be remaining unchanged (540 KLD)

3.8 Unit shall provide flow meters at inlet to ETP, RO, MEE, MEE condensate & RO permeate water and maintain its record.

3.9 Industry shall operate Sewage Treatment Plant (STP) adequately so that treated sewage shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD (5 days at 200 C)	30 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	1000 MPN/ 100 ml

3.10 The treated sewage confirming to the above standards shall be utilized for gardening and plantation within premises.

3.11 The unit shall provide fix pipeline network for even distribution of the treated sewage for gardening and plantation.

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
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3.12 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. <u>The condition no. 4.2 & 4.3 of the said CCA-Amendment order no. AWH-104067 shall amended as below;</u>

4.2 The flue gas emission through stack attached to Boilers, D.G. Sets & Dryer shall conform to the following standards.

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 (66 TPH) for (20 MW CPP)	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 (66 TPH) for (20 MW CPP)	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 ppm 50 ppm
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler – 6 (20 TPH) (stand by)	40	ESP		
6.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorbtion coefficient)	 ≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
7.	D. G. Set (250 KVA)	11	Exhaust Muffler		
8.	D. G. Set (4.2 MW)	54	Adequate Stack Height		
9.	Boiler – 8 * (95 TPH) (Off gas Boiler)	105	Bag Filter	PM SO_2 NOx	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3
10.	Boiler- 10 (WHRB) (2.5 TPH)	(Removed)			
11.	Boiler- 11 (WHRB) (2.5 TPH)				
12.	Boiler- 12 (WHRB) (2.5 TPH)				
13.	Dryer – 1 Dryer – 2	50	Bag Filter	PM	150 mg/Nm^3
New					
14.	D. G. Set (2500 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorption co-efficient)	 ≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
15.	D. G. Set (2500 KVA)	11	Exhaust Muffler		
16.	D. G. Set (125 KVA)	11	Exhaust Muffler		
17.	D. G. Set (20 KVA)	11	Exhaust Muffler		

(* Bag filter shall be provided for separation of particle from off gas prior to use as a fuel in Boiler & Dryer)

4.3 The process gas emission through stack attached to Mixers, coal crusher & etc. as mention below shall conform to the following standards.

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit (1-7)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
2.	Mixer Unit (8-13)	30 (2 stacks each)	Bag Filter		
3.	Coal Crusher House	30	Bag Filter		
4	Vapour Bag Collector (Line-1)	30	Bag Filter	PM	150 mg/Nm^3
5	Pneumatic Carbon Conveying System (Line-1)	30	Bag Filter		
New					
6.	Vapour Bag Collector (Line-2)	30	Bag Filter	PM	150 mg/Nm^3
7.	Pneumatic Carbon Conveying System (Line-2)	30	Bag Filter	PM	150/mg/Nm^3

5. The rest of the conditions of Consolidated Consent (CC&A) order No AWH – 85243, dated 12/04/2017 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/413693, dated 30/05/2017 and CCA order no. AWH - 104067, dated 19/09/2019 issued vide letter no. PC/CCA-KUTCH-825(3)/ID 29597/551154, dated13/01/2020 shall remain unchanged and industry shall comply with the same judicially

For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environment Engineer

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

Amendment to Consent to Establish (NOC)
CTE -90922

No. PC/CCA-KUTCH-825(3)/GPCB ID-29597/ **Date:**

To,
Balkrishna Industries Limited
Survey No: 470, 544/1,545/1,555
Vill: Paddhar,
Tal: Bhuj,
Dist: Kutch

Subject : Amendment to Consent to Establish (CTE).

Reference : 1) CCA of the Board issued to your unit vide letter no.PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693dated 31/05/2017.
2) Your CTE Amendment Application **Inward ID No.129244,dated13/11/2017**.

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; this Board is empowered to amend consent order conditions. Accordingly, the Consent to operate issued vide letter no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693 dated 31/05/2017.under reference (1) stands amended in respect of the following conditions;

1. **The validity period of the order shall be up to dated 31/01/2023**
2. The list of the proposed products to be manufacture is as below:

Sr. No.	Product	Quantity per Month		
		Existing	Proposed	Total
1.	Tyres& Tube	10,000MT	5000 MT	15,000 MT
2.	Power plant	20 MW	-	20 MW
3.	Carbon Black	-	11,500MT	11,500 MT

Outward No: 44211 20/02/2018

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. Application shall comply with conditions of environment clearance issued vide letter no. J-11011/162/2017-IA II (I) by MoEF&CC.

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2. The off gas generated shall be used in boiler and in case of non-operation of boiler unit shall stop production of carbon black
3. Unit shall install and commission adequate ETP to achieve ZLD before commissioning the proposed project.
4. Unit shall install and operate adequate APCM to achieve norms

3. CONDITIONS UNDER WATER ACT 1974 AMENDED AS FOLLOWS:

3.1 The condition 3.2 shall be read as;
The total industrial and domestic water consumption shall not exceed 6600 KL/day after proposed expansion.

3.2 The condition no.3.4 shall be read as;
The quantity of domestic waste water (sewage) shall not exceed 900 KL/day.

3.3 The condition no.3.5 read as,
The quality of sewage shall confirm to the following standards;

Parameter	Permissible Limit
pH	6.5 to 9
BOD (3 days at 27^0 C)	30 mg/L
Total Suspended Solids (TSS)	<100 mg/L
Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100 ml)	< 1000

3.4 The condition no. 3.7 shall be read as;
The treated sewage shall confirm to standards mention in 3.5 and it shall be discharged on land for gardening and plantation within premises and also utilize for dust suppression.

4. CONDITIONS UNDER AIR ACT 1981 AMENDED AS FOLLOWS:

4.1 The condition no. 4.2 shall be read as;
The application shall install& operate air pollution control system in order to achieve flue gas emission norms as prescribe below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Boiler-1 for 20 MW CPP-66 TPH	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	83	ESP		
3.	Boiler - 3 (20 TPH)	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
4.	Boiler - 4 (2.8 TPH)	30	Stacks		
5.	Boiler - 5 (1.5 TPH)	11	ESP		
6.	Boiler – 6 (20 TPH) (stand by)	40			
PROPOSED					
7.	Boiler - 8 (95 TPH)	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
8.	Boiler - 9 (45 TPH)	80	Bag Filter		
9.	Boiler- 10 (WHRB) (2.5 TPH)	--	--		
10.	Boiler- 11 (WHRB) (2.5 TPH)	--	--		

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
11.	Boiler- 12 (WHRB) (2.5 TPH)	–	–	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
12.	Boiler- 13 (WHRB) (2.5 TPH)	–	–		
13.	Boiler-14 (WHRB) (2.5 TPH)	–	–		
14.	Dryer – 1	50	Bag Filter		
15.	Dryer – 2				
16.	Dryer – 3	50	Bag Filter		

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
17.	D. G. Set (250 KVA)	11	Exhaust Muffler	NO_x+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
18.	D. G. Set (250 KVA)	11	Exhaust Muffler		
19.	D.G.Set (4.2 MW)	54	Adequate Stack Height		
20.	D.G.Set (2000 KVA) (stand by)	11	Exhaust Muffler		

4.2 The condition no. 4.2 shall be read as;
The application shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
EXISTING					
1.	Mixer Unit	30	Bag Filter	PM	150 mg/Nm^3
PROPOSED					
2.	Mixer Unit (5 Nos.)	30 (each)	Bag Filter	PM	150 mg/Nm^3
3.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
4.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

4.3 Emission outlet of the above process shall be in Boiler so as to burnt all carbon particles passes through Bag filter.

4.4 The applicant shall stop carbon black plant in case boilers which burnt carbon particles are non-operative due to any reason.

5. The other terms and conditions of CTEissued vide letter no. CCA of the Board issued to your unit vide letter no.PC/CCA-KUTCH-825(3)/GPCB ID 29597/413693 dated 31/05/2017 remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

(P. J. Vachhani)
Senior Environmental Engineer

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

Amendment to Consent to Establish (NOC)
CTE – 99784

No. PC/CCA-KUTCH-825(3)/GPCB ID-29597/ **Date:**

To,
Balkrishna Industries Limited
Survey No: 470, 544/1,545/1,555
Vill: Paddhar,
Tal: Bhuj,
Dist: Kutch

Subject : Amendment to Consent to Establish (CTE).

Reference : 1) CTE Amendment granted vide letter no. PC/CCA-KUTCH-825(3)/GPCB ID 29597/445117, dated 20/02/2018.

2) Your CTE Amendment Application Inward ID No. 150209 dated 18/01/2019.

Sir,

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway, the Board is empowered to amend consent order conditions. Accordingly, CTE Amendment is granted for installation of D.G. sets at industrial plant located **Survey No: 470, 544/1,545/1,555,Vill: Paddhar, Tal:Bhuj, Dist:Kutch** for following:

1. The validity period of the order shall be up to 29/02/2024.
2. This CTE Amendment is granted for the installation of the proposed D. G. sets (4 Nos.) and to remove the Boiler (1.5 TPH) and D.G. set of capacity 2000 KVA.
3. There shall be no change in the products, production capacity, water consumption and waste water generation due to proposed amendment.
4. Unit shall not construct / install Boiler (1.5 TPH) and D.G. set of capacity 2000 KVA, if already provided on site then it shall be removed from the site within 3 months.
5. **CONDITIONS UNDER AIR ACT 1981:**

5.1 There shall be no change in fuel consumption due to proposed amendment.

5.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below:

Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Boiler-1 for 20 MW CPP-66 TPH	Existing	83	ESP	PM SO_2 NOx Mercury(Hg)	50 mg/Nm^3 600 mg/Nm^3 300 mg/Nm^3 0.03 mg/Nm^3
2.	Boiler-2 for 20 MW CPP-66 TPH	Existing	83	ESP		
3.	Boiler – 3 (20 TPH)	Existing	40	ESP	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
4.	Boiler – 4 (20 TPH)	Existing	40	ESP		
5.	Boiler – 5 (FO fired) (2.8 TPH)	Existing	30	Adequate stack height		
6.	**Boiler – 5 (FO fired) (1.5 TPH)**	**To be removed**	**11**	**Adequate stack height**		
7.	Boiler - 6 (95 TPH)	Existing	105	Bag Filter	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
8.	Boiler - 7 (45 TPH)	Existing	80	Bag Filter		
9.	Boiler- 8 (WHRB) (2.5 TPH)	Existing	–	–		
10.	Boiler- 9 (WHRB) (2.5 TPH)	Existing	–	–		
11.	Boiler- 10 (WHRB) (2.5 TPH)	Existing	–	–	PM SO_2 NOx	150 mg/Nm^3 100 mg/Nm^3 50 mg/Nm^3
12.	Boiler- 11 (WHRB) (2.5 TPH)	Existing	–	–		
13.	Boiler-12 (WHRB) (2.5 TPH)	Existing	–	–		
14.	Dryer – 1	Existing	50	Bag Filter		
15.	Dryer – 2	Existing				
16.	Dryer – 3	Existing	50	Bag Filter		

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in
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Sr. No	Stack attached to	Status	Stack height in Meters	APCM	Parameter	Permissible limit
17.	D. G. Set (250 KVA)	Existing	11	Exhaust Muffler	NO$_x$+HC CO PM Smoke limit (Light absorbtion coefficient)	≤ 4.0 g/kW-hr ≤ 3.5 g/kW-hr ≤ 0.2 g/kW-hr ≤ 0.7 m^{-1}
18.	D. G. Set (250 KVA)	Existing	11	Exhaust Muffler		
19.	D. G. Set (4.2 MW)	Existing	54	Adequate Stack Height		
20.	**D. G. Set (2000 KVA) (stand by)**	**Not be constructed, To be removed**	**11**	**Exhaust Muffler**		
21.	D. G. Set (2500 KVA)	Proposed	11	Exhaust Muffler		
22.	D. G. Set (2500 KVA)	Proposed	11	Exhaust Muffler		
23.	D. G. Set (125 KVA)	Proposed	11	Exhaust Muffler		
24.	D. G. Set (20 KVA)	Proposed	11	Exhaust Muffler		

5.3 The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below:

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Mixer Unit (13 Nos.)	30 (2 stacks each)	Bag Filter	PM	150 mg/Nm^3
2.	Coal Crusher	30	Bag Filter	PM	150 mg/Nm^3
3.	Vapour Bag Collector (3 Nos.)	30 (each)	Bag Filter		
4.	Pneumatic Carbon Conveying System (3 Nos.)	30 (each)	Bag Filter		

5.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by Ministry of Environment and Forest dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/m^3
1.	Sulphur Dioxide (SO_2)	Annual	50
		24 Hours	80

Sr. No.	Pollutant	Time Weighted Average	Concentration In Ambient air in $\mu g/m^3$
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR $PM_{2.5}$	Annual 24 Hours	40 60

5.5 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. to 10 P.M.: 75 dB (A)
Between 10 P.M. to 6 A.M.: 70 dB (A)

5.6 D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply sith the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

a) The minimum height of stack to be provided with each of the generator set shall be H=h + 0.2 $(KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the user's end.
c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website . www.gpcb.gov.in

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6. **GENERAL CONDITIONS:**

6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

6.2 The waste generator shall be totally responsible for (i.e. Collection, storage, transportation and ultimate disposal) of the wastes generated.

6.3 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 31st January of every year.

6.4 In case of any accident, details of the same shall be submitted in Form – 5 to Gujarat Pollution Control Board.

6.5 Applicant shall comply relevant provision of "Public Liability Insurance Act-91".

6.6 Unit shall take all concrete measures to show tangible results in waste generation reduction, voidance, reuse and recycle. Action taken in this regards shall be submitted within 03 months and also along with Form 4.

6.7 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.

6.8 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

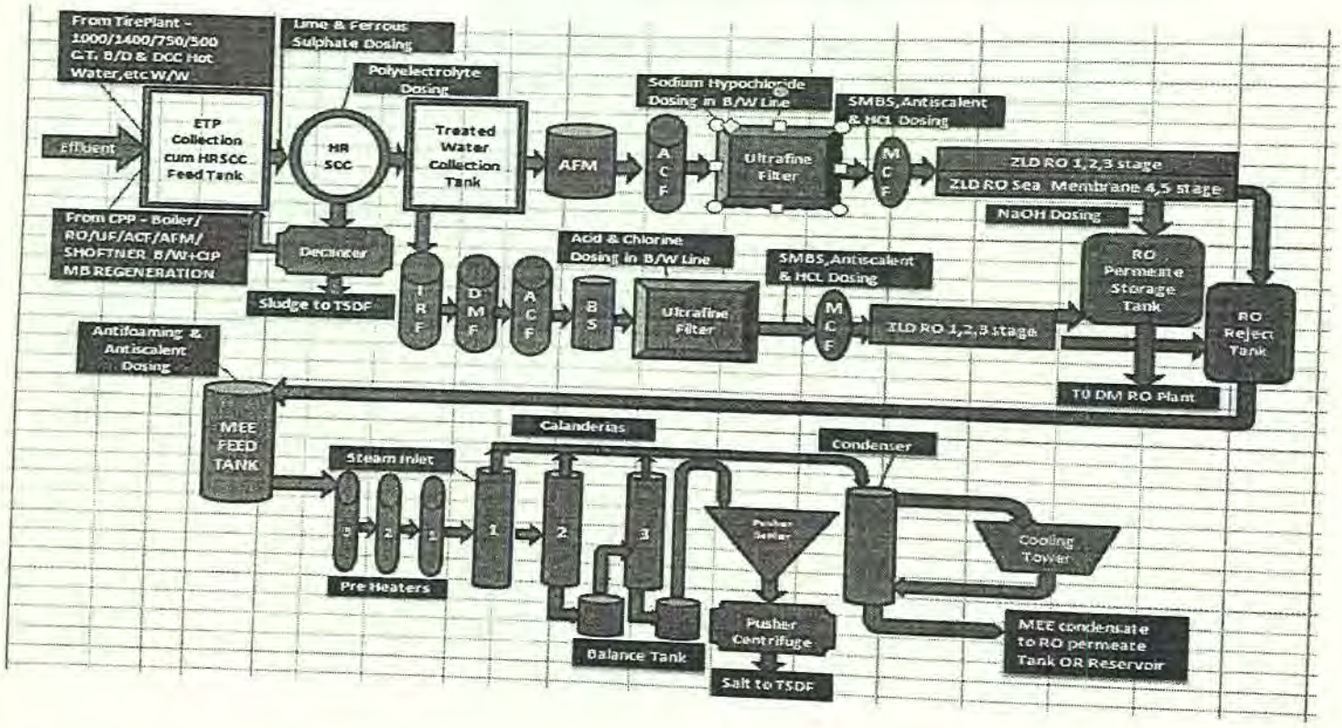
For and on behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

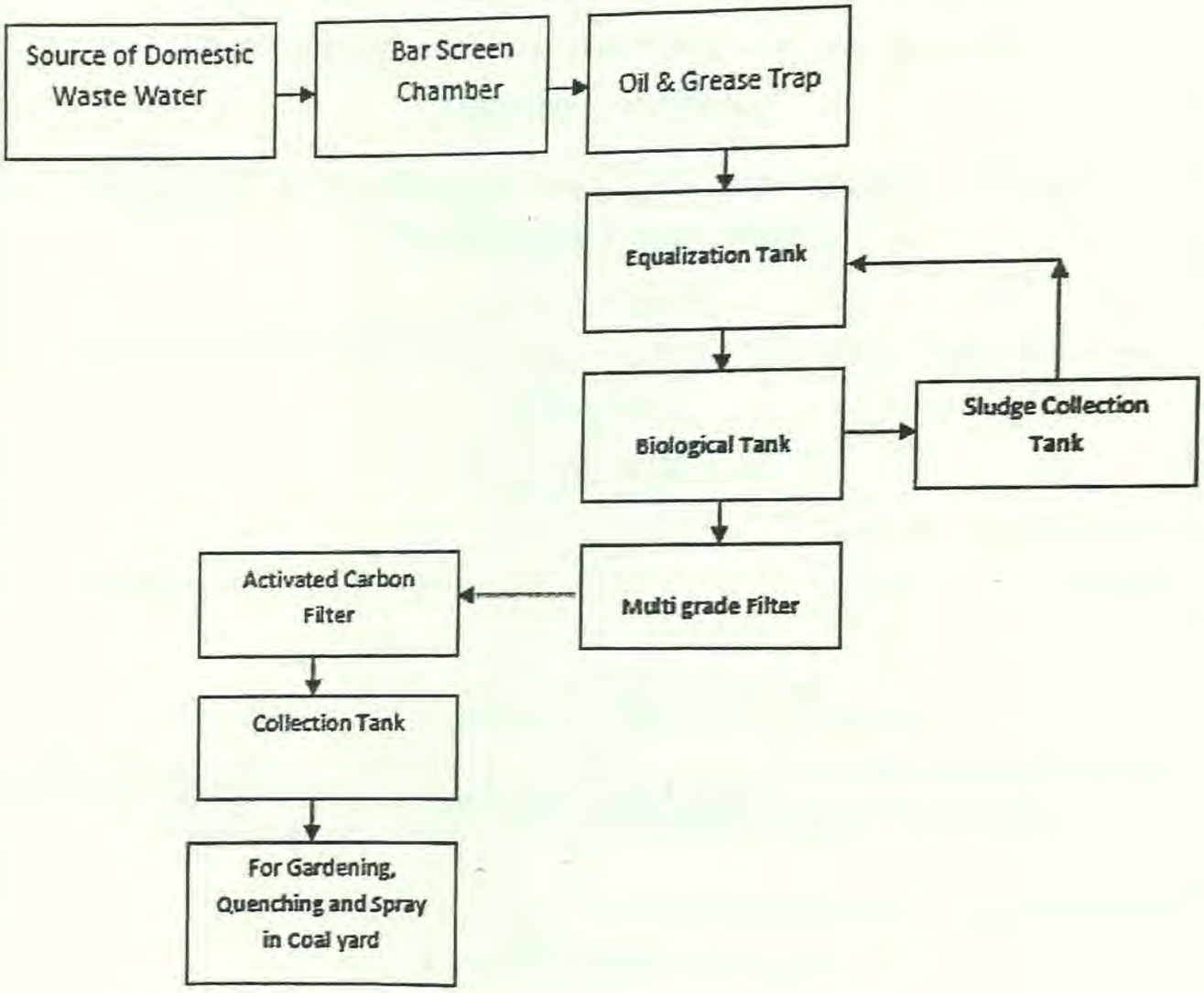
EEFFLUENT TREATMENT PLANT DETAILS

SIZE & CAPACITY OF ETP & ZLD

Sr. No.	Name of the Unit	No. of units	Capacity/size
1.	ETP	1	1320 + 90 KLD
2	SECOND STAGE RO	1 working + 1 stand by	56 m^3/hr
3	MEE	1	7m^3/hr



PROCESS FLOW CHART OF STP



National Accreditation Board for Testing and Calibration Laboratories

NABL

CERTIFICATE OF ACCREDITATION

GREENLEAF ENVIROTECH PVT. LTD.

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

"General Requirements for the Competence of Testing & Calibration Laboratories"

for its facilities at

304, KANKAVATI COMPLEX, SIGANPOR-CAUZWAY ROAD, KATARGAM, SURAT, GUJARAT, INDIA

in the field of

TESTING

Certificate Number: TC-5446

Issue Date: 13/01/2019 **Valid Until:** 12/01/2021*

* The validity is extended for one year up to 12.01.2022
*Transition to 2017 version completed w.e.f 14.01.2021 valid until 12.01.2022

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Identity : GREENLEAF ENVIROTECH PVT LTD

Signed for and on behalf of NABL

N. Venkateswaran
Chief Executive Officer

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ADVOCATE

4035

BALKRISHNA INDUSTRIES LTD, BHUJ
MEE PLANT LOG SHEET

Date :- 19/05/21

Time	Feed Rate		Condensate		Temperature			Vaccum			Cooling Tower			Steam				SPGR
	Flow Rate	Totalizer	Flow Rate	Totalizer	VS1	VS2	VS3	VS1	VS2	VS3	Inlet	Outlet	Pre.	Pre.	Temp	Flow Rate	Totalizer	
	M3/hr	M3	M3/hr	M3	°C	°C	°C	mmHg	mmHg	mmHg	°C	°C	Bar	Bar	°C	kg/hr	M3	
07:00	12.0	143920	9.8	140918	82	73	61	200	400	585	34	40	2.8	3.0	192	2452	29067750	
08:00	0.140	143939	9.5	140926	82	73	61	200	400	587	34	40	2.8	3.1	176	2658	29011373	
09:00	12.1	143939	9.6	140935	82	73	61	200	400	586	34	41	2.8	3.1	189	2639	29016000	
10:00	0.130	143949	10.1	140944	83	73	61	200	400	585	34	41	2.8	3.0	190	2534	29016392	
11:00	12.0	143959	10.2	140954	82	73	61	200	400	586	34	41	2.8	3.1	191	2515	29018755	
12:00	12.2	143969	9.8	140964	82	73	61	200	400	588	34	41	2.8	3.0	191	2441	29021178	
13:00	0.131	143975	9.5	140973	82	73	61	200	400	587	34	41	2.9	3.1	190	2485	29023502	
14:00	12.1	143988	9.7	140982	82	73	61	200	400	585	34	40	2.8	3.0	192	2510	29025826	
15:00	12.1	143998	9.9	140992	83	73	62	200	400	584	34	40	2.8	3.0	193	2423	29028150	
16:00	0.140	144008	10.1	141001	82	73	62	200	400	582	34	40	2.8	3.1	193	2378	29030552	
17:00	12.0	144018	9.5	141010	82	73	62	200	400	585	35	41	2.8	2.9	192	2356	29032933	
18:00	12.1	144029	9.7	141020	82	73	62	200	400	584	36	42	2.8	3.0	191	2248	29035335	
19:00	0.131	144039	10.1	141029	82	73	62	200	400	581	36	42	2.8	3.1	192	2345	29037760	
20:00	12.2	144047	9.5	141038	82	73	62	200	400	580	36	42	2.8	3.1	190	2390	29039850	
21:00	12.0	144057	10.0	141047	82	73	62	200	400	582	35	41	2.8	3.0	188	2425	29042180	
22:00	0.141	144068	10.2	141057	83	74	62	200	400	580	35	41	2.8	3.1	185	2482	29044650	
23:00	12.2	144078	10.2	141067	83	74	62	200	400	583	35	41	2.8	3.1	191	2495	29046810	
00:00	12.0	144087	10.0	141076	83	74	62	200	400	580	35	41	2.8	3.1	193	2555	29049310	
01:00	12.0	144097	9.5	141085	84	78	63	200	400	578	35	41	2.8	3.0	195	2600	29051830	
02:00	0.140	144107	10.2	141095	84	74	63	200	400	575	36	42	2.8	3.1	190	2587	29054003	
03:00	12.0	144117	10.0	141104	84	74	63	200	400	574	36	42	2.8	3.0	192	2580	29056380	
04:00	12.2	144127	9.8	141114	84	74	63	200	400	575	35	42	2.8	3.1	190	2600	29058822	
05:00	0.145	144137	10.0	141123	84	75	63	200	400	575	35	42	2.8	3.1	188	2608	29060722	
06:00	12.1	144147	9.8	141133	84	75	63	200	400	575	35	42	2.8	2.9	187	2610	29063240	

Shift	Operator Neme / Sign	Chemical Consumption		TDS Testing Reading
		Antiscalent	Antifoaming	
Day	Vinod	20KG	05KG	20KG
Night	MAHAKUTHAWALE	20 KG	05 KG	20KG

Remarks:-

Hawal

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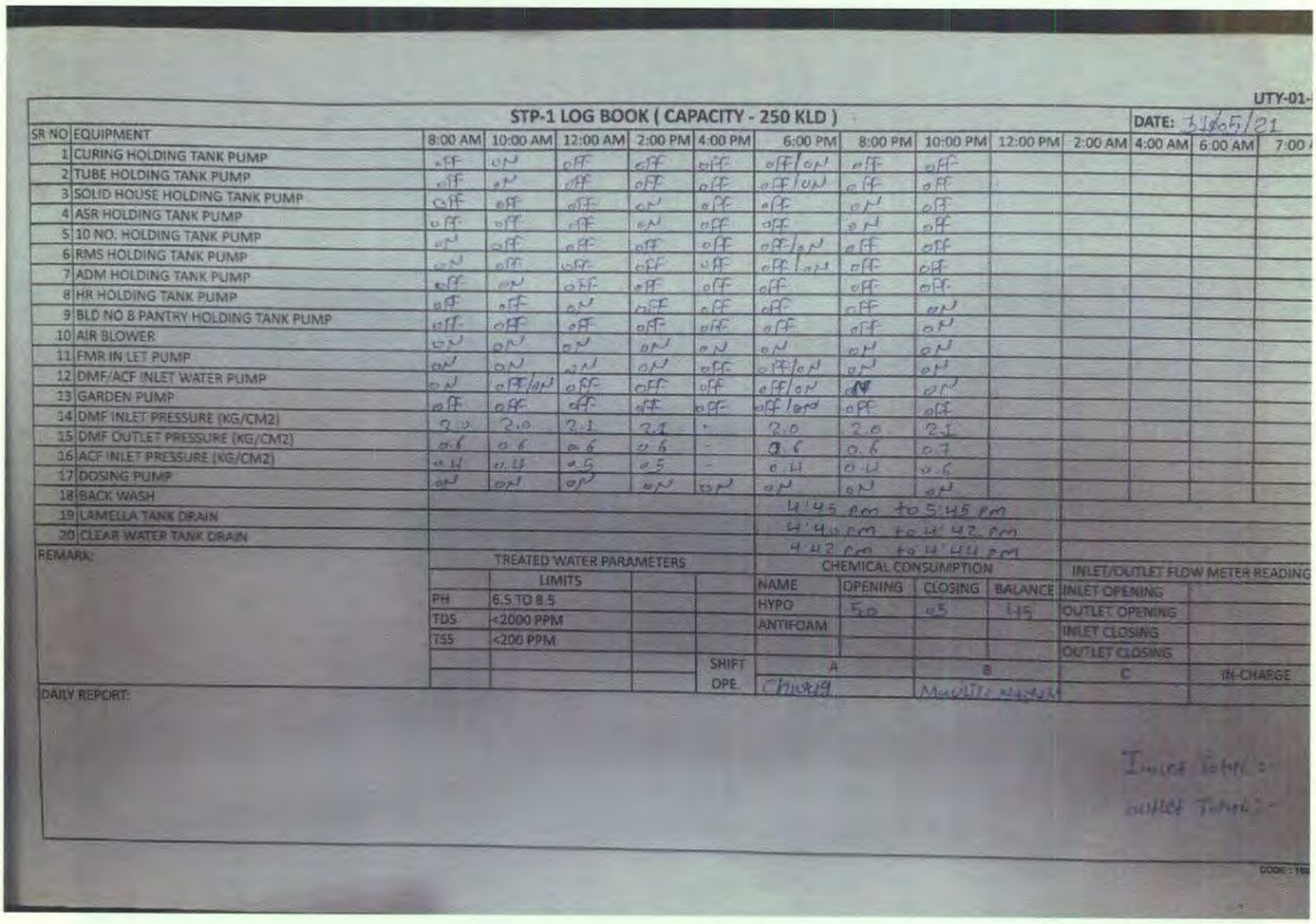
ADVOCATE



UTY-01-

STP-1 LOG BOOK (CAPACITY - 250 KLD)

DATE: 31/05/21

SR NO	EQUIPMENT	8:00 AM	10:00 AM	12:00 AM	2:00 PM	4:00 PM	6:00 PM	8:00 PM	10:00 PM	12:00 PM	2:00 AM	4:00 AM	6:00 AM	7:00
1	CURING HOLDING TANK PUMP	off	ON	off	off	off	off/on	off	off					
2	TUBE HOLDING TANK PUMP	off	on	off	off	off	off/on	off	off					
3	SOLID HOUSE HOLDING TANK PUMP	off	off	off	on	off	off	on	off					
4	ASR HOLDING TANK PUMP	off	off	off	on	off	off	on	off					
5	10 NO. HOLDING TANK PUMP	on	off	off	off	off	off/on	off	off					
6	RMS HOLDING TANK PUMP	on	off	off	off	off	off/on	off	off					
7	ADM HOLDING TANK PUMP	off	on	off	off	off	off	off	off					
8	HR HOLDING TANK PUMP	off	off	on	off	off	off	off	on					
9	BLD NO 8 PANTRY HOLDING TANK PUMP	off	off	off	off	off	off	off	on					
10	AIR BLOWER	on	on	on	on	on	on	on	on					
11	FMR IN LET PUMP	on	on	on	on	off	off/on	on	on					
12	DMF/ACF INLET WATER PUMP	on	off/on	off	off	off	off/on	on	on					
13	GARDEN PUMP	off	off	off	off	off	off/on	off	off					
14	DMF INLET PRESSURE (KG/CM2)	2.0	2.0	2.1	2.1	-	2.0	2.0	2.1					
15	DMF OUTLET PRESSURE (KG/CM2)	0.6	0.6	0.6	0.6	-	0.6	0.6	0.7					
16	ACF INLET PRESSURE (KG/CM2)	0.4	0.4	0.5	0.5	-	0.4	0.4	0.6					
17	DOSING PUMP	on	on	on	on	on	on	on	on					
18	BACK WASH						4'45 pm to 5'45 pm							
19	LAMELLA TANK DRAIN						4'40 pm to 4'42 pm							
20	CLEAR WATER TANK DRAIN						4'42 pm to 4'44 pm							

REMARK:

TREATED WATER PARAMETERS

	LIMITS
PH	6.5 TO 8.5
TDS	<2000 PPM
TSS	<200 PPM

CHEMICAL CONSUMPTION

NAME	OPENING	CLOSING	BALANCE
HYPO	50	05	45
ANTIFOAM			

INLET/OUTLET FLOW METER READING

INLET OPENING	
OUTLET OPENING	
INLET CLOSING	
OUTLET CLOSING	

SHIFT	A	B	C	IN-CHARGE
OPE.	Chinna	Mahesh Mahesh		

DAILY REPORT:

Inlet total :-

outlet Total :-

CODE : 1

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ADVOCATE

Report

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENT'S

For

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BALKRISHNA INDUSTRIES LIMITED

Submitted by

National Productivity Council

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate, Sector-26, Gandhinagar - 382 028, Gujarat

Phone : 079-23287344, 23287345, Fax : 079-23287443

ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project "Performance Evaluation of Air Pollution Control Equipment's".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation, rendered to NPC team towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in the execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

TABLE OF CONTENTS

1. INTRODUCTION

The office of the National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipment's" by M/s Balkrishna Industries Ltd., Bhuj. The company is engaged in the manufacture of tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity.

2. SCOPE AND METHODOLOGY

The following Scope of Work and Methodology has been adopted for the execution of the study:

1. Source sampling was undertaken at the Stack outlet (Stack S-2) attached to the ESP for the 66 TPH Boiler with respect to Temperature, Particulate Matter, Oxygen, Carbon Dioxide, Carbon Monoxide, Moisture Content, Sulphur Dioxide (SO_2) and Nitrogen Oxide (NO_x).
2. Source sampling was undertaken at the stack outlets of the Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 respectively with respect to Temperature and Particulate Matter.
3. The Pressure Drop across the ESP and the Bag Filters could not be determined as there was no provision for monitoring at the inlet ducts.
4. The physical observations during the field study at the company were noted.
5. Baseline details with respect to Production, Fuel used, and Air Pollution Control Equipment's were sought from the company.
6. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusions.
7. Preparation of the report and submission.

3. PROJECT TEAM

Team Leader	Mr. Natarajan Pratap, Director (Environment)
Team Members	Mr. Anil Makwana, Project Associate

4. AIR POLLUTION CONTROL DEVICES INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The boiler details are provided below.

Sl. No.	Boiler	Particulars
1.	Make	ISGEC Heavy Engineering Ltd./Water Tube Boiler
2.	Type	AFBC
3.	Steam Temperature at Superheater Outlet	515° C
4.	Steam Pressure at Superheater Outlet	89 kg/cm^2
5.	Maximum Continuous Evaporation	66 TPH
6.	Year of Manufacture	2011

The brief details of the ESP are mentioned below:

Sl. No.	ESP	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor-based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulsejet Bag Filters at the following locations.

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House
iv. Mixers

5. EMISSION MONITORING FINDINGS

The NPC team has undertaken field study at the company during the period between 12th and 14th February 2021. Emission Monitoring was undertaken at the following locations.

i. Stack outlet from the ESP attached to the Boiler
ii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 5
iii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 6

The Emission Monitoring was undertaken as per details provided below.

- Temperature was measured using thermocouple.
- Gas Velocity was measured using S-type Pitot Tube.
- The Particulate Matter measurements and SO_2, NO_x was carried out using "In-stack Sampling Train" comprising of Thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes.
- Flue Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

The company has installed Continuous Emission Monitoring System (CEMS) at the Boiler Stack Outlet, for continuous monitoring of the emission quality. Indonesian Coal was used as the fuel for the boiler.

I. STACK OUTLET (ESP ATTACHED TO THE BOILER)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		13th February 2021
Sampling Location		S-2 Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	123
Moisture Content	%	11.92
Sulphur Dioxide	ppm	54.57
Nitrogen Oxide	ppm	2.64
Particulate Matter	mg/Nm^3	7.8

II. STACK OUTLET (PULSEJET BAG FILTER ATTACHED TO MIXER 5)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		13th February 2021
Sampling Location		Mixer 5 Outlet Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	43
Particulate Matter	mg/Nm^3	6.59

III. STACK OUTLET (PULSEJET BAG FILTER ATTACHED TO MIXER 6)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		13th February 2021
Sampling Location		Mixer 6 Outlet Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	40
Particulate Matter	mg/Nm^3	6.73

6. CONCLUSION

As per the Consolidated Consent and Authorization (CC&A) Order No. AWH – 85243 dated 12/4/2017 valid up to 01/12/2021, issued by Gujarat Pollution Control Board (GPCB) to M/s Balkrishna Industries Limited, the prescribed flue gas emission norms are specified hereunder.

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Boiler for 20 MW CPP- 66 TPH	83	Electrostatic Precipitator	Particulate Matter	50
				SO_2	600
				NO_x	300

The process gas emission norms are as specified below.

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Mixer Plant	30	Bag Filter	Particulate Matter	150

The emission monitoring findings indicate that the Particulate Matter concentration monitored at the ESP outlet stack (attached to the Boiler), Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 respectively are found to be well within the GPCB prescribed limits.

With respect to the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide and Nitrogen Oxide in emissions was also found to be within the GPCB prescribed limits.

Based on the monitoring findings and NPC observations, the ESP attached to the Boiler for 20 MW CPP – 66TPH, Pulsejet Bag Filter attached to the Crusher House, Mixer 5 and Mixer 6 were found to be performing satisfactorily.

Factory :
Bhuj-Bhachau Road, State Highway No. 42,
Village - Paddhar, Taluka- Bhuj, Dist. Kutch.
Tel: +91 2832 248300

O/C

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HSE/BKT/ENV/2019-20/47

Date: 17.12.2019

To,
The Regional Officer
Gujarat Pollution Control Board
Katira Commercial Complex,
01st Floor, Nr. Income Tax Office
Manglam Char Rasta, Sanskar Nagar
Bhuj - 370001

Sub: Submission of Locations of AAQMS for perusal and advice purpose.

Ref: GPCB ID: 29597

Dear Sir,

We would like to inform you that we have developed 3 nos of Ambient Air Quality Monitoring Stations (AAQMS) at nearby of our plant periphery to monitor the quality of Ambient Air.

The locations of developed AAQMS are marked in master layout of plant and attached herewith for your kind perusal please.

We ensured that monitoring of parameters of ambient air as specified in CCA will be carried out and records shall be maintained by us.

This is for your kind perusal and advice please.

Thanks & Regards,

Yours Faithfully,
For Balkrishna Industries Ltd.

Balkrishna Industries Ltd. Authorised Signatory

Bhawesh Kumar Pathak
AGM–HSE

Received
Gujarat Pollution Control Board
Bhuj-Kutch.

End : As above

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DETOX GROUP

Saurashtra Enviro Projects Pvt. Ltd.

Integrated Common Hazardous Waste Management Facility

Certificate

Certificate No : 1200000158

To Whomsoever it may concern

This is to certify that

BALKRISHNA INDUSTRIES LIMITED

PLOT NO. 470, 544/1, 545/1, 555,
VILL: PADDHAR,
TAL:BHUJ,
BHUJ - BHACHAU HIGHWAY STATE
KUTCH

is a valid member of

SAURASHTRA ENVIRO PROJECTS PVT. LTD.

for Integrated Common Hazardous Waste Management Facility.

This membership is valid for a period of

5 Years

Date of issue : *08.07.2016*
Date of expiration : *07.07.2021*
Place of issue : *Surat*

For, Saurashtra Enviro Projects Pvt. Ltd.

Director

SUBJECT TO SURAT JURISDICTION

Corporate Office : Detox House, Opp. Gujarat Samachar Press, Udhna Darwaja, Ring Road, Surat - 395 002. (Guj.)
p. +91 261 2351248, 2346181 f. +91 261 2354068

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Registration Certificate-cum-Pass Book for Re-refining/Recycling of Hazardous Wastes

Name and Address of the Industry with GPCB ID - 34061 : M/s. AMAN PETROLEUM. PLOT NO: 34 (Sr. No. 162 OPP. PWD STORE N.L. BHAVNA TEXTILES CHANDOLA HIGHWAY, AHMEDABAD.

Telephone / Fax No. : 9825867704

E-mail Address : [redacted]

Registration No. : GPCB/HAZ-RF-189/58/2015

Date of Issue : 29/06/2015

Validity Period : 29/06/2015 TO 28/06/2020

Type & quantity of the ~~Hazardous Waste(s) permited for~~ procurement and recycling :

S. No.	Hazardous Wastes (Used/waste oil) Type	Quantity (Kiloliters Per Annum)
1	USED OIL	1250 KLPA ONE THOUSAND THREE HUNDRED FIFTY KLPA ONLY

GPCB

Authorised Signatory & Seal

1

K. C. Mistry
Senior Environmental Scientist

Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 18 May 2020 13:13
To: 'uh-gpcb-p2br@gujarat.gov.in'
Cc: 'uh-gpcb-kutw@gujarat.gov.in'; 'Rajendra P Gupta(GoG-GPCB Dept.)'
Subject: Submission of Fly Ash Return for FY 2019-20
Attachments: ANNUAL FORMATE FLY ASH 2019-20.pdf; Annual Fly Ash Generation & Utilization Record Sheet FY 2019-20.pdf

Dear Madam / Sir,

Please find the attached soft copies of Fly Ash return for the period April 19 to March 20.
Submitted for your kind record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

DETAIL REQUIRED AS PER FLY ASH NOTIFICATION 1999 & AMMENDMENTS.
(For the Period April 2019-March 2020)

(1) Name & address of unit: Balkrishna Industries Ltd.
Bhuj – Bhachau Road, State Highway No-42,
Village: - Paddhar, Taluka: - Bhuj
District: - Kutch.

(2) Name & contact number of responsible person with e-mail address:
Name : - Bhawesh Kumar Pathak
Contact Number :- 02832-248300
E-mail i.d :- bhawesh.pathak@bkt-tires.com

(3) Electricity generation (MW/Year) : 1, 00,721 MW/ Year

(4) Fuel consumption (MT/Year) : Coal 65,414 MT/Year.

(5) Fly ash generation MT/Year:
a) ESP Ash: :-5,400 MT/Year
b) Dry Fly Ash: :-Nil
c) Bottom Ash: :- 1,800 MT/Year
d) Pond Ash: :- Nil
e) Mound Ash : :- Nil

(6) End usage of fly ash (MT/Year) with supporting document:
a) Brick : Nil
b) Cement : 626 MT/ Year
c) Compaction /Reclaiming :Nil
d) Blocks /Tiles : Nil
e) Stowing of Mines : Nil
f) Upper benches of back filling of opencast mines : Nil
g) Filling of External dump of Member overburden of mines : Nil
h) Fly Ash Traders : 6,754 MT / Year

(7) Details of storage facilities along with storage capacity (MT): Silos
(Fly Ash Silo: - Capacity 1852 M^3 X 2 Nos, Bed Ash Silo: - Capacity 1111 M^3 X 1 nos)

(8) Details of ash pound (ha) : No ash pound

(9) Mode of transportation from:
a) Generation to storage :by road
b) Storage to end user :by road

(10) Detail of Dispute settlement committee: Nil
(a) Date of constitution:
(b) Copy of order:
(c) No. of Dispute settlement committee Meetings held during last 5 year & details of cases:-
(d)Any unresolved dispute;

(11) Date of submission of Annual implementation report to GPCB (Attached Copy) :- Nil

(12) Whether unit has achieved Target date as per Table II and III of as notification No.S.O 2804(E) -2009. :- (Not Applicable) (Power Plant started in May 2015)

(13)Details of non-availability of fly ash from TPP^s to every construction agency within 100KM radius from TPP^s; Nil

(14) Any other relevant information: - We are utilizing Off gas (generated from Carbon Black Plant) as a fuel in addition to Coal to operate Boilers attached with Power Plant. Therefore fly ash generation for Fy 19-20 is lesser than Fy 18-19.

HSE/BKT/ENV/2020-21/04 Date: 18-05-2020.

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From April 2019 to March 2020

Fly Ash Genration & Utilization.

Sr No.	Name of Thermal Power Plant	Capacity of TPP MWH	Total Coal Cosnumption	Opening Balance of Fly Ash			Quantity of Fly Ash MT /Year			Quantity of Fly Ash/bottom Ash Used						% utilization of Fly Ahs	Present Stock of Fly Ash in MT			plans for future Utilization	Remarks
-	-	-	-	Fly Ash	Bottom Ash	Pond Ash	Flyash	Bottom ash	Pond Ash	Flyash / Bottom Ash							Fly ash	Bottom ash	Pond Ash	-	-
-	-	-	-				-	-	-	Brick	Cement	Compaction /Reclamination	Block /tiles	Stowing of mines	other Construction/ Fly Ash Traders	-	-	-	-	-	-
1	Coal Based Captive Power Plant - Balkrishna Industries Ltd. - Village Paddhar, Taluka Bhuj Dist Kutch	20	65414 MT	170 MT	60 MT	NA	5400 MT	1800 MT	NA	0 MT	626 MT	0 MT	0 MT	0 Mt	6754 MT	99.32%	40 MT	10 MT	NA	Selling to Cement Plant & Fly Ash Traders for respective uses.	

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ADVOCATE

10/05/21

BALKRISHNA INDUSTRY, LTD.-BHUJ

10/05/21

Form No. 33

(Prescribed Under Rule 68-T and 102)

Certificate Of Fitness Of Employment In Hazardous Process And Operations.

1. Serial number in the Register of adult Workers: : ~~K6~~

2. Name of the person examined : Kunal M. Gour

3. Father's name : Munnalal C. Gour

4. Sex : MALE/FEMALE

5. Residence : B/H daga hospital, Jeerdunaga mata madir Jyoti Nagar Khadan, Nagpur 440018

6. Date of birth, if available : 15/07/1998

7. Name and address of the factory : BALKRISHNA,INDUSTRY,LTD PADDHAR-BHUJ

8. The worker is employed/proposed :

~~(a)~~ Hazardous process
~~(b) dangerous~~ operation

I certify that I have, personally examined the above named person whose identification marksare...Birthmark.....Abdomen... and who is desirous of being employed in above mentioned process/operation and that his/her, age, as nearly as can be ascertained from my examinaiton, is.....23.....years.

In my opinion he/she is fit for employment in the said manufacturing process/operation.

In my opinion he/she is unfit for employment in the said manufacturing process/operation forthe reason.....He/She is referred for further examination to the Certifying Surgeon.

The serial number of previous certificate is .....

KGour

Signature of left hand thumbimpression of the person examined.

Signature of the Factory Medical officer

Dr. Mahendra K. Borkhetria
(M.D. Medicine, CIH)
Factory Medical Officer
Balkrishna Industries Ltd. Bhuj.
Reg. No. G 13521

Stamp of Factory Medical Officer

With the name of company

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ADVOCATE

Adv - TMT,

BALKRISHNA INDUSTRIES LTD, BHUJ - 370001

GROWING TOGETHER

FROM NO : 32
(Prescribed under Rule 68-tand 102)
Health register

(1) Serial number in the Register of Adult Workers : ..... (1) T.NO. 800086

(2) Name of Worker ..... Milind Rane ..... (3) Sex ..... M ..... (4) Date Of Birth. 10/04/1968

1	2	3	4	5	6	7	8	9
Department work	Name of Hazardous Processess	Dangerous Process Operation	Nature of job or Occupation	Raw materials Products or By-Products likely to be exposed to	Date of Posting	Date of leaving / transfer to or transfer	Reason for discharge / leaving of transfer	
B.OTR Production	Manager-S Men Power	—	Field Work		26/03/012	—	—	

Medical Examination and The Result There Of

9	10	11	12	13	14	15	16	17
Date	Signs and Symptoms observed during the examination	Nature of tests & results there of	Result Fit/ Unfit	Period of temporary withdrawal from that work	Reason for such withdrawal	Date of Declaring him unfit for that works	Date of issuing Fitness Certificate	Signature with date of factory medical officer / the certifying surgeon
27/02/021 Date	Complain NO Habits OCC. Smokies. H/O Surgery	—						
169 Height	Major Illness O/E (N) C.V.S S1S2+0	—	Fit	—	—	—	—	
107 Weight	R.S Clr C.N.S (N) A.S NA.						Dr. Mahendra K. Barkhetria M.D. Medicine, CIH) Factory Medical Officer Balkrishna Industries Ltd. Bhuj. Reg. No. G 43521	
NO Allergy	G.C. Vision: R/L 6/6 L 6/6 Pulse 79 BP 130/80							

BMI - Ter. ECG - WNL. / 37.5 kg/m2

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નાયબ વન સંરક્ષકશ્રીની કચેરી
કચ્છ વિસ્તરણ વન વિભાગ,ભુજ.
૩૦૧–બીજો માળ,બહુમાળી ભવન,
ભુજ–કચ્છ,
૩૭૦૦૦૧
મેઈલ:– dycfsfkachchh@gmail.com ટેલિફોન ન(ઓ)/ફેકસ): ૦૨૮૩૨–૨૫૦૮૫૧

ક્રમાંક :–૬/સાવચો/ટે.૧૦/૨૭૧૭-૧૮/૨૦૧૭–૧૮ ભુજ–કચ્છ, તા :– ૨૪/૭/૨૦૧૭

પ્રતિ,
મેનેજર શ્રી
બાલ કૃષ્ણ ઇન્ડસ્ટ્રીસ લી.
C/O ભુજ-ભચાઉ રોડ સ્ટેટ હાઇવે નં.૪૨
ગામ : પધ્ધર, તા. ભુજ
ફોન. : ૦૨૮૩૨ ૨૪૮૩૦૦

વિષય : Permission of Tree Plantation and beautification at our boundry way

સંદર્ભ : આપની તા.૨૮/૬/૨૦૧૭ વાળી અરજી

મહાશય,

સવિનય ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે સંદર્ભવાળા અરજીથી વન વિભાગની લોકભાગીદારીથી વનીકરણ કરવા રજૂઆત કરવા બદલ આભાર.

આપશ્રી હસ્તકનાં એકમ ભુજ-ભચાઉ હાઇવે પર પધ્ધર ગામ સ્થિત ઔધોગિક એકમની બાઉન્ડ્રી વોલ દિવાલની ફરતે રોડ સાઇડ સામાજીક વનીકરણ કરવાનાં ભાગ રૂપે ગો ગ્રીન પ્રોજેકટ હેઠળ Tree plantation and beautification માટે વૃક્ષ ઉગાડવા, પ્લાન્ટેશન કરવાના તથા દિવાલ સાઇડ લોન કરવા મંજૂરી માંગેલ છે.

આ અંગે આપના દ્વારા ફેન્સીંગ, ખાડા, વાવેતર તથા જાળવણી કરવા માટે તાંત્રિક માર્ગદર્શન તથા જરૂરી રોપાઓ પુરા પાડવામા આવશે.જેની જાણ થવા વિનંતિ છે.

(ડૉ.બી.સુચિન્દ્રા)
નાયબ વન સંરક્ષક
વિસ્તરણ વન વિભાગ
ભુજ

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ADVOCATE

4055-A

Translated Copy of Page No. 4055

Letter no : K/SAVYO/Te-10/2417-18/2017-18 Bhuj – Kutch, Date : 25-07-2017

To,
Manager,
Balkrishna Industries Limited
Bhuj – Bhachau road state highway No. 42
Village: Paddhar, Taluka : Bhuj
Ph: 02832 248300

Subject: Permission of tree plantation and beautification at our boundary way
Reference: Your application on date 28/06/2017

Sir,

With respect to above subject we would like to thank you in which your proposed us to do forestation with participation of forest department.

We have sought approval for tree plantation near the wall for the beautification purpose under the GO GREEN PROJECT as part of social forestry near wall of industrial unit located at Bhuj – Bhachau highway.

In this regard, you will be provided guidance and necessary seedlings for fencing, digging, planting and maintenance. Please be informed.

For your information.

Dr. B. Suchindra
Deputy Forest Protector
Expansion Forest Department.
Bhuj

TRUE COPY
ADVOCATE

Factory :
Bhuj-Bhachau Road, State Highway No. 42,
Village - Paddhar, Taluka- Bhuj, Dist. Kutch.
Tel: +91 2832 248300

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તા. ૨૨/૨/૨૦૧૮

પ્રતિ,
નાયબ વનસંરક્ષકશ્રી,
નાયબ વનસંરક્ષકશ્રીની કચેરી,
કચ્છ વિસ્તારીય વનવિભાગ,
૩૦૧, ત્રીજો માળ, નકુમાળી ભવન,
ભુજ - કચ્છ.

વિષય:- અમારી કંપનીની બાઉન્ડ્રી વોલ ફરતે વૃક્ષારોપણ કરવા અંગે ક્ષારવાળી માટીબદલીને બદલે સારી ફળદ્રુપ માટી નાખવાની મંજુરી આપવા બાબત.

સંદર્ભ:- અમારી કંપની ની તા. ૧૬/૨/૨૦૧૮ ની અરજી

આદરણીય સાહેબશ્રી,

ઉપરોક્ત વિષય અને સંદર્ભવાળા પત્રના અનુસંધાને વિનંતી જણાવવાની કે ઉપરોક્ત અરજીથી અમોએ અમારી કંપનીની બાઉન્ડ્રી વોલ ફરતે વૃક્ષારોપણ અને બ્યુટીફીકેશન કરવા અંગે મંજુરી માગેલ છે જેની મંજુરી આપવાની પ્રક્રીયા હાલમા ચાલુ છે. આ સ્થળે અંદાજિત અમોત્રણ વર્ષથી જુદાજુદા વૃક્ષોવાળી ને વૃક્ષારોપણ કરી ચુક્યા છીએ પરંતુ આ જમીન વધારે ક્ષારવાળી હોઈ વૃક્ષો વધુ લાંબો સમય ટકી શકતા નથી માટે અમો નવી સારી ફળદ્રુપ માટી નાખી ને વૃક્ષો વાવવા ઇચ્છીએ છીએ તો તે માટે ની મંજુરી આપવા આપને વિનંતી છે.

આભાર સહ,

For, Balkrishna Industries Ltd.

Authorised Signatory

Balkrishna Industries Ltd. Authorised Signatory

નાયબ વન સંરક્ષકશ્રીની કચેરી
વિસ્તારીય વિભાગ,
૩૦૧, નકુમાળીભવન, બીજામા
ભુજ-કચ્છ પીન. ૩૭૦૦૦૧
ફોન : ૫૦૮૫૧

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ADVOCATE

4056-A

Translated Copy of Page No. 4056

Date : 22-02-2018

To,
Deputy Forest Protector
Office of Deputy Forest Protector
Expansion Forest Department
Bhuj – Kutch.

Subject: Regarding removal of salted soil and laying the fertile soil for plantation around the wall of our company.
Reference: Our application on date 16/02/2018

Respected Sir,

Regarding the above subject and letter we would like to inform you that we have sought permission for plantation and beautification around the wall of our company. Process of approval is underway.
We have done plantation in that land for 3 times but due to highly salted soil plant couldn't survive, therefore we want to add fertile soil and then we want to do plantation. So you are requested to give approval for the same.

Regards,
Balkrishna Industries Limited

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Document No-23

Compliance of CREP is tabulated as below

<table>
<tr><th>Sr. No</th><th>Conditions</th><th>Status of Compliance as on date</th></tr>
<tr><td>1</td><td>All rubber industries irrespective of its size, will comply with OSHA limits prescribed for rubber dust, rubber fume and individual chemicals.</td><td>Summary of Result of Work Place Monitoring
<table>
<tr><th>Sr. No</th><th>Location</th><th>Identified contaminant</th><th>Sampling Instrument used</th><th>Duration of monitoring</th><th>Result</th><th>TWA limit</th></tr>
<tr><td rowspan="2">A</td><td rowspan="2">Raw Material Storage Ground Floor</td><td>RSPM</td><td>Handy sampler, Model No. APM621 0.8 Micron mixed cellulose easter filter</td><td>2 Hrs</td><td>2</td><td>10</td></tr>
<tr><td>VOC</td><td>Handy Sampler, Model No. APM621, Activated Charcol</td><td>2 Hrs</td><td>8</td><td>100</td></tr>
<tr><td rowspan="2">B</td><td rowspan="2">Raw Material Storage First Floor</td><td>RSPM</td><td>Handy sampler, Model No. APM621 0.8 Micron mixed cellulose easter filter</td><td>2 Hrs</td><td>1</td><td>10</td></tr>
<tr><td>VOC</td><td>Handy Sampler, Model No. APM621, Activated Charcol</td><td>2 Hrs</td><td>7</td><td>100</td></tr>
</table></td></tr>
<tr><td>2</td><td>Small industries would achieve OSHA limits by adopting good working practice and proper ventilation design in working rooms as quantity of raw material for process is small</td><td>Good Working practice like auto chemical weighing and charging system along with ventilation system has adopted to meet with OHSA Limit</td></tr>
<tr><td>3</td><td>Require local exhaust ventilation (LEV) system consisting of hood, duct, fan and stack at strategic location to comply with the limits.</td><td>Local exhaust ventilation (LEV) system consisting of hoods, duct and stack are provided at carbon, chemical and rubber charging location to comply with.</td></tr>
<tr><td>4</td><td>Stack should be at suitable height and equipped with stack monitoring facilities.</td><td>Sampling Port with Suitable Platform facilities Provided in all Stack.</td></tr>
<tr><td>5</td><td>In case of SPM limit exceeds 150 mg/m3 in flue gas stack, control unit (filter / cyclone) has to be integrated with LEV System.</td><td>Bag filter are provided at all stack and inter connected with LEV System and machine operations.</td></tr>
<tr><td>6</td><td>Emission limit of VOC from stack should be fixed as 50 mg/m3.</td><td>Emission of VOC from stacks are below 50mg/M3</td></tr>
<tr><td>7</td><td>Control measures such as activated carbon absorber/incineration technology to be integrated with LEV System, if required.</td><td>Not applicable to us.</td></tr>
<tr><td>8</td><td>Emission of SPM and VOC should be periodically monitored and analyzed in light of new control techniques and the techno-economic feasibility of its application in India.</td><td>We are doing in-house monthly monitoring and external quarterly monitoring by approved lab under form 37 prescribed under Gujarat factories rules 1963. Summary of results are mentioned in sr no -1</td></tr>
<tr><td>9</td><td>Flue gas emission from other source such as Boiler and DG sets in the premises of rubber product industries should meet the standard prescribed in the emission regulation of CPCB.</td><td>Flue gas emission from other source like boiler and D.G Set are being monitored by internal lab at monthly and external NABL approved lab quarterly. Result of monitoring are below the limit prescribed under CCA issued by GPCB Summary of result are tabulated</td></tr>
</table>

Document No 20.

UPDATE OF MOM OF PUBLIC HEARING DATED 26/09/2017 AT PADDHAR IN CONTEXT OF CARBON BLACK PLANT		
Sr	**Replies given by representative of project proponents**	**Status as on May 2021**
1	Regional office has informed project proponent for answer, No response from project proponent, than informed that project proponent will give answer in writing	This question was related with land record, so answer submitted in writing and attached as Annexure-1 with MOM of PH
2	The representative Shri.Sujit Vardhan (H.R. Head) stated that Deepak jaru has been called for interview and he has selected also but from beginning he has selected for Welspun Company. Hence he has not joined our company.	Self Explanatory
3	The representative of company Shri. Hitesh Joshi (DGM, HR) told that road was constructed by leaving 3 m land on cart road at that time after taking permission from collector, In new map there is a signature of collector. Map is not available right now here but if required we can provide. (Answer given as Annexure-2) In the meantime unit head Shri Narendra Kumar has given details about employment. Employment is given in 60% of local people from Gujarat. In power plant 82% of local people are employed. The unit is exporting 85% goods to outside the country so if any faults remain in quality then there will be huge loss, so we need skiled person. There are 300 unskilled people are working from 5 surrounding villages. Periodically, information is given to the employment office.	Self Explanatory
4	The representative of the unit Mr. Bhawesh Pathak (HSE HEAD) has stated that in the proposed plant, all the environmental related effective appliance will be installed. Pneumatic filter, bag filter and green belt will be developed. Proposed stack height will be 105m and existing 84m. GPCB is visiting the unit. Construction has to start after receipt of NOC from GPCB and operation will be started after receipt of CCA. Regular monitoring is also to be carried out.	Effective environmental control appliance has installed at site. We provide bag filters, stacks of 105 mtrs, green belt at area 4,03,727 sq mtrs. We start construction work after obtaining EC from MoEF&CC and NOC from GPCB.
5	Regional Officer mentioned that our office is on rent. Your representation will be considered and representation can be done through phone also. In addition to it mentioned that work is going on to found permanent office.	Not related.

6	Representative of unit Shri. Bhawesh Pathak (HSE HEAD) stated that coal is being transported by covering it through tarpaulin. Water is not going outside plant premises. Effluent generated mainly from RO and cooling tower in existing tire and CPP plant is treated. There is sewage and ETP plant. Treated water is recycled so pollution is not created. At present, water is not being discharged. Evidence can be presented.	The coal is being transported by covering it through tarpaulin. We are maintaining ZLD status by effective operation of RO & MEE.
7	Representative of project proponent Smt. Jitixaben Upadhyay replied that existing ETP is 1320 KLD in which RO and MEE will be installed. Process is going on. Sewage will be treated in gardening. The new upcoming plant will the ZLD from begging so treated water will be used in plant itself. 8 Reserved forests are shows in EIA report. Due to upcoming carbon black plant, raw material of tyre will be produced in plant itself so problem and pollution due to truck transportation will be reduced. Off gas generated from carbon black plant will be used as fuel in captive power plant. So there will be reduction in coal consumption of existing CPP of 20 MW hence. Carbon black plant will be closed loop and proper air pollution control measures will be provided.	We installed RO & MEE at existing ETP of 1320 KLD, effective in operation since March 20108. We are operating our STPs of 600 KLD effectively and treated sewage is being utilizing for gardening purpose. The new carbon plant is equipped with ZLD from beginning. Self Explanatory
8	Project Representative Smt. Jitixaben Upadhyay has stated that ETP plant is there and will be zero Liquid Discharge within 15-20 days. Capacity of ETP is 1320 KLD and capacity of STP IS 620KLD which is working for 24 hours a day. Project Representative Shri. Bhawesh Pathak (HSE HEAD) has stated that water sprinkling is done on coal. Problems of road are not noticed to us. It will be investigated. Construction of existing plant is in progress for NOC from GPCB is received, no work of new carbon plant is in progress. 98 Acre area will be used for greenbelt development. 4 lac sq. Meter areas is available for green belt, in which 1.6 lac. Sq. Meter is already developed as green belt. Neem, Chiku, Babul, Date, Mango and trees of forest area are present in existing green belts. In addition company representative Shri. Sujit Vardhan (H.R Head) has informed that quotations are collected but prices are too high hence seedlings are exported. During Mr.Narendrakumar (Unit Head) has informed that they do not want to discuss about commercial policy here.	We installed RO & MEE at existing ETP of 1320 KLD, effective in operation since March 2018. We are doing water sprinkling on coal. Self explanatory Self explanatory We developed green belt (as on Nov 2019) at area 4, 03,727 sq mtrs.
	Representative project proponent Shri. Bhawesh Pathak (HSE HEAD) informed that the new plant 98.9 acre will be proposed	

9	green belt. From that 40 acre land is developed as greenbelt. After establishment of proposed carbon black plant 25 acres will be developed as greenbelt. Development of greenbelt is carried out since 2012. And 10000 trees are planted at the periphery of the company. Plant like Neem, Antonia, Palthaforum, Mango, Chikoo and many other different types of trees are planted and height of the plants are ~6~5 feet. 10000 trees are alive. Hon. Collector informed that i am assuring to incorporate all the points covered. Further informed that questions regarding to environment will be sent to height authority. Representative of project proponent Shri. Narendra Kumar (Unit Head) informed that 2.9 crores of rupees has been spend for CSR activities in last 4 years. From that 43 lacks for padhdhar, 58 lacks for Mammuara, 46 Lacks for Dhaneti, 16 lacks for Kundherai, 16 lacks for vadodara, 22 lacks for kali Talavdi has been spend. Facility of library and water cooler is provided in 9 Schools within last 2 Months. Company has spent 2.85 Cores although it's in loss. Planning of this year to spend 70 lacks within next 5 months. As assure that 6 cores will be spent within 5 years of CSR activity for the proposed plant. Hon. Chairman informed that first of all give chance to listen everybody.	We developed Greenbelt (as on Nov 2019) at area 4, 03,727 sq mtrs.
10	Representative project proponent Shri. Hitesh Joshi (DGM, HR) informed that as per the order received from Honb. Collector and from the government and on the demand from you all, toilets are constructed and money has been allotted for rural infrastructure, education, and amenities to the school under the CSR activities. Road is constructed in the padhdhar village. We will provide details of CSR funds in writing (Answer given as Annexur-3) Representative project proponent Shri. Bhawesh Pathak (HSE Head) informed that various types of environmental pollution control equipments will be installed to reduced pollution for the proposed project and hence there will be no any impact on surrounding area.	Effective environmental control appliance has installed at site. We provide bag filters, stacks of 105 mtrs, developed green belt at area 4,03,727 sq mtrs
11	In this regards collector SHRI has said that we are here to listen your representations. your suggestion about horticulture will be forwarded to upper section. Your representative will be included in minutes and will be forwarded to government. After that governments will decide to given permission to this plant or not. In this regards collector shri. Has said that your keynotes are accepted and will be taken in minutes, if possible please provide in written.	Not Applicable.
12	In this regards collector's shri has said that your keynotes are accepted.	Not Applicable.

13	Company representative Shri. Sujit Bardhan (HR Head) has Informed that, 15 labours and 1 engineer is working. In company1200 nos of labor are working, not doing 12 hr duties.	Not Applicable.
14	Representative project proponent Shri. Bhawesh Pathak (HSE HEAD) informed that, there is no bore well in the company. Water permission up to 5500 KLD is received from Gujarat Water Infrastructure Limited which is sufficient. If required then will be purchased from outside. There is no bore well inside the company and undertaking has been given to for not to dug a bore well. EC is received on 20.03.2012. EC rules will be followed. In addition representative of company Ms. Jixita Upadhyay has told that EC is issued from SEAC, Gujarat and NOC is received from GPCB, after that it is not required to extend EC, CCA should be taken from GPCB to run the plant. After receipt of EC, company is submitting compliance report of EC to MoEF, Bhopal. They visit the plant periodically and suggest clauses which should be complied. GPCB is also visiting the site. Representative of company Shri. Bhawesh Pathak (HSE HEAD) has informed that environment cell in existence. In which there are 3 members having M.SC/B.E. Degree.	Self Explanatory
15	In this matter, collector Shri has informed that the government has sent us to register your representative and proceed further.	Self Explanatory
16	In this regards, collector Shri has stated that the provision will be told. In addition, she said that all other representation related to the company will be taken on a separate platform in one week, not on this platform. Regional officer inform that company will give return answer of your written representative.	Self Explanatory

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Compliance Status of recommendation of EIA Report.

Sr. No	Potential Impact	Action	Parameters for Monitoring	Status
1	Air Emission	Stack emission from boiler to be optimized and monitored.	The ambient air quality will confirm to the standards for PM, SO2, and NOx as per specified guidelines.	Doing Regular Monitoring.
		Ambient air quality within the premises of the proposed unit to be monitored.	The ambient air quality will confirm to the standard for PM, SO2 and NOx as per guidelines of GPCB.	Doing Regular Monitoring.
		Exhaust from vehicles to be minimized by use of fuel-efficient vehicles and well maintained vehicle having PUC.	Vehicle logs to be maintained.	Vehicle logs and PUC are maintained, car pool / sharing system adopted
		Vehicle trips to be minimized to the extent possible.	Vehicle logs.	
		Electrostatic Precipitator will be installed.	Maintenance of ESP	Doing preventive maintenance of ESP.
2	Noise	All equipment will be designed to have noise level not exceeding 75-80 dB (A) measured at a distance of 1.5 m from the equipment. The ambient noise level at 120 meters from any part of plant boundary shall not exceed 63 dB (A). The enclosure of STG and other major equipment in plant area will be designed for noise attenuation to be reduce noise level to 85 dB (A) at 1 m distance.	Maintain record of noise generated from various equipment. The organization should ensure proper usage of PPE's by workers and explore methods for reducing the coal dust explosion.	Doing Regular Monitoring. Acoustic chambers and noise control devices are provided. Vehicle log maintained
		Generation of Vehicular Noise	Maintain Record of Vehicles.	
3	Wastewater Discharge	No untreated discharge to be made to surface water, ground water or soil.	No discharge hoses in vicinity of watercourses.	Recycle of water through RO & MEE.
		Take care in disposal of wastewater generated such that soil and ground water resources are protected.	Discharge norms for effluents as per GPCB/CPCB guidelines.	
	Hazardous waste generation	Generated hazardous waste will be handed over to authorized dealer.	Record of discarded container should be maintained. Record of generation of fly ash and handed over to cement manufacturing unit should be maintained.	Records are maintained
		Fly ash will be given for cement manufacturing unit		Fly ash selling to users
4.	Drainage and effluent Management	Ensure drainage system and specific design measures are working effectively.	Visual inspection of drainage and record thereof. Maintenance of rain water harvesting pits and storage tank.	All drainage points are sealed
		Design to incorporate existing drainage pattern and avoid disturbing the same.		
		Rain water harvesting system will be installed.		
5	Energy Usage	Energy usage to be minimized and optimized.	Finding of energy audit report.	Implemented
		Conduct annual energy audit.		
6	Emergency Preparedness	Fire protection and safety measures to be taken.	Mock drill records, on site emergency plan and evacuation plan.	Implemented
		Quality control procedure and personnel training to avoid accident.		
7	Environment Management Cell / Unit	The Environment Management Cell / Unit to be set up to ensure implementation and monitoring environmental safeguard.	A formal letter from the management indicating formation of Environment Management Cell.	Complied.

Document - 27

Compliance Report of EIA recommendation for Carbon Black Plant

S. No.	Environmental Component / Parameter	Frequency of monitoring	Location	Status
1	PM, SO2, NOx in stack	Online	Boiler Stack	Online CEMS provided
		Monthly	Boiler Stack & DG Set Stacks	Monitoring and record maintained
2	AM10, PM2.5, SO2 NOx In ambient air.	Twice in a month at site & once in a season at Villages	1) 2 Locations in Site 2) Vadwala Village 3) Paddhar Village	AAQM is doing at site as per frequency
3	Noise levels	Monthly	Main plants and Utilities Area	Monitoring and record maintained
4	Water consumed in various activities and waste water generated from various areas of plants	Daily	Main intake, plantwise water supply line & effluent diversion line to ETPs	Monitoring and record maintained
5	Monitoring of wastewater inlet and outlet at ETP plants for the principal parameters (such as pH,SS, TDS, COD).	Daily	Stream wise inlet & outlet of ETPs	Monitoring and record maintained
6	Surface water samples at nearby area. Parameters are essential parameters as per IS: 10500:2012.	Once in a season	1) Vadwala Village Pond 2) Paddhar Village Pond	Not required because we are not discharging industrial effluent on land. We are re-using treated effluent in to the process.
7	Quantity of Fly Ash Generated	Daily	Ash Silo	Monitoring and record maintained
8	Soil analysis for EC,pH, permeability and ESP	Pre & post monsoon / in the event of	At Site	Not required because we are not discharging industrial

		accidental spillage		effluent on land. We are re-using treated effluent in to the process.
9	Monitoring of solid / hazardous waste generated from process and ETP/STP area. Records of generation of Solid / Hazardous wastes and record of storage, treatment, transportation and disposal of solid / hazardous wastes to recyclers, Re-processor and TSDF.	Monitoring will be done quarterly and recording will be done daily	At Site	Monitoring and record maintained

Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 01 December 2020 23:20
To: 'ro-gpcb-kutw@gujarat.gov.in'; 'westzonecpcb@yahoo.com'; 'rowz.bpl-mef@nic.in'; 'compliance.seiaa.gujarat@gmail.com'; 'nuh-gpcb-kutw@gujarat.gov.in'; 'monitoring-ec@nic.in'
Cc: 'narendra.kumar@bkt-tires.com'; 'ashok.jain@bkt-tires.com'
Subject: Six Monthly EC Compliance Report for the period June to Nov 2020
Attachments: EC Compliance Dec 2020.pdf

Dear Madam / Sirs ,

We obtained two EC as per below details.

Sr.	EC Issued by	EC No	Issued Date	Remarks
1	State Level Environment Impact Assessment Authority – Gujarat.	SEIAA / GUJ / EC / 1 (d) / 71 / 2012	20-03-2012	EC issued for 20 MW Power Plant
2	Ministry of Environment Forest and Climate Change – New Delhi	J- 11011/162/2017-IA -II (I)	08-01-2018	EC issued for 11,500 TPM Carbon Black Plant
3			20-05-2019 15-10-2020	Amendment in EC issued vide date 08-01-2018

Please find herewith attached Six Monthly Combine EC compliance report for the period June to Nov 2020. In accordance to notification issued vide SO 5845 (E) dated 26th November 2018, we are submitting only soft copy of EC Compliance Reports.

Submitted for your kind perusal and record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

From: Bhawesh Pathak [mailto:bhawesh.pathak@bkt-tires.com]
Sent: 01 June 2020 20:02
To: 'ro-gpcb-kutw@gujarat.gov.in'; 'westzonecpcb@yahoo.com'; 'rowz.bpl-mef@nic.in'; 'compliance.seiaa.gujarat@gmail.com'; 'nuh-gpcb-kutw@gujarat.gov.in' <nuh-gpcb-kutw@gujarat.gov.in>; 'monitoring-ec@nic.in' <monitoring-ec@nic.in>
Cc: 'narendra.kumar@bkt-tires.com' <narendra.kumar@bkt-tires.com>
Subject: Six Monthly EC Compliance Report for the period Dec 2019 to May 2020.

Dear Madam / Sirs ,

We obtained two EC as per below details.

Sr.	EC Issued by	EC No	Issued Date	Remarks
1	State Level Environment Impact Assessment Authority – Gujarat.	SEIAA / GUJ / EC / 1 (d) / 71 / 2012	20-03-2012	EC issued for 20 MW Power Plant

2	Ministry of Environment Forest and Climate Change – New Delhi	J- 11011/162/2017-IA -II (I)	08-01-2018	EC issued for 11,500 TPM Carbon Black Plant
3			20-05-2019	Amendment in EC issued vide date 08-01-2018

Please find herewith attached Six Monthly Combine EC compliance report for the period Dec 2019 to May 2020. In accordance to notification issued vide SO 5845 (E) dated 26th November 2018, we are submitting only soft copy of EC Compliance Reports.

Submitted for your kind perusal and record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 22 May 2020 13:06
To: 'rowz.bpl-mef@nic.in'
Subject: Environmental Statement for year 2019-20
Attachments: Form V (2019-20).pdf

Dear Sir,

In compliance to condition no xiv of Environment Clearance issued by MoEF&CC vide EC no J- 11011/162/2017-IA-II (I) dated 08-01-2018, we are submitting Environmental Statement for the year 2019-20 herewith as attached.
Submitted for your kind perusal and record please.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

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ANNEXURE R2-10

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BALKRISHNA INDUSTRIES LIMITED

COMBINED EC COMPLIANCE REPORT

(REPORTING PERIOD: JUNE – NOVEMBER 2021)
(REPORTING DATE: 1st DECEMBER 2021)
(Letter No: HSE/BKT/ENV/2021-22/104)

Sr.	EC Issued by	EC No	Issued Date	Remarks
1	State Level Environment Impact Assessment Authority – Gujarat.	SEIAA / GUJ / EC / 1 (d) / 71 / 2012	20-03-2012	EC issued for 20 MW Power Plant
2	Ministry of Environment Forest and Climate Change	J- 11011/162/2017-IA - II (I)	08-01-2018	EC issued for 11,500 TPM Carbon Black Plant
3			20-05-2019	Amendment in EC issued vide date 08-01-2018
4			15-10-2020	

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Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td colspan="3">A-1 Water</td></tr>
<tr><td>1</td><td>The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day, and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.</td><td>Complied, Consumption of fresh water is below stipulated limit of 5760 KLD. Month wise maximum / minimum a day consumption and avg consumption for month are tabulated as below in Table -1.
Table -1
Unit - KLD
<table><tr><th colspan="3">Jun-21</th><th colspan="3">Jul-21</th></tr><tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td>3851.7</td><td>3481.7</td><td>3666.7</td><td>3165.3</td><td>2855.3</td><td>3010.3</td></tr><tr><th colspan="3">Aug-21</th><th colspan="3">Sep-21</th></tr><tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td>3255.7</td><td>2965.2</td><td>3110.7</td><td>3222</td><td>2812</td><td>3017</td></tr><tr><th colspan="3">Oct-21</th><th colspan="3">Nov-21</th></tr><tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td>3547.2</td><td>3231.1</td><td>3389.2</td><td>2951</td><td>2601</td><td>2776</td></tr></table>Complied, Fresh water is supplied by GWIL. No ground water is tapped.</td></tr>
<tr><td>2</td><td>Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day</td><td>Complied, Industrial waste water generation is below stipulated limit of 1320 KLD. Month wise maximum / minimum a day generation and avg generation for month are tabulated as below in Table -2.
Table -2
Unit - KLD
<table><tr><th colspan="3">Jun-21</th><th colspan="3">Jul-21</th></tr><tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td>1178</td><td>768</td><td>973</td><td>1082</td><td>706</td><td>894</td></tr><tr><th colspan="3">Aug-21</th><th colspan="3">Sep-21</th></tr><tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td>1087</td><td>733</td><td>910</td><td>960</td><td>670</td><td>815</td></tr><tr><th colspan="3">Oct-21</th><th colspan="3">Nov-21</th></tr><tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td>898</td><td>788</td><td>843</td><td>1015</td><td>965</td><td>990</td></tr></table></td></tr>
<tr><td>3</td><td>The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater.</td><td>Complied, We have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. The ETP consisting of adequate treatment facility like Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge,2nd & 3rd stage RO & MEE to treat and recycle of industrial waste water.
ETP ZLD Plant
  
CPP - ZLD Plant
MEE 2nd & 3rd Stage RO
   </td></tr>
</table>

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>3 cont</td><td>The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.</td><td>Complied, We are operating RO & MEE all around the year including high rainy days to recycled the treated water into process.

Since we are re-using treated effluent, and so there is no outlet for treated effleunt and also GPCB have not prescribe any norms for outlets</td></tr>
<tr><td>4</td><td>Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.</td><td>Complied, Our average treated industrial effluent is below stipulated limits. Month wise maximum / minimum a day tretment and avg treatment for month are tabulated in Table -3. We are re-cycling treated industrial effluent to process after passing through RO & MEE. There is no effluent discharge from the unit.

Table -3
<table>
<tr><td rowspan="2">Unit - KLD</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>1002</td><td>902</td><td>952</td><td>943</td><td>819</td><td>881</td></tr>
<tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>971</td><td>809</td><td>890</td><td>868</td><td>742</td><td>805</td></tr>
<tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>893</td><td>789</td><td>841</td><td>1002</td><td>958</td><td>980</td></tr>
</table></td></tr>
<tr><td>5</td><td>During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.</td><td>Complied, We have install RO and MEE (ZLD) system attached with ETP. We are passing ETP treated water through RO, and completely re-using RO permeate water into the process, and evaporating RO reject water with the help of MEE. RO & MEE units are operational for all days including high rainy days also.</td></tr>
<tr><td>6</td><td>Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP.

The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.</td><td>Complied, Sewage Generation from CPP alone is average 56.8 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC, Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility. The treated Sewage is being passed through RO of 5 M3/Hrs and RO Permeate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE. The Tire Plant (not under the preview of issued EC) is generating average 454 KLD of sewage. Adequate capacity of STPs (250 KLD X 2 nos + 100 KLD X 1 no) have provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. Record of Sewage Generation is tabulated in Table no 4.

Table -4
Period of Reading (June 21 to Nov 21) (Unit - KLD)
<table>
<tr><th>Sources / Plant</th><th>Jun-21</th><th>Jul-21</th><th>Aug-21</th><th>Sep-21</th><th>Oct-21</th><th>Nov-21</th></tr>
<tr><td>CPP</td><td>62</td><td>57</td><td>58</td><td>53</td><td>66</td><td>45</td></tr>
<tr><td>Tire</td><td>471.3</td><td>464.5</td><td>442.7</td><td>464.5</td><td>454.5</td><td>430</td></tr>
<tr><td>Total</td><td>533.3</td><td>521.5</td><td>500.7</td><td>517.5</td><td>520.5</td><td>475</td></tr>
</table></td></tr>
<tr><td rowspan="2">7</td><td>The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater.</td><td>Complied, We provided STPs adequate capacity and facility for treatment of comestic waste water.</td></tr>
<tr><td>The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td><td>Complied, We are operating STP regularly and efficiently and meeting norms stipullated by GPCB vide issued Consents.</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
7 cont		We are doing weekly analysis of treated sewage at our internal lab and quarterly analysis by NABL accredited External Lab. Summary of Test result are tabulated in **Table -5**

Table -5

	Jun-21			Jul-21		
STP -1 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Max	Min	Avg	Max	Min	Avg
	7.44	7.31	7.41	7.15	7.09	7.11
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	7.24	7.18	7.21	7.75	7.55	7.61
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	7.41	7.28	7.3	7.9	7.82	7.7
STP -2 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	7.42	7.15	7.33	7.31	7.2	7.24
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	7.54	7.41	7.5	7.42	7.28	7.38
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	7.12	7.09	7.1	7.29	7.18	7.24
STP -3 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	7.21	7.09	7.14	7.35	7.21	7.31
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	7.41	7.21	7.33	7.34	7.18	7.21
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	7.9	7.7	7.8	7.51	7.37	7.44
STP - 1 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	25.3	17.4	21.7	22.4	16.7	19.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	23.6	17.8	20.3	24.1	16.8	20.3
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	14.5	17.9	20.3	16.7	18.5

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table 5 Cont

	Jun-21			Jul-21		
STP - 2 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Max	Min	Avg	Max	Min	Avg
	20.3	16.9	18.6	20.7	14.9	16.7
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	23.7	17.5	20.7	23.1	15.7	19.7
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	11.8	14.8	17.4	13.9	15.6

	Jun-21			Jul-21		
STP - 3 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Max	Min	Avg	Max	Min	Avg
	28.2	25.7	27	20.8	16.7	18.5
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	23.4	19.7	21.6	24.5	20.9	22.6
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	15.7	17	20.4	16.8	18.5

	Jun-21			Jul-21		
STP - 1 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Max	Min	Avg	Max	Min	Avg
	16.3	12.8	13.5	22.3	18.7	19.6
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	22.6	18.9	20.3	21.1	15.7	18.5
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	24.5	20.9	22.8	22.5	18.4	20.9

	Jun-21			Jul-21		
STP - 2 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Max	Min	Avg	Max	Min	Avg
	13.6	10.7	11.7	18.9	15.8	16.3
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	21.5	17.8	19.4	22.5	18.4	20.6
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	26.8	22.8	24.5	25.6	21.7	23.7

	Jun-21			Jul-21		
STP - 3 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Max	Min	Avg	Max	Min	Avg
	13.4	10.8	11.1	19.1	17.4	18.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	24.5	18.5	21.5	22.5	18.4	20.1
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	20.5	16.8	18.8	22.5	18.4	20.8

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>
Table - 5 Cont
<table>
<tr><th colspan="7">Parameter - Focal Colliform (GPCB Limit- 1000 MPN/100 ml)</th></tr>
<tr><th>STPs</th><th>Jun-21</th><th>Jul-21</th><th>Aug-21</th><th>Sep-21</th><th>Oct-21</th><th>Nov-21</th></tr>
<tr><td>STP - 1</td><td>360</td><td>371</td><td>344</td><td>361</td><td>423</td><td>412</td></tr>
<tr><td>STP -2</td><td>320</td><td>380</td><td>505</td><td>355</td><td>424</td><td>420</td></tr>
<tr><td>STP -3</td><td>440</td><td>412</td><td>481</td><td>510</td><td>527</td><td>522</td></tr>
</table>
Photographs of STP


</td></tr>
<tr><td>8</td><td>The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.</td><td>Complied,Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished monthly data to GPCB through e-patrak.



Flow Meter at ETP Flow meter at STP</td></tr>
<tr><td>9</td><td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td><td>Complied,
Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.</td></tr>
<tr><td>10</td><td>Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project, and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.</td><td>Complied, Harvesting pond of rain water from rooftop, paved area and surface runoff is provided. We are utilizing rain water for the various activities of plant / project to conserve fresh water. We have provided natural recharge system with Guard Pond system for settling of Suspended matter.

Size of Rain Water Harvesting Pond is 180 mtrs X 70 mtrs X 4.5 mtrs.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">10 cont</td><td></td><td><u>Photograph of Rain Water Harvesting Pond</u>
 
</td></tr>
<tr><td colspan="3">A-2 - Air</td></tr>
<tr><td>11</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Complied, Imported Coal is used and month-wise consumption is tabulated under Table no-6. Consumption of imported Coal is below the permissible limit of 11,100 MT/Month.
Table No -6
<table><tr><th>Month</th><th>Jun-21</th><th>Jul-21</th><th>Aug-21</th><th>Sep-21</th><th>Oct-21</th><th>Nov-21</th></tr><tr><td>Unit MT</td><td>5843.11</td><td>5628.43</td><td>5310</td><td>4645</td><td>5444.49</td><td>4718</td></tr></table></td></tr>
<tr><td>12</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied, Stacks of 84 m are installed with each AFBC Boilers..
<u>Photographs of 84 mtrs Boiler Stacks</u>
 
</td></tr>
<tr><td>13</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA).</td><td>Complied, D.G Set 250 KVA is available at site and HSD is used as Fuel. D.G Sets of Capacity 500 KVA, 600 KVA X 2 nos are not available at site.</td></tr>
<tr><td></td><td>The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards.</td><td>Complied, D.G.set of capacity 250 KVA is on stand by mode, and monitoring are taken during monthly trial run only. We are doing monitoring of emission on monthly and quaterly basis with the help of internal lab and NABL accrediated external lab respectively.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="3">13 Cont</td><td rowspan="3"></td><td>D.G.Sets are on stand by mode only, and not operated in reporting period. During trial running in the month of June 2021, emission monitoring carried out and results are found beow stipulated limit mentioned in CCA.
Results of D.G Stack (4.2 MW) are tabulated as Table -7
Table -7
<table>
<tr><th>Unit</th><th>Limt</th><th>Monitoring Month</th><th>Results</th></tr>
<tr><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Jun-21</td><td>2.76</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>2.13</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.098</td></tr>
<tr><td>Smoke limit
(Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.24</td></tr>
</table></td></tr>
<tr><td>The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td><td>Complied, 11 mtrs stack is provided at 250 KVA D.G.Sets in accordance to CTO issued by GPCB.</td></tr>
<tr><td rowspan="2">14</td><td rowspan="2">High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.</td><td>Complied, Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field as stand by.</td></tr>
<tr><td>ESP Unit for 66 TPH Boiler
  </td></tr>
<tr><td rowspan="2">15</td><td>Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission.</td><td>Complied, Online monitoring system provided on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission.

SOx / NOx analyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013.
PM analyser : - Make - Bhoomi - Model BI – 6000</td></tr>
<tr><td>This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3.</td><td>Complied, The online monitoring system is linked with plant DCS system in a manner to provide early alarm once the concentration of PM in flue gas emssion exceed 30 mg/Nm3.

The DCS operator will be take all necessary measures including reduction of utilization of boiler capacity in order to bring down or control PM emission / concentration below 50 mg/Nm3.</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>15 Cont.</td><td>An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.</td><td>Online monitoring system is operational and linked with server of CPCB and GPCB also real time data is reflecting at main gate display board.
 
<u>Photograph of Online Analysers</u></td></tr>
<tr><td>16</td><td>The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.</td><td>Complied, Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and Asst General Manager (Operation Head) is assigned the responsibility. As a proactive steps as suggested by Technical expert from ESP supplier, we have instated two more additional baffle plates at discharge chute of both ESPs, and also upgraded electrical panels of ESP, to control PM emission below 30 mg/Nm3.</td></tr>
<tr><td>17</td><td>Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.</td><td>Complied, We have installed Bag Filters as air pollution control systems at coal crushing & grinding operations. We are operating Bag Filters efficiently to achieve the norms prescribed by the GPCB at stack outlet. We are doing monthly emission analysis with the help of our internal lab and quaterly analysis with the help of NABL accredited External Lab.

Results of Coal Crusher Houce Process Stack are tabulated as Table -8
Table -8
<table>
<tr><th rowspan="2">Limit</th><th colspan="6">Results (Unit - mg/Nm3)</th></tr>
<tr><th>Jun-21</th><th>Jul-21</th><th>Aug-21</th><th>Sep-21</th><th>Oct-21</th><th>Nov-21</th></tr>
<tr><td>150</td><td>31.7</td><td>41.3</td><td>33.9</td><td>31.8</td><td>57.3</td><td>46.3</td></tr>
</table>


Photographs of the Bag Filter at Coal Crusher</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="6">18 cont</td><td>The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health).</td><td>Work zone environment (Form 37) is regularly monitored and we ensured that the standards prescribed under should be met.
Summary of results of Work Place Monitoring (From 37) are tabulated as Table -9
Table -9
<table>
<tr><th rowspan="2">RSPM Limit - 10 mg/Nm3</th><th>Location</th><th>Result (Avg)</th><th>Location</th><th>Result (Avg)</th></tr>
<tr><td>RMS - First Floor</td><td>0.56</td><td>Boiler ground floor</td><td>1.74</td></tr>
<tr><td></td><td>RMS-Ground Floor</td><td>0.97</td><td>20 TPH Bolier</td><td>0.91</td></tr>
<tr><td></td><td>Mixer Unit Area</td><td>1.46</td><td>Coal Crusher Unit</td><td>1.26</td></tr>
<tr><td></td><td>Carbon Reactor</td><td>1.07</td><td>Paint Booth Area</td><td>0.94</td></tr>
<tr><td></td><td>Carbon Workshop</td><td>1.08</td><td>Carbon Dryer Area</td><td>1.22</td></tr>
<tr><td></td><td>Carbon Ware House</td><td>0.68</td><td>Carbon Packing Area</td><td>0.39</td></tr>
</table></td></tr>
<tr><td>Following indicative guidelines shall also be followed to reduce the fugitive emission</td><td>Noted</td></tr>
<tr><td>All handling & transport of coal shall be exercised through covered coal conveyors only.</td><td>Complied, Closed / covered conveyor is provided for transport of coal from Greasily Hooper (Coal yard) to Feeding Bunker.
 
Closed Coal Conveying Belt System
Photograph of closed conveyor system</td></tr>
<tr><td>Enclosure shall be provided at coal loading and unloading operations.</td><td>Complied, Enclosure is provided at coal loading & unloading operations area.</td></tr>
<tr><td>Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions</td><td>Complied, We are doing periodical water sprinkling on coal stock piles to retain some moisture in top layer to control fugitive emission during compacting and handling of coal.
 
Coal Storage Yard with Sprikler System</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
18 cont	All transfer points shall be fully enclosed.	**Complied,** All Transfer Points are fully enclosed.  **Photograph of Closed Transfer Point**
	Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	**Complied,** Effective dust suppression /extraction system is provided at crusher house and coal stock yard to abate dust nuisance.
	Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	**Complied,** We are doing regular cleaning of ground & other surface to avoid Dust accumulation.
	Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	**Complied,** Concreted / RCC & Paved Internal Roads are provided.
	Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	**Complied,** Adequate sprinklers at coal yard & coal conveyor is provided. Photograph of Water Sprinklers at Coal Yard is as above .
	Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.	**Complied,** Coal as well as ash is transporting through closed trucks only.
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	**Complied,** We have developed greenbelt all around the plant boundary and along with roads to mitigate fugitive emission & transport dust emission. Details of Green belt development is also mentioned at **sr no 39.**
19	Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering-Ahmadabad or such other institutes of similar repute and its records shall be maintained.	**Complied,** Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC in month of April 2021.

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
20	Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.	**Complied,** We are doing analysis of Ambient Air Quality with the help of Internal Lab (Frequancy Twice in a Week) and Quaterly with the help of NABL accredited External Lab. We are maintaining records and summary for period June to Nov 21 is summarised under **Table No -10.** Emission are within stipulated limits and not exceed at any stage.

Table - 10

	Jun-21			Jul-21		
AAQM -1 (SO2) (Unit- µg/m3) (80 / 50)	Max	Min	Avg	Max	Min	Avg
	16.9	13.1	14.6	16.7	13.4	14.3
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	18.4	16.7	17.4	17.4	14.8	15.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	17.4	15.2	16.5	18.6	16.4	17.2
AAQM -1 (NO2) (Unit- µg/m3) (80 / 40)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	18.5	19.7	19.6	17.4	18.2
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	19.4	17.2	18.5	14.5	12.8	13.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	20.1	18.7	19.4	17.4	15.9	16.9
AAQM -1 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	42.3	39.7	41.2	38.4	34.5	36.2
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	42.3	38.4	40.2	40.2	38.7	39.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	38.2	33.7	35.9	40.1	36.7	38.1
AAQM -1 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	26.4	22.8	24.2	23.4	21.8	22.3
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	22.4	19.1	20.6	22.8	18.4	20.6
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	23.4	17.9	20.9	24.1	17.5	21.5
AAQM -2 (SO2) (Unit- µg/m3) (80 / 50)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	16.4	14.2	15.4	15.9	13.7	14.5
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	17.4	13.8	15.9	15.9	11.8	13.9
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	16.1	12.7	14.5	18.4	12.9	15.8
AAQM -2 (NO2) (Unit- µg/m3) (80 / 40)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	16.4	18.4	19.6	15.8	17.1
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	22.3	18.9	20.1	16.4	14.8	15.2
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	21.3	19.4	20.1	23.4	21.4	22.3

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance						
20 Cont		AAQM -2 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			46.3	44.2	45.7	40.1	36.7	38.4
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			43.1	39.4	41.5	39.4	33.7	35.1
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			38.1	34.7	36.1	39.78	35.4	37.4
		AAQM -2 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			25.4	21.8	23.9	22.3	18.4	20.9
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			22.5	18.4	20.6	21.8	19.4	20.6
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			22.6	18.4	20.4	24.1	20.6	22.9
		AAQM -3 (SO2) (Unit- µg/m3) (80 / 50)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			20.3	16.4	18.5	18.5	14.2	16.1
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			18.9	14.5	16.7	16.8	14.7	15.2
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			16.2	13.1	14.8	16.2	14.7	15.8
		AAQM -3 (NO2) (Unit- µg/m3) (80 / 40)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			23.4	19.4	21.9	20.4	18.5	19.3
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			20.1	18.4	19.4	20.5	18.4	19.3
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			22.3	18.4	20.1	22.6	20.1	21.7
		AAQM -3 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			52.3	50.4	51.7	43.5	38.4	41.3
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			40.1	38.4	39.6	35.6	31.7	33.8
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			35.6	33.7	34.2	39.6	37.1	38.4
		AAQM -3 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			30.1	26.7	28.5	29.4	25.4	27.1
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			25.1	21.9	23.4	22.6	18.9	20.6
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			25.3	22.7	23.6	26.4	24.1	25.4
A - 3 Hazardous / Solid Waste								
21	The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time.	**Complied,** We are complying with rules and regulation with regards of Hazardous Waste in accordance with The Hazardous Waste (Management, Handling and Transboundary Movement) Rules 216 .						

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
21 cont	Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.	**Complied,** The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 amended vide CCA No AWH 104070 dated 19-09-2019 and amended vide CCA No AWH 110284 dated 10-11-2020.
22	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	**Complied,** A separate hazardous waste storage room with PCC floor and leachate collection facility is provided. 
23	ETP sludge shall be sent to the common TSDF.	**Complied,** We are disposing ETP sludge to TSDF for the same we have obtained membership of TSDF name as Safe Enviro Private Limited.
24	The used oil/waste shall be sold only to the registered recyclers/refiners	**Complied,** The used oil/waste is selling to the registered recyclers/refiners only.
25	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	**Complied,** Discarded barrels are selling to registered recycler along with used oils.
26	For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.	**Complied,** Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.  **Photograph of Fly Ash Silos**
	The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc.	**Complied,** We are disposing Fly Ash to Cement Plant and bricks manufacturer or traders

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td>27</td><td>The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.</td><td>Complied, We are complying with the Fly Ash Notification under EPA and submitting annual Fly Ash return to GPCB. During FY 2020-21 we achieved 100 % utilization of Fly Ash by selling to Cement Plant and Fly Ash Traders.
Table -11 (Unit MT)
<table>
<tr><th>Month</th><th>Generation</th><th>Utilization</th><th>Balance</th></tr>
<tr><td>Carry Forward</td><td>50 MT</td><td></td><td></td></tr>
<tr><td>Fy 2020-21</td><td>7233 MT</td><td>100%</td><td>00 MT</td></tr>
<tr><td>Total</td><td>7283 MT</td><td></td><td></td></tr>
</table></td></tr>
<tr><td colspan="3">A - 4 Safety</td></tr>
<tr><td rowspan="2">28</td><td>Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided.</td><td>Complied, Fire Protection system containing fire hydrant, water sprinklers, water spray at transformer, fire detection system and manual call / alarm system. Fire System is provided all around the plant area including storage yard based on TAC and Factories Act.</td></tr>
<tr><td>It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.</td><td>  
Fire Pump House & Hydrant
  
Big Fire Tender (14 KL Water Capacity)
  
Standard Fire Tender (5 KL Water Capacity)</td></tr>
</table>

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Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
29	Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.	**Complied,** We provided Safety Shoes, Helment, Ear plug / muff, Chemical resistant apron, Leather Apron, Handgloves bases on nature of works as Personal Protective Equipments are provided to man power. We are ensuring the uses of PPEs through supervision and training.
30	First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.	**Complied,** 25 nos First Aid Boxes are provided in the unit which are made readily available. First Aid Box containing medical items in accordance to Factory Acts / Rules.
31	Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.	**Complied,** Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.
32	Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.	**Complied,** We are storing chemicals in multiple small capacity tanks / containers in shed of one single large tank / shed area.
33	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	**Complied,** All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks.
34	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	**Complied,** All transporting routes within the factory premises are paved roads.
35	Training shall be given to all workers on safety and health aspects.	**Complied,** Safety training is provided on an average 750 workers on daily basis on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices 4.Fire Prevention and Protection 5.Health Awareness 6.Environment Awareness
36	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	**Complied,** Pre-employment and periodical (annual) medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers, records are maintained.
A - 5 - Noise		
37	To minimize the noise pollution the following noise control measures shall be implemented:	**Noted & Complied**
	Selection of any new plant equipment shall be made with specification of low noise levels.	**Complied,** Selection of any new plant equipments are being done with specification of low noise levels

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
37 Cont	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	**Complied,** Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	**Complied,** Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	**Complied,** Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area.
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	**Complied,** We provided Ear Protection measures like ear plug / muffs to employees.
	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	**Complied,** Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation.
	Construction equipment generating minimum noise and vibration shall be chosen.	**Complied,** We chosen minimum noise and vibration generating construction equipment.
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied,** Ear plug and muffs are made mandatory for construction workers
	Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.	**Complied,** Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion.
	Construction equipment meeting the norms specified by EP Act 1985 shall only be used.	**Complied,** We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.
	Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.	**Complied,** Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.
	Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.	**Complied,** Mufflers are provided at D.G.Sets, Turbine and applicable motorised equipments

	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
38	The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.	**Complied,** Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements. We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab. Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in **Table - 12.**

Table -12

	Jun-21			Jul-21		
Boiler Ground floor Area (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	68.3	65.5	67.25	68.5	65.4	66.6
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	66.5	64.1	65.3	68.6	64.4	66.6
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	69.52	67.4	68.3	68.47	66.5	67.6
Boiler Ground floor Area (Night) (Limit- 70 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	59.4	55.5	57.4	58.7	55.7	56.6
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	56.65	54.4	55.4	57.2	55.4	56.7
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	59.3	57.4	58.4	58.7	56.5	57.9
Coal Crusher House (Day) (Limit- 75 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	69.3	66.5	68.5	68.4	64.4	66.4
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	69.2	65.7	67.9	69.2	65.7	67.6
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	69.3	67.5	68.4	69.5	67.5	68.7
Coal Crusher House (Night) (Limit- 70 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	50.8	58.5	59.2	58.6	55.5	57.4
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	58.2	56.6	57.3	54.2	50.9	52.5
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	55.2	51.9	53.1	57.8	55.1	56.4
Carbon Reactor Area (Day) (Limit- 75 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	66.9	64.8	65.3	67.4	64.3	66.9
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	68.7	63.14	65.8	67.5	65.8	66.4
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	65.2	61.8	63.4	65.8	63.7	64.2
Carbon Reactor Area (Night) (Limit- 70 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	56.9	54.3	55.3	58.1	54.3	56.2
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	57.5	53.4	55.7	56.8	56.1	56.1
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	55.3	52.3	53.7	55.9	53.7	55.1

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Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance

Table -12 Cont

		Jun-21			Jul-21		
38 cont	CBP PAB Area (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
		69.3	64.5	67.2	67.5	69.8	69.4
		Aug-21			Sep-21		
		Max	Min	Avg	Max	Min	Avg
		69.2	67.4	68.5	69.2	67.4	68.4
		Oct-21			Nov-21		
		Max	Min	Avg	Max	Min	Avg
		67.4	65.8	66.3	66.3	62.8	64.7
	CBP PAB Area (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
		Max	Min	Avg	Max	Min	Avg
		59.2	55.2	57.6	56.9	59.1	59.4
		Aug-21			Sep-21		
		Max	Min	Avg	Max	Min	Avg
		59.1	57.4	58.2	59.3	57.4	58.2
		Oct-21			Nov-21		
		Max	Min	Avg	Max	Min	Avg
		56.9	55.8	56.1	56.1	53.7	54.8
	Tire Curring Area (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
		Max	Min	Avg	Max	Min	Avg
		65.2	63.2	64.7	67.1	65.8	66.3
		Aug-21			Sep-21		
		Max	Min	Avg	Max	Min	Avg
		69.2	67.4	68.4	68.4	65.1	66.8
		Oct-21			Nov-21		
		Max	Min	Avg	Max	Min	Avg
		69.2	65.4	67.1	68.5	66.8	67.4
	Tire Curring Area (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
		Max	Min	Avg	Max	Min	Avg
		55.9	53.9	54.8	56.8	55.8	56.1
		Aug-21			Sep-21		
		Max	Min	Avg	Max	Min	Avg
		59.4	56.8	57.4	58.2	55.9	56.4
		Oct-21			Nov-21		
		Max	Min	Avg	Max	Min	Avg
		58.4	56.1	57.4	58.4	56.2	57.4
	CPP-ETP / ZLD (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
		Max	Min	Avg	Max	Min	Avg
		64.5	60.6	62.2	65.9	64.7	66.3
		Aug-21			Sep-21		
		Max	Min	Avg	Max	Min	Avg
		64.2	62.8	63.7	66.2	64.8	65.4
		Oct-21			Nov-21		
		Max	Min	Avg	Max	Min	Avg
		67.2	65.7	66.4	68.4	66.8	67.1
	CPP-ETP / ZLD (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
		Max	Min	Avg	Max	Min	Avg
		55.3	50.8	52.3	55.9	54.7	56.1
		Aug-21			Sep-21		
		Max	Min	Avg	Max	Min	Avg
		55.2	53.4	53.8	56.4	54.2	55.8
		Oct-21			Nov-21		
		Max	Min	Avg	Max	Min	Avg
		56.8	55.3	56.1	58.1	56.1	57.4
	Tire Bias Cutter (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
		Max	Min	Avg	Max	Min	Avg
		67.1	65.3	66.65	67.8	65.8	66.2
		Aug-21			Sep-21		
		Max	Min	Avg	Max	Min	Avg
		64.8	60.3	62.7	66.9	64.1	65.2
		Oct-21			Nov-21		
		Max	Min	Avg	Max	Min	Avg
		65.2	64.7	66.9	69.2	67.4	68.4

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance						
		Table -12 Cont						
38 cont		Tire Bias Cutter (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			56.8	55.3	56.1	57.4	55.3	56.4
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			55.2	50.7	52.4	56.1	54.3	55.3
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			55.3	54.1	56.8	59.4	57.6	58.1
		AAQMS-1 (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			64.54	62.8	63.4	64.1	60.3	62.1
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			64.8	62.7	63.4	63.7	61.8	62.4
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			67.2	63.8	65.1	67.1	65.2	66.7
		AAQMS-1 (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			57.4	55.3	56.9	56.4	54.8	55.9
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			59.2	57.4	58.1	58.4	56.2	57.1
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			57.2	54.3	56.1	59.2	57.2	58.4
		AAQMS-2 (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			63.7	61.2	62.3	61.2	59.4	60.3
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			65.3	63.7	64.2	63.7	61.2	62.3
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			64.5	62.8	63.8	65.2	63.7	64.2
		AAQMS-2 (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			53.9	53	53.3	53.8	51.5	52.8
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			56.1	54.8	55.3	54.8	52.7	53.6
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			55.9	53.7	54.2	54.2	51.9	52.7
		AAQMS-3 (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			67.4	65.8	66.4	65.2	63.8	64.1
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			63.8	61.8	62.5	67.4	65.9	66.1
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			66.2	64.1	65.2	65.2	63.7	64.8
		AAQMS-3 (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
			Max	Min	Avg	Max	Min	Avg
			58.7	56.1	57.1	57.4	55.9	56.1
			Aug-21			Sep-21		
			Max	Min	Avg	Max	Min	Avg
			56.3	52.8	54.8	56.7	54.3	55.8
			Oct-21			Nov-21		
			Max	Min	Avg	Max	Min	Avg
			56.9	54.2	55.7	58.7	54.3	56.9

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td colspan="3">A-7 - Greenbelt & Other Plantation</td></tr>
<tr><td>39</td><td>The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.</td><td>
Complied, As on Oct 2021 total Green Belt developed at area equivalent to 4,12,637 sq mtrs i.e aprox 103 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage.

Table -13
<table>
<tr><th colspan="2">Nos of Trees</th><th colspan="2">Area Bi-Furcation</th></tr>
<tr><th>Description</th><th>Nos</th><th>Description</th><th>Sq mtrs</th></tr>
<tr><td>Trees at Periphery</td><td>41,475</td><td>Trees at Periphery</td><td>1,30,290</td></tr>
<tr><td>Trees at Plant Premises</td><td>16,420</td><td>Tree, Shrubbery & Lawn in side plant</td><td>2,82,347</td></tr>
<tr><td>Total Trees</td><td>57895</td><td>Total Square mtrs</td><td>4,12,637</td></tr>
</table>
1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

Cajanus cajan (Cz XIII. 5)


Bougainvillea (Cz XIII. 5)

Carissa (Cz XIII. 5)


Hamelia Patens

</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
40	The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.	**Complied,** We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree.   **Green Belt at Out Side Open Land**
B - General Conditions		
41	In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.	**Noted and complied,** Close down / Shut down procedure defined and implemented.
42	The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.	**Complied,** CREP notification is applicable with Tire & Tube Plant (Non EC plant). We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records are maintained.
43	All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.	**Complied,** We are doing compliance of issues raised and committed by us during PH proceeding held on 22-11-2011.
44	A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions	**Complied,** A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance</th></tr>
<tr><td rowspan="13">44 Cont</td><td rowspan="13"></td><td colspan="3">Table - 14 -List of Lab equipments & Man Power</td></tr>
<tr><td>Stack Monitoring Kit</td><td>BOD Incubator</td><td>Spectrophotometer</td></tr>
<tr><td>RDS PM 10 & PM 2.5</td><td>COD Digester</td><td>Lux Meter, Handy sampler</td></tr>
<tr><td>Hot Plate & Hot Air Oven</td><td>TDS & DO meter</td><td>Multigas Detector</td></tr>
<tr><td>pH and Conductivity meter</td><td>Sound Level Meter ,</td><td>Turbidity Meters</td></tr>
<tr><td colspan="3">Environment Cell Man Power</td></tr>
<tr><td>Name</td><td>Designation</td><td>Qualifications</td></tr>
<tr><td>Bhawesh Pathak</td><td>Deputy General Manager (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td>Bhavdeep Vaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Sr. Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
<tr><td></td><td>and a separate budget shall be allocated for this purpose.</td><td colspan="3">Complied, Separate expenditure / budget of Environment Cell is maintained.</td></tr>
<tr><td rowspan="8">45</td><td rowspan="8">The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td colspan="3">Complied, A separate account for expenditure under environmental safeguard is being maintained, and summary of expenditures are tabulated in Table -15</td></tr>
<tr><td colspan="3">Table -15</td></tr>
<tr><td colspan="3">Expenditure in Cr.</td></tr>
<tr><td colspan="2">Details of Environment Safe Guards</td><td>Total</td></tr>
<tr><td colspan="2">Air Pollution Control System</td><td>24</td></tr>
<tr><td colspan="2">Water Pollution Control System</td><td>14</td></tr>
<tr><td colspan="2">Hazardous Storage Management</td><td>10.69</td></tr>
<tr><td colspan="2">Landscapping & Plantation</td><td>12.79</td></tr>
<tr><td colspan="2">Misc like pucca road, rain water harvesting pond, set of environmental lab etc</td><td>8.43</td></tr>
<tr><td colspan="2">Total</td><td>69.91</td></tr>
<tr><td>46</td><td>Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.</td><td colspan="3">Complied, Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.</td></tr>
<tr><td>47</td><td>Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly.</td><td colspan="3">Complied, We are doing regular preventive maintenance to avoid leakage from pipes and pumps. Also we are doing prompt action to arrest if in case happened.</td></tr>
</table>

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
47 cont	During material transfer, spillages shall be avoided and garland drain be constructed.	**Complied,** We have sealed all storm water drainage outlets. We had provided check wall (minus pits) equipped with Auto pumping installed at all storm water drainage prior to outlet at compound wall, so that if in case any accidental leakage occurred, we are able to captured the same water and transfer to nearby STPs / Plantation. We had blocked storm water drainage internally at various location so that cleaning water, and plantation watering can be captured between blocked drainage line and pumping to near by ETP / STP. We are ensuring / avoid any outside seepage from our units.  **Photograph of Sealed Storm Drain Outlets**
48	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	**Complied,** All the recommendations of EIA report are vigorously implemented and records are maintained.
49	The company shall carry out socio-economic developmental / community welfare activities in consultation with the District Development Officer /District Collector.	**Complied**, We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector and records are maintained.
50	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	**Complied,** No additional condition is imposed by SEAC or SIAA after issuance of EC. We are complying with the conditions mentioned in issued EC.
51	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.	**Complied,** EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e. addition of Carbon Black Manufacturing Unit)
52	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA.	**Complied,** An advertisement was published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012.

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance
52 cont	and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.	 
53	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	**Complied,** We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency. Last Half Yearly (Dec 20 to May 21) return of EC Compliance report is submitted vide e-mail dated 01-06-2021 in accordance to notification issued vide SO 5845 (E) dated 26th November 2018.
54	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	**Complied,** Compliance report of CCA & CTE are maintained.
55	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	**Complied,** We are submitting half-yearly compliance report in containing status of project including date of start of project. Last Half Yearly (Dec 20 to May 21) return of EC Compliance report is submitted vide e-mail dated 01-06-2021 in accordance to notification issued vide SO 5845 (E) dated 26th November 2018.
56	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory .	**Noted**
57	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	**Complied,** CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021, amended vide CCA AWH 104067 dated 19-09-2019 and amended amended vide CCA No AWH 110284 dated 10-11-2020 . CTE no 90922 issued vide dated 20-02-2018, amended vide CTE no 99784 dated 06-05-2019, CTE correction note issued vide dated 15-01-2020.
58	This Environmental Clearance is valid for five years from the date of issue.	**Complied,** Noted - Project Established and Operational .

Compliance Report of EC no J-11011/162/2017-IA-II(I) dated 08th Jan 2018 as Amended 20th May 2019

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>2</td><td>The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under</td><td>Complied, Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019.

Status of Project
1. Tire & Tube (Non EC product) Plant & CPP are operational for production capacity of 15,000 TPM & 20 MW respectively vide CCA No AWH 104067. Production capacity of Tire & Tube Plant under EC get amended vide EC amendment order dated 15-10-2020, and revised from 10,000 TPM to 15,000 TPM.
2. Carbon Plant of production capacity equivalent to 9,000 TPM is commissioned and Operational. Remaining capacity equivalent to 2,500 TPM is under construction.

Table -16 (Production Details month wise)
<table>
<tr><th>Product</th><th>Unit</th><th>Limit</th><th>Jun-21</th><th>Jul-21</th><th>Aug-21</th></tr>
<tr><td rowspan="2">Tyre & Tube (Non EC product)</td><td rowspan="2">TPM</td><td rowspan="2">15000</td><td>11779.42</td><td>12695</td><td>11481.23</td></tr>
<tr><td>Sep-21</td><td>Oct-21</td><td>Nov-21</td></tr>
<tr><td rowspan="4">CPP</td><td rowspan="4">MWH</td><td rowspan="4">20</td><td>1166.42</td><td>12174.43</td><td>9782.09</td></tr>
<tr><td>Jun-21</td><td>Jul-21</td><td>Aug-21</td></tr>
<tr><td>18.48</td><td>18.59</td><td>18.18</td></tr>
<tr><td>Sep-21</td><td>Oct-21</td><td>Nov-21</td></tr>
<tr><td rowspan="4">Carbon Black</td><td rowspan="4">TPM</td><td rowspan="4">11,500</td><td>18.04</td><td>18.51</td><td>13.91</td></tr>
<tr><td>Jun-21</td><td>Jul-21</td><td>Aug-21</td></tr>
<tr><td>8450.05</td><td>8427.8</td><td>7625.5</td></tr>
<tr><td>Sep-21</td><td>Oct-21</td><td>Nov-21</td></tr>
<tr><td>7802.45</td><td>8483.1</td><td>5846.2</td></tr>
</table></td></tr>
<tr><td rowspan="2">3</td><td>Total Land area is 12,12,560 m2. Industry has already developed greenbelt in an area of 4,00,144 m2, thus covering 33% of the total project area.</td><td>Complied, The statement i.e "Industry has already developed greenbelt in an area of 4,00,144 sq mtrs is amended with statement "industry is intend to developed greenbelt in an area of 4,00,144 sq mtrs.We have developed green belt in an area 4,12,637 sq mtrs i.e aprox 103 acre.</td></tr>
<tr><td>There are 8 reserved forests within 10 km of the project site. Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.</td><td>Noted</td></tr>
<tr><td>4</td><td>The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire+ Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.</td><td>Complied, Carbon Plant of production capacity equivalent to 9,000 TPM is commissioned and Operational. Remaining capacity equivalent to 2,500 TPM is under construction.

Cost of Pollution Control Measures expenditures Tire Plant 58.29 Cr and Carbon Plant 11 Cr and Total 69.29 Cr completed and tabulated in Table No 15. The recurring cost for pollution control measures during Fy 2018-19 & 2019-2020 are 495 Lakh & 247 Lakh for Tire Plant, 00 lakh and 4 lakh for Carbon Plant.

Expenditures under CSR for FY 2018-19, FY 2019-20 and FY 2020-21 are 1.05 cr, 1.35 cr and 1.82 cr respectively. We had provided one time fund of Rs 6 cr for development of infrastructure at Akshay Patra (a mid day meal scheme) and provided Rs 1.6 cr for operation in fy 2019-20.</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>5</td><td>Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day+ additional 1445 cum/day).</td><td>Complied, Total Water consumption is below stipulated limits. Consumption of Fresh Water is below stipulated limits. Fresh water required met from GWIL, and permission has been obtained.</td></tr>
<tr><td rowspan="2">5 cont</td><td rowspan="2">Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product), to be met from Gujarat Water Infrastructure Ltd (GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.</td><td>Complied, We are maintaining Zero Liquid discharge. Records of Water uses are tabulated under Table - 17.</td></tr>
<tr><td>
Table -17 (Details Fresh Water Consumption and Recycled)
<table>
<tr><td rowspan="4">Fresh Water Limit 5500 KLD</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3851.7</td><td>3481.7</td><td>3666.7</td><td>3165.3</td><td>2855.3</td><td>3010.3</td></tr>
<tr><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3255.7</td><td>2965.2</td><td>3110.7</td><td>3222</td><td>2812</td><td>3017</td></tr>
<tr><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3547.2</td><td>3231.1</td><td>3389.2</td><td>2951</td><td>2601</td><td>2776</td></tr>
<tr><td rowspan="4">Recycle Water Limit 1100 KLD</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1002</td><td>902</td><td>952</td><td>943</td><td>819</td><td>881</td></tr>
<tr><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>971</td><td>809</td><td>890</td><td>868</td><td>742</td><td>805</td></tr>
<tr><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>893</td><td>789</td><td>841</td><td>1002</td><td>958</td><td>980</td></tr>
<tr><td rowspan="4">Rain Water</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>225</td><td>195</td><td>210</td><td>226</td><td>176</td><td>201</td></tr>
<tr><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>328</td><td>288</td><td>308</td><td>314</td><td>284</td><td>299</td></tr>
<tr><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>202</td><td>178</td><td>190</td><td>0</td><td>0</td><td>0</td></tr>
<tr><td rowspan="4">Total Water Limit 6600 KLD</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>5078.7</td><td>4578.7</td><td>4828.7</td><td>4334.3</td><td>3850.3</td><td>4092.3</td></tr>
<tr><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>4554.7</td><td>4062.2</td><td>4308.7</td><td>4404</td><td>3838</td><td>4121</td></tr>
<tr><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>4642.2</td><td>4198.1</td><td>4420.2</td><td>3953</td><td>3559</td><td>3756</td></tr>
</table>
</td></tr>
</table>

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>6</td><td>Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day+ additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.</td><td>Industrial Effluent are recycled in to process and Treated Domestic Waste Water reused for gardening purpose. Records are Tabulated in Table -18
Table -18
(Details Industrial Effluent)
Total Industial Effluent- Limit 1222 KLD<table><tr><th></th><th colspan="3">Jun-21</th><th colspan="3">Jul-21</th></tr><tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td></td><td>1178</td><td>768</td><td>973</td><td>1082</td><td>706</td><td>894</td></tr><tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr><tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td></td><td>1087</td><td>733</td><td>910</td><td>960</td><td>670</td><td>815</td></tr><tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr><tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td></td><td>898</td><td>788</td><td>843</td><td>1015</td><td>965</td><td>990</td></tr></table>Table -18 Cont
(Domestic Waste Water Generation)
Total Domestic Sewage Limit 900 KLD<table><tr><th></th><th colspan="3">Jun-21</th><th colspan="3">Jul-21</th></tr><tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td></td><td>585</td><td>481.3</td><td>533.3</td><td>583.5</td><td>459</td><td>521.5</td></tr><tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr><tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td></td><td>548</td><td>452.7</td><td>500.7</td><td>555.5</td><td>479.5</td><td>517.5</td></tr><tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr><tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr><tr><td></td><td>569.5</td><td>471.5</td><td>520.5</td><td>510</td><td>440</td><td>475</td></tr></table></td></tr>
<tr><td>7</td><td>The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW).</td><td>Complied, Power Requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA.</td></tr>
<tr><td>8</td><td>Existing Unit has 4 DG sets, 2 of 250 kVA , 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.</td><td>Complied, 4.2 MW D.G.Set X 1 No, and 250 KVA X 2 Nos D.G.Sets are on stand by. 2000 KVA D.G.is not installed at site.

New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively.</td></tr>
<tr><td>9</td><td>At present, there are 6 boilers and 3 DG sets.</td><td>Complied,
No change in list of Boiler.
Change in list of D.G.Sets as explain above in sr no 7</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>8 cont</td><td>Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the detail as under</td><td>
Complied, New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively.

There are changes in nos of Boilers & Dryers. Status of Boiler and Dryer are tabulated in Table No 19.

Table-19
Approved under EC dated 08-01-2018
<table>
<tr><td rowspan="2">Boiler-1 & Boiler 2 for 20 MW CPP (66TPH each)</td><td rowspan="2">Operational</td><td>Boiler-7 (45 TPH)</td><td rowspan="2">Under Construction</td></tr>
<tr><td>Boiler-11 (WHRB)</td></tr>
<tr><td rowspan="2">Boiler-3 & Boiler 4 (20 TPH each)</td><td rowspan="2">Operational</td><td>Boiler-12 (WHRB)</td></tr>
<tr><td>Dryer-3 - (80 TPD)</td></tr>
<tr><td>Boiler-5 (2.8 TPH)</td><td>Stopped</td><td>Boiler 1.5 TPH</td><td rowspan="2">Not to be installed</td></tr>
<tr><td>Boiler-6 (95 TPH)</td><td>Operational</td><td>D.G.Set 2000 KVA</td></tr>
<tr><td>Boiler-8 (WHRB)</td><td>Operational</td><td colspan="2" rowspan="10">I.Boiler 1.5 TPH and D.G.Set 2000 KVA are approved under EC dated 08-01-2018 and CTE 90922 dated 20-02-2018, but not to be installed at site.

II.EC and CTE are get amended vide dated 15-10-2020 and vide CTE No 99784 dated 06.05.2019.</td></tr>
<tr><td>Boiler-9 (WHRB)</td><td>Operational</td></tr>
<tr><td>Boiler-10 (WHRB)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (4.2 MW)</td><td>Operational</td></tr>
<tr><td>Dryer-1 - (240 TPD)</td><td>Operational</td></tr>
<tr><td>Dryer-2 - (180 TPD)</td><td>Operational</td></tr>
<tr><td>2500 KVA X 2
125 KVA X 1
20 KVA X 1</td><td>Operational</td><td colspan="2">New D.G.Set added vide amended EC dated 15-10-2020 and CC&A No110284 dated 10-11-2020</td></tr>
</table>
Additional D.G.Sets | Status
</td></tr>
<tr><td>9</td><td>Details of Solid Waste / Hazardous Waste Generation and its management are as under</td><td>
Hazardous waste generation and disposal are tabulated in Table 20.

Table 20
<table>
<tr><th>Type of Waste</th><th>Limit</th><th>Generation June 21 to Nov 21</th><th>Method of Disposal</th></tr>
<tr><td>ETP Chemical Sludge</td><td>1510 MT</td><td>13.1 MT</td><td rowspan="3">TSDF</td></tr>
<tr><td>Paint Waste & Residue</td><td>120 Kg</td><td>50 Kg</td></tr>
<tr><td>Oily Cotton Waste</td><td>7 MT</td><td>2.89 MT</td></tr>
<tr><td>Spent / Used Oil - Existing</td><td>421 MT</td><td>44.1 MT</td><td rowspan="2">Register Recycler</td></tr>
<tr><td>Discarded container & Barrel</td><td>425 Nos</td><td>210 Nos</td></tr>
</table>
</td></tr>
</table>

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
10	The project/activity is covered under category A of item 5(e) Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.	**Noted.**
11	The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.	**Noted.**
12	The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.	**Noted.**
13	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2),the Ministry of Environment, Forest and Climate change, hereby accords environmental clearance to the project	**Noted.**
	Carbon Black manufacturing unit' of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below.	**Complied,** Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019.
a	Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	**Complied,** CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021, amended vide CCA AWH 104067 dated 19-09-2019 and amended amended vide CCA No AWH 110284 dated 10-11-2020 . CTE no 90922 issued vide dated 20-02-2018, amended vide CTE no 99784 dated 06-05-2019, CTE correction note issued vide dated 15-01-2020.
b	As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.	**Complied,** We operated our Zero Liquid Discharge unit efficiently and recycle all treated water in to process. No waste / treated water discharged outside the premises.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>c</td><td>Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.</td><td>Complied, Under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, we have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 dated 20-02-2018 and Consent to Operate (CCA) no AWH 85243 dated 12.04.2017 valid up to 01.12.2021.

We are strictly complying with norms mentioned in both Consents and records are maintained.</td></tr>
<tr><td>d</td><td>National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed</td><td>Complied, The National Emission Standard for Organic Chemical Manufacturing Industry issued by Ministry vide G.S.R 608 (E) dated 21st July 2010 and amended from time to time is applicable for flare system. We don't have Flare System. Therefore this standard is not applicable with us.</td></tr>
<tr><td>e</td><td>To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.</td><td>Complied, To control the fugitive emission, we have installed Bag Filters at Carbon Black Plant, Coal Handling System, Mixing Units.

Adequate height of stacks as per guideline has provided for gaseous emission.</td></tr>
<tr><td>f</td><td>Solvent management shall be carried out as follows :</td><td rowspan="8">Complied, We are not using solvent in our process therefore, these are not applicable.</td></tr>
<tr><td>i</td><td>Reactor shall be connected to chilled brine condenser system.</td></tr>
<tr><td>ii</td><td>Reactor and solvent handling pump shall have mechanical seals to prevent leakages</td></tr>
<tr><td>iii</td><td>The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.</td></tr>
<tr><td>iv</td><td>Solvents shall be stored in a separate space specified with all safety measures.</td></tr>
<tr><td>v</td><td>Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.</td></tr>
<tr><td>vi</td><td>Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.</td></tr>
<tr><td>vii</td><td>All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</td></tr>
<tr><td>g</td><td>Total fresh water requirement shall not exceed 5500 cum/day</td><td>Complied, Fresh Water consumption is below stipullated limit. Daily maximum / minimum and avg monthly consumption are tabulated as below in Table -1.
<table>
<tr><th colspan="7">Table -1</th></tr>
<tr><th rowspan="2">Unit - KLD</th><th colspan="3">Jun-21</th><th colspan="3">Jul-21</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td></td><td>5078.7</td><td>4578.7</td><td>4828.7</td><td>4334.3</td><td>3850.3</td><td>4092.3</td></tr>
<tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>4554.7</td><td>4062.2</td><td>4308.7</td><td>4404</td><td>3838</td><td>4121</td></tr>
<tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>4642.2</td><td>4198.1</td><td>4420.2</td><td>3953</td><td>3559</td><td>3756</td></tr>
</table></td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
g cont	proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA.	**Complied,** Fresh water is supplied by GWIL.
h	Process effluent/any wastewater shall not 'be allowed to mix with storm water. Storm water drain shall be passed through guard pond	**Complied,** Process effluent collection system and storm water drainage line are separate to avoid mix. Guard Pond provided in Storm Water drainage line.
i	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and solvent transfer through pumps.	**Complied,** No Hazardous chemical are store at site. All others chemicals are stored in tanks, tanks farms and small carboys etc. All necessary safety arrangement has provided.
j	Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.	**Complied,** No process organic and spent carbon generated. ETP sludge and MEE evaporation salt has disposed off to the TSDF.
k	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.	**Complied,** Hazardous chemical are not used and stored at site.
l	The company shall undertake waste minimization measures as below:	**Noted.**
i	Metering and control of quantities of active ingredients to minimize waste.	**Complied,** Metering provided
ii	Reuse of by-products from the process as raw materials or as raw material substitutes in other processes	**Complied,** We re-use Off Gas (By product of Carbon Black Plant) as fuel for Boiler attached with 20 MW CPP.
iii	Use of automated filling to minimize spillage.	**Complied,** Automated filling / unloading provided at Tank Farms and respected area of plant.
iv	Use of Close Feed system into batch reactors.	**Complied,** Close Feed system has provided
v	Venting equipment through vapour recovery system.	**Complied,** Venting equipment have provided with reactor of Carbon Black Plant through vapour recovery system
vi	Use of high pressure hoses for equipment clearing to reduce wastewater generation.	**Complied,** We are using high pressure hoses for equipment clearing to reduce waste water generation.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>m</td><td>The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.</td><td>
Complied, As on Oct 2021 total Green Belt developed at area equivalent to 4,12,637 sq mtrs i.e aprox 103 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage.
Table -13
<table>
<tr><th colspan="2">Nos of Trees</th><th colspan="2">Area Bi-Furcation</th></tr>
<tr><th>Description</th><th>Nos</th><th>Description</th><th>Sq mtrs</th></tr>
<tr><td>Trees at Periphery</td><td>41,475</td><td>Trees at Periphery</td><td>1,30,290</td></tr>
<tr><td>Trees at Plant Premises</td><td>16,420</td><td>Tree, Shrubbery & Lawn in side plant</td><td>2,82,347</td></tr>
<tr><td>Total Trees</td><td>57895</td><td>Total Square mtrs</td><td>4,12,637</td></tr>
</table>
1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

Cajanus cajan (Cz XIII. 5)

Bougainvillea (Cz XIII. 5)

Carissa (Cz XIII. 5)

Hamelia Patens
</td></tr>
<tr><td>n</td><td>All the commitments made regarding issues raised during the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.</td><td>Complied, we ccompleted task related with all commitments made by us during PH held on date 26/09/2017 and records are maintained.</td></tr>
<tr><td>o</td><td>At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.</td><td>Noted and Complied.
Our expenditures under ESC / CSR for FY 2018-19, FY 2019-20 and FY 2020-21 are Rs 1.05 cr, Rs 1.35 cr and Rs 1.85 cr respectively. Records of all expenditure are maintained. We had provided one time fund of Rs 6 cr for development of infrastructure at Akshay Patra (Mid-day meal scheme) and provided Rs 1.6 Cr for operation in FY 2019-20.</td></tr>
<tr><td>p</td><td>For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.</td><td>
Complied, Acoustic enclosure is provided at D.G.Sets. Stacks height provided as per prescribe limit mentioned in CTE issued by GPCB.
Table - 21
<table>
<tr><td>Name of D.G Set</td><td>Stack Height</td><td>Name of D.G Set</td><td>Stack Height</td></tr>
<tr><td>D.G Set 250 KVA - No1</td><td>11 mtr</td><td rowspan="2">D.G Set 250 KVA -No 2</td><td rowspan="2">11 mtr</td></tr>
<tr><td>D.G Set 4.2 MW</td><td>54 mtr</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td>p cont</td><td></td><td>D.G.Sets are on stand by mode only, and not operated in reporting period. During trial running in the month of June 2021, emission monitoring carried out and results are found beow stipulated limit mentioned in CCA order number AWH 110284 .
Table 22
<table>
<tr><th>Name of D.G Set</th><th>Parameter & Unit</th><th>Limit</th><th>Monitoring Month</th><th>Results</th></tr>
<tr><td rowspan="4">D.G Set 250 KVA No1</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Jun-21</td><td>1.52</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.21</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.078</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.14</td></tr>
<tr><td rowspan="4">D.G Set 250 KVA No2</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Jun-21</td><td>1.59</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.18</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.081</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.17</td></tr>
<tr><td rowspan="4">D.G Set 4.2 MW</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Jun-21</td><td>2.76</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>2.13</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.098</td></tr>
<tr><td>Smoke limit (Light absorbtion Coefficient) (m^{-1})</td><td>≤0.7</td><td>0.24</td></tr>
</table></td></tr>
<tr><td>q</td><td>The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.</td><td>Complied, Fire Fighting System consisting of Fire Hydrant, Fire Extinguishers, Fire Detection and Alarm panels have provided
 
Fire Pump House & Hydrant | Fire Tender
   </td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
r	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	**Complied,** Occupation health check of workmen is carried out and records are maintained.
s	Raw material storage should not exceed 3 days at any point of time.	**Complied,** Raw Material Storage allowed to store for 30 days vide EC amendment order dated 20th May 2019. Raw Material is stored for maximum 30 days.
t	Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.	**Complied,** Continuous online (24X7) monitoring system for stack emissions have installed for measurement of flue gas discharge and the pollutants concentration, and CEMS is connected with CPCB / GPCB server for transmission of data. We have installed web camera with night vision capability at ETP for online continuous monitoring of effluent, and flow meters provided to monitoring qty.
13.1	**The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-**	
i	The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.	**Complied,** Compliance records of CCA / CTE conditions are maintained.
ii	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	**Noted and complied :** We obtained EC amendment for CPP expansion vide amendment order dated 15-10-2020.
iii	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	**Complied,** 3 nos of AAQM stations (manual sampling) have provided in consultation with the GPCB RO (Bhuj) Office. One station is installed in the upwind and two stations are installed in downwind direction so that maximum ground level concentrations can be captured.
	The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.	**Complied,** We are doing twice in week analysis of Ambient Air Quality at internal lab and quarterly analysis by NABL accredited External Lab.

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 10

	Jun-21			Jul-21		
AAQM -1 (SO2) (Unit- µg/m3) (80 / 50)	Max	Min	Avg	Max	Min	Avg
	16.9	13.1	14.6	16.7	13.4	14.3
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	18.4	16.7	17.4	17.4	14.8	15.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	17.4	15.2	16.5	18.6	16.4	17.2
AAQM -1 (NO2) (Unit- µg/m3) (80 / 40)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	18.5	19.7	19.6	17.4	18.2
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	19.4	17.2	18.5	14.5	12.8	13.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	20.1	18.7	19.4	17.4	15.9	16.9
AAQM -1 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	42.3	39.7	41.2	38.4	34.5	36.2
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	42.3	38.4	40.2	40.2	38.7	39.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	38.2	33.7	35.9	40.1	36.7	38.1
AAQM -1 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	26.4	22.8	24.2	23.4	21.8	22.3
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	22.4	19.1	20.6	22.8	18.4	20.6
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	23.4	17.9	20.9	24.1	17.5	21.5
AAQM -2 (SO2) (Unit- µg/m3) (80 / 50)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	16.4	14.2	15.4	15.9	13.7	14.5
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	17.4	13.8	15.9	15.9	11.8	13.9
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	16.1	12.7	14.5	18.4	12.9	15.8
AAQM -2 (NO2) (Unit- µg/m3) (80 / 40)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	20.3	16.4	18.4	19.6	15.8	17.1
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	22.3	18.9	20.1	16.4	14.8	15.2
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	21.3	19.4	20.1	23.4	21.4	22.3
AAQM -3 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	46.3	44.2	45.7	40.1	36.7	38.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	43.1	39.4	41.5	39.4	33.7	35.1
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	38.1	34.7	36.1	39.78	35.4	37.4

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>
Table 10 Cont
<table>
<tr><td rowspan="3">AAQM -2 (PM 2.5) (Unit-µg/m3) (60 / 40)</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>25.4</td><td>21.8</td><td>23.9</td><td>22.3</td><td>18.4</td><td>20.9</td></tr>
<tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>22.5</td><td>18.4</td><td>20.6</td><td>21.8</td><td>19.4</td><td>20.6</td></tr>
<tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>22.6</td><td>18.4</td><td>20.4</td><td>24.1</td><td>20.6</td><td>22.9</td></tr>
<tr><td rowspan="3">AAQM -3 (SO2) (Unit- µg/m3) (80 / 50)</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>20.3</td><td>16.4</td><td>18.5</td><td>18.5</td><td>14.2</td><td>16.1</td></tr>
<tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>18.9</td><td>14.5</td><td>16.7</td><td>16.8</td><td>14.7</td><td>15.2</td></tr>
<tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>16.2</td><td>13.1</td><td>14.8</td><td>16.2</td><td>14.7</td><td>15.8</td></tr>
<tr><td rowspan="3">AAQM -3 (NO2) (Unit- µg/m3) (80 / 40)</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>23.4</td><td>19.4</td><td>21.9</td><td>20.4</td><td>18.5</td><td>19.3</td></tr>
<tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>20.1</td><td>18.4</td><td>19.4</td><td>20.5</td><td>18.4</td><td>19.3</td></tr>
<tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>22.3</td><td>18.4</td><td>20.1</td><td>22.6</td><td>20.1</td><td>21.7</td></tr>
<tr><td rowspan="3">AAQM -3 (PM 10) (Unit- µg/m3) (100 / 60)</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>52.3</td><td>50.4</td><td>51.7</td><td>43.5</td><td>38.4</td><td>41.3</td></tr>
<tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>40.1</td><td>38.4</td><td>39.6</td><td>35.6</td><td>31.7</td><td>33.8</td></tr>
<tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>35.6</td><td>33.7</td><td>34.2</td><td>39.6</td><td>37.1</td><td>38.4</td></tr>
<tr><td rowspan="3">AAQM -3 (PM 2.5) (Unit-µg/m3) (60 / 40)</td><td colspan="3">Jun-21</td><td colspan="3">Jul-21</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>30.1</td><td>26.7</td><td>28.5</td><td>29.4</td><td>25.4</td><td>27.1</td></tr>
<tr><td></td><td colspan="3">Aug-21</td><td colspan="3">Sep-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>25.1</td><td>21.9</td><td>23.4</td><td>22.6</td><td>18.9</td><td>20.6</td></tr>
<tr><td></td><td colspan="3">Oct-21</td><td colspan="3">Nov-21</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>25.3</td><td>22.7</td><td>23.6</td><td>26.4</td><td>24.1</td><td>25.4</td></tr>
</table>
</td></tr>
<tr><td>V</td><td>The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).</td><td>Complied, Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements.

We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab.

Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in Table -12 respectively.</td></tr>
</table>

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 12

	Jun-21			Jul-21		
Boiler Ground floor Area (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	68.3	65.5	67.25	68.5	65.4	66.6
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	66.5	64.1	65.3	68.6	64.4	66.6
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	69.52	67.4	68.3	68.47	66.5	67.6
Boiler Ground floor Area (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	59.4	55.5	57.4	58.7	55.7	56.6
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	56.65	54.4	55.4	57.2	55.4	56.7
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	59.3	57.4	58.4	58.7	56.5	57.9
Coal Crusher House (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	69.3	66.5	68.5	68.4	64.4	66.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	69.2	65.7	67.9	69.2	65.7	67.6
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	69.3	67.5	68.4	69.5	67.5	68.7
Coal Crusher House (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	50.8	58.5	59.2	58.6	55.5	57.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	58.2	56.6	57.3	54.2	50.9	52.5
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	55.2	51.9	53.1	57.8	55.1	56.4
Carbon Reactor Area (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	66.9	64.8	65.3	67.4	64.3	66.9
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	68.7	63.14	65.8	67.5	65.8	66.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	65.2	61.8	63.4	65.8	63.7	64.2
Carbon Reactor Area (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	56.9	54.3	55.3	58.1	54.3	56.2
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	57.5	53.4	55.7	56.8	56.1	56.1
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	55.3	52.3	53.7	55.9	53.7	55.1
CBP PAB Area (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	69.3	64.5	67.2	67.5	69.8	69.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	69.2	67.4	68.5	69.2	67.4	68.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	67.4	65.8	66.3	66.3	62.8	64.7

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 12 Cont

	Jun-21			Jul-21		
CBP PAB Area (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	59.2	55.2	57.6	56.9	59.1	59.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	59.1	57.4	58.2	59.3	57.4	58.2
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	56.9	55.8	56.1	56.1	53.7	54.8
Tire Curring Area (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	65.2	63.2	64.7	67.1	65.8	66.3
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	69.2	67.4	68.4	68.4	65.1	66.8
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	69.2	65.4	67.1	68.5	66.8	67.4
Tire Curring Area (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	55.9	53.9	54.8	56.8	55.8	56.1
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	59.4	56.8	57.4	58.2	55.9	56.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	58.4	56.1	57.4	58.4	56.2	57.4
CPP-ETP / ZLD (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	64.5	60.6	62.2	65.9	64.7	66.3
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	64.2	62.8	63.7	66.2	64.8	65.4
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	67.2	65.7	66.4	68.4	66.8	67.1
CPP-ETP / ZLD (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	55.3	50.8	52.3	55.9	54.7	56.1
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	55.2	53.4	53.8	56.4	54.2	55.8
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	56.8	55.3	56.1	58.1	56.1	57.4
Tire Bias Cutter (Day) (Limit- 75 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	67.1	65.3	66.65	67.8	65.8	66.2
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	64.8	60.3	62.7	66.9	64.1	65.2
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	65.2	64.7	66.9	69.2	67.4	68.4
Tire Bias Cutter (Night) (Limit- 70 dBA)	Jun-21			Jul-21		
	Max	Min	Avg	Max	Min	Avg
	56.8	55.3	56.1	57.4	55.3	56.4
	Aug-21			Sep-21		
	Max	Min	Avg	Max	Min	Avg
	55.2	50.7	52.4	56.1	54.3	55.3
	Oct-21			Nov-21		
	Max	Min	Avg	Max	Min	Avg
	55.3	54.1	56.8	59.4	57.6	58.1

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance

Table 12 Cont

	Jun-21			Jul-21		
AAQMS-1 (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	64.54	62.8	63.4	64.1	60.3	62.1
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	64.8	62.7	63.4	63.7	61.8	62.4
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	67.2	63.8	65.1	67.1	65.2	66.7
AAQMS-1 (Night) (Limit- 70 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	57.4	55.3	56.9	56.4	54.8	55.9
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	59.2	57.4	58.1	58.4	56.2	57.1
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	57.2	54.3	56.1	59.2	57.2	58.4
AAQMS-2 (Day) (Limit- 75 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	63.7	61.2	62.3	61.2	59.4	60.3
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	65.3	63.7	64.2	63.7	61.2	62.3
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	64.5	62.8	63.8	65.2	63.7	64.2
AAQMS-2 (Night) (Limit- 70 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	53.9	53	53.3	53.8	51.5	52.8
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	56.1	54.8	55.3	54.8	52.7	53.6
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	55.9	53.7	54.2	54.2	51.9	52.7
AAQMS-3 (Day) (Limit- 75 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	67.4	65.8	66.4	65.2	63.8	64.1
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	63.8	61.8	62.5	67.4	65.9	66.1
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	66.2	64.1	65.2	65.2	63.7	64.8
AAQMS-3 (Night) (Limit- 70 dBA)	**Jun-21**			**Jul-21**		
	Max	Min	Avg	Max	Min	Avg
	58.7	56.1	57.1	57.4	55.9	56.1
	Aug-21			**Sep-21**		
	Max	Min	Avg	Max	Min	Avg
	56.3	52.8	54.8	56.7	54.3	55.8
	Oct-21			**Nov-21**		
	Max	Min	Avg	Max	Min	Avg
	56.9	54.2	55.7	58.7	54.3	56.9

vi	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.	Rain Water harvesting pond of size 180 X 70 X 4.5 Mtr is provided.

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="2">vi Cont</td><td rowspan="2"></td><td>Photograph of Rain Water Harvesting Pond</td></tr>
<tr><td> 
</td></tr>
<tr><td>vii</td><td>Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.</td><td>Complied, Safety training is provided on an average 750 workers on daily basis on topics of
1. Safe Material Handling including Chemical Handling
2. Behaviour Safety
3.Safe Work Practices
4.Fire Prevention and Protection
5.Health Awareness
6.Environment Awareness</td></tr>
<tr><td>viii</td><td>The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.</td><td>Complied, for the operational parts of project, we have provided all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry, and the simllar are under construction for under progress reamining project works. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing are implemented in operational parts of project and the simillar will replica in remaining under construction project part.</td></tr>
<tr><td>ix</td><td>The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.</td><td>Complied,
We did expenditure under CSR / CER for FY 2018-19, FY 2019-20 and FY 2020-21 of Rs 1.05 Cr, 1.35 Cr and Rs 1.85 Cr respectively, records of same is maintained.
We had provided one time fund of Rs 6 Cr for development of infrastucture at Akshay Patra (a mid day meal scheme) and provided Rs 1.6 Cr for operation in FY 2019-20.</td></tr>
<tr><td rowspan="2">x</td><td>A separate Environmental Management Cell equipped with</td><td>Complied, A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.</td></tr>
<tr><td>full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</td><td>
<table>
<tr><th colspan="3">Table - 14 -List of Lab equipments & Man Power</th></tr>
<tr><td>Stack Monitoring Kit</td><td>BOD Incubator</td><td>Spectrophotometer</td></tr>
<tr><td>RDS PM 10 & PM 2.5</td><td>COD Digester</td><td>Lux Meter,Handy sampler</td></tr>
<tr><td>Hot Plate & Hot Air Oven</td><td>TDS & DO meter</td><td>Multigas Detector</td></tr>
<tr><td>PH and Conductivity meter</td><td>Sound Level Meter ,</td><td>Turbidity Meters</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance</th></tr>
<tr><td rowspan="8">x cont</td><td rowspan="8"></td><td>Table 14 Cont
Environment Cell Man Power
<table>
<tr><th>Name</th><th>Designation</th><th>Qualifications</th></tr>
<tr><td>Bhawesh Pathak</td><td>Deputy General Manager (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td>Bhavdeep Vaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Sr. Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
</table></td></tr>
<tr><td>xi</td><td>The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measures shall not be diverted for any other purpose.</td><td>Complied, Fund for Environmental Management is earmarked. And details of expenditure are given in sr. no 4.</td></tr>
<tr><td>xii</td><td>A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.</td><td>Complied, Copies of Clearance sent vide normal post to all concerns.</td></tr>
<tr><td>xiii</td><td>The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status reports shall be posted on the website of the company.</td><td>Complied, We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency.

Last Half Yearly (Dec 2020 to May 2021) return of EC Compliance report is submitted vide e-mail dated 01-06-2021, in accordance to notification issued vide SO 5845 (E) dated 26th November 2018.

Link of Website - bkt-tires.com</td></tr>
<tr><td>xiv</td><td>The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended</td><td>Complied, The environmental statement for each financial year 2020-21 in Form-V is submitted to GPCB online vide letter no -HSE/BKT/ENV/2021-22/56 dated 10-06-2021.</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance
xiv cont	subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.	**Complied,** Link of Website - bkt-tires.com Environmental statement (Form V) is submitted to RO MoEF&CC Bhopal vide e-mail dated 10-06-2021.
xv	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic .in. This shall be advertised within seven days 'from' th e date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.	**Complied,** Information regarding EC obtained had published in two daily news paper Divya Bhaskar (Gujarati) & Time of India (English) on dated 16-01-2018. The same have been informed to MoEF&CC Regional Office (WZ). TIMES OF INDIA 16.01.2018 **PUBLIC NOTICE** GRANT OF ENVIRONMENT CLEARANCE TO BALKRISHANA INDUSTRIES LIMITED FOR SETTING UP CARBON BLACK MANUFACTURING UNIT IN EXISTING PLANT AT VILLAGE PADDHAR, TALUKA : BHUJ, DISTRICT : KUTCH, GUJARAT FOR M/S. BALKRISHNA INDUSTRIES LIMITED. This is to inform to the public that Ministry of Environment, Forest and Climate Change, Government of India has accorded Environment Clearance to M/s. Balkrishna Industries Limited for setting up a 11,500 TPM Carbon Black Manufacturing Facility in their existing plant at village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s. Balkrishna Industries Limited. The environmental clearance has been granted vide letter no. J-11011/162/2017 - IA II (I) dated : 8th January 2018 under Environment Impact Assessment Notification, 2006 (as amended). Copy of environment clearance is available with Gujarat Pollution Control Board and may also be seen at website of Ministry at http://moef.nic.in For, M/s. BALKRISHNA INDUSTRIES LIMITED સાથે વધુ સારા સમાચાર છે તે એપ્રિલ 2017માં માત્ર એક વખત એડવાઈઝ DIVYA BHASKAR 16.01.2018 **જાહેર નોટીસ** મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટમાં કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુરી. આથી જાણ કરવામાં આવે છે કે મિનિસ્ટ્રી ઓફ એન્વાયરમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જ, ગવર્મેન્ટ ઓફ ઇન્ડિયા દ્વારા મેસર્સ બાલકિષ્ના ઇન્ડિસ્ટ્રીઝ મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટ માં ૧૧૫૦૦ ટીપીએમ કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુર આપેલ છે. એન્વાયરમેન્ટ ઇમ્પેક્ટ એસસેસમેન્ટ જાહેરનામા ૨૦૦૬ (એમેન્ડેડ) હેઠળ પર્યાવરણની મંજુરી પત્ર નંબર :- જે-૧૧૦૧૧/૧૬૨/૨૦૧૭-આઇ એ ૨ (૧) તારીખ :- ૮ જાન્યુઆરી ૨૦૧૮ દ્વારા મળેલ છે. ઉપરોક્ત પત્રની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તેમજ મિનિસ્ટ્રીની વેબ સાઇટ (http://moef.nic.in) ઉપર ઉપલબ્ધ છે. મેસર્સ બાલકિષ્ના ઇન્ડસ્ટ્રીઝ લિમિટેડ વતી
14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	**Noted.**
15	The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.	**Noted.**
16	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans- boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with amendments therein.	**Complied,** CCA obtained.

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I) issued vide dated 08-01-2018 amended vide date 20-05-2019		
Sr No	**Condition of EC No J-11011/162/2017-IA-II (I)**	**Status of Compliance**
2	The Ministry vide letter dated 8th January 2018 has granted environmental clearance in favour of Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11,500 TPM at Village – Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).	**Noted.**
3	Now amendment in the said environmental clearance had been sought in respect of survey nos, green belt area and raw material storage.	**Noted.**
4	The proposal was considered by Expert Appraisal Committee (Industry -2) in its meeting held on 24- 26 September 2018 and 29-31 January 2019. The Committee has recommended for the proposed amendment in the said environmental clearance dated 8th January 2018 as under	**Noted.**
4	Para 2 & 13, Plot no 470, 544/1, 545/1, 555 to be read as : Plot no 470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat)	**Noted.**
	Para 3 to be modified as ".... Greenbelt will be developed in an area of 4,00,144 sq mtr, covering 33 % of the total project area"	**Complied,** We have developed green belt at area equivalent to 4,12,637 sq mtrs (as on Oct 2021. Details of Green belt is given above.
4 cont	Para 13 (s) to be read as In case of raw materials identified as the hazardous one under the MSIHC Rules 1989, the statutory provisions contained therein shall be continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time.	**Complied,** Raw Materials are not fallen under hazardous chemical as defined under MSIHC Rules 1989
		Complied, We are storing Raw Materials for maximum 30 days. as on date Raw Material store for 25 days.
5	Based on recommendation of the EAC, the Ministry hereby accord the approval of the proposed amendment in environmental clearance dated 8th January 2018 as per para 4 above, will all other terms and conditions stipulated therein remaining unchanged.	Noted.

<table>
<tr><th colspan="8">Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I) 15th October 2020</th></tr>
<tr><th>Sr. No.</th><th colspan="2">Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020</th><th colspan="5">Status of Compliance</th></tr>
<tr><td>2</td><td colspan="2">The Ministry of Environment,Forest and Climate change has examined the proposal for environmental clearance to Addition of 20 MW Turbine & Stand by Flare System with Carbon Black Manufacturing Facility M/s Balkrishna Industries Limited at Block Survey No.470 & associated, Village-Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).</td><td colspan="5">Noted</td></tr>
<tr><td rowspan="5">3</td><td colspan="7">The details of products and capacity as under :</td><td rowspan="5">Complied
Tire Plant 15,000 TPM, CPP 20 MW and Carbon Black 9,000 TPM is operational with valid CCA.

Construction works for remaining 20 MW CPP and 2,500 TPM Carbon Black as per amendment EC is under progress</td></tr>
<tr><td rowspan="2">Particulars</td><td rowspan="2">Unit</td><td colspan="4">Details</td></tr>
<tr><td>Existing Operational</td><td>Proposed</td><td>Total after Expansion</td><td>Impact</td></tr>
<tr><td>Tyre & Tube (Non EC Product)</td><td>TPM</td><td>10000</td><td>5000</td><td>15000</td><td>Increase</td></tr>
<tr><td>CPP</td><td>MW</td><td>20</td><td>20</td><td>40</td><td>Expansion</td></tr>
<tr><td>Carbon Black (Product covered under 5(e) of EIA notification 2006</td><td>TPM</td><td>11500</td><td>0</td><td>11500</td><td>No Change</td></tr>
<tr><td rowspan="5">4</td><td colspan="2">Existing land area is 1,212,560 m2 and proposed expansion will be done on the same land area only.Industry has already developed greenbelt in an area of 33 % i.e.,403727 m2 out of the total plot area of the project.</td><td colspan="5">Complied
As on Oct 2021 total green belt developed at area equivalent to 4,12,637 sq mtrs.</td></tr>
<tr><td colspan="2">The estimated existing project cost is Rs 3823 Crores out of which the existing project cost of tyre & tube Plant is Rs 3,365 Crores ,the existig project cost of Carbon Black Plant is Rs 287 Crore,the existing project cost of Power Plant is Rs 131 Crores and the existing cost of developing common facilities is Rs 40 Crores.</td><td colspan="5">Noted</td></tr>
<tr><td colspan="2">The proposed expansion will be Rs 25 Crore including existing investment of Rs 25 crore only for turbine, flare stack and associated auxiliary units.</td><td colspan="5">Noted.
The project for establishment of new Turbine & Flare system along with auxiliary units are under prorgess, capitalization will tabulated after completion of all works.</td></tr>
<tr><td colspan="2">Total capital cost earmarked towaord environment pollution control measures is Rs.69.29 Crores and the Recurring coast (operation and maintanance) will be about Rs.152 Lack/year.</td><td colspan="5">Complied
Details of Pollution control measurs expenditures of total amount Rs 69.29 Cr and recurring cost of Rs 152 Lac are tabulated under Table no 15 at Page number 22.</td></tr>
<tr><td colspan="2">Total Employment wil be 5050 persons as direct & 3000 person indirect after expansion.</td><td colspan="5">Noted</td></tr>
</table>

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020	Status of Compliance
	Industry proposes to allocate Rs 25 Lakh @ 1 % towards Corporate Environment Responsibility.	**Complied** Fund of Rs 25 Lack allocated for CER activities and to be expenditured along with earlier allocated fund.
5	Total water requierment as per earlier approved EC was 6600 m3/day ,out of which fresh water requierment was 5500 m3/day being met from Gujarat Water Infrastructure Limited .Existing total water requierment based on at present consumption rate) is 5085 m3/day. The revised /reduced water requierment after implementation of water saving measures including expansion,the total water requierment will be 5941 m3/day ,out of which fresh water requierment is 4050 m3/day and will met from ujarat Water Infrastructure Limited & Borewell (03	**Complied** Total Water consumption and fresh water consumptions are below stipulated limits. Water consumption details for period of June to Nov 2021 are tabulated under **Table Number 17 at Page number 26.** Fresh Water supplied by Gujarat Water Infrastructure Limited. No Bore Well is used.
	Industrial Effluent (1317 KLD) quantity will be treated trough ETPs of combined capacity 1410 KLD followed by Ro and MEE.. the treated industrial effluent will be recycled for industrial purposes.Domestic Sewage (472 KLD)quantity will be treated through STPs of combined capacity 600 KLd and treated sewage will be utilizes for domestic ,flushing ,plantatyion and greenbelt purpose.The plant will be based on Zero Liquied discharge system.There will be no incremental	**Complied** Industrial effluent is treated through ETPs and followed by RO & MEE and treated effluent is recycled back in process. Domestic sewage is treated in STPs and treated sewage is utilized for Gardening purpose. The Industrial Effluent generation / treatement, Domestic sewage generation / treatment quantities for period June to Nov 2021 are tabulated under Table **Number 17** at **Page number 26.** Zero Liquid Discharge system / status is maintained.
6	Power requierment after expansion will be 33.5 MW including existing 23.5 MW,proposed to be supplied by 20 MW existing TG plus 20 MW proposed TG and paschim Gujarat Vij company Ltd) (Sanction load is 15 MVA).	**Noted**
	Existing unit has standby DG sets of 2 X 250 KVA & 4.2 MW capacity ,additionally DG sets of capacity 2 X 2500 kVA ,125 kVA, 1 X 20 kVA will be used as standby during power failure .	**Complied** D.G.sets are on stand by mode only.
	Stack (hight 11 m for all DG sets)will be provided as per CPCB norms.Erlier approved DG sets of Capcity 2000 kVA will not be installed.	**Complied** Stack height as per stipulated limit has provided. We has not installed earlier approved 2000 KVA D.G.set.
	Existing unit has Boiler of capacity 2 X 66 TPH , 1 X 95 TPh , 1 X 45 TPH , (Boiler for CPP) ,5 X 2.5 TPH (Waste Heat Recovery Boilers) in CBP & 1 X2.8 TPH , 2 X 20 TPH (Other Boilers) installed / approved are small process boiler.	**Complied** 2 X 66 TPH Boiler, 1 X 95 TPH Boiler, 3 X 2.5 TPH Boiler, 2 X 20 TPH Boiler are operational as per need. 2 X 2.5 TPH and 1 X 45 TPH Boiler are under project stage. 1 X 2.8 TPH Boiler stopped by us because this boiler is FO based, and we opted to discontinued for improvement of environmental emission.

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020	Status of Compliance
6 cont	The stack height of the 66 TPH boiler as per EPA standared and actual emission is 60 m and 84 m as per the maximum load calculation,	**Complied** Stack of Height 84 Mtrs provided at each 66 TPH Boiler
	the height of the 95 TPH boiler as per EPA standared and actual emission is 59.18 m and 105 m as per the maximum load calculated ,	**Complied** Stack of Height 105 Mtrs provided at 95 TPH Boiler
	the height of the 20 TPH boiler as per EPA standard and actual emission is 21 m 40 m as per the maximum load calculation	**Complied** Stack of Height 40 Mtrs provided at each 20 TPH Boiler
	and the height of the 2.8 TPH boiler as pre EPA standard and actual emission is 9.8 m and 30 m as per the maximum load calculation has already been installed	**Complied** Stack of Height 30 Mtrs provided at 2.8 TPH Boiler
	Stack height of 80 meters for 1 X 45 TPH boiler is under construction.	**Noted** Construction of chimney is under progress.
	Electrostatic Precipitators (ESP) is already installed with coal based 2 X 66 TPH boiler and 2 X 20 TPH boiler each,for controlling the particulate emissions the statutory limit of PM - 50 mg/Nm3 , SOX - 600 mg/Nm3 & NOX - 300 mg/Nm3 .	**Complied** emissions are under the stipulated limits
	Adequate height stackes are installed /to be provided with Off gas based boilers of capacity 95 TPH & 45 TPH and F.O based boiler of capacity 2.8 TPH respectively for proper dispersion of emission from these boilers within statutory limit of PM - 50 mg/Nm3 , SOX-600 mg/Nm3 & NOX - 300 mg/Nm3.	**Complied** Emissions from Off Gas based 95 TPH is under the stipulated limits. 45 TPH Off Gas Boiler is under construction. We stopped operation of FO based 2.8 TPH Boiler
7	All Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)are Listed at S.N. 5 (e) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A'as the proposed project is located outside the notified industrial area/estate and appraised at Central Level by Expert Appraisal Committee (EAC)	**Noted**
8	The Standared Terms of References (TORs) had been granted to the project vide latter no.IA-J-11011/162/2017-IA-II(I) dated 20.12.2019 . The project proposal was considered by the Expert Appraisal Committee (Industry-2) in its 16th meeting held during 22.01.2020	**Noted**

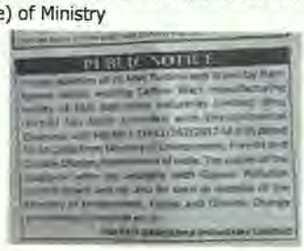
Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020	Status of Compliance
8 cont	and recommended amendment in Terms of References (TORs) along with the request of exemption from Public Hearing under para 7(ii) of the EIA Notification ,2006 for the Project.The Amended TORs was issued by Ministry vide letter F.No. J-11011/162/2017 - IA-II (I) dated 19.03.2020 Litigation is pending aginst the proposal.	**Noted**
9	The proposal was considered by the EAC in its 23rd meeting held on 18th September, 2020 in the Ministry ,Wherein yhe project proponent and their consultant M/s. Wolkem India Limited presented made a detailed presentation on the salient features of the project.	**Noted**
10	The EAC ,constituted under the provisin of the EIA notification , 2006 and comprising of Experts Members/domain experts in various field ,have examined the proposal submitted by the project proponent in desired from along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and behalf and no information has been suppressed in the EIA/EMP report.If any part of data /information submitted is found to be false /misleading at any stage ,the project will be rejected and Environmental Clearance given ,if any	**Noted**
	The Committee noted that the EIA/EMP report is in compliance of theToR issued for the project ,reflecting the present environment concerns and the projected scenario for all the environmental components.The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards.	**Noted**
	The Committee has also deliberated on the CER plan and found to be addressing the issues in the study areas. additional information submitted by the project proponent found to be satisfactory and addressing the concerns of the Committee.	**Noted**

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020	Status of Compliance
11 cont	The EAC has deliberated theproposal and has made due diligence in the process as notified under the provisions of the EIA Notification , 2006 as amended from time to time and accordingly made the recommendations to the proposal .	**Noted**
	The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environment Clearance (EC).	**Noted**
12	The environmental clearance granted to the project/activity is stricly under the provisions of the EIA Notification 2006 and its amendments.It does not tantamount /construe to approvals /consent/ permissions etc.required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations ,etc.,as ,may be applicable to the project .	**Noted**
	The project proponent shall obtain necessary permission as mandated under the water (Prevention and Control of Pollution)act ,1974 and the Air (Prevention and Control of Pollution)Act ,1981 as applicable from time to time ,from the State Pollution Control Board, piror to construction & operation of the project.	**Complied** CTE from SPCB has obtained prior to start construction works.
13	Based on the proposal submitted by the project proponent and recommendation of the EAC (Industry-2), Ministry of Environment ,Forest and Climate Change hereby accords environmental clearance to the project for additional of MW Turbine & Stand by Flare Limited located at Block Survey No. 470 & associated , Village-Paddhar , Taluka-Bhuj,District-Kutch, Gujarat,under the provision of the EIA Notification,2006,and the amendments therein , subject to compliance of the terms and conditions as under:-	**Noted**
	A. Specific Conditions : The project proponent shall have complied the conditions memtioned in the earlier EC dated 8th January,2018 and amended dated 20th May,2019.	**Complied** Details of compliance of conditions mentioned in the earlier EC dated 08th January, 2018 and amened dated 20th May, 2019 are mentioned above.
13.1	**General Conditions :**	**Noted**

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020	Status of Compliance
(i)	No further expansion or modifications in the plant ,other than mentioned in the EIA Notificaton ,2006 and its amendments ,shall be carried out without prior approval of the Ministry of Environment ,forest and Climate Cahnge /SEIAA ,as applicable.	**Complied** we submitted our proposal for expansion of Plant to MoEF&CC and received ToR. Our proposal is under process.
	In case of deviations or alteration in the project proposal from those submitted to this Ministry for clearance ,a fresh referance shall be made to the Ministry /SEIAA , as applicable , to assess the adequacy of conditions imposed and to add additional environmental protection measures requierd ,if any.	
(ii)	The energy source for lighting purpose shall be preferably LED based ,or advanced having preference in energy conservation and environment betterment.	**Complied** LED based lighting provided in existing units and simillar to be replica in under project unit.
(iii)	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods , silencers, enclosures etc.on all source of noise generation .The ambient noise levels shall conform to the standards prescribed under the Environment (Protection)Act , 1986 Rules,1989 viz.75 dBA (day time)and 70 dBA (night time)	**Complied** the overall noise level are within stipulated limits and summary of anlaysis report is Tabulated under **Table no 12** at **Page number 37 to 39.**
(iv)	The company shall undertaken all relevent measures for improving he social -economic conditions of the surrounding area. CER activities shall be undertaken by involving local village and administration and shall be implemented .	**Complied,** We did expenditure under CSR / CER for FY 2018-19, FY 2019-20 and FY 2020-21 of Rs 1.05 Cr, 1.35 Cr and Rs 1.85 Cr respectively, records of same is maintained. We had provided one time fund of Rs 6 Cr for development of infrastucture at Akshay Patra (a mid day meal scheme) and provided Rs 1.6 Cr for operation in FY 2019-20.
	The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment	
(v)	The Company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment,Forest and Climate Changeas well as the State Government along with the implementation schedule for all the conditions stipulated herein.	**Fund allocated**

Combine Six monthly EC Compliance Report for the period June 2021 to Nov 2021 for EC No-SEIAA/GUJ/EC/1(d)/71/2012 dated 20-03-2012 ,EC No-J-11011/162/2017/-IA-III(I) dated 08-01-2018 amended vide dated 20-05-2019 vide dated 15-10-2020

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020	Status of Compliance
V cont	The funds so earmerked for environment management/pollution control measures shall not be diverted for any other purpode.	**Noted**
(vi)	A Copy of the clearance latter shall be sent by the project proponent to concerned panchayat, Zill Parishad / Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions / representation , if any ,were received while processing the proposal.	Copy of clearance latter submitted to all concerns.
(vii)	The Project proponent shell also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective regional Office of MoEF&CC , the respective Zonal Offic eof CPCB and SPCB . A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.	**Complied** Last Half Yearly (Dec 20 to May 21) return of EC Compliance report is submitted vide e-mail dated 01-06-2021 in accordance to notification issued vide SO 5845 (E) dated 26th November 2018.
(viii)	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as perscribed under the Environment (*Protection) Rules ,1986 , as amended subsequently ,shall also be put on the wesite of the company along with the status of compliance of environmental clearance condtions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.	**Complied** Environmental statement (Form V) is submitted to RO MoEF&CC Bhopal vide e-mail dated 10-06-2021.
(ix)	The project proponent shell inform the public that the project has been accorded environmetal clearance by the Ministry and copies of the clearance latter are available with the SPCB / Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven dayas from the data of issue of the clearance latter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned	Advertisment published on daily news paper on date 21-10-2020, and the same was intimated to Regional Office (Bhopal Office) of Ministry  

Sr. No.	Description of EC J-11011 / 162 / 2017 – IA – II (I) dated 15-10-2020	Status of Compliance
ix cont	and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.	
(x)	The project authorities shall inform the regional office as well as the Ministry ,the date of financial closure and final approval of the project by the concerned authorities and the data of start of the project.	Informed to MoEF&CC Regional Office
(xi)	This Environmental Clearence is garanted subject to final outcome of Hon'ble supreme court of India, Hon'ble high Court, Hon'ble and any other Court of Law ,if any , as may be applicable to this project.	**Noted**
14	The Ministry reserves the right to stipulate additional conditions ,if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner.The ministry may revoke or suspend the environmental clearance ,if implementation of any of the above conditions is not found satisfactory.	**Noted**
15	Concealing factual data or submission of flase/Fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment 9Protection) Act,1986.	**Noted**
16	Any appeal against this environmental clearanc eshall lie with the National Green Tribunal ,if preferred ,within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	**Noted**
17	The above conditions will be enforced , inter-alia under the provisions of the Water (Prevention & Contral of Pollution)Act, 1974, the Air (Prevention & Control of Pollution) Act,1981 ,the Environment (protection) Act,1986 ,the Hazardous Waste (Management, Handling and Transboundary Movement) Rules,2016 and the Public Liability Insurance Act ,1991 read with subsequent amendments therein.	**CTE obtained and CC&A to be obtained after complition of construction works.**
18	This issues with the approval of the competent authority.	**Noted**

ANNEXURE - R2-11

Report

On

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENTS

For

BKT
GROWING TOGETHER

BALKRISHNA INDUSTRIES LIMITED

Village: - Padhdhar, Taluka: - Bhuj

District: - Kutch, Gujarat

Ph: - (02832) 248300

Submitted by

NATIONAL PRODUCTIVITY COUNCIL

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate

Sector-26, Gandhinagar - 382 028, Gujarat

Phones: 079-23287344, 23287345, Fax: 079-23287443

ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project on "Performance Evaluation of Air Pollution Control Equipments".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation rendered to NPC towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

19th June, 2019

TABLE OF CONTENTS

1. INTRODUCTION

The office of National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipments" by M/s Balkrishna Industries Ltd., Bhuj. The company manufactures tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity.

2. SCOPE AND METHODOLOGY

The following scope of work and methodology has been adopted for the study:

1. Source sampling was undertaken at the Stack outlet (Stack S-2) of the ESP attached to the Boiler with respect to Temperature, Particulate Matter, Oxygen, Carbon Dioxide, Carbon Monoxide, Moisture Content, Sulphur Dioxide and Nitrogen Oxides;
2. Source sampling was undertaken at the stack outlet (Location S-4) of the Pulse Jet Bag Filter attached to Vibrating Screen with respect to Temperature and Particulate Matter;
3. Source sampling was undertaken at the stack outlet (Location S-4) of the 2 Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 with respect to Temperature and Particulate Matter;
4. The Pressure Drop across the ESP and the Bag Filters could not be determined as there was no provision for monitoring in the inlet ducts;
5. The physical observations during the field study in the company were noted;
6. Baseline details with respect to Production, Fuel used and Air Pollution Control Equipments were sought from the company;
7. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusions;
8. Preparation of the report and submission.

3. PROJECT TEAM

Team Members

Mr. J. K. Vyas
Advisor, NPC

Mr. Natarajan Pratap
Deputy Director, Environment Group

4. AIR POLLUTION CONTROL SYSTEMS INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The boiler details are provided below;

Sl. No.	Boiler	Particulars
1.	Make	ISGEC Heavy Engineering Ltd./ Water Tube Boiler
2.	Type	AFBC
3.	Steam Temperature at Superheater Outlet	515° C
4.	Steam Pressure at Superheater Outlet	89 kg/cm^2
5.	Maximum Continuous Evaporation	66 TPH
6.	Year of Manufacture	2011

The brief details of ESP are mentioned below:

Sl. No.	ESP	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulsejet Bag Filters at the following locations;

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House
iv. Mixers

5. EMISSION MONITORING FINDINGS

The NPC team has undertaken field visit at the company during the period between 19/02/2019 and 21/02/2019. Emission Monitoring was undertaken at the following locations;

i. Stack outlet from the ESP attached to the Boiler
ii. Outlet duct of Pulse Jet Bag Filter attached to the Crusher House
iii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 5
iv. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 6

The Emission Monitoring was undertaken as follows;

- Temperature was measured using thermocouple;
- Gas Velocity was measured using S-type Pitot Tube;
- The dust concentration measurements and SO_2, NO_x were carried out using "In-stack Sampling Train" comprising of thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes;
- Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

The company has installed Continuous Emission Monitoring System (CEMS) at the Boiler Stack Outlet, for continuous monitoring of the emission quality. Indonesian Coal was used as the fuel for the boiler.

I. STACK OUTLET (ESP ATTACHED TO THE BOILER)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		20th February 2019
Sampling Location		S-2 Stack
Stack Temperature	(^{0}C)	136
Particulate Matter	mg/Nm^3	5.35
Moisture Content	%	12.86
Ambient Temperature	(^{0}C)	25
Oxygen	% v/v	12.5
Carbon Dioxide	% v/v	6.2
Carbon Monoxide	ppm	0.098
Sulphur Dioxide	ppm	189.59
Nitrogen Oxide	ppm	<1

II. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO COAL CRUSHER VIBRATORY SCREEN)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		20th February 2019
Sampling Location		S-4
Stack Temperature	(^{0}C)	36
Particulate Matter	mg/Nm^3	19.57
Ambient Temperature	(^{0}C)	26

III. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 5)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		20th February 2019
Sampling Location		Mixer 5 Outlet Stack
Stack Temperature	(^{0}C)	36
Particulate Matter	mg/Nm^3	3.52
Ambient Temperature	(^{0}C)	25

IV. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 6)

PARTICULARS	UNIT	VALUE
Date of Monitoring		20th February 2019
Sampling Location		Mixer 6 Outlet Stack
Stack Temperature	(^{0}C)	34
Particulate Matter	mg/Nm^3	2.56
Ambient Temperature	(^{0}C)	25

6. CONCLUSION

The results indicate that Particulate Matter concentration at the ESP outlet stack (attached to the Boiler) and Pulse Jet Bag Filters attached to the Crusher House and Mixer 5 and Mixer 6 respectively are found to be within the permissible limits.

As far as the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide (SO_2) and Nitrogen Oxide (NO_x) in emissions was found to be well within limits.

Based on the monitoring findings and NPC observations, the ESP attached to the Boiler and the Pulsejet Bag Filter attached to the Crusher House, Mixer 5 and Mixer 6 were found to be performing satisfactorily.

ANNEXURE R2-12

Report

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENTS

For

BKT
GROWING TOGETHER

BALKRISHNA INDUSTRIES LIMITED

Village: - Padhdhar, Taluka: - Bhuj, District: - Kutch, Gujarat

Ph: - (02832) 248300

Submitted by

National Productivity Council

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate, Sector-26, Gandhinagar - 382 028, Gujarat

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ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project on "Performance Evaluation of Air Pollution Control Equipments".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation rendered to NPC towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in the execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

25th March, 2020

TABLE OF CONTENTS

1. INTRODUCTION

The office of the National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipments" by M/s Balkrishna Industries Ltd., Bhuj. The company is engaged in the manufacture of tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity.

2. SCOPE AND METHODOLOGY

The following scope of work and methodology has been adopted for the execution of the study:

1. Source sampling was undertaken at the Stack outlet (Stack S-2) attached to the ESP for the 66 TPH Boiler - 2 with respect to Temperature, Particulate Matter, Oxygen, Carbon Dioxide, Carbon Monoxide, Moisture Content, Sulphur Dioxide (SO_2) and Nitrogen Oxide (NO_x);
2. Source sampling was undertaken at the stack outlet (Location S-4) of the Pulse Jet Bag Filter attached to Vibrating Screen with respect to Temperature and Particulate Matter;
3. Source sampling was undertaken at the stack outlets of the Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 respectively with respect to Temperature and Particulate Matter;
4. The Pressure Drop across the ESP and the Bag Filters could not be determined as there was no provision for monitoring at the inlet ducts;
5. The physical observations during the field study at the company were noted;
6. Baseline details with respect to Production, Fuel used and Air Pollution Control Equipments were sought from the company;
7. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusions;
8. Preparation of the report and submission.

3. PROJECT TEAM

Team Leader	Mr. Natarajan Pratap, Director (Environment)
Team Members	Mr. Anil Makwana, Project Associate
	Mr. Satendra Kumar, Project Associate

4. AIR POLLUTION CONTROL DEVICES INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The boiler details are provided below;

Sl. No.	Boiler	Particulars
1.	Make	ISGEC Heavy Engineering Ltd./Water Tube Boiler
2.	Type	AFBC
3.	Steam Temperature at Superheater Outlet	515° C
4.	Steam Pressure at Superheater Outlet	89 kg/cm^2
5.	Maximum Continuous Evaporation	66 TPH
6.	Year of Manufacture	2011

The brief details of ESP are mentioned below:

Sl. No.	ESP	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulsejet Bag Filters at the following locations;

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House
iv. Mixers

5. EMISSION MONITORING FINDINGS

The NPC team has undertaken field study at the company during the period between 2nd and 4th March 2020. Emission Monitoring was undertaken at the following locations;

i. Stack outlet from the ESP attached to the Boiler
ii. Outlet duct of Pulse Jet Bag Filter attached to the Crusher House
iii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 5
iv. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 6

The Emission Monitoring was undertaken as per details provided below;

- Temperature was measured using thermocouple;
- Gas Velocity was measured using S-type Pitot Tube;
- The Particulate Matter measurements and SO_2, NO_x were carried out using "In-stack Sampling Train" comprising of Thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes;
- Flue Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

The company has installed Continuous Emission Monitoring System (CEMS) at the Boiler Stack Outlet, for continuous monitoring of the emission quality. Indonesian Coal was used as the fuel for the boiler.

I. STACK OUTLET (ESP ATTACHED TO THE BOILER - 2)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		S-2 Stack
Ambient Temperature	(^{0}C)	24
Stack Temperature	(^{0}C)	112
Moisture Content	%	10.16
Sulphur Dioxide	ppm	113.42
Nitrogen Oxide	ppm	<1
Particulate Matter	mg/Nm^3	8.78

II. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO COAL CRUSHER VIBRATORY SCREEN)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		S-4
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	37
Particulate Matter	mg/Nm^3	22.86

III. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 5)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		Mixer 5 Outlet Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	34
Particulate Matter	mg/Nm^3	7.34

IV. STACK OUTLET (PULSEJET BAGFILTER ATTACHED TO MIXER 6)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		3rd March 2020
Sampling Location		Mixer 6 Outlet Stack
Ambient Temperature	(^{0}C)	24
Stack Temperature	(^{0}C)	34
Particulate Matter	mg/Nm^3	9.85

6. CONCLUSION

As per the Consolidated Consent and Authorization (CC&A) Order No. AWH – 85243 dated 12/4/2017 valid up to 01/12/2021, issued by Gujarat Pollution Control Board (GPCB) to M/s Balkrishna Industries Limited, the prescribed flue gas emission norms are specified hereunder;

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Boiler for 20 MW CPP- 66 TPH	83	Electrostatic Precipitator	Particulate Matter	50
				SO_2	600
				NO_x	300

The process gas emission norms are as specified below;

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Mixer Plant	30	Bag Filter	Particulate Matter	150

The emission monitoring findings indicate that the Particulate Matter concentration monitored at the ESP outlet stack (attached to the Boiler - 2) and Pulse Jet Bag Filters attached to the Crusher House and Mixer 5 and Mixer 6 respectively are found to be well within the GPCB prescribed limits.

With respect to the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide and Nitrogen Oxide in emissions was found to be well within the GPCB prescribed limits.

Based on the monitoring findings and NPC observations, the ESP attached to the Boiler – 2 for 20 MW CPP – 66TPH, Pulsejet Bag Filter attached to the Crusher House, Mixer 5 and Mixer 6 were found to be performing satisfactorily.

ANNEXURE - R2-13

Report

PERFORMANCE EVALUATION OF AIR POLLUTION CONTROL EQUIPMENT'S

For

BKT
GROWING TOGETHER

BALKRISHNA INDUSTRIES LIMITED

Submitted by

National Productivity Council

NATIONAL PRODUCTIVITY COUNCIL

(Under Ministry of Commerce & Industry, Govt. of India)

E-5, GIDC, Electronics Estate, Sector-26, Gandhinagar - 382 028, Gujarat

Phone : 079-23287344, 23287345, Fax : 079-23287443

ACKNOWLEDGEMENT

National Productivity Council is grateful to **M/s Balkrishna Industries Ltd.** for entrusting us the project "Performance Evaluation of Air Pollution Control Equipment's".

We owe our sincere thanks to **Shri Bhawesh Pathak, Assistant General Manager (Health, Safety and Environment), M/s Balkrishna Industries Ltd.** and his team for their kind support and cooperation, rendered to NPC team towards the smooth execution of the study.

We are also thankful to all other officials from the company who has directly or indirectly assisted NPC in the execution of this project.

National Productivity Council
Regional Directorate – Gandhinagar

13th April 2021

TABLE OF CONTENTS

1. INTRODUCTION

The office of the National Productivity Council (NPC), Gandhinagar, Gujarat, has been entrusted a study on "Performance Evaluation of Air Pollution Control Equipment's" by M/s Balkrishna Industries Ltd., Bhuj. The company is engaged in the manufacture of tires and has a Coal based Captive Co-generation Power Plant of 20 MW capacity.

2. SCOPE AND METHODOLOGY

The following Scope of Work and Methodology has been adopted for the execution of the study:

1. Source sampling was undertaken at the Stack outlet (StackS-2) attached to the ESP for the 66 TPH Boiler with respect to Temperature, Particulate Matter, Oxygen, Carbon Dioxide, Carbon Monoxide, Moisture Content, Sulphur Dioxide (SO_2) and Nitrogen Oxide (NO_x).
2. Source sampling was undertaken at the stack outlets of the Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6respectively with respect to Temperature and Particulate Matter.
3. The Pressure Drop across the ESP and the Bag Filters could not be determined as there was no provision for monitoring at the inlet ducts.
4. The physical observations during the field study at the company were noted.
5. Baseline details with respect to Production, Fuel used, and Air Pollution Control Equipment's were sought from the company.
6. Based on the monitoring findings and physical observations, NPC has arrived at suitable conclusions.
7. Preparation of the report and submission.

3. PROJECT TEAM

Team Leader	Mr. Natarajan Pratap, Director (Environment)
Team Members	Mr. Anil Makwana, Project Associate

4. AIR POLLUTION CONTROL DEVICES INSTALLED

The flue gas generated from the Captive Power Plant Boiler(s) pass through the Air Preheater and Electrostatic Precipitator (ESP) before being let off from the Stack. The boiler details are provided below.

Sl. No.	Boiler	Particulars
1.	Make	ISGEC Heavy Engineering Ltd./Water Tube Boiler
2.	Type	AFBC
3.	Steam Temperature at Superheater Outlet	515° C
4.	Steam Pressure at Superheater Outlet	89 kg/cm^2
5.	Maximum Continuous Evaporation	66 TPH
6.	Year of Manufacture	2011

The brief details of the ESP are mentioned below:

Sl. No.	ESP	Particulars
1.	Nos. of Working Fields (in series in each gas pass)	04
2.	ESP Collecting Area	5400 sq. meters
3.	Rapping System	Tumbling hammer type directly driven by geared motor with microprocessor-based controller
4.	Dust Hopper	Pyramidal & Point Discharge (4 Nos.)

In addition, the company has installed Pulse Jet Bag Filters at the following locations.

i. Crusher House
ii. Transfer Tower – 1
iii. Bunker House
iv. Mixers

5. EMISSION MONITORING FINDINGS

The NPC team has undertaken field study at the company during the period between12th and 14th February 2021.Emission Monitoring was undertaken at the following locations.

i. Stack outlet from the ESP attached to the Boiler
ii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 5
iii. Outlet duct of Pulse Jet Bag Filter attached to the Mixer 6

The Emission Monitoring was undertaken as per details provided below.

- Temperature was measured using thermocouple.
- Gas Velocity was measured using S-type Pitot Tube.
- The Particulate Matter measurements and SO_2, NO_x was carried out using "In-stack Sampling Train" comprising of Thimble-probe assembly, Condenser, Silica Gel, Dry Gas Meter, Rotameter, Vacuum Pump and connecting hose pipes.
- Flue Gases such as Oxygen, Carbon Dioxide, and Carbon Monoxide in emissions were monitored using calibrated Flue Gas Analyzer.

The company has installed Continuous Emission Monitoring System (CEMS) at the Boiler Stack Outlet, for continuous monitoring of the emission quality. Indonesian Coal was used as the fuel for the boiler.

I. STACK OUTLET (ESP ATTACHED TO THE BOILER)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		13th February 2021
Sampling Location		S-2 Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	123
Moisture Content	%	11.92
Sulphur Dioxide	ppm	54.57
Nitrogen Oxide	ppm	2.64
Particulate Matter	mg/Nm^3	7.8

II. STACK OUTLET (PULSE JET BAG FILTER ATTACHED TO MIXER 5)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		13th February 2021
Sampling Location		Mixer 5 Outlet Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	43
Particulate Matter	mg/Nm^3	6.59

III. STACK OUTLET (PULSE JET BAG FILTER ATTACHED TO MIXER 6)		
PARTICULARS	**UNIT**	**VALUE**
Date of Monitoring		13th February 2021
Sampling Location		Mixer 6 Outlet Stack
Ambient Temperature	(^{0}C)	25
Stack Temperature	(^{0}C)	40
Particulate Matter	mg/Nm^3	6.73

6. CONCLUSION

As per the Consolidated Consent and Authorization (CC&A) Order No. AWH – 85243 dated 12/4/2017valid up to 01/12/2021, issued by Gujarat Pollution Control Board (GPCB) to M/s Balkrishna Industries Limited, the prescribed flue gas emission norms are specified hereunder.

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Boiler for 20 MW CPP-66 TPH	83	Electrostatic Precipitator	Particulate Matter	50
				SO_2	600
				NO_x	300

The process gas emission norms are as specified below.

Sl. No.	Stack attached to	Stack height in meters	Air Pollution Control Equipment	Parameter	Permissible Limit (mg/Nm^3)
1.	Mixer Plant	30	Bag Filter	Particulate Matter	150

The emission monitoring findings indicate that the Particulate Matter concentration monitored at the ESP outlet stack (attached to the Boiler), Pulse Jet Bag Filters attached to Mixer 5 and Mixer 6 respectively are found to be well within the GPCB prescribed limits.

With respect to the flue gases emanating from the Boiler (at the ESP outlet) are concerned, the concentration of Sulphur Dioxide and Nitrogen Oxide in emissions was also found to be within the GPCB prescribed limits.

Based on the monitoring findings and NPC observations, the ESP attached to the Boiler for 20 MW CPP – 66 TPH, Pulse Jet Bag Filter attached to Mixer 5 and Mixer 6 respectively were found to be performing satisfactorily.

ANNEXURE R2-14

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ANNEXURE R2-15

ANALYSIS REPORT FOR AIR

TYPE : Stack-Flue Gas

Sample ID:241036 - **Analysis Completion:05/09/2018**

Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity < 25MW] / LAB

~~Inward : 4760~~

Gujarat Pollution Control Board
Kutch West
Katira Commercial Complex-1, First Floor
Near Income Tax office, Manglam Char rasta ,Sanskar nagar,
BHUJ - 370 001

1. Name &	**: Balkrishna Industries Limited - 29597**
2. Address of the Unit	**: S NO 470, 544/1, 545/1,555....,PADDHAR, Padhdhar - 370105,Taluka : Bhuj, District : Kutch West, GIDC : Not In Gidc**
3. Nature of Sample	**: REP-Representative/Grab , (Insp Type : APP-On Application)**
4. Sample Collected By	**: Mr. Chaudhary Naresh p, DEE**
5. Date & Time of Collection & Receipt	**: 24/08/2018, (1030 to 1105)**
6. Date of Start & Completion of Analysis	**: 24/08/2018 & 05/09/2018**
7. Sampling Point	**: Stack attach to Boiler ~ From the stack attached to Boiler (66 TPH) No.2 through APCM**
8. Fuel	**: Imported Coal**
9. APCM	**: ESP**
10. Thimble & Weight (gm)	**: W-10 (I.w 1.73046 gm)**
11. Temperature on Collection	**: 26 & Volume-Absord Media : 50 ml for So2 and NOx each**
12. Volume-Gas Passed	**: For PM= 410 ltr and for SO2/Nox = 60 ltr**
13. Parameters	**: 3 & Oper Time(Min) : 35 min**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	32
2	SO2-Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	92
3	NOX-Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	8.64

Laboratory Remarks : Sample freeze By:682-aee_682 Dt.: 05/09/2018

Dr. S. N. Agravat,Lab Head

Field Observation :

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24/02/2020

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ANALYSIS REPORT FOR AIR
TYPE : Stack-Flue Gas

Sample ID:246680 - **Analysis Completion:28/11/2018**

Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity < 25MW] / LAB

Inward : 4951

Gujarat Pollution Control Board
Kutch West
Katira Commercial Complex-1, First Floor
Near Income Tax office, Manglam Char rasta ,Sanskar nagar,
BHUJ - 370 001

1. Name &	**: Balkrishna Industries Limited - 29597**
2. Address of the Unit	**: S NO 470, 544/1, 545/1,555....,PADDHAR, Padhdhar - 370105,Taluka : Bhuj, District : Kutch West, GIDC : Not In Gidc**
3. Nature of Sample	**: REP-Representative/Grab , (Insp Type : ROU-Routine Visit)**
4. Sample Collected By	**: Mr. Chaudhary Naresh p, DEE**
5. Date & Time of Collection & Receipt	**: 15/11/2018, (1730 to 1800)**
6. Date of Start & Completion of Analysis	**: 17/11/2018 & 28/11/2018**
7. Sampling Point	**: Stack attach to Boiler ~ Stack attached to CPP**
8. Fuel	**: Imp. Coal**
9. APCM	**: ESP**
10. Thimble & Weight (gm)	**: Thimble no. W- 32 (Wt: 1.73898 gm)**
11. Temperature on Collection	**: 132 & Volume-Absord Media : 50 ml each for So2 & Nox**
12. Volume-Gas Passed	**: for PM 420L & for So2, Nox = 60 L each**
13. Parameters	**: 3 & Oper Time(Min) : 30**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	37
2	SO2-Stack	MG/NM3	IS:11255(Part-2),1985	4-50mg/NM3	469
3	NO2-Stack	MG/NM3	ASTM D :1608-98	5-100 mg/NM3	2.92

Laboratory Remarks : Sample Freeze By:682-aee_682 Dt.: 30/11/2018

Dr. S. N. Agravat,Lab Head

Field Observation : air emission sample collected from the stack attached to boiler (66 tph) no.2 through apcm

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ANALYSIS REPORT FOR AIR
TYPE : Stack-Flue Gas

Sample ID:249694 - **Analysis Completion:07/01/2019**

Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity < 25MW] / LAB Inward : ~~5026~~

Gujarat Pollution Control Board
Kutch West
Katira Commercial Complex-1, First Floor
Near Income Tax office, Manglam Char rasta ,Sanskar nagar,
BHUJ - 370 001

1. Name & : **Balkrishna Industries Limited - 29597**
2. Address of the Unit : **S NO 470, 544/1, 545/1,555....,PADDHAR, Padhdhar - 370105,Taluka : Bhuj, District : Kutch West, GIDC : Not In Gidc**
3. Nature of Sample : **REP-Representative/Grab , (Insp Type : COM-On Complaint)**
4. Sample Collected By : **Dr. S. N. Agravat,Lab Head**
5. Date & Time of Collection & Receipt : **31/12/2018, (1620 to 1625)**
6. Date of Start & Completion of Analysis : **31/12/2018 & 07/01/2019**
7. Sampling Point : **Stack attach to Boiler ~ Stack attached to CPP unit-2**
8. Fuel : **Imp. Coal**
9. APCM : **ESP**
10. Thimble & Weight (gm) : **Thimble no. W- 44 (Wt: 1.74785 gm)**
11. Temperature on Collection : **149 & Volume-Absord Media : 50 ml each for So2 & Nox**
12. Volume-Gas Passed : **for PM 500L & for So2, Nox = 50 L each**
13. Parameters : **3 & Oper Time(Min) : 25**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	29
2	SO2-Stack	MG/NM3	IS:11255(Part-2),1985	4-50mg/NM3	319
3	NO2-Stack	MG/NM3	ASTM D :1608-98	5-100 mg/NM3	1.2

Laboratory Remarks : Sample Freeze By:682-aee_682 Dt.: 10/01/2019

Dr. S. N. Agravat,Lab Head

Field Observation : ----

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24/02/2020

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ANALYSIS REPORT FOR AIR
TYPE : Stack-Flue Gas

Sample ID:251443 - **Analysis Completion:23/01/2019**

Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity < 25MW] / LAB

~~Inward : 5079~~

Gujarat Pollution Control Board
Kutch West
Katira Commercial Complex-1, First Floor
Near Income Tax office, Manglam Char rasta ,Sanskar nagar,
BHUJ - 370 001

1. Name & : **Balkrishna Industries Limited - 29597**
2. Address of the Unit : **S NO 470, 544/1, 545/1,555....,PADDHAR, Padhdhar - 370105,Taluka : Bhuj, District : Kutch West, GIDC : Not In Gidc**
3. Nature of Sample : **REP-Representative/Grab , (Insp Type : APP-On Application)**
4. Sample Collected By : **Dr. S. N. Agravat,Lab Head**
5. Date & Time of Collection & Receipt : **19/01/2019, (1700 to 1725)**
6. Date of Start & Completion of Analysis : **20/01/2019 & 23/01/2019**
7. Sampling Point : **Stack attach to Boiler ~ Stack attached to CPP unit-2**
8. Fuel : **Imp. Coal**
9. APCM : **ESP**
10. Thimble & Weight (gm) : **Thimble no. W- 1 (Wt: 1.71557 gm)**
11. Temperature on Collection : **149 & Volume-Absord Media : 50 ml each for So2 & Nox**
12. Volume-Gas Passed : **for PM 550L & for So2, Nox = 50 L each**
13. Parameters : **3 & Oper Time(Min) : 25**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	42
2	SO2-Stack	MG/NM3	IS:11255(Part-2),1985	4-50mg/NM3	518
3	NO2-Stack	MG/NM3	ASTM D :1608-98	5-100 mg/NM3	3.93

Laboratory Remarks : Freeze By:682-aee_682 Dt.: 25/01/2019

Agravat S. N.

Dr. S. N. Agravat,Lab Head

Field Observation : ------

ANALYSIS REPORT FOR AIR

TYPE : Stack-Flue Gas

Sample ID:276891 - **Analysis Completion:27/02/2020**

Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity < 25MW] / LAB

~~Inward : 5821~~

Gujarat Pollution Control Board
Kutch West
Katira Commercial Complex-1, First Floor
Near Income Tax office, Manglam Char rasta ,Sanskar nagar,
BHUJ - 370 001

1. Name &	**: Balkrishna Industries Limited - 29597**
2. Address of the Unit	**: S NO 470, 544/1, 545/1,555....,PADDHAR, Padhdhar - 370105,Taluka : Bhuj, District : Kutch West, GIDC : Not In Gidc**
3. Nature of Sample	**: REP-Representative/Grab , (Insp Type : ROU-Routine Visit)**
4. Sample Collected By	**: Dr. S. N. Agravat**
5. Date & Time of Collection & Receipt	**: 19/02/2020, (1440 to 1510)**
6. Date of Start & Completion of Analysis	**: 20/02/2020 & 27/02/2020**
7. Sampling Point	**: Stack attach to Boiler ~ Air emission sample collected from stack attached to 66 TPH Boil**
8. Fuel	**: Imported coal**
9. APCM	**: ESP**
10. Thimble & Weight (gm)	**: Thimble No.- W-32, I Wt-1.55146**
11. Temperature on Collection	**: 132 & Volume-Absord Media : 50 ml each**
12. Volume-Gas Passed	**: For PM 570, Sox & Nox 60 Lit each**
13. Parameters	**: 3 & Oper Time(Min) : 30**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	33
2	SO2-Stack	MG/NM3	IS:11255(Part-2),1985	4-50mg/NM3	453
3	NO2-Stack	MG/NM3	ASTM D :1608-98	5-100 mg/NM3	1.05

Laboratory Remarks : Sample freeze By:682-aee_682 Dt.: 27/02/2020

Field Observation : --

Dr. S. N. Agravat

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ANALYSIS REPORT FOR AIR
TYPE : Stack-Flue Gas

Sample ID:287067 - **Analysis Completion:07/09/2020**

Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity < 25MW] / LAB

~~Inward : 6233~~

Gujarat Pollution Control Board
Kutch West
Katira Commercial Complex-1, First Floor
Near Income Tax office, Manglam Char rasta ,Sanskar nagar,
BHUJ - 370 001

1. Name &	**: Balkrishna Industries Limited - 29597**
2. Address of the Unit	**: S NO 470, 544/1, 545/1,555....,PADDHAR, Padhdhar - 370105,Taluka : Bhuj, District : Kutch West, GIDC : Not In Gidc**
3. Nature of Sample	**: REP-Representative/Grab , (Insp Type : APP-On Application)**
4. Sample Collected By	**: T.C Barmeda, SSO**
5. Date & Time of Collection & Receipt	**: 26/08/2020, (1145 to 1215)**
6. Date of Start & Completion of Analysis	**: 27/08/2020 & 07/09/2020**
7. Sampling Point	**: From stack attached to Boiler no=1(66TPH) through APCM ~**
8. Fuel	**: Coal**
9. APCM	**: ESP**
10. Thimble & Weight (gm)	**: Thimble no W-18 (Initial wight=1.50098 gm)**
11. Temperature on Collection	**: 140 & Volume-Absord Media : For SO2:50 ml &NOx:50 ml**
12. Volume-Gas Passed	**: PM-450 lit, For SO2 & NOx=60 lits**
13. Parameters	**: 3 & Oper Time(Min) : 30**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	30
2	SO2-Stack	MG/NM3	IS:11255(Part-2),1985	4-50mg/NM3	453
3	NOX-Stack	MG/NM3	ASTM D :1608-98	5-100mg/NM3	2.3

Laboratory Remarks : Freeze By:251-r.o_251 Dt.: 07/09/2020

T. C. Barmeda

T.C Barmeda, SSO

Field Observation :

ANALYSIS REPORT FOR AIR
TYPE : Stack-Flue Gas

Sample ID:304956 - **Analysis Completion:05/06/2021** **Near Income Tax office, Manglam Char rasta ,Sanskar nagar,**

Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity < 25MW] / LAB

~~Inward : 6800~~

Gujarat Pollution Control Board
Kutch West
Katira Commercial Complex-1, First Floor
BHUJ - 370 001

1. Name &	**: Balkrishna Industries Limited - 29597**
2. Address of the Unit	**: S NO 470, 544/1, 545/1,555....,PADDHAR, Padhdhar - 370105,Taluka : Bhuj, District : Kutch West, GIDC : Not In Gidc**
3. Nature of Sample	**: REP-Representative/Grab , (Insp Type : APP-On Application)**
4. Sample Collected By	**: Ms. Patel Preetiben V**
5. Date & Time of Collection & Receipt	**: 31/05/2021, (1115 to 1145)**
6. Date of Start & Completion of Analysis	**: 01/06/2021 & 05/06/2021**
7. Sampling Point	**: Stack attached to Boiler - 1 (Cap:66 TPH) ~**
8. Fuel	**: Coal**
9. APCM	**: E.S.P.**
10. Thimble & Weight (gm)	**: Thimble No. W-22 (I weight:1.80091)**
11. Temperature on Collection	**: 140 & Volume-Absord Media : 50 ml**
12. Volume-Gas Passed	**: For PM 450 liter & Sox, Nox 60 liter each**
13. Parameters	**: 3 & Oper Time(Min) : 30**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	27
2	SO2-Stack	MG/NM3	IS:11255(Part-2),1985	4-50mg/NM3	300
3	NOX-Stack	MG/NM3	ASTM D :1608-98	5-100mg/NM3	9.65

Laboratory Remarks : Freeze By:251-r.o_251 Dt.: 07/06/2021

T. C. Barmeda

T.C Barmeda, SSO

Field Observation : --

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ANNEXURE - R2-16

SPEED POST

सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन
मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

क्षेत्रीय कार्यालय, पश्चिम क्षेत्र,
Regional Office, Western Zone,
"केन्द्रीय पर्यावरण भवन"
"Kendriya Paryavaran Bhavan"
लिन्क रोड नं0-3/Link Road No. 3
E-5, रविशंकर नगर/Ravi Shankar Nagar,
भोपाल (म0प्र0)/Bhopal-462016 (M.P.)
Telefax: 0755-2426611
E-mail: rowz.bpl-mef@nic.in

File No. 5-95/2018(Env)/117 Dated: 05/02/2020

प्रति,

सुश्री गीता मेनन,
संयुक्त सचिव, मॉनिटरिंग सेल,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इंदिरा पर्यावरण भवन,
जोर बाग रोड, अलीगंज,
नई दिल्ली –110003

To,

Ms. Geeta Menon,
Joint Secretary, Monitoring Cell,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj
New Delhi-110003

विषयः a) मेसर्स बालकृष्ण इण्डस्ट्रीज लिमिटेड को सर्वे नं. 539/1, 539/2, 548/पी1, 548/पी2, 552, 547, 553, 546 और 562, ग्राम पध्धार, तालुका भुज, जिला कच्छ (गुजरात) में प्रस्तावित 20 मेगावाट कोल आधारित कैप्टिव थर्मल पॉवर इकाई की स्थापना के लिए पर्यावरण स्वीकृति के संबंध मे।
b) मेसर्स बालकृष्ण इण्डस्ट्रीज लिमिटेड द्वारा ग्राम पध्धार, तालुका भुज, जिला कच्छ (गुजरात) में मौजूदा इकाई में कार्बन ब्लैक विनिर्माण सुविधा के लिए पर्यावरणीय स्वीकृति के संबंध मे।

Sub: a) Environment Clearance to M/s. Balkrishna Industries Limited for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at Survey No. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546 & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch.
b) Carbon Black manufacturing facility in the existing plant by M/s Balkrishna Industries Limited at Village Paddhar, TalukaBhuj, District Kutch(Gujarat).

Ref: a) SEIAA's letter No. SEIAA/GUJ/EC/1(d)/71/2012 dated 20th March 2012
b) Ministry's letter No. J-11011/162/2017-IA-II(I) dated 08th Jan 2018 Amended 20th May 2019

महोदय,

मंत्रालय व सिया के उपरोक्त संदर्भित पत्रों के संदर्भ में उक्त परियोजनाओं को पर्यावरणीय दृष्टिकोण से अनुमति देते समय अनुबद्ध शर्तों के अनुपालन एवं certification of compliance के निर्देशानुसार, पर्यावरणीय अनुमति दिनांक 20.03.2012 व 08.01.2018 (amended 20th May 2019) का अनुवीक्षण प्रतिवेदन (मॉनिटरिंग रिपोर्ट) एतद् द्वारा संलग्न कर प्रेषित है।

2.0 यह सक्षम प्राधिकारी द्वारा अनुमोदित है।

संलग्नः उपरोक्तानुसार

भवदीय

(विश्व बन्धु मीणा)
वैज्ञानिक 'सी'

Cont....2

प्रतिलिपिः

1. डॉ. आर. बी. लाल, वैज्ञानिक 'ई', पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली – 110003 की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
   Dr. R.B. Lal, Scientist 'E', Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003 for kind information please.

2. श्रीमती श्रुति राय भारद्वाज, वैज्ञानिक 'ई', मॉनिटरिंग सेल, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली–110 003 की ओर सूचनार्थ हेतु।
   Smt. Shruti Rai Bhardwaj, Scientist-'E', Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003 for kind information please.

3. सदस्य सचिव, राज्य स्तरीय पर्यावरण अपघात निर्धारण प्राधिकरण, सिया(गुजरात), गुजरात प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, सेक्टर– 10ए, गांधीनगर– 382 010की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
   The Member Secretary, State Level Environmental Impact Assessment Authority, SEIAA (Gujarat), Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar-382 010 for kind information please.

4. मि. नरेन्द्र कुमार (अध्यक्ष – ऑपरेशन), मेसर्स बालकृष्ण इण्डस्ट्रीज लिमिटेड, ग्रामः पध्धार, तालुकाः भुज, जिलाः कच्छ – 370 105 गुजरात की ओर सूचनार्थ हेतु।
   Mr. Narendra Kumar (President – Operation), M/s. Balkrishna Industries Limited, Village: Paddhar, Taluka- Bhuj, District- Kutch -370 105 Gujarat for kind information please.

(विश्व बन्धु मीणा)
वैज्ञानिक 'सी'

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ADVOCATE

Monitoring implementation of Environmental Safe Guards, Ministry of Environment, Forest & Climate Change Regional Office (WZ)– Bhopal

Monitoring Report
Part-I
DATA SHEET

Sr	Particulars	Reply
1	Project Type: River Valley/Mining/ Industry/ Thermal/ Nuclear/ Other (Specify)	Carbon Black manufacturing facility in existing plant & Captive Power Plant
2	Name of Project	Balkrishna Industries Limited
3	Clearance letter (S)/ OM No. and Date	J-11011/162/2017-IA II (I) dated 8th Jan 2018 as amended dated 20th May 2019 SEIAA/ GUJ/ 1(d)/71/2012 dated 20th March 2012
4	Location-a) District b) State	a) Kutch b) Gujarat
	c) Location/ Latitude/ Logitude	

No	Latitude	Longitude
A	23°14,56.20"N	69°51, 13.96"E
B	23°14,58.48"N	69°51, 28.54"E
C	23°14,51.28"N	69°51, 33.29"E
D	23°14,54.31"N	69°51, 46.97"E
E	23°15,1.49"N	69°51, 45.18"E
F	23°15,5.59"N	69°52, 13.05"E
G	23°14,31.94"N	69°52, 22.95"E
H	23°14,28.74"N	69°52, 24.48"E
I	23°14,28.52"N	69°52, 21.26"E
J	23°14,27.07"N	69°57, 14.39"E
K	23°14,30.51"N	69°52, 13.34"E
L	23°14,32.68"N	69°52, 17.22"E
M	23°14,37.09"N	69°52, 13.72"E
N	23°14,33.04"N	69°51, 59.27"E
O	23°14,37.80"N	69°51, 57.82"E
P	23°14,39.53"N	69°52, 03.04"E
Q	23°14,43.44"N	69°52, 01.60"E
R	23°14,39.48"N	69°51, 43.33"E
S	23°14,37.36"N	69°51, 35.54"E
T	23°14,34.52"N	69°51, 36.13"E
U	23°14,30.81"N	69°51, 16.62"E
V	23°14,33.82"N	69°51, 20.09"E
W	23°14,39.60"N	69°51, 18.77"E
X	23°14,40.33"N	69°51, 21.13"E
Y	23°14,52.82"N	69°51, 18.05"E
Z	23°14,52.68"N	69°51, 16.82"E

5	Address for Correspondence a) Address of concerned chief Engineer (with Pin code & Mob. No./ Telephone/ Telefax/ E-mail)	Mr. Narendra Kumar (President – Operation) Balkrishna Industries Limited Village: Paddhar, Taluka- Bhuj. District- Kutch -37105

	b) Address of concerned project Engineer (with Pin code & Mob No./ Telephone/ Telefax/ E-mail)	Telephone No. 02832248300 E-mail ID- narendra.kumar@bkt-tires.com b) Mr. Bhawesh Pathak – (Asst General Manager- HSE) Balkrishna Industries Limited Village: Paddhar, Taluka- Bhuj. District- Kutch -37105 Telephone No. 02832248300 E-mail ID- bhawesh.pathak@bkt-tires.com
6	Salient Features a) Of The project b) Of the Environment Management plan	Salient Features of The project and Environment management plan are as below: 1) Good Techno – commercial Viability 2) No displacement of people required as plant is set up on vacant & barren land. 3) No shortage of electricity in nearby area as it is not taken up from PGVCL. 4) Improvement in infrastructural facilities. 5) We established in-house environmental laboratory for routine monitoring. 6) Installed high efficiency ESP Bag-filters. 7) Developed Green belt 8)ETP and RO/MEE for treatment recycle of industrial waste water and STP for treatment of domestic waste water and recycle/utilization as irrigation at green belt 9) Reuse of OFF Gas generated from Carbon Plant as Fuel for Boilers. 10) Adequate APCM provided to control fugitive emission from Carbon Black Plant.
7	Production details during compliance period and (or) during previous financial year	Compliance Period (June to Nov 2019) Tire and Tube Plant - 6650 MT / Month CPP - 12.33 MWH Carbon Black - 3189 MT / Month
8	Break up of project area a) Submerged area: forest & Non forest b) Others	Not Applicable
9	Breakup of the project affected population with enumeration of those losing house/dwelling unit only agricultural land, both dwelling unit &agricultural land & land less labors /artisan a)SC, ST, Advasi b)Others (Pl indicate whether these figures are based on any scientific and systematic survey carried out give details and year of survey)	Not applicable

10	Financial detail a) Project cost as originally revised estimates and the year of price reference b) Allocation made for environment management plan with item wise and year wise breakup c) Benefit cost ratio/internal rate of the year of assessment (if applicable) d)Whether above includes the cost of environment management as shown in the above e) Actual expenditure incurred on the project so far f) Actual expenditure incurred on the environment Management plan so far	a) 120 Crore b) 15crore c) Not applicable (Integral Use) d) Yes e) 100Crore f) 11Crore
11	Forest land Requirement a) The status of approval for diversion of forest land for non forestry use b) The status of cleaning felling c) The status of compensatory forestation ,if any d) Comments on the viability & sustainability of compensatory forestation programmer in the light of actual field experience so far	All particulars are Not applicable
12	The status of clear felling in non forest areas (such as submergence area of reservoir ,approach roads)if any with quantitative information	Not applicable
13	Status of construction a)Date of commencement (Actual and/or planned b)Date of completion (Actual and /or planned)	a) Construction of Carbon Black Plant is started in April 2018 b) CPP is operational since May 2015 and Carbon Black Plant Line -1 is operational since Jult 2019. Construction works for Line -2 & Line -3 is under progress, Target to get completed by end of 2020
14	Reasons for the delay if the project is yet to start	Not applicable
15	Details of site visit a) The dates on which the project was monitored by the MoEF &CC regional office on previous occasions.(if applicable) b) Date of site visit for this monitoring report	a) 04.05.2018 and 19.04.2017 by RO – Bhopal. b) 03-01-2020
16	Details of correspondence with project authorities for obtaining action plans/ information on status of	

compliance to safeguards other than the routine letters for logistic support for site visit

(The first monitoring report may contain the details of all the letters issued so far but the later reports may cover only letters issued subsequently)

Date Letter from MoEF&CCRO Bhopal		Date Letter from PP
19.12.2019 MoEF&C RO Bhopal's letter no. 5-95/2018(Env)/1004 dated 19/12/2019		**06.01.2020:** PP submitted the comprehensive compliance reportwith other details vide letter dated 06.01.2020.

Part - II & III

DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENT CLEARANCE AND ENVIRONMENT MANAGEMENT

(a) Details of project: Environment Clearance to M/s. Balkrishna Industries Limited for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at Survey No. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546, & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch

EC no SEIAA/GUJ/EC/1(d)/71/2012 issued dated 20th March 2012
(Compliance Status for the period Jun 2019 to November 2019)

Sr. No.	EC Condition	Status of Compliance as submitted by the PP	Remarks of MoE&CC, Regional office based on the compliance status furnished by the Project Proponent and the on-field observations of the site visit
A.	**SPECIFIC CONDITION**		
A.1 Water			
1.	The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.	Overall average consumption of fresh is 2372 KLD. Daily maximum, minimum and avg consumption month wise are tabulated as below in **Table -1.** Fresh water is supplied by GWIL. Copy of permission is attached as **Document no -1**in the main report.	**Observation during site visit:** During the site visit, it is noted that PP is using fresh water through supply from the GWIL. The copy of agreement with GWIL is submitted by the PP. Meteringof water supply is done. The log book & water consumption records were checked randomly. The water consumption is well within the limit of 5760 KL/dayduring the compliance period. The PP is not tapping ground water.

Table -1

Jun-19			Jul-19		
Unit KLD			Unit KLD		
Max	Min	Avg	Max	Min	Avg

<table>
<tr><td></td><td></td><td>
<table>
<tr><td>2680</td><td>712</td><td>2441</td><td>3540</td><td>890</td><td>2371</td></tr>
<tr><td colspan="3">Aug-19</td><td colspan="3">Sep-19</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3768</td><td>1502</td><td>2264</td><td>2148</td><td>20</td><td>2545</td></tr>
<tr><td colspan="3">Oct-19</td><td colspan="3">Nov-19</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3720</td><td>10</td><td>2364</td><td>4356</td><td>103</td><td>2243</td></tr>
<tr><td colspan="6">No ground water is tapped.</td></tr>
</table>
</td><td>In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>2.</td><td>Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day</td><td>
Overall avg generation of Industrial effluent from the project (including Tubes and Tire Plant) is 457 KLD. Daily maximum, minimum and average generation month wise are tabulated in Table -2.
<table>
<tr><td colspan="6">Table -2</td></tr>
<tr><td colspan="3">Jun-19</td><td colspan="3">Jul-19</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>709</td><td>274</td><td>435</td><td>905</td><td>93</td><td>817</td></tr>
<tr><td colspan="3">Aug-19</td><td colspan="3">Sep-19</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
</table>
</td><td>Observation during site visit: During the site visit, the log book ofindustrial effluent generation was checked randomly. The data provided by the PPshows that the industrial effluent generation during the compliance period is within the stipulated limit of 1320 KL/day.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

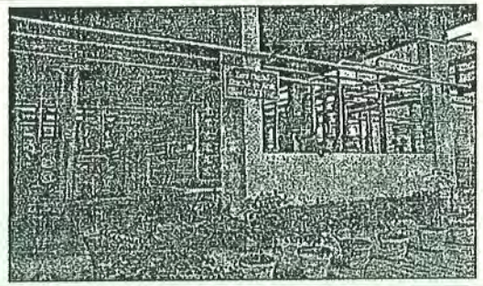
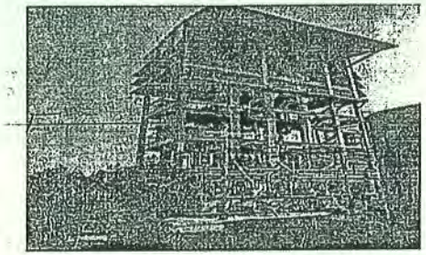
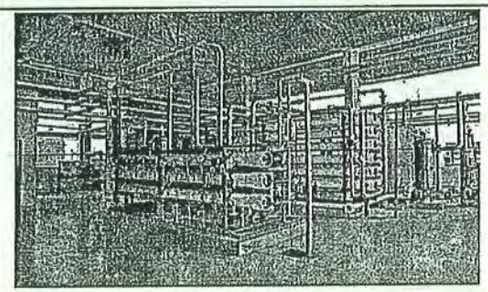
COMPLIED</td></tr>
</table>

		Max	Min	Avg	Max	Min	Avg	
		1079	313	474	953	291	535	
		Oct-19			Nov-19			
		Unit KLD			Unit KLD			
		Max	Min	Avg	Max	Min	Avg	
		585	197	396	666	374	501	
3.	The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater. The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.	We have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. Photographs of ETP, RO & MEE is as below.The ETP consisting of adequate treatment facility like Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge, second stage RO & MEE to treat and recycle of industrial waste water. Descriptions of ETP, RO & MEE is attached **Document – 2**in the main report. We are operating RO & MEE all around the year including high rainy days to recycled the treated water into process.							**Observation during site visit:** During the site visit, visit to ETP was undertaken & it was seen operational. PP has installed ETP of Capacity 1320 KLD. During the visit,the PH of treated water was checked with the PH Paper. The result shows that the PH was around 7. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
4.	Out of 1320 KL/day of treated industrial effluent, approximately 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression	Our average ETP water is 457 KLD only. We are re-cycling treated industrial effluent to process after passing through RO & MEE. There is no effluent discharge from the unit. **Table -3 Qty of Treated Effluent recycled** Jun-19 | Jul-19 | Aug-19						**Observation during site visit:** During the site visit, ETP, RO & MEE were operational. PP re-cycling treated industrial effluent to process after passing through RO & MEE.The PH of treated water was checked

<table>
<tr>
<td></td>
<td>system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.</td>
<td>
<table>
<tr><td colspan="2">Unit KLD</td><td colspan="2">Unit KLD</td><td colspan="2">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1201</td><td>88</td><td>1207</td><td>318</td><td>1235</td><td>260</td></tr>
<tr><td colspan="2">Sep-19</td><td colspan="2">Oct-19</td><td colspan="2">Nov-19</td></tr>
<tr><td colspan="2">Unit KLD</td><td colspan="2">Unit KLD</td><td colspan="2">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1308</td><td>884</td><td>1141</td><td>150</td><td>1240</td><td>874</td></tr>
</table>
</td>
<td>with the PH Paper. The result shows that the PH was around 7. The PP is utilizing the treated water from STP for green belt development & dust suppression system.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td>
</tr>
<tr>
<td>5.</td>
<td>During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.</td>
<td>We have install RO and MEE (ZLD) system attached with ETP. We are passing ETP treated water through RO, and completely re-using RO permeate water into the process, and evaporating RO reject water with the help of MEE. RO & MEE units are operational for all days including high rainy days also. Description of ETP, RO & MEE is attached Document -2 in the main report.</td>
<td>Observation during site visit: During the site visit, it is observed that RO and MEE (ZLD) system attached with ETP were operational. ETP treated water passed through RO, and completely re-used RO permeate water into the process, and evaporating RO reject water with the help of MEE. PP also informed that RO & MEE units are operational for all days including high rainy days &treated wastewater is not utilized for plantation/gardening during high rainy-days.</td>
</tr>
<tr>
<td colspan="3">Photograph of ETP / RO / MEE</td>
</tr>
</table>

			**In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
	ETP	**Second Stage RO**	
			
	MEE	**Second Stage RO**	
6.	Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP. The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no	Sewage Generation from CPP alone is average 42 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC, Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility, the treated Sewage is being passed through RO of 5 M3/Hrs and RO Permeate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE.	**Observation during site visit:** During the site visit, it is noted that the domestic waste water generation for the current EC is well below the stipulated limit of 192 KL/day. STP of 100 KLD was operational during visit at Site for treatment of Domestic

<table>
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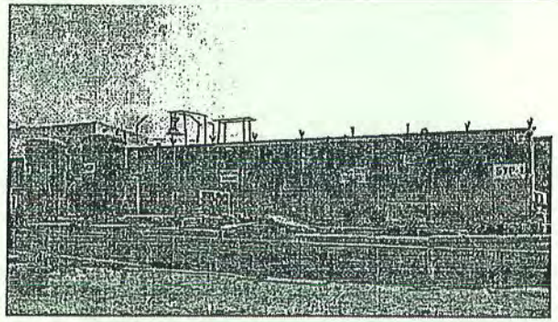
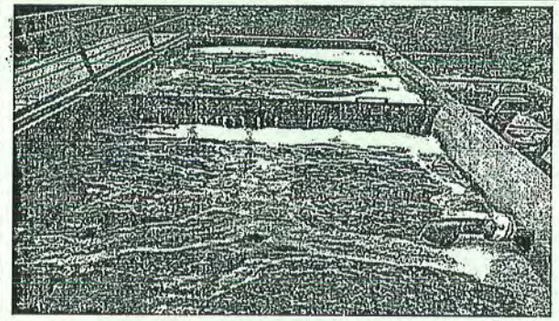
<td>discharge of sewage from the unit.</td>
<td>The Tire Plant (not under the preview of issued EC) is generating average 419 KLD of sewage. Adequate capacity of STPs (250 KLD X 2 nos + 100 KLD X 1 no) have provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. Record of Sewage Generation.
<table>
<tr><td colspan="4">Table -4</td></tr>
<tr><td rowspan="2">Sources / Plant</td><td colspan="3">Period of Reading (June to Nov 2019)</td></tr>
<tr><td colspan="3">Unit KLD</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>CPP</td><td>55</td><td>31</td><td>42</td></tr>
<tr><td>Tire</td><td>505</td><td>371</td><td>419</td></tr>
<tr><td>Total</td><td>560</td><td>402</td><td>461</td></tr>
</table>
Photographs of STP
   </td>
<td>waste Water generating from CPP and associated Utility. The PP informed that the treated Sewage is being passed through RO of 5 M3/Hrs and RO Permeate water is being used as make up water of Cooling Tower. RO Reject is being sent to MEE. Hence, there is no discharge of sewage from the unit.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td>
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</table>

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<tr>
<td>7.</td>
<td>The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater. The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td>
<td colspan="5">We provided STPs adequate capacity and facility for treatment of domestic waste water. Description of STPs is attached as Document No -3 in the main report. We are doing analysis of treated sewage at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as Document no -4 in the main report.
Summary of STP Analysis Report is tabulated in Table -5
<table>
<tr><th>Parameter</th><th>Unit</th><th>Limit</th><th>STP No</th><th>Results</th><th></th><th></th></tr>
<tr><th></th><th></th><th></th><th></th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td rowspan="3">BOD</td><td rowspan="3">Mg/L</td><td rowspan="3">20</td><td>STP 1</td><td>17.4</td><td>9.6</td><td>13.4</td></tr>
<tr><td>STP 2</td><td>15.3</td><td>12.3</td><td>13.8</td></tr>
<tr><td>STP 3</td><td>16.4</td><td>11.6</td><td>14</td></tr>
<tr><td rowspan="3">SS</td><td rowspan="3">Mg/L</td><td rowspan="3">30</td><td>STP 1</td><td>22.5</td><td>13.8</td><td>18.68</td></tr>
<tr><td>STP 2</td><td>20.3</td><td>11.8</td><td>16.05</td></tr>
<tr><td>STP 3</td><td>19.6</td><td>12.5</td><td>16.05</td></tr>
<tr><td rowspan="3">Residual Chloride</td><td rowspan="3">Mg/L</td><td rowspan="3">Min 0.5</td><td>STP 1</td><td>0.53</td><td>0.51</td><td>0.52</td></tr>
<tr><td>STP 2</td><td>0.59</td><td>0.5</td><td>0.53</td></tr>
<tr><td>STP 3</td><td>0.56</td><td>0.52</td><td>0.54</td></tr>
</table>
</td>
<td>Observation during site visit:
During the site visit, visit to STPs was undertaken & it was seen operational. The analysis of treated sewage is being done at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, (Certificate no TC-5446, valid up to 12-01-2021). Copy of accreditation is attached as Document no -4 in the main report.

During the site visit, test reports related to the treated sewage quality monitoring as monitored by NABL/MoEF accredited laboratory Greenleaf Envirotech Pvt Ltd, (Certificate no TC-5446, valid up to 12-01-2021.) were randomly checked & the parameters of the treated sewage were found to be well within the limits.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td>
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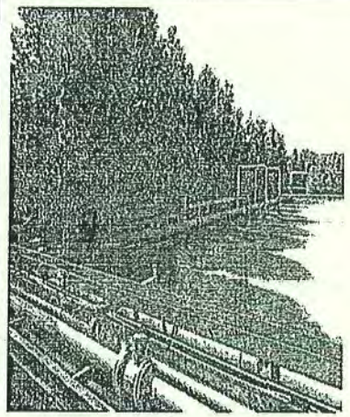
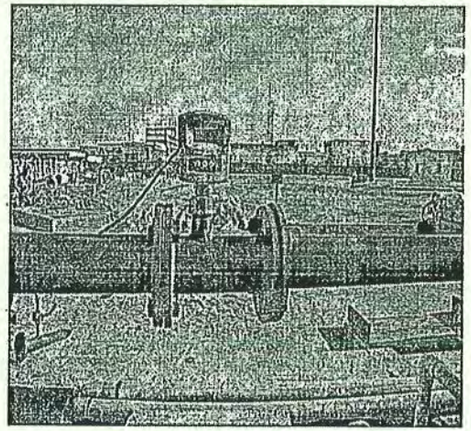
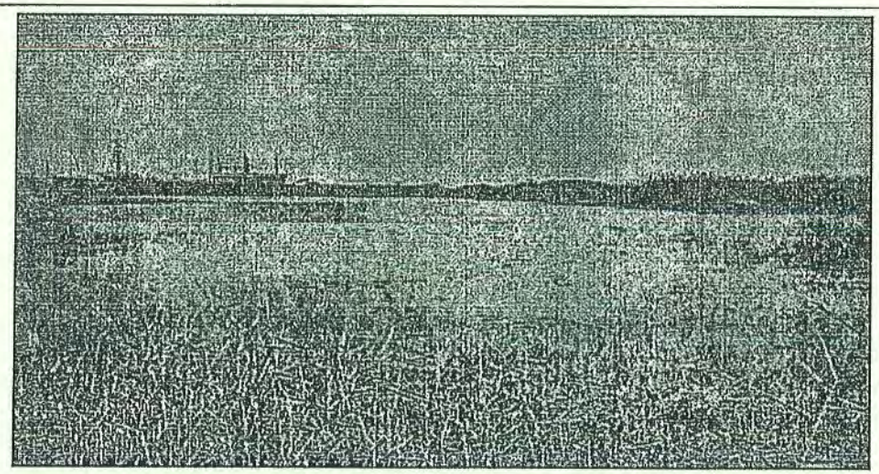
</table>

<table>
<tr><td>8.</td><td>The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.</td><td>Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished monthly data to GPCB through e-patrak. Zerox of Log book of ETP, STP, MEE and RO are attached as Document No– 5in the main report.</td><td rowspan="3">Observation during site visit: During the site visit, it is observed that metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant.The records are also maintained by the PP, the same was verified during the site visit. The PP informed that the monthly data is being furnished to GPCB through e-patrak.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td></td><td colspan="2">Photograph of Flow Meter installed at ETP, STPs</td></tr>
<tr><td></td><td>  </td><td>  </td></tr>
<tr><td></td><td>Flow Meter at ETP</td><td>Flow meter at STP</td><td></td></tr>
<tr><td>9.</td><td>Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.</td><td>Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-patrak.
Zerox of Log book of ETP, STP, MEE and RO are attached as Document No – 5 in the main report.</td><td>Observation during site visit: During the site visit, it is observed that logbooks aremaintained by the PPfor ETP, STP, MEE and RO Plantincluding quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption. The records were checked during the site</td></tr>
</table>

			visit. The PP informed that the monthly data is being furnished to GPCB through e-patrak. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
10.	Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.	Harvesting pond of rain water from rooftop, paved area and surface runoff is provided. We used rain water for the various activities of plant / project to conserve fresh water. We have provided natural recharge system. **Photograph of Rain Water Harvesting Pond is below**	**Observation during site visit:** During the visit, visit to Harvesting pond of rain water was undertaken which is being used for the various activities of plant / project to conserve fresh water. **In view of the submission by the PP and the site observations noted above, the stipulated condition is considered complied.**



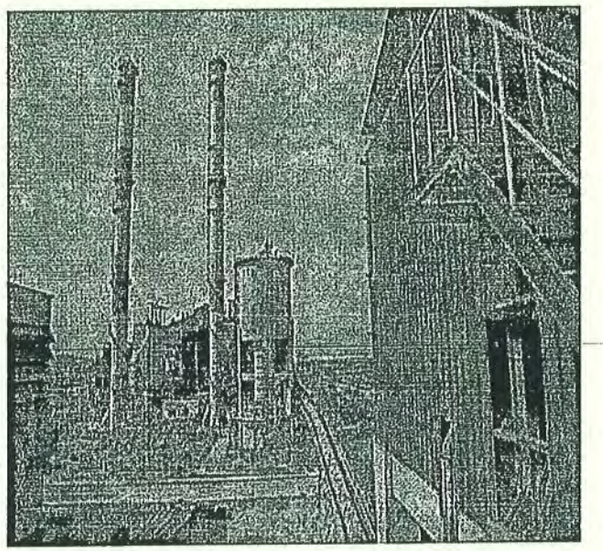
COMPLIED

A.2 - Air

11.	Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.	Imported Coal is used and consumption of Coal is below the permissible limit of 11,100 MT/Month. Month-wise Consumption of Coal in unit MT is tabulated under **Table -6**					**Observation during site visit:** During the visit,it is noted that PP is using Imported Coal as fuel in the CPP. The monthly details provided by the PP for Coal consumption is within the stipulated limit of 11,100 MT/Month during the compliance period. **In view of the submission by the PP and the site observations noted above, the stipulated condition is considered complied.** **COMPLIED**
		Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19
		6725.4 MT	4506.5 MT	5034 MT	5133 MT	6058.3 MT	6002 MT

<table>
<tr><td>12.</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Stacks of 84 m are installed with each AFBC Boilers.</td><td rowspan="2">Observation during site visit:
During the visit, it is noted that PP has installed Stacks of 84 m with each AFBC Boilers.

In view of the submission by the PP and the site observations noted above, the stipulated condition is considered complied.

COMPLIED</td></tr>
<tr><td colspan="3">Photographs of Chimney
  </td></tr>
<tr><td>13.</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA). The gaseous emissions from the D.G.</td><td>D.G Set 250 KVA is available at site and HSD is used as Fuel. D.G Sets of Capacity 500 KVA, 600 KVA X 2 nos are not available at site.</td><td>Observation during site visit:
During the visit, it is noted that D.G Set 250 KVA is available at site and HSD is used as Fuel. During the visit</td></tr>
</table>

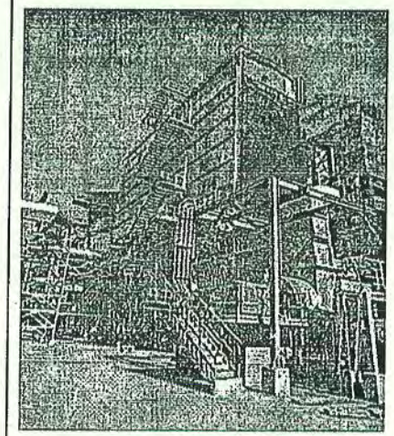
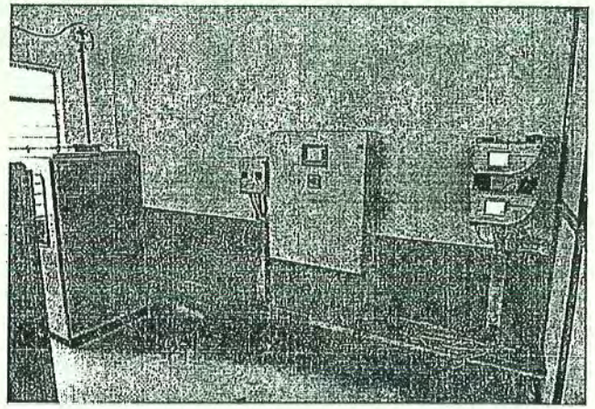
<table>
<tr>
<td></td>
<td>Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards. The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets</td>
<td>We are doing analysis of emission from D.G.Set at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Emission levels are below the stipulated limit mentioned in Consent to Operate issued by GPCB. Summary of Analysis report is tabulated in Table no -711 mtrs stack is provided at 250 KVA D.G Sets in accordance to requirement mentioned in Consent to Operate issued by GPCB.

Summary of analysis of emission from D.G Set 250 KVA is tabulated in Table -7
<table>
<tr><th rowspan="2">Parameter</th><th rowspan="2">Unit</th><th rowspan="2">Limit</th><th colspan="3">Result</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>PM</td><td>mg/Nm^3</td><td>50</td><td>45</td><td>24.4</td><td>31</td></tr>
<tr><td>SO2</td><td>mg/Nm^3</td><td>100</td><td>65</td><td>41</td><td>51</td></tr>
<tr><td>NOX</td><td>mg/Nm^3</td><td>50</td><td>10</td><td>2</td><td>8</td></tr>
</table>
</td>
<td>PP informed that DG Sets of Capacity 500 KVA, 600 KVA X 2 nos are not available due to technical reasons.
The emissions from D.G. Set are monitored through NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd,(Certificate no TC-5446, valid up to 12-01-2021). Results shows that Emission levels are below the stipulated limit mentioned in Consent to Operate issued by GPCB during compliance period. Summary of Analysis report is tabulated in Table no -7 in the main report. It is informed that11 mtrs stack is provided at 250 KVA D.G Sets in accordance to requirement mentioned in Consent to Operate issued by GPCB.

In view of the submission by the PP and the site observations noted above, the stipulated condition may be considered as complied.

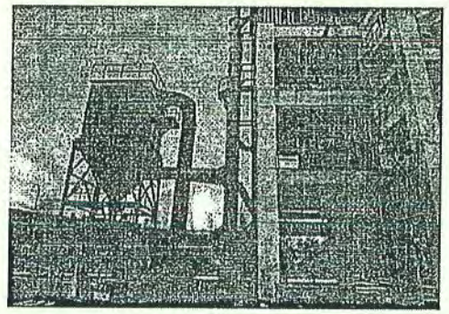
COMPLIED</td>
</tr>
</table>

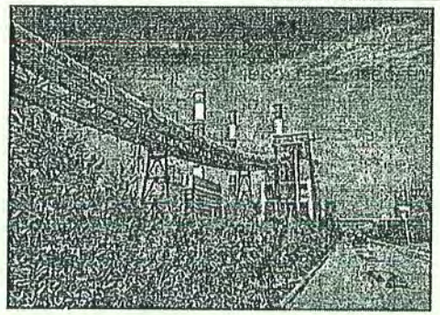
14.	High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.	Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field as stand by. Photographs of the ESPs is attached is as below and Reading of online SPM analyser is attached as **Document No- 6** in the main report.	**Observation during site visit:** During the site visit, it is observed that Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. At the time of site visit the PP informed that there is provision of one extra field in the ESP. Test reports related to the process stack/ vent emissions as monitored by NABL/MoEF accredited laboratory were made available during site visit. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
15.	Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx, NOx concentrations in the flue gas emission. This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in	Online Monitoring system for PM, SOx & NOx have installed, operational and linked with server of CPCB and GPCB. Also Online monitoring is linked with DCS system. SOx / NOxanalyser :- Make - Bhoomi Model No - BI -7000 Agasthya – 2013.· PM analyser : - Make - Bhoomi - Model BI – 6000· PM concentration level is below avg 35 mg/Nm3. Photo of SPM Analyzer&Sox / NoxAnalyzer / Panel is as below.Reading of online SPM / SOX / NOx analyser is attached as **Document No- 6** in the main report.	**Observation during site visit:** During the site visit, it is observed that Online Monitoring system for PM, SOx & NOx have been installed, operational and linked with server of CPCB and GPCB. At the time of site visit the online data was checked & it was within the stipulated limits during the inspection. **In view of the submission by the PP**

	order to bring down the particular matter concentration below the 100 mg/Nm3. An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.		**and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
	Photographs of ESP	**Photograph of Online Analysers**	
			

16.	The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.	Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and Asst General Manager (Operation Head) is assigned the responsibility.As a proactive steps as suggested by Technical expert from ESP supplier, we have instated two more additional baffle plates at discharge chute of both ESPs, and also upgraded electrical panels of ESP, to control PM emission below 35 mg/Nm3.	**Observation during site visit:** During the site visit, the PP informed that regular preventive maintenance of mechanical and electrical parts of ESP is undertaken. PP have instated two more additional baffle plates at discharge chute of both ESPs, and also upgraded electrical panels of ESP, to control PM emission below 35 mg/Nm3. During the visit the documents related to ESP PM Schedule (E & I) & ESP O & M Worksheet were made available. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
17.	Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.	We have installed Bag Filters as air pollution control systems at coal crushing & grinding operations. We are operating Bag Filters efficiently to achieve the norms prescribed by the GPCB at stack outlet. We are doing analysis of emission from D.G.Set at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy of accreditation is attached as **Document No -4** in the main report.	**Observation during site visit:** During the site visit, it is observed that Bag Filters are installed as air pollution control systems at coal crushing & grinding operations.The PP is monitoring the emission from D.G.Set through internal lab and NABL accredited External Lab name
	Photographs of the Bag Filter at Coal Crusher	**Photograph of closed conveyor system**	

TRUE COPY
ADVOCATE





Summary of analysis of emission from Bag Filter attached with Coal Crusher is tabulated in **Table -8**

Parameter	Unit	Limit	Result		
			Max	Min	Avg
PM	mg/Nm3	150	60	25	35

Greenleaf Envirotech Pvt Ltd, (Certificate no TC-5446, valid up to 12-01-2021). Test reports related to emission from Coal Crusher as monitored by NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd were randomly checked & the parameters were found to be well within the norms during compliance period.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED

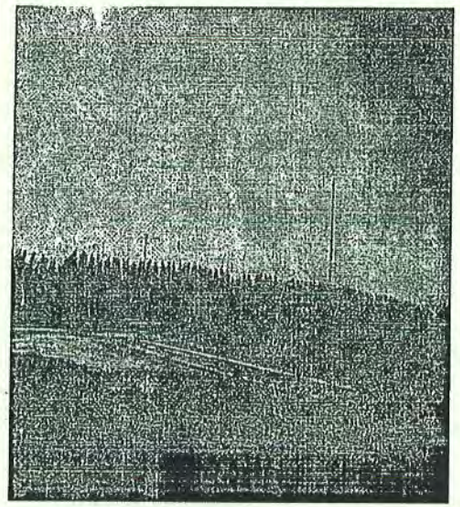
18.	The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.	Work zone environment (Form 37) is regularly monitored and we ensured that the standards prescribed under should be met. Summary of results of Work Place Monitoring (From 37) are tabulated as **Table -9**

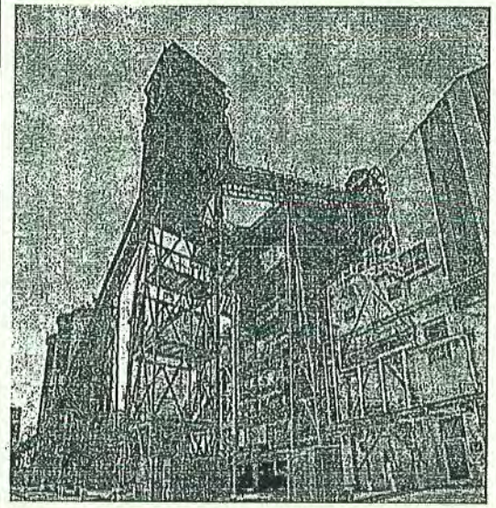
Table -9

Locations	Parameter	TWA Limit	Result in mg / M^3		
			Max	Min	Avg
Raw Materials Storage First Floor	RSPM	10 mg / M^3	8	2	4
Raw Materials Storage First Floor			7	2	3

Observation during site visit:
During the site visit, it is observed that workzone environment is regularly monitored by the PP. The fugitive emission is monitored through NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, **(Certificate no TC-5446, valid up to 12-01-2021)**.Test reports related to fugitive emission as monitored by NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd were randomly checked & the parameters were found to be well within the norms during compliance period..

	Mixing			8	2	3	
	Extruder			7	1	2	
	Coal Crusher			8	1	3	
	Coal Yard			8	2	3	
	All handling & transport of coal shall be exercised through covered coal conveyors only.	Closed / covered conveyor has provided for transport of coal from Greasily Hooper (Coal yard) to Feeding Bunker. Photographs of Closed Conveyor is as above.					• Closed / covered conveyor has been provided . • Enclosure has been provided at coal loading & unloading operations area. • periodical water sprinkling on coal stock pilesis being done.
	Enclosure shall be provided at coal loading and unloading operations.	Enclosure has provided at coal loading & unloading operations area.					
	Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions	We are doing periodical water sprinkling on coal stock piles to retain some moisture in top layer to control fugitive emission during compacting and handling of coal. Photograph of Water Sprinklers is in next page.					
	Photograph of Water Sprinklers		**Photograph of Closed Transfer Point**				





All transfer points shall be fully enclosed.	All Transfer Points are fully enclosed. Photograph as above	• All Transfer Points are enclosed.
Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	Effective dust suppression /extraction system has provided at crusher house and coal stock yard to abate dust nuisance.	• Effective dust suppression /extraction system is provided.
Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	We are doing regular cleaning of ground & other surface to avoid Dust accumulation.	• PP informed that they are doing regular cleaning of ground & other surface to avoid Dust accumulation.
Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular	Concreted / RCC & Paved Internal Roads are Roads provided.	• Concreted & Paved Internal Roads are provided.

	movement.		• PP haveprovided adequate sprinklers at coal yard in the plant. • PP informed thatCoal as well as ash is transported through closed trucks only. • More than 33% green belt is developed by the PP. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
	Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	We have provided adequate sprinklers at coal yard in the plant. Photograph of Water Sprinklers at Coal Yard is as above	
	Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.	Coal as well as ash is transported through closed trucks only.	
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	We have developed greenbelt all around the plant boundary and along with roads to mitigate fugitive emission & transport dust emission. Details of Green belt development is also mentioned at **sr no 39.**	

<table>
<tr><td>19.</td><td>Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering-Ahmadabad or such other institutes of similar repute and its records shall be maintained.</td><td colspan="5">Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC. Report of NPC dated 18-04-2019 is attached as Document No-7 in the main report.</td><td>Observation during site visit:
During the site visit, the PP furnished the performance evaluation report dated 18-04-2019 from NPC.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>20.</td><td rowspan="3">Regular monitoring of ground level concentration of PM2.5, PM10, NOx & SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.</td><td colspan="5">We are doing regular monitoring of ground level concentration of PM 2.5, PM 10, NOx & SO_2 in accordance to limit stipulated by GPCB vide issued CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021. Copy of CCA is attached as Document no 8 in the main report. We have provide three numbers of AAQMS and intimated to GPCB vide letter no BKT/HSE/ENV/2019-20/47 dated 17-12-2019. Copy of letter is attached as Document No -12.

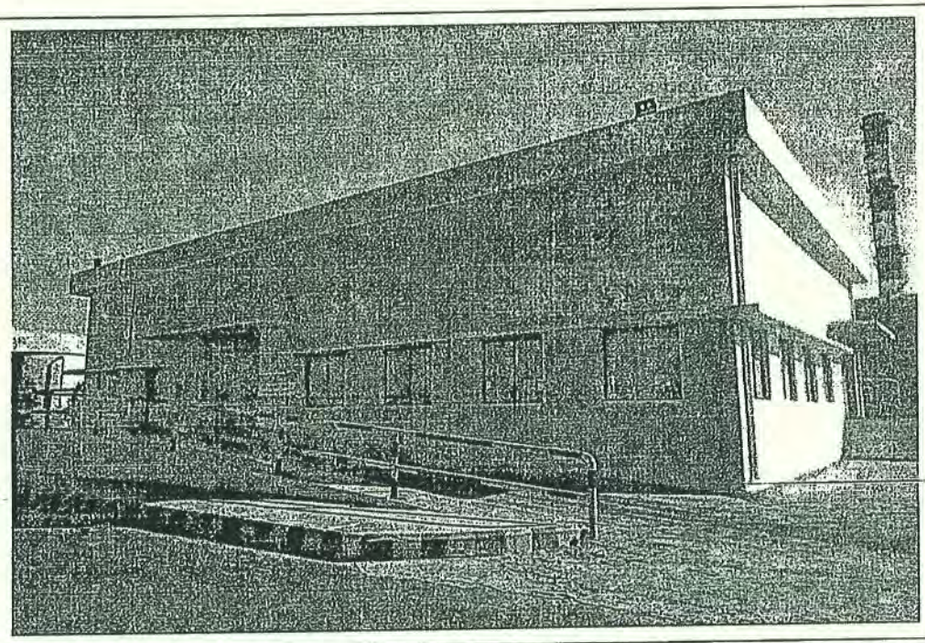
We are doing analysis of Ambient Air Quality at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -4 in the main report</td><td rowspan="4">Observation during site visit:
During the site visit, it is noted that PP have provided three numbers of AAQMS.The monitoring of Ambient Air Quality is carried out by internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, (Certificate no TC-5446, valid up to 12-01-2021). Test reports related to AAQ as monitored by NABL/MoEF accredited laboratory M/s. Greenleaf Envirotech Pvt Ltd were randomly checked & all the parameters were found to be well within the stipulated norms during compliance period.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.</td></tr>
<tr><td colspan="5">Emission levels are below the stipulated limit mentioned in Consent to Operate issued by GPCB.</td></tr>
<tr><td colspan="6">Table -10 (2 nos of Sample per location carried out and summary of AAQM monitoring results for period June to Nov 2019 as below).

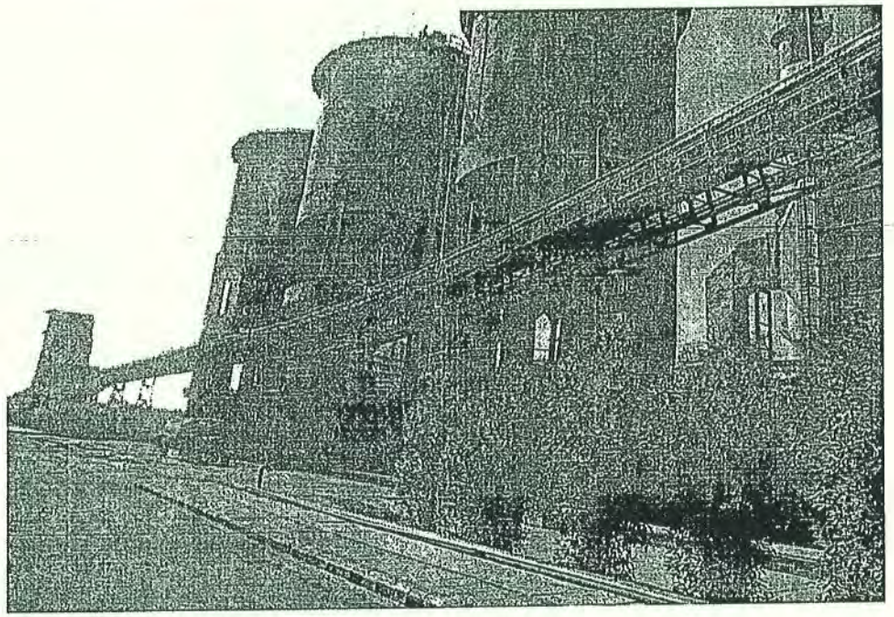
<table>
<tr><td>Pollutant</td><td>Limit</td><td>Unit</td><td>Location</td><td>Results</td></tr>
</table></td></tr>
</table>

					Max	Min	Avg	
	SO2	80 50	µg/m3	AAQMS -1	22.6	19.6	21.13	COMPLIED
				AAQMS -2	24.5	17.8	21.28	
				AAQMS -3	21.2	16.8	18.9	
	NO2	80 40	µg/m3	AAQMS -1	16.5	13.8	15.1	
				AAQMS -2	16.3	11.6	13.9	
				AAQMS -3	16.4	12.6	14.5	
	PM 10	100 60	µg/m3	AAQMS -1	59.4	54.8	57.1	
				AAQMS -2	54.5	41.7	48.1	
				AAQMS -3	54.3	41.4	47.9	
	PM 2.5	60 40	µg/m3	AAQMS -1	28.6	24.06	26.3	
				AAQMS -2	29.9	23.3	26.5	
				AAQMS -3	26.5	23	21.2	
A - 3 Hazardous / Solid Waste								

21.	The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.	Handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste (Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016. The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021. Copy of CCA is attached as **Document No- 8** and CCA Compliance report is attached as **Document No -10** in the main report.	**Observation during site visit:** The PP has obtained the Authorization from GPCB vide CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021. Visit to Hazardous waste was undertaken. PP stated that Handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste (Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
22.	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	A separate hazardous waste storage room with PCC floor and leachate collection facility is provided. Photograph of	**Observation during site visit:** The PP has obtained the Authorization from GPCB vide CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021.A separate hazardous waste storage room with PCC floor and leachate collection
Photograph of Hazardous Waste Storage Room			

			facility is provided. PP stated that handling and disposal of Hazardous waste is done in accordance with the Hazardous Waste (Management, Handling and Tran's boundary Movement) Rules 2008 amended 2016. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
23.	ETP sludge shall be sent to the common TSDF.	We are disposing ETP sludge to TSDF for the same we have obtained membership of TSDF name as SaurastraEnviro Project Pvt Ltd, certificate number 1200000158 valid up to 07-07-2021 is attached as **Document no -13.**	**Observation during site visit:** During the site visit, it is noted that ETP sludge is being disposed to TSDF. The PP obtained membership of TSDF Saurastra Enviro Project Pvt Ltd, certificate number 1200000158 valid up to 07-07-2021. The copy of membership was made available during the visit. **In view of the submission by the PP and as per the site observations**

			noted above, the stipulated condition is considered as complied. **COMPLIED**
24.	The used oil/waste shall be sold only to the registered recyclers/refiners	The used oil/waste is selling to the registered recyclers/refiners only. Certificate of Used oil recyclers name as Aman Petroleum is attached as **Document No -14**	**Observation during site visit:** During the site visit, the PP informed that used oil/waste is being sold to the registered recyclers/refiners named as Aman Petroleum. The copy of the same is provided by the PP. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
25.	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	Discarded barrels are selling to registered recycler along with used oils.	**Observation during site visit:** During the site visit, the PP informed that Discarded barrels sold to registered recycler along with used oils named as Aman Petroleum. The copy of the same is provided by the PP. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

26.	For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.	Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.	**Observation during site visit:** During the site visit, it is observed that Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage by the PP. It is noted that no Ash Pond is constructed in the project. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
	Photograph of Fly Ash Silos		
			

<table>
<tr>
<td>27.</td>
<td>The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc. The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.</td>
<td>Fly Ash is used for low line filling and construction of internal road. Fly Ash is also selling to Fly Ash vendors for their uses including bricks manufacturer name as Yadunandan Suppliers, AAI Krupa Enterprise. Fly Ash utilization for year 2018-19 was 100 %. Flys Ash Generation and Utilization for period June to Nov 2019 as tabulated as Table -11

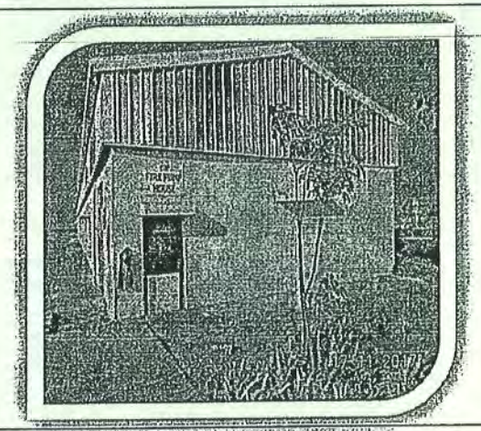
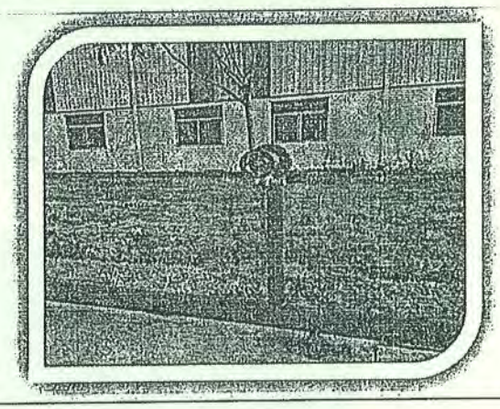
Table -11
<table>
<tr><td>Month</td><td colspan="3">Unit - MT</td><td>%ge</td></tr>
<tr><td></td><td>Generation</td><td>Utilization</td><td>Balance</td><td></td></tr>
<tr><td>Jun-19</td><td>790.22</td><td>775</td><td></td><td></td></tr>
<tr><td>Jul-19</td><td>532.15</td><td>550</td><td></td><td></td></tr>
<tr><td>Aug-19</td><td>592.47</td><td>600</td><td></td><td></td></tr>
<tr><td>Sep-19</td><td>613.87</td><td>600</td><td></td><td></td></tr>
<tr><td>Oct-19</td><td>729.41</td><td>700</td><td></td><td></td></tr>
<tr><td>Nov-19</td><td>706.32</td><td>725</td><td></td><td></td></tr>
<tr><td>Total</td><td>3964.44</td><td>3950</td><td>14.44</td><td>99.6358</td></tr>
</table>
</td>
<td>Observation during site visit:
During the site visit, it was informed that Fly Ash was been used for low line filling and construction of internal road. Fly Ash is also sold to Fly Ash vendors for their uses including bricks manufacturers Yadunandan Suppliers & AAI Krupa Enterprise..

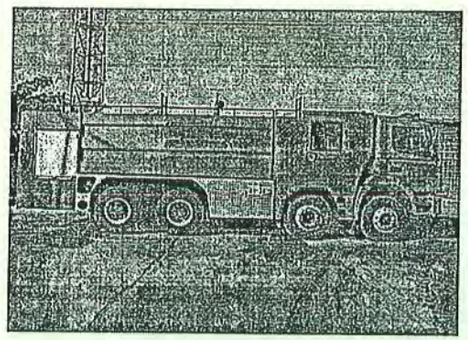
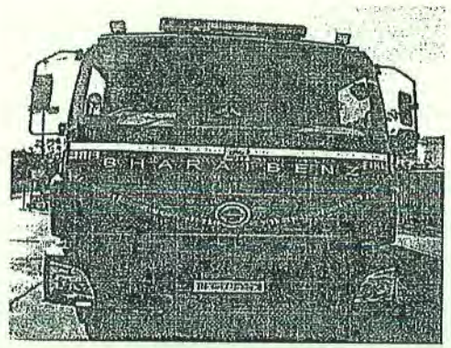
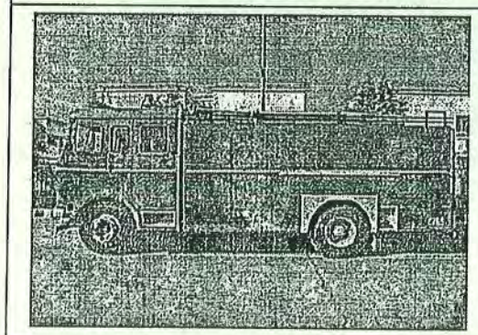
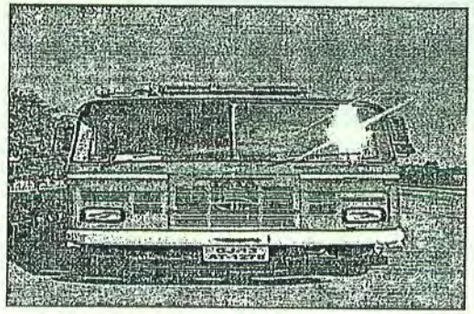
In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td>
</tr>
<tr><td colspan="4">A - 4 Safety</td></tr>
</table>

28.	Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided. It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.	Fire Protection system containing fire hydrant, water sprinklers, water spray at transformer, fire detection system and manual call / alarm system. Fire System is provided all around the plant area including storage yard.	**Observation during site visit:** During the site visit, it was observed that Fire Protection system containing fire hydrant, water sprinklers, water spray at transformer, fire detection system and manual call / alarm system is provided. Fire System is provided all around the plant area including storage yard. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

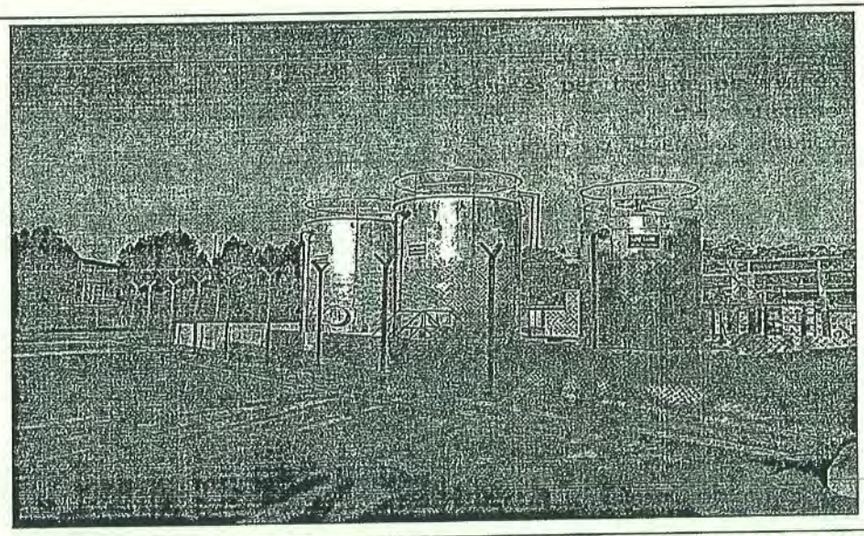
Photographs of Fire System

Fire Pump House	**Fire Hydrant Point**
	
Big Fire Tender (14 KL Water Capacity)	

	  Standard Fire Tender (5 KL Water Capacity)  		
29.	Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.	We provided Safety Shoes, Helmet, Ear plug / muff, Chemical resistant apron, Leather Apron, Handgloves bases on nature of works as Personal Protective Equipments are provided to man power. We are ensuring the uses of PPEs through supervision and training.	**Observation during site visit:** During the site visit, the workers & employees were seen using personal protective equipments like Safety Shoes, Helment, Handgloves etc. The PP informed that they also provided Ear plug / muff, Chemical resistant apron, Leather Apron based on

			nature of works as Personal Protective Equipments. PP is ensuring the uses of PPEs through supervision and training. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
30.	First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.	25 nos First Aid Boxes are provided in the unit which are made readily available. First Aid Box containing medical items in accordance to Factory Acts / Rules.	**Observation during site visit:** During the site visit, it was observed that first aid boxes were provided by the PP. PP stated that the First Aid Box contains medical items in accordance to Factory Acts / Rules. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
31.	Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.	Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.	**Observation during site visit:** The PP has obtained the Authorization from GPCB vide CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021.Hazardous materials storage is at an isolated designated location .

			In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied. **COMPLIED**
32.	Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.	We are storing chemicals in multiple small capacity tanks / containers in shed of one single large tank / shed area.	**Observation during site visit:** During the visit, the PP informed that no hazardous chemical are being stored at site. All others chemicals are being stored in multiple small capacity tanks / containers in shed of one single large tank / shed area. All necessary safety arrangement has been provided. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**
33.	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks. Photograph of Dyke Wall and closed loop of pipes is as below	**Observation during site visit:** During the site visit, it is noted that Storage tanks were fitted with appropriate controls to avoid any leakages and bund/dyke walls. Close handling system for chemicals is provided by the PP.
	Photograph of Closed Dyke Wall		

			**In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
34.	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	All transporting routes within the factory premises are paved roads.	**Observation during site visit:** During the site visit, it is observed that the internal roads in factory premises are paved either with Bitumen or concrete. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

35.	Training shall be given to all workers on safety and health aspects.	Safety training is provided on an average 725 workers on daily basis on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices 4.Fire Prevention and Protection 5.Health Awareness	**Observation during site visit:** During the site visit, the PP informed that Safety training is provided on an average 725 workers on daily basis. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
36.	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	Pre-employment and periodical (annual) medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers, records are maintained. Sample copy is attached as **Document 15** in the main report.	**Observation during site visit:** The medical health checkup records in the prescribed formats (Form-32 & 33) are checked during the visit. First Aid facilities are available on site. **In view of the submission by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
A. 5 - Noise			
37.	To minimize the noise pollution the following noise control measures shall be implemented:	Noted & Complied	**Observation during site visit:** During the site visit, it was noted that monitoring of Noise Levels is carried out by internal lab and NABL accredited External Lab name **Greenleaf Envirotech Pvt Ltd,**
	Selection of any new plant equipment shall be made with specification of low noise levels.	Selection of any new plant equipments are being done with specification of low noise levels	

	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.	(Certificate no TC-5446, valid up to 12-01-2021). Test reports related to Noise Levels as monitored by NABL/MoEF accredited laboratory M/s. **Greenleaf Envirotech Pvt Ltd** were randomly checked & it was found that at some locations the noise levels were beyond the stipulated norms during compliance period. During the visit also the noise level were measured by noise monitoring instrument & it was observed that the noise levels at some locations were beyond the stipulated norms. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as partly complied.** **PARTLY COMPLIED**
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.	
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area.	
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	We provided Ear Protection measures like ear plug / muffs to employees.	
	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation.	
	Construction equipment generating minimum noise and vibration shall be chosen.	We chosen minimum noise and vibration generating construction equipment.	

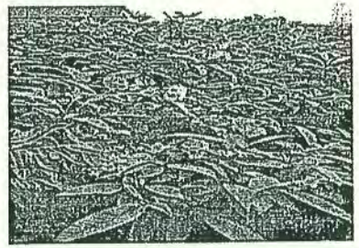
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	Ear plug and muffs are made mandatory for construction workers	
	Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.	Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion.	
	Construction equipment meeting the norms specified by EP Act 1986 shall only be used.	We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.	
	Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.	Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.	
	Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.	Mufflers are provided at D.G.Sets, Turbine and applicable motorised equipments	

38.	The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.	Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements. We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as **Document no -4** in the main report. Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in **Table -12** & **Table -13** respectively.	**Observation during site visit:** During the site visit, it is noted that monitoring of Noise Levels is carried out by internal lab and NABL accredited External Lab name **Greenleaf Envirotech Pvt Ltd,** (Certificate no TC-5446, valid up to 12-01-2021). Test reports related to Noise Levels as monitored by NABL/MoEF accredited laboratory M/s. **Greenleaf Envirotech Pvt Ltd** were randomly checked & it is found the at some locations the noise levels were beyond the stipulated norms during compliance period. During the visit also the noise level were measured by noise monitoring instrument & it was observed that the noise levels at some locations were beyond the stipulated norms. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as partly complied.** **PARTLY COMPLIED**

Table -12 (Period of reading June to Nov 19)
(Limits are as per The Factories Act 1963 and The Gujarat Factories Rule 1963

Location / Sources	Unit - dBA				Remarks
	Limit	Max	Min	Avg	
Near D.G.Set	90	85	75	77	
Turbine Floor	90	105	90	95	Muff Provided
Near Switch Yard	90	70	55	65	
Near Main Gate	90	75	50	62	
Coal Crusher House	90	85	55	75	Muff Provided
Boilers Area	90	95	70	79	Muff Provided
Carbon Reactor Area	90	90	72	75	

	ETP / WTP	90	85	70	74		
	ZLD	90	89	65	75		
	Mixing area	90	89	67	74		
	Tire Building	90	88	65	75		
	Table -13 (Period of reading June to Nov 19)						
	Location / Sources	Day / Night	Unit - dBA				
			Limit	Max	Min	Avg	
	AAQMS -1	Day	75	68	61	64.5	
		Night	70	56	45	50.5	
	AAQMS -2	Day	75	66	52	59	
		Night	70	51	45	48	
	AAQMS -3	Day	75	66	57	60	
		Night	70	36	34	32	
A.7 - Greenbelt & Other Plantation							
39.	The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.	As on Nov 2019 total Green Belt developed at area equivalent to 4,03,227 sqmtrs i.e aprox 101 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage. Photos of Green Belt as below.					**Observation during site visit:** During the site visit, the green belt is found to be adequately developed. The PP informed that as on Nov 2019 total Green Belt developed at area equivalent to 4,03,227 m^2 i.e aprox 101 acre, comprising of trees,
		Table -14					

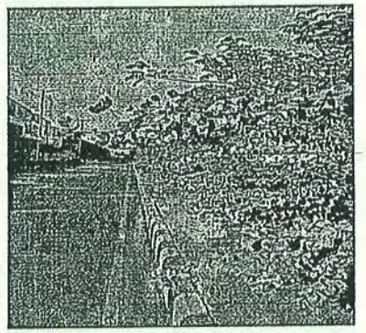


Cajanuscajan (Cz XIII. 5)

Nos of Trees

Descriptions	Till 2017	2018	2019	Total
Trees at Periphery	15000	4750	10975	30725
Trees at Plant Premises	6520	1000	400	7920
Total Trees	21520	5750	11375	38645

1000 Trees per acres planted.



Bougainvillea (Cz XIII. 5)

Table -15

Area wise bi-fraction

Descriptions	Till Nov 2017	2018	2019	Total
Lawn & Shrubbery	248667	0	0	248667
Trees at Periphery	59980	19000	43900	122880
Trees at inside plant premises	26080	4000	1600	31680
Total Area	334727	23000	45500	403227

We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

Table -16

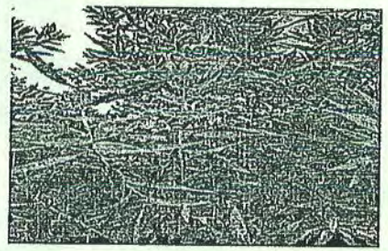
Expenditures for Green belt development

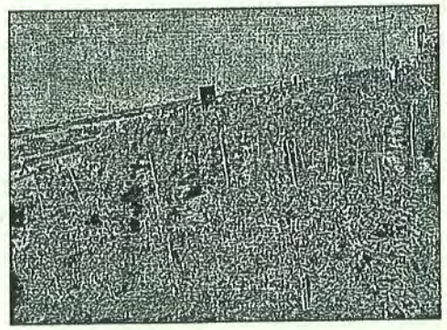
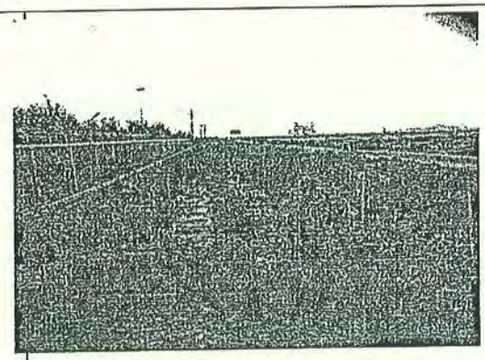
FY	Amount
Till Fy 217-18	11 Cr 74 Lakh

herbs. The layout of the greenbelt is submitted by the PP.

In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.

COMPLIED

		2018-19	15 Lakh	
		2019-20	34 Lakh	
	Carissa (Cz XIII. 5)	Total Expenditures	12 Cr 23 Lakh	
	  			
	Hamelia Patens	Neriumindicum		
40.	The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.	We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. Copy of request letter and action plan submitted to Forest Department is attached as **Document -16** in the main report.		**Observation during site visit:** During the site visit, the green belt also found in the outside boundary area of Factory.The PP also informed that they had developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. Copy of request letter and action plan submitted to
	Green Belt at Out Side Open Land			

	 		Forest Department is provided by the PP **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
B. General Conditions			
41.	In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.	Noted and complied, Close down / Shut down procedure defined and implemented.	**Observation during site visit:** The PP informed that they complied with the condition as per the stipulation. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**
42.	The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.	CREP notification is applicable with Tire & Tube Plant (Non EC plant). We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are attached as **Document No – 17** in the main report.	**Observation during site visit:** During the site visit, the PP submitted the point-wise compliance status of CREP guidelines applicable to them. It is noted that the PP is being complying with the conditions.

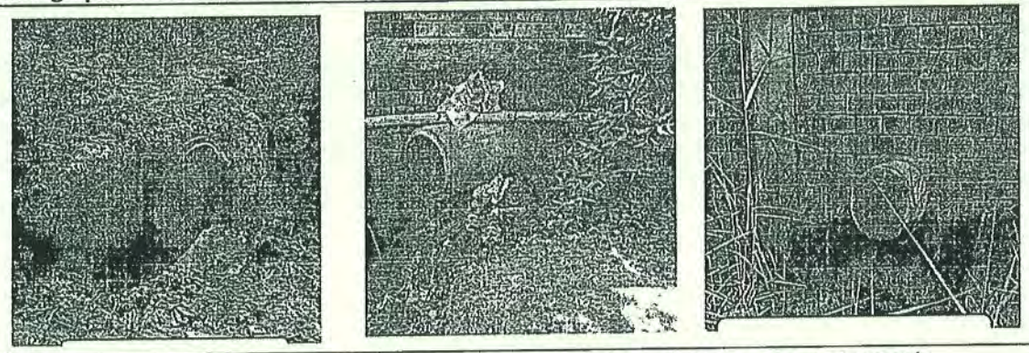
			In view of the information furnished by the PP and the site observations noted above, the stipulated condition may be considered as complied. **COMPLIED**
43.	All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.	We are doing compliance of issues raised and committed in PH held on 22-11-2011. Updated compliance report of PH is attached as **Document No -18** in the main report.	**Observation during site visit:** During the site visit, the PP submitted the point-wise compliance status of issues raised and commitments made in the public hearing held on 22/11/2011. It is noted that the PP is complying with the conditions. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**
44.	A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions and a separate budget	A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.	**Observation during site visit:** During the site visit, it is observed that a separate Environment Management Cellequipped with laboratory facilitiesis provided for the unit.

<table>
<tr><td></td><td colspan="3">shall be allocated for this purpose</td><td rowspan="13">In view of the submission by the PP and the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td></td><td colspan="3">Table - 17 -List of Lab equipments</td></tr>
<tr><td></td><td colspan="3">Name of Equipment</td></tr>
<tr><td></td><td>RDS PM 10</td><td colspan="2">Hot Plate</td></tr>
<tr><td></td><td>RDS PM 2.5</td><td colspan="2">Spectrophotometer</td></tr>
<tr><td></td><td>Stack Monitoring Kit</td><td colspan="2">Filtration Apparatus</td></tr>
<tr><td></td><td>BOD Incubator</td><td colspan="2">PH, Conductivity, TDS, DO, Turbidity Meters</td></tr>
<tr><td></td><td>COD Digester</td><td colspan="2">Sound Level Meter & Lux Meter,</td></tr>
<tr><td></td><td>Hot Air Oven</td><td colspan="2">Multigas Detector</td></tr>
<tr><td></td><td colspan="3">Environment Cell Man Power</td></tr>
<tr><td></td><td>Name</td><td>Designation</td><td>Qualifications and Exp in yr</td></tr>
<tr><td></td><td>BhaweshPathak</td><td>AGM (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td></td><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td></td><td>BhavdeepVaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td></td><td>PoojanGor</td><td>Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td></td><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td></td><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
<tr><td>45.</td><td>The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td colspan="2">A separate account for expenditure under environmental safeguard is being maintained, and summary of expenditures are tabulated in Table -18</td><td>Observation during site visit:
Records related to expenditure incurred towards environmental management were furnished by the Project Proponent.

In view of the information furnished by the PP, the stipulated condition is considered as complied.</td></tr>
<tr><td></td><td colspan="3">Table -18</td></tr>
</table>

	Details of Environment Safe Guards	**Expenditure in Cr.**				**COMPLIED**
		Till Fy 2017-18	2018-19	2019-20 (till Nov)	Total	
	Coal Yard & Coal / Fuel Handling Unit	11.36	0	0	11.36	
	Chimney	4.59	0	0	4.59	
	Ash Silo & Ash Handling Unit	10.04	0	0	10.04	
	Internal Pacca Road	7.75	0	0	7.75	
	Online Analyzer for SOx / NOx& SPM	0.25	0	0	0.25	
	Provision of ETP for Industrial Waste Water Treatment	2.5	0	0	2.5	
	RO – MEE for recycling	6.99	0	0	6.99	
	STPs for Domestic Waster Treatment (3 Nos)	1.5	0	0	1.5	
	Hazardous Storage Area	0.65	0	0	0.65	
	Provision of Rain Water Harvesting Pond	0.28	0	0	0.28	
	Green Belt development	11.74	0.15	0.34	12.23	
	Set up of Environmental Lab / Cell	0.15	0	0	0.15	
	Total Expenditure	57.8	0.15	0.34	58.29	
46.	Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.	Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.				**Observation during site visit:** During the site visit, it is observed that Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas. **In view of the information furnished by the PP and the site observations noted above, the stipulated**

			condition is considered as complied. **COMPLIED**
47.	Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.	We are doing regular preventive maintenance to avoid leakage from pipes and pumps. Also we we do prompt action to arrest if in case happened. We had sealed all storm water drainage outlets. We had provided check wall (minus pits) equipped with Auto pumping installed at all storm water drainage prior to outlet at compound wall, so that if in case any accidental leakage occurred, we are able to captured the same water and transfer to nearby STPs / Plantation. We had blocked storm water drainage internally at various location so that cleaning water, and plantation watering can be captured between blocked drainage line and pumping to near by ETP / STP. We are ensuring / avoid any outside seepage from our units.	**Observation during site visit:** During the site visit, it is observed that preventive arrangement to avoid leakage from pipes and pumps are provided by the PP in the factory premises. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
	Photographs of Sealed Outlets of Storm Water Drainages 		
48.	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	All the recommendations of EIA report are vigorously implemented. Updated compliance report of EIA report is attached as **Document No-19**	**Observation during site visit:** During the site visit, the PP submitted the point-wise compliance status of recommendation

			/suggestions stated in EIA report as Annexure -19 in the main report. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**
49.	The company shall carry out socio-economic developmental/ community welfare activities in consultation with the District Development Officer /District Collector.	We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector. Details of socio – economic development works for the period April to Nov 19 is attached as **Document No – 22** in the main report.	**Observation during site visit:** During the site visit, the PP informed about the various socio-economic developmental/community welfare activities undertaken during April to November 2019. The PP undertaken the activities like Education promotion activity, conservation of natural resources, infrastructural development, skill development activity & Gaushala activity. The details submitted as Document **No – 22** in the main report. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

50.	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	No additional condition is imposed by SEAC or SIAA after issuance of EC. We are complying with the conditions mentioned in issued EC.	**Observation during site visit:** **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.** **AGREED TO COMPLY**
51.	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.	EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e. addition of Carbon Black Manufacturing Unit)	**Observation during site visit:** The PP applied for prior EC for expansion project **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
52.	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A	An advertisement was published in Divya Bhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012. Copies of Advertisement is as below.	**Observation during site visit:** During the site visit, the PP provided the copy of advertisement published in two daily news paper Divya Bhaskar (Gujarati) & Times of India (English) on dated dated 31/03/2012. **In view of the submission by the PP and the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**

	copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.		
			
53.	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency. Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20/43 dated 01-12-2019 vide mail (soft copy) in accordance to notification issued vide SO 5845 (E) dated 26th November 2018.	**Observation during site visit:** As per the information submitted by the PP & records, the PP is submitting the six monthly compliance reports regularly. **In view of the submission by the PP and the site observations noted above, the stipulated condition is**

<table>
<tr><td></td><td>
Table - 19 (Period of Compliance Report, Doc No and Date of Submission)
<table>
<tr><td>Name of Agencies</td><td>June - Nov 18</td><td>Dec 18 - May 2019</td><td>Remarks</td></tr>
<tr><td>SEIAA
RO- MoEF&CC - Bhopal
GPCB - HO
GPCB - RO</td><td>Document No - HSE / BKT / ENV 2018 - 19 / 249 dated 01.12.2018</td><td>Document No - HSE/BKT/ENV/2019-20/10 dated 01.06.2019</td><td>Copy of Hard Copy by hand and post or e-mail attached as Document No - 23</td></tr>
</table>
</td><td>considered as complied.

COMPLIED</td></tr>
<tr><td>54.</td><td>The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.</td><td>Compliance report of CCA & CTE are attached as Document No 14 & 15 in the main report.</td><td>Observation during site visit:
The PP submitted the point-wise compliance of the CCA.

In view of the submission by the PP and the site observations noted above, the stipulated condition may be considered as complied.

COMPLIED</td></tr>
<tr><td>55.</td><td>The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.</td><td>We are submitting half-yearly compliance report in containing status of project including date of start of project.

Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20/43 dated 01-12-2019 vide mail (soft copy).

Table - 20 (Period of Compliance Report, Doc No and Date of Submission)
<table>
<tr><td>Name of Agencies</td><td>June - Nov 18</td><td>Dec 18 - May 2019</td><td>Remarks</td></tr>
<tr><td>SEIAA</td><td>Document No - HSE</td><td>Document No -</td><td>Copy of Hard</td></tr>
</table>
</td><td>Observation during site visit:
During the visit, the PP informed that they are submitting half-yearly compliance report containing the status of project including date of start of project.

In view of the submission by the PP and the site observations noted above, the stipulated condition is considered as complied.</td></tr>
</table>

	RO- MoEF&CC - Bhopal GPCB - HO GPCB - RO	/ BKT / ENV 2018 - 19 / 249 dated 01.12.2018	HSE/BKT/ENV/2019-20/10 dated 01.06.2019	Copy by hand and post or e-mail attached as **Document No - 23**	**COMPLIED**
56.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory	Noted			**NOTED**
57.	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	CTE & CCA obtained from GPCB and attached as Document no 12 & 13. CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021			**Observation during site visit:** During the visit, the PP submitted the copy of CTE & CCA obtained from GPCB. The PP obtained CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 **In view of the submission by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
58.	This Environmental Clearance is valid for five years from the date of issue.	Noted - Project Established and Operational			**NOTED**

(b) Details of project: Carbon Black manufacturing facility in the existing plant by M/s Balkrishna Industries Limited at Village Paddhar, TalukaBhuj, District Kutch(Gujarat)

EC no J-11011/162/2017-IA-II(I) dated 08th Jan 2018 as Amended 20th May 2019
(Compliance Status for the period Jun 2019 to November 2019)

Sr. No	EC Condition	Status of Compliance as submitted by the PP	Remarks of MoE&CC, Regional office based on the compliance status furnished by the Project Proponent and the on-field observations of the site visit
2.	The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under	Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as **Documents No – 25** in the main report. Carbon Plant of production capacity of 6,000 TPM is commissioned and started from the month of July 2019. Remaining capacity equivalent to 5,500 TPM is under construction	**Observation during site visit:** During the site visit, it is observed that the Carbon Black unit is operational. As per the data submitted by the PP the Carbon Black production is within the stipulated limit during the compliance period. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

Table -21 (Production Details month wise)

Product & Limit	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19
Tyre & Tube - 1000 TPM	5553 MT	6085 MT	6279 MT	7390 MT	6976 MT	7616 MT

	CPP - 20 MWH	10 MWH	12 MWH	12 MWH	14 MWH	13 MWH	13 MWH	
	Carbon Black -11,500 TPM	Nil	2468 MT	3145 MT	3552 MT	3227 MT	3554 MT	
3.	Total Land area is 12,12,560 m2. Industry has already developed greenbelt in an area of 4,00,144 m2, thus covering 33% of the total project area. There are 8 reserved forests within 10 km of the project site.Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.	The statement i.e "Industry has already developed greenbelt in an area of 4,00,144sqmtrs is amended with statement "industry is intend to developed greenbelt in an area of 4,00,144 sqmtrs. Copy of EC amendment order dated 20th May 2019 is attached herewith and marked as **Documents No - 25** .As on Nov 2019, we have developed green belt in an area 4,03,277sqmtrs.						**Observation during site visit:** During the site visit, it is noted that PP have developed more than 33% green belt. The PP informed that green belt is developed in an area of (equivalent) 4, 03,277 M^2 (till Nov 2019) i.e. more than 33 % of total project area of 12, 12,560 sq meters. The PP also submitted the layout for the green belt developed. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

<table>
<tr><td>4.</td><td>The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire+ Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.</td><td>Carbon Plant of production capacity equivalent to 6,000 TPM is commissioned and commercial Operation started in month of July 2019. Remaining capacity equivalent to 5,500 TPM is under construction. Project Capital Cost of Carbon Plant till date 100 cr expenditures completed.

Cost of Pollution Control Measures expenditures Tire Plant 58.29 Cr and Carbon Plant 11 Cr and Total 69.29 Cr.

The recurring cost for pollution control measures during Fy 2018-19 & 2019-2020 are 495 Lakh & 247 Lakh for Tire Plant, 00 lakh and 4 lakh for Carbon Plant.

Expenditures under CSR for FY 2018-19 & 2019-20 are 1,05,36,253 and 57,04,784 . Glimpse of CSR under taken & copy of CSR report is attached as Document No- 22</td><td>Observation during site visit:

In view of the submission by the PP and, the stipulated condition may be considered as complied.

COMPLIED</td></tr>
<tr><td>5.</td><td>Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day+ additional 1445 cum/day). Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product) to be met from Gujarat Water Infrastructure Ltd (GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.</td><td>Fresh water required met from GWIL, and permission has been obtained. Copy of Permission is attached as Document No -9. We are achieving Zero Liquid discharge. Summary of Water uses are tabulated under Table - 22

Table -22 (Details Fresh Water Consumption and Recycled)
<table>
<tr><td>Categories & Limit</td><td>Jun-19
Unit KLD</td><td>Jul-19
Unit KLD</td><td>Aug-19
Unit KLD</td></tr>
</table></td><td>Observation during site visit:
During the site visit, it is observed that Fresh water required is met through supply from GWIL, and permission has been obtained.Copy of Permission is submitted by the PP. The PP also informed that they are achieving Zero Liquid discharge. PP provided the details for Fresh Water Consumption and Recycled water.

In view of the submission by the PP and, the stipulated condition may be considered as complied.

COMPLIED</td></tr>
</table>

		Max	Min	Max	Min	Max	Min	
	Fresh Water	2680	712	3540	890	3768	1502	
	Recycled Water	1201	88	1207	318	1235	260	
	Total Water	3881	800	4747	1208	5003	1762	
	Categories & Limit	Sep-19		Oct-19		Nov-19		
		Unit KLD		Unit KLD		Unit KLD		
		Max	Min	Max	Min	Max	Min	
	Fresh Water	2148	20	3720	10	4356	103	
	Recycled Water	1308	884	1141	150	1240	874	
	Total Water	3456	904	4861	160	5596	977	
6.	Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day+ additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.	Industrial Effluent are recycled in to process and Treated Domestic Waste Water reused for gardening purpose. Records are Tabulated in **Table -23**							**Observation during site visit:** During the site visit, PP informed thatIndustrial Effluent are recycled in to process and Treated Domestic Waste Water reused for gardening purpose. The details of Industrial Effluent & Domestic Waste Water Generation is provided by the PP. **In view of the submission by the PP and, the stipulated condition may be considered as complied.** **COMPLIED**
	Table -23 (Details Industrial Effluent & Domestic Waste Water Generation)							
	Categories & Limit	Jun-19		Jul-19		Aug-19		
		Unit KLD		Unit KLD		Unit KLD		
		Max	Min	Max	Min	Max	Min	

	Industrial Effluent - Existing -1132 KLD	709	274	900	91	1070	312	
	Industrial Effluent -Additional - 90 KLD	0	0	5	2	9	1	
	Total Industrial Effluent - 1222 KLD	709	274	905	93	1079	313	
	Domestic Sewage - Existing -600 KLD	519	405	495	370	545	375	
	Domestic Sewage -Additional -300 KLD	2	3	5	1	15	5	
	Total Sewage - 900 KLD	521	408	500	371	560	380	
	Categories & Limit	Sep-19		Oct-19		Nov-19		
		Unit KLD		Unit KLD		Unit KLD		
		Max	Min	Max	Min	Max	Min	
	Industrial Effluent - Existing -1132 KLD	940	285	575	192	650	370	
	Industrial Effluent -Additional - 90 KLD	13	6	10	5	16	4	
	Total Industrial Effluent - 1222 KLD	953	291	585	197	666	374	
	Domestic Sewage - Existing -600 KLD	521	410	515	375	540	345	
	Domestic Sewage -Additional -300 KLD	5	3	10	5	12	5	
	Total Sewage - 900 KLD	526	413	525	380	552	350	
7.	The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW). Existing Unit has 4 DG sets, 2 of 250 kVA , 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.	Power Requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA. 4.2 MW D.G.Set X 1 No, and 250 KVA X 2 NosD.G.Sets are on stand by. 2000 KVA D.G.is not installed at site. No Additional D.G set is available in Carbon Plant.						**Observation during site visit:** During the site visit, PP informed that Power Requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA. PP also informed that the 4.2 MW D.G.Set X 1 No, and 250 KVA X 2 Nos D.G.Sets are on stand by. 2000 KVA D.G.is not installed at site. No Additional D.G set is available in Carbon Plant.

<table>
<tr><td></td><td></td><td></td><td>In view of the submission by the PP and, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>8.</td><td>At present, there are 6 boilers and 3 DG sets. Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the detail as under</td><td colspan="2">There are changes in nos of Boilers and D.G.Sets, it had been brought into the notice of MoEF&CC for amendment in EC, vide

CTE for revised list of Boilers & D.G. Sets are obtained vide CTE No 99784 dated 06.05.2019 . Revised list are tabulated in Table -24
Copy of CTE No 99784 is attached as Document No 26</td><td>Observation during site visit:
During the site visit, the PP stated that there are changes in nos of Boilers and D.G.Sets. CTE for revised list of Boilers & D.G. Sets are obtained vide CTE No 99784 dated 06.05.2019 . Revised list are tabulated in Table -24
Copy of CTE No 99784 is attached as Document No 26 in the main report.

In view of the submission by the PP and, the stipulated condition may be considered as complied.

COMPLIED</td></tr>
<tr><td></td><td colspan="2">Table-24
EXISTING (approved under EC)
<table>
<tr><th>Stacks attached & Capacity</th><th>Fuel Used</th><th>Nos of Stack</th><th>Stack Height in mtrs</th><th>APCM</th><th>Operating Status</th></tr>
<tr><td>Boiler-1 for 20 MW CPP - (66TPH)</td><td>Coal</td><td>1</td><td>84</td><td>ESP</td><td>Operational</td></tr>
<tr><td>Boiler-2 for 20 MW CPP - (66TPH)</td><td>Coal</td><td>1</td><td>84</td><td>ESP</td><td>Operational</td></tr>
<tr><td>Boiler-3 (20 TPH)</td><td>Coal</td><td>1</td><td>40</td><td>ESP</td><td rowspan="2">Operational (stand by)</td></tr>
<tr><td>Boiler-4 (20 TPH)</td><td>Coal</td><td>1</td><td>40</td><td>ESP</td></tr>
<tr><td>Boiler-5 (2.8 TPH)</td><td>FO</td><td>1</td><td>30</td><td rowspan="3">Stacks</td><td rowspan="2">Operational</td></tr>
<tr><td>Boiler-6 (95 TPH)</td><td>Offgas</td><td>1</td><td>105</td></tr>
<tr><td>Boiler-7 (45 TPH)</td><td>Offgas</td><td>1</td><td>80</td><td>Under Construction</td></tr>
<tr><td>Boiler-8 (WHRB)</td><td rowspan="3">Waste heat</td><td colspan="3" rowspan="3">Not Applicable</td><td rowspan="3">Operational</td></tr>
<tr><td>Boiler-9 (WHRB)</td></tr>
<tr><td>Boiler-10 (WHRB)</td></tr>
</table></td><td></td></tr>
</table>

	Boiler-11 (WHRB)					Under Construction	
	Boiler-12 (WHRB)						
	DG Sets (250 KVA)	HSD / LDO	1	11	Stacks	Operational (stand by)	
	DG Sets (250 KVA)	Diesel	1	11			
	DG Sets (4.2 MW)	HSD / LDO	1	54			
	Dryer-1 - (240 TPD)	Offgas	1	50	Common Stack	Operational	
	Dryer-2 - (180 TPD)	Offgas				Under Construction	
	Dryer-3 - (80 TPD)	Offgas	1	50			
	Approved under existing EC but not to be installed at Site						
	Boiler 1.5 TPH	1.5 TPH		Not Applicable		Not to be installed	
	D.G.Set 2000 KVA	2000 KVA		Not Applicable			
	Approved under CTE no 99784 dated 06-05-2019 and proposed under EC amendment.						
	DG Sets (2500 KVA)	HSD / LDO	1	11	Stacks	Proposed	
	DG Sets (2500 KVA)		1	11			
	DG Set (125 KVA)		1	11			
	DG Set (20 KVA)		1	11			

9.	Details of Solid Waste / Hazardous Waste Generation and its management are as under	Solid Waste / Hazardous waste generation and its management				**Observation during site visit:** During the site visit, the PP informed that chemical sludge, Paint waste & residue, oily cotton waste are being disposed at TSDF. The copy of TSDF membership no 1200000158 Name Saurashtra Enviro Project Pvt Ltd. Is submitted by the PP.
	Type of Waste	Limit per Year	Generation		Disposal at	
			2018-19	2019-20 (Till Nov 19)		
	ETP Chemical Sludge -Existing	1450 MT	38.1 MT	85 MT	Disposed at TSDF Membership no 1200000158 Name	

	ETP Chemical Sludge -Proposed	60 MT	0	1.3 MT	SaurashtraEnviro Project Pvt Ltd. Copy of Membership is attached as **Document No - 13**	The PP also informed that spent/used oil, Discarded container & Barrel sold to register Recycler name as Aman Petroleum.Copy of Authorization is provided by the PP. **In view of the submission by the PP and, the stipulated condition is considered as complied.** **COMPLIED**
	Paint Waste & Residue - Existing	120 Kg	59 kg	16 kg		
	Paint Waste & Residue - Proposed	0	0	0		
	Oily Cotton Waste - Existing	6 MT	31 kg	10 kg		
	Oily Cotton Waste - Proposed	1 MT	0	4 kg		
	Spent / Used Oil - Existing	371 MT	56.8 MT	59.6 MT	Used Oil sold to register Recycler name as Aman Petroleum, copy of Authorization is attached **Document No -14**	
	Spent / Used Oil - Proposed	50 MT	0	0		
	Discarded container & Barrel - Existing	400 MT	0	0		
	Discarded container & Barrel - Proposed	25 TM	0	0		
10.	The project/activity is covered under category A of item 5(e) Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.	Noted.				Noted.

11.	The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.	Noted.	Noted.
12.	The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.	Noted.	Noted.
13.	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2),the Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, TalukaBhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to	Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached herewith as **Document No -25** in the main report.	

	the compliance of terms and conditions as below.		
(a)	Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	We have obtained Consent To Establish (CTE) no 90922 dated 20.02.2018 issued by Gujarat Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. Copy of CTE is attached and marked as **Document No -9**	**Observation during site visit:** During the site visit, it is noted that PP have obtained Consent To Establish (CTE) no 90922 dated 20.02.2018 issued by Gujarat Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(b)	As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.	We operated our Zero Liquid Discharge unit efficiently and recycle all treated water in to process. No waste / treated water discharged outside the premises.	**Observation during site visit:** During the site visit, it is observed that PP is ensuring Zero Liquid Discharge unit efficiently and recycle all treated water in to process. No waste / treated water discharged outside the premises. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.**

			COMPLIED
(c)	Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.	Under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, we have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 and Consent to Operate (CCA) no AWH 85243 dated 12.04.2017 valid up to 01.12.2021 Copies of Consents (CCA & CTE) are attached as **Document No – 8** & **Document No -9**. We shall be strictly adhered to norms mentioned in both Consents. Updated compliance statuses of both consents are attached as **Document No – 10** & **Documents No -11.**	**Observation during site visit:** During the site visit, it is noted that Under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, PP have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 and Consent to Operate (CCA) no AWH 85243 dated 12.04.2017 valid up to 01.12.2021. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(d)	National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.	The National Emission Standard for Organic Chemical Manufacturing Industry issued by Ministry vide G.S.R 608 (E) dated 21st July 2010 and amended from time to time is applicable for flare system. We don't have Flare System. Therefore this standard is not applicable with us.	**Observation during site visit:** **In view of the submission by the PP and as per the site observations, the stipulated condition is considered as not applicable.** **NOT APPLICABLE**

(e)	To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.	To control the fugitive emission, we have installed Bag Filters at Carbon Black Plant. Photograph of Bag Filters at Carbon Black Plant is attached as Annexure 16. We also provided Bag filters at Coal Handling units. Photographs attached as Annexure – 7. Adequate height of stacks as per guideline has provided for gaseous emission.	**Observation during site visit:** During the site visit, it is observed that PP have installed Bag Filters at Carbon Black Plant & at Coal Handling units. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(f)	Solvent management shall be carried out as follows :	We are not using solvent in our process therefore, these are not applicable.	**Observation during site visit:** During the site visit, the PP informed that they are not using solvent in their process therefore, the condition is not applicable. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as not applicable.** **Not applicable**
(i)	Reactor shall be connected to chilled brine condenser system.		
(ii)	Reactor and solvent handling pump shall have mechanical seals to prevent leakages		
(iii)	The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.		
(iv)	Solvents shall be stored in a separate space specified with all safety measures.		
(v)	Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.		

<table>
<tr><td>(vi)</td><td>Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.</td><td></td><td></td></tr>
<tr><td>(vii)</td><td>All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</td><td></td><td></td></tr>
<tr><td>(g)</td><td>Total fresh water requirement shall not exceed 5500 cum/day proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA.</td><td>Over all average consumption of fresh is 2372 KLD. Daily maximum, minimum and avg consumption month wise are tabulated as below in Table -1. Fresh water is supplied by GWIL. Copy of permission is attached as Document no -1.
Table -1
<table>
<tr><td colspan="3">Jun-19</td><td colspan="3">Jul-19</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>2680</td><td>712</td><td>2441</td><td>3540</td><td>890</td><td>2371</td></tr>
<tr><td colspan="3">Aug-19</td><td colspan="3">Sep-19</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3768</td><td>1502</td><td>2264</td><td>2148</td><td>20</td><td>2545</td></tr>
<tr><td colspan="3">Oct-19</td><td colspan="3">Nov-19</td></tr>
<tr><td colspan="3">Unit KLD</td><td colspan="3">Unit KLD</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3720</td><td>10</td><td>2364</td><td>4356</td><td>103</td><td>2243</td></tr>
</table></td><td>Observation during site visit:
During the site visit, the logbook of water consumption is checked. It is noted that the water consumption during the compliance period is well within the stipulated limit of 5500 cum/day. Fresh water is supplied by GWIL. Copy of permission is submitted by the PP.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

(h)	Process effluent/any wastewater shall not 'be allowed to mix with storm water. Storm water drain shall be passed through guard pond .	Process effluent collection system and storm water drainage line are separate to avoid mix. Guard Pond provided in Storm Water drainage line.	**Observation during site visit:** During the site visit, it is observed there is separate provision for Process effluent collection system and storm water drainage line. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(i)	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and solvent transfer through pumps.	No Hazardous chemical are store at site. All others chemicals are stored in tanks, tanks farms and small carboys etc. All necessary safety arrangement has provided.	**Observation during site visit:** During the visit, the PP informed that no hazardous chemical are being stored at site. All others chemicals are stored in tanks, tanks farms and small carboys etc. All necessary safety arrangement has provided. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**
(j)	Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.	No process organic and spent carbon generated. ETP sludge and MEE evaporation salt has disposed off to the TSDF.	**Observation during site visit:** During the site visit, it noted that ETP sludge and MEE evaporation salt has disposed off to the TSDF. During the visit the PP also informed that No process organic and spent carbon

			generated. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(k)	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.	Hazardous chemical are not used and stored at site.	**Observation during site visit:** During the visit, the PP informed that Hazardous chemicals are not used and stored at site.. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**
(l)	The company shall undertake waste minimization measures as below:	Noted.	**Observation during site visit:** During the site visit, it is observed that metering is provided by the PP. PP re-uses Off Gas (By product of Carbon Black Plant) as fuel for Boiler attached with 20 MW CPP. Automated filling / unloading provided at Tank Farms and respected area of plant. Close Feed system has been provided. PP also informed that Venting equipment have provided with reactor of Carbon Black Plant through vapour recovery
i	Metering and control of quantities of active ingredients to minimize waste.	Metering provided	
ii	Reuse of by-products from the process as raw materials or as raw material substitutes in other processes	We re-use Off Gas (By product of Carbon Black Plant) as fuel for Boiler attached with 20 MW CPP.	
iii	Use of automated filling to minimize spillage.	Automated filling / unloading provided at Tank Farms and respected area of plant.	
iv	Use of Close Feed system into batch reactors.	Close Feed system has provided	

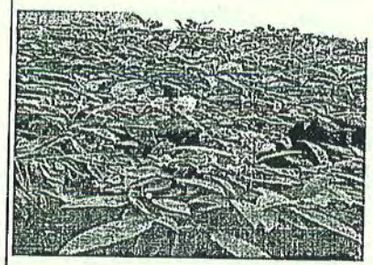
<table>
<tr><td>v</td><td>Venting equipment through vapour recovery system.</td><td colspan="5">Venting equipment have provided with reactor of Carbon Black Plant through vapour recovery system</td><td>system.

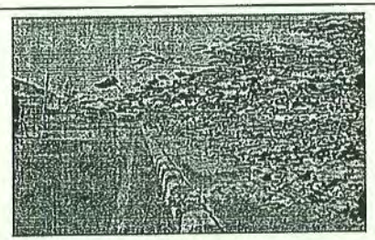
In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>vi</td><td>Use of high pressure hoses for equipment clearing to reduce wastewater generation.</td><td colspan="5">We are using high pressure hoses for equipment clearing to reduce waste water generation.</td></tr>
<tr><td rowspan="5">(m)</td><td rowspan="5">The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.</td><td colspan="5">We have developed green belt of 5-10 m width developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species are as per the CPCB guidelines. Our developed green belt is area (equivalent) 4, 03,277 M2 (till Nov 2019) i.e. more than 33 % of total project area of 12, 12,560 sq meters.

Photograph of Green Belt is as below</td><td rowspan="5">Observation during site visit:
During the site visit, it is noted that PP have developed more than 33% green belt. The PP informed that green belt is developed in an area of (equivalent) 4, 03,277 M2 (till Nov 2019) i.e. more than 33 % of total project area of 12, 12,560 sq meters. The PP also submitted the layout for the green belt developed.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

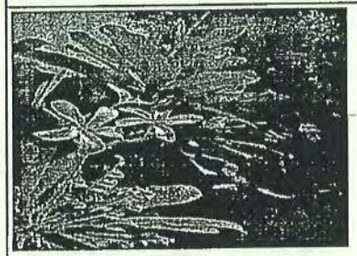
COMPLIED</td></tr>
<tr><td colspan="5"><u>Table -14</u></td></tr>
<tr><td colspan="5">Nos of Trees</td></tr>
<tr><td colspan="5"><table>
<tr><td>Decriptions</td><td>Till 2017</td><td>2018</td><td>2019</td><td>Total</td></tr>
<tr><td>Trees at Periphery</td><td>15000</td><td>4750</td><td>10975</td><td>30725</td></tr>
<tr><td>Trees at Plant Premises</td><td>6520</td><td>1000</td><td>400</td><td>7920</td></tr>
<tr><td>Total Trees</td><td>21520</td><td>5750</td><td>11375</td><td>38645</td></tr>
</table></td></tr>
<tr><td colspan="5">1000 Trees per acres planted.</td></tr>
<tr><td> 
Cajanuscajan (Cz XIII. 5)</td><td colspan="5"></td></tr>
<tr><td></td><td colspan="5">Table -15
Area wise bi-fraction</td></tr>
</table>



Bougainveillea (Cz XIII. 5)

Decriptions	Till Nov 2017	2018	2019	Total
Lawn & Shrubbery	248667	0	0	248667
Trees at Periphery	59980	19000	43900	122880
Trees at inside plant premises	26080	4000	1600	31680
Total Area	334727	23000	45500	403227

We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

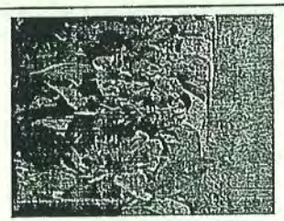


Carissa (Cz XIII. 5)

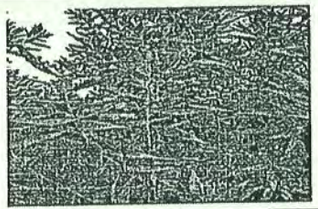
Table -16

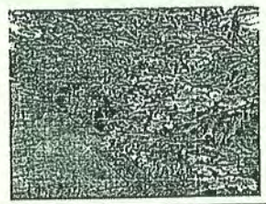
Expenditures for Green belt development

FY	Amount
Till Fy 217-18	11 Cr 74 Lakh
2018-19	15 Lakh
2019-20	34 Lakh
Total Expenditures	12 Cr 23 Lakh



Hamelia Patens





Neriumindicum

TRUE COPY
ADVOCATE

(n)	All the commitments made regarding issues raised during the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.	Updated Status of MOM of PH dated 26/09/2017 is attached as **Document No- 20**	**Observation during site visit:** During the site visit, the PP submitted the point-wise compliance status of public hearing /consultation. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(o)	At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.	Noted and Complied. Details of ESC activities with expenditure is attached as **Document No-22**	**Observation during site visit:** During the site visit, the PP informed about the various socio-economic developmental/community welfare activities undertaken during April to November 2019. The PP undertaken the activities like Education promotion activity, conservation of natural resources, infrastructural development, skill development activity & Gaushala activity. The details submitted as Document **No – 22** in the main report. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

<table>
<tr>
<td>(p)</td>
<td>For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.</td>
<td colspan="5">Acoustic enclosure is provided at D.G. Set. We are doing monitoring of emission from D.G. Set in conformity of limit prescribe under consents issued by GPCB.
<table>
<tr><th>Name of D.G. Set</th><th>Stack Height as per CCA</th><th>Parameter</th><th>Unit (mg / Nm3) & Results</th><th></th><th></th></tr>
<tr><td></td><td></td><td></td><td>Limit</td><td>Max</td><td>Min</td></tr>
<tr><td>D.G Set 250 KVA</td><td>11 mtrs provided</td><td>PM</td><td>50</td><td>45</td><td>24.4</td></tr>
<tr><td></td><td></td><td>SO2</td><td>100</td><td>65</td><td>41</td></tr>
<tr><td></td><td></td><td>Nox</td><td>50</td><td>10</td><td>2</td></tr>
<tr><td>D.G Set 250 KVA</td><td>11 mtrs provided</td><td>PM</td><td>50</td><td>44</td><td>23</td></tr>
<tr><td></td><td></td><td>SO2</td><td>100</td><td>62</td><td>39</td></tr>
<tr><td></td><td></td><td>Nox</td><td>50</td><td>8</td><td>1</td></tr>
<tr><td>D.G Set 4.2 MW</td><td>54 mtrs provided</td><td>PM</td><td>50</td><td>46</td><td>21</td></tr>
<tr><td></td><td></td><td>SO2</td><td>100</td><td>60</td><td>39</td></tr>
<tr><td></td><td></td><td>Nox</td><td>50</td><td>7</td><td>1</td></tr>
</table>
</td>
<td>Observation during site visit:
During the site visit, the noise monitoring data as monitored by NABL accredited lab were randomly checked & it is found that the noise levels are within the stipulated limit in the DG set area.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td>
</tr>
<tr>
<td>(q)</td>
<td>The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.</td>
<td colspan="5">Fire Fighting System consisting of Fire Hydrant, Fire Extinguishers, Fire Detection and Alarm panels have provided</td>
<td>Observation during site visit:
During the site visit, it was observed that Fire Fighting System consisting of Fire Hydrant, Fire Extinguishers, Fire Detection and Alarm panels have provided.

In view of the submission by the PP</td>
</tr>
</table>

			and as per the site observations noted above, the stipulated condition is considered as complied. **COMPLIED**
(r)	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Occupation health check of workmen is carried out and records are maintained. Sample copy attached as **Document No - 15**	**Observation during site visit:** The medical health checkup records in the prescribed formats (Form-32 & 33) are checked during the visit. First Aid facilities are available on site. **In view of the submission by the PP and the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(s)	Raw material storage should not exceed 3 days at any point of time.	Raw Material Storage allowed to store for 30 days vide EC amendment order dated 20th May 2019, copy is attached herewith and marked as **Document No -25**. Raw Material is stored for maximum 30 days.	**Observation during site visit:** During the site visit, the PP informed that Raw Material (other than hazardous under the MSIHC rules 1989) Storage allowed to store for 30 days vide EC amendment order dated 20th May 2019 **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

(t)	Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.	Continuous online (24X7) monitoring system for stack emissions have installed for measurement of flue gas discharge and the pollutants concentration, and CEMS is connected with CPCB / GPCB server for transmission of data. We have installed web camera with night vision capability at ETP for online continuous monitoring of effluent, and flow meters provided to monitoring qty.	**Observation during site visit:** During the site visit, it was observed that Continuous online (24X7) monitoring system for stack emissions have installed for measurement of flue gas discharge and the pollutants concentration, and CEMS is connected with CPCB / GPCB server for transmission of data. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
13.1	The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-		
(i)	The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.	We are complying with conditions mentioned in CTE & CCA issued by GPCB, updated status of CCA compliance is attached herewith as **Documents No -10** & **Document No -11.**	**Observation during site visit:** During the site visit, the PP submitted the point-wise compliance status of CCA issued by GPCB. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

(ii)	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Noted and shall be complied	**Observation during site visit:** The PP applied for prior approval of the expansion project. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(iii)	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	3 nos of AAQM stations have provided in consultation with the GPCB RO (Bhuj) Office. One station is installed in the upwind and two stations are installed in downwind direction so that maximum ground level concentrations can be captured. Copy of AAQM intimation letter to GPCB is attached as **Document No-12**	**Observation during site visit:** During the site visit, it is noted that PP have provided three numbers of AAQMS.The monitoring of Ambient Air Quality is carried out by internal lab and NABL accredited External Lab named **Greenleaf Envirotech Pvt Ltd**, (Certificate no TC-5446, valid up to 12-01-2021). Test reports related to AAQ as monitored by NABL/MoEF accredited laboratory M/s. **Greenleaf Envirotech Pvt Ltd** were randomly checked & all the parameters were found to be well within the stipulated norms during the compliance period. **In view of the submission by the PP and as per the site observations noted above, the stipulated**

<table>
<tr><td></td><td></td><td></td><td>condition is considered as complied.

COMPLIED</td></tr>
<tr><td>(iv)</td><td>The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.</td><td>We are doing analysis of Ambient Air Quality at internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Acceredation Certificate is attached as Document no -4</td><td rowspan="2">Observation during site visit:
During the site visit, it is noted that PP have provided three numbers of AAQMS.The monitoring of Ambient Air Quality is carried out by internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, (Certificate no TC-5446, valid up to 12-01-2021). Test reports related to AAQ as monitored by NABL/MoEF accredited laboratory M/s. Greenleaf Envirotech Pvt Ltd were randomly checked & all the parameters were found to be well within the stipulated norms during the compliance period.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td></td><td colspan="2">Table -10
(2 nos of Sample per location carried out and summary of AAQM monitoring results for period June to Nov 2019 as below).
<table>
<tr><th rowspan="2">Location / Sources</th><th rowspan="2">Pollutant</th><th rowspan="2">Unit</th><th rowspan="2">Limit</th><th colspan="3">Results</th></tr>
<tr><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>AAQMS -1</td><td rowspan="3">SO2</td><td rowspan="3">µg/m3</td><td rowspan="3">80
50</td><td>22.6</td><td>19.6</td><td>21.13</td></tr>
<tr><td>AAQMS -2</td><td>24.5</td><td>17.8</td><td>21.28</td></tr>
<tr><td>AAQMS -3</td><td>21.2</td><td>16.8</td><td>18.9</td></tr>
<tr><td>AAQMS -1</td><td rowspan="3">NO2</td><td rowspan="3">µg/m3</td><td rowspan="3">80
40</td><td>16.5</td><td>13.8</td><td>15.1</td></tr>
<tr><td>AAQMS -2</td><td>16.3</td><td>11.6</td><td>13.9</td></tr>
<tr><td>AAQMS -3</td><td>16.4</td><td>12.6</td><td>14.5</td></tr>
<tr><td>AAQMS -1</td><td rowspan="3">PM 10</td><td rowspan="3">µg/m3</td><td rowspan="3">100
60</td><td>59.4</td><td>54.8</td><td>57.1</td></tr>
<tr><td>AAQMS -2</td><td>54.5</td><td>41.7</td><td>48.1</td></tr>
<tr><td>AAQMS -3</td><td>54.3</td><td>41.4</td><td>47.9</td></tr>
<tr><td>AAQMS -1</td><td rowspan="3">PM 2.5</td><td rowspan="3">µg/m3</td><td rowspan="3">60
40</td><td>28.6</td><td>24.06</td><td>26.3</td></tr>
<tr><td>AAQMS -2</td><td>29.9</td><td>23.3</td><td>26.5</td></tr>
<tr><td>AAQMS -3</td><td>26.5</td><td>23</td><td>21.2</td></tr>
</table></td></tr>
</table>

(v)	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements. We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -XX.Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in Table -12 & Table -13 respectively.	**Observation during site visit:** During the site visit, it is noted that monitoring of Noise Levels is carried out by internal lab and NABL accredited External Lab name **Greenleaf Envirotech Pvt Ltd,** (Certificate no TC-5446, valid up to 12-01-2021). Test reports related to Noise Levels as monitored by NABL/MoEF accredited laboratory M/s. **Greenleaf Envirotech Pvt Ltd** were randomly checked & it is found the at some locations the noise levels are beyond the stipulated norms. During the visit also the noise level measured by noise monitoring instrument & it is observed that the noise levels at some locations are beyond the stipulated norms. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as partly complied.** **PARTLY COMPLIED**

Table -12 (Period of reading June to Nov 19)
(Limits are as per The Factories Act 1963 and The Gujarat Factories Rule 1963

Location / Sources	Unit - dBA				Remarks
	Limit	Max	Min	Avg	
Near D.G.Set	90	85	75	77	
Turbine Floor	90	105	90	95	Muff Provided
Near Switch Yard	90	70	55	65	
Near Main Gate	90	75	50	62	
Coal Crusher House	90	85	55	75	Muff Provided
Boilers Area	90	95	70	79	Muff Provided
Carbon Reactor Area	90	90	72	75	
ETP / WTP	90	85	70	74	
ZLD	90	89	65	75	
Mixing area	90	89	67	74	
Tire Building	90	88	65	75	

Table -13 (Period of reading June to Nov 19)

Location / Sources	Day /	Unit - dBA

		Night	Limit	Max	Min	Avg	
	AAQMS -1	Day	75	68	61	64.5	
		Night	70	56	45	50.5	
	AAQMS -2	Day	75	66	52	59	
		Night	70	51	45	48	
	AAQMS -3	Day	75	66	57	60	
		Night	70	36	34	32	
(vi)	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.	Rain Water harvesting pond of size 180 X 45 X 4.5 Mtr is provided. Photograph is attached as Annexure -4.					**Observation during site visit:** During the visit, visit to Harvesting pond of rain water was undertaken which is being used for the various activities of plant / project to conserve fresh water. **In view of the submission by the PP and the site observations noted above, the stipulated condition is considered complied.** **COMPLIED**
(vii)	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals	Safety training is provided on an average 725 workers on daily basis on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices 4.Fire Prevention and Protection 5.Health Awareness					**Observation during site visit:** During the site visit, it is the PP informed that Safety training is provided on an average 725 workers on daily basis. **In view of the submission by the PP and as per the site observations**

	shall be imparted.		**noted above, the stipulated condition is considered as complied.** **COMPLIED**
(viii)	The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.	Update of EIA / EMP recommendation is attached as **Document No -21**	**Observation during site visit:** During the site visit, it is noted that the recommendation /suggestions stated in EIA report of the project are being complied by the PP. The PP submitted the point-wise compliance status of recommendation /suggestions stated in EIA report as Annexure -21 in the main report. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**
(ix)	The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.	CSR under taken and copy of CSR report is attached as **Document No -22**	**Observation during site visit:** During the site visit, the PP informed about the various socio-economic developmental/community welfare activities undertaken during April to November 2019. The PP undertaken the activities like Education promotion activity, conservation of natural resources, infrastructural development, skill development

<table>
<tr><td></td><td></td><td></td><td>activity & Gaushala activity. The CSR report is attached as Document No - 22 in the main report.

In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>(x)</td><td>A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose.

Environment Cell is reporting to Unit Head.</td><td>Observation during site visit:
During the site visit, it is observed that a separate Environment Management Cell equipped with laboratory facilitiesis provided for the unit.

In view of the submission by the PP and the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td></td><td colspan="2">Table - 17 -List of Lab equipments</td><td></td></tr>
<tr><td></td><td>Name of Equipment</td><td>Name of Equipment</td><td></td></tr>
<tr><td></td><td>RDS PM 10</td><td>Hot Plate</td><td></td></tr>
<tr><td></td><td>RDS PM 2.5</td><td>Spectrophotometer</td><td></td></tr>
<tr><td></td><td>Stack Monitoring Kit</td><td>Filtration Apparatus</td><td></td></tr>
<tr><td></td><td>BOD Incubator</td><td>PH, Conductivity, TDS, DO, Turbidity Meters</td><td></td></tr>
<tr><td></td><td>COD Digester</td><td>Sound Level Meter & Lux Meter,</td><td></td></tr>
<tr><td></td><td>Hot Air Oven</td><td>Multigas Detector</td><td></td></tr>
<tr><td></td><td colspan="2">Environment Cell Man Power</td><td></td></tr>
</table>

	Name	Designation	Qualifications and Exp in yr	
	BhaweshPathak	AGM (HSE)	B.Sc (Chemistry) + PDIETM	
	Sanjay Barot	Manager (HSE)	M,Sc (Environment)	
	BhavdeepVaishnav	Sr. Officer (HSE)	B.E (Env)	
	PoojanGor	Officer (HSE)	M.Sc.(Water)	
	Lab Chemist 2 nos	Chemist	12th Science	
	Lab Boys 2 nos	Lab Boys	10th Pass	
(xi)	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measures shall not be diverted for any other purpose.	Fund for Environmental Management is earmarked. And details of expenditure are given in sr. no 4.		**Observation during site visit:** Records related to expenditure incurred towards environmental management were furnished by the Project Proponent. **In view of the information furnished by the PP, the stipulated condition is considered as complied.** **COMPLIED**
(xii)	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, ZilaParisad / Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.	Copies of Clearance sent vide normal post to all concerns. List of Person is attached as **Document No - 27**		**Observation during site visit:** During the site visit, the PP submitted the list of persons intimated regarding the issuance of EC. **In view of the information furnished by the PP and the site observations noted above, the stipulated**

<table>
<tr><td></td><td></td><td colspan="3"></td><td>condition is considered as complied.

COMPLIED</td></tr>
<tr><td>(xiii)</td><td>The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status reports shall be posted on the website of the company.</td><td colspan="3">We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency. Last Half Yearly (June to Nov 2019) return of EC Compliance report is submitted vide letter no HSE / BKT / ENV / 2019-20/43 dated 01-12-2019 vide mail (soft copy) in accordance to notification issued vide SO 5845 (E) dated 26th November 2018Link of Website - bkt-tires.com</td><td>Observation during site visit:
As per the information submitted by the PP & records, the PP is submitting the six monthly compliance reports regularly.

In view of the submission by the PP and the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td></td><td>Name of Agencies</td><td>June - Nov 18</td><td>Dec 18- May 19</td><td>Remarks</td><td></td></tr>
<tr><td></td><td>RO- MoEF&CC - Bhopal
RO - CPCB - Vadodara
GPCB - HO
GPCB - RO</td><td>HSE/BKT/ENV/2018-19/248 dated 01-12-2018</td><td>HSE/BKT/ENV 2019-20/09 dated 01-06-2019</td><td>Copies attached as Document No 24</td><td></td></tr>
<tr><td>(xiv)</td><td>The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company</td><td colspan="3">Environmental statement (Form V) is submitted. Last submission was on date 30.9.2019.

Mail send to RO-MoEF& CC (Bhopal Office)

Link of Website - bkt-tires.com</td><td>Observation during site visit:
During the site visit, the PP submitted the documents regarding the submission of Environmental statement (Form V).

In view of the submission by the PP and the site observations noted</td></tr>
</table>

	along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.		**above, the stipulated condition is considered as complied.** **COMPLIED**
(xv)	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic .in. This shall be advertised within seven days 'from' the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.	Information regarding EC obtained had published in two daily news paperDivyaBhaskar (Gujarati) & Time of India (English) on dated 16-01-2018. Copy of News Paper cutting is attached Document No - 4. The same have been informed to MoEF&CC Regional Office (WZ) vide letter number 222 dated 25-06-2018	**Observation during site visit:** During the site visit, the PP provided the copy of advertisement published in two daily newspapers Divya Bhaskar (Gujarati) & Times of India (English) on dated 16-01-2018.The PP stated that they informed to MoEF&CC Regional Office (WZ) vide letter number 222 dated 25-06-2018, the same is confirmed with the records. **In view of the submission by the PP and the site observations noted above, the stipulated condition may be considered as complied.** **COMPLIED**

	 સાથ વધુ સીદ્ધ થાય છે તે બેન્ચમાર્ક 2017માં માત્ર ચેક વખત એક્સાઈઝ DIVYA BHASKAR 16.01.2018 **જાહેર નોટીસ** મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટમાં કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુરી. આથી જાણ કરવામાં આવે છે કે મિનિસ્ટ્રી ઓફ એન્વાયરમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જ, ગવર્મેન્ટ ઓફ ઇન્ડિયા દ્વારા મેસર્સ બાલકિષ્ના લિમિટેડ મોજે : પદ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટ માં ૧૧૫૦૦ ટીપીએમ કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુર આપેલ છે. એન્વાયરમેન્ટ ઇમ્પેક્ટ એસસેસમેન્ટ જાહેરનામા ૨૦૦૬ (એમેન્ડેડ) હેઠળ પર્યાવરણની મંજુરી પત્ર નંબર :- જે-૧૧૦૧૧/૧૬૨/૨૦૧૭-આઇ એ ૨ (૧) તારીખ :- ૮ જાન્યુઆરી ૨૦૧૮ દ્વારા મળેલ છે. ઉપરોક્ત પત્રની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તેમજ મિનિસ્ટ્રીની વેબ સાઇટ (http://moef.nic.in)ઉપર ઉપલબ્ધ છે. બેલકૃષ્ણ ઇન્ડસ્ટ્રીઝ લિમિટેડ વતી	TIMES OF INDIA 16.01.2018 **PUBLIC NOTICE** GRANT OF ENVIRONMENT CLEARANCE TO BALKRISHANA INDUSTRIES LIMITED FOR SETTING UP CARBON BLACK MANUFACTURING UNIT IN EXISTING PLANT AT VILLAGE PADDHAR, TALUKA : BHUJ, DISTRICT : KUTCH, GUJARAT FOR M/S. BALKRISHNA INDUSTRIES LIMITED.. This is to inform to the public that Ministry of Environment, Forest and Climate Change, Government of India has accorded Environment Clearance to M/s. Balkrishna Industries Limited for setting up a 11,500 TPM Carbon Black Manufacturing Facility in their existing plant at village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s. Balkrishna Industries Limited. The environmental clearance has been granted vide letter no. J-11011/162/2017 - IA II (I) dated : 8th January 2018 under Environment Impact Assessment Notification, 2006 (as amended). Copy of environment clearance is available with Gujarat Pollution Control Board and may also be seen at website of Ministry at http://moef.nic.in **For, M/s. BALKRISHNA INDUSTRIES LIMITED**	
14.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted.	**Observation during site visit:** Noted for compliance. **Noted**

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15.	The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.	Noted.	**Observation during site visit:** Noted for compliance. **Noted**
16.	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with amendments therein.	CCA obtained.	**Observation during site visit:** PP have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 and Consent to Operate (CCA) no AWH 85243 dated 12.04.2017 valid up to 01.12.2021. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

(c) Details of project: Carbon Black manufacturing facility in the existing plant by M/s Balkrishna Industries Limited at Village Paddhar, TalukaBhuj, District Kutch(Gujarat)

Compliance of Amendment in EC J-11011 / 162 / 2017 – IA – II (I)Amended 20th May 2019
(Compliance Status for the period Jun 2019 to November 2019)

Sr. No	EC Condition	Status of Compliance as submitted by the PP	Remarks of MoE&CC, Regional office based on the compliance status furnished by the Project Proponent and the on-field observations of the site visit
2.	The Ministry vide letter dated 8th January 2018 has granted environmental clearance in favour of Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11,500 TPM at Village – Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).	Noted.	Noted.
3.	Now amendment in the said environmental clearance had been sought in respect of survey nos, green belt area and raw material storage.	Noted.	Noted.
4.	The proposal was considered by Expert Appraisal Committee (Industry -2) in its meeting held on 24- 26 September 2018 and 29-31 January 2019. The Committee has recommended for the proposed amendment in the said environmental clearance dated 8th January 2018 as under -		

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(i)	Para 2 & 13, Plot no 470, 544/1, 545/1, 555 to be read as : Plot no 470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, TalukaBhuj, District Kutch (Gujarat)	Noted.	Noted.
(ii)	Para 3 to be modified as "…. Greenbelt will be developed in an area of 4,00,144 sqmtr, covering 33 % of the total project area"	We have developed green belt at area equivalent to 4,03,277sqmtrs (as on Nov 2019). Details of Green belt is given above.	**Observation during site visit:** During the site visit, the green belt is found to be adequately developed. The PP informed that as on Nov 2019 total Green Belt developed at area equivalent to 4,03,227 m^2 i.e aprox 101 acre, comprising of trees, herbs. The layout of green belt is submitted by the PP. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered complied.** **COMPLIED**

(iii)	Para 13 (s) to be read as In case of raw materials identified as the hazardous one under the MSIHC Rules 1989, the statutory provisions contained therein shall be continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time.	Raw Materials are not fallen under hazardous chemical as defined under MSIHC Rules 1989 We are storing Raw Materials for maximum 30 days. as on date Raw Material store for 25 days.	**Observation during site visit:** During the site visit, the PP informed that the Raw Materials are not fallen under hazardous chemical as defined under MSIHC Rules 1989. So they are storing Raw Materials for maximum 30 days. **In view of the information furnished by the PP and the site observations noted above, the stipulated condition is considered complied.** **COMPLIED**
5.	Based on recommendation of the EAC, the Ministry hereby accord the approval of the proposed amendment in environmental clearance dated 8th January 2018 as per para 4 above, will all other terms and conditions stipulated therein remaining unchanged.	Noted.	Noted.

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Summary note:

i. **Implementation of conditions:**

(a) **EC no SEIAA/GUJ/EC/1(d)/71/2012 issued dated 20th March 2012 :** Out of total 58 conditions, it may be seen that 53 are complied, 2 are partly complied, 1 is agreed to comply and 2 are noted.

(b) **EC no J-11011/162/2017-IA-II(I) dated 08th Jan 2018:** Out of total 49 conditions, it may be seen that 41 are complied, 1 is partly complied, 2 are not applicable and 5 are noted.

(c) **EC amendment no J-11011/162/2017-IA-II(I) dated 20th May 2019:** Out of total 6 conditions, it may be seen that 2 are complied and 4 are noted.

These have been explained in the foregoing compliance report against each of the conditions, and the PP needs to take necessary and time bound action for early compliance in respect of the relevant conditions.

ii. **General Observation:** PP should increase the numbers of AAQ monitoring stations.

iii. **Court cases and show cause/closure notices:** The detail of court cases is enclosed as Annexure-1.The PP vide letter dated 06.01.2020 submitted the details of show cause/ closure notice issued by GPCB/CPCB during last 3 years& the same is enclosed as Annexure-2.

(Vishwa Bandhu Meena)
Deputy Director/Scientist-C

Annexure-1

Details of NGT Matter

(As on date status is under hearing at NGT Pune)

Case / File No	Appellant	Respondent	Last order of the Tribunal (Principal Bench – New Delhi) on dated 31st May 2018. (Copy attached).	Current Status / Remarks
APPEAL (Diary) No 29 & 32 of 2018 &	1. Bhavnaben Yogesh Bhai 2. Rajesh Naran Khungla 3. Arvind Kana Khungla	1. Union of India through The Secretary, MoEF&CC – New Delhi. 2. Balkrishna Industries Limited. 3. Gujarat Pollution Control Board – Gandhinagar. 4. The State of Gujarat through the Additional Chief Secretary, Forest and Environment Department – Gandhinagar.	The applicant's counsel is present. On behalf of Respondent No 2 time is sought for filling the reply. So also requested by Respondent No 1, 3 & 4. All are granted two week to file their replies, failing which they will be liable to pay cost. Request on behalf of the Learned Counsel appearing for the applicant the case may be transferred back to Western Zone Bench at Pune which is not opposed by the respondents. List it for further proceeding on 24th July 2018	We (Balkrishna Industries Ltd) Respondent No 2 filed our reply on date 31st May 2018. No more hearing conducted at Western Zone Bench at Pune.

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Annexure-2

Details of Show Cause / Closure notice issued by GPCB.						
SN	Legal notice date	IR leg	Out No	Descriptions of Notice	Action taken by Balkrishna Industries Ltd.	Status
1	28.05.2019	NOTICE	508180	The sample from stack attached to dryer was taken and APCM was in operation as per analysis report SO2 – 448 mg/Nm3 which exceeds the permissible norms. Directed to submit the action plan for up-gradation of APCM to achieve SO2 emission norms.	Explanation note containing action plan is submitted to GPCB vide letter no 2019-20/11 dated 04.06.2019.	Complied
2	06.07.2018	NOTICE	460466	The parameter PM in stack attached with Boiler exceeds the permissible limit. Directed to upgrade APCM to achieve emission norms	Explanation note containing action plan is submitted to GPCB vide letter no 225 dated 16.07.2018. We summoned technical expert from ESP supplier. Although the PM emission was well within the stipulated limit, as a proactive steps as suggested by Technical expert of ESP supplier we have instated two more additional buffle plates at discharge chute of both ESPs. Pursuant to our reply vide dated 16.07.2018, we had submitted updated status progress report vide letter no 229 dated 05-09-2018 and work completion report vide letter no 239 dated 20-10-2019. PM emissions are found well within the limits during inspection / sampling by GPCB in their visit after completion of above said works.	Complied
3	19.03.2018	DIRECTIVE	448179	Directive for installation and operation of MEE and disposal of Fly Ash as per norms	Updated status of MEE operation (Operation date 10.03.2018) with photograph and disposal details of Fly submitted to GPCB vide letter no 212 dated 20.03.2018.	Complied
4	06.01.2018	ADVICE	440840	To take corrective measures as per analysis report TDS, Chloride and Percent Sodium found exceeded the permissible limit	Explanation note containing action plan is submitted to GPCB vide letter no 204 dated 15.01.2018	Complied
5	12.09.2017	NOTICE	4226971	Higher concentration of Sulphur Dioxide emission from Boiler inspection and analysis dated 20.07.2018	Explanation note containing action plan is submitted to GPCB vide letter dated 10.10.2018	Complied
6	24.06.2016	REVOCATION	360505	Revocation of closure notice no 352246 vide letter no 360505 dated 24.06.2016	Accepted by us	Complied
7	26.04.2016	DIRECTIVE	353514	Directive for installation and operation of STPs in one month.	Details compliance report submitted vide letter no 121 & 125 on dated 09/05/2016 & 24/05/2016 respectively.	Complied
8	13.04.2016	CLOSURE NOTICE	352246	Closure Notice for disposal of waste water outside the premises.	Details compliance report submitted vide letter no 114 on dated 15/04/2016	Complied
9	04.02.2016	NOTICE	343788	Notice for proper treatment of waste water and disposal as per norms.	Details compliance report submitted vide letter no 94 on dated 09/02/2016	Complied

ANNEXURE R2-17

Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 25 September 2020 16:59
To: 'rowz.bpl-mef@nic.in'
Cc: 'Narendra Kumar'
Subject: FW: Action taken report against partly compliance mentioned in certified EC compliance report issued vide File No- 5-95/2018 (Env) / 117 dated 05-02-2020
Attachments: Action Taken Report.pdf; Sep'20.pdf; NABL Renewal Certificate TC-5446.pdf.pdf

Respected Sir,

In continuation of our trail e-mail dated 12th May 2020 and attached Action Taken Report, please find noise monitoring reports for date 21-09-2020 carried out by NABL Certified Laboratory. Noise Monitoring report and Copy of NABL Certificate are attached herewith for your kind reference please.

Submitted for your kind perusal and requested to kindly issue a supplementary certified compliance report.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

From: Bhawesh Pathak [mailto:bhawesh.pathak@bkt-tires.com]
Sent: 12 May 2020 19:33
To: 'rowz.bpl-mef@nic.in' <rowz.bpl-mef@nic.in>
Cc: 'narendra.kumar@bkt-tires.com ' <narendra.kumar@bkt-tires.com>
Subject: Action taken report against partly compliance mentioned in certified EC compliance report issued vide File No- 5-95/2018 (Env) / 117 dated 05-02-2020

Respected Sir,

We humbly accepted Certified EC compliance report issued by MoEF& CC Bhopal RO Office vide File No- 5-95/2018 (Env) / 117 dated 05-02-2020. And noted your remarks mentioned as Partly Complied in respect to condition mentioned at Sr no 37, Sr no 38 of certified compliance report of EC no SEIAA/GUJ/EC/1(d)/71/2012 and at sr no 13.1 (v) of EC no J-11011/162/2017-IA – II (I).

In this regard we would like to submit that we had taken corrective actions as required to comply with the these above mentioned conditions of EC. Details action taken report along with the monitoring records are enclosed herewith for your kind perusal.

Requested to kindly issue a supplementary certified compliance report against these conditions.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100

Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

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Action Taken Report

Sr No of EC	Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012	Compliance Submitted by PP on date 06-01-2020	Remrks by MoEF&CC Bhopal Ro Office vide letter no 117 dated 05-02-2020	Action Taken By BIL (PP)
37	To minimize the noise pollution the following noise control measures shall be implemented:	Noted & Complied	Observation during site visit During the site visit, it was noted that monitoring of noise level is carried out by internal lab and NABL accredited external Lab name Greenleaf Envirotech Pvt Ltd. Test report to Noise level as mentioned by NABL accrediated laboratory were randomly checked and and it was found that at some locations the noise level were beyond the stipulated norms. During the visit also the noise level were measured by noise monitoring intrumemt and it was observed that the noise levels at some locations were beyond the stipulated norms. In the view of the submission by PP and as per site observations noted above, the stipulated condition is considered as partly complied. **Partly Complied.**	At the time of visit, the high noise observed in reactor area of Carbon Black plant was due to under progress steam purging in reactor, for maintenance work. We monitored noise level during normal operation of reactor and found noise level are within limits. In coal crusher house we tighten / refitted the loose / open enclosures of coal crusher & coal conveyor , also checked and corrected the roller of conveyors to control noise emission. We ensured for regular preventive maintenace of all rotating / movable parts of coal crusher / conveyor to control noise during operation.  Remaining jobs of D.G.Sets area is get completed including acoustic enclosure & mufflers.  In Boiler Area, ETP ZLD Area we provided proper cover on rotating parts of motors / pumps.  At Turbine Floor - we enclosed the floor and also provided seperate enclosed control room  We had taken adequate measures to ensure the noise levels are to be within the prescribe limits. We did the noise survey between 3rd May 2020 to 10th May 2020 and found noise emission are within the limits. **Complied**
	Selection of any new plant equipment shall be made with specification of low noise levels.	**Complied** Selection of any new plant equipments are being done with specification of low noise levels		
	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	**Complied** Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.		
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	**Complied** Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.		
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	**Complied** Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area		
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	**Complied** We provided Ear Protection measures like ear plug / muffs to employees.		
	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	**Complied** Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation		
	Construction equipment generating minimum noise and vibration shall be chosen.	**Complied** We chosen minimum noise and vibration generating construction equipment.		
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied** Ear plug and muffs are made mandatory for construction workers		
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied** Ear plug and muffs are made mandatory for construction workers		
	Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.	**Complied** Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion		
	Construction equipment meeting the norms specified by EP Act 1985 shall only be used.	**Complied** We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.		
	Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.	**Complied** Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.		
	Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.	**Complied** Mufflers are provided at D.G.Sets, Turbine and applicable motorised equipments		

<table>
<tr><th>Sr No of EC</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Compliance Submitted by PP on date 06-01-2020</th><th>Remrks by MoEF&CC Bhopal Ro Office vide letter no 117 dated 05-02-2020</th><th>Action Taken By BIL (PP)</th></tr>
<tr><td>38</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements. We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -4.

Summary of results for the period Dec 2019 to May 2020 of Workplace Noise Surveys and Ambient Noise survey are tabulated in Table -12 & Table -13 respectively.

Table -12 (Unit dBA)
<table>
<tr><th>Location / Sources</th><th>Limit</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td>Near D.G.Set</td><td>90</td><td>85</td><td>75</td><td>77</td></tr>
<tr><td>Turbine Floor</td><td>90</td><td>105</td><td>90</td><td>95</td></tr>
<tr><td>Near Switch Yard</td><td>90</td><td>70</td><td>55</td><td>65</td></tr>
<tr><td>Near Main Gate</td><td>90</td><td>75</td><td>50</td><td>62</td></tr>
<tr><td>Coal Crusher House</td><td>90</td><td>85</td><td>55</td><td>75</td></tr>
<tr><td>Boilers Area</td><td>90</td><td>95</td><td>70</td><td>79</td></tr>
<tr><td>Carbon Reactor Area</td><td>90</td><td>90</td><td>72</td><td>75</td></tr>
<tr><td>ETP / WTP</td><td>90</td><td>85</td><td>70</td><td>74</td></tr>
<tr><td>ZLD</td><td>90</td><td>89</td><td>65</td><td>75</td></tr>
<tr><td>Mixing area</td><td>90</td><td>89</td><td>67</td><td>74</td></tr>
<tr><td>Tire Building</td><td>90</td><td>88</td><td>65</td><td>75</td></tr>
</table>
Table -13 (Unit - dBA)
<table>
<tr><th colspan="2">Location, D / N</th><th>Limit</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td rowspan="2">AAQMS -1</td><td>Day</td><td>75</td><td>68</td><td>61</td><td>64.5</td></tr>
<tr><td>Night</td><td>70</td><td>56</td><td>45</td><td>50.5</td></tr>
<tr><td rowspan="2">AAQMS -2</td><td>Day</td><td>75</td><td>66</td><td>52</td><td>59</td></tr>
<tr><td>Night</td><td>70</td><td>51</td><td>45</td><td>48</td></tr>
<tr><td rowspan="2">AAQMS -3</td><td>Day</td><td>75</td><td>66</td><td>57</td><td>60</td></tr>
<tr><td>Night</td><td>70</td><td>36</td><td>34</td><td>32</td></tr>
</table></td><td>Observation during site visit
During the site visit, it was noted that monitoring of noise level is carried out by internal lab and NABL accredited external Lab name Greenleaf Envirotech Pvt Ltd. Test report to Noise level as mentioned by NABL accrediated laboratory were randomly checked and and it was found that at some locations the noise level were beyond the stipulated norms.

During the visit also the noise level were measured by noise monitoring intrumemt and it was observed that the noise levels at some locations were beyond the stipulated norms.
In the view of the submission by PP and as per site observations noted above, the stipulated condition is considered as partly complied.

Partly Complied.</td><td>After completion of all activities we did the noise meaurement study between 3rd May 2020 to 10th May 2020 and summary of results are tabulated as Table -A
Table -A (Unit - dB(A)
<table>
<tr><th>Location / Sources</th><th></th><th>Limit</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td rowspan="2">Near D.G.Set</td><td>D</td><td>75</td><td>65</td><td>55</td><td>59</td></tr>
<tr><td>N</td><td>70</td><td>55</td><td>42</td><td>46</td></tr>
<tr><td rowspan="2">Turbine Floor</td><td>D</td><td>75</td><td>74</td><td>69</td><td>72</td></tr>
<tr><td>N</td><td>70</td><td>69</td><td>65</td><td>67</td></tr>
<tr><td rowspan="2">Near Switch Yard</td><td>D</td><td>75</td><td>55</td><td>50</td><td>56</td></tr>
<tr><td>N</td><td>70</td><td>45</td><td>39</td><td>42</td></tr>
<tr><td rowspan="2">Near Main Gate</td><td>D</td><td>75</td><td>58</td><td>49</td><td>52</td></tr>
<tr><td>N</td><td>70</td><td>47</td><td>39</td><td>44</td></tr>
<tr><td rowspan="2">Coal Crusher House</td><td>D</td><td>75</td><td>68</td><td>52</td><td>56</td></tr>
<tr><td>N</td><td>70</td><td>56</td><td>47</td><td>50</td></tr>
<tr><td rowspan="2">Boilers Area</td><td>D</td><td>75</td><td>70</td><td>60</td><td>65</td></tr>
<tr><td>N</td><td>70</td><td>65</td><td>59</td><td>62</td></tr>
<tr><td rowspan="2">Carbon Reactor Area</td><td>D</td><td>75</td><td>65</td><td>61</td><td>63</td></tr>
<tr><td>N</td><td>70</td><td>59</td><td>56</td><td>58</td></tr>
<tr><td rowspan="2">ETP / WTP</td><td>D</td><td>75</td><td>58</td><td>53</td><td>55</td></tr>
<tr><td>N</td><td>70</td><td>49</td><td>44</td><td>46</td></tr>
<tr><td rowspan="2">ZLD</td><td>D</td><td>75</td><td>65</td><td>59</td><td>62</td></tr>
<tr><td>N</td><td>70</td><td>57</td><td>51</td><td>54</td></tr>
<tr><td rowspan="2">Mixing area</td><td>D</td><td>75</td><td>67</td><td>62</td><td>65</td></tr>
<tr><td>N</td><td>70</td><td>58</td><td>54</td><td>56</td></tr>
<tr><td rowspan="2">Tire Building</td><td>D</td><td>75</td><td>69</td><td>62</td><td>65</td></tr>
<tr><td>N</td><td>70</td><td>59</td><td>56</td><td>59</td></tr>
<tr><th>Location, D / N</th><th></th><th>Limit</th><th>Max</th><th>Min</th><th>Avg</th></tr>
<tr><td rowspan="2">AAQMS -1</td><td>D</td><td>75</td><td>65</td><td>56</td><td>59</td></tr>
<tr><td>N</td><td>70</td><td>52</td><td>45</td><td>47</td></tr>
<tr><td rowspan="2">AAQMS -2</td><td>D</td><td>75</td><td>62</td><td>51</td><td>55</td></tr>
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<tr><td>N</td><td>70</td><td>30</td><td>28</td><td>29</td></tr>
</table>Complied</td></tr>
<tr><th>Sr No of EC</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Compliance Submitted by PP on date 06-01-2020</th><th>Remrks by MoEF&CC Bhopal Ro Office vide letter no 117 dated 05-02-2020</th><th>Action Taken By BIL (PP)</th></tr>
<tr><td>13.1 (v)</td><td>The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).</td><td></td><td>As mentioned above</td><td>After completion of all activities we did the noise meaurement study and summary of results are tabulated as Table -A

Complied</td></tr>
</table>

ANNEXURE R2-18

Bhawesh Pathak

From: Bhawesh Pathak <bhawesh.pathak@bkt-tires.com>
Sent: 25 September 2020 16:59
To: 'rowz.bpl-mef@nic.in'
Cc: 'Narendra Kumar'
Subject: FW: Action taken report against partly compliance mentioned in certified EC compliance report issued vide File No- 5-95/2018 (Env) / 117 dated 05-02-2020
Attachments: Action Taken Report.pdf; Sep'20.pdf; NABL Renewal Certificate TC-5446.pdf.pdf

Respected Sir,

In continuation of our trail e-mail dated 12th May 2020 and attached Action Taken Report, please find noise monitoring reports for date 21-09-2020 carried out by NABL Certified Laboratory. Noise Monitoring report and Copy of NABL Certificate are attached herewith for your kind reference please.

Submitted for your kind perusal and requested to kindly issue a supplementary certified compliance report.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100
Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

From: Bhawesh Pathak [mailto:bhawesh.pathak@bkt-tires.com]
Sent: 12 May 2020 19:33
To: 'rowz.bpl-mef@nic.in' <rowz.bpl-mef@nic.in>
Cc: 'narendra.kumar@bkt-tires.com ' <narendra.kumar@bkt-tires.com>
Subject: Action taken report against partly compliance mentioned in certified EC compliance report issued vide File No- 5-95/2018 (Env) / 117 dated 05-02-2020

Respected Sir,

We humbly accepted Certified EC compliance report issued by MoEF& CC Bhopal RO Office vide File No- 5-95/2018 (Env) / 117 dated 05-02-2020. And noted your remarks mentioned as Partly Complied in respect to condition mentioned at Sr no 37, Sr no 38 of certified compliance report of EC no SEIAA/GUJ/EC/1(d)/71/2012 and at sr no 13.1 (v) of EC no J-11011/162/2017-IA – II (I).

In this regard we would like to submit that we had taken corrective actions as required to comply with the these above mentioned conditions of EC. Details action taken report along with the monitoring records are enclosed herewith for your kind perusal.

Requested to kindly issue a supplementary certified compliance report against these conditions.

Thanks
With Regards

Bhawesh Kumar Pathak
Asst. General Manager (HSE)
Balkrishna Industries Limited.
Village :-Padhdhar, Taluka :- Bhuj
District :- Kutch (Gujarat)
Phone :- 02832 -248300 Ext : 478
Cell: +91 8779990100

TRUE COPY
ADVOCATE

Email ID: bhawesh.pathak@bkt-tires.com
Website : www.bkt-tires.com

TRUE COPY
ADVOCATE

Action Taken Report

Sr No of EC	Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012	Compliance Submitted by PP on date 06-01-2020	Remrks by MoEF&CC Bhopal Ro Office vide letter no 117 dated 05-02-2020	Action Taken By BIL (PP)
37	To minimize the noise pollution the following noise control measures shall be implemented:	Noted & Complied	Observation during site visit During the site visit, it was noted that monitoring of noise level is carried out by internal lab and NABL accredited external Lab name Greenleaf Envirotech Pvt Ltd. Test report to Noise level as mentioned by NABL accrediated laboratory were randomly checked and and it was found that at some locations the noise level were beyond the stipulated norms. During the visit also the noise level were measured by noise monitoring intrumemt and it was observed that the noise levels at some locations were beyond the stipulated norms. In the view of the submission by PP and as per site observations noted above, the stipulated condition is considered as partly complied. **Partly Complied.**	At the time of visit, the high noise observed in reactor area of Carbon Black plant was due to under progress steam purging in reactor, for maintenance work. We monitored noise level during normal operation of reactor and found noise level are within limits. In coal crusher house we tighten / refitted the loose / open enclosures of coal crusher & coal conveyor , also checked and corrected the roller of conveyors to control noise emission. We ensured for regular preventive maintenace of all rotating / movable parts of coal crusher / conveyor to control noise during operation.  Remaining jobs of D.G.Sets area is get completed including acoustic enclosure & mufflers.  In Boiler Area, ETP ZLD Area we provided proper cover on rotating parts of motors / pumps.  At Turbine Floor - we enclosed the floor and also provided seperate enclosed control room  We had taken adequate measures to ensure the noise levels are to be within the prescribe limits. We did the noise survey between 3rd May 2020 to 10th May 2020 and found noise emission are within the limits. **Complied**
	Selection of any new plant equipment shall be made with specification of low noise levels.	**Complied** Selection of any new plant equipments are being done with specification of low noise levels		
	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	**Complied** Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.		
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	**Complied** Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.		
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	**Complied** Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area		
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	**Complied** We provided Ear Protection measures like ear plug / muffs to employees.		
	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	**Complied** Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation		
	Construction equipment generating minimum noise and vibration shall be chosen.	**Complied** We chosen minimum noise and vibration generating construction equipment.		
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied** Ear plug and muffs are made mandatory for construction workers		
	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	**Complied** Ear plug and muffs are made mandatory for construction workers		
	Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.	**Complied** Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion		
	Construction equipment meeting the norms specified by EP Act 1985 shall only be used.	**Complied** We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.		
	Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.	**Complied** Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.		
	Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.	**Complied** Mufflers are provided at D.G.Sets, Turbine and applicable motorised equipments		

<table>
<tr><th>Sr No of EC</th><th>Condition of EC no SEIAA/GUJ/EC/1(d)/71/2012</th><th>Compliance Submitted by PP on date 06-01-2020</th><th>Remrks by MoEF&CC Bhopal Ro Office vide letter no 117 dated 05-02-2020</th><th>Action Taken By BIL (PP)</th></tr>
<tr><td>38</td><td>The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.</td><td>Complied Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements. We are doing workplace Noise Level Survey near by machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached as Document no -4.

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Partly Complied.</td><td>After completion of all activities we did the noise meaurement study between 3rd May 2020 to 10th May 2020 and summary of results are tabulated as Table -A
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ANNEXURE R2-19

सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

SPEED POST

एकीकृत क्षेत्रीय कार्यालय,
Integrated Regional Office,
"केन्द्रीय पर्यावरण भवन"
"Kendriya Paryavaran Bhavan"
लिन्क रोड नं0–3/Link Road No. 3
ई–5,रविशंकर नगर/ E-5,Ravishankar Nagar,
दूरभाष /Phone: 0755-2426611, 2466525,
फैक्स /Fax: 0755-2463102
भोपाल (म0प्र0)/Bhopal (M.P.)-462016
अणुडाक /e-mail: rowz.bpl-mef@nic.in

File No .: 18-A-126/2012(SEAC)/891 Dated: 11/02/2021

प्रति,

संयुक्त सचिव, आई. ए.,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इंदिरा पर्यावरण भवन,
जोर बाग रोड, अलीगंज,
नई दिल्ली – 110003

The Joint Secretary, IA
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003

विषय: a) मेसर्स बालकृष्ण इण्डस्ट्रीज लिमिटेड द्वारा ग्राम पध्धार, तालुका भुज, जिला कच्छ (गुजरात) में मौजूदा इकाई में कार्बन ब्लैक विनिर्माण सुविधा के लिए पर्यावरणीय स्वीकृति के संबंध मे।

b) मेसर्स बालकृष्ण इण्डस्ट्रीज लिमिटेड को सर्वे नं. 539/1, 539/2, 548/पी1, 548/पी2, 552, 547, 553, 546 और 562, ग्राम पध्धार, तालुका भुज, जिला कच्छ (गुजरात) में प्रस्तावित 20 मेगावाट कोल आधारित कैप्टिव थर्मल पॉवर इकाई की स्थापना के लिए पर्यावरण स्वीकृति के संबंध मे।

Sub: a) Carbon Black manufacturing facility in the existing plant by M/s Balkrishna Industries Limited at Village Paddhar, TalukaBhuj, District Kutch(Gujarat).

b)Environment Clearance to M/s. Balkrishna Industries Limited for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at Survey No. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546 & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch.

Ref: a) Ministry's letter No. J-11011/162/2017-IA-II(I) dated 08th Jan 2018 Amended 20th May 2019

b) SEIAA's letter No. SEIAA/GUJ/EC/1(d)/71/2012 dated 20th March 2012

महोदय,

सिया व मंत्रालय के उपरोक्त संदर्भित पत्रों के संदर्भ में उक्त परियोजनाओं को पर्यावरणीय दृष्टिकोण से अनुमति देते समय अनुबद्ध शर्तों के अनुपालन एवं certification of compliance के निर्देशानुसार, पूर्व पर्यावरणीय अनुमति दिनांक 08.01.2018, 20.05.2019 एवं 20.03.2012 का अनुवीक्षण प्रतिवेदन (मॉनिटरिंग रिपोर्ट) एतद् द्वारा संलग्न कर प्रेषित है।

2.0 यह सक्षम प्राधिकारी द्वारा अनुमोदित है।

भवदीय

संलग्नः उपरोक्तानुसार

(डॉ. एस. के. लाल)
वैज्ञानिक 'सी'

Contd...2

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प्रतिलिपिः

1. सदस्य सचिव, इण्डस्ट्री–II, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली – 110003 की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
   The Member Secretary, Industry-II, Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003 for kind information please.

2. श्रीमती श्रुति राय भारद्वाज, वैज्ञानिक 'ई', मॉनिटरिंग सेल, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली–110 003 की ओर सूचनार्थ हेतु।
   Smt. Shruti Rai Bhardwaj, Scientist-'E', Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003 for kind information please.

3. मि. नरेन्द्र कुमार (अध्यक्ष – ऑपरेशन), मेसर्स बालकृष्ण इण्डस्ट्रीज लिमिटेड, ग्रामः पध्धार, तालुकाः भुज, जिलाः कच्छ – 370 105 गुजरात की ओर सूचनार्थ हेतु।
   Mr. Narendra Kumar (President – Operation), M/s. Balkrishna Industries Limited, Village: Paddhar, Taluka- Bhuj, District- Kutch -370 105 Gujarat for kind information please.

(डॉ. एस. के. लाल)
वैज्ञानिक 'सी'

Monitoring Implementation of Environmental Safe Guards,
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Gujarat – Camp-Bhopal
Monitoring Report
~~Part –I~~
DATA SHEET

Sr	Particulars	Reply
1	Project Type: Industry/ Thermal/ Nuclear/ Other (Specify)	Carbon Black manufacturing facility, Tire manufacturing Facility with Captive Power Plant
2	Name of Project	Balkrishna Industries Limited
3	Clearance letter (S)/ OM No. and Date	Environmental Clearance 1. J-11011/162/2017-IA II (I) dated 8th Jan 2018 as amended dated 20th May 2019 and 15th Oct 2020 2. SEIAA/ GUJ/ 1(d)/71/2012 dated 20th March 2012
4	Location-a) District b) State	a) Kutch b) Gujarat
	c) Location/ Latitude/ Longitude	

No	Latitude	Longitude
A	23°14,56.20"N	69°51, 13.96"E
B	23°14,58.48"N	69°51, 28.54"E
C	23°14,51.28"N	69°51, 33.29"E
D	23°14,54.31"N	69°51, 46.97"E
E	23°15,1.49"N	69°51, 45.18"E
F	23°15,5.59"N	69°52, 13.05"E
G	23°14,31.94"N	69°52, 22.95"E
H	23°14,28.74"N	69°52, 24.48"E
I	23°14,28.52"N	69°52, 21.26"E
J	23°14,27.07"N	69°57, 14.39"E
K	23°14,30.51"N	69°52, 13.34"E
L	23°14,32.68"N	69°52, 17.22"E
M	23°14,37.09"N	69°52, 13.72"E
N	23°14,33.04"N	69°51, 59.27"E
O	23°14,37.80"N	69°51, 57.82"E
P	23°14,39.53"N	69°52, 03.04"E
Q	23°14,43.44"N	69°52,

				01.60"E	
		R	23°14,39.48"N	69°51, 43.33"E	
		S	23°14,37.36"N	69°51, 35.54"E	
		T	23°14,34.52"N	69°51, 36.13"E	
		U	23°14,30.81"N	69°51, 16.62"E	
		V	23°14,33.82"N	69°51, 20.09"E	
		W	23°14,39.60"N	69°51, 18.77"E	
		X	23°14,40.33"N	69°51, 21.13"E	
		Y	23°14,52.82"N	69°51, 18.05"E	
		Z	23°14,52.68"N	69°51, 16.82"E	
5	Address for Correspondence a) Address of concerned chief Engineer (with Pin code & Mob. No./ Telephone/ Telefax/ E-mail) b) Address of concerned project Engineer (with Pin code & Mob No./ Telephone/ Telefax/ E-mail)	a) Mr. Narendra Kumar (President – Operation) Balkrishna Industries Limited Near village Paddhar, Taluka- Bhuj. District- Kutch -37105 Telephone No. 02832248300 E-mail ID- narendra.kumar@bkt-tires.com b) Mr. Bhawesh Pathak – (Asst General Manager- HSE) Balkrishna Industries Limited Near Village Paddhar, Taluka- Bhuj. District- Kutch -37105 Telephone No. 02832248300 E-mail ID- bhawesh.pathak@bkt-tires.com			
6	Salient Features a) Of The project b) Of the Environment Management plan	Salient Features of The project and Environment management plan are as below: 1) Good Techno – commercial Viability 2) No displacement of people required as plant is set up on vacant & barren land. 3) No shortage of electricity in nearby area as it is not taken up from PGVCL. 4) Improvement in infrastructural facilities. 5) Established in-house environmental laboratory / Cell for routine monitoring. 6) Installed high efficiency ESP&Bag-filters for emission control. 7) Extensive Green belt developed inside plant,			

		periphery and outside along with road. 8)ETP and RO/MEE for treatment recycle of industrial waste water and STP for treatment of domestic waste water and recycle /utilization as irrigation at green belt ~~9) Reuse of OFF Gas generated from Carbon Plant~~ as Fuel for Boilers. 10) Adequate APCM provided to control fugitive emission from Carbon Black Plant.
7	Production details during compliance period and (or) during previous financial year	Compliance Period (June to Nov 2020) Avg production as below 1. Carbon Black – 7580 MT/ Month. 2. Tire and Tube Plant - 8878 MT / Month 3. CPP - 16.05 MWH
8	Break up of project area a) Submerged area: forest & Non forest b) Others	Not Applicable
9	Breakup of the project affected population with enumeration of those losing house/dwelling unit only agricultural land, both dwelling unit &agricultural land & land less labors /artisan	Not applicable
10	Financial detail a) Project cost as originally revised estimates and the year of price reference b) Allocation made for environment management plan with item wise and year wise breakup c) Benefit cost ratio/internal rate of the year of assessment (if applicable) d)Whether above includes the cost of environment management as shown in the above e) Actual expenditure incurred on the project so far f) Actual expenditure incurred on the environment Management plan so far	a) Original Project Cost for Carbon Black Plant was 120 Crore as per EC dated 08-01-2020, and for existing Tire & Tube Plant and CPP as per previous EC & CTE. b) 69.29 crore (total cost earmarked for combine project) c) Not applicable (Integral Use) d) Yes e) Till date 31st March 2020 1. Tire & Tube Plant: 3,365 Crore 2. Carbon Black Plant: 287 Crore. 3. CPP – 131 Crore. 4. Common Infrastructure – 40 Crores. 5. Total Project Cost (All inclusive) – 3823 Crore. f) 69.91Crore.
11	Forest land Requirement a) The status of approval for diversion of forest land for non forestry use b) The status of cleaning felling	Not applicable

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	c) The status of compensatory forestation, if any	
12	The status of clear felling in non forest areas …	Not applicable
13	Status of construction a) Date of commencement (Actual and/or planned b)Date of completion (Actual and /or planned)	a) Construction of Carbon Black plant is started in April 2018. Total Production Capacity as per EC & CTE are as below. 1. Carbon Black - 11,500 TPM 2. Tire & Tube – 15,000 TPM 3. CPP – 40 MW. b) As on date Plant is operational with Consent to Operate for below capacity. I. Carbon Black - 9,000 TPM II. Tire & Tube – 15,000 TPM III. CPP – 20 MW. Under construction works. Note: 1. Line 3 of Carbon Black Plant (equivalent to 2500 TPM) 2. Second turbine equivalent to 20MW of CPP.
14	Reasons for the delay if the project is yet to start	Not applicable
15	Details of site visit a) The dates on which the project was monitored by the MoEF &CC regional office on previous occasions. (if applicable) b) Date of site visit for this monitoring report	a) 04.05.2018, 19.04.2017 and 03.01.2020 b) 04.02.2021
16	Details of correspondence with project authorities for obtaining action plans/ information on status of compliance to safeguards other than the routine letters for logistic support for site visit (The first monitoring report may contain the details of all the letters issued so far but the later reports may cover only letters issued subsequently)	

Date	**Letter from MoEF&CCRO Bhopal**	**Date**	**Letter from PP**
19.12.2019	MoEF&C RO Bhopal's letter no. 5-95/2018(Env)/1004 dated 19/12/2019	**06.01.2020:**	PP submitted the comprehensive compliance report with other details vide letter dated 06.01.2020.

Part – II & III.

DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENT CLEARANCE AND ENVIRONMENT MANAGEMENT.

Environment Clearance to M/s Balkrishna Industries Limited for setting up of the proposed 20 MW Coal Based Captive Thermal Power Plant at survey No 539/1, 539/2, 584/P1, 584/P2,552,547,553,564 & 562, Vill. Paddhar, Tal. Bhuj, Dist. Kutch. EC no – J-11011/162/2017-1A-II(I) dated 08th January 2018 as Amended 20th May 2019

(Compliance status for the period June 2020 to November 2020) & EC no SEIAA/GUJ/EC/1(d)/71/2012 dated 20th March 2012

<table>
<tr><th>Sr No</th><th>Condition of EC No J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Remark of MoEF&CC ,Regional office based on the compliance status furnished by the Project Proponent and the on-field observation of the site visit</th></tr>
<tr><td>2</td><td>The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project 'Carbon Black manufacturing unit' of capacity 11500 TPM in a total area of 12,12,560 m2 at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat). The details of proposed products are as under</td><td>Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached in main report.
Status of Project
1. Tire & Tube (Non EC product) Plant is operational for production capacity of 15,000 TPM vide CCA No AWH 104067. Production capacity of Tire & Tube Plant under EC get amended vide EC amendment order dated 15-10-2020, and revised from 10,000 TPM to 15,000 TPM.
2. Line 1 & Line 2 of Carbon Black Plant is operational and Line 3 is under project phase.
Table -16 (Production Details month wise)
<table>
<tr><th>Product</th><th>Unit</th><th>Limit</th><th>Jun-20</th><th>Jul-20</th><th>Aug-20</th></tr>
<tr><td rowspan="3">Tyre & Tube (Non EC product)</td><td rowspan="3">TPM</td><td rowspan="3">10000</td><td>9457.1</td><td>10460.7</td><td>9479.3</td></tr>
<tr><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>8815.7</td><td>6657.4</td><td>8396.88</td></tr>
<tr><td rowspan="3">CPP</td><td rowspan="3">MWH</td><td rowspan="3">20</td><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td></tr>
<tr><td>16.6</td><td>17.5</td><td>17</td></tr>
<tr><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td rowspan="3">Carbon Black</td><td rowspan="3">TPM</td><td rowspan="3">11,500</td><td>16</td><td>13.05</td><td>16.2</td></tr>
<tr><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td></tr>
<tr><td>7450.1</td><td>9217</td><td>6796.1</td></tr>
<tr><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>7028.57</td><td>5965.71</td><td>9023.91</td></tr>
</table></td><td>During the site visit, found Carbon Black Plant in operation and also seen project works in same vicinity. PP informed that two lines of Carbon Black plant equivalent to production capacity 9,000 TPM is operational and remaining capacity 2,500 TPM is under construction & project stage. CCA for production of Carbon Black plant verified against the production data furnished by PP and found within the stipulated limit during the compliance period.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td rowspan="2">3</td><td>Total Land area is 12, 12,560 m2. Industry has already developed greenbelt in an area of 4, 00,144 m2, thus covering 33% of the total project area.</td><td>The statement i.e. “Industry has already developed greenbelt in an area of 4, 00,144sqmtrs is amended with statement “industry is intend to developed greenbelt in an area of 4, 00,144sqmtrs. Copy of EC amendment order dated 20th May 2019 is attached herewith in main report. We have developed green belt in an area 4, 03,277sqmtrs.</td><td rowspan="2">During the site visit, it noted thatPP have developed more than 33% green belt. The greenbelt data and developed drawing submitted by PP were verified, and as per data furnished by pp informed that green belt is developed in an area of (equivalent) 4, 90000 M2. (till Nov 2020) i.e. more than 33% of total project area
In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as being complied.

BEING COMPLIED</td></tr>
<tr><td>There are 8 reserved forests within 10 km of the project site. Pur river (dry) is at 7.9 km in the WSW and Sana river (dry) is at 6.03 km in the NE.</td><td>Noted</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No
J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>4</td><td>The estimated project cost is Rs.120 crores. Total capital cost earmarked for pollution control measures is Rs.58.57 crore (Rs.43.57 crore for existing Tire & CPP + Rs.15 Crore for Carbon Black Plant) and the recurring cost (operation and maintenance) shall be ~ Rs.144 lakhs/annum for CPP & Tire+ Rs. 8 lakhs/annum for Carbon Black Plant. It has been proposed to allocate Rs.6 crores @ 5% towards Corporate Social Responsibility.</td><td>Carbon Plant of production capacity equivalent to 9,000 TPM is commissioned and Operational. Remaining capacity equivalent to 2,500 TPM is under construction.

Cost of Pollution Control Measures expenditures Tire Plant 58.29 Cr and Carbon Plant 11 Cr and Total 69.29 Cr completed and tabulated in Table No 15. The recurring cost for pollution control measures during FY 2018-19 & 2019-2020 are 495 Lakh& 247 Lakh for Tire Plant, 00 Lakh and 4 Lakh for Carbon Plant.

Expenditures under CER for FY 2018-19 & 2019-20 are 1.05 cr, and 1.35 cr respectively. Under CSR, we had provided one-time fund of Rs 6 cr for development of infrastructure at AkshayPatra (amid day meal scheme) and provided Rs 1.6 cr for operation in FY 2019-20. Glimpse of CER &CSR under taken is attached in main report.</td><td>Carbon Plant of production capacity equivalent to 9,000 TPM is commissioned and Operational. Remaining capacity equivalent to 2,500 TPM is under construction.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>5</td><td>Total water requirement is estimated to be 6600 cum/day (existing 5155 cum/day+ additional 1445 cum/day).

Out of that, fresh water requirement would be 5500 cum/day (4136 cum/day for the existing & 1364 cum/day for the proposed product), to be met from Gujarat Water Infrastructure Ltd (GWIL), for which permission has been obtained. The remaining of 1100 cum/day is proposed to be met through treated water, thus achieving Zero Liquid Discharge.</td><td>Total Water consumption is below stipulated limits. Consumption of Fresh Water is below stipulated limits. Fresh water required met from GWIL, and permission has been obtained. Copy of Permission is attached in main report.

We are maintaining Zero Liquid discharge. Records of Water uses are tabulated under Table - 17.

Table -17
(Details Fresh Water Consumption and Recycled)
<table>
<tr><td rowspan="5">Fresh Water Limit 5500 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>4300</td><td>1650</td><td>4140</td><td>1405</td><td>3990</td><td>1284</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td></td><td>3780</td><td>1228</td><td>5886</td><td>1326</td><td>3685</td><td>1450</td></tr>
<tr><td rowspan="5">Recycled Water Limit 1100 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1050</td><td>490</td><td>1105</td><td>620</td><td>1140</td><td>810</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>990</td><td>510</td><td>995</td><td>498</td><td>1054</td><td>785</td></tr>
<tr><td rowspan="5">Total Water Limit 6600 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>4754</td><td>2154</td><td>4867</td><td>2354</td><td>4798</td><td>2389</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>4670</td><td>2050</td><td>4589</td><td>2489</td><td>4769</td><td>2527</td></tr>
</table></td><td>During the site visit, it is observed that Fresh Water required is met through supply from GWIL, and permission has been obtained. Copy of permission is submitted by the PP. The PP also informed that they are achieving Zero Liquid Discharge. PP provided the details for Fresh Water Consumption and Recycled Water. Current water balance furnished by PP.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No
J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>6</td><td>Total industrial effluent is estimated to be 1222 cum/day (existing 1132 cum/day + additional 90 cum/day) and the domestic effluent as 900 cum/day (existing 880 cum/day + additional 20 cum/day). The effluent generated shall be treated in ETP followed by RO and MEE (existing capacity 1320 cum/day+ additional100 cum/day) and treated water shall be recycled/reused back in process. Domestic Sewage shall be treated in STP (existing: 600 cum/day and proposed: 300 cum/day) and reused for gardening and dust suppression.</td><td>Industrial Effluent are recycled in to process and Treated Domestic Waste Water reused for gardening purpose. Records are Tabulated in Table -18

Table -18
(Details Industrial Effluent & Domestic Waste Water Generation)
<table>
<tr><td rowspan="4">Industrial Effluent (Existing) Limit 1132 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1010</td><td>410</td><td>1005</td><td>540</td><td>1050</td><td>760</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>895</td><td>425</td><td>875</td><td>468</td><td>995</td><td>725</td></tr>
<tr><td rowspan="4">Industrial Effluent (Additional) Limit 90 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>80</td><td>40</td><td>89</td><td>45</td><td>84</td><td>50</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>75</td><td>65</td><td>87</td><td>35</td><td>65</td><td>45</td></tr>
<tr><td rowspan="4">Total Industrial Effluent- Limit 1222 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>1050</td><td>490</td><td>1105</td><td>620</td><td>1140</td><td>810</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>990</td><td>510</td><td>995</td><td>498</td><td>1054</td><td>785</td></tr>
<tr><td rowspan="4">Domestic Sewage (Existing) Limit 600 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>370</td><td>331</td><td>412</td><td>325</td><td>465</td><td>415</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>390</td><td>315</td><td>375</td><td>302</td><td>405</td><td>347</td></tr>
<tr><td rowspan="4">Domestic Sewage (Additional) Limit 300 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>21</td><td>19</td><td>35</td><td>25</td><td>45</td><td>35</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>35</td><td>45</td><td>42</td><td>36</td><td>45</td><td>40</td></tr>
<tr><td rowspan="4">Total Domestic Sewage Limit 900 KLD</td><td colspan="2">Jun-20</td><td colspan="2">Jul-20</td><td colspan="2">Aug-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>395</td><td>345</td><td>455</td><td>345</td><td>515</td><td>445</td></tr>
<tr><td colspan="2">Sep 20</td><td colspan="2">Oct-20</td><td colspan="2">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Max</td><td>Min</td><td>Max</td><td>Min</td></tr>
<tr><td>428</td><td>358</td><td>419</td><td>335</td><td>452</td><td>380</td></tr>
</table></td><td>During the site visit, PP informed that industrial Effluent recycled in to process and treated Domestic waste water reused for gardening purpose. The ETP of various capacity has been install and water treated in RO and MEE for recycling and in house use.The details of industrial Effluent & Domestic Wastewater generation are provided by the PP.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as being complied.

BEING COMPLIED</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
7	The power requirement, after expansion shall be 23.5 MW including existing 18 MW proposed to be supplied by Paschim Gujarat Vij Company Ltd (PGVCL) (sanction load is 7.5 MVA) and CPP (20 MW).	Power Requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA.	During the site visit, PP informed that power requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA. PP also informed that the 4.2 MW D.G set X 1 No, 250 KVA X2 Nos D.G set, 2500 KVA X 1 No, 120 KVA X 1 No and 20 KVA X 1 No are on standby. Amended EC dated 15-10-2020 and CTE no 99784 and CCA no 110284 verified and found these D.G.sets are mentioned there. PP informed that 2000 KVA D.G Set not installed at site. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
	Existing Unit has 4 DG sets, 2 of 250 kVA, 1 of 2000 kVA and one 4.2 MW capacities as stand by. No additional DG sets shall be required for proposed carbon plant.	4.2 MW D.G.Set X 1 No, and 250 KVA X 2 Nos D.G.Sets are on standby. 2000 KVA D.G.is not installed at site. New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively. Copy of Amended EC dated 15-10-2020 and CTE NO 99784 are enclosed in main report.	
8	At present, there are 6 boilers and 3 DG sets.	No change in list of Boiler. Change in list of D.G.Sets as explain above in **Sr. No. 7**	During the site visit, PP informed that power requirement of 23.5 MW is met with CPP 20 MW and PGVCL 7.5 MVA. PP also informed that the 4.2 MW D.G set X 1 No, 250 KVA X 2 Nos D.G set, 2500 KVA X 1 No, 120 KVA X 1 No and 20 KVA X 1 No are on standby. Amended EC dated 15-10-2020 and CTE no 99784 and CCA no 110284 verified and found these D.G.sets are mentioned there. PP informed that 2000 KVA D.G Set not installed at site. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

<table>
<tr><th>Sr No</th><th>Condition of EC No
J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>8
cont</td><td>Due to proposed Carbon Black plant, there will be additional 7 boilers and 3 dryers, with the detail as under</td><td>
New additional D.G.Sets of capacity 2 X 2500 KVA, 1 X 120 KVA and 1 X 20 KVA are added. This revision is having approval of MoEF&CC and GPCB vide amendment in EC dated 15-10-2020.and CTE No 99784 dated 06.05.2019 respectively. Copy of Amended EC dated 15-10-2020 and CTE NO 99784 are enclosed in main report.

There are changes in nos of Boilers & Dryers. Status of Boiler and Dryer are tabulated in Table No 19.
<table>
<tr><th colspan="4">Table-19</th></tr>
<tr><th colspan="4">Approved under EC dated 08-01-2018 amended vide dated 15-10-2020</th></tr>
<tr><td>Boiler-1 & Boiler 2 for 20 MW CPP (66TPH each)</td><td>Operational</td><td>Boiler-7 (45 TPH)</td><td rowspan="2">Under Construction</td></tr>
<tr><td>Boiler-3 & Boiler 4 (20 TPH each)</td><td>Operational</td><td>Boiler-12 (WHRB)</td></tr>
<tr><td>Boiler-5 (2.8 TPH)</td><td>Operational</td><td>Boiler 1.5 TPH</td><td rowspan="2">Not to be installed</td></tr>
<tr><td>Boiler-6 (95 TPH)</td><td>Operational</td><td>D.G.Set 2000 KVA</td></tr>
<tr><td>Boiler-8 (WHRB)</td><td>Operational</td><td colspan="2" rowspan="11">I.Boiler 1.5 TPH and D.G.Set 2000 KVA are approved under EC dated 08-01-2018 and CTE 90922 dated 20-02-2018, but not to be installed at site.

II.EC and CTE are get amended vide dated 15-10-2020 and vide CTE No 99784 dated 06.05.2019.

III. Copies of EC dated 08-01-2018. EC dated 15-10-2020, CTE No 90922 dated 20-02-2018 & CTE No 99784 dated 06-05-2019 are attached in main report</td></tr>
<tr><td>Boiler-9 (WHRB)</td><td>Operational</td></tr>
<tr><td>Boiler-10 (WHRB)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (250 KVA)</td><td>Operational</td></tr>
<tr><td>DG Sets (4.2 MW)</td><td>Operational</td></tr>
<tr><td>Dryer-1 - (240 TPD)</td><td>Operational</td></tr>
<tr><td>Dryer-2 - (180 TPD)</td><td>Operational</td></tr>
<tr><td>2500 KVA X 2</td><td rowspan="3">Under Construction</td></tr>
<tr><td>125 KVA X 1</td></tr>
<tr><td>20 KVA X 1</td></tr>
</table>
</td><td></td></tr>
</table>

<table>
<tr><th>Sr No</th><th>Condition of EC No
J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>9</td><td>Details of Solid Waste / Hazardous Waste Generation and its management are as under.</td><td>Hazardous waste generation and disposal are tabulated in Table 20.
<table>
<tr><th>Type of Waste</th><th>Limit</th><th>Generation
Apr 20 to Nov 20</th><th>Method of Disposal</th></tr>
<tr><td>ETP Chemical Sludge - Existing</td><td>1450 MT</td><td>94 MT</td><td rowspan="6">TSDF - Membership is attached as Document No -19</td></tr>
<tr><td>ETP Chemical Sludge - Proposed</td><td>60 MT</td><td>2 MT</td></tr>
<tr><td>Paint Waste & Residue - Existing</td><td>120 Kg</td><td>25 Kg</td></tr>
<tr><td>Paint Waste Residue - Proposed</td><td>0</td><td>0</td></tr>
<tr><td>Oily Cotton Waste - Existing</td><td>6 MT</td><td>285 kg</td></tr>
<tr><td>Oily Cotton Waste - Proposed</td><td>1 MT</td><td>15 kg</td></tr>
<tr><td>Spent / Used Oil - Existing</td><td>371 MT</td><td>13.5 MT</td><td rowspan="4">Register Recycler- Authorization is attached as Document No -20</td></tr>
<tr><td>Spent / Used Oil - Proposed</td><td>50 MT</td><td>0.5 MT</td></tr>
<tr><td>Discarded container & Barrel - Existing</td><td>400 MT</td><td>118 Nos</td></tr>
<tr><td>Discarded container & Barrel - Proposed</td><td>25 TM</td><td>2 Nos</td></tr>
</table></td><td>During the site visit, the PP informed that chemical sludge, paint waste &residue, oily cotton waste are being disposed at TSDF .The copy of TSDF membership no 1200000158 NameSaurastre Enviro Project Ltd .is submitted by the PP. last three manifest copy nos. 1234070 , 1221438 , 1218718 and dated 25/01/2021 , 09/01/2021 , 06/01/2021 verified at site. The CCA accorded from GPCB has listed hazardous waste and limit in given table. The PP also informed that spent/Used oil, Discarded container & Barrel sold to register Recycler name as AmanPetroleum. copy of authorization is provided by the PP. Last copy of manifest no 1234084 and dated 25/01/2021 is verified at site.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>10</td><td>The project/activity is covered under category A of item 5(e) Petrochemical based processing' of the Schedule to the Environmental Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.</td><td>Noted.</td><td>AGREED TO COMPLY</td></tr>
<tr><td>11</td><td>The ToR for the project was granted by Ministry vide letter dated 25th July 2017and the public hearing was conducted by the SPCB on 26th September 2017.</td><td>Noted.</td><td>AGREED TO COMPLY</td></tr>
<tr><td>12</td><td>The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held during 23-24 November, 2017. The project proponent and their accredited consultant M/s Kadam Environmental Consultants presented the EIA / EMP report as per the ToR. The Committee found the EIA / EMP report as satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.</td><td>Noted.</td><td>AGREED TO COMPLY</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
13	Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2),the Ministry of Environment, Forest and Climate change, hereby accords environmental clearance to the project.	**Noted**	**AGREED TO COMPLY**
	Carbon Black manufacturing unit' of capacity 11500 TPM by M/s Balkrishna Industries Limited at plot No.470, 544/1, 545/1, 555 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below.	Surveys / Plot nos are revised vide EC amendment order dated 20th May 2019. Copy EC amendment order is attached in main report	**AGREED TO COMPLY**
(a)	Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	We have obtained Consent To Establish (CTE) no 90922 dated 20.02.2018 issued by Gujarat Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. Copy of CTE is attached in main report.	During the site visit ,it is noted that PP have obtained consent to Establish (CTE) no 90922 dated 20.02.2018 issued by Gujarat Pollution Control Board as required under the Air 9 Prevention and Control of pollution)Act ,1981 and the water (Prevention and control of pollution)act ,1974 **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(b)	As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.	We operated our Zero Liquid Discharge unit efficiently and recycle all treated water in to process. No waste / treated water discharged outside the premises.	During the site Visit it is observed that PP is ensuring Zero Liquid Dischargeun its efficiently and recycle all treated water in to process. No waste /treated water discharge outside the premises. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
Sr No	**Condition of EC No J-11011/162/2017-IA-II (I)**	**Status of Compliance submitted by PP**	**Observation/Remarks**
	Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.	Under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, we have obtained Consent to Establish from Gujarat Pollution Control Board (GPCB) vide no 90922 dated 20-02-2018 and Consent to Operate (CCA) no AWH 85243 dated 12.04.2017 valid up to 01.12.2021 Copies of Consents (CTE 90922 & CCA AWH 85243) are attached in main report. We are	During the site visit, it is noted that under the Hazardous and other Wastes (Management and transboundary movement)Rules ,2016,PP have obtained Consent to Established from Gujarat Pollution Control Board (GPCB) vide no 90922

(C)		strictly complying with norms mentioned in both Consents. Updated compliance statuses of both consents are attached in main report.	and Consent to operate (CCA) no AWH 85243 dated 12.01.2017 valid up to 01.12.2021 amended vide CCA no 110284. Point wise compliance furnished by PP found satisfactory. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
(d)	National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.	The National Emission Standard for Organic Chemical Manufacturing Industry issued by Ministry vide G.S.R 608 (E) dated 21st July 2010 and amended from time to time is applicable for flare system. We don't have Flare System. Therefore this standard is not applicable with us.	**PP do not have any flare system hence** **NOT APPLICABLE.**
(e)	To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.	To control the fugitive emission, we have installed Bag Filters at Carbon Black Plant, Coal Handling System, and Mixing Units. Adequate height of stacks as per guideline has provided for gaseous emission.	During the site visit, it is observed that PP has installed Bag Filter at Carbon Black plant & at Coal Handling Units and stage height is as per guideline details are submitted by PP. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

<table>
<tr><th>Sr No</th><th>Condition of EC No
J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>(f)</td><td>Solvent management shall be carried out as follows :</td><td rowspan="8">We are not using solvent in our process therefore, these are not applicable.</td><td rowspan="8">During the site visit, the PP informed that they are not using solvent in their process therefore, the condition is not applicable.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as not applicable.

NOT APPLICABLE</td></tr>
<tr><td>i</td><td>Reactor shall be connected to chilled brine condenser system.</td></tr>
<tr><td>ii</td><td>Reactor and solvent handling pump shall have mechanical seals to prevent leakages</td></tr>
<tr><td>iii</td><td>The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery.</td></tr>
<tr><td>iv</td><td>Solvents shall be stored in a separate space specified with all safety measures.</td></tr>
<tr><td>v</td><td>Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.</td></tr>
<tr><td>vi</td><td>Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.</td></tr>
<tr><td>vii</td><td>All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</td></tr>
<tr><td rowspan="2">(g)</td><td>Total fresh water requirement shall not exceed 5500 cum/day.</td><td>Fresh Water consumption is below stipulated limit.
Daily maximum / minimum and avg monthly consumption are tabulated as below in Table -1.
Table -1
<table>
<tr><td rowspan="8">Unit - KLD</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>4300</td><td>1650</td><td>2976</td><td>4140</td><td>1405</td><td>2740</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>3990</td><td>1284</td><td>2329</td><td>3780</td><td>1228</td><td>2416</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>5886</td><td>1326</td><td>2309</td><td>3685</td><td>1450</td><td>2844</td></tr>
</table></td><td rowspan="2">During the site visit, the logbook of water consumption is checked. It is noted that the water consumption during the compliance period is well within the stipulated limit of 5500 cum/day. fresh water is supplied by GWIL. Copy of permission is submitted by the PP.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>Proposed to be met from Gujarat Water Infrastructure Ltd (GWIL). Prior permission in this regard shall be obtained from the concerned regulatory authority /CGWA.</td><td>Fresh water is supplied by GWIL. Copy of permission is attached in main report.</td></tr>
<tr><td>(h)</td><td>Process effluent/any wastewater shall not 'be allowed to mix with storm water. Storm water drain shall be passed through guard pond.</td><td>Process effluent collection system and storm water drainage line are separate to avoid mix. Guard Pond provided in Storm Water drainage line.</td><td>During the site visit, it is observed there is separate provision for process effluent collection system and storm water drainage line.
In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(i)	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and solvent transfer through pumps.	No Hazardous chemical are store at site. All others chemicals are stored in tanks, tanks farms and small carboys etc. All necessary safety arrangement has provided.	During the site visit, the PP informed that no hazardous chemical are being store at site. All others chemicals are stored in tanks farms and small carboys etc. All necessary safety arrangement has provided. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
(j)	Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.	No process organic and spent carbon generated. ETP sludge and MEE evaporation salt has disposed off to the TSDF.	During the site visit, it noted that ETP sludge and MEE evaporation salt has disposal off to the TSDF.During the visit the PP also informed that no process organic and spent carbon generated. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
(k)	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.	Hazardous chemical are not used and stored at site.	During the visit, the PP informed that Hazardous chemical are not used and stored at site. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(I)	The company shall undertake waste minimization measures as below:	**Noted.**	During the site visit. it is observed that metering is provided by the PP. PP re-uses off gas (by product of carbon black plant)as fuel for boiler attached with 20 MW CPP. Automated filling /unloading provided. Close feed system has been provided.PP also informed that venting equipment have provided with reactor of carbon black plant through vapour recovery system. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as being complied.** **BEING COMPLIED**
i	Metering and control of quantities of active ingredients to minimize waste.	Metering provided	
ii	Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.	We re-use Off Gas (By product of Carbon Black Plant) as fuel for Boiler attached with 20 MW CPP.	
iii	Use of automated filling to minimize spillage.	Automated filling / unloading provided at Tank Farms and respected area of plant.	
iv	Use of Close Feed system into batch reactors.	Close Feed system has provided	
v	Venting equipment through vapour recovery system.	Venting equipment have provided with reactor of Carbon Black Plant through vapour recovery system	
vi	Use of high pressure hoses for equipment clearing to reduce wastewater generation.	We are using high pressure hoses for equipment clearing to reduce waste water generation.	

<table>
<tr><th>Sr No</th><th>Condition of EC No
J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>(m)</td><td>The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.</td><td>We have developed green belt of 5-10 m width developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species are as per the CPCB guidelines. Our developed green belt is area (equivalent) 4, 03,277 M2 (till Nov 2020) i.e. more than 33 % of total project area of 12, 12,560 sq meters.

Table 13
<table>
<tr><th colspan="2">Nos of Trees</th><th colspan="2">Area Bi-Furcation</th></tr>
<tr><th>Description</th><th>Nos</th><th>Description</th><th>Sqmtrs</th></tr>
<tr><td>Trees at Periphery</td><td>30725</td><td>Trees Coverage</td><td>154560</td></tr>
<tr><td>Trees at Plant Premises</td><td>7920</td><td>Shrubbary and Lawn</td><td>248667</td></tr>
<tr><td>Total Trees</td><td>38645</td><td>Total Square metres</td><td>403227</td></tr>
</table>
1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.

  
Cajanuscajan (Cz XIII. 5) | Bougainvillea (Cz XIII. 5)

  
Carissa (Cz XIII. 5) | Hamelia Patens</td><td>During the site visit, it is noted that PP have developed. PP informed that as on Nov 2020 total green belt developed in an area of (equivalent) 4, 03,277 M3 (Till Nov 2019), which is 33% of total project area. The PP also submitted the layout for the green belt developed reviewed at site. PP has been advise to plant indigenous plants and avoid mono culture in plantation.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as being complied.

BEING COMPLIED</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(n)	All the commitments made regarding issues raised during the public hearing/ consultation meeting held on 26th September, 2017 shall be satisfactorily implemented.	Updated Status of MOM of PH dated 26/09/2017 is attached in main report	During the site visit, The PP submitted the point wise compliance status of public hearing /Consultation held on 26.09.2017. The commitment made during PH are being implemented. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
(o)	At least 2.5% of the total project cost shall be allocated for Enterprise Social Commitment based on public hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.	Noted and Complied. Details of ESC activities with expenditure is attached in main Report. Summary for FY is as below. Under ESC 1.35 crore expenditure in nearby villages. Under CSR one-time expenditure of Rs 6 cr for construction infrastructure at AkshayPatra (a mid day meal scheme) and provided fund of Rs 1.6 crore for operation.	During the site visit, the PP informed about the various social-economic developmental /community welfare activities undertaken by PP activities like Education promotion activity conservation of natural resource, infrastructural development, Skill development activity & Gaushall activity. The details submitted reveals that Rs. 1,35,43,378 has been incurred under CER and remaining 4 CR has been made under CSR activities. PP has been asked to submit detail budget and item wise/year wise expenditure the next six monthly report. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as agreed to comply with.** **AGREED TO COMPLY WITH**

<table>
<tr><th>Sr No</th><th>Condition of EC No
J-11011/162/2017-IA-II (I)</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>(p)</td><td>For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.</td><td>
Acoustic enclosure is provided at D.G.Sets. Stacks height provided as per prescribe limit mentioned in CTE issued by GPCB.

Table - 22
<table>
<tr><th>Name of D.G Set</th><th>Stack Height</th><th>Name of D.G Set</th><th>Stack Height</th></tr>
<tr><td>D.G Set 250 KVA -No1</td><td>11 mtr</td><td rowspan="2">D.G Set 250 KVA -No 2</td><td rowspan="2">11 mtr</td></tr>
<tr><td>D.G Set 4.2 MW</td><td>54 mtr</td></tr>
</table>
The gaseous emission from D.G.Sets are below stipulated limit as mentioned in CTO vide No AWH 104067 issued by GPCB. Copy of CTO is enclosed in main report. Monitoring results of D.G.Set for month June, Aug & Nov 2020 is tabulated in Table no 22.

Table 22
<table>
<tr><th>Name of D.G Set</th><th>Parameter & Unit</th><th>Limit</th><th>Monitoring Month</th><th>Results</th></tr>
<tr><td rowspan="4">D.G Set 250 KVA No1</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Aug-20</td><td>1.51</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.33</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.091</td></tr>
<tr><td>Smoke limit
(Light absorption Coefficient) (m-1)</td><td>≤0.7</td><td>0.16</td></tr>
<tr><td rowspan="4">D.G Set 250 KVA No2</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Aug-20</td><td>1.42</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.16</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.081</td></tr>
<tr><td>Smoke limit
(Light absorption Coefficient) (m-1)</td><td>≤0.7</td><td>0.085</td></tr>
<tr><td rowspan="4">D.G Set 4.2 MW</td><td>Nox + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Sep-20</td><td>2.41</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.81</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.104</td></tr>
<tr><td>Smoke limit
(Light absorption Coefficient) (m-1)</td><td>≤0.7</td><td>0.28</td></tr>
</table>
</td><td>During the site visit, the noise monitoring data as monitored by NABL accredited lab were randomly checked & it is found that the noise level are within the stipulated limit in the DG Set area.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(q)	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.	Fire Fighting System consisting of Fire Hydrant, Fire Extinguishers, Fire Detection and Alarm panels have provided   **Fire Pump House & Hydrant** **Fire Tender**  	During the site visit it was observed that firefighting system consisting of fire Hydrant, fire Extinguishers, fire detection and Alarm panels have provided. A well establish fire fighting system has been provided by the PP. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
(r)	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Occupation health check of workmen is carried out and records are maintained. Sample copy attached in main report.	The medical health check-up IME/PME records in the prescribed formats (Form -32 & 33) are shown during the visit .First aid facility are available on site I doctor and paramedical staff are appointed for OHS. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

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Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(s)	Raw material storage should not exceed 3 days at any point of time.	Raw Material Storage allowed to store for 30 days vide EC amendment order dated 20th May 2019, copy is attached in main report. Raw Material is stored for maximum 30 days.	During the site visit, the PP informed that Raw Material (Other than hazardous under the MSIHC rules 1989) storage allowed to store for 30 days vide EC amendment order dated 20th may 2019 **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as being complied.** **BEING COMPLIED**
(t)	Continuous online (24X7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.	Continuous online (24X7) monitoring system for stack emissions have installed for measurement of flue gas discharge and the pollutants concentration, and CEMS is connected with CPCB / GPCB server for transmission of data. We have installed web camera with night vision capability at ETP for online continuous monitoring of effluent, and flow meters provided to monitoring qty.	During the site visit, it was observed that continuous online (24X7) morning system for 3 stack emission have installed for measurement of flue gas discharge and the pollutants concentration and CEMs is connected with CPCB/GPCB server for transmission of data. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
13.1	**The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-**		
(i)	The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.	We are complying with conditions mentioned in CTE & CCA issued by GPCB, updated status of CCA compliance is attached in main report.	During the site visit, the PP submitted the point-wise compliance status of CCA issued by GPCB. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
(ii)	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Amendment in EC obtained from MOFE&CC vide dated 15-10-2020 for addition of second turbine ,stand by flare system and associated change / Expansion .Copy of amended EC dated 15-10-2020 is enclosed in main report.	The PP obtained prior EC for under project expansion in power plant and also applied for approval of the further proposed expansion project. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as agreed to comply with.** **AGREED TO COMPLY WITH**
(iii)	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	3 nos of AAQM stations have provided in consultation with the GPCB RO (Bhuj) Office. One station is installed in the upwind and two stations are installed in downwind direction so that maximum ground level concentrations can be captured. Copy of AAQM intimation letter to GPCB is attached in main report	During the site visit, it is noted that PP have provided three numbers of AAQMS, also intimation letter to GPCB furnished by PP. The monitoring of Ambient Air Quality is carried out by internal lab and NABL accredited External Lab name **Greenleaf Envirotech Pvt Ltd**, (Certificate no-TC -5446, valid up to 12-01-2021, which is valid for compliance period of June to Nov 2020). Analysis Reports related to AAQM as monitoring by NABL/MoEF accredited laboratory **Greenleaf Environtech Pvt Ltd**, were randomly checked & all the parameter were found to be well within the stipulated norms during the compliance period. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as being complied.** **BEING COMPLIED**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(iv)	The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.	We are doing twice in week analysis of Ambient Air Quality at internal lab and quarterly analysis by NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Copy NABL Accreditation Certificate is attached in main report.	During the site visit, it is noted that PP have provided three numbers of AAQMS. The monitoring of Ambient Air Quality is carried out by internal lab and NABL accredited External Lab name **Greenleaf Envirotech Pvt Ltd,** (Certificate no-TC - 5446, valid up to 12-01-2021, which is valid for compliance period of June to Nov 2020). Analysis Reports related to AAQMS as monitoring by NABL/MoEF accredited laboratory **Greenleaf Environtech Pvt Ltd,** were randomly checked & all the parameter were found to be well within the stipulated norms during the compliance period. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as being complied.** **BEING COMPLIED**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
V	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements. We are doing workplace Noise Level Survey nearby machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021 valid for the period of compliance June to Nov 2020. Copy NABL Accreditation Certificate is attached in main report. Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in **Table -12.**	**Observation/Remarks**

Table 12

	Jun-20			Jul-20		
Outside of D.G.Room (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	65	50	57	64	49	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	64	49	56	63	48	55
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	66	49	57	67	51	57
	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
Outside of	55	42	46	54	41	45

During the site visit, acoustic insulation, hood was verified at site. It was noted that monitoring of Noise Levels is carries out by internal lab and NABL accredited external lab name **Greenleaf Envirotech Pvt Ltd,** (Certificate no TC-5446, valid up to 12-01-2021, which is valid during compliance period of June to Nov 2020). Analysis reports related to Noise Levels as monitored by NABL accredited laboratory M/s Greenleaf Envirotech Pvt Ltd were randomly checked & it found within stipulated limits. Action Taken report submitted by PP vide e-mail dated 21/09/2020 and 12/05/2020 is verified at site and found within stipulated limits.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as partly complied.

COMPLIED.

D.G.Room (Night) (Limit- 70 dBA)	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	56	39	47	58	39	49
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	52	41	47	58	41	48

Turbine Floor (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	70	68	69	69	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	69	67	69	68	65	67
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	70	68	69

Turbine Floor (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	70	68	69	69	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	69	67	69	68	65	67
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	70	68	69

Carbon Reactor Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	65	61	63	67	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	67	64	66	69	67	69
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	68	66	67

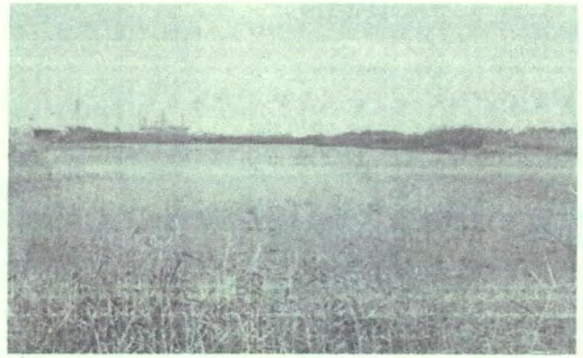
Carbon Reactor Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	64	60	62	65	64	66
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	66	61	63	68	62	64
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	68	64	65	67	65	66

Coal Crusher	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	68	52	56	69	52	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg

House (Day) (Limit- 75 dBA)	67	49	56	66	54		56
	Oct-20			Nov-20			
	Max	Min	Avg	Max	Min	Avg	
	69	53	56	67	54		56
Coal Crusher House (Night) (Limit- 70 dBA)	Jun-20			Jul-20			
	Max	Min	Avg	Max	Min	Avg	
	65	49	54	64	48		52
	Aug-20			Sep-20			
	Max	Min	Avg	Max	Min	Avg	
	64	46	53	62	50		52
	Oct-20			Nov-20			
	Max	Min	Avg	Max	Min	Avg	
	65	49	58	64	51		57
Boiler Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20			
	Max	Min	Avg	Max	Min	Avg	
	70	60	65	68	58		63
	Aug-20			Sep-20			
	Max	Min	Avg	Max	Min	Avg	
	68	58	63	69	59		64
	Oct-20			Nov-20			
	Max	Min	Avg	Max	Min	Avg	
	66	54	61	69	58		63
Boiler Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20			
	Max	Min	Avg	Max	Min	Avg	
	68	58	63	66	56		61
	Aug-20			Sep-20			
	Max	Min	Avg	Max	Min	Avg	
	66	56	61	68	58		63
	Oct-20			Nov-20			
	Max	Min	Avg	Max	Min	Avg	
	65	52	59	67	58		64
ETP / ZLD (Day) (Limit- 75 dBA)	Jun-20			Jul-20			
	Max	Min	Avg	Max	Min	Avg	
	58	53	55	55	51		53
	Aug-20			Sep-20			
	Max	Min	Avg	Max	Min	Avg	
	54	49	51	54	50		52
	Oct-20			Nov-20			
	Max	Min	Avg	Max	Min	Avg	
	56	51	53	59	49		55
ETP / ZLD (Night) (Limit- 70 dBA)	Jun-20			Jul-20			
	Max	Min	Avg	Max	Min	Avg	
	56	51	53	54	50		52
	Aug-20			Sep-20			
	Max	Min	Avg	Max	Min	Avg	
	51	47	50	52	48		50
	Oct-20			Nov-20			

		Max	Min	Avg	Max	Min	Avg
		55	50	53	58	48	54
	Mixing Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
		Max	Min	Avg	Max	Min	Avg
		67	62	65	66	60	63
		Aug-20			Sep-20		
		Max	Min	Avg	Max	Min	Avg
		65	59	61	69	59	66
		Oct-20			Nov-20		
		Max	Min	Avg	Max	Min	Avg
		66	58	64	67	59	62
	Mixing Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
		Max	Min	Avg	Max	Min	Avg
		62	57	60	59	53	56
		Aug-20			Sep-20		
		Max	Min	Avg	Max	Min	Avg
		58	53	55	60	50	57
		Oct-20			Nov-20		
		Max	Min	Avg	Max	Min	Avg
		58	49	56	61	53	56
	AAQMS-1 (Day) (Limit- 75 dBA)	Jun-20			Jul-20		
		Max	Min	Avg	Max	Min	Avg
		55	41	48	56	45	51
		Aug-20			Sep-20		
		Max	Min	Avg	Max	Min	Avg
		59	49	53	58	51	55
		Oct-20			Nov-20		
		Max	Min	Avg	Max	Min	Avg
		58	47	49	56	49	51
	AAQMS-1 (Night) (Limit- 70 dBA)	Jun-20			Jul-20		
		Max	Min	Avg	Max	Min	Avg
		49	37	42	49	37	42
		Aug-20			Sep-20		
		Max	Min	Avg	Max	Min	Avg
		48	35	41	47	37	41
		Oct-20			Nov-20		
		Max	Min	Avg	Max	Min	Avg
		46	35	40	45	31	42
		Jun-20			Jul-20		
		Max	Min	Avg	Max	Min	Avg
		65	51	58	69	50	56

		AAQMS-2 (Day) (Limit- 75 dBA)	Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			67	51	57	64	51		56		
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			68	47	56	66	51		54		
		AAQMS-2 (Night) (Limit- 70 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			58	47	53	55	45		50		
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			54	46	51	56	41		49		
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			58	42	50	58	46		48		
S r N o	**Condition of EC No J-11011/162/2017-IA-II (I)**	**Status of Compliance submitted by PP**									**Observation/Remarks**
		AAQMS-3 (Day) (Limit- 75 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			55	41	43	56	45		48		
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			49	40	44	54	40		46		
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			50	40	45	50	45		47		
		AAQMS-3 (Night) (Limit- 70 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			50	36	38	48	37		40		
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			44	35	39	47	33		39		
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			42	36	40	42	34		39		

(vi)	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.	Rain Water harvesting pond of size 180 X 70 X 4.5 Mtr is provided. **Photograph of Rain Water Harvesting Pond** 	During the visit, a harvesting pond of rain water was seen. Pond was filled with water. arrangement for transfer of rain water to main Water treatment plant is verified. PP submitted that on average 100 to 120 KLD rain water is utilizing for plant operation purpose through water treatment plant. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
vii	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.	Safety training is arranging on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices. 4. Work permit system 5. Working at Height 6. Working in confined space. 7.Fire Prevention and Protection 8.Health Awareness etc as per work practices.	During the site visit, the PP shown training module and training records for fresher and regular employee for PMT. 7 days training is given to all the employees. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as being complied.** **BEING COMPLIED**
viii	The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.	Update of EIA / EMP recommendation in main report.	During the site visit, it is noted that the recommendation /suggestions stated in EIA report of the project are being compiled by the PP. The PP submitted the point –wise compliance status of recommendation /suggestions status in EIA. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
ix	The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.	CSR under taken and copy of CSR report is in main report. Expenditures under CER for FY 2018-19 & 2019-20 are 1.05 cr, and 1.35 cr respectively. Under CSR, we had provided one-time fund of Rs 6 cr for development of infrastructure at AkshayPatra (amid day meal scheme) and provided Rs 1.6 cr for operation in FY 2019-20. Glimpse of CER &CSR under taken is attached in main report.	During the site visit, the PP informed about the various socio-economic developmental /community welfare activities undertaken during duringFY-2019-20. The PP undertaken the activities like Education promotion activity, conservation of natural resources, infrastructural development, skill development activity & Gaushala activity under CSR . PP has been asked to submit detail budget and item wise/year wise expenditure the next six monthly report. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply with.** **AGREED TO COMPLY WITH**
	A separate Environmental Management Cell equipped with	A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.	

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(x)	Full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.	**Table - 14 -List of Lab equipments& Man Power** Stack Monitoring Kit / BOD Incubator / Spectrophotometer RDS PM 10 & PM 2.5 / COD Digester / Lux Meter Hot Plate & Hot Air Oven / TDS & DO meter / Multigas Detector PH and Conductivity meter / Sound Level Meter / Turbidity Meters **Environment Cell Man Power** Name / Designation / Qualifications and Exp in yr Bhawesh Pathak / Asst General Manager (HSE) / B.Sc (Chemistry) + PDIETM Sanjay Barot / Manager (HSE) / M.Sc (Environment) BhavdeepVaishnav / Sr. Officer (HSE) / B.E (Env) Poojan Gor / Sr. Officer (HSE) / M.Sc.(Water) Lab Chemist 2 nos / Chemist / 12th Science Lab Boys 2 nos / Lab Boys / 10th Pass	During the site visit, it is observed that a separate Environment Management Cell equipped with laboratory facilities is provided for the unit. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(xi)	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measures shall not be diverted for any other purpose.	Fund for Environmental Management is earmarked. And details of expenditure are given in Sr.No. 4.	Records related to expenditure incurred Rs. 79 CR towards environmental management were furnished by the project proponent. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(xii)	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, ZilaParisad / Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.	Copies of Clearance sent vide normal post to all concerns. List of Person is attached as **Document No - 30**	During the site visit, the PP submitted the list of persons intimated regarding the issuance of EC. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
(xiii)	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status reports shall be posted on the website of the company.	We are submitting half-yearly compliance report in respect of the stipulated in environmental clearance in hard copies to the regulatory authority as per stipulated frequency. Last Half Yearly (Nov 2019 to May 2020) return of EC Compliance report is submitted vide e-mail dated 01-06-2020, in accordance to notification issued vide SO 5845 (E) dated 26th November 2018,and for period June to Nov 2020 submitted vide e-mail dated 01/12/2020 Copy of e-mail is enclosed in main report. Link of Website - bkt-tires.com	As per the information submitted by the PP &records, the PP is submitting the Six monthly compliance reports regularly. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
(xiv)	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended	Link of Website - bkt-tires.com Environmental statement (Form V) is submitted to RO MoEF&CC Bhopal vide e-mail dated 18-05-2020 copy of e-mail is enclosed in main report.	During the site visit, the PP submitted the documents regarding the submission of Environment Statement (Form V) **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply with.** **AGREED TO COMPLY WITH**
	Subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.		
(xv)	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://moef.nic .in. This shall be advertised within seven days 'from' th e date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.	Information regarding EC obtained had published in two daily newspapersDivyaBhaskar (Gujarati) & Time of India (English) on dated 16-01-2018. The same have been informed to MoEF&CC Regional Office (WZ) vide our letter no 222 dated 25.06.2018. TIMES OF INDIA 16-01-2018 **PUBLIC NOTICE** GRANT OF ENVIRONMENT CLEARANCE TO BALKRISHANA INDUSTRIES LIMITED FOR SETTING UP CARBON BLACK MANUFACTURING UNIT IN EXISTING PLANT AT VILLAGE PADDHAR, TALUKA : BHUJ, DISTRICT : KUTCH, GUJARAT FOR M/S. BALKRISHNA INDUSTRIES LIMITED.. This is to inform to the public that Ministry of Environment, Forest and Climate Change, Government of India has accorded Environment Clearance to M/s. Balkrishna Industries Limited for setting up a 11,500 TPM Carbon Black Manufacturing Facility in their existing plant at village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s. Balkrishna Industries Limited. The environmental clearance has been granted vide letter no. J-11011/162/2017 - IA II (I) dated : 8th January 2018 under Environment Impact Assessment Notification, 2006 (as amended). Copy of environment clearance is available with Gujarat Pollution Control Board and may also be seen at website of Ministry at http://moef.nic.in For, M/s. BALKRISHNA INDUSTRIES LIMITED સાથા વપુ સોદા થાય છે તે બેન્ચમાર્ક 2017માં માત્ર એક વખત એક્સાઈઝ DIVYA BHASKAR 16-01-2018 **જાહેર નોટીસ** મોજે : પધ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટમાં કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુરી. આથી જાણ કરવામાં આવે છે કે મિનિસ્ટ્રી ઓફ એન્વાયરમેન્ટ, ફોરેસ્ટ એન્ડ ક્લાયમેન્ટ ચેન્જ, ગર્વમેન્ટ ઓફ ઇન્ડિયા દ્વારા મેસર્સ બાલકિશ્ના લિમિટેડ મોજે : પધ્ધર, તાલુકો :- ભુજ, જિલ્લો :- કચ્છ, સ્ટેટ :- ગુજરાત ના હયાત પ્લાન્ટ માં ૧૧૫૦૦ ટીપીએમ કાર્બન બ્લેક ઉત્પાદન એકમની સ્થાપના માટે પર્યાવરણની મંજુર આપેલ છે. એન્વાયરમેન્ટ ઇમ્પેક્ટ એસએસમેન્ટ જાહેરનામા ૨૦૦૬ (એમેન્ડેડ) હેઠળ પર્યાવરણની મંજુરી પત્ર નંબર :- જે-૧૧૦૧૧/૧૬૨/૨૦૧૭-આઇ એ ૨ (૧) તારીખ :- ૮ જાન્યુઆરી ૨૦૧૮ દ્વારા મળેલ છે. ઉપરોક્ત પત્રની નકલ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તેમજ મિનિસ્ટ્રીની વેબ સાઇટ (http://moef.nic.in) ઉપર ઉપ્લબ્ધ છે. મેસર્સ બાલકિશ્ના ઇન્ડસ્ટ્રીઝ લિમિટેક વતી	During the site visit,The PP provided the copy of advertisement published in two daily newspaperDivyaBhaskear (Gujarati) & Times of India 9english) on dated 16-01-2018.The PP stated that they informed to MoEf&CC regional Office (WZ) vide latter number 222 dated 25-06-2018,the same is confirmed with the records. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Observation/Remarks
14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	**Noted.**	**AGREED**
15	The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.	**Noted.**	**AGREED**
16	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans- boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with amendments therein.	CTE obtained vide CTE no 90922 dated 20.02.2020 and CCA obtained vide CCA no AWH 85243 dated 12.04.2017 valid up to 01.12.2021 as amended vide CCA no AWH – 1040667 dated 19.09.2019, CCA correction letter dated 13.01.2020 and CCA no AWH -110284 dated 10.11.2020. Copies of CTE and CCA are enclosed in main report.	**AGREED**

Compliance of Amendment in EC no – J-11011/162/2017-1A-II(I) Amended 20th May 2019
(Compliance status for the period June 2020 to November 2020)

Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Remark of MoEF&CC ,Regional office based on the compliance status furnished by the Project Proponent and the on-field observation of the site visit
2	The Ministry vide letter dated 8th January 2018 has granted environmental clearance in favour of Balkrishna Industries Limited to the project for Carbon Black manufacturing facility of capacity 11,500 TPM at Village – Paddhar, Taluka – Bhuj, District – Kutch (Gujarat).	**Noted**	**AGREED**
3	Now amendment in the said environmental clearance had been sought in respect of survey nos, green belt area and raw material storage.	**Noted**	**AGREED**
4	The proposal was considered by Expert Appraisal Committee (Industry -2) in its meeting held on 24- 26 September 2018 and 29-31 January 2019. The Committee has recommended for the proposed amendment in the said environmental clearance dated 8th January 2018 as under	**Noted**	**AGREED**
4	Para 2 & 13, Plot no 470, 544/1, 545/1, 555 to be read as : Plot no 470, 471, 539/1, 539/2, 541, 543, 544/P1, 547, 548/P1, 548/P2, 551, 552, 553, 555, 556/P1, 556/P2, 558, 559, 560/P1, 560/P2, 560/P3, 560/P4, 561/P1, 562, 563/1, 563/2, 564, 566, 567/P1/P2, 567/P1/P3, 567/P2, 568/P1, 568/P2, 568/P3, 741/1/P28, 540/P1, 542/P1, 542/P2, 545/P1, 545/P2, 546, 554, 567/P1/P1, 567/P1/P1/P1, 741/P3, 544/P2 & 565 at village Paddhar, Taluka Bhuj, District Kutch (Gujarat)	**Noted**	**AGREED**
	Para 3 to be modified as ".... Greenbelt will be developed in an area of 4,00,144 sqmtr, covering 33 % of the total project area"	We have developed green belt at area equivalent to 4, 03,277sqmtrs (as on Nov 2020. Details of Green belt are given above.	During the site visit, the green belt is found to be adequately developed. The PP informed that as on Nov 2020 total Green Belt Development at area equipment to 4,03,227 m3 i.e.aprox 101 acre ,comprising of trees herbs. The layout of green belt is submitted by the PP. **In view of The submission by the PP and as per the site observations noted above, the stipulated condition is considered as being complied.** **BEING COMPLIED**

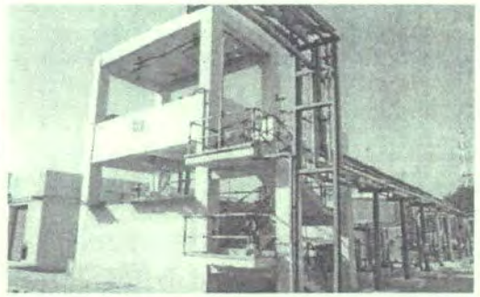
Sr No	Condition of EC No J-11011/162/2017-IA-II (I)	Status of Compliance submitted by PP	Remark of MoEF&CC ,Regional office based on the compliance status furnished by the Project Proponent and the on-field observation of the site visit
4 Cont	Para 13 (s) to be read as In case of raw materials identified as the hazardous one under the MSIHC Rules 1989, the statutory provisions contained therein shall be continue to be followed. For the remaining raw materials, storage shall not exceed 30 days at any point of time.	Raw Materials are not fallen under hazardous chemical as defined under MSIHC Rules 1989	AGREED TO COMPLY WITH
		We are storing Raw Materials for maximum 30 days. As on date Raw Material store for 25 days	AGREED TO COMPLY WITH
5	Based on recommendation of the EAC, the Ministry hereby accord the approval of the proposed amendment in environmental clearance dated 8th January 2018 as per Para 4 above, will all other terms and conditions stipulated therein remaining unchanged.	Noted.	AGREED TO COMPLY WITH

Compliances of the Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012 dated 20.05.2012

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Remark of MoEF&CC ,Regional office based on the compliance status furnished by the Project Proponent and the on-field observation of the site visit</th></tr>
<tr><td colspan="4">A-1 Water</td></tr>
<tr><td>1</td><td>The fresh water requirement for the project [including Tubes & Tyres plant] shall not exceed 5760 KL/day, and it shall be met only through water supply from the GWIL. Metering of water shall be done and its records shall be maintained. No ground water shall be tapped in any case for meeting the project requirements.</td><td>Consumption of fresh water is below stipulated limit of 5760 KLD. Month wise maximum / minimum a day consumption and avg consumption for month are tabulated as below in Table -1.
Table -1
Unit - KLD
<table>
<tr><td></td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>4300</td><td>1650</td><td>2976</td><td>4140</td><td>1405</td><td>2740</td></tr>
<tr><td></td><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>3990</td><td>1284</td><td>2329</td><td>3780</td><td>1228</td><td>2416</td></tr>
<tr><td></td><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>5886</td><td>1326</td><td>2309</td><td>3685</td><td>1450</td><td>2844</td></tr>
</table>
Fresh water is supplied by GWIL. Copy of permission is attached as Document no -12. No ground water is tapped.</td><td>During the site visit, it is noted that PP is using fresh water through supply from the GWIL. The copy of agreement with GWIL is submitted by the PP. Metering of water supply is done. The log book & water consumption recorded were checked randomly. The water consumption is well within the limit of 5760 KL/day during the compliance period. The PP is not tapping ground water.
In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.
COMPLIED</td></tr>
<tr><td>2</td><td>Industrial effluent generation from the project [including Tubes and Tyres plant] shall not exceed 1320 KL/day</td><td>Industrial waste water generation is below stipulated limit of 1320 KLD. Month wise maximum / minimum a day generation and avg generation for month are tabulated as below in Table -2.
Table -2
Unit - KLD
<table>
<tr><td></td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>1050</td><td>490</td><td>724</td><td>1105</td><td>620</td><td>962</td></tr>
<tr><td></td><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>1140</td><td>810</td><td>1012</td><td>990</td><td>510</td><td>648</td></tr>
<tr><td></td><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td></td><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td></td><td>995</td><td>498</td><td>772</td><td>1054</td><td>785</td><td>907</td></tr>
</table></td><td>During the site visit,the log book of industrial effluent generation was checked randomly .The data provided by the PP shows that the industrial effluent generation during the compliance period is within the stipulated limit of 1320 KL/day.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
3	The unit shall install ETP consisting adequate treatment facilities for treatment of industrial wastewater.	We have installed High Rated Solid Contact Clarifier (HRSCC) Technology Based ETP of Capacity 1320 KLD. The ETP consisting of adequate treatment facility like Collection Tanks, HRSCC Tank, Clear Water Storage Tank, Centrifuge, second stage RO & MEE to treat and recycle of industrial waste water. **ETP** / **Second Stage RO**   **MEE** / **Second Stage RO**  	During the site visit, visit to ETP was undertaken & it was seen operational .PP was installed ETP of capacity 1320 KLD. During the visit, the PH of treated water was checked with the PH paper. The result shows that the PH was around 7. RO and MEE found operational. Descriptions of ETP, RO & MEE reviewed at site. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
	The ETP shall be operated regularly and efficiently in order to achieve the GPCB norms at the outlet. RO and MEE shall also be installed in the ETP scheme for reuse of treated effluent during high rainy days.	we are operating RO & MEE all around the year including high rainy days to recycled the treated water into process. Since we are re-using treated effluent, and so there is no outlet for treated effluent and also GPCB have not prescribe any norms for outlets.	

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>4</td><td>Out of 1320 KL/day of treated industrial effluent approximately. 1000 KL/day shall be utilized in green belt development whereas balance 320 KL/day shall be utilized in dust suppression system and water sprinkling on roads & storage yard. Hence, there shall be no effluent discharge from the unit.</td><td>Our average treated industrial effluent is below stipulated limits. Month wise maximum / minimum a day treatment and avg treatment for month are tabulated in Table -3. We are re-cycling treated industrial effluent to process after passing through RO & MEE. There is no effluent discharge from the unit.
Table -3
<table>
<tr><td rowspan="6">Unit - KLD</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1150</td><td>350</td><td>724</td><td>960</td><td>620</td><td>962</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1045</td><td>810</td><td>1012</td><td>995</td><td>455</td><td>648</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>1095</td><td>495</td><td>772</td><td>1054</td><td>785</td><td>907</td></tr>
</table></td><td>During the site visit, ETP, RO& MEE were operational, PP re-cycling treated industrial effluent to process after passing through RO & MEE .The PH of treated water was checked with the PH paper. The result STP that the PH was around 7. The PP utilizing the treated water from STP for green belt development & dust suppression system.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>5</td><td>During high rainy days, treated wastewater shall not be utilized for plantation/gardening and it shall be passed through RO plant. The RO permeate water shall be completely reused in the process whereas RO reject effluent shall be evaporated with help of MEE.</td><td>Complied, We have install RO and MEE (ZLD) system attached with ETP. We are passing ETP treated water through RO, and completely re-using RO permeate water into the process, and evaporating RO reject water with the help of MEE. RO & MEE units are operational for all days including high rainy days also.</td><td>During the site visit, it is observed that RO and MEE (ZLD) system attached with ETP were operational .ETP treated water passed through RO, and completely re-used RO permeate water into the process, and evaporating RO Reject water with the help of MEE units are operational for all day days including high rainy days & treated wastewater is not utilized for plantation/gardening during high rainy-days.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>6</td><td>Domestic wastewater generation shall not exceed 192 KL/day and it shall be treated in the STP.

The treated sewage from the STP shall be passed through RO Plant and RO permeate water shall be reused. Hence, there shall be no discharge of sewage from the unit.</td><td>Sewage Generation from CPP alone is average 53 KLD which is well below than the stipulated qty of 192 KLD mentioned in EC, Adequate STP of Capacity 100 KLD is installed at Site for treatment of Domestic Water generating from CPP and associated Utility. The treated Sewage is being passed through RO of 5 M3/Hrs and RO Permeate water is being used as make up water of Cooling Tower and RO Reject is being sent to MEE.

The Tire Plant (not under the preview of issued EC 2012) is generating average 389 KLD of sewage. Adequate capacity of STPs (250 KLD X 2 nos + 100 KLD X 1 no) have provided for treatment of sewage and treated water is being used on land for gardening and plantation. Thus no sewage discharges from unit. Record of Sewage Generation is tabulated in Table no 4.
Table -4
Period of Reading (June to Nov 2020) (Unit - KLD)
<table>
<tr><th>Sources / Plant</th><th>Jun-20</th><th>Jul-20</th><th>Aug-20</th><th>Sep-20</th><th>Oct-20</th><th>Nov-20</th></tr>
<tr><td>CPP</td><td>47</td><td>55</td><td>58</td><td>47</td><td>51</td><td>61</td></tr>
<tr><td>Tire</td><td>369</td><td>421</td><td>458</td><td>359</td><td>327</td><td>398</td></tr>
<tr><td>Total</td><td>416</td><td>476</td><td>516</td><td>406</td><td>378</td><td>459</td></tr>
</table></td><td>During the site visit, it is noted that the domestic waste water generation for the current EC is well below the stipulated limit of 192 KL/Day.STP of 100 KLD was operational during visit at site for treatment of Domestic wastewater generating from CPP and associated utility,The PP informed that the treated Sewage is being passed through RO of 5 M3/Hr and RO permeate water is being used as make up water of cooling Tower.RO Reject is being sent to MEE.Hence, there is no discharge of sewage from the unit.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>7</td><td>The unit shall provide adequate Sewage Treatment Plant (STP) for treatment of domestic wastewater.</td><td>We provided STPs adequate capacity and facility for treatment of domestic waste water.</td><td rowspan="2">During the site visit, visit of STP's was undertaken & it was seen operational. Description of STPs reviewed at site. The analysis of treated sewage is being done at internal lab and NABL accredited External Lab name Green leaf Envirotech Pvt Ltd,(Certificate no-TC-5446, valid up to 12-01-2021). Certificate reviewed at site and found valid for the compliance period.

During the site visit, random analysis report record was randomly checked & the parameter of the treated sewage were found to be well within the consent limits.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td></td><td>The STP shall be operated regularly and efficiently so as to achieve the GPCB norms at the outlet.</td><td>We are operating STP regularly and efficiently and meeting norms stipulated by GPCB vide issued Consents.</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks

We are doing weekly analysis of treated sewage at our internal lab and quarterly analysis by NABL accredited External Lab name **Greenleaf Envirotech Pvt Ltd**, Certificate no TC-5446, valid up to 2-01-2021 (valid for the period of compliance reporting i,e Jun 2020 to Nov 2020). Summary of Test result are tabulated in **Table -5**

Table -5

	Jun-20			Jul-20		
STP -1 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Max	Min	Avg	Max	Min	Avg
	8.4	6.8	7.3	8.6	6.9	7.2
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	7.9	7.1	7.3	8	6.8	7.1
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	7.8	6.7	7.2	7.7	6.8	7.14
STP -2 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	8.3	7	7.5	8.4	7.1	7.6
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	8.5	7	7.5	7.8	6.8	7.4
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	7.9	6.8	7.4	7.8	6.7	7.28
STP -3 (Parameter - pH) (GPCB Limit : 6.5 to 9.0)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	8.4	6.9	7.2	8.5	6.8	7.4
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	8.2	7.2	7.3	8.7	6.9	7.5
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	8.3	7.3	7.6	7.7	6.8	7.18
STP - 1 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Jun-20			Jul-20		
	Max	Min	Avg	Max	Min	Avg
	29	24	28.6	26.5	14.5	20.3
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	25.5	18.4	22.8	27.5	17.5	25.4
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	28.2	16.4	24.3	29	26	27

7 cont

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP						Observation/Remarks
		Table 5 Cont						
7 cont		STP - 2 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			28.5	20.5	26.9	29	21	24.6
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			27.3	20.1	23.9	29.1	18.7	24.7
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			28.1	20.2	22.8	27	24	25.2
		STP - 3 (Parameter - BOD) (GPCB Limit : 30 mg/L)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			24.4	18.8	22.2	26.5	17.9	20.8
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			27.4	24.5	26.4	28.2	19.1	22.8
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			26.5	17.5	20.7	26	20	24
		STP - 1 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			28	40	24.2	22	11	18
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			29	16	18	26	14	17
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			28	18	21	24	14	17
		STP - 2 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			27	14	18	24	11	18
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			26	10	18	25	9	16
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			25	11	15	24	8	16
		STP - 3 (Parameter - Suspended Solid) (GPCB Limit : 100 mg/L)	Jun-20			Jul-20		
			Max	Min	Avg	Max	Min	Avg
			21	16	18	22	17	19
			Aug-20			Sep-20		
			Max	Min	Avg	Max	Min	Avg
			22	15	19	23	14	18
			Oct-20			Nov-20		
			Max	Min	Avg	Max	Min	Avg
			24	14	20	22	16	17
Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP						Observation/Remarks

7 cont		**Table - 5 Cont** **Parameter - Focal Colliform (GPCB Limit- 1000 MPN/100 ml)** **Photographs of STP**	
8	The unit shall provide metering facility at inlets and outlets of the ETP, STP, MEE and RO Plant, maintain records of the same and furnish it to the GPCB from time to time.	Metering facilities are provided at inlets and outlets of the ETP, STP, MEE and RO Plant and records of the same are maintained and being furnished monthly data to GPCB through e-Patrak. Log book of ETP, STP, MEE and RO are maintained.	During the site visit, it is observation that metering facilities are provided at inlets and outlet of the ETP, STP, MEE and RO plant. The records are also maintained by the PP in log books, the same was verified during the site visit. The PP informed that the monthly data is being furnished to GPCB through e-Patrak. Online submission to GPCB up to month of Dec 2020 verified. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

STPs	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20
STP 1	563	458	361	412	387	430
STP -2	423	467	410	417	416	440
STP -3	391	430	366	381	443	410

Flow Meter at ETP

Flow meter at STP

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
9	Proper logbooks of ETP, STP, RO plant & MEE operation and also showing the quantity of effluent generation, reuse of RO permeate, evaporation of effluent & RO reject, chemical consumption, power consumption etc. shall be maintained and furnished to the GPCB from time to time.	Logbooks of ETP, STP, RO Plant & MEE Operation including quantity of effluent generation, reuse of RO permeate evaporation of effluent and RO Reject, Chemical consumption etc are maintained and submitted to GPCB from time to time in form of monthly e-Patrak.	During the site visit, it is observed that logbooks are maintained by the PP for ETP,STP,MEE and RO plant including quantity of effluent generation ,reuse of RO permeate evaporation of effluent and RO Reject ,Chemical consumption .The records were checked during the site visit. The PP informed that the monthly data is being furnished to GPCB through e-Patrak. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
10	Rain water harvesting of rooftop, paved area and surface runoff shall be undertaken as proposed in the EIA report of the project, and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter.	Harvesting pond of rain water from rooftop, paved area and surface runoff is provided. We are utilizing rain water for the various activities of plant / project to conserve fresh water. We have provided natural recharge system with Guard Pond system for settling of Suspended matter. Size of Rain Water Harvesting Pond is 180 metres X70metresX4.5 meters. **Photograph of Rain Water Harvesting Pond** 	During the visit, visit to harvesting pond of rain water was undertaken. Pond was filled with water, arrangement for transfer of rain water to main Water treatment plant is verified. PP submitted that on average 100 to 120 KLD rain water is utilizing for plant operation purpose through water treatment plant. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td colspan="4">A-2 - Air</td></tr>
<tr><td>11</td><td>Indian Coal or Imported Coal and Lignite to the tune of 17,400 MT/Month or 11,100 MT/Month and 5,250 MT/Month respectively shall be used as fuels in the CPP.</td><td>Imported Coal is used and month-wise consumption is tabulated underTable no-6. Consumption of imported Coal is below the permissible limit of 11,100 MT/Month.
Table No -6
<table>
<tr><td>Month</td><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>Unit MT</td><td>4301.23</td><td>5486.18</td><td>6856.53</td><td>5075.65</td><td>4450.22</td><td>4769.67</td></tr>
</table></td><td>During the visit, it is noted that PP is using Imported Coal as fuel in the CPP.The monthly details provided by the PP for Coal consumption is within the stipulated limit of 11,100 MT/Month during the compliance period.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>12</td><td>Height of flue gas stack attached to the AFBC Boilers shall be minimum 83 meters.</td><td>Complied, Stacks of 84 m are installed with each AFBC Boilers.
Photographs of 84 meters Stacks
  </td><td>During the visit, it is noted that PP has installed stacks of 84 m with each AFBC Boilers.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td rowspan="4">13</td><td>HSD/LDO shall be used as a fuel in four no. of standby D.G. Set. (250 KVA, 500 KVA, 600 KVA, 600 KVA).</td><td>D.G Set 250 KVA is available at site and HSD is used as Fuel. D.G Sets of Capacity 500 KVA, 600 KVA X 2 nos are not available at site.</td><td rowspan="4">During the visit, it is noted that D.G Set 250 KVA is under enclosure available at site. HSD tank found near to D.G.Set and during the visit PP informed that HSD is fuel for DG Set.
PP informed that D.G.setsof Capacity 500 KVA, 600 KA X 2 nos are not installed due to technical reasons.
The emissions from D.G Set are monitoring through NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, (Certificate no TC-5446, valid up to 12-01-2021). Copy of certificate reviewed at site and found valid for the compliance period of Jun to Nov 2020. Analysis repots reviewed and found result shows that emission levels are below the stipulated limit mentioned in Consent to operate issued by GPCB during compliance period. CCA no 110284 issued dated 02-12-2020 valid up to 01-12-2021 is verified at site. Stack height of 11 mtrsis provided at 250 KVA D.G Set in accordance to requirement mentioned in consent to operate issued by GPCB and found at site.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>The gaseous emissions from the D.G. Sets shall conform to the standards prescribed by GPCB. At no time, the emission levels shall go beyond the stipulated standards.</td><td>D.G set of capacity 250 KVA is on standby mode only, and monitoring are taken during trial run with load once in six months. Monitoring carried out by internal lab and accredited external lab respectively. Name of NABL accredited External Lab is Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. (certificate is valid for the compliance period June to Nov 2020).</td></tr>
<tr><td>The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets.
The stack height of the D.G. Sets shall be equal to the height needed for the combined capacity of all proposed DG sets.</td><td>The gaseous emission from D.G Set capacity 250 KVA is below stipulated limit as mentioned in CTO vide No AWH 104067 issued by GPCB. Monitoring results for the month of Aug 2020 is tabulated in Table no 7. Table -7
<table>
<tr><th>Unit</th><th>Limit</th><th>Monitoring Month</th><th>Result</th></tr>
<tr><td>NOx + HC (g/kW-hr)</td><td>≤ 4.0</td><td rowspan="4">Aug -20</td><td>1.51</td></tr>
<tr><td>CO (g/kW-hr)</td><td>≤ 3.5</td><td>1.33</td></tr>
<tr><td>PM (g/kW-hr)</td><td>≤ 0.2</td><td>0.091</td></tr>
<tr><td>Smoke limit
(Light absorption Coefficient) (m^{-1})</td><td>≤ 0.7</td><td>0.16</td></tr>
</table>
Complied, 11 metres stack is provided at 250 KVA D.G Sets in accordance to CTO issued by GPCB.</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
14	High efficiency Electro Static Precipitator (ESP) shall be installed as air pollution control system for the AFBC Boilers and it shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlet. There shall be provision of one extra field in the ESP to ensure that even though one field goes out of order, the efficiency of the ESP is not affected.	Individual High efficiency Electro Static Precipitators (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC Boilers. We are operating ESPs efficiently to achieve norms prescribed by GPCB. Both ESP are having one extra field as stand by.  Photographs of ESP	During the site visit, itis observed that ElectorStaticPrecipitator (ESP) is installed as air pollution control system for both 66 TPH capacity AFBC boiler. At the time of site visit the PP informed that there is provision of one extra field in the ESP. Test report related to the process stack/ vent emission as monitored by NABL accredited laboratory were made available during site visit. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
15	Online monitoring system shall be installed on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission.	Online monitoring system provided on the Boiler stacks to monitor PM, SOx NOx concentrations in the flue gas emission. SOx / NOx analyser: - Make - Bhoomi Model No - BI -7000 Agasthya – 2013. PM analyser : - Make - Bhoomi - Model BI – 6000	During the site visit, it is observed that Online Monitoring system for PM,SOx&Nox have been installed, operational and linked with server of CPCB and GPCB. At the time of site visit the online data was checked & it was within the stipulated limits during the inspection. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
	This online monitoring system shall be interlocked with plant DCS system in such a manner that if concentration of particulate matter in flue gas emission exceed 100 mg/Nm3, utilization of boiler capacity shall reduce accordingly in order to bring down the particular matter concentration below the 100 mg/Nm3.	The online monitoring system is linked with plant DCS system in a manner to provide early alarm once the concentration of PM in flue gas emission exceeds 30 mg/Nm3. The DCS operator will be take all necessary measures including reduction of utilization of boiler capacity in order to bring down or control PM emission / concentration below 50 mg/Nm3.	

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
15 Cont	An arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.	Online monitoring system is operational and linked with server of CPCB and GPCB also real time data is reflecting at main gate display board. **Photograph of Online Analysers**  **Photograph of Online Display Board at main gate** 	**In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
16	The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.	Regular preventive maintenance of mechanical and electrical parts of ESP is undertaken and Asst General Manager (Operation Head) is assigned the responsibility.	During the site visit, the PP informed that regular preventive maintenance of mechanical and electrical parts of ESP is undertaken. During the visit the documents related to ESP PM Schedule (E & I) & ESP O&M Worksheet were verified. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>17</td><td>Bag filters shall be proposed as air pollution control systems for coal crushing & grinding operations. Bag filters shall be operated efficiently to achieve the norms prescribed by the GPCB at stack outlets.</td><td>We have installed Bag Filters as air pollution control systems at coal crushing & grinding operations. We are operating Bag Filters efficiently to achieve the norms prescribed by the GPCB at stack outlet. We are doing monthly emission analysis with the help of our internal lab and quarterly analysis with the help of NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021. Certificate is valid for the compliance period Jun to Nov 2020. Summary of analysis report is tabulated in Table No 8
Table -8
<table>
<tr><td>Limit</td><td colspan="6">Results (Unit - mg/Nm3)</td></tr>
<tr><td></td><td>Jun-20</td><td>Jul-20</td><td>Aug-20</td><td>Sep-20</td><td>Oct-20</td><td>Nov-20</td></tr>
<tr><td>150</td><td>25</td><td>30</td><td>21</td><td>26</td><td>34</td><td>32</td></tr>
</table>

Photographs of the Bag Filter at Coal Crusher</td><td>During the site visit, observed that Bag Filters with 30 mtrs height stack are installed at coal crushing section. The PP is doing analysis of emission from stack through internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd.(Certificate no TC-5446, valid up to 12-01-2021). Copy of NABL certificate is reviewed at site and found valid for the compliance period Jun to Nov 2020. Analysis reports of emission from stack attached with Coal Crusher were randomly checked & the parameters were found to be well within the norms during compliance period.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td rowspan="7">18 cont</td><td>The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health).</td><td>Work zone environment (Form 37) is regularly monitored and we ensured that the standards prescribed under should be meet. Summary of avgresults of Work Place Monitoring (From 37) are tabulated as Table -9
Table -9
<table>
<tr><td rowspan="7">RSPM Limit - 10 mg/Nm3</td><td>Location</td><td>Result (Avg)</td><td>Location</td><td>Result (Avg)</td></tr>
<tr><td>RMS - First Floor</td><td>2</td><td>Boiler Area</td><td>6</td></tr>
<tr><td>RMS-Ground Floor</td><td>3</td><td>D.G.Area</td><td>4</td></tr>
<tr><td>Mixing - First Floor</td><td>5</td><td>Carbon Reactor</td><td>6</td></tr>
<tr><td>Coal Yard</td><td>6</td><td>Carbon BSR</td><td>4</td></tr>
<tr><td>Coal Crusher</td><td>7</td><td>Tire BSR</td><td>2</td></tr>
</table></td><td rowspan="7">:
During the site visit, it is observed that work zone environment is regularly monitored by the PP.The fugitive emission is monitored through NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd. (Certificate no TC-5446, valid up to 12-01-2021, which is valid for the period of compliance). Analysis Reportsrelated to fugitive emission were randomly checked & the parameters were found to be well within the norms during compliance period.

Coal storage and conveying system reviewed and observations are as below.
➢ Wall and Green Belt provided at Coal storage yard.Coal storage heap found below the wall height.
➢ Enclosure has been provided at coal loading and unloading operation area.
➢ Water sprinkling on coal heap found operation.
➢ Closed coal conveyor has been provided.</td></tr>
<tr><td>Following indicative guidelines shall also be followed to reduce the fugitive emission</td><td>Noted</td></tr>
<tr><td>All handling & transport of coal shall be exercised through covered coal conveyors only.</td><td>Closed / covered conveyor is provided for transport of coal from Greasily Hooper (Coal yard) to Feeding Bunker.
 
Photograph of closed conveyor system</td></tr>
<tr><td>Enclosure shall be provided at coal loading and unloading operations.</td><td>Enclosure is provided at coal loading & unloading operations area.</td></tr>
<tr><td>Water shall be sprinkled on coal stock piles periodically to retain some moisture in top layer and also while compacting to reduce the fugitive emissions</td><td>We are doing periodical water sprinkling on coal stock piles to retain some moisture in top layer to control fugitive emission during compacting and handling of coal.
 
Photograph of closed conveyor system</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
18 cont	All transfer points shall be fully enclosed.	All Transfer Points are fully enclosed.  **Photograph of Closed Transfer Point**	➢ All transfer Points are verified. ➢ Dust suppression /extraction system is verified and found effective. ➢ Good housekeeping observed at site, PP informed that they are doing regular cleaning of ground & other surface to avoid dust accumulation. ➢ Concreted & paved internal roads are provided. ➢ PP has provided adequate sprinklers at coal yard in the plant and found operational.
	Adequate dust suppression /extraction system, at crusher house as well as for the coal stock yard shall be provided to abate dust nuisance.	Effective dust suppression /extraction system is provided at crusher house and coal stock yard to abate dust nuisance.	➢ PP informed that coal as well as ash is transported through closed trucks only. Ash handling system reviewed at site and found effective.
	Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.	We are doing regular cleaning of ground & other surface to avoid Dust accumulation.	➢ Exhaustive green belt observed at site. PP submitted green belt development data, which is found as 33 % of total project area.
	Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.	Concreted / RCC & Paved Internal Roads are provided.	**In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
	Air borne coal dust shall be controlled with water sprinklers at suitable locations in the plant.	Adequate sprinklers at coal yard & coal conveyor is provided. Photograph of Water Sprinklers at Coal Yard is as above	
	Coal shall be transported through covered trucks only whereas fly ash shall be transported through closed trucks only.	Coal as well as ash is transporting through closed trucks only.	
	A greenbelt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.	We have developed greenbelt all around the plant boundary and along with roads to mitigate fugitive emission & transport dust emission. Details of Green belt development are also mentioned at Sr. No 39.	
Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks

<table>
<tr>
<td>19</td>
<td>Third party performance evaluation of the air pollution control systems including ESP shall be carried out at least once in year to check its performance and efficiency through a reputed institute/ organization like NPC/ L.D. College of Engineering- Ahmadabad or such other institutes of similar repute and its records shall be maintained.</td>
<td>Third party performance evaluation of the air pollution control systems including ESP was carried out through NPC. Report of NPC dated 25-03-2020 is attached in main report.</td>
<td>During the site visit, the PP furnished the performance evaluation report dated 25-03-2020 from NPC.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td>
</tr>
<tr>
<td>20</td>
<td>Regular monitoring of ground level concentration of PM2.5, PM10, NOx& SO2 shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The Location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.</td>
<td>Complied, We are doing analysis of Ambient Air Quality with the help of Internal Lab (Frequency Twice in a Week) and Quarterly with the help of NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd, Certificate no TC-5446, valid up to 12-01-2021, which is valid for the compliance period Jun to Nov 2020. Copy NABL Accreditation Certificate is attached in main report. We are maintaining records and summary for period June 20 to Nov 20 is summarised under Table N0 -10. Emissions are within stipulated limits and not exceed at any stage.
Table - 10
<table>
<tr><td rowspan="5">AAQM -1 (SO2) (Unit-µg/m3) (80 / 50)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>24</td><td>11</td><td>16.1</td><td>29</td><td>18</td><td>19.2</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>22</td><td>12</td><td>16</td><td>29</td><td>11</td><td>16.8</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>21</td><td>11</td><td>15.9</td><td>26</td><td>9</td><td>17.3</td></tr>
<tr><td rowspan="5">AAQM -1 (NO2) (Unit-µg/m3) (80 / 40)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>17</td><td>20.7</td><td>23</td><td>8</td><td>19.5</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>29</td><td>13</td><td>16.8</td><td>31</td><td>13</td><td>17.5</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>23</td><td>10</td><td>12.9</td><td>18</td><td>5</td><td>14.7</td></tr>
<tr><td rowspan="5">AAQM -1 (PM 10) (Unit-µg/m3) (100 / 60)</td><td colspan="3">Jun-20</td><td colspan="3">Jul-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>57</td><td>39</td><td>47.5</td><td>59</td><td>31</td><td>37.5</td></tr>
<tr><td colspan="3">Aug-20</td><td colspan="3">Sep-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>55</td><td>39</td><td>44.4</td><td>59</td><td>31</td><td>42.6</td></tr>
<tr><td colspan="3">Oct-20</td><td colspan="3">Nov-20</td></tr>
<tr><td>Max</td><td>Min</td><td>Avg</td><td>Max</td><td>Min</td><td>Avg</td></tr>
<tr><td>59</td><td>31</td><td>41.2</td><td>57</td><td>37</td><td>39.6</td></tr>
</table>
</td>
<td>Observation during site visit:
During the site visit, it is noted that PP have provided three numbers of AAQMS.The monitoring of Ambient Air Quality is carried out by internal lab and NABL accredited External Lab name Greenleaf Envirotech Pvt Ltd,(Certificate no TC-5446, valid up to 12-01-2021, which is valid for the compliance period Jun to Nov 2020). Analysis reportsrelated to AAQM as monitored by NABL accredited laboratory M/s. Greenleaf Envirotech Pvt Ltd were randomly checked & all the parameters were found to be well within the stipulated norms during compliance period.

In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td>
</tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP								Observation/Remarks
20 Cont		AAQM -1 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-20			Jul-20				
			Max	Min	Avg	Max	Min	Avg		
			39	19	25.2	38	19	26.1		
			Aug-20			Sep-20				
			Max	Min	Avg	Max	Min	Avg		
			38	26	28.1	37	19	27.6		
			Oct-20			Nov-20				
			Max	Min	Avg	Max	Min	Avg		
			39	29	31.1	38	29	33.4		
		AAQM -2 (SO2) (Unit- µg/m3) (80 / 50)	Jun-20			Jul-20				
			Max	Min	Avg	Max	Min	Avg		
			30	12	15.4	39	16	17.2		
			Aug-20			Sep-20				
			Max	Min	Avg	Max	Min	Avg		
			29	17	18.5	28	16	18.1		
			Oct-20			Nov-20				
			Max	Min	Avg	Max	Min	Avg		
			29	17	21.5	29	18	19.4		
		AAQM -2 (NO2) (Unit- µg/m3) (80 / 40)	Jun-20			Jul-20				
			Max	Min	Avg	Max	Min	Avg		
			29	16	18.7	31	16	19.6		
			Aug-20			Sep-20				
			Max	Min	Avg	Max	Min	Avg		
			21	15	16.6	22	14	17.3		
			Oct-20			Nov-20				
			Max	Min	Avg	Max	Min	Avg		
			18	13	14.4	22	12	15.6		
		AAQM -2 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-20			Jul-20				
			Max	Min	Avg	Max	Min	Avg		
			59	31	41.9	55	29	35.6		
			Aug-20			Sep-20				
			Max	Min	Avg	Max	Min	Avg		
			58	31	41.4	59	35	39.9		
			Oct-20			Nov-20				
			Max	Min	Avg	Max	Min	Avg		
			59	39	40.9	58	37	38.3		
		AAQM -2 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-20			Jul-20				
			Max	Min	Avg	Max	Min	Avg		
			28	21	23.6	27	19	22.5		
			Aug-20			Sep-20				
			Max	Min	Avg	Max	Min	Avg		
			39	21	26.6	29	21	25.5		
			Oct-20			Nov-20				
			Max	Min	Avg	Max	Min	Avg		
			38	20	29.5	37	29	31.6		

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP							Observation/Remarks
20 Cont		AAQM -3 (SO2) (Unit- µg/m3) (80 / 50)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			19	14	15.3	21	15	16.3	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			26	18	20	29	17	19.1	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			31	21	24.8	32	16	21.6	
		AAQM -3 (NO2) (Unit- µg/m3) (80 / 40)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			26	17	19.6	25	16	21.7	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			21	15	16.5	22	14	17.8	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			21	12	13.5	23	13	14.8	
		AAQM -3 (PM 10) (Unit-µg/m3) (100 / 60)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			59	41	43.2	58	30	40.1	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			58	42	43	48	41	42.3	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			57	40	42.8	56	39	40.4	
		AAQM -3 (PM 2.5) (Unit-µg/m3) (60 / 40)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			29	21	24	38	25	29.1	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			36	25	26	37	24	26.8	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			39	24	27.9	38	28	28.9	

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
A - 3 Hazardous / Solid Waste			
21	The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handling and Transboundary Movement) Rules2008, as may be amended from time to time.	We are complying with rules and regulation with regards of Hazardous Waste in accordance with The Hazardous Waste (Management, Handling and Transboundary Movement) Rules 216	The PP has obtained the Authorization from GPCB vide CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 amended vide CCA no AWH 110284 dated 02-12-2020. PP stated that handling and disposal of Hazardous waste is done in accordance with conditions mentioned in CCA. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
21	Authorization from the GPCB shall be obtained for collection/ treatment/ storage/ disposal of hazardous wastes.	The Authorization from GPCB is obtained; copy of CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 amended vide CCA No AWH 104070 dated 19-09-2019 and CCA No AWH 110284 dated 10-11-2020. Copy of CCA are attached in main report.	
22	Hazardous waste sludge shall be packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.	A separate hazardous waste storage room with PCC floor and leachate collection facility is provided.  **Photograph of Hazardous Waste Storage Room**	The PP has obtained the authorization from GPCB vide CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 amended vide CCA no 110284. A separate Hazardous Waste Storage room with PCC floor and leachate collection facility is provided. Visit to Hazardous Waste storage room was undertaken and observed good housekeeping. PP Stated that handling and disposal of Hazardous waste is done in accordance with conditions mentioned in CCA and the hazardous waste (Management handling and Tran's boundary movement) Rules 2008 amended 2016. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
23	ETP sludge shall be sent to the common TSDF.	We are disposing ETP sludge to TSDF for the same we have obtained membership of TSDF name as Saurastra Enviro Project Pvt Ltd, certificate number 1200000158 valid up to 07-07-2021 is attached in main report.	During the site visit, it is noted that ETP sludge is being disposal to TSDF.The PP obtained membership of TSDF **Saurastra Enviro project Pvt Ltd (SEPPL)**, certificate number 1200000158 valid up to 07.07. 2021.The copy of membership was made available during the visit. Reviewed last three manifest nos.1234070, 1221438, 1218718 and dated 25/01/2021, 09/01/2021, 06/01/2021 sent to SEPPL. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
24	The used oil/waste shall be sold only to the registered recyclers/refiners.	The used oil/waste is selling to the registered recyclers/refiners only. Certificate of Used oil recyclers name as Aman Petroleum is attached in main report.	During the site visit, the PP informed that used oil/waste is being sold to the registered recyclers/refiners named as **Aman Petroleum**, the copy of the same is provided by the PP. Last manifest no 1234084 dated 25/01/2021 verified at site. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
25	The discarded containers/ barrels/ bags/ liners shall be sold only to the registered recycler after decontamination.	Discarded barrels are selling to registered recycler along with used oils.	During the site visit, the PP informed that Discarded barrels sold to registered recycler along with used oils named as **AmanPetrolium**.The copy of the same is provided by the PP. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

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<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td rowspan="2">26</td><td>For storage of fly ash, closed silos of accurate capacity shall be provided. No ash pond shall be constructed in the project.</td><td>Closed silos of 1852 M3 X 2 no's for Fly Ash, and 1111 M3 X 1 no's for Bottom Ash are provided for storage. Ash Pond not constructed at project.
 
Photograph of Fly Ash Silos</td><td rowspan="2">During the site visit, it is observed that closed silos of 1852 M3 X 2 Nos for Fly Ash, and 1111 M3 X 1 Nos for bottom Ash are provided for storage by the PP, it is noted that no Ash Pond is constructed in the Project.

Ash handling system visited and good housekeeping observed.
PO received from M/s Sanghi Cement dated 28-10-2020 is verified at site.

In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>The ash shall be supplied to the manufacturers of ash based products such as cement, concrete blocks, bricks, panels, etc.</td><td>We are disposing Fly Ash to Cement Plant and bricks manufacturer or traders. Copy of Purchase Order issued by M/s Sanghi Cement vide dated 28-10-2020 is enclosed in main report.</td></tr>
<tr><td>27</td><td>The unit shall strictly comply with the Fly Ash Notification under EPA and it shall be ensured that there is 100% utilization of ash to be generated from the unit.</td><td>We are complying with the Fly Ash Notification under EPA and submitting annual Fly Ash return to GPCB. Last fly ash return for FY 2019-20 was submitted by us on date 18-05-2019 vide e-mail, copy enclosed in main report. Fly Ash utilization for year 2019-20 was 99.32 %. Fly Ash Generation and Utilization for period April 2019 to March 2020 is tabulated as Table -11
Table -11 (Unit MT)
<table>
<tr><th>Month</th><th>Generation</th><th>Utilization</th><th>Balance</th></tr>
<tr><td>Carry Forward</td><td>230</td><td></td><td></td></tr>
<tr><td>FY 2019-20</td><td>7200</td><td>7380</td><td>50</td></tr>
<tr><td>Total</td><td>7430</td><td></td><td></td></tr>
</table></td><td>During the site visit, copy of Fly Ash return for FY 2019-20 submitted to GPCB is verified. Inventory for the period of Jun to Nov 2020 is checked at site and found in order.

In view of the submission by the PP and as Per the site observations noted above, the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
A - 4 Safety			
28	Fire protection system based on National Fire Protection Association (NFPA) approved guidelines shall be provided.	Fire Protection system containing fire hydrant, water sprinklers, water spray at transformer, fire detection system and manual call / alarm system. Fire System is provided all around the plant area including storage yard based on TAC and Factories Act.	During the site visit, it was observed that fire protection system containing fire hydrant, watersprinklers, and water spray at transformer, fire detection system and manual call / alarm system is provided .firesystem is provided all around the plant area including storage yard. Two nos of Fire Stations with 6 nos Fire Vehicles verified at site. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
	It shall consist of the fire hydrant system all-round the plant area and storage yards, high velocity water spray system for transformer, automatic fire detection and alarm, manual fire alarm system, portable fire extinguisher etc.	 **Fire Pump House & Hydrant**  **Big Fire Tender (14 KL Water Capacity)**  **Standard Fire Tender (5 KL Water Capacity)**	

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
29	Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.	We provided Safety Shoes, Helmet, Ear plug / muff, Chemical resistant apron, Leather Apron, Hand gloves bases on nature of works as Personal Protective Equipments are provided to man power. We are ensuring the uses of PPEs through supervision and training.	During the site visit, the workers & employees were seen using personal protective equipment like safety shoes, Helmet, Hand glovesetc. The PP informed that they also provided Ear plug /muff, Chemical resistant apron, Lather Apron based on nature of works as PersonalProtective Equipment. PP is ensuring the uses of PPEs through supervision and training. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
30	First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity at all the times.	35 nos First Aid Boxes are provided in the unit which are made readily available. First Aid Box containing medical items in accordance to Factory Acts / Rules.	During the site visit, it was observed that first aid boxes were provided by the PP.PP stated that the First Aid Box contains medical items in accordance to Factory Acts /Rules. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
31	Hazardous materials storage shall be at an isolated designated location. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it.	Hazardous materials storage is at an isolated designated location and all necessary precautions are taken to mitigate the risk if any associated with it.	The pp has obtained the Authorization from GPCB vide CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021 amended vide CCA no 110284.Hazardous materials storage is at an isolated designated location. Hazardous waste storage room visited and found good housekeeping. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
32	Storage of hazardous chemicals shall be in multiple small capacity tanks/containers instead of one single large capacity tank for safety purpose.	We are storing chemicals in multiple small capacity tanks / containers in shed of one single large tank / shed area.	During the visit, The PP informed that no hazardous chemical are being store at site. All others chemicals are being stored in multiple small capacity tanks /containers in shed of one single large tank /shed area, All necessary safety arrangement has been provided. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**
33	All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for the storage tanks. Close handling system for chemicals shall be provided.	All the storage tanks are fitted with appropriate controls to avoid any leakages and bund/dyke walls are provided for the storage tanks. Photograph of Dyke Wall and closed loop of pipes is as below.  **Photograph of Closed Dyke Wall**	During the site visit, it is noted that storage tanks were fitted with appropriate controls to avoid any leakage and bund/dyke walls. Close handling system for chemical is provided by the PP. **In view of the submission by the PP and as per the site observations noted above, the stipulated condition is considered as complied.** **COMPLIED**

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Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
34	All transporting routes within the factory premises shall have paved roads to minimize splashes and spillages.	All transporting routes within the factory premises are paved roads.	During the site visit, it is observed that the internal roads in factory premises are paved either with Bitumen or concrete. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
35	Training shall be given to all workers on safety and health aspects.	Safety training is arranging on topics of 1. Safe Material Handling including Chemical Handling 2. Behaviour Safety 3.Safe Work Practices. 4. Work permit system 5. Working at Height 6. Working in confined space. 7.Fire Prevention and Protection 8.Health Awareness etc as per work practices.	During the site visit, the PP shown training module and training records and found in order. **In view of The submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
36	Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factory Act and Rules. Pre-employment and periodical medical examination for all workers shall be undertaken as per the statutory requirements.	Pre-employment and periodical (annual) medical examination for all workers is undertaken as per the statutory requirements and occupational health surveillance of the workers, records are maintained. Sample copy is enclosed in main report.	The medical health check-up records in the prescribed formats (Form- 32 & 33) are checked randomly during the visit. Full fledge First Aid facilities are available on site, special care unit for covid patient is found at site. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
A - 5 - Noise			
37	To minimize the noise pollution the following noise control measures shall be implemented:	**Noted & Complied**	During the site visit, it was noted that monitoring of Noise Levels is carries out by internal lab and NABL accredited external lab name **Greenleaf Envirotech Pvt Ltd,** (Certificate no TC-5446, valid up to 12-01-2021, which is valid during compliance period of June to Nov 2020). Analysis reports related to Noise Levels as monitored by NABL accredited laboratory M/s Greenleaf Envirotech Pvt Ltd were randomly checked & it found within stipulated limits. Action Taken report submitted by PP vide e-mail dated 21-09-2020 & 12-05-2020 is verified at site and monitoring carried out during visit, and found within stipulated limits. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as partly complied.** **COMPLIED.**
	Selection of any new plant equipment shall be made with specification of low noise levels.	Selection of any new plant equipments are being done with specification of low noise levels.	
	Manufacturers/ suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications whenever possible before supply and installation to mitigate the noise generation and to comply with national /international regulatory norms with respect to noise generation for individual units.	Manufactures / Supplier of major noise generating machines /equipments like air compressor, feeder pumps, turbine generators, etc are being instructed to make required design modification whenever possible before supply and installation to mitigate the noise generation and to comply with national / international regulatory norms with respect to noise generation for individual units.	
	Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.	Regular maintenance of machinery and vehicle are being undertaken to reduce the noise impact.	
	Noise suppression measures such as enclosures, buffers and/or protective measures shall be provided.	Noise suppression measures such as enclosures, buffers and or or protective measures are provided at D.G. Area.	
	Employees shall be provided with ear protection measures like earplugs or earmuffs.	We provided Ear Protection measures like ear plug / muffs to employees.	
	Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.	Proper oiling, lubrication and preventive maintenance are being carried out of the machineries and equipments to reduce noise generation.	
	Construction equipment generating minimum noise and vibration shall be chosen.	We chosen minimum noise and vibration generating construction equipment.	

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
37 Cont	Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities/ machines/ equipments.	Ear plug and muffs are made mandatory for construction workers.	
	Vehicles and construction equipments with internal combustion engines without proper silencer shall not be allowed to operate.	Engine without proper silencers are is not allowed to operate. We have provided silencer to vehicle and construction equipments with internal combustion.	
	Construction equipment meeting the norms specified by EP Act 1985 shall only be used.	We used only construction equipment meeting the norms specified under the Environmental Protection Act 1986.	
	Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.	Noise suppression measures such as enclosures, buffers and or protective measures are provided at D.G. Sets Room.	
	Noise level shall be reduced by the use of adequate mufflers on all motorized equipment.	Mufflers are provided at D.G Sets, Turbine and applicable motorised equipments	
38	The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factory Act and Rules.	Noise control measures including acoustic insulation, hoods, silencers, vibration dampers etc are provided on all sources of noise generation to meet all statutory requirements.	During the site visit, acoustic insulation, hood was verified at site. It was noted that monitoring of Noise Levels is carries out by internal lab and NABL accredited external lab name **Greenleaf Envirotech Pvt Ltd,** (Certificate no TC-5446, valid up to 12-01-2021, which is valid during compliance period of June to Nov 2020). Analysis reports related to Noise Levels as monitored by NABL accredited laboratory M/s Greenleaf Envirotech Pvt Ltd were randomly checked & it found within stipulated limits. Action Taken report submitted by PP vide e-mail dated 21/09/2020 and 12/05/2020 is verified at site and monitoring carried out during visit, and found within stipulated limits. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as partly complied.** **COMPLIED.**

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
38 Cont.		We are doing workplace Noise Level Survey nearby machinery in accordance to Factory Act & Rules & Ambient Noise survey at AAQMS with the help of in-house lab and by external NABL accredited Lab name as Greenleaf Envirotech Pvt Ltd. Certificate no TC-5446, valid up to 12-01-2021 valid for the period of compliance June to Nov 2020. Copy NABL Accreditation Certificate is attached in main report. Summary of results of Workplace Noise Surveys and Ambient Noise survey are tabulated in **Table -12.**	

Table -12

	Jun-20			Jul-20		
Outside of D.G.Room (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	65	50	57	64	49	56
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	64	49	56	63	48	55
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	66	49	57	67	51	57
	Jun-20			Jul-20		
Outside of D.G.Room (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	55	42	46	54	41	45
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	56	39	47	58	39	49
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	52	41	47	58	41	48
	Jun-20			Jul-20		
Turbine Floor (Day) (Limit- 75 dBA)	Max	Min	Avg	Max	Min	Avg
	70	68	69	69	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	69	67	69	68	65	67
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	70	68	69
	Jun-20			Jul-20		
Turbine Floor (Night) (Limit- 70 dBA)	Max	Min	Avg	Max	Min	Avg
	70	68	69	69	66	67
	Aug-20			Sep-20		
	Max	Min	Avg	Max	Min	Avg
	69	67	69	68	65	67
	Oct-20			Nov-20		
	Max	Min	Avg	Max	Min	Avg
	69	66	68	70	68	69

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks

38 Cont.		**Carbon Reactor Area (Day) (Limit- 75 dBA)**	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			65	61	63	67	66	67			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			67	64	66	69	67	69			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			69	66	68	68	66	67			
		Carbon Reactor Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			64	60	62	65	64	66			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			66	61	63	68	62	64			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			68	64	65	67	65	66			
		Coal Crusher House (Day) (Limit- 75 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			68	52	56	69	52	56			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			67	49	56	66	54	56			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			69	53	56	67	54	56			
		Coal Crusher House (Night) (Limit- 70 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			65	49	54	64	48	52			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			64	46	53	62	50	52			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			65	49	58	64	51	57			

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP												Observation/Remarks
38 Cont		**Boiler Area (Day) (Limit- 75 dBA)**	Jun-20			Jul-20								
			Max	Min	Avg	Max	Min	Avg						
			70	60	65	68	58	63						
			Aug-20			Sep-20								
			Max	Min	Avg	Max	Min	Avg						
			68	58	63	69	59	64						
			Oct-20			Nov-20								
			Max	Min	Avg	Max	Min	Avg						
			66	54	61	69	58	63						
		Boiler Area (Night) (Limit- 70 dBA)	Jun-20			Jul-20								
			Max	Min	Avg	Max	Min	Avg						
			68	58	63	66	56	61						
			Aug-20			Sep-20								
			Max	Min	Avg	Max	Min	Avg						
			66	56	61	68	58	63						
			Oct-20			Nov-20								
			Max	Min	Avg	Max	Min	Avg						
			65	52	59	67	58	64						
		ETP / ZLD Plant (Day) (Limit- 75 dBA)	Jun-20			Jul-20								
			Max	Min	Avg	Max	Min	Avg						
			58	53	55	55	51	53						
			Aug-20			Sep-20								
			Max	Min	Avg	Max	Min	Avg						
			54	49	51	54	50	52						
			Oct-20			Nov-20								
			Max	Min	Avg	Max	Min	Avg						
			56	51	53	59	49	55						
		ETP / ZLD Plant (Night) (Limit- 70 dBA)	Jun-20			Jul-20								
			Max	Min	Avg	Max	Min	Avg						
			56	51	53	54	50	52						
			Aug-20			Sep-20								
			Max	Min	Avg	Max	Min	Avg						
			51	47	50	52	48	50						
			Oct-20			Nov-20								
			Max	Min	Avg	Max	Min	Avg						
			55	50	53	58	48	54						

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP									Observation/Remarks
38 Cont		Mixing Area (Day) (Limit- 75 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			67	62	65	66	60	63			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			65	59	61	69	59	66			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			66	58	64	67	59	62			
		Mixing Area (Night) (Limit-70 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			62	57	60	59	53	56			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			58	53	55	60	50	57			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			58	49	56	61	53	56			
		AAQMS-1 (Day) (Limit- 75 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			55	41	48	56	45	51			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			59	49	53	58	51	55			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			58	47	49	56	49	51			
		AAQMS-1 (Night) (Limit- 70 dBA)	Jun-20			Jul-20					
			Max	Min	Avg	Max	Min	Avg			
			49	37	42	49	37	42			
			Aug-20			Sep-20					
			Max	Min	Avg	Max	Min	Avg			
			48	35	41	47	37	41			
			Oct-20			Nov-20					
			Max	Min	Avg	Max	Min	Avg			
			46	35	40	45	31	42			

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP							Observation/Remarks
38 Cont		AAQMS-2 (Day) (Limit- 75 dBA)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			65	51	58	69	50	56	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			67	51	57	64	51	56	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			68	47	56	66	51	54	
		AAQMS-2 (Night) (Limit- 70 dBA)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			58	47	53	55	45	50	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			54	46	51	56	41	49	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			58	42	50	58	46	48	
		AAQMS-3 (Day) (Limit- 75 dBA)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			55	41	43	56	45	48	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			49	40	44	54	40	46	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			50	40	45	50	45	47	
		AAQMS-3 (Night) (Limit- 70 dBA)	Jun-20			Jul-20			
			Max	Min	Avg	Max	Min	Avg	
			50	36	38	48	37	40	
			Aug-20			Sep-20			
			Max	Min	Avg	Max	Min	Avg	
			44	35	39	47	33	39	
			Oct-20			Nov-20			
			Max	Min	Avg	Max	Min	Avg	
			42	36	40	42	34	39	

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td colspan="4">A-7 - Greenbelt & Other Plantation</td></tr>
<tr><td>39</td><td>The unit shall develop greenbelt in at least 50 acre area within the premises. Greenbelt shall comprise of rows of varying height tail native trees with thick foliage in the periphery of the factory premises.</td><td>As on Nov 2020 total Green Belt developed at area equivalent to 4,03,227 sqmetresi.eapprox 101 acre, comprising of trees, herbs which are suitable for our terrain and also tall with thick foliage.
Table -13
<table>
<tr><th colspan="2">Nos of Trees</th><th colspan="2">Area Bi-furcation</th></tr>
<tr><th>Description</th><th>Nos</th><th>Description</th><th>Sqmtrs</th></tr>
<tr><td>Trees at Periphery</td><td>30725</td><td>Trees Coverage</td><td>154560</td></tr>
<tr><td>Trees at Plant Premises</td><td>7920</td><td>Shrubbary and Lawn</td><td>248667</td></tr>
<tr><td>Total Trees</td><td>38645</td><td>Total Square mtrs</td><td>403227</td></tr>
</table>
1000 Trees per acres planted. We developed trees / shrubs in accordance to listed in CPCB guidelines and suitable for Kutch Region., mainly consisting Neem, Cornocarpus as big trees and herbs and shrubs as listed in guidelines.
 
Cajanuscajan (Cz XIII. 5)
 
Bougainvillea (Cz XIII. 5)
 
Carissa (Cz XIII. 5)
 
Hamelia Patens</td><td>During the site visit, the green belt is found to be adequately developed.
The PP informed that as on Nov 2020 total Green Belt developed at area equivalent to 4,03,227 m^2i.eapprox. 101 acre, comprising of trees, herbs. The layout of the greenbelt reviewed at site.

In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
40	The unit shall also take up adequate plantation at suitable open and on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat/GPCB and submit an action plan for the same for next three years to GPCB.	We developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. Copy of request letter and action plan submitted to Forest Department is enclosed in main report. 	During the site visit, the green belt also found in the outside boundary area of the factory. The PP also informed that they had developed green belt at outside land along the road belong to Forest Department and planted 2,500 nos of tree. Copy of request letter and action plan submitted to Forest Department was reviewed at site. **In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
B - General Conditions			
41	In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.	**Noted and complied**, Close down / Shut down procedure defined and implemented.	The PP informed that they complied with the condition as per the stipulation. **In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
42	The company shall vigorously follow the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by Central Pollution Control Board.	CREP notification is applicable with Tire & Tube Plant (Non EC plant). We are doing monitoring as per CREP directive issued by CPCB for Tire Plant and records for same are attached in main report.	During the site visit, the PP submitted the point-wise compliance status of CREP guidelines applicable to them. It is noted that the PP is being complying with the conditions. **In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>43</td><td>All the issues raised and commitments made in the public hearing held on 22/11/2011 shall be comprehensively addressed /compiled with in a time bound manner.</td><td>We are doing compliance of issues raised and committed in PH held on 22-11-2011. Updated compliance report of PH is attached in main report.</td><td>During the site visit, the PP submitted the point-wise compliance status of the issues raised and the comments made in the public hearing held on 22/11/2011. It is noted that the PP is complying with the conditions.

In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.
COMPLIED</td></tr>
<tr><td rowspan="2">44</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel shall be set up to carry out the environment management and monitoring functions.</td><td>A separate Environment Management Cell equipped with full-fledged laboratory facilities and qualified personnel has been provided to carry out the environment management and monitoring functions and a separate budget is allocated for this purpose. Environment Cell is reporting to Unit Head.

Table - 14 -List of Lab equipments& Man Power
<table>
<tr><td>Stack Monitoring Kit</td><td>BOD Incubator</td><td>Spectrophotometer</td></tr>
<tr><td>RDS PM 10 & PM 2.5</td><td>COD Digester</td><td>Lux Meter</td></tr>
<tr><td>Hot Plate & Hot Air Oven</td><td>TDS & DO meter</td><td>Multigas Detector</td></tr>
<tr><td>PH and Conductivity meter</td><td>Sound Level Meter ,</td><td>Turbidity Meters</td></tr>
</table>
Environment Cell Man Power
<table>
<tr><td>Name</td><td>Designation</td><td>Qualifications and Exp in yr</td></tr>
<tr><td>Bhawesh Pathak</td><td>Asst General Manager (HSE)</td><td>B.Sc (Chemistry) + PDIETM</td></tr>
<tr><td>Sanjay Barot</td><td>Manager (HSE)</td><td>M,Sc (Environment)</td></tr>
<tr><td>BhavdeepVaishnav</td><td>Sr. Officer (HSE)</td><td>B.E (Env)</td></tr>
<tr><td>Poojan Gor</td><td>Sr. Officer (HSE)</td><td>M.Sc.(Water)</td></tr>
<tr><td>Lab Chemist 2 nos</td><td>Chemist</td><td>12th Science</td></tr>
<tr><td>Lab Boys 2 nos</td><td>Lab Boys</td><td>10th Pass</td></tr>
</table></td><td rowspan="2">During the site visit, it is observed that a separate Environment Management Cell equipped with laboratory facilities provided for the unit.

In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
<tr><td>And a separate budget shall be allocated for this purpose</td><td>Separate expenditure / budget of Environment Cell is maintained.</td></tr>
</table>

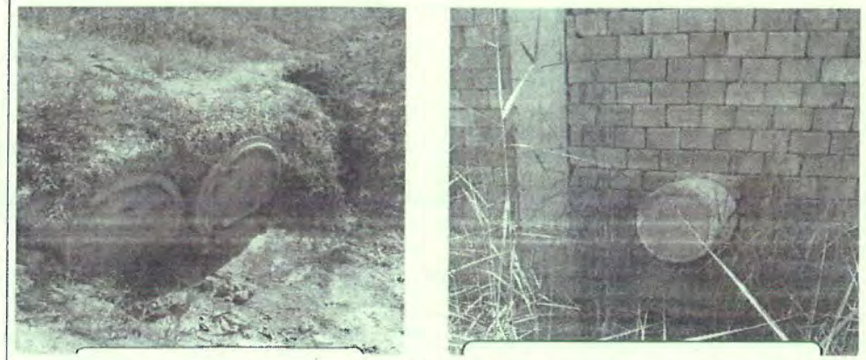
<table>
<tr><th>Sr</th><th>Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012</th><th>Status of Compliance submitted by PP</th><th>Observation/Remarks</th></tr>
<tr><td>45</td><td>The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.</td><td>A separate account for expenditure under environmental safeguard is being maintained, and summary of expenditures are tabulated in Table -15
Table -15
Expenditure in Cr.
<table><tr><th>Details of Environment Safe Guards</th><th>Total</th></tr><tr><td>Coal Yard & Coal / Fuel Handling Unit</td><td>11.36</td></tr><tr><td>Chimney</td><td>4.59</td></tr><tr><td>Ash Silo & Ash Handling Unit</td><td>10.04</td></tr><tr><td>Internal Pacca Road</td><td>7.75</td></tr><tr><td>Online Analyzer for SOx / NOx & SPM</td><td>0,25</td></tr><tr><td>Provision of ETP for Industrial Waste Water Treatment</td><td>2.5</td></tr><tr><td>RO – MEE for recycling</td><td>6.99</td></tr><tr><td>STPs for Domestic Waster Treatment (3 Nos)</td><td>1.5</td></tr><tr><td>Hazardous Storage Area</td><td>0.65</td></tr><tr><td>Provision of Rain Water Harvesting Pond</td><td>0.28</td></tr><tr><td>Green Belt development</td><td>12.23</td></tr><tr><td>Set up of Environmental Lab / Cell</td><td>0.15</td></tr><tr><td>Total Expenditure</td><td>58.04</td></tr></table></td><td>Record related to expenditure incurred towards environmental management were furnished by the project proponent.

In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

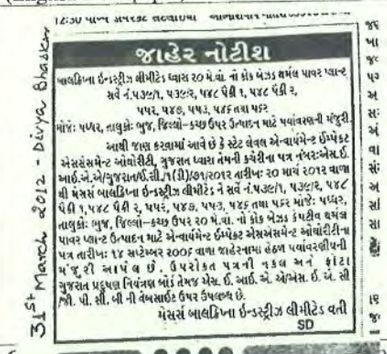
COMPLIED</td></tr>
<tr><td>46</td><td>Pucca flooring/impervious bottom shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.</td><td>Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.</td><td>During the site visit, it is observed that Pucca flooring/impervious bottom are provided in the work areas, chemical storage areas and chemical handling areas.

In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.

COMPLIED</td></tr>
</table>

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
47	Leakages from the pipes, pumps shall be minimal and if occurs, shall be arrested promptly. During material transfer, spillages shall be avoided and garland drain be constructed.	We are doing regular preventive maintenance to avoid leakage from pipes and pumps. Also we are doing prompt action to arrest if in case happened. We have sealed all storm water drainage outlets. We had provided check wall (minus pits) equipped with Auto pumping installed at all storm water drainage prior to outlet at compound wall, so that if in case any accidental leakage occurred, we are able to captured the same water and transfer to nearby STPs / Plantation. We had blocked storm water drainage internally at various location so that cleaning water and plantation watering can be captured between blocked drainage line and pumping to nearby ETP / STP. We are ensuring / avoid any outside seepage from our units.  **Photograph of Sealed Storm Outlets**	During the site visit, it is observed that preventive arrangement to avoid leakage from the pipes and pumps are provided by the PP in the factory premises.Randomly 3 nos of Sealed outlets were verified at site. **In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
48	The project management shall vigorously implement the recommendation /suggestions stated in EIA report of the project.	All the recommendations of EIA report are vigorously implemented. Updated compliance report of EIA report is attached in main report.	During the site visit, the PP submitted the point-wise compliance status of recommendation/suggestions stated in EIA report attached in main report. **In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
49	The company shall carry out socio-economic developmental/community welfare activities in consultation with the District Development Officer /District Collector.	We are carrying out Socio – Economic development/ community welfare activities in consultation with local Panchayat, District Development Office/District Collector. Details of socio – economic development works for FY 2019-20 is submitted with main report	During the site visit, the PP submitted details of socio economic works carried in nearby villages undertaken during FY 2019-20, activities noted as Education promotion activity, conservation of natural resources, infrastructural development, skill development activity & Gaushala activity. The details submitted in the main report. **In view of the information furnished by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
50	The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.	No additional condition is imposed by SEAC or SIAA after issuance of EC. We are complying with the conditions mentioned in issued EC.	**In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as agreed to comply.** **AGREED TO COMPLY**
51	No further expansion or modification in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environmental Clearance from the competent authority.	EC J-11011 / 162 / 2017 –IA II (I) dated 08-01-2018 is obtained for expansion (i.e. addition of Carbon Black Manufacturing Unit)	The PP obtained prior EC for the expansion project of Carbon Black & expansion in CPP vide EC no **J-11011/162/2017-IA-II (I) dated 08-01-2018 amended dated 15-10-2020**. Copy of new EC verified. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

Sr	Condition of EC No : SEIAA /GUJ / EC/1 (d)/71/2012	Status of Compliance submitted by PP	Observation/Remarks
52	The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA, And that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/SEAC/GPCB. This shall be advertised within seven days from the date of clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in Englis'i. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.	An advertisement was published in DivyaBhaskar (Gujarati Newspaper) and Times of India (English Newspaper) dated 31/03/2012.  31st March 2012 - Divya Bhaskar જાહેર નોટીશ વાવડિયા ઈન્ડસ્ટ્રીઝ લીમીટેડ દ્વારા ૨૦ મે.વો. નો કોલ બેઝડ કેપ્ટીવ પાવર પ્લાન્ટ સર્વે નં.૫૩૯/૧, ૫૩૯/૨, ૫૪૮ પૈકી ૧, ૫૪૮ પૈકી ૨, ૫૫૨, ૫૪૬, ૫૫૩, ૫૪૭ તથા ૫૬૨ મોજે: પડધર, તાલુકો: ભુજ, જિલ્લો–કચ્છ ઉપર ઉત્પાદન માટે પર્યાવરણની મંજુરી આથી જણ કરવામાં આવે છે કે સ્ટેટ લેવલ એન્વાયર્મેન્ટ ઈમ્પેક્ટ એસેસમેન્ટ ઓથોરીટી, ગુજરાત વ્યારા તેમની કચેરીના પત્ર નંબરઃએનઈ.આઈ.એ/ગુજરાત/ઈ.સી./૧(૫)/૭૧/૨૦૧૨ તારીખઃ ૨૦ માર્ચ ૨૦૧૨ વાળા શ્રી મેસર્સ બાલકિશ્ના ઈન્ડસ્ટ્રીઝ લીમીટેડ ને સર્વે નં.૫૩૯/૧, ૫૩૯/૨, ૫૪૮ પૈકી ૧,૫૪૮ પૈકી ૨, ૫૫૨, ૫૪૬, ૫૫૩, ૫૪૭ તથા ૫૬૨ મારે: પડધર, તાલુકોઃ ભુજ, જિલ્લો–કચ્છ ઉપર ૨૦ મે.વા. નો કોલ બેઝડ કેપ્ટીવ થર્મલ પાવર પ્લાન્ટ ઉત્પાદન માટે એન્વાયર્મેન્ટ ઈમ્પેક્ટ એસેસમેન્ટ ઓથોરીટી-ના પત્ર તારીખઃ ૧૪ સપ્ટેમ્બર ૨૦૦૬ વાળા જાહેરનામા હેઠળ પર્યાવરણીયની મંજુરી આપેલ છે. ઉપરોક્ત પત્રની નકલ અને ફોટા ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ તેમજ એસ. ઈ. આઈ. એ. એજન્સ. ઈ. વે. સી ની વેબસાઈટ ઉપર ઉપલબ્ધ છે. મેસર્સ બાલકિશ્ના ઈન્ડસ્ટ્રીઝ લીમીટેડ વતી SD  www.rathoredesign.com Centres : Ahmedabad | Vadodara PUBLIC NOTICE ENVIRONMENT CLEARANCE FOR SETTING UP 20 MW COAL BASED CAPTIVE THERMAL POWER PLANT AT SURVEY NO. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546, & 562, VILLAGE PADDHIR, TALUKA BHUJ, DISTRICT KUTCH, STATE GUJARAT FOR M/S BALKRISHNA INDUSTRIES LIMITED This is to inform to public that STATE LEVEL ENVIRONMENT IMPACT ASSESMENT AUTHORITY GUJARAT has accorded environment clearance for setting up 20 mw coal based captive power plant Unit on survey no. 539/1, 539/2, 548/P1, 548/P2, 552, 547, 553, 546, & 562, Village : Paddhar, Taluka : Bhuj, District : Kutch, State : Gujarat for M/s Balkrishna Industries Limited. This environment clearance has been given vide letter no.SEIAA/GUJ/EC/1(d)/71/2012 Dated : 20 MAR 2012 Under environment Impact Assessment notification dated 14th September 2006. letter and photographs of the above environment clearance are available with Gujarat pollution control board and same are also available on the website of SEIAA For, M/S BALKRISHNA INDUSTRIES LIMITED SD	During the site visit, the PP provided the copy of advertisement published in two daily newspaperDivyaBhaskar (Guajarati) & Times of India (English) on dated 31/03/2012. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
53	It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned on 1st June and 1st December of each calendar year.	Compliance of environmental clearance in hard copies to the regulatory authority as per stipulated frequency. Accordance to notification issued vide SO 5845 (E) dated 26th November 2018,we have submitted soft copy of Last Half Yearly (Dec 19 to May 20) & (June 20 to Nov 20) return of EC Compliance reports are submitted vide e-mail dated 01-06-2020 & 01-12-2020 and Copy of e-mail is enclosed in main report.	As per the information submitted by the PP & records, the PP is submitting the six monthly compliance reports regularly vide e-mails. Last two submission vide e-mail dated 01-06-2020 & 01-12-2020 were reviewed during visit. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
54	The project authorities shall also adhere to the stipulations made by Gujarat Pollution Control Board.	Compliance report of CCA & CTE are attached in main report.	The PP submitted the point-wise compliance of the CCA. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
55	The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and date of start of the project.	We are submitting half-yearly compliance report in containing status of project including date of start of project. Accordance to notification issued vide SO 5845 (E) dated 26th November 2018, we have submitted soft copy of Last Half Yearly (Dec 19 to May 20) & (June 20 to Nov 20) return of EC Compliance reportsaresubmitted vide e-mail dated 01-06-2020 & 01-12-2020 and Copy of e-mailsareenclosed in main report.	During the visit, the PP informed that they are submitting half-yearly compliance report containing the status of project including date of start of project. E-mail copies of last two submissions were revicwed at site. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**

	56	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.	**Noted**	NOTED
	57	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	CCA No AWH 85243 dated 12.04.2017 valid up to 01.12.2021, amended vide CCA AWH 104067 dated 19-09-2019 and CCA AWH 110284 date 10-11-2020. Copies of CCA are enclosed in main report. CTE no 90922 issued vide dated 20-02-2018, amended vide CTE no 99784 dated 06-05-2019. CTE correction note issued vide dated 15-01-2020. Copies are enclosed in main reports.	During the visit, the PP submitted the copy of CTE & CCA obtained from GPCB. The PP obtained CCA No AWH 85243 dated 12.04.2021 valid up to 01.12.2021 amended vide CCA no 110284. **In view of the submission by the PP and as per the site observations noted above,the stipulated condition is considered as complied.** **COMPLIED**
	58	This Environmental Clearance is valid for five years from the date of issue.	Noted - Project Established and Operational	**20 MW CPP found operational during visit. COMPLIED.**

Summary note:

i. **Implementation of conditions:**

A. **EC No.: J-11011/162/2017-1A-II(I) dated 08th January 2018 as Amended 20th May 2019**

Out of total 42 conditions, it may be seen that 30 are complied, 9 are being complied and 3 are agreed to comply. These have been explained in the foregoing compliance report against each of the conditions, and the PP needs to take necessary and time bound action for early compliance in respect of the relevant conditions.

B. **EC No. SEIAA/GUJ/EC/1(d)/71/2012 dated 20th March 2012**

Out of total 58 conditions, it may be seen that 42 are complied, 5 are being complied and 11 are agreed to comply. These have been explained in the foregoing compliance report against each of the conditions, and the PP needs to take necessary and time bound action for early compliance in respect of the relevant conditions.

ii. Court cases and show cause/closure notices:

PP vide letter dated 22.12.2020 submitted the details of the show couse notices issued by GPCB/CPCB and the case pending before Hon'ble NGT, Pune. The details are under:

Case / File No	Appellant	Respondent	Last order of the Tribunal (Principal Bench – New Delhi) on dated 31st May 2018. (Copy attached).	Current Status / Remarks
APPEAL (Diary) No 29 & 32 of 2018 &	1. Bhavnaben Yogesh Bhai 2. Rajesh NaranKhungla 3. Arvind Kana Khungla	1. Union of India through The Secretary, MoEF&CC – New Delhi. 2. Balkrishna Industries Limited. 3. Gujarat Pollution Control Board – Gandhinagar. 4. The State of Gujarat through the Additional Chief Secretary, Forest and Environment Department – Gandhinagar.	The applicant's counsel is present. On behalf of Respondent No 2 time is sought for filling the reply. So also requested by Respondent No 1, 3 & 4. All are granted two weeks to file their replies, failing which they will be liable to pay cost. Request on behalf of the Learned Counsel appearing for the applicant the case may be transferred back to Western Zone Bench at Pune which is not opposed by the respondents. **Listed for further proceeding on 10th February 2021.**	We (Balkrishna Industries Ltd) Respondent No 2 filed our reply on date 31st May 2018. No more hearing conducted at Western Zone Bench at Pune.

Details of Show Cause / Closure notice issued by GPCB.						
SN	Legal notice date	IR leg	Out No	Descriptions of Notice	Action taken by Balkrishna Industries Ltd.	Status
1	18.07.2020	NOTICE	564804	During the inspection of your plant on 19-02-2020 observed 1.Air emission sample were collected and per analysis SO2 observed higher than permissible norms. 2.Provide online monitoring system for stack attached t o Off – Gas boiler is under maintenance and stack	Explanation note containing action plan is submitted to GPCB vide letter no 2020-21/11 dated 20-07-2020. Status as below. 1.Visit was carried out on date 19-02-2020 and Air emission sample result of SO2 is meeting with revised norms prescribe under CCA correction letter dated 13.01.2020. The norms refer under notice were as per CCA 104067 dated 19-09-2019. 2.Online monitoring system is working. 3.There was discrepancy in APCM for 95 TPH	Complied

TRUE COPY
ADVOCATE

				attached to dryer is under installation. 3.Unit has not provided APCM as per CCA (AWH-104067) to 95 TPH Boiler and Dryer.	and details mentioned in AWH 104067. This discrepancy is brought in to the notice of Board vide our letter no 2019-20/53 dated 18-01-2020. This discrepancy is resolved by Board vide Amended CCA No AWH 110284 dated 10-11-2020	
2	13.01.2020	IMPROVEMENT	551155	During the inspection of your plant on 21-09-2019, online monitoring system for NOx parameter was observed not in operation.	Explanation note containing action plan is submitted to GPCB vide letter no 2019-20/52 dated 18-01-2020.	
3	28.05.2019	NOTICE	508180	Board Official monitored plant on date 01-03-2020, the sample from stack attached to dryer was taken and APCM was in operation as per analysis report SO2 – 448 mg/Nm3 which exceeds the permissible norms. Directed to submit the action plan for up-gradation of APCM to achieve SO2 emission norms.	Explanation note containing action plan is submitted to GPCB vide letter no 2019-20/11 dated 04.06.2019.	Complied
4	06.07.2018	NOTICE	460466	The parameter PM in stack attached with Boiler exceeds the permissible limit. Directed to upgrade APCM to achieve emission norms	Explanation note containing action plan is submitted to GPCB vide letter no 225 dated 16.07.2018. We summoned technical expert from ESP supplier. Although the PM emission was well within the stipulated limit, as a proactive step as suggested by Technical expert of ESP supplier we have instated two more additional buffle plates at discharge chute of both ESPs. Pursuant to our reply vide dated 16.07.2018, we had submitted updated status progress report vide letter no 229 dated 05-09-2018 and work completion report vide letter no 239 dated 20-10-2019. PM emissions are found well within the limits during inspection / sampling by GPCB in their visit after completion of above said works.	Complied
5	19.03.2018	DIRECTIVE	448179	Directive for installation and operation of MEE and disposal of Fly Ash as per norms	Updated status of MEE operation (Operation date 10.03.2018) with photograph and disposal details of Fly submitted to GPCB vide letter no 212 dated 20.03.2018	Complied

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ADVOCATE

6	06.01.2018	ADVICE	440840	To take corrective measures as per analysis report TDS, Chloride and Percent Sodium found exceeded the permissible limit	Explanation note containing action plan is submitted to GPCB vide letter no 204 dated 15.01.2018	Complied
7	12.09.2017	NOTICE	4226971	Higher concentration of Sulphur Dioxide emission from Boiler inspection and analysis dated 20.07.2018	Explanation note containing action plan is submitted to GPCB vide letter dated 10.10.2018	Complied
8	24.06.2016	REVOCATION	360505	Revocation of closure notice no 352246 vide letter no 360505 dated 24.06.2016	Accepted by us	Complied
9	26.04.2016	DIRECTIVE	353514	Directive for installation and operation of STPs in one month.	Details compliance report submitted vide letter no 121 & 125 on dated 09/05/2016 & 24/05/2016 respectively.	Complied
10	13.04.2016	CLOSURE NOTICE	352246	Closure Notice for disposal of waste water outside the premises.	Details compliance report submitted vide letter no 114 on dated 15/04/2016	Complied
11	04.02.2016	NOTICE	343788	Notice for proper treatment of waste water and disposal as per norms.	Details compliance report submitted vide letter no 94 on dated 09/02/2016	Complied

The certified compliance report has been issued after site visit for the expansion of carbon black manufacturing Facility from 1.38 to 4 Lakh ton per Annum (LTPA), captive power plant (CPP) from 40 MW to 90 MW and tire manufacturing facility from 1.8 to 2.4 lakh ton per annum (LTPA) at Survey No. 470 & Associated surveys, adjacent to SH-42, Bhuj – Bhachau Highway, Near Village – Paddhar, Taluka- Bhuj, District – Kutch.

(Dr. S. K. Lal)
Scientist-C

TRUE COPY
ADVOCATE

Karnatak, Anumeha

From: Karnatak, Anumeha
Sent: Tuesday, 25 January 2022 6:39 PM
To: 'sadiyarohmakhan@gmail.com'; 'meenaz@hrln.org'; 'senv@nic.in'; 'dhruvpal.legal@gmail.com'; 'dharmendrasingh441994@gmail.com'
Cc: Rajadhyaksha, Meghna; Gupta, Lalan; Vaz, Atika
Subject: Bhavnaben Yogeshbhai & Ors. v. Union of India & Ors. [Appeal No. 57 (THC) of 2018 (WZ)] | Before the National Green Tribunal, Western Zone Bench

Dear Sir/ Ma'am,

1. We write to you on behalf of our client, Balkrishna Industries Limited, the Respondent No. 2 in the captioned proceedings.

2. Please find below the link to access the scanned copy of the Additional Reply dated 24 January 2022 filed on behalf of the Respondent No. 2 in Appeal No. 57 (THC) / 2018 (WZ).

   https://amsshardul.sharefile.com/d-s3796d55689db4c8295758b459f138e4f

3. Please treat this e-mail as service of the aforementioned Additional Reply upon you.

Regards,

For Shardul Amarchand Mangaldas & Co.
Counsel for the Respondent No. 2

GROWING TOGETHER

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF BALKRISHNA INDUSTRIES LIMITED ("THE COMPANY") AT ITS MEETING HELD ON THURSDAY, 17TH MAY, 2018 AT BKT HOUSE, C/15, TRADE WORLD, KAMALA MILLS COMPOUND, SENAPATI BAPAT MARG, LOWER PAREL, MUMBAI 400013 AT 4.30 P.M.

"RESOLVED THAT Mr. Bhawesh Pathak (Assistant General Manager – Health Safety and Environment) or Shri Narendrakumar (President – Operations, Bhuj Plant) or Shri Ashok Jain (Vice President – Legal & Compliances) be and hereby authorized to file, sign, verify, attest and/or affirm any pleadings, replies, counter-affidavits, applications, affidavits, documents, written submissions on behalf of the Company in relation to Appeal (Diary) No. 29 of 2018 (WZ) [renumbered as Appeal No. 32 of 2018] titled *Bhavnaben Yogeshbhai Kungla & Ors. v. Union of India & Ors.* ("the Appeal") before the National Green Tribunal, Principal Bench, New Delhi, filed in connection with the grant of Environment Clearance dated 08.01.2018 in favor of the Company."

"FURTHER RESOLVED THAT the Mr. Bhawesh Pathak (Assistant General Manager – Health Safety and Environment) or Shri Narendrakumar (President – Operations, Bhuj Plant) or Shri Ashok Jain (Vice President – Legal & Compliances) be and hereby authorized to do all such acts, deeds and things as may be deemed necessary or expedient by him in relation to the defence of the Company in the Appeal, including making statements and giving evidence and effecting a compromise on behalf of the Company."

"FURTHER RESOLVED THAT the Mr. Bhawesh Pathak (Assistant General Manager – Health Safety and Environment) or Shri Narendrakumar (President – Operations, Bhuj Plant) or Shri Ashok Jain (Vice President – Legal & Compliances) be and hereby authorized to institute/file, sign, verify, attest, affirm, and/or to defend any other proceedings including writ petitions, appeals, special leave petitions, applications, replies, counter affidavit/s on merits, affidavits, written submissions in regard to the challenge to the Environment Clearance dated 08.01.2018 and connected/consequential actions before any other court/legal authority including any High Courts, Tribunal, the Supreme Court of India, and to do all such acts, deeds and things as may be deemed necessary or expedient in matters related to the aforesaid proceedings, appeals and special leave petitions filed or being defended, including making statements and giving evidence and effecting a compromise on behalf of the Company"

"FURTHER RESOLVED THAT the Mr. Bhawesh Pathak (Assistant General Manager – Health Safety and Environment) or Shri Narendrakumar (President – Operations, Bhuj Plant) or Shri Ashok Jain (Vice President – Legal & Compliances) be and hereby authorized to engage counsel(s), advocate(s) and/or appoint legal representatives for the Appeal, or in any other forum and to execute all necessary papers in this regard including Vakalatnamas and/or Letters of Authority as may be required by him."

Certified as true
For Balkrishna Industries Ltd

V R Shah

BALKRISHNA INDUSTRIES LTD. BIL MUMBAI-18

Vipul Shah
Director & Company Secretary
DIN: 05199526